BEFORE THE NATIONAL GREEN TRIBUNAL

(SOUTHERN ZONE BENCH AT CHENNAI)

APPEAL No. 25 of 2024

A. Thiyagaraj : Appellant

Vs.

The Tamil Nadu Pollution Control Board : Respondents

& 2 Ors.

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Dated this the 22nd day of October, 2024

COUNSEL FOR THE APPELLANT

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MEMORANDUM OF GROUNDS OF APPEAL
U/S 28 OF WATER ACT
BEFORE THE HON'BLE APPELLATE AUTHORITY - CHENNAI

APPEAL NO. 44 OF 2022

Against

Proceedings No. F.S.3611CBS/OL/DEE/TNPCB/CBS/W/2022 Dated: 28.04.2022 (**CONSENT ORDER NO. 2205144089458**)

BETWEEN

1. A. Thiyagaraj, S/o. K. Arogyasamy,
   4/231, Nagarakalandai Pirivu, Dasanaikan Palayam Post,
   MalaiPalayam Village, Sulur Taluk,
   Coimbatore District - 642 202.

2. U. Yuvaraj, S/o Uthamaraj,
   No. 3/207, Malayadipalayam Post,
   Sulur Taluk, MalaiPalayam,
   Coimbatore – 641669. ..Appellants

/Versus/

1. The Tamil Nadu Pollution Control Board,
   Rep by its Chairman, Corporate Office,
   No.76, Mount Road, Guindy, Chennai - 600032.

2. The District Environmental Engineer (Coimbatore South),
   TamilNadu Pollution Control Board,
   Plot No. E-55A, Kuruchi, SIDCO Industrial Estate,
   Pollachi Main Road, Coimbatore - 641021.

3. M/s. Remmy Substrates India Pvt. Ltd.,
   Represented by its Managing Director,
   No. 299/2, Kattampatti Village,
   Kinathukadavu Taluk,
   Coimbatore District – 642202. -Respondents

APPEAL FILED UNDER SECTION 28 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT AGAINST THE CONSENT ORDER NO. 2205144089458 DATED 28.04.2022

The Appellants are **A. Thiyagaraj**, S/o. K. Arogyasamy and **U. Yuvaraj,** S/o Uthamaraj of Sulur Taluk, Coimbatore District.

The Address for Service on the appellants is that of their counsel M/s. R. PRABAKAR, P. MARUDHUPANDIYAN, U. AZARUDHIN, S. SELVI, N.S. DEEPAK, Advocates No.29, Mooker Nallamuthu Street, Behind George Town Court, Chennai – 600 001 Email: prabakar.law@gmail.com, Mobile: 9047588331/9486766871.

The address for service of all notices and processes upon the Respondents are as same as stated in the above cause title.

FACTS OF THE CASE

1) The appellants submit that they are filing this Memorandum of Appeal against the order of the 2nd respondent the Proceedings No. F.S.3611CBS/OL/DEE/TNPCB/CBS/W/2022 Dated: 28.04.2022 (CONSENT ORDER NO. 2205144089458) granting consent to operate the industry of the 3rd respondent.

2) The 3rd respondent is a coir industry in the name and style as M/s. Remmy Substrates India Pvt Ltd (Unit I) located at S.F. No. 295/2A, Kattampatti Village, Kinathukadavu Taluk, Coimbatore District, commenced its operation in the year 2015, Operating industrial activity in an area of about 28 Acres of Agricultural land, without obtaining any proper permission from the competent authority. The Director of the mentioned unit had hazardous Coir Industry during the year 1994 in the name of M/s. Sriram Fibers and expanded the industry at neighbouring locations in the name of M/s. Pradeep Exports during the year 2005 and M/s. Surya Coirs during the year 2015. Now the above named industries are running under changed

names as M/s. Remmy Substrates India Private Limited (Unit II) located at agricultural lands in (Patta No: 1361)- S.F No: 222/2, 231/1, 230, 231/2 & (Patta No: 1362) - S.F No: 237/2, 237/1A, 237/1B and S.F. No. 235/2B of Malaipalayam Village, Sulur Taluk, Coimbatore District respectively for about 24 acres of agricultural lands. The 3rd respondent as well as the sister concern industries of 3rd respondent is doing all kinds of Water, Air and Soil pollution activities and damaged the soil, air, water in that area to the maximum extent.

3) The manufacturing activity of the 3rd respondent is de-fibering the husk and buffering the coir pith. The industrial activity has been and is being done in a manner totally degrading the entire environment. The water and air in that area has been highly polluted due to the haphazard operation of the units by the 3rd respondent without taking any pollution control/regulation mechanisms. The 2nd respondent, who was and is under the bounden duty to conduct periodical inspection, monitor and take appropriate action on the erring industries and polluters, has miserably failed in its duty and allowed the industries to pollute in an indiscriminate manner.

4) The pollution caused by the 3rd respondent and its' sister concern have gone up manifold and made the habitants to suffer all kinds of pollutions. The repeated public complaints to the District Administration and the pollution control board has been successively ignored. They could not get clean Water, Air from their surroundings. The nature's gift enshrined under Art. 48A and Art. 21 of Constitution of India to all the citizens to live in a clean and healthy environment being deprived by the 3rd respondent. The unholy and polluted environment, constrained the aggrieved to make complaint dated

15.07.2020 to Central and State Governments, MoEF & CC, CPCB and TNPCB. Upon the complaint, inspection was conducted in the industrial premises of the 3rd respondent on 10.09.2020 by the TNPCB Officials. Inspection revealed large scale violations of pollution control laws, specified pollution control norms for industrial operation. The uncontrolled operation, failure of authorities to monitor the operation have led to serious environmental damages, depletion of ground water, contamination of Water, Air and Soil. Spoiled environment became the detrimental to the human being and living creatures.

5) The inspection by the authorities further found that, the 3rd respondent industries' Factory premises are equipped with around 10 bay or bunkers for storing and washing coir pith. It appears that each bunker is having capacity to store around 15 metric tons of coir pith for processing. The dumped coir pith would be washed with abundant use of Fresh water with chemical combinations, with water sprinklers fitted inside the bunkers. The sprinkled water wets and softens the coir pith. Washing is done to reduce, remove the natural components of the coir pith like Electrical Conductivity (EC), the salinity, potassium, sodium, lignin, etc., The unique feature of coir pith is high-absorption and retention of water or moisture. To remove or reduce the natural components above mentioned, the water usage has to exceed its absorbing capacity. Wetted coir pith consumes 800% of water to its' proportionate weight at dry state. The washed water/effluents is drained/discharged through drain ducts/pipes, directly into lands without treatment, for decades together (i.e.,) since their respective inception of operations in M/s. Remmy Substrates India Pvt Ltd (Unit II) and Ms. Sriram Fibers. The inaction on the part of the pollution control board authorities to contain and take action against the effluent discharges, has led the 3rd respondent to

transgress its permissible limits, and discharge the effluents to destroy land, water course. The Effluents are still being discharged into Lands and Odai for Open Percolation, there is no Effluent Treatment Plant – Zero Liquid Discharge (ETP ZLD) installed in Sister Concerns of the 3rd respondent. It is pertinent to note that, as per the tentative assessment of the pollution control board, for processing and getting end product 1 kg of coir product, 30 liters of Fresh water is required. One Coir Pith bunker requires 45 KLD or 4,50,000 liters of fresh water in the process. It is obvious that 10 bays or bunkers require 450 KLD or 45,00,000 liters of potable water. All those Fresh Water required for the industrial process of 3rd respondent has illegally extracted water from the Wells located near PAP Canal which is officially confirmed during the investigation conducted by the District Collector, Coimbatore pursuant to the Order of Hon'ble Madras High Court in WP.No. 28021 of 2021. Ground Water extraction is completely prohibited in overexploited area for industrial purpose. The 3rd respondent is indulging in illegal extraction of Ground Water in the industrial surroundings which has been declared as Over Exploited area. The 3rd respondent has not obtained NOC from TamilNadu State Ground and Surface Water Resources Data Centre. Hence the 3rd respondent is liable for payment of compensation for the illegal ground water extraction.

6.) It is submitted that as per the impugned consent order dated 16.11.2021 refers water requirement as 70KLD and impugned consent order dated 28.04.2022 refers 725 KLD of waters. The later order declares the source as NTADCL; however, the former order does not refer the source of water. It is submitted that, the 3rd respondent industries' declarations about the manufacturing process and usage of water in the impugned consent orders are incongruous with each

other. The 3rd respondent has not disclosed the correct details of the manufacturing process, quantity source of waters in the consent orders. The suppression of the material particulars is wanton, willful and in order to mislead the pollution control board. The declarations made by the 3rd respondent were found to be factually wrong and incorrect in the proceedings of Joint Committee headed by the District Collector, Coimbatore in an action against the water theft from the PAP Canals pursuant to the Order of Hon'ble High Court in W.P.No. 10545 of 2015 etc., Hence action ought to have been initiated by the 2nd respondent in exercise of power under Section 37 and 38(g) of the Air Act.

7.) It is respectfully submitted that, the 3rd respondent needs plenty of fresh water for processing, hence it adopts direct and indirect ways for stealing the water from the ground water sources, streams and canals. The industries of the 3rd respondent situated in Over Exploited area, hence the drawal of ground water for industrial use are completely prohibited. The 3rd respondent is having open wells and commercial connections for drawal of ground water along the Parambikulam Aliyar Project (hereinafter called as PAP) main canal, and conveys water to miles together to the industries through underground pipes. Besides that, the 3rd respondent also indulged in direct suction/theft of water from the PAP main Canal unauthorizedly, resulted in FIRs being filed against it for water theft. Though the FIRs are tip of an iceberg and does not replicate the actual instances of theft, it is clear example to show the water theft by the 3rd respondent. The example of following 3 FIRs Registered in Sulur Police Station against the 3rd respondent would show the conduct of the 3rd respondent which would runs as follows:

i. Crime No. 326 u/s 430 IPC Dated: 18.04.2016

ii. Crime No.675 430 IPC Dated: 15.09.2016

iii. Crime No. 273 430 IPC Dated: 06.04.2018

8.) The PAP Regulation of Water Supply Act 20 of 1993 and PAP Canal regulation since 1967 completely prohibits, sinking of wells, drawal of water by the non ayacutdars, in fact, it prohibits usage of motor pumps in the irrigation season. The regulation further prohibits the capacity of motor pumps in non-irrigation season from 5 HP to 10 HP and in any case, it cannot exceed 10 HP. The following tables would expose the wells and capacity of motors used by the 3rd respondent for committing water theft in utter violation of Regulations of PAP Canal as well as State and Central Ground water clearance Authority. The 3rd Respondent is illegally extracting water from 8 wells, 9 illegal pipelines using 65 HP Free Agri EB Service connections (6 EB Services), 96 HP Commercial EB (3 EB Services) for Industrial purpose. The details runs as follows;

Well No	**'Ground Water Theft' Details by 3rd Respondent – since 1995** (M/s Remmy Substrates India Private Limited)
1	S.F. No: 207/2B2 – 1 Illegal Pipeline. Location: Coimbatore (DT) – Sulur (TK) – MalaiPalayam Village. Agri Land is bought to Dig Well – Doc.No.222/2002. Well, is located 65 Meters from PAP Canal. Electricity is used with Additional HP to extract water. MalaiPalayam panchayat borewell is located within 50 meters of this well.
2	S.F. No: 144 – 1 Illegal Pipeline. Location: Coimbatore (DT) – Sulur (TK) – MalaiPalayam Village. 12 Cent Agricultural land – Doc No.11460 / 2010 40 HP Commercial EB Service. Well, is Located in 100 meters

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	from PAP Canal. Side Bore towards PAP mail Canal is made from well. Pipeline is Laid in Revenue Land, Pollachi to Palladam State Highway – Dasanaickenpalayam to Nagarakalandai connecting road – 5 kms.
3 4 and 5	S.F. No: 86/1B2 Location: Coimbatore (DT) – Sulur (TK) – MalaiPalayam Village. 1.57 Acre Agricultural Land area - Doc No: 13207/2016 2 Bore wells are connected to Well. 40 HP Commercial EB Service. 15 HP – Free Agri EB Service. Illegal Pipeline Route: PAP Canal Pipeline Crossing, Palladam – Pollachi Highway, Nagarakalandai to Dasanaickenpalayam Road, Senjari Malai to Pollachi Road (2 Illegal Pipelines of 4” inch each is laid to transport water to industry) --- Doc. No: 14652 / 2018 90 Cent Agricultural Land area. 10 HP Free Agricultural Service. Illegal Pipeline connecting to the above-mentioned pipeline. Well, is located 75 meters from PAP Canal. 3 wells located in a less measured agricultural land. 3 EB Services – 40 HP (Commercial EB Service), 15 HP (Free EB Service), 10 HP. Lot of Side Bores from wells to PAP Canal.
6 and 7	S.F. No: 48/2 Location: Coimbatore (DT) – Sulur (TK) – MalaiPalayam Village. 2.41 Acre Agricultural Land area - Doc. No: 3727/2017 Well - 7.5 HP - Free Agri EB Service – Side Bore to PAP Canal.

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	Borewell – 10 HP – Free Agri EB Service. Illegal Pipeline Route: 2 Pipelines – Senjari Malai to Pollachi Road. Dug Well is located in 135 meters distance from PAP Canal (and) 200 meters distance from panchayat borewell. Electricity is used with Additional HP to extract water. (2 Illegal Pipelines of 4" inch each is laid to transport water to industry)
8	S.F. No: 52/2B Location: Coimbatore (DT) – Sulur (TK) – MalaiPalayam Village. 1.82 Acre Agricultural Land area - Doc No: 3729/2017 12 KW-HP Commercial EB Service. Dug Well is located at a distance of 80 meters from PAP Canal. Illegal Pipeline Route: Senjari Malai to Pollachi Road. Side Bore to PAP Canal is done from Well. Water is also extracted to well from PAP Canal through HDPE Pipe.
9	S.F. No: 262/A Location: Tirupur (DT) – Udumalpet (TK) – Kosavampalayam village. Agri Free EB Service used with Additional HP. Dug Well is located 170 meters from PAP Canal. Side Bore is done from Well to PAP Canal. Doc. No: 2284/2015 - 1.55 Acres of Agricultural Land. Illegal Pipeline Route: 2 Big Pipelines are crossing PAP Canal – Passing Kattampatti Village Odai (Laid Pipeline in Odai) – Pipeline in Senjari Malai to Pollachi Highway Road. Well, is located in Tirupur District, but Pipeline is laid in Coimbatore district.

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	Some of the Agri Electricity connections are 03237001886, 032370011038 and 03237001831 misused as tool for extracting the ground water in the garb of agricultural EB services for industrial process.

9.) Out of the above, two categories of violations have been found out by the Joint Committee. One is misuse of Tariff of the Agri connections and another is completely commercial connections. Both are prohibited; however, the Joint Committee has by its proceedings 12.04.2022 has recommended disconnection of completely prohibited connections and recommended further actions in respect of others. Pursuant to which the TNEB has disconnected 2 commercial connections and issued show cause notices for the remaining 7 connections obtained in the garb of Agri connections and being used for industrial purposes. The field inspection by the Joint Committee formed pursuant to the order of the Hon'ble High Court has found alarming violations on ground level, however the 2nd respondent TNPCB has completely ignored, given complete go-by to the ground level violations. Before granting consent, TNPCB has not gone into all these aspects, which would vitiate the consent order. The 2nd respondent being the primary member of the Committee in respect of Ground Water Extraction, cannot turn its blind eyes to the report dated 12.04.2022 and grant consent on 28.04.2022. The consent order ought to have dealt with the adverse orders, violations of the 3rd respondent industry. The 2nd respondent has not done so with the application of mind. Hence the consent suffers from the vice of non application of mind and antithetical to the orders of the district administration.

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10.) After the washing process is over, dry process starts. Wet coir pith is dried in open dry-yards. In order to reduce the moisture of the coir pith it is ploughed by using Rotary power tiller. The tilling process rotates the coir pith. During the said process the tiny dust particles emanated from the coir pith mixes with the air and pollutes the air. The Micro tiny dust particles are carried away with the wind and sediments on the surroundings, which creates respiratory problems to many. The drying process cannot be done without there being air and dust pollution. Only sometimes the Industry uses Drier to Dry Coir Pith and Coir Fibre in M/s. Remmy Substrates (Unit I) which also forces the particles to mix with the air and flow to surroundings. All other sister concerns dry the Coir Fibre and Pith in Open Concrete Yard, that causes heavy air / dust pollution.

11.) Pursuant to the inspection, on the basis of flagrant noted violations, show cause notices in "Proc No. F.CBS-NA/DEE/TNPCB/CBS/W & A/2020 dated **01.12.2020**" were issued against the 3rd respondent for "M/s Remmy Substrates India Pvt Ltd **Unit I** & M/s Sriram Fibres".

12.) Since the explanation offered by them were not satisfactory, the 3rd respondent industry M/s. Remmy Substrates India Pvt Ltd (**Unit I)** was issued with Closure Order and Disconnected Power Supply as per the Proceedings No.: TNPCB/ T2/ F.19388/ CBS/ Closure/ Water& Air/2021 dated **23.09.2021** by the Tamil Nadu Pollution Control Board under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 and under Section 31(A) of the Air (P&CP) Act, 1981 as amended. (TANGEDCO HT SC.NO: 716).

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13.) The 3rd respondent had challenged the TNPCB Closure Order before the Appellate Authority vide Appeal No. 90/2021. Common Order was passed on 29.09.2021 by the Appellate Authority. Since the Appellate Authority lacks jurisdiction to entertain appeal against the closure order, the 3rdrespondent had approached Hon'ble National Green Tribunal (Southern Bench) Chennai. The 3rd respondent had approached the Hon'ble NGT (SZ) Chennai in Appeal No. 70, 71 & 72 of 2021 stating that the application filed in Appellate Authority is withdrawn, however, on subsequent verification would reveal that they have made false plea and misled the NGT(SZ) and they have not actually withdrawn the appeals before this Appellate Authority. The 3rd respondent by misusing the order passed by this authority have misled the authorities and played fraud on the judicial forum.

14.) In the appeal filed before the NGT, these appellants filed caveat and intervened. After hearing both, the Hon'ble NGT (SZ) on 08.10.2021 passed the following order' "It is also mentioned in the appeal memorandum that though they filed appeal before the appellate authority against the closure order, **since the appeal was not maintainable before that appellate authority, they withdrew that appeal and thereafter they filed these appeals before this Tribunal**". The order further observes that The Hon'ble NGT (SZ) Chennai in Appeal No. 70, 71 & 72 of 2021 had passed orders Stating that [Point 8(i)] "**the appellants are directed not to operate the unit** but **the electricity disconnection, "if" any, revoked and reconnected**, then that cannot be used for the purpose of operation of the unit but that can be used only for general use of their office as housekeeping purpose alone". At the time of hearing, the Electricity connection was not given based on the Order of Appellate Authority

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dated 29.09.2021 in appeal 90/2021. Moreover, the unit have enough Diesel Generator Sets to cater the need of Domestic Purpose.

15.) It is submitted that as Per the Hon'ble NGT (SZ) order, TNPCB had called for Personal Hearing through Letter No: JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021, Dated: 21.10.2021. On 23.10.2021, we made a request to furnish the copies of the documents relied by the 3rd respondent besides the pollution control measures taken. Neither TNPCB nor the 3rd respondent has furnished the documents as requested by the appellants. Due to the non furnishing of the documents and non compliance of the direction, Legal Notice dated 26.10.2021 was sent to TNPCB requesting to furnish the documents and also requested to take action to evacuate Coir Pith from Bunkers and Drying Yards. The appellants also requested to take expeditious steps to enforce the closure orders regarding other similar polluting units who are similarly polluting and violating the laws. The documents sought by the appellants relating to the Supply of Water by NTADCL (or) Tirupur Sultanpetaai Water Project to 3rd respondent's units have never been disclosed so far. The 3rd respondent industry does not use any flow meters, none of the inspections of the TNPCB has noted the same. The 3rd respondent does not purchase water from the above authorities as claimed by them, if it is so the data would have been furnished or published. The withholding of information as to the source of water for running the industry itself could be taken adverse to their interest if disclosed. The conduct of the 3rd respondent would expose the reality of illegal Ground water theft for industrial purpose for past 25 years, the TNPCB though under bounden duty to take action and protect the environment had disregarded the direction of law and it has not acted as per law and had not disclosed the data.

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16.) The 3rd respondent, having made submission to the NGT(SZ) that they have withdrawn the appeals before the Appellate Authority in October 2021 misled the NGT and have played fraud upon the court, thereafter, it had approached the Appellate Authority again on 03.11.2021 and 24.11.2021, in order to obtain Restoration of Electricity Services for Domestic Purposes. This Shows that the 3rd respondent had made a false statement in Hon'ble NGT in order to suit its convenience to obtain Electricity Restoration for industrial operation. Similarly, the 3rd respondent had submitted false and misleading statements to the TNPCB in order to obtain Consent to Operate. To obtain CTO, the 3rd respondent had declared that Coir Pith Washing will not be done, but actually they indulged in the washing process, which is evident from the consumption of electricity in the nearby wells of PAP main canal as well as Google Satellite Image. The satellite images clearly shows that the Coir Pith is stored in bunkers and washed, during the existence of Closure Order as well. Even during the closure order are in force the 3rd respondent has done all the industrial operation. The export and shipping data of the 3rd respondent would reveal that the industry was running in full swing even during the existence of closure order. TNPCB has not monitored and taken any action against the same. This is a Clear violation of NGT Court Order and Environmental Laws.

This **Hon'ble Appellate Authority vide its order dated 03.11.2021** has directed interalia as follows

> *"… Pending disposal of the application, the Appellate Authority is of the view that the interim order already passed be complied with regard to restoration of electricity supply is concerned for the limited purpose of domestic use in line with the order of Hon'ble National Green Tribunal".*

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17.) Despite the specific direction to utilise the EB connection only for domestic purposes, it was indiscriminately used for the industrial operation in utter violation of the orders and Environmental Laws.

18.) The Appellants submits that the Show Cause Notice in "Proc No. F. CBS-NA/DEE/TNPCB/CBS/W/2021 dated 15.11.2021" was issued to 3rd Respondents (Unit II), Previously Known as Ms. Pradeep Exports and Ms. Surya Coirs by the 2nd respondent. It is submitted that, despite, having noted the flagrant violations found on inspections, the further follow up actions were not taken by the TNPCB. The very next day of issuance of Show Cause Notice to Ms. Remmy Substrates (Unit II), the 3rd respondents (Unit I) was issued with Consent to Operate Order No. 2105141406492 for Water and Order No. 2105241406492 for Air, dated 16.11.2021 (Proceedings No. F. 3611CBS / OL / DEE / TNPCB / CBS / W& A / 2021 Dated:16.11.2021), without ascertaining the compliance of violations found in the show cause. Despite the statutory duty cast upon the 2nd respondent to protect the environment and take appropriate action on the violators, has ignored the responsibility and acting in utter violation of the environmental laws. The TNPCB has not assessed the damages done by the 3rd respondent to the nature earth and has not imposed any environmental compensation for the actual damages caused. The imposition of compensation alone would be useful for restitute the damaged environment. The TNPCB neither has assessed the environmental damages so far, despite the specific direction of the Hon'ble NGT for the degradation of environment nor taken any action for illegal ground water extraction.

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19.) The appellants submit that, when the 3rd respondent was non compliant of the pollution control laws, as a premium it has been issued with revocation of closure order and further directed to restoration of power supply on 17.11.2021, stating the reasons that it has obtained CTO (Direct) vide Proceeding dated 16.11.2021 with validity Up to 31.03.2023. The 3rd respondent blowing hot and cold to illegally achieve its object, the TNPCB also has turned its blind eye, has recommended for restoration of its power supply. The TNPCB Vide Letter No. F. No. CBS. NA / DEE / TNPCB / CBS / Remmy Substrates / 2021, dated : 17.11.2021 has recommended to **consider the issue of suspension of closure direction and restoration of power supply to the unit temporarily for a period of 3 months (i.e., Upto 19.02.2022) so as to ascertain the performance of 'Effluent Treatment Plant' and 'air pollution control measures'** subject to comply with certain conditions. But the 3rd respondent had misused the Electricity Power Supply for Production Process in a large scale which includes Coir Pith Washing, Discharging Effluent into Land and Drying Coir Pith is Open Concrete Yard causing air/dust Pollution.

20.) Suspension of Closure Direction & Temporary Restoration of Power Supply for a Period Up To 19.02.2022 (i.e., for a period of 3 months) - (Proceedings No.: T2 / TNPCB / F.19388 / CBS / Suspension of Closure / Water& Air / 2021, dated: 20.11.2021) & (Proceedings No.: T2 / TNPCB / F.19388 / CBS / Temporary Restoration of Power Supply / Water& Air / EB / 2021, dated: 20.11.2021) had been issued to 3rd respondent. The appellants submit that what could not be achieved by the 3rd respondent directly before the Hon'ble NGT, has been achieved by the 3rd respondent indirectly, through the undue favour shown by the TNPCB authorities to the 3rd respondent.

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21.) It is submitted that though the appellants have informed the TNPCB Officials Regarding "Theft of PAP Canal Water" by 3rd respondent from Wells located near PAP Canal through Illegal Pipelines for Coir Industrial Purpose (Husk Spraying, Coir Pith Washing – Buffering / Substrates Method), that Causes Severe Water Pollution and Environmental Deterioration. The TNPCB officials had ignored the appellants' complaints and issued consent order, Suspension of Closure Order, restoration of Temporary Power Supply in a mechanical manner without application of mind. So, the appellants were constrained to file a Writ Petition in W.P.No. 28021 of 2021 in Hon'ble Madras High Court Praying for, Stringent Action against the 3rd respondent for illegal extraction of water from Wells / Bore-Wells dug nearby the PAP Main Canal within the Prohibited Distance of 300 Meters, To Disconnect the Commercial Service Connections and misused agri connections, which is being used for extraction of water, Remove the Pipelines Illegally laid to take water to their hazardous coir pith manufacturing units located in the over exploited zone, Impose Penalty besides Initiating Prosecution. The Orders were Passed on 03.01.2022 directing the District Collector, Coimbatore to consider and pass orders to take action. Upon the above order as well as other orders of the Hon'ble High Court, Joint Committee headed by District Collector were formed to prevent the water theft. Water Theft and Electricity Theft were identified by the Joint Committee. Disconnection of Electricity Services were done on the proved violations. Track Rent Permissions for Pipeline had been cancelled, other actions are under process.

22.) The appellants submit that as the Temporary Restoration of Electricity Services ended by 19.02.2022, the TNPCB had made

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Extension of Temporary Restoration of Power Supply to 3rd respondent vide Proceeding No.: T2/TNPCB/F.19388 / CBS / Suspension of Closure / Water & Air/ 2021, dated: 18.02.2022. Suspension of Closure direction and Temporary restoration of power supply for a period up to 19.05.2022 (i.e., for a period of 3 months) was granted through Proceeding No.: T2 / TNPCB / F.19388 / CBS / Temporary Restoration of Power Supply / Water & Air/ EB / 2021, dated: 18.02.2022, which itself is illegal. No such extension can be granted without any provision empowering the authorities to do so. The complaint against the illegal action and for disconnection made through Email Dated 19.02.2022 to TNPCB, Requesting to Immediately Disconnect the “Temporary Restoration of Power Supply" given to 3rd respondent has not been responded to so far.

23.) It is submitted that, without appraising the operations and without assessing the environmental damages and levying compensation on it, now the TNPCB had hurriedly issued CTO in Proceedings No. F.S.3611CBS/OL/DEE/TNPCB/CBS/A/2022 Dated: 28.04.2022 (**CONSENT ORDER NO. 2205244089458**), with Validity ending March 31, 2026. The consent order itself illegal, since it being given during the currency of the closure order. Without revocation of closure order or the order is set aside by the competent authority, the consent order could not have been issued for the period upto 2026. When the consent order itself says that subject to the closure order, the same could not have been issued for the period of 4 years. The consent order has been issued in arbitrary and illegal manner by giving complete go by to the environmental laws and without ascertaining the actual environmental damages done by the 3rd respondent.

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24.) Despite the statutory duty cast upon the 2nd respondent to protect the environment and take appropriate action on the violators, it has ignored its responsibility and acting in utter violation of the environmental laws. Hence the appellants are constrained to file this appeal before this Hon'ble Appellate Authority on the following among other;

GROUNDS

a. It is submitted the consent order issued overlooking the closure order and the proved violations. Without assessing the damages to the environment and levying proper Penalty, the consent to operate could not have been granted to the erring 3rd respondent unit. Environmental Compensation of Rs. 69.75 Lakhs had been levied for 3rd respondent Vide Lr. No.: F.No.CBS.NA/DEE/TNPCB/CBS/ Remmy Substrates / 2021, Dt: 17.11.2021, which has not yet Paid by 3rd respondent and TNPCB had not taken any efforts to collect the Penalty, though it should have been remitted by the unit within 15 days. Without collecting the same consent order has been granted causing huge loss to the exchequer. The amount should be recovered along with interest of 12% as per the order of Hon'ble NGT dated 06.12.2017 in O.A.No. 125/2017 for delay in depositing Environmental Compensation. The compensation imposed itself has been wrongly calculated without considering the days of operation of the industry and only date of complaint has been taken which is erroneous. When the actual damages are ascertainable in terms of their own records, the TNPCB ought to have made proper assessment of the damages. When the damages were not yet compensated, the consent order cannot be a license for further damaging the environment.

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b. It is submitted that when the consent order issued subject to the order of revocation of closure, the consent could not have been given for the period of 4 years, which would show the misuse and abuse of power by the TNPCB authorities in granting consent to the 3rd respondent unit.

c. It is submitted that the data furnished by the 3rd respondent are proved to be wrong. The 3rd respondent has no where disclosed the actual manufacturing process and the quantum of goods manufactured; the components used in the manufacturing process.

d. The inspection report has exposed serious of violations and environmental damages, but without addressing and taking remedial measures at the cost of the 3rd respondent, it has further allowed to loot the natural resources by way of impugned consent orders.

e. It is submitted that the disclosed data for usage of water is apparently false information. The joint committee formed for preventing the water theft, has found flagrant violations and commercial exploitation of water and disconnected the electricity connections after passing detailed orders of confirmed water theft activities. Hence the entire information furnished by the 3rd respondent is false and misleading as to the water usage and manufacturing process. The consent granted on the basis of the false information furnished by the 3rd respondent is liable to be cancelled.

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f. The Water Theft and Electricity Theft by 3rd respondent is confirmed through Official Letter Received from The District Collector Coimbatore, Letter No.: Na.Ka.6277/2020/E1 Dated: 26.04.2022. The Track Rent Permission of the Pipeline which is used to transport Water Illegally to the 3rd respondent Coir Industries was Cancelled. The TANGEDCO had Disconnected the EB Service provided for wells located near PAP Canal with Consumer No: 237001886 and 2370011038 which was registered in the name of Remmy Substrates India Pvt Ltd. Still few more EB Services are under Disconnection List. By getting one Pipeline Permission, around ten illegal pipelines are laid. To restrain the District Collector, Coimbatore from taking all legal actions against the illegal activities, the 3rd respondent is approaching all the forums and suppresses the facts and obtains orders.

g. The Show Cause Notices "Proc No. F. CBS-NA/DEE/TNPCB/CBS/W/2021 dated 15.11.2021" was issued to M/s. Remmy Substrates India Private Limited (Unit II) and "Proc No. F.CBS-NA/DEE/TNPCB/CBS/W & A/2020 dated 01.12.2020" was issued to "M/s. Sriram Fibres". Action had not yet been taken on both the Polluting industries of 3rd respondent till date by TNPCB. Coir Fibre and Pith is transported from these Polluting industries into Ms. Remmy Substrates (Unit I). As the industries were started in the year 1994, 2005, 2015 respectively, it means that the industries were Polluting and involved in Water Theft, Electricity Theft for the past more than 25 years. The industries have not obtained Consent to Establish and Operate from TNPCB, when the industry was classified under Orange and Green between the years 2007 to 2016 by the

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TNPCB hence it is liable for action for those period and penalty is liable to be imposed for those period as well. The 3rd respondent Industries had not installed Effluent Treatment Plant and Air Pollution Control Measures for decades together. Totally the industries of 3rd respondent had deteriorated the Environment. Without assessing the actual damages done by it for the past 25 years and imposing and levying compensation for restitution of environment the consent to operate ought not to have been granted in a mechanical manner.

h. It is submitted that the TNPCB has miserably failed to note that the 3rd respondent and its sister concern units namely The Sriram Fibers, Ms. Remmy (Unit I), Ms. Remmy (Unit II) – Previously Known as Ms. Pradeep Exports and Ms. Surya Coirs are extracting Water from Wells near PAP Canal for industrial use. At least 3 FIRs have been registered against it, however the water source declared by the 3rd respondent has been erroneously accepted by the TNPCB. In order to hide the illegalities "M/s. Tirupur SultanPet Water Projects Private Limited" had been incorporated on 26.07.2017 by the Managing Directors of 3rd respondent along with a partner and entered into an agreement with NTADCL to buy Water for Domestic Purpose of the industries. Even then there is no disclosure of water source for industrial use. Now the cat has come out of the bag by way of the proceedings of the District Collector Na.Ka.6277/2020/E1 Dated: 26.04.2022, who has found the theft of water and drawl of ground water illegally.

i. It is submitted that as per the TNPCB, Lr. No. F.DEE/TNPCB/CBN/19 Dated: 18.05.2019 and Hon'ble High

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Court of Madras Order in WP.No.28535 to 28539 of 2018 and etc., – Dated: 03.10.2018 the 2nd respondent being one of the Member of the joint committee under the State Ground Water Authority has miserably failed to take judicial notice of the allegations, proved violations found by the Joint Committee on Water Theft in respect of water theft by the 3rd respondent.

j. It is submitted that the subject matter area is an over exploited zone and the TNPCB is under the duty to prevent the extraction of ground water for industrial use and recommend and impose compensation for illegal ground water extraction, however it has ignored its statutory duty. On the other hand, it has given consent in violation of the orders of the Hon'ble NGT Principal bench as well as southern zone bench. Hence the consent given ignoring all these laws, orders and vital aspects are liable to be revoked. The Government Order passed by Public Works (R2) Department - G.O.(Ms) No.142 Dated 23.07.2014 clearly explains about "Issue of No Objection Certificate / Licence for Extraction of Ground Water in Tamilnadu State". The General Condition specified for processing of Application Forms is that, "Since Ground Water is a State Subject, the Tamilnadu Pollution Control Board and ISI should issue the permission only after obtaining the licence from the State Ground and Surface Water Resources Data Centre".

k. Though Closure Order was issued and Electricity Power Supply was Disconnected for 3rd respondent on 24.09.2021, the industry continued their Coir Drying Operations creating Air Pollution, which was reported to TNPCB on 27.09.2021. No action was taken by TNPCB. The Units are still drying Coir Pith

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in Open Concert Yard, Creating Air Pollution, those aspects were not dealt with in the consent order.

l. It is submitted that, it is pertinent to note that the subject matter area is a high tide wind prone area, where wind mills are operating. The high tide wind spreads the dust particles in the air. The Drying of Coir Fibre and Pith in open drying yard caused Air Dust Pollution. Just for eye wash, the Dryer is installed in 3rd respondent's unit. The sister concerns of the 3rd respondent do not have any APC Measures and causing heavy Air Dust Pollution. Just to get the consent and Extend the Period of Power supply, the 3rd respondent had managed to make up an Air Survey Report which is submitted to TNPCB. It is not clear, if the Air Survey was conducted for Eminent from Open Concrete Drying Yard (or) the Dryer Installed. The TNPCB has not conducted dust emission tests properly. "As per **Section 21,** of the **Air (Prevention and Control of Pollution) Act, 1981** as amended, **no person shall without the previous consent of the State Board, operate any industrial plant for the purpose of any industry in an Air Pollution Control area.** Entire State of Tamil Nadu has been declared as air pollution control area by the State 33 Government under Section 19. The Board can restrict industrial plants, and order them to obtain the consent from the Board to establish/ operate the unit in the air pollution control area". But the sister concerns have not obtained CTO under Air act and continuing Environmental Violations.

m. Suspension of closure direction and temporary restoration of power supply for a period up to 19.02.2022 (i.e., for a period of 3 months) is issued to the 3rd respondent subject to comply with

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the following conditions, “The unit shall not carry out coir pith and coir Fiber washing / retting / soaking process at any stage of its manufacturing activities”. But the Google Satellite Map Clearly Shows that Coir Pith Washing Process is done inside Unit I, which is a violation of law.

n. It is submitted that, as per the Conditions specified in the Consent Order, 3rd respondent has not developed any Green Belt Area around the industry, which is one of the condition violations. This has not been reflected in the inspection report.

o. The Official Coir Board Export Data of 3rd respondent extracted for past few years would reveal the large scale of Water Theft, Water Pollution, Air Pollution and Environmental Deterioration.

S. No	Year	Quantity (In Tonnes)
	2020-21: REMMY	78946.33
RA1	April'2019 - March'2020	72070.06
	April'2018 - March'2019	60986.29
F55	2017-18: SRIRAM FIBRES	37365.32
P71	PRADEEP EXPORTS	33162.11
	2016-17: SRIRAM FIBRES	34088.86
	PRADEEP EXPORTS	27057.94
	2015-16: SRIRAM FIBRES	19175.69
	M/S PRADEEP EXPORTS	19451.81
	2014-15: SRIRAM FIBRES	19993.26
	PRADEEP EXPORTS	11818.80
	2013-14: SRI RAM FIBRES	8236.53

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	M/S PRADEEP EXPORTS	10335.95

p. Hazardous Waste disposal Authorization has not been obtained by the 3rd respondent unit. The Consent Order Says, "The unit shall apply and obtain for Authorization under Hazardous & Other Waste (M&TBM) Rules, 2016 as amended separately through OCMMS before the commencement of production".

q. Since the 3rd respondents' industries were Operational Since 1994 without obtaining NOC from TamilNadu State Ground and Surface Water Resources Data Centre, the Penalty for Water Theft should have been imposed as per law. Similarly, adequate Penalty for restoring the environment should have been imposed for Polluting the Environment without obtaining the Consent as per TNPCB's Previous Categorization for decades together. Similarly, Penalty and appropriate legal action should be imposed for Theft of Free Agricultural EB Services for industrial purpose for decades together. With all kinds of illegalities, the 3rd respondent unit cannot be allowed to operate only on the basis of the consent erroneously granted.

r. When the 3rd respondent's factory had caught into Fire, the Smoke eminent from the factory had caused severe Air Pollution and Smoke. The Coir Board itself had accepted that "coir pith is found to have a higher heat value (3975 kcal/kg) which is close to that of coal, high levels of carbon dioxide and smoke are released from coir pith due to its poor combustion properties while burning".

s. There is no Proper Track Rent Permissions to transport NTADCL Water from "Tirupur Sultanpetaai Water Project" located at Arul

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Puram, Tirupur to Coir Industries located at Kattampatti and MalaiPalayam Panchayat of Coimbatore District.

t. It is submitted that the 3rdrespondent industries export data does not tally with the Consent limit issued by the TNPCB. The Quantity Exported is too high, which shows the industry suppress the true facts and had violated the TNPCB's Consent related to Production Limit Permitted. Hence there is a suppression of the quantum. Hence action is liable to be initiated under Section 37 and 38(g) of the Air Act.

u. Initially the TNPCB had granted Power Restoration only for the purpose of Domestic use of the industry, but the industry had used it for the purpose of production. This is a Clear Violation of law and NGT order.

v. The TNPCB had not disclosed the Entire Manufacturing Process. Suppression of the Manufacturing Process like the Water Requirement for Washing Coir Pith, Buffering Process with Chemicals and Substrates Method, Manufacturing of Plant based Medium and Packing in Grow Bags, drying method are not disclosed. In fact, it involves three stages of processing but only one stage alone has been disclosed. As per the disclosure 110 Tons/110 KLD for 1st process. The successive process at further stages only would give the end product. The other two process have not been disclosed and water consumption for the same was also not disclosed. Hence materially suppressed the manufacturing process and the water consumption for the same.

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w. Revenue Loss to the Government: Failure to assess the proper environment compensation has caused loss to the revenue of the government to restitute the environment. The 2nd respondent has imposed only compensation as an eyewash, only for 372 days as if the violations are only from recent origin. The violations have been continuing one for the past several years or say decades together, but it has not been properly assessed from the actual date of violation. The Environmental compensation imposed on the 3rd respondent has not been collected by the 2nd respondent so far, hence without collecting the environmental compensation and complying the conditions, the consent ought not to have been given by the 2nd respondent to the 3rd respondent without assessing the actual environmental damages.

x. It is submitted that the 2nd respondent has granted consent without properly verifying the other statutory approvals required for running industry like NOC for Extraction of Ground Water for Industrial Purpose from TamilNadu State Ground and Surface Water Resources Data Centre, TamilNadu Water and Drainage Board for Domestic Water requirement for industry purpose, DTCP Licence, Land Conversion Agri to Non-Agri Land, etc. The 3rd respondent has suppressed the above facts to the 2nd respondent; hence the consent order suffers from suppression of material facts.

y. The 3rd respondent, as per law should have approached the Local Panchayat and TWAD for requirement of Water Supply for Domestic use of Industry, only if these government authorities had rejected the request stating the reason of shortage of Water, then the 3rd respondent could have approached the NTADCL. But the 3rd respondent, without doing so had directly approached the NTADCL

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through the registration of “Tirupur Sultanpetaai Water Project”. The director is Leela Krishnan Chinnasamy one of the director of the 3rd respondent. Since the NTADCL Water is not permitted outside the Tirupur District, the “Tirupur Sultanpetaai Water Project” Water tank is built at the boundary line of Tirupur district at Arul Puram, and transported through Pipeline for a distance of more than 15 – 20 Kms. Proper Track Rent Permission had not been obtained for laying these Pipelines. Moreover, this NTADCL Water is obtained for the purpose of Domestic Use of the industry and Agricultural Purpose. The 3rd respondent does not have proper records related to Water usage for industrial purpose (i.e.,) For the Purpose of Husk Spraying, Soaking, Coir Fibre Washing and Coir Pith Washing / Buffering or Substrates Method.

z. The 3rd respondent has not obtained the factory running license from the local authority but without obtaining the same the 3rd respondent is running the industry, which is violation of the condition of the consent order.

aa. The consent order and report say that ZLD norms but the 3rd respondent is not achieving the same and the trade Effluent from the industry has been pumped through pipeline and discharged into the agricultural land. Now instead of ZLD System, the industry had implemented other systems which needs investigation.

bb. Track Rent Permission has not been granted to take in and take out the water from the industrial premises but the 3rd respondent is pumping in and pumping out water without any regulation, which is utter violation of the condition.

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cc. It is submitted that as per the consent order inlet and outlet water of the unit must have digital meters. So far, no records of meter installation and readings have been disclosed in the inspection report. It is mandatory to note down the readings of the meter of inflow and outflow of the water and discharge of effluents. Both have not been complied with hence the consent is liable to be revoked for the above violation as well. The records of Meters installed and readings have to be submitted to the court.

dd. It is submitted that the Factory Licence from Directorate of Industrial Safety and Health (DISH) License Number is CBE17783. (Patta No.1171) - S.F. No's: 294/1B1, 295/1, 295/2A, 295/3 has been granted only for 4 survey numbers, whereas actual operation is being carried out in 15 survey numbers, in utter violation of the license and its conditions. Also, Factory licence had been obtained only after the petitions were made. The Licensed Horse Power is 1000 HP, which shows large scale of operation had been done with huge violation of laws.

ee. It is submitted that Usage of chemicals by the industry in the process has not been disclosed. The usage of chemicals is very well evident from their own records but it has not been reflected in the Consent order. The industry which is using the chemical must disclose it. The failure of the same is utter violation of the condition as well as suppression of the material facts.

ff. It is submitted that the 3rd respondent has not obtained proper permission for Hazardous waste disposal. The place or point in which the hazardous waste is disposed has not been correctly

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disclosed. Proper quantity of hazardous waste has not been disclosed.

gg. The 3rd respondent had not obtained Boiler Licence from "The Tamil Nadu Boiler Directorate".

hh. It is submitted that the 3rd respondent is having fuel pump within its premises and it is being operated without following any safety measures, which has not been disclosed in the consent order.

ii. It is submitted that the 3rd respondent has totally suppressed the nature of machineries used in the process, the 2nd respondent without obtaining proper disclosure about machineries and process, has granted consent in mechanical manner.

jj. It is submitted that two consent orders have been granted for the same industry and premises containing contrary information and data, misleading facts. Consent to operate can be given only once for an industry, without cancelling the same another consent with some others specifications cannot be given. The very fact that the later application for consent discloses contra material to the earlier consent is clear example of abuse and misuse of power by the 2nd respondent in granting consent.

kk. Consent has been mechanically granted, without conducting the environmental impact assessment study, public hearing, and objections as to the damages already caused and imposing any compensation on the environment. Past history of the industry has to be taken before granting consent. The primary object of the

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TNPCB is to look into the actual damages, and potential threat to the environment.

ll. To Convert Per Kg of Coir Pith (High EC into Low EC – Washing Process) / Buffering Method requires 30 Liters of water. The requirement given in the consent order does not tally product exported and water usage for manufacturing process. Hence there is material suppression of usage and nature of usage of water, hence consent obtained based on suppression is liable to be revoked.

mm. Ground Water Clearance is required from the competent authorities from the year 1997. Admittedly it is Over exploited area. Absence of the ground water clearance is environmental violations, the compensation ought to have been levied and collected for the violation of the Ground Water clearance. When ground water clearance not granted, the question of granting consent does not arise. In fact, the Coimbatore district has been categorized as 'Over Exploited' Zone by the Tamilnadu public works department based on the ground water depletion calculated periodically.

Block	**Firkas**	**Village**
SultanPet	VaraPatti	MalaiPalayam
KinathuKadavu	Vadasithur	Kattampatti

Public Works (R2) Department – Categorization of Firkas			
G.O.(Ms) No.	**Dated**	**Block / Firkas**	**Category**
51	11.02.2004	**Block** - KinathuKadavu, SultanPet, Sulur	Over Exploited
52	02.03.2012	**Block** – KinathuKadavu,	Semi

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		SultanPet	Critical
142	23.07.2014	Issue of No Objection Certificate / **License for Extraction of Ground Water** in Tamil Nadu State.	
113	09.06.2016	**Firkas:** KinathuKadavu – Vadasithur (&) Sulur - VaraPatti	Over Exploited
257	01.10.2018		
161	23.10.2019		

The Government directed that no Schemes should be formulated in the 'Over Exploited and Critical Blocks', and in the 'Semi Critical and Safe Blocks' - all the Schemes should be formulated in consultation with the State Ground and Surface Water Resources Data Centre of the Water Resources Organization in the Public Works Department.

nn. Gross Fixed Asset of the industry has not been correctly disclosed which is very well evident from records of the industry itself.

oo. Consent order has been granted only for drying product, without making the wet processing the final product cannot be made. Both consent orders do not differentiate any process but twice has been granted. It is submitted that the 3rd respondent has not disclosed the products purchased from the sister concern companies and other illegal units which are running without consent.

pp. It is submitted that the consent order of the 3rd respondent should not be a license to pollute. The 2nd respondent is duty bound to take appropriate action but it has miserably failed, hence, the consent order suffers vice of arbitrariness.

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PRAYER

In light of the above, the appellant humbly prays that this Hon'ble Appellate Authority may be pleased to: -

(a) Call for the impugned Consent to Operate order dated 28.04.2022 Proceedings No. F.S.3611CBS/OL/DEE/TNPCB/CBS/W/2022 (CONSENT ORDER NO. 2205144089458) set-aside, cancel and revoke the same.

(b) Pass such further or other orders(s) as this Hon'ble Appellate Authority may deem fit and proper in the circumstances of the case and thus render justice.

Council for Appellants **Appellants**

VERIFICATION

I, A. Thiyagaraj, S/o. K. Arogyasamy (and) U. Yuvaraj, S/o Uthamaraj, the Appellants herein do hereby declare that what is stated in this memorandum of appeal is true to the best of my knowledge and belief and nothing has been concealed or mislead.

Council for Appellants **Appellants**

Place: Chennai

Date: 17.05.2022

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COIMBATORE DISTRICT

THE HONOURABLE APPELLATE AUTHORITY - CHENNAI

APPEAL NO. 44 OF 2022

MEMORANDUM OF GROUNDS OF APPEAL

M/s. R.PRABAKAR 2330/2009
P.MARUDHUPANDIYAN 1144/2018
S.SELVI 869/2021
N.S.DEEPAK 5892/2021
U.AZARUDHIN 2791/2018
9047588331/9486766871
prabakar.law@gmail.com
Counsel for Appellants

MEMORANDUM OF APPEAL
UNDER SECTION 25 OF WATER ACT & SECTION 21 OF AIR ACT
BEFORE THE HONOURABLE APPELLATE AUTHORITY, CHENNAI
In
APPEAL NO. OF 2022

A. Thiyagaraj & Anr --- Appellant

/Versus/

The Tamil Nadu Pollution Control Board,
Rep by its Chairman, Corporate Office,
No.76, Mount Road, Guindy, Chennai-600032 & 2 Anr ---
Respondents.

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2	15.07.2020	Petitions Sent to Hon'ble Prime Minister	
3	01.12.2020	Show Cause Notice issued by TNPCB to 3rd respondent	
4	30.12.2020	Water Sample Report Furnished by TNPCB Advanced Environmental Laboratory, Coimbatore	
5	25.08.2021	NGT (PB) Delhi Order in OA 216 of 2020	
6	06.09.2021	Central Ground Water Authority – Public Notice No. 12 / 2021	
7	18.09.2021	Petitions Sent to CPCB - Continuous Environmental Violation by Hazardous Coir Pith and Coir Fibre Manufacturing Industries.	
8	20.09.2021	Petitions Sent to CPCB - Sealing of the Hazardous Coir Manufacturing Units and Stoppage of Electricity.	
9	23.09.2021	Closure Order and Disconnection of Power Supply issued by 1st Respondent.	

10	27.09.2021	TNPCB Reply to Petitioner - Letter No. 2856/Complaint/DEE/TNPCB/CBS/2021	
11	29.09.2021	Hon'ble Appellate Authority Order in Applications 92 & 93 /2021 in Appeal 90 / 2021	
12	05.10.2021	Virtual Meeting Conducted by CPCB	
13	05.10.2021	Petition Made on Illegal Pipeline Removal	
14	07.10.2021	Hon'ble National Green Tribunal (SZ) Chennai Order in Appeal 70, 71 & 72 of 2021	
15	08.10.2021	Hon'ble National Green Tribunal (SZ) Chennai Order in Appeal 70, 71 & 72 of 2021	
16	11.10.2021	Petition - Coir Industries Pollution is Endemic in our MalaiPalayam Village.	
17	21.10.2021	Letter from TNPCB regarding Personal Hearing - JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021	
18	22.10.2021	Petition and Reply Letter No.: DEE/TNPCB/F.OLGPRS/2021 dated 24.12.2021	
19	23.10.2021	Letter to TNPCB requesting to Furnish the Papers Filed by 3rd respondent.	
20	25.10.2021	Attended Personal Hearing and Objections Filed - "Objections to give consent to operate (CTO) until they compile all the clearances".	
21	26.10.2021	Legal Notice to TNPCB - Furnishing of Documents Submitted by 3rd respondent for Consent to Operate (CTO) / Revocation of Closure Order, and Evacuation of Coir Pith from Bunkers and Drying Yards.	
22	27.10.2021	Joint Inspection by CPCB & TNPCB in Ms. Remmy (Unit II) – Letter CPCB/IPC-V/PG/Coir/2021 Dated 20.10.2021	
23	03.11.2021	Hon'ble Appellate Authority Order in Applications 92 & 93 /2021 in Appeal 90 / 2021	
24	10.11.2021	Re-Categorization by TNPCB - Proceeding No. T2/ TNPCB/F.13367/2021, dated: 10.11.2021	
25	12.11.2021	Inspection made by DIC Tiruppur - Letter Rc.No.33497/DIC 1/2021 Dated: 09.11.2021.	

26	13.11.2021	Inspection Report for CTO (Remmy Unit I)	
27	15.11.2021	Inspection Report – Remmy Unit II - IR No.: F.CBS-NA/DEE/CBS/2021 dated 15.11.2021	
28	15.11.2021	Show Cause Notice issued to 3rd respondent (Unit II) – Proc No. F. CBS-NA/DEE/TNPCB/CBS/W/2021	
29	16.11.2021	Consent to Operate Order No. 2105141406492 issued by TNPCB to 3rd respondent - Proceedings No. F. 3611CBS / OL / DEE / TNPCB / CBS / W / 2021	
30	17.11.2021	Environmental Compensation Levied Lr. No.: F.No.CBS.NA/DEE/TNPCB/CBS/ Remmy Substrates / 2021	
31	20.11.2021	Suspension of Closure direction & Temporary Restoration of Power Supply for a Period Up To 19.02.2022 (Proceedings No.: T2 / TNPCB / F.19388 / CBS / Suspension of Closure & Temporary Restoration of Power Supply / Water & Air / 2021, dated: 20.11.2021)	
32	24.11.2021	Appellate Authority Order 24.11.2021 Appeal No.90/2021 (Applications 92 & 93 / 2021)	
33	16.12.2021	Petition: Non-Stop Violation of Environmental Norms by Hazardous Coir Manufacturing Units	
34	03.01.2022	Hon'ble Madras High Court Order in WP 28021 of 2021	
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37	18.02.2022	Extension of Temporary Restoration of Power Supply Granted by TNPCB for a period up to 19.05.2022 for 3rd respondent - Proceeding No.: T2/TNPCB/F.19388 / CBS / Suspension of Closure / Water & Air/ 2021, dated: 18.02.2022 – Suspension of Closure direction and Temporary restoration of power supply for a	

		period up to 19.05.2022 (i.e., for a period of 3 months)	
38	19.02.2022	Petition: Disconnect the Temporary Power Supply Issued to 3rd respondent up to 19.02.2022	
39	28.04.2022	Consent to Operate issued to 3rd respondent - Proceedings No. F.S.3611CBS/OL/DEE/TNPCB/CBS/W/2022 (CONSENT ORDER NO. 2205144089458)	
40	28.04.2022	Consent to Operate issued to 3rd respondent - Proceedings No. F.S.3611CBS/OL/DEE/TNPCB/CBS/A/2022 (CONSENT ORDER NO. 2205244089458)	
41	06.04.2022	Petition: "Violation of Law" by Managing Director C. Leela Krishnan of Ms. Remmy Substrates India Pvt Ltd & M/s Tirupur Sultanpetaai Water Project	
42	12.04.2022	Joint Field Audit Report – Joint Committee Recommendation Report for Electricity Disconnection	
43	26.04.2022	Letter from The District Collector Coimbatore Na.Ka.6277/2020/E1 regarding Water Theft, Cancellation of Track Rent Permission and Electricity Disconnection Order.	
44	03.05.2022	Petition: Objection for Permanent Revocation & CTO for M/s REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT – 1	
45	14.05.2022	Petition: Cancel the Consent Order and Requesting Action Against DEE-Coimbatore South	
46	----------	Photos Extracted from 3rd Respondent Website	
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Dated at Chennai on this the 25th day of May, 2022

COUNSEL FOR APPELLANTS

TAMILNADU POLLUTION CONTROL BOARD

From

K. Manivannan, M.E.,
District Environmental Engineer
Tamilnadu Pollution Control Board,
Coimbatore North Office,
No.5, Ramasamy Nagar,
Kavundampalayam,
Coimbatore – 641 030

To

The Member Secretary
Tamilnadu Pollution Control Board
76, Mount Salai,
Guindy,
Chennai – 600 032

Lr. No. F.DEE/TNPCB/CBN/19 Dated: 18/05/2019

Sir,

Sub: TNPC Board – Coimbatore North - Extraction of Ground Water – Hon'ble High Court of Madras Order in W.P.No.28535 to 28539 of 2018 and etc, - Implementing High Court Order – Constitution of Monitoring Committee to monitor the extraction of ground water by the individuals for commercial purpose in Coimbatore District – Present Status – Submitted - Regarding.

Ref:
1. Hon'ble High Court of Madras Order in W.P.No.28535 to 28539 of 2018 and etc, Dated:03.10.2018
2. Proceedings of the District Collector, Coimbatore dt. 02.01.2019
3. E-mail received from Corporate office TNPC Board on 18.05.2019

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With reference to the above, I submit to state that, the Hon'ble High Court of Madras in its Order in W.P.No.28535 to 28539 of 2018 and etc, dated: 03.10.2018 has directed the District Collectors to constitute monitoring committees with minimum five persons from the following departments to monitor the Extraction of Ground Water for commercial purpose by the individuals and commercial establishments.

1. The District Environmental Engineer form Pollution Control Board of the State of Tamil Nadu.
2. One qualified Public Works Department (PWD) Engineer from Water Resources Department.
3. The Assistant Director of Geology and Mining of the State Government.
4. The Revenue Divisional Officer of the concerned locality.
5. One nominee from the office of the Chief Engineer, Central Ground Water Board of the Government of India.

As per the order of the Hon'ble High Court of Madras, the monitoring committees to monitor the Extraction of Ground Water for commercial purposes by the individuals and commercial establishments is hereby constituted with the following officials in respect of Coimbatore District vide reference second cited.

1. The District Environmental Engineer, Coimbatore South / Coimbatore North.
2. The Executive Engineer, PWD / WRO, Alliyar / Sholaiyar / Parambikulam / Bhavani Sagar Divison.
3. The Executive Engineer, TWAD Board, Coimbatore.
4. The joint Director, Geology and Mining, Coimbatore
5. The Sub Collector / Revenue Divisional Officer of the locality.
6. Nominee from the Office of the Regional Director, Central Ground Water Board, South Eastern Region, Chennai.

The Monitoring Committee constituted above is empowered to monitor the Extraction of Ground Water for commercial purpose by the individuals and commercial establishments.

The Monitoring Committee is entitled to collect proofs and documents in respect of the Extraction of the Ground Water illegally and excessively by any person and submit a complaint / report of the District Collector.

Further, the petitioner unit of M/s. Perinbam Aqua Farms, 731/2, 731/4A Kutharipalayam Vellipalayam Road, Annur Block, Mettupalayam Taluk, Coimbatore (S.No.74) in the Hon'ble High Court of Madras in its Order in W.P.No.28535 to 28539 of 2018 and etc, dated: 03.10.2018. As per the direction of the Hon'ble High Court of Madras No Consent / license has been granted to the said unit.

This is submitted for favour of kind information and necessary action please.

18/5/19.

District Environmental Engineer
TNPC Board, Coimbatore North

Encl.:

Copy of Proceedings of the District Collector, Coimbatore dt. 02.01.2019

11 JAN 2019

PROCEEDINGS OF THE DISTRICT COLLECTOR, COIMBATORE,
PRESENT: THIRU.T.N.HARIHARAN, I.A.S.,

Ref No. 26076/2018/C2 Dated: 02.01.2019

SUB: Extraction of Ground Water - Hon'ble High Court of Madras Order in W.P.No 28535 to 28539 of 2018 and etc, - Implementing High Court Order - Constitution of Monitoring Committees to monitor the extraction of ground water by the individuals for commercial purposes in Coimbatore District - Orders issued - Regarding

REF: Hon'ble High Court of Madras Order in W.P.No 28535 to 28539 of 2018 and etc, Dated: 03.10.2018.

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ORDER :-

The Hon'ble High Court of Madras in its Order in W.P.No 28535 to 28539 of 2018 and etc, dated: 03.10.2018 has directed the District Collectors to constitute monitoring committees with minimum five persons from the following departments to monitor the Extraction of Ground Water for commercial purposes by the individuals and commercial establishments.

1. The District Environmental Engineer form Pollution Control Board of the State of Tamil Nadu.
2. One qualified Public Works Department (PWD) Engineer from Water Resources Department.
3. The Assistant Director of Geology and Mining of the State Government.
4. The Revenue Divisional Officer of the concerned locality.
5. One nominee from the office of the Chief Engineer, Central Ground Water Board of the Government of India.

As per the order of the Hon'ble High Court of Madras, the monitoring committees to monitor the Extraction of Ground Water for commercial purposes by the individuals and commercial establishments is hereby constituted with the following officials in respect of Coimbatore District.

1. The District Environmental Engineer, Coimbatore South / Coimbatore North.
2. The Executive Engineer, PWD / WRO, Aliyar / Sholaiyar / Parambikulam / Bhavani Sagar Division.
3. The Executive Engineer, TWAD Board, Coimbatore.
4. The Joint Director, Geology and Mining, Coimbatore
5. The Sub Collector / Revenue Divisional Officer of the locality.
6. Nominee from the Office of the Regional Director, Central Ground Water Board, South Eastern Region, Chennai.

AEE AE 1 AE 2 AE 3

The Monitoring Committee constituted above is empowered to monitor the Extraction of Ground Water for commercial purposes by the individuals and commercial establishments.

The Monitoring Committee is entitled to collect proofs and documents in respect of the Extraction of the Ground Water illegally and excessively by any person and submit a complaint / report to the District Collector.

Sd/-.T.N.Hariharan,
DISTRICT COLLECTOR,
COIMBATORE

To
The Officials Concerned.

Copy submitted to the Principal Secretary to Government, Public Works Department, Secretariat, Chennai - 600 009.
Copy to Chief Engineer, PWD/WRD, Coimbatore Region, Coimbatore - 641001.
Copy to Chief Engineer, TWAD Board, Coimbatore - 641043.
Copy to Regional Director, Central Ground Water Board, South Eastern Region, E-Wing, G-Block, Rajaji Bhawan, CGO Complex, Basant Nagar, Chennai - 600 090.
Copy to Stock File.

//True Copy / By Order//

3/6

2/1/19

Personal Assistant (General) to Collector
Coimbatore.

2-1-19

11 JAN 2019

From
Thiru.T.N.Hariharan, I.A.S.,
District Collector,
Coimbatore - 641 018.

To

1. Sub Collector,
   Pollachi / Coimbatore North.
2. Revenue Divisional Officer,
   Coimbatore North.
3. Joint Director,
   Geology and Mining, Coimbatore.
4. District Environmental Engineer,
   Coimbatore South,
   Coimbatore - 641021.
5. District Environmental Engineer,
   Coimbatore North,
   Coimbatore - 641030.
6. Executive Engineer,
   PWD / WRD,
   Aliyar / Parambikulam / Sholaiyar / Bhavani Sagar Circles.
7. Executive Engineer,
   TWAD Board, Coimbatore.
8. All Taluk Tahsildars,
9. All Block Development Officers,

Sir / Madam,

Letter No. 26076/2018/C2. Dated: 02.01.2019.

Sub: Extraction of Ground Water - Hon'ble High Court of Madras Order in W.P.No 28535 to 28539 of 2018 and etc, - Implementing High Court Order - Direction issued to the Revenue Divisional Officers, Tahsildars, and all concerned officials to inspect and monitor the Extraction of Ground Water by the individuals for commercial purposes - Regarding

Ref:
1. Hon'ble High Court of Madras Order in W.P.No 28535 to 28539 of 2018 and etc, Dated: 03.10.2018.
2. District Collector, Coimbatore Proceedings No.26076/2018/C2, Dated: .12.2018.

****

The Hon'ble High Court of Madras in its Order in W.P.No 28535 to 28539 of 2018 and etc, dated: 03.10.2018, has directed the District Collectors to issue directions / orders to the Revenue Divisional Officers, Tahsildars and all other officials concerned to inspect and monitor the Extraction of Ground Water by the individuals for commercial purposes.

Hence the sub collectors / Revenue Divisional Officer, District Environmental Engineers, Joint Director, Geology & Mining, Executive Engineer, TWAD Board, Executive Engineers, PWD/WRD, Taluk Tahsildars and Block Development Officers are hereby instructed to inspect and monitor the Extraction of Ground Water for commercial purposes by the individual and commercial establishments situated in their locality

monthly and collect proofs and documents in respect of the Extraction of the Ground Water illegally and excessively by any person and submit a complaint / report to this office.

The receipt of this letter should be acknowledged.

Yours faithfully,
Sd.T.N.Hariharan,
District Collector,
Coimbatore

Copy submitted to the Principal Secretary to the Government,
Public Works Department, Secretariat, Chennai - 600 009.

//True Copy / By Order//

Personal Assistant (General) to Collector
Coimbatore.

13th July 2020
MalaiPalayam Village,
Coimbatore District

From

U. Uvaraj, S/o, Uthamaraj, 3/207, Malaiyadipalayam Post, Sulur (Taluk), MalaiPalayam, Coimbatore District – 641669 Tamil Nadu. **Mobile: 7373331999**	**A. Thiyagaraj,** S/o, K. ArogyaSamy, 4/231, Nagarakalandai Pirivu, DasanaikanPalayam (Post), Sulur (Taluk), MalaiPalayam, Coimbatore District - 642202 **Mobile: 9865030794**
V. Mandira Moorthy 3/163, Senjari Malai, MalaiPalayam Village, Sulur (Taluk), Coimbatore – 641669 Mobile: 8610107026 / 9942386245	**E. Anand Kumar & Mandrachalam** Senjari Malai, MalaiPalayam Village, Sulur (Taluk), Coimbatore – 641669

(And) Villager's of MalaiPalayam

To

1. **Sh. Shiv Das Meena, IAS ,**
   Chairman, Central Pollution Control Board,
   Parivesh Bhawan, East Arjun Nagar, Delhi-110032
   Tel.:+91-11-22307233 / E-Mail: ccb.cpcb@nic.in

2. **Thiru. A.V.Venkatachalam, I.F.S,**
   Chairman, Tamil Nadu Pollution Control Board,
   No.76, Corporate Office, Mount Salai, Guindy, Chennai - 600 032
   Tel: 044 - 22353134 – 139 / 044 - 22353076

3. **Er. P. Asokan, M.Tech, MBA,**
   The Joint Chief Environmental Engineer, (JCEE Monitoring Offices),
   TamilNadu Pollution Control Board,
   Plot No.E-55A, SIDCO Industrial Estate, Pollachi Main Road,
   Kurchi, Coimbatore - 641021.
   Email ID: jcee.cbe@gmail.com / Phone: 0422-2677007

4. **Er. P. Manimaran, M.E., M.B.A., District Environmental Engineer, Coimbatore (South),** TamilNadu Pollution Control Board,
   Coimbatore South, Plot No.E-55A, SIDCO Industrial Estate, Pollachi Main Road, Kurchi, Coimbatore-641 021.
   Email ID: tnpcbcbs@gmail.com / Phone: 0422 – 2675608

5. **L. Mohan, M.E.,**
   Environmental Engineer, **Flying Squad Tirupur,**
   Tamilnadu Pollution Control Board,
   16, Rayapuram East Street, Tiruppur- 641601
   Phone: 0421-2241131 / Email: flyingsquadtpr@gmail.com

6. **The Assistant Director,**
   Advanced Environmental Laboratory,
   Tamilnadu Pollution Control Board,
   136-D, Swamy Iyer New Street,
   Ganga Garden, Coimbatore - 641 001.
   MailId: aeltnpcbcbe@gmail.com

7. **Shri. K. Shanmugam, IAS**
   Chief Secretary, Government of TamilNadu,
   Secretariat, Chennai – 600009
   Phone: 044-25671555
   Email ID: cs@tn.gov.in

8. **Shri Narendra Modi , Prime Minister of India,**
   Prime Minister's Office,
   South Block, Raisina Hill,
   New Delhi - 110011
   Phone No: +91-11-23012312

9. **Mr. Prakash Javadekar,**
   Hon'ble Minister of Environment, Forest and Climate Change,
   Government of India
   Indira Paryavaran Bhawan,
   Jorbagh Road, New Delhi – 110 003
   Ph: 24695132, 24695136
   Email ID: mefcc@gov.in

Subject:

1. The Coir Industries discharge the chemically contaminated waste water into Land, Polluting the Ground water resources. The Coir Pith that is dumped on the Agricultural lands is washed with fresh water and the excess water enters into land, makes the water completely contaminated.
2. Request to investigate about the Environmental Pollution caused by Coir Pith Units and Pass a Government Order, instructing the industries to follow up Air and Water Pollution control measures.
3. **Request to take action as per:**
   - ✓ The Water (Prevention and Control of Pollution) Act
   - ✓ The Air (Prevention and Control of Pollution) Act
   - ✓ The Environment (Protection) Act, 1986 – THE UMBRRLLA ACT

Respected Sir,

The Coir Industries that is located in our Area creates heavy Environmental Pollution (Air, Water, and Noise). Coir Pith Fine Dust Particles that fly in the Air above 40-50 feet Height and for a radius of 3 Kilometres, during heavy winds and creating Health Hazards by making the life of neighbour hoods miserable. Some of the Industry Details and their process are described below:

M K Fibre

MK Fibre owned by **M. KarichiKumar**, Established In the Year 2014 is a Manufacturer of the coco peat discs, coir-pith-block/ bricks, coconut fibre, coco chips is creating huge Air Pollution from the Coir Industry located at 239/2a & 2b, Malaipalayam Village, Dasanaikenpalayam (Po), Jakkarpalayam (Via) Sulur (Tk), Coimbatore (Dt), Tamilndau – 642202, to our Residences and Neighbouring Locations, making our Residences Unfit to Live.

The Coir Pith Fine Dust Particles that fly in the Air gets deposited on all over our Residences and Agricultural Lands. The Water from the Manufacturing Process is let out in Land, Contaminating all Neighbouring Water Resources. The Industry is dumping the Coir Pith in Agricultural Land for about 20 Acres. Dumping and Washing Coir Pith Hillocks (In Fresh PAP Canal Water / During Rainy Seasons) in Agricultural Lands, leading to contaminations with ground water resources.

Polluting our Environment, the products manufactured are exported to Japan, China, Sri Lanka, USA, UK, Europe, Australia, Africa, Host of South-East Asian Countries and other countries of Indian Sub continent. Why our Water Resources should be contaminated for the well being of foreign countries.

Coir Board Licence Details are Reg. No: P - 949 & F – 703.

Images of M K Fibre Industry Location (And) Image of Coir Pith Dried in open Surface - Creating Dust Environment.

Image of Coir Pith Dumped by M K Fibres creating Water Pollution

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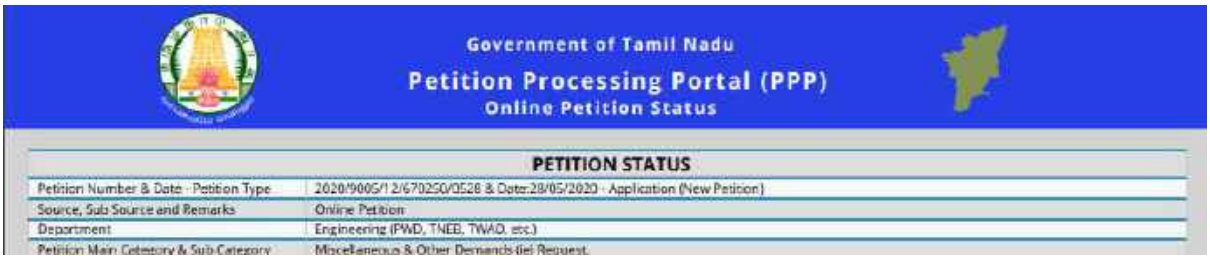
Remmy Substrates India Private Limited

The **Sriram Fibres** and **Pradeep Exports,** Owned by **Leelakrishnan Chinnasamy** is the Manufacturer's & exporters of coir fibres & coco peat products in the Brand Name "**Remmy Substrates India Private Limited**". The Industry Mainly produces **Coco Peat** in the form of:

- **Washed Coco's & Unwashed Coco's -** Generally coconut husk has high salt content, hence coco peat is **washed with clean and natural water to lower the EC levels**. Raw/Unwashed Coco peat is **stored in bunkers** as soon as they are extracted, allowed for ageing & washing.
- **Buffered Coco's -** Buffered coco peat (sometimes known as treated) has been **treated with chemicals** to reduce the salt such as Sodium & Potassium which are naturally higher in coco's thereby increasing Calcium & Magnesium levels to give the plant a balanced diet for uniform growth and also reduce EC as low as possible.

- **Coco Chips -** Coconut Husk (shell) are cut into size of 1 cm to 5 cm sizes and **<u>washed to low the EC levels</u>**. It contains high quality coco peat with fibres to absorb more water. Also, **<u>Washed Cut Fibres,</u>** Briquettes, Blocks, Grow bags, Mixed Blocks, Fine Grade is manufactured.

The Waste Water that is chemically contaminated is let into land, polluting the neighbouring water resources. The Coir Pith Dust Particles that fly in the air make heavy Air Pollution and fills the eyes of passerby in the Main Roads leading to too many accidents. The Sulur Taluk Thasildar itself had confirmed the waste water discharge into Lands. And The TamilNadu Highways Department had removed the illegal Pipeline encroachment in the State Highways on 28th May 2020. There is a Summoned Inquiry conducted by District Revenue Officer for Illegal Fetching of Water through Pipeline. A Panchayat Resolution had also been made to control the Air and Water Pollution created by this Industry.



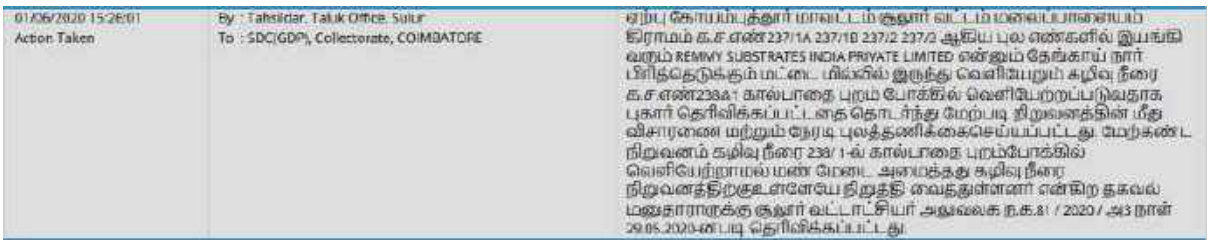
Government of Tamil Nadu

Petition Processing Portal (PPP)

Online Petition Status

PETITION STATUS

Petition Number & Date - Petition Type	2020/9006/1 2/670250/0528 & Date:28/05/2020 - Application (New Petition)
Source, Sub Source and Remarks	Online Petition
Department	Engineering (PWD, TNEB, TWAD, etc.)
Petition Main Category & Sub Category	Miscellaneous & Other Demands (lei Request



01/06/2020 15:26:01 — By : Tahsildar, Taluk Office, Sulur

Action Taken — To : SDC(GDP), Collectorate, COIMBATORE

ஏற்பு கோயம்புத்தூர் மாவட்டம் சூலூர் வட்டம் மயிலம்பாளையம் கிராமம் க.ச.எண் 237/1A 237/1B 237/2 237/3 ஆகிய பல எண்களில் இயங்கி வரும் REMMY SUBSTRATES INDIA PRIVATE LIMITED என்னும் தென்னை நார் பிரித்தெடுக்கும் மட்டை மில்லில் இருந்து வெளியேறும் கழிவு நீரை க.ச.எண்238/1 கால்பாதை புறம் போக்கில் வெளியேற்றப்படுவதாக புகார் தெரிவிக்கப்பட்டதை தொடர்ந்து மேற்படி நிறுவனத்தின் மீது விசாரணை மற்றும் நேரடி புலத்தணிக்கைசெய்யப்பட்டது. மேற்கண்ட நிறுவனம் கழிவு நீரை 238/1-ல் கால்பாதை புறம்போக்கில் வெளியேற்றாமல் மண் மேடை அமைத்து கழிவு நீரை நிறுவனத்திற்குஉள்ளேயே நிறுத்தி வைத்துள்ளார் என்கிற தகவல் மனுதாரருக்கு சூலூர் வட்டாட்சியர் அலுவலக ந.க.8! / 2020 / அ3 நாள் 29.05.2020-ன்படி தெரிவிக்கப்பட்டது.

Location of the Industry – Chemically contaminated water let into Land

Contaminated Water let into Land & Panchayat Resolution Made - Pictures

Illegal Pipe Line Removed by TamilNadu Highways Department

Bunker Washing Pits with Chemicals & Collection Pond (Land)

Coir Pith Drying Open Yards that create Huge Air Pollution

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Duinkop Enterprises (P) Ltd

Duinkop Enterprises (P) Ltd., owned by **M.Jayachandran,** is engaged in the manufacturing and export of coco peat products and Fibre. It has 400,000 sq ft of open dry yard area along with Bunkers, along the State High Way Road, that causes heavy Air Pollution to the passerby. And the Chemically waste water from the Industry is let out into Land, contaminating the ground water resources.

Coir Pith Drying Open Yard that creates Air Pollution

Industry Located on Avinashi – Tirupur – Palladam – Pollachi –Cochin Road

The Industry process high and Low Ec coco peat material. The buffered coco peat material needs extensive care in processing. So, during this process, after the material is pre-washed, calcium [2+] is introduced in order to remove monovalent positive ions such as potassium [1+] from the coconut complex. This way removes not only elements which are soluble in water but also elements which are bound to the coconut complex. Then the pre-washing is done to bring all parameters like Ec, pH etc to desired levels. So, huge Water is used for this industrial process.

****

Jai Sakthi Fibre

The Coir Industry is owned by Muthu Manikam. The Industry had started its operations in this year, just near our houses, without proper approvals. The Fibre Dust from this industry gets filled up on our residences, making our life miserable.

****

CATEGORIZATION OF INDUSTRIES

7.1 CLASSIFICATION OF INDUSTRIES BASED ON GROSS FIXED ASSETS

The Board vide BP Ms. No. 13 Dated 22.11.2011 has revised classification of Industries based on gross fixed assets (GFA).

Classification of Industry	Gross Fixed Assets (Gross Value of Land, building, plant & machinery and all other fixed assets)
Small Scale	Upto Rs. 5 crores
Medium Scale	Above Rs 5 crores and upto Rs 10 Crores
Large Scale	Above Rs 10 Crores

Note: If the unit is on lease land or building or both, land and building component of GFA shall be 20 years lease value. (Source: Circular Memo No. TSI/16488/MISC/90, dt. 28.5.1991).

The Industries are classified as below into Small / Medium / Large based on Gross Fixed Asset. The Coir Industries in our Area have Large (>10 Cr), Medium (>5Cr) scale of operations, so relatively the Pollution levels are also very high.

Large scale operations are happening in Coir Industries with turnover of around 5 Crores to even more than 100 Crores. So how can the government categorize it as a Cottage/Micro /Small Industry?

WHITE CATEGORY

Sl.No	Type code	Industry sector-Types
23	4023	Manufacturing of coir items from coconut husks

We can at least accept the Coir Fibre Units (That too only if Waste Water Recycling Plant is installed). But We cannot accept the Coir Pith Units , Since they are hiding behind the White Category and doing all kind of Pollution activities (Like Dumping Coir Pith Hillocks on Agricultural Land & Washing it excessively with stolen Fresh Water from PAP Canal & letting the waste water into Lands, creating Pollution) . The Dust Particles that fly in the Air, and the Contaminated Water generated from the Industries that is let into land is very high. Also the old tractors make huge noise, in Day and Night.

The National Green Tribunal & The High Court of Madras says, the Coir Pith should be Dumped only on Cement Surface and Washing Process should not be done. But these Coir Industries are never obeying the Laws. The Government officers are also not taking any strict action. And also they use Bunker System for producing Coir Pith Substrates, they include chemicals during washing process, and let the Chemically Contaminated Water into Land, Pollution all neighbouring water resources. Common Effluent Treatment Plants (CETPs) installation is required.

This Coir Industry is Categorized White Industry and as Cottage Industry / Micro Industry / Small Scale Industry, but the Operations of the Industries are in very large scale as they misuse the Agricultural Subsidy given by Government for Industrial Process, like:

- Free Agricultural Electricity given to farmers is utilized for fetching water from Wells to Industries / For Washing Coir Pith that is dumped in Agricultural Lands. There has to be a check on Free Electricity Usage Check & Water Theft/Misuse Check on the Coir Industries.
- Tractors are given in Subsidy for Farmers, it is utilized for Industries. (Subsidy + Tax Exempted).
- Parambikulam Aliyar Project (PAP) water is given for dry areas for Irrigation Purpose, those water are stolen illegally through Pipeline for Industrial Purpose. (Like getting permission for one pipeline & laid many Pipelines).

****

TAMIL NADU POLLUTION CONTROL BOARD

Since The TamilNadu Pollution Control Board is the statutory Board in the state of TamilNadu and entrusted with Powers, We noted the Functions of TNPCB, In the book published by TAMIL NADU POLLUTION CONTROL BOARD - MAY 2020 (TNPCB & YOU 2020 - A READY RECKONER FOR ENTREPRENEURS): www.tnpcb.gov.in and kindly request the CPCB and TNPCB to enforce the Pollution Control Laws for Coir Industries and make a sustainable environment.

We make it as a special request because, every time when a Government Authority like Collector or CM Cell or PM Cell forward a pollution related complaint to the Pollution control board regarding the coir Industry. The Pollution department officers simply forward it to the Block development officer of the respective Panchayat, stating it is a white category industry and they are bound to take action. And finally we do not find any solution from any of the officers.

To bring to your Notice, after the Coir industry is categorized as White Based Category in 2016, a Judgement is given by National Green Tribunal & The Madras High Court, for a case filed by Erode people. The Judgements and its Highlights' are attached with this Letter. It clearly explains the procedures that a coir industry should follow to carry on industrial activities. Though the Coir Industry is categorized into White Industry, the Pollution Board should investigate the complaints of pollution received from the public, As these are Large scale operations.

In the below mentioned government website annexure H, it is clearly mentioned that, only if the mentioned norms are followed by the white category industry, it can be exempted from actions by the pollution control board, else if objections are raised the board can take actions on the industries. The Annexure H is attached for reference.

www.ppcb.gov.in › category29.9.2016.pdf ▾ PDF

List of Red, Orange, Green and White category industries as ...

ANNEXURE-H. List of Red, Orange, Green and White category industries as per **CPCB** Directions. 1. Red Category Industries-89 Nos. Sr. No. Type code.

Note No.1: The exemption from obtaining consent of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act,1981 and Hazardous Waste Management Rules, 2016 for the above mentioned 136 White Category of industries, if the unit satisfies the following conditions:-

i) That the industry is established/being established in the demarcated Industrial Estates/Zones classified by the State Authorities viz PSIEC, Department of Industries, PUDA, CTP under draft Master Plan or in mixed category area or predominantly Industrial areas within Municipal limit of a Town/City after classification of the area by CTP/STP/DTP.

ii) That the investment of the industry is not more than Rs. 1 Crore on plant and machinery.

iii) That there will not be any discharge of trade effluent from the industry into stream or well or sewer or onto land and/or that industry will not discharge any air pollution including noise into the atmosphere.

iv) That the industry will not discharge any toxic/hazardous wastes and will not handle any toxic/hazardous chemical.

In case the industry is found to create conditions that generate any type of pollution or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at liberty to take legal action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or Environment(Protection) Act, 1986 as considered appropriate.

Note No.2: -The industries which falls under white category of industries and have installed DG set of capacity more than 10 KVA and less than 1 MVA, such industries shall obtain consent only for the DG set under green category.

The Punjab Pollution Control Board have clearly described in Annexure-H, that even if it is a White Category Industry, there should not be any discharge of trade effluent from the industry into land and industry will not discharge any Air Pollution into atmosphere. In case if the industry is found and objections raised from surrounding community, the Board shall be liable to take action. The TNPCB should also implement these measures.

The Coir Industries in surrounding areas does not have Effluent Treatment Plant / RO, to Purify and Reuse the Waste Water. So the Industries are letting out the Chemically Contaminated Waste water into Land making Water Pollution to neighbouring Water Resources during washing Coir Pith and Rainy Seasons. Since our Water Resources are affected, we face shortage of water even for the domestic purpose. Also, they pump out huge water of ground water illegally for Industrial purpose. Since our area is determined as Over-exploited are by government, there is a ban on fetching ground water for industrial purpose.

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7.2 CATEGORIZATION OF INDUSTRIES

7.2.1 CPCB Guidelines for Categorization of Industrial Sectors under Red, Orange, Green and White Category (Extract from: CPCB Letter No. B-29012/ESS (CPA)/2015-16/dated 07.03.2016)

1. A 'Working Group' comprising of the members from CPCB, APPCB, TNPCB, WBPCB, PPCB, MPPCB and Maharashtra PCB is constituted.
2. This WG shall revisit the categorization of industries that is based on pollution index criteria & environmental issues such as generation of emission, effluent and hazardous wastes.
3. The categorization will be done on the basis of composite score (0-100 marks) of Pollution Index given in accordance with the following weightage.

Air Pollution Score based on parameters namely PM, CO, NOx, SOx, HMs , Benzene, Ammonia and other toxic parameters relevant to the industry.	40 Marks
Water Pollution Score based on parameters namely pH, TSS, NH_3-N, BOD, Phenol and other toxic pollutants relevant to the industry.	40 Marks
Hazardous wastes (land fillable, incinerable, recyclable) as generated by the industry.	20 Marks
Note : • Parameters to be decided on the basis of the nature of the wastes generating from the industrial sector. • Industries having only either water pollution or air pollution, the score will be normalized wrt 100.	

And, as per the Categorization of Industries into Red, Orange, Green and White. And as per the Air, Water and Hazardous Waste Test that is done on our own interest, Only the Water and Air Test Makes 35-40 Marks, from which the Coir Industry can easily be categorized into Green or Orange Based Category. We have done all Core Parameters Checks like : pH, Total Suspended Solids, Total Dissolved Solids, Chlorides, Sulphates, Biochemical Oxygen Demand, Chemical Oxygen Demand, Oil & Grease, etc.,.

E: Follow-up Actions made on the Resolutions:

- Accordingly, a Committee comprising the Chairman of CPCB, APPCB, TNPCB, MPPCB, MPCB, PPCB, WMPCB and MS, CPCB was constituted vide CPCB OM dated 23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential.
- The categorization is made on the basis of following:
  - Quality of emissions (air pollutants) generated
  - Quality of effluents (water pollutants) generated
  - Types of hazardous wastes generated
  - Consumption of resources
- References is taken from the following:
  - The Water (Prevention and Control of Pollution) Cess Act, 1977
  - Standards so far prescribed for various pollutants under the Environment (Protection) Act, 1986
  - Doon Valley Notification, 1989 issued by MoEF.

F: Scoring Methodology:

The details on the scoring methodology in respect of the aforesaid 3 components are presented in the following tables F-1 to F-4.

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MONITORING OF INDUSTRIES

As there is an increasing pace of industrialization in our Area, the need for monitoring of industrial pollution is becoming important, to safeguard the environment and public health. We kindly request the TNPCB field officers of the Board to:

- Inspect the industrial plants or manufacturing process, assess the Pollution levels and instruct the industries to adopt Air, Water, Noise pollution control measures.
- Collect samples of Chemical mixed Waste Water - sewage and trade effluents which are let in land by coir Industries. And emissions of air pollutants and to analyze the same for specific parameters. And implement an economically viable treatment technology for sewage and trade effluents. Installing the **Effluent Treatment Plant + RO,** to reuse the water for Industrial Purpose. Covering up the Top and Sides, to Prevent Dust from flying in the Air, the Covered up Industrial process to Control Air Pollution.
- **Environmental Training:** To organise mass education programme relating to prevention, control of water and air pollution in Coir Industries. Promote public awareness and motivation to preserve and protect the environment through NGOs. Create Cross - media awareness in industry, urban sector and the public on Environmental Hazards and adverse impact on quality of life.

****

The Water (Prevention and Control of Pollution) Act, 1974

"As Per, Early Pollution Control Legislations, The Water (Prevention and Control of Pollution) Act, 1974, as amended in 1978 and 1988 - Section 24 - Prohibits the pollution of a stream or well by disposal of polluting matter etc.:- **No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any stream or well or sewer or on land.**"

As per, The Water (Prevention and Control of Pollution) Act, 1974, as amended in 1978 and 1988, the Board has all the Power to obtain information and give direction to furnish to it information regarding construction, installation or operation of such establishment or of any disposal system. **Has Power to take samples of sewage/ trade effluent from any industry, Prohibits the pollution of a stream or well by disposal of polluting matter, Restrictions on new outlets and new discharges.** Empowers the State Government to pass order.

"So having all these powers, why the Officers / Board is not taking any action. Check the Coir Pith Waste Water and Air Pollution caused by Coir Pith Units, and clarify us weather Coir Pith Industry comes under White / Green / Orange Category."

Standards for Discharge of Trade Effluent

As per the water test taken on our own interest in the Pollution Board Recognized Lab, we were able to determine that, Standard Parameters for Discharge of Trade Effluent into Inland surface water, on land for irrigation has much difference than the permissible Limits. (Color and odor, Suspended Solids, Dissolved solids, Ammonical Nitrogen, Total Kjeldahl Nitrogen, Biochemical Oxygen Demand, Chemical Oxygen Demand, Hexavalent Chromium, Chloride, etc.,).

Table F-1 : Water Pollution Scoring Methodology

Sl. No.	Activity / Types of Discharges	Score
Part A : Score W1 : Score based on types of expected criteria water-pollutants present in industrial processes waste waters. **Maximum of the following seven categories is to be taken.**		
W11	Waste-water which is polluted and the pollutants are - • not easily biodegradable (very high strength waste waters having BOD > 5000 mg/l); or • toxic; or • both toxic and not easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits up-to 10 mg/l or having BOD > 5000 mg/l). For details **appendix 1** may be referred)	30
W12	Non-toxic high strength polluted waste-water having BOD in the range of 1000-5000 mg/l and the pollutants are biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11 mg/l to 250 mg/l and having BOD strength in the range of 1000-5000 mg/l). For details appendix 1 may be referred)	25
W13	Non toxic- polluted waste-water having BOD below 1000 mg/l and the pollutants are easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11mg/l to 250 mg/l and having BOD strength below 1000 mg/l). For details appendix 1 may be referred)	20
W14	Waste-water generated from the chemical processes and which is polluted due to presence of high TDS (total dissolved solids) of inorganic nature. (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred)	15
W15	Waste-water generated from the physical unit operations / processes and which is polluted due to presence of TDS (total dissolved solids) of inorganic nature and of natural origin like fresh-water RO rejects, boiler blow-downs, brine solution rejects etc. (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred)	12
W16	Non-toxic polluted waste-water from those units which are: • Having the overall waste-water generation less than 10 KLD and • The pollutants are easily bio-degradable having BOD below 200 mg/l which can be easily treated in a single stage ASP (activated sludge process) based Effluent Treatment Plant. Note : This is a special category and is applicable to only those units having over-all liquid waste generation less than 10 KLD with low strength organic load.	12
W17	Waste-water from cooling towers and cooling-re-circulation processes	10
Part B : Score W2 : Score based on huge discharges of any kind (Penalty Clause)		
W2	Industry having overall liquid waste generation of 100 KLD or more including industrial & domestic waste-water.	10
Overall Water Pollution Score W = W1+W2		

Appendix 1

Water Pollutants covered under Group W11:

- ✓ Free available Chlorine, Total residual chlorine, Fluoride (as F), Sulphide (as S), Free Ammonical Nitrogen, Dissolved phosphates (as P), Free ammonia (as NH_3), Nitrate Nitrogen, Mercury (As Hg), Selenium (as Se), Hexa-valent chromium (as Cr^{+6}), Lead (as Pb), Tin, Vanadium (as V), Cadmium (as Cd), Manganese (as Mn), Total chromium (as Cr), Copper (as Cu), Iron (as Fe), Nickel (as Ni), Zinc (as Zn), Benzene, Arsenic (as As), Benzo-a-pyrene, Cyanide (as CN), Phenolic compounds (as C_6H_5OH) , Adsorbable Organic Halogens (AOX), Boron and/or
- ✓ BOD strength of waste water > 5000 mg/l

- **Water Pollutants covered under Group W12:**
  - ✓ Sodium Absorption Ratio (SAR), Biochemical oxygen demand (3 days at 27°C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand, Oils & grease and
  - ✓ BOD strength of waste water is in the range of 1000-5000 mg/l

- **Water Pollutants covered under Group W13:**
  - ✓ Sodium Absorption Ratio (SAR), Biochemical oxygen demand (3 days at 27°C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand and
  - ✓ BOD strength of waste water is below 1000 mg/l

- **Water Pollutants covered under Group W14 and W15:**
  Chlorides as Cl, Colour, Total dissolved solids (TDS - Inorganic)

Water Pollutants covered under Group W16

- ✓ BOD strength of waste water is below 200 mg/l and overall discharge is less than 10 KLD.

Drinking Water – Specification

TWAD Report Says: "The given water sample is chemically not potable due to high value of PH, TDS, Total Hardness, and Ammonia. Disinfection should be done regularly to present bacteriological contamination and reduce the trace level of pollution parameters if any, present in the sample to Zero. The given water sample is bacteriologically contaminated".

- PH = 6.43
- TDS = 2244 / 2042
- Total Hardness = 800
- Free Ammonia = 5

And as per our knowledge, the Water does not meet Water Quality Criteria for Drinking, Bathing, Wild life and Fisheries, Irrigation.

****

Public Works Department, Government of Tamil Nadu Order on Groundwater Extraction:

Categorization of Firkas as Over Exploited, Critical, Semi-Critical, Safe and Saline / Poor Quality for Ground Water Extraction.

As per G.O. (Ms) No. 161 Dated 23.10.2019 of Public Works (R2) Department, the Government approved the categorization of the Panchayat Union Blocks in Tamil Nadu as Over-Exploited, Critical, Semi-Critical and Safe Blocks for ground water development.

The Government directed that no Schemes should be formulated in Over Exploited and Critical blocks —Notified as A Category Blocks||. In Semi-Critical and Safe Blocks —Notified as B Category Blocks||, all the Schemes should be formulated through the State Ground and Surface Water Resources Data Centre of the Water Resources Department and the Chief Engineer, State Ground and Surface Water Resources Data Centre would issue —No Objection Certificate|| for ground water clearance.

The Government further directed to exclude the ground water drawal for domestic purpose by individual household; domestic Infrastructure Project (Housing); Government's Drinking Water Supply Schemes and **Non Water based Industries (i.e., the industries which do not require and use water, either as raw material or for other processing).** The Chief Engineer, State Ground and Surface Water Resources Data Centre, would permit domestic use of water by these Non Water based Industries by issuing —No Objection Certificate|| based on the hydro-geological conditions. The Government further directed that appropriate Rain Water Harvesting and Artificial Recharge Schemes should be carried out in the categories viz, Over exploited, Critical, Semi Critical and Safe Blocks of Tamil Nadu and while carrying out the above Schemes, priority should be given to marginal quality and bad quality areas so as to avoid further deterioration. The Government further directed that all the Schemes and Proposals based on ground water would have to adhere to the Government Orders and Conditions detailed in the Annexure-II to the above mentioned Government Order.

G.O (Ms) No. 161, Public Works (R2) Department, Dated: 23-10-2019
Categorisation of Firkas in Tamil Nadu as on March 2017

OVER EXPLOITED (Greater than 100%)		CRITICAL (Between 90 and 100%)		SEMI CRITICAL (Between 70 and 90%)		SAFE (Less than 70%)		SALINE / POOR QUALITY	
KINATHUKATAVU TALUK									
11	VADACHITTUR								
12	KINATHUKATAVU								
13	KOVILPALAYAM								
POLLACHI TALUK									
26	RAMAPATTINAM	32	KOTTUR	33	MARCHINAICKENPALAYAM				
27	POLLACHI(N)								
28	POLLACHI(S)								
29	PERIANEGAMAM								
30	KOLARPATTI								
31	ANAMALAI								
SULUR TALUK									
34	KARUMATHAM PATTI								
35	SULUR								
36	SELAKKARICHAL								
37	VARAPATTI								

The Government directed that no Schemes should be formulated in Over Exploited and Critical blocks, and our area is specified under OVER EXPLOITED (Greater than 100%):

Kinathukatavu Taluk	Pollachi Taluk	Sulur Taluk
Kinathukatavu	Ramapattinam	Karumatham Patti
Vadachittur	Pollachi(N)	Selakkarichal
Kovilpalayam	Pollachi(S)	Sulur
	Perianegamam	Varapatti
	Kolarpatti	
	Anamalai	

ABSTRACT to G.O(Ms)No. 161, Public Works(R2) Department, dated 23.10.2019

Groundwater Resources Assessment as on 2017

Sl.NO	District	Total No.of Firkas	Over Exploited	Critical	Semi Critical	Safe	Saline / Poor Quality
1	Ariyalur	15			1	14	
2	Chennai	20	20				
3	Coimbatore	38	26	5	6	1	
4	Cuddalore	32	7	1	5	18	1
5	Dharmapuri	23	15	4	2	2	
6	Dindugal	40	25	3	4	8	
7	Erode	34	16	5	6	7	
8	Kancheepuram	68	10	3	18	37	
9	Kanyakumari	18			1	17	
10	Karur	20	14		3	3	
11	Krishnagiri	29	14	3	6	6	
12	Madurai	51	11	3	7	30	
13	Nagappattinam	31	13			1	17
14	Namakkal	30	22	1	4	3	
15	Nilgiris	15				15	
16	Perambalur	11	7		1	3	
17	Pudhukottai	45		1	11	30	3
18	Ramanadhapuram	38				29	9
19	Salem	44	35		2	7	
20	Sivagangai	39			1	38	
21	Thanjavur	50	30	8	7	5	
22	Theni	17	2	2	7	6	
23	Thiruvallur	54	16	5	12	20	1
24	Thoothukudi	41	3	1	1	36	
25	Thirunelveli	60	19	3	9	29	
26	Tiruppur	33	26	3	3	1	
27	Thiruvarur	27	10	1	3	9	4
28	Thiruvannamalai	52	37	7	8		
29	Trichy	43	18	3	6	16	
30	Vellore	52	33	5	10	4	
31	Villupuram	57	25	6	13	13	
32	Viruthunagar	39	8	6	6	19	
	Total	1166	462	79	163	427	35

K. MANIVASAN
PRINCIPAL SECRETARY TO GOVERNMENT
/// True Copy ///

Section Officer

It is necessary to Monitor the Over Exploited Areas and revamp the existing industrial process by the Ministry of Environment, Central Pollution Control Board, State Pollution Control Board and Public Works Department. The Chairman, Tamil Nadu Pollution Control Board has therefore been requested to examine the said issue and pass necessary orders empowering the Tamil Nadu Pollution Control Board in such a way to monitor and pass a Government Order to regulate a pollution free coir industry.

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8.9.4 District Co-Ordination Committee to take action against the units polluting the water bodies / land

ABSTRACT

Environment – Environment Control - District Co-Ordination Committee to ensure Co-ordinated and continued action to arrest discharge to water bodies / land and to take stringent action against defaulting units – Constituted – Orders – Issued.

Environment and Forests (EC.1) Department

G.O. (Ms) No. 23

திருவள்ளுவர் ஆண்டு-2048
ஹேவிளம்பி,மாசி-17
Dated: 01.03.2018

Read:

1. G.O. (Ms). No. 213, Environment and Forests Department, dated 30.03.1989.
2. G.O. (Ms) No. 127, Environment and Forests Department, dated 08.05.1998
3. G.O. (D) No. 223, Environment and Forests Department, dated 02.09.1998
4. From the Principal Secretary to Government / Chairman (FAC), Tamil Nadu Pollution Control Board, Letter No. P&D/F.012260/2015, dated 25.10.2017 and 17.01.2018.

ORDER:

The Principal Secretary to Government / Chairman (FAC), Tamil Nadu Pollution Control Board has informed that as per section 17 of the Water Act, one of the functions of the State Pollution Control Board is *'to advise the State Government on any matter concerning the prevention, control or abatement of water pollution'*. As per section 24 of the Water Act, the State Government may issue notification on the recommendations of the State Pollution Control Board for protection of water bodies.

Are only Rivers, Tanks and Reservoirs and Canals considered as Water Bodies? What about our Wells, Bore wells, Ponds? These are our Major Water Resources.

"District Co-Ordination Committee to take action against the units polluting the water bodies / land - Environment – Environment Control - District Co-Ordination Committee to ensure Co-ordinated and continued action to arrest discharge to water bodies / land and to take stringent action against defaulting units – Constituted – Orders – Issued."

As Mentioned we want the Government Authorities to take action on the industries.

A writ petition was also filed in the Hon'ble High Court (The Madras High Court) and National Green Tribunal by the People of Erode against Coir Industry, and judgement was also Passed stating the rules to be followed in Coir Industries. But nothing is followed by the Coir Industries (or) it's not ordered strictly by Pollution control Board.

- Restrain the operation of illegal units discharging the untreated effluent on land or into water bodies.

- The officers should take action against units which discharge untreated trade effluent into the water bodies/on land/outside the premises. Action should include disconnection of power supply, disconnection of water supply, seizure of the materials, sealing of units' premises/machinery and eviction etc.

- Criminal cases should be filed against the unit owners and land owner who allow running of unauthorized units.

- Should examine and take action against the illegal/unauthorized effluent discharges.

- Should take up periodical / surprise inspections along the PAP Canal, water bodies, and odais etc., so as to prevent indiscriminate discharge of effluent from any source.

- In case of any illegal movement and dumping of hazardous wastes, or other wastes in any private/ porambokku land, near water bodies/open land which may cause environmental pollution, Officers should take immediate action including criminal action.

- To prevent un-authorized movement of Hazardous wastes and illegal transportation of sewage/process effluent, criminal action to be initiated against violators with the help of RTO.

- Industries should be required prior consent of TNPCB to get building license and TNEB power connection.

****

Utilisation of Treated Effluent in Irrigation

(Common Effluent Treatment plants / Individual ETP should be installed in Coir Industries along with RO**)**

- The industry should engage an agricultural scientist or tie-up with an agricultural university or institute for advice on the utilization of the effluent for irrigation.
- The industry shall be solely responsible for reclaiming the soil and water quality at their cost in the affected area PM10, PM2.5 and other industry specific parameters should be monitored on continuous basis in White - large scale industries.
- TNPCB should monitor the Water Quality of White - large scale Coir industries. Mainly TDS, pH, BOD, COD, TSS and other industry specific parameters should be monitored.
- The treated effluent should meet the norms prescribed for irrigation under Environment (Protection) Rules, 1986 / Consent. The effluent should also conform to Total Dissolved Solid (TDS) - 2100 mg/I and Sodium Adsorption Ratio (SAR) - preferably less than 18 but not more than 26, depending on soil/ crop type, besides meeting any other parameters suggested by agricultural scientist or agricultural university / institute in the IMP.

f. **Total Salt Concentration:** Total salt concentration (for all practical purposes, the total dissolved solids) is one of the most important agricultural water quality parameters. The plant growth, crop yield and quality of produce are affected by the total dissolved salts in the irrigation water.

(v). The command area for effluent utilization should be as near as feasible to the industry in order to facilitate easy monitoring and effective control. The industry should construct a distribution network of impervious conduits to cover the irrigated area.

(vi). The industry should construct impervious lined storage tank of minimum 15 days capacity for storage of treated effluent during low / no demand, based on the Irrigation Management Plan.

(vii). The treated effluent should be analysed regularly, say after every 15 days. The effluent samples should be taken at the point from where the effluent is discharged for irrigation.

(viii). The physic-chemical characteristics of the soil under irrigation with treated effluent, should be monitored twice in a year to assess conditions in summer and post monsoon seasons, in order to determine the deterioration of soil quality.

(ix). Similarly, the groundwater quality should also be monitored twice in a year. Samples should be collected from the first water bearing strata from existing hand pumps or by installing the same for sampling purpose only. The sampling points should be uniformly spread in the command area and near effluent storage area.

(x). The industry should carry out the analysis of various prescribed effluent / soil / ground water quality parameters from the NABL / EPA / SPCBs / PCCs recognized / accredited laboratories.

****

The Air (Prevention and Control of Pollution) Act, 1981

The Air (Prevention and Control of Pollution) Act, 1981, as Amended in 1987, **Entire State of Tamil Nadu has been declared as air pollution control area** by the State 33 Government under Section 19. As per Section 21, the Board can restrict industrial plants, and order them to **obtain the consent from the Board to establish/ operate the unit** in the air pollution control area.

As per the **Air Pollution Test done** for self knowledge in an Pollution Board Recognized lab, **the Particular matters** from the report says, its **92 for 24 Hours, which is, above and very close to that of permissible limit** as per **"National Ambient Air Quality Standards"**, in Industrial, Residential, Rural and Other Area (i.e.,100 & 60 Respectively).

Table F-2 : Air Pollution Score

Sl. No.	Air Pollutants Group	'Range of Prescribed Standard ' of criteria pollutants	Marks
Part 1: Score A1 = Score based on types of expected criteria Air Pollutants present in the emissions. Maximum of the following seven categories is to be taken. For details **appendix 2** may be referred.			
1	Group A1A	Presence of criteria air pollutants having prescribed standard limits up to 2 mg/Nm³	30
2	Group A1B	Presence of criteria air pollutants having prescribed standard from 3 to10 mg/Nm³	25
3	Group A1C	Presence of criteria air pollutants having prescribed standard from 11 to 50 mg/Nm³	20
4	Group A1D	Presence of criteria air pollutants having prescribed standard from 51 to 250 mg/Nm³	15
5	Group A1E	Presence of criteria air pollutants having prescribed standard from 251mg/Nm³ & above.	10
6	Group A1F	• Generation of fugitive emissions of Particulate Matters which are: o Not generated as a result of combustion of any kind of fossil-fuel. o Generated due to handling / processing of materials without involving the use of any kind of chemicals. o Which can be easily contained /controlled with simple conventional methods	10
7	Group A1G	• Generation of Odours which are : o Generated due to application of binding gums / cements/adhesives /enamels o Which can be easily contained /controlled with simple conventional methods	10
Part 2: Score A2 = Score based on consumption of fuels and technologies required for air pollution control :			
6	Group A2F1	• All such industries in which the daily consumption of coal/fuel is more than 24 MT/day and the particular (Particulate/ gaseous/process) emissions from which can be controlled only with high level equipments/technology like ESPs, Bag House Filters, High Efficiency chemical wet scrubbers etc.	10
7	Group A2F2	• All such industries in which the daily consumption of coal/fuel is from 12 MT/day to 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled with suitable proven technology.	5
Overall Air Pollution Score –A = A1 + A2			

Appendix 2

Air pollutants covered under Group A1A:
Cd+Th, Dioxins & Furans, Mercury, Asbestos

- **Air Pollutants covered under Group A1B:**

HF, Nickel+ Vanadium, HBr, Manganese, Lead, H_2S, P_2O_5 as H_3PO_4

Air Pollutants covered under Group A1C:
Chlorine, Pesticide compounds, CH_3Cl, TOC, Total Fluoride, Hydrocarbons, NH_3, HCL vapour & Mist, H_2SO_4 Mist, SO_2

- **Air Pollutants covered under Group A1D:**
- CO, PM, CO, NOx

- **Air Pollutants covered under Group A1E:**

NOx with liquid-fuel, SO_2 with liquid-fuel

So Instead of Pollution board simply saying Coir Industry as a White Category and sending Letter for action to Block Development Officer of Panchayat, the Pollution Board officers itself can take action directly.

Dust containment

- Dust containment system should be structured, comprising of building enclosures with Enclosure Roofs covered suitably to prevent dust release into the atmosphere, and so as to contain the dust within the Industry.

- All units should construct compound wall to a height of 10 feet all around its boundary and erect wind net / metal sheet of 5 feet height to prevent dust carryover to the nearby areas.

- Fine dust accumulated in the unit should be periodically cleaned and the dumps should be covered with tarpaulins to arrest erosion by wind.

- All the open storage should be properly covered with Tarpaulin to avoid dust emanation due to wind action.

- The local body shall obtain appropriate land use certificate from LPA and other concerned departments.

- A preliminary assessment of public / nearby resident's opinion neighbouring the location should be considered.

The Judgements by National Green Tribunal & The High Court of Madras say's the same statement's. So we find the Rules and Laws are framed properly to protect the environment. The problem arises only with the enforcement of rules and regulations by the government authorities, and the Non implementation of Rules and Laws by the Industries.

2.3.5 National Ambient Air Quality Standards

(CPCB Notification No. B-29016/20/90/PCI-I Dated 18.11.2009)

	Pollutant	Time Weighted Average	Concentration in Ambient Air		Method of Measurements
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Government)	
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO_2), µg/m³	Annual*	50	20	-Improved West and Geake - Ultraviolet fluorescence
		24 hours**	80	80	
2	Nitrogen Dioxide (NO_2), µg/m³	Annual*	40	30	-Modified Jacob & Hochheiser (Na – Arsenic) - Chemiluminescnece
		24 hours**	80	80	
3	Particulate Matter (size less than 10 µm) or PM_{10} µg/m³	Annual*	60	60	- Gravimetric -TOEM -Beta attenuation
		24 hours**	100	100	
4	Particulate Matter (size less than 2.5µm) or $PM_{2.5}$ µg/m³	Annual*	40	40	- Gravimetric - TOEM - Beta attenuation
		24 hours**	60	60	
5	Ozone (O_3), µg/m³	8 hours**	100	100	- UV photometric Chemilminescence - Chemical Method
		1 hour**	180	180	
6	Lead (Pb), µg/m³	Annual*	0.50	0.50	- AAS/ICP method after sampling on EPM 2000 or equivalent Filter paper - ED-XRF using Teflon
		24 hours**	1.0	1.0	
					filter
7	Carbon Monoxide (CO), mg/m³	8 hours**	02	02	- Non Dispersive Infra Red (NDIR) - Spectroscopy
		1 hour**	04	04	
8	Ammonia (NH_3), µg/m³	Annual*	100	100	- Chemiluminescence - Indophenol blue method
		24 hours**	400	400	
9	Benzene (C_6H_6), µg/m³	Annual*	05	05	- Gas chromatograph based continuous analyzer - Adsorption and Desorption followed by GC analysis
10	Benzo (a) Pyrene (BaP) – particulate phase only, ng/m³	Annual*	01	01	- Solvent extraction followed by HPLC /OC analysis
11	Arsenic (As), ng/m³	Annual*	06	06	- AAS/ICP method afar sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni), ng/m³	Annual*	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note: Whenever and wherever results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation

SANT PRASA GAUTAM, CHAIRMAN

[ADVT-III/4/184/09/Exty.]

Note: The notification on National Ambient Air Quality Standers were published by the Central Pollution Control Board in the Gazette of India, Extraordinary vide notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935 (E), dated 14th October, 1998.

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THE ENVIRONMENT (PROTECTION) ACT, 1986 – THE UMBRRLLA ACT (NO. 29 OF 1986) (Source: CPCB PCLS/02/2010 Sixth Edition)

Section 2, Definitions.- In this Act, unless the context otherwise requires,--

(a) "environment" includes water, air and land and inter-relationship which exists among and between water, air, and land, and human beings, other living creatures, plants, micro-organism and property;

(d) "handling", in relation to any substance, means the manufacture, processing, treatment, package, storage, transportation, use, collection, destruction, conversion, offering for sale, transfer or the like of such substance;

(e) "hazardous substance" means any substance or preparation which, by reason of its chemical or physico-chemical properties or handling, is liable to cause harm to human beings, other living creatures, plant, micro-organism, property or the environment;

As per Section 3, we request to use the, **Power of Central Government to take measures to protect and improve environment**.-

- ✓ For the purpose of protecting and improving the quality of the environment and preventing controlling and abating environmental pollution;
- ✓ Planning and execution of a nation-wide programme for the prevention, control and abatement of environmental pollution;
- ✓ Laying down standards for emission or discharge of environmental pollutants from various sources whatsoever;
- ✓ restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards;

As per Section 6, Kindly frame, **Rules to regulate environmental pollution**.-

- ✓ The Central government may, by notification in the Official Gazette, make rules in respect of all or any of the matters referred to. So that the Coir Industries can carry on the business activities without polluting the environment.
- ✓ the standards of quality of air, water or soil for various areas and purposes;
- ✓ The maximum allowable limits of concentration of various environmental pollutants (including noise).
- ✓ the prohibition and restriction on the location of industries and the carrying on process and operations in different areas;

As per **Section 7**, No person carrying on any industry, operation or process shall discharge or emit or permit to be discharged or emitted any environmental pollutants in excess of such standards as may be prescribed.

As per **Section 26**, Rules made under this Act to be laid before parliament:- Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament.

So that there will be an Eco-Friendly Coir Industrial Operations taking place.

THE ENVIRONMENT (PROTECTION) RULES, 1986
(MoEF Notification S.O. 844(E) dated 19.11.1986)
(Source: CPCB PCLS/02/2010 Sixth Edition)
As per the Salient Features,

- Rule 3: Standards for emission or discharge or environmental pollutants for Coir Industry Operations have to be specified.

- Rule 14: Submission of environmental Statement.- Every person carrying on an industry, operation or process requiring consent under section 25 of the Water (P&CP) Act, 1974 (6 of 1974) or under section 21 of the Air (P&CP) Act, 1981 (14 of 1981) or both or authorization under the Hazardous Waste (Management & Handling) Rules, 1989 issued under the Environment (Protection) Act, 1986 (29 of 1986) shall submit an environmental statement for the financial year ending the 31st March in Form V [Given in Chapter 3.6] to the concerned State Pollution Control Board on or before the thirtieth day of September every year, beginning 1993.

Kindly Clarify whether it applies to Coir Industries or not. Also, kindly specify "WASTE WATER GENERATION STANDARDS" for Coir Industry.

Table F-3: Hazardous Waste Generation Score

Sl.No.	**Types of Hazardous Waste Generated as** per Schedule 1 / Schedule 2 of Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2008. **Maximum of the following four categories is to be taken**	Score
HW1	• Land disposable HW which require special care & treatment for stabilization before disposal.	20
HW2	• Incinerable HW	15
HW3	• Land disposable HW which doesn't require treatment & stabilization before disposal. • High volume low effect wastes such as fly-ash, phspho-gypsum, red-mud, slags from pyro-metallurgical operations, mine tailings and ore beneficiation rejects)	10
HW4	• Recyclable HW, which are easily recyclable with proven technologies.	10

Filling up of **"ENVIRONMENTAL STATEMENT (Substitued by G.S.R. 386 (E) dated 22.4.1993 with effect from 1993) - FORM V (See rule 14 of Environment (Protection) Rules, 1986)",** will make Government Authorities aware of happening in Coir Industries. Simply it can be determined that there are no rules followed in coir industries.

We observe that, **Delegation Powers to the Chairman, State Pollution Control Boards under Environment (Protection) Act, 1986.** MoEF Notification S.O.23 (E) Dated 8.1.1997 (Source: CPCB PCLS/02/2010 Sixth Edition)

- In exercise of the powers conferred by Section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government delegated the powers vested in it under Section 5 of the said **Act to the Chairman, State Pollution Control Boards / Committees (including TNPCB) to issue directions to any industry or any local or other authority for the violations of the standards and rules relating to Hazardous Wastes, Industrial Solid Waste** notified under the Environment (Protection) Act, 1986.

As Coir Pith was considered as a Waste Material before a Decade, and now it's made as an Added Value Product, and it has a good market now. **Separate guidelines on the management of these wastes should be issued by Central Pollution Control Board / State Pollution Control Board, based on the leachable concentration limits and Based on hazardous Characteristics.**

The Coir Fibre and Coir Pith are Flammable solids may cause or contribute to fire through friction. Lot of Incidents has happened.

As per SCHEDULE VII [See rules 13 (6) and 21], the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act,1974 , should Conduct training courses for authorities dealing with management of hazardous 125 1974 and other wastes in respect for Coir Industry. Recommend standards and specifications for treatment and disposal of wastes and leachates, recommend procedures for characterisation of hazardous wastes.

ENVIRONMENT IMPACT ASSESSMENT (EIA) NOTIFICATION, 2006 AS AMENDED

Environmental Clearance Procedures should be followed to start/Operate a Coir Industry in specified locations as it impacts on human health and natural and manmade resources. "Public Consultation" process should be conducted in

order to determine local affected persons and environmental impacts caused by the Industries. The Reason for this Request is:

- Most of the Coir Industries are located in Agricultural Lands. To protect the agricultural lands, new industrial projects or new activities in the protected agricultural zone, should not be permitted. Most of the Coir Industries are doing Large Scale Operations, So the Pollution level is also relatively high. Though it's raw material is from agriculture, it does not mean it Non-Polluting.

- This Industrial projects and activities adversely affect the environment including depletion of ground water, sanctuaries, wet lands/bio-diversity/eco-sensitive areas of that region, which are highly vulnerable to climatic change apart from causing threat to sustainable agricultural developments, livelihood and security of the farmers and well being of the region.

- Ban on setting up of Coir Industries in Residential Areas, along Road Base, Near Canal's, Water Bodies, public drinking water sources, Agricultural Lands should be imposed.

- The National Land Use and Conservation Board (NLCB) & The Tamil Nadu State Land Use Board (TNSLUB) should take up suitable steps preferably through legislative measures, to prevent the conversion of agricultural land for non-agricultural purposes.

  "Agricultural land" –"**means"-** all land that is used for the purpose of agriculture; -"**Means"- it should not be used for Industrial Activities.** "Agriculture" means growing or cultivation of plants or crops, production of agriculture, horticulture, apiculture, sericulture or forest produce or any other such activity for the **purpose of food**, fodder, fibre, bio-fuel and raw materials for agro-industries. **If the Source for Food Development is destroyed, where will we get Food From?.,** The Factor of Indian Population should be considered before Polluting Air, Water and Soil. If Agriculture is destroyed, the source of Food for huge Indian population is highly affected.

- The Government should take measures to restrict the conversion of good agricultural land to non– agricultural uses, and prevent further deterioration of land resources. The Government should allocate land for

different uses based upon land capability, land productivity, and national production goals. It should not permit a person to start the industry as per his comfort ability, though it is a cottage, Micro or Small Scale Industry.

- Too Much of Ground Water Extraction is done for Industrial Purpose, So what does the Agriculturalist Do for Water? That too, our Areas are declared as Over-exploited and Critical by the Government and a ban is imposed on taking ground water for Industrial Purpose.

- Soil Health – The Soil loses production power, if coir pith is dumped on land. Land-use change through industrialization will accelerate the process of land degradation, and make an adverse effect on the Agriculture.

- The Industries performance consistency should be monitored by the District Officers by periodical Visits.

- The local body shall also ensure that the land availability and consent from the land owners for the disposal of treated sewage, which should be mentioned at the time of application for NOC itself.

- An adequate capacity of collection cum setting tank shall be provided to collect the wastewater generated from the washing the Husk, Coir Pith. Sewage shall not reach the water bodies. The treated water shall be recycled for wetting the raw materials so as to conserve water.

- Imposition of Environmental Compensation Charges against Industries for Polluting Environment should be done.

- Many Coir Industries are located near the water bodies, habitations, roadways, causing numerous troubles.

- The sources of generation of wastewater and air emission, their treatment/control and disposal activities had to be instructed to Coir Industries.

- The sources of generation of Hazardous and Non-Hazardous Solid Waste, their storage, treatment and disposal activities had to be formulated.

- Water drawl and usage, should be formulated, as huge volume of Ground Water is fetched in Over Exploited and Critical Areas. As the Government of TamilNadu had already banned ground water sources, the ETP + RO

method should be implemented to save water. Inspect the wastewater, hazardous waste and ground/surface water. Can able to ascertain the violations done in coir industries.

- Based on the inspection report the appropriate authorities determine the consent/authorization or instructions/show cause notice for the non-compliances/violations observed.

****

Coir Industry into Green / Orange Category:

As per the Pollution Determination Calculation Sheet, and the Pollution Test we have done for our knowledge in Recognized Lab, it can easily be determined the Coir Industry can be classified under Green / Orange Category.

Table F-4 : Calculation Sheet

Industrial Sector - .....

1. Water Pollution Score (W)			
Scores	Waste Water Category	Value	
Score on W1			
Score on W2			
Water Pollution Score = W1+W2			
2. Air Pollution Score (A)			
Scores	Air Pollutant Category	Value	
Score on A1			
Score on A2	-	-	
Air Pollution Score = A1+A2			
3. Hazardous Waste Score (HW)			
Score	HW Category	Value	
HW			
Grand Total = W + A + HW			

Note :

1. Any of the industrial sector having only either air pollution (A) or water pollution (W), the score will be normalized to 100 as per the following formula –

- Normalized Score = {100 x W (or A)} / 40

2. Any of the industrial sector having air pollution (A) and water pollution (W) both but no hazardous waste generation (H), the joint score of air & water pollution will be normalized to 100 as per the following formula –

- Normalized Score = {100 x (W+A)} / 80

3. Any of the industrial sector having air pollution (A) & hazardous waste generation (H) but no water pollution (W), the joint score of air pollution & hazardous waste generation will be normalized to 100 as per the following formula –

- Normalized Score = {100 x (A+H)} / 60

4. Any of the industrial sector having water pollution (W) and hazardous waste generation (H) but no air pollution (A), the joint score of water pollution & hazardous waste generation will be normalized to 100 as per the following formula-

- Normalized Score = {100 x (W+H)} / 60

- **Range of Pollution Index for the purpose of categorization of industrial sectors**
  - Industrial Sectors having Pollution Index score of 60 and above – Red category
  - Industrial Sectors having Pollution Index score of 41 and 59 – Orange category
  - Industrial Sectors having Pollution Index score of 21 to 40 – Green category
  - Industrial Sectors having Pollution Index score incl. & upto 20 – White category

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AUTHORIZATION / REGISTRATION UNDER WASTE MANAGEMENT RULES:

- Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 - Hazardous Waste generating industries - Authorization from SPCB.

- Solid Waste Management Rules, 2016 - Local Body / Operator of Facility - Authorization from SPCB.

- The District Officer will have to inspect the industry and submit report. & Renewal of Consent to Operate (RCO) should be given.

- We want the TSC-Technical Sub Committee, CCC-Consent Clearance Committee, ZLCCC - Zonal Level Consent Clearance Committee, DLCCC-District Level Consent Clearance Committee, MS-Member Secretary, JCEE(M)-Joint Chief Environmental Engineer (Monitoring), DEE-District Environmental Engineer, to Conduct a inspection and categorize the coir industry as per actual pollution level (or) if it has to be continued as White Category, frame rules and regulations of Operations.

- Complaint Inspection, Sampling, Hazardous Waste Management, Inspection for Consent had to be done by District Officers.

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THE NOISE POLLUTION (REGULATION AND CONTROL) RULES, 2000
MoEF Notification S.O. 123(E) dated 14.2.2000

Rule 2 - Definitions.- (c) ”authority” means and includes any authority or officer authorized by the Central Government, or as the case may be, the State Government in accordance with the laws in force and includes a **District Magistrate, Police Commissioner, or any other officer not below the rank of the Deputy Superintendent of Police designated for the maintenance of the ambient air quality standards in respect of noise under any law for the time being in force**.

Rule 3 - Ambient Air Quality Standards in respect of Noise for different areas / Zones.- The State Government shall categorize the area into industrial, commercial, **residential** or silence areas / zones for the purpose of implementation of noise standards for different areas. The State Government shall take measures for abetment of noise including **noise emanating from vehicular movements, blowing of horns,** and ensure that the existing noise levels do not exceed the ambient air quality standards specified under these rules.

Rule 4 - Responsibility as to **Enforcement of Noise Pollution Control Measures**.-The authority shall be responsible for enforcement of noise pollution control measures and due compliance of the ambient air quality standards in respect of noise. Day time operation is to be preferred rather than night time operation.

SCHEDULE

[See rule 3(1) and 4(1)]

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area/Zone	Limits in dB (A) Leq*	
		Day Time	Night Time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

Note :-

1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.

****

PROCEDURE FOR OBTAINING CONSENT, AUTHORIZATION AND REGISTRATION: - <u>CONSENT TO ESTABLISH (CTE):</u>

As per **Section 25**, of the **Water (P&CP) Act, 1974** as amended, **no person shall without the previous consent of the State Board, establish or take any steps to establish any industrial plant or process or any treatment and disposal system or any extension or addition thereto which is likely to discharge sewage or trade effluent into any stream or well or sewer or on land.** As per sub section 2 of Section 25 of the said Act, **an application for consent** of the State Board under sub section (1) **shall be made in such form containing such particulars** and shall be accompanied by such fees as may be prescribed.

Also as per **Section 21,** of the **Air (P & CP) Act, 1981** as amended, **no person shall without the previous consent of the State Board, operate any industrial plant for the purpose of any industry in an Air Pollution Control area.** (The Govt. of Tamil Nadu vide GO Ms. No.4 Environment Control Dept. dt. 28.09.1983 **declared the entire area within the state of Tamil Nadu as air pollution control area**). As per sub section (2) of Section 21 of the said Act, **an application for consent** of the State Board under sub section (1) shall be accompanied by such fees as may be prescribed and shall be made in the prescribed form and shall contain the particulars of the industrial plant and such other particulars as may be prescribed.

As per the Coir Industry process is concerned, The Waste water is discharged into Land. And the Dust Particles that fly in the air, is spread over neighbouring and public places like road, etc., So will the **Water (P&CP) Act, 1974** & **Air (P & CP) Act, 1981** apply to coir Industry?.

Kindly clarify us weather **"Consent to Establish"** and **"Consent to Operate"** is issued to these industries by pollution control board, since, Industry requires to obtain consent for discharge of sewage / trade effluent into any stream or well or into sewer or land under the Water (Prevention and Control of Pollution) Act, 1974 and to operate the plant in air pollution control area, under the Air (Prevention and Control of Pollution) Act, 1981.

Online Consent Management & Monitoring System (OCMMS):

As a part of egovernance initiative of the Government of Tamil Nadu and with a view to provide a healthy and proactive interface between the regulatory authority and the industries, TNPCB has introduced the facility of Online Consent Management and Monitoring System (OCMMS) from 19.01.2015 onwards, through Web portal "tnocmms.nic.in" , that allows the industries for online submission of application for Consent to Establish (CTE), Consent to Operate (CTO), Renewal of Consents, uploading of documents, online payment of consent fee, online submission of clarification and for knowing the status of application.

So it is a very easy process. If a Government order is passed to coir Industries, they will also follow the Pollution control process. And better environmental standards will prevail. "Save Water, Save Nature" can be attained, which will pave way for the upliftment of the Country and the society. Basic Survival Kit for Living beings is the Fresh Air.

****

7.2.2 Categorization of Industries by TNPCB *(Source: B.P. Ms. No.6 dated 2.8.2016, Proc. No. TNPCB/P&D/Revised Categorisation/2016 dt. 26.10.2016 and B.P. No.66 Dt. 30.11.2017, B.P. No. 26, Dt. 30.07.2018)*

Industries are classified either as Red, Orange, Green and White on the basis of their potential for causing pollution. Red – Highly Polluting, Orange – Medium Polluting, Green – Less Polluting, White – Non Polluting.

Central Pollution Control Board issued direction dated 07.03.2016 to all SPCBs /PCCs under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974, to maintain uniformity in categorization of industries as red, orange, green and white for grant of consent, inventorization of industries and other related activities. As per the CPCB direction, there shall be no necessity of obtaining the 'Consent to Operate' for white category of industries and an intimation to concerned SPCB shall suffice. The categorization is as follows:

"As per the CPCB direction, there shall be no necessity of obtaining the "Consent to Operate" for white category of industries and intimation to concerned SPCB shall suffice." Some clarifications arise as mentioned below:

- How many of the White Category – Coir Industries have intimated SPCB?
- Can a Coir Industry operate without any Sewage/Effluent Treatment Plant?
- Can Coir Pith be dumped on Agricultural Lands for Decades?
- Can a Coir Fibre / Coir Pith Industry let the waste water into Land?
- How many Coir Industries had installed Waste water Treatment Plants?
- What is the procedure that will be followed, if a coir industry intimate SPCB of its Industrial Activity?

****

5. SPCBs/PCCs may issue consent to the industries
   - Red category of industries for 5 years.
   - Orange category of industries for 10 years.
   - Green category of industries for 15 years.
   - No necessity of consent for non-polluting industries

Some clarifications arise as mentioned below:

- On What basis, is the Coir Industry Determined as Non-Polluting Industry?
- And on What Basis is the Coir Industry determined as White Category. ?
- How much was the Pollution score determined by CPCB / PCC / SPCB for the Air, Water and Hazardous Test Done?
- Is the Public Health Considered before determining the Coir Industry into White Based Industry., with respect to Waste Water Discharge & Dust?

****

We kindly request you to Issue Notice to Industries, So that the Pollution Board itself will realize the truth happening here,

- ✓ Notice of Intention to have Sample analysed (Rule 25 of the Tamil Nadu Water (Prevention & Control of Pollution) Rules, 1983)

- ✓ Notice of Inspection (Rule 27 (2) of the Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)

- ✓ Notice of Inspection of the Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983

- ✓ Notice of Intention to have Sample analysed of the Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983

****

BANK's Paving Way for Pollution:

- ➢ Banks are providing huge loans for Coir Industries, if they Dump Coir Pith Hillocks in Agricultural Lands. So Bank does also play a vital role in polluting this environment. The Pollution Board should insist the Banks, not to provide loans for the Coir Industry Purpose, until they follow up Pollution Control Norms (Water & Air & Land) and must ensure that they will install pollution control measures within the time schedule.

- ➢ In a intention to become rich by buying Agricultural lands, these Coir Industry Owners get a loan from Bank showing Dumping of Coir Pith Hillocks and pay the buyer's. This had become a practice to buy Land's.

- ➢ And we are in a sorry state to say, all our drinking water sources got contaminated and polluted, the government had also not provided us with water for drinking and usage. We are spending a huge amount for water. And our Places are losing living condition.

****

Requisition,

The Constitution of India enables the Central Government and the states to enact laws for the preservation and conservation of natural resources. So the Government with the Joint effort of all concerning departments should make a structural process for Coir Industry Process, to stop pollution and save environment.

Constitution (Seventy Third Amendment) Act, 1992 - Gives land related subject to the Panchayat Raj Institutions (local self governments) at the village, block and district levels to ensure participatory planning, decision making, and monitoring of programmes by the local self governments. Though it's a welcoming law, lot of mishandlings of Land are happening in the local level, which are either unreported or for which actions are neglected.

As, The Ministry of Rural Development plays an advisory and coordinating role in implementing land reforms, We expect strict actions should be taken for misuse of Land Resources (Including Water, Electricity , Subsidy, Etc.,) and for Polluting the Rural Sector.

The Government Authorities are posted in the respective designations to save the environment in one or the other way, but the saddest part is, some issues that had to be noted and sorted out either hides or escapes from the law.

Our Humble request to authorities is to kindly inspect the following Coir Industries and solve our Environment Pollution (Water, Air, Land/Soil, and Noise) –

1) MK Fibre,
2) Sriram Fibres,
3) Pradeep Exports,
4) Remmy Substrates India Private Limited,
5) Duinkop Enterprises (P) Ltd,
6) Jai Sakthi Fibre,

(And) Other Coir Industries located in our Area.

Thanking you. **With Regards,**

U. Uvaraj **&** A. Thiyagaraj **&** Villager's of MalaiPalayam

****

Enclosures: Water Test Report from TWAD.

****

TEST WATER BEFORE TASTE

TAMIL NADU WATER SUPPLY AND DRAINAGE BOARD

Regional Level Water Testing Laboratory

TWAD Board, Siruvani Nagar Comp., 30, Bharathy Park Rd., Coimbatore-641 043.

TEST REPORT

Ph : 0422 - 2437863

From,
P.Gopalan B.Sc.,
Assistant Water Analyst,
TWAD Board, R.W.T .Lab,
Coimbatore.43

To,
Mr.Jaya prakash,
S.F.No.193/2A,
Kattampatti Village,
Kinathukadavu, Coimbatore Dt.

Lr.No.43028 - 43040/AWA/TWAD/RWTLab/CBE/2020/dt. 06.06.2020

Sir,

Sub : Examination of water sample - Report furnished - Reg.
Ref : 1) Your Lr.No.Nil/dt.26.05.2020
2) Our Invoice No.7261/dated 26.05.2020 for Rs.16048/-(Pt)

*****

The result of analysis for the water sample sent under reference is furnished below.

Scheme: 43030 - 43031 : Owned,
Source: 43030 - 43031 : Bore Well/Power Pump,
Location: 43030 - 43031 :Behind Remmy Substrate , Kattampatti.
Sample collect: Mr.Kumar Raj,E .

Date of Collection : 26.05.2020
Date of Receipt : 26.05.2020

BIS 10500 : 2012	Acceptable limit	Permissible limit in the	Result 43030
I. PHYSICAL EXAMINATION.			
1. Appearance	-	-	Clear
2. Colour	-	-	Colourless
3. Odour	Agreeable	Agreeable	None
4. Turbidity NT Units	1	5	1
5. Total dissolved Solids mg/L	500	2000	2042
6. Electrical Conductivity Micro mho/cm	-	-	3003
II.CHEMICAL EXAMINATION:			
7. pH	6.5-8.5	6.5-8.5	6.43
8. Ph. Alkalinity as $CaCo_{3\ mg/L}$	-	-	0
9. Total Alkalinity. as $CaCo_{3\ mg/L}$	200	600	480
10. Total Hardness as $CaCo_{3\ mg/L}$	200	600	800
11. Calcium as Ca mg/L	75	200	160
12. Magnesium as Mg mg/L	30	100	96
13. Sodium as Na mg/L	-	-	300
14. Potassium as K mg/L	-	-	30
15. Iron as Fe mg/L	0.3	1.0	0.00
16 Manganese mg/L	0.1	0.3	0
17. Free Ammonia as $NH_{3\ mg/L}$	0.5	0.5	5
18. Nitrite as $NO_{2\ mg/L}$	-	-	0.00
19. Nitrate as $NO_{3\ mg/L}$	45	45	22
20. Chloride as Cl mg/L	250	1000	600
21. Fluoride as F mg/L	1.0	1.5	0
22. Sulphate as $SO_{4\ mg/L}$	200	400	30
23. Phosphate as $PO_{4\ mg/L}$	-	-	0
24. Tidys Test 4 hrs.as $O_{2\ mg/L}$			0.16
BACTERIOLOGICAL EXAMINATION			43031
Fecal coliform per 100 ml.			50

Report: 43030: *The given water sample is chemically not potable due to high value of pH,TDS,Total Hardness, and Ammonia. Disinfection should be done regularly to present bacteriological contamination and reduce the trace level of pollution parameters if any, present in the sample to Zero.*

43031 : *The given water sample is bacteriologically contaminated.*

Assistant Water Analyst 2020
TWAD Bd,R.W.T.Lab.

TEST WATER BEFORE TASTE

TAMIL NADU WATER SUPPLY AND DRAINAGE BOARD

Regional Level Water Testing Laboratory

TWAD Board, Siruvani Nagar Comp., 30, Bharathy Park Rd., Coimbatore-641 043.

TEST REPORT

Ph : 0422 - 2437863

From,
P.Gopalan B.Sc.,
Assistant Water Analyst,
TWAD Board, R.W.T .Lab,
Coimbatore.

To,
Mr.Velusamy, .
S.F.No.221/2, Malaipalayam,
Sulur Union,
Coimbatore Dist.

Lr.No.43028 - 43040/AWA/TWAD/RWTLab/CBE/2020/dt. 06.06.2020

Sir,

Sub : Examination of water sample - Report furnished - Reg.
Ref : 1) Your Lr.No.Nil/dt.26.05.2020
2) Our Invoice No.7261/dated 26.05.2020 for Rs.16048/-(Pt)

*****

The result of analysis for the water sample sent under reference is furnished below.

Scheme: 43028 - 43040 : Owned,
Source: 43028 - 43029 : Bore Well/Power Pump,
Location: 43028 - 43029 :Myleripalayam to Premier Nagar Road,
Sample collect: Mr.Kumar Raj,E .

Date of Collection : 26.05.2020
Date of Receipt : 26.05.2020

BIS 10500 : 2012	Acceptable limit	Permissible limit in the	Result 43028
I. PHYSICAL EXAMINATION.			
1. Appearance	-	-	Clear
2. Colour	-	-	Colourless
3. Odour	Agreeable	Agreeable	None
4. Turbidity NT Units	1	5	1
5. Total dissolved Solids mg/L	500	2000	2244
6. Electrical Conductivity Micro mho/cm	-	-	3300
II.CHEMICAL EXAMINATION:			
7. pH	6.5-8.5	6.5-8.5	7.14
8. Ph. Alkalinity as $CaCo_{3\ mg/L}$	-	-	0
9. Total Alkalinity. as $CaCo_{3\ mg/L}$	200	600	450
10. Total Hardness as $CaCo_{3\ mg/L}$	200	600	800
11. Calcium as Ca mg/L	75	200	160
12. Magnesium as Mg mg/L	30	100	96
13. Sodium as Na mg/L	-	-	300
14. Potassium as K mg/L	-	-	30
15. Iron as Fe mg/L	0.3	1.0	0.00
16 Manganese mg/L	0.1	0.3	0
17. Free Ammonia as $NH_{3\ mg/L}$	0.5	0.5	0
18. Nitrite as $NO_{2\ mg/L}$	-	-	0.00
19. Nitrate as $NO_{3\ mg/L}$	45	45	0
20. Chloride as Cl mg/L	250	1000	600
21. Fluoride as F mg/L	1.0	1.5	0
22. Sulphate as $SO_{4\ mg/L}$	200	400	178
23. Phosphate as $PO_{4\ mg/L}$	-	-	0
24. Tidys Test 4 hrs.as $O_{2\ mg/L}$			0.16
BACTERIOLOGICAL EXAMINATION			43029
Fecal coliform per 100 ml.	0	0	0

Report: 43028: *The given water sample is chemically not potable due to high value of TDS and Total Hardness.*

43029 : *The given water sample is bacteriologically not contaminated.*

Assistant Water Analyst
06/06/2020
TWAD Bd,R.W.T.Lab,
Coimbatore.

TEST WATER BEFORE TASTE

TAMIL NADU WATER SUPPLY AND DRAINAGE BOARD

Regional Level Water Testing Laboratory

TWAD Board, Siruvani Nagar Comp., 30, Bharathy Park Rd., Coimbatore-641 043.

TEST REPORT

Ph : 0422 - 2437863

From,
P.Gopalan B.Sc.,
Assistant Water Analyst,
TWAD Board, R.W.T .Lab,
Coimbatore.43

To,
Mr.Manthara moorthi,
S/o. Velusamy,
Malaipalayam Village,
Sulur Taluk.Coimbatore Dt.

Lr.No.43032 /AWA/TWAD/RWTLab/CBE/2020/dt. 06.06.2020

Sir,

Sub : Examination of water sample - Report furnished - Reg.
Ref : 1) Your Lr.No.Nil/dt.26.05.2020
2) Our Invoice No.7261/dated 26.05.2020 for Rs.16048/-(Pt)

*****

The result of analysis for the water sample sent under reference is furnished below.

Date of Collection : 26.05.2020
Date of Receipt : 26.05.2020

Scheme: 43032 : Owned,
Source: 43032 : Sewage Surface Water - Pond,
Location: 43032 :Remmy Substrates Pvt Ltd,
Sample collect: Mr.Kumar Raj,E .

BIS 10500 : 2012	Acceptable limit	Permissible limit in the	Result 43032
I. PHYSICAL EXAMINATION.			
1. Appearance	-	-	Reddish
2. Colour	-	-	Turbid
3. Odour	Agreeable	Agreeable	Odoursome
4. Turbidity NT Units	1	5	4
5. Total dissolved Solids mg/L	500	2000	2446
6. Electrical Conductivity Micro mho/cm	-	-	3597
II.CHEMICAL EXAMINATION:			
7. pH	6.5-8.5	6.5-8.5	6.97
8. Ph. Alkalinity as $CaCo_{3\ mg/L}$	-	-	0
9. Total Alkalinity. as $CaCo_{3\ mg/L}$	200	600	360
10. Total Hardness as $CaCo_{3\ mg/L}$	200	600	880
11. Calcium as Ca mg/L	75	200	176
12. Magnesium as Mg mg/L	30	100	106
13. Sodium as Na mg/L	-	-	360
14. Potassium as K mg/L	-	-	34
15. Iron as Fe mg/L	0.3	1.0	0.00
16 Manganese mg/L	0.1	0.3	0
17. Free Ammonia as $NH_{3\ mg/L}$	0.5	0.5	2
18. Nitrite as $NO_{2\ mg/L}$	-	-	0.00
19. Nitrate as $NO_{3\ mg/L}$	45	45	46
20. Chloride as Cl mg/L	250	1000	860
21. Fluoride as F mg/L	1.0	1.5	2
22. Sulphate as $SO_{4\ mg/L}$	200	400	21
23. Phosphate as $PO_{4\ mg/L}$	-	-	6
24. Tidys Test 4 hrs.as $O_{2\ mg/L}$			0.16

Assistant Water Analyst
TWAD Bd,R.W.T.Lab,
Coimbatore.

TEST WATER BEFORE TASTE

TAMIL NADU WATER SUPPLY AND DRAINAGE BOARD

Regional Level Water Testing Laboratory

TWAD Board, Siruvani Nagar Comp., 30, Bharathy Park Rd., Coimbatore-641 043.

TEST REPORT

Ph : 0422 - 2437863

From,
P.Gopalan B.Sc.,
Assistant Water Analyst,
TWAD Board, R.W.T .Lab,
Coimbatore.43

To,
Mr.Mantharamoorthi,
S/o. Velusamy,
Malaipalayam Village,
Sulur Taluk,Coimbatore Dt.

Lr.No.43035/AWA/TWAD/RWTLab/CBE/2020/dt. 06.06.2020

Sir,

Sub : Examination of water sample - Report furnished - Reg.
Ref : 1) Your Lr.No.Nil/dt.26.05.2020
2) Our Invoice No.7261/dated 26.05.2020 for Rs.16048/-(Pt)

*****

The result of analysis for the water sample sent under reference is furnished below.

Scheme: 43035 : Owned,
Source: 43035 : Sewage, Duinkop Enterprises Pvt Ltd,
Location: 43035 :Remmy Substrates Pvt Ltd,
Sample collect: Mr.Kumar Raj,E .

Date of Collection : 26.05.2020
Date of Receipt : 26.05.2020

BIS 10500 : 2012	Acceptable limit	Permissible limit in the	Result 43035
I. PHYSICAL EXAMINATION.			
1. Appearance	-	-	Turbid
2. Colour	-	-	Reddish
3. Odour	Agreeable	Agreeable	Odoursome
4. Turbidity NT Units	1	5	3
5. Total dissolved Solids mg/L	500	2000	2917
6. Electrical Conductivity Micro mho/cm	-	-	4290
II.CHEMICAL EXAMINATION:			
7. pH	6.5-8.5	6.5-8.5	6.54
8. Ph. Alkalinity as $CaCo_{3\ mg/L}$	-	-	0
9. Total Alkalinity. as $CaCo_{3\ mg/L}$	200	600	660
10. Total Hardness as $CaCo_{3\ mg/L}$	200	600	1060
11. Calcium as Ca mg/L	75	200	212
12. Magnesium as Mg mg/L	30	100	127
13. Sodium as Na mg/L	-	-	420
14. Potassium as K mg/L	-	-	40
15. Iron as Fe mg/L	0.3	1.0	0.00
16 Manganese mg/L	0.1	0.3	0
17. Free Ammonia as $NH_{3\ mg/L}$	0.5	0.5	4
18. Nitrite as $NO_{2\ mg/L}$	-	-	2
19. Nitrate as $NO_{3\ mg/L}$	45	45	57
20. Chloride as Cl mg/L	250	1000	900
21. Fluoride as F mg/L	1.0	1.5	0
22. Sulphate as $SO_{4\ mg/L}$	200	400	22
23. Phosphate as $PO_{4\ mg/L}$	-	-	1
24. Tidys Test 4 hrs.as $O_{2\ mg/L}$			0.16

Assistant Water Analyst 6/6/2020
TWAD Bd,R.W.T.Lab,
Coimbatore.

TEST WATER BEFORE TASTE

TAMIL NADU WATER SUPPLY AND DRAINAGE BOARD

Regional Level Water Testing Laboratory

TWAD Board, Siruvani Nagar Comp., 30, Bharathy Park Rd., Coimbatore-641 043.

TEST REPORT

Ph : 0422 - 2437863

From,
P.Gopalan B.Sc.,
Assistant Water Analyst,
TWAD Board, R.W.T .Lab,
Coimbatore.43

To,
Mr.Mantharamoorthi,
S/o. Velusamy,
Malaipalayam Village,
Sulur Taluk,Coimbatore Dt.

Lr.No.43038 /AWA/TWAD/RWTLab/CBE/2020/dt, 06.06.2020

Sir,

Sub : Examination of water sample - Report furnished - Reg.
Ref : 1) Your Lr.No.Nil/dt.26.05.2020
2) Our Invoice No.7261/dated 26.05.2020 for Rs.16048/-(Pt)

*****

The result of analysis for the water sample sent under reference is furnished below.

Scheme: 43038 : Owned,
Source: 43038 : Sewage - Pond
Location: 43038 :Remmy Substrates Pvt Ltd,
Sample collect: Mr.Kumar Raj,E .

Date of Collection : 26.05.2020
Date of Receipt : 26.05.2020

BIS 10500 : 2012	Acceptable limit	Permissible limit in the	Result 43038
I. PHYSICAL EXAMINATION.			
1. Appearance	-	-	Turbid
2. Colour	-	-	Reddish
3. Odour	Agreeable	Agreeable	Odoursome
4. Turbidity NT Units	1	5	4
5. Total dissolved Solids mg/L	500	2000	3523
6. Electrical Conductivity Micro mho/cm	-	-	5181
II.CHEMICAL EXAMINATION:			
7. pH	6.5-8.5	6.5-8.5	6.53
8. Ph. Alkalinity as $CaCo_{3\ mg/L}$	-	-	0
9. Total Alkalinity. as $CaCo_{3\ mg/L}$	200	600	800
10. Total Hardness as $CaCo_{3\ mg/L}$	200	600	1280
11. Calcium as Ca mg/L	75	200	256
12. Magnesium as Mg mg/L	30	100	154
13. Sodium as Na mg/L	-	-	510
14. Potassium as K mg/L	-	-	48
15. Iron as Fe mg/L	0.3	1.0	0.00
16 Manganese mg/L	0.1	0.3	0
17. Free Ammonia as $NH_{3\ mg/L}$	0.5	0.5	9
18. Nitrite as $NO_{2\ mg/L}$	-	-	0.70
19. Nitrate as $NO_{3\ mg/L}$	45	45	50
20. Chloride as Cl mg/L	250	1000	1080
21. Fluoride as F mg/L	1.0	1.5	0.2
22. Sulphate as $SO_{4\ mg/L}$	200	400	8
23. Phosphate as $PO_{4\ mg/L}$	-	-	2
24. Tidys Test 4 hrs.as $O_{2\ mg/L}$			0.16

Assistant Water Analyst
TWAD Bd,R.W.T.Lab,
Coimbatore.

TEST WATER BEFORE TASTE

TAMIL NADU WATER SUPPLY AND DRAINAGE BOARD

Regional Level Water Testing Laboratory

TWAD Board, Siruvani Nagar Comp., 30, Bharathy Park Rd., Coimbatore-641 043.

TEST REPORT

Ph : 0422 - 2437863

From,
P.Gopalan B.Sc.,
Assistant Water Analyst,
TWAD Board, R.W.T .Lab,
Coimbatore.43

To,
Mr.Mantharamoorthi,
S/o. Velusamy,
Malaipalayam Village,
Sulur Taluk,Coimbatore Dt.

Lr.No.43058 - 43040/AWA/TWAD/RWTLab/CBE/2020/dt. 06.06.2020

Sir,

Sub : Examination of water sample - Report furnished - Reg.
Ref : 1) Your Lr.No.Nil/ dt.26.05.2020
2) Our Invoice No.7261/ dated 26.05.2020 for Rs.16048/-(Pt)

*****

The result of analysis for the water sample sent under reference is furnished below.

Source: 43033 - 43034 & 43039 - 43040 :Sewage - Pond,
43036 - 43037:Sewage - Surface Water,

Location: 43033 - 43034 & 43039 - 43040: Remmy Substrates Pvt Ltd,
43036 - 43037:Duinkop Enterprises Pvt Ltd.

Date of Collection : 26.05.2020

Sample collected by: Mr.Kumar Raj,E .

Date of Receipt : 26.05.2020

II.CHEMICAL EXAMINATION:	43033	43036	43039
1. Dissolved Oxygen	2.6	2.4	2.2
2. B.O.D	16	14	10
3.C.O.D	180	260	380
BACTERIOLOGICAL EXAMINATION	**43034**	**43037**	**43040**
Fecal coliform per 100 ml.	120	160	240

Assistant Water Analyst
TWAD Bd,R.W.T.Lab,
Coimbatore.

Grievance Status for registration number : PRSEC/E/2020/15217

Grievance Concerns To	
Name Of Complainant	Uvaraj U
Date of Receipt	15/07/2020
Received By Ministry/Department	President's Secretariat
Grievance Description	Honble President of India 1. The Coir Industries discharge the chemically contaminated waste water into Land, Polluting the Ground water resources. The Coir Pith that is dumped on the Agricultural lands is washed with fresh water and the excess water enters into land, making the water completely contaminated. Also chemically treated coir dust causes huge Air pollution Dust Storm about 3 Km Radius 2. Request to investigate the Environmental Pollution caused by Coir Pith Units and Pass a Government Order, instructing the industries to follow up Air and Water Pollution control measures. 3. Request to take action as per: The Water Prevention and Control of Pollution Act The Air (Prevention and Control of Pollution Act The Environment Protection Act, 1986 THE UMBRELLA ACT The Government Authorities are posted in the respective designations to save the environment in one or the other way, but the saddest part is, some issues that had to be noted and sorted out either hides or escapes from the law. Because our District Environment Engineer Mr Er. P. Manimaran, M.E., M.B.A., Coimbatore South, TamilNadu Pollution Control Board totally in favour of Coir Industries Side we have send many petitions and complaint to TNPCB he never visited our location instead he just replies coir industry is in white category , which proves failure in inspection and simply escapes from it by taking many benefits from coir industries. If coir industries do not come under pollution board then why TNPCB or CPCB have categorized Green to White ? On what basis Both boards have changed to white , how many industries have taken approval from the board to operate from 1985 till now ? All companies are making all types of pollution saying we are in white category now no one has rights to ask questions about them , they are destroying our environment by giving all sorts of benefits to local officers and board Also added to it there are serious health hazards to public and wild lifes as well as birds in our area by drinking this chemically contaminated water which mix with our water source and ponds, there are few cattle deaths reported recently by drinking this contaminated water. Also this air pollution cause many accidents to public who are passing in state highways like SH - 19 and MDR - 155 Listed Companies are main polluting once in Kattampatti and Malaipalayam Village MK Fibre, Sriram Fibres, Pradeep Exports, Remmy Substrates India Private Limited Duinkop Enterprises Pvt Ltd, Jai Sakthi Fibre and Other Coir Industries located in our Area. Our Humble request to authorities is to kindly inspect the following Coir Industries and solve our Environment Pollution Water, Air, Land and Soil, and Noise save the environment and public on immediate basis. Note 1.Above mentioned units import chemicals like some nitrates and acids from China. They mix with our fresh water which is looted from PAP Canal to their Bunkers and Tanks to Convert coir pith from HIGH EC to LOW EC by washing to earn quickly in crore, these treated trade chemical waste water is directly discharged in Government and Neighboring lands also they store huge amount of water to extract Coir Pith Black Liquor without both State and Central government knowledge these illegal activities are happening. 2.These units dont have contests from board to operate. 3.Both State and Central Pollution Board officers have not even taken a single test analysis to coir units operating in our villages and nearby in the last 2 decades then what basis they are degraded from GREEN to WHITE Category ? What is the influence of degrading the category without pollution test conducted by the board in all places of Tamil Nadu? Overall Episode is none of the Board or Government is motioning or inspecting these units so the owners follow an illegal way to earn quick money from Chinese and other countries without following norms and adopting the system.Also find attachment sir Thanking You Sir
Grievance Document	
Current Status	Case closed
Date of Action	13/12/2021
Remarks	The area was inspected on 10.09.2020 along with DEE, including the petitioners residence and the surrounding areas of Malaipalayam Village, In presence of the petitioner and other public of Malaipalayam Village, the respective Bore well water sample, wastewater stored outside the coir units and stagnated water at the Odai in Malaipalayam Village was collected and sent to Advance Environmental Laboratory, TNPCB for further analysis . Results are awaited. Based on the said complaint, the unit of M/s. Dunikop Enterprises (P) Ltd. (M/s. Varun Fibers) and the unit of M/s. Remmy substrates (M/s. Sriram Fibers-Qingdao Remmy Commerce & Trade Col Ltd.) both the units were inspected on 18.09.2020 and the following were observed: 1. Both the units were found in operation and engaged in the manufacturing and export of coco peat products to consumers around the world. 2. The unit is involved in the manufacturing of coir pith block and coir defibring activity. 3. The waste water generated from the coir pith stock yard has been collected and sent to Advanced Environmental Laboratory (AEL), Coimbatore for further analysis. After the receipt of the analysis report necessary further action will be taken. Already in this regard reply was furnished to the complainants vide this office letter dated 23.09.2020.

Officer Concerns To	
Officer Name	NODAL OFFICER (NODAL OFFICER)
Organisation name	POLLUTION CONTROL BOARD
Contact Address	MANAGING DIRECTOR, POLLUTION CONTROL BOARD,GUINDY,76 ANNA SALAI CHENNAI
Email Address	
Contact Number	

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By RPAD:

O/o, District Environmental Engineer
Tamilnadu Pollution Control Board,
Coimbatore (South)
Plot No. E-55A, SIDCO Industrial Estate,
Pollachi Main Road, Kurichi,
Coimbatore – 641021.

TAMILNADU POLLUTION CONTROL BOARD

Proc No. F.CBS-NA/DEE/TNPCB/CBS/W/2020 dated 01.12.2020

Sub: TNPCBD – Industries – **M/s REMMY SUBSTRATES INDIA PVT LTD & M/s SRIRAM FIBRES.,** S.F No. 295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District – Environmental Violations Noticed – Show Cause Notice - Issued – Reg.

Ref: 1. CPCB Letter dt.17.08.2020 and Govt.of India (I-petition) dt. 15.07.2020 received by this office through e-mail on 23.07.2020 filed by Mr. A Thiyagaraj, Malaipalayam Village, Sulur Taluk.

2. Complaint against the establishment of the coir industry in Thimmanguthu village dated 20.08.2020, 24.08.2020, 26.08.2020 and OLGPRS complaint no. 31270018 dated 23.08.2020 & MOEF petition no. MOEF/A/2020/08348 received through OLGPRS complaints no. 011652175 & 087657488 on 01.09.2020 & 07.09.2020 and MOEF petition Lr. No. 10440/E.1/2020-1 dated 02.09.2020 received through corporate office filed by Thiru Nagaraj of Thimmanguthu Village, Pollachi Taluk.

3. MOEF petition no. MOEF/E/2020/01069 dated 15.07.2020 received through corporate office filed by Thiru Manthiramoorthy, Malaipalayam Village, Sulur Taluk

4. OLGPRS complaints dated 08.07.2020 & 28.07.2020 filed by Thiru. Uvaraj, Malaipalayam Village, Sulur Taluk

5. Crl.R.C.No.1307 of 2015 and M.P.No.1 of 2015 and Crl. M.P.No.1771 of 2017 filed before the Hon'ble High Court of Madras order dated 14.07.2017

6. Hon'ble High Court in W.P.No.21327 of 2015, and in the Hon'ble NGT (Southern Bench), Chennai in Application No.114 of 2015 order dated 11.02.2016 & 03.02.2016

7. Hon'ble NGT application no. 199 of 2016 (SZ) in the matter of N.Muthukumar, Kinathukadavu Taluk, Coimbatore District

8. Inspection of the unit and its surrounding areas at Kattampatti Village, Pollachi Taluk by TNPCB officials on 18.09.2020

****

The Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 is in force in Tamilnadu. The Tamilnadu Pollution Control Board enforces the above Act. Tamilnadu Pollution Control Board serves this notice as per the sub-section (1a) of section 24 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act) **"No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any [stream or well or sewer or on land]"**

அஞ்சல்துறை
பதி: 15/12/20
உதவியாளர்

Whereas in the revised categorisation of Industries vide TNPC Board BP No.06 dt. 02.08.2016, the coir units are comes under the White Category (4023 – Manufacturing of coir items from coconut husk).

Whereas in the Criminal Revision case Crl.R.C.No.1307 of 2015 and M.P.No.1 of 2015 and Crl. M.P.No.1771 of 2017 filed before the Hon'ble High Court of Madras issued an order dated 14.07.2017 inter alia as follows:

i) The impugned order is sustainable;

ii) Since the petitioner industry, being a coir industry, has been categorized and declared to be a White industry as per the second respondent Board proceeding in B.P No.06 dated 02.08.2016, it does not require to get any consent from the second respondent Board;

iii) However, the petitioner industry shall submit to the second respondent Board for all other monitoring purpose and in this regard, it is open to the second respondent to impose any conditions, which are imposable to any such category of industry, as that of the petitioner industry;

iv) Once such conditions are imposed, it is for the petitioner industry to comply with the same in toto;

v) After verification of such compliance, by having an on the spot inspection to be conducted by the Board of the second respondent, it is open to them to clear the petitioner industry to commence their production or business.

vi) Once the second respondent Board clears the petitioner industry in the manner indicated above, the impugned order shall not stand in the way, it gets vanished, the moment the second respondent Board clears the petitioner industry to run.

Signature Selection Grade

Whereas in the Hon'ble High Court in W.P.No.21327 of 2015, and in the Hon'ble NGT (Southern Bench), Chennai in Application No.114 of 2015 the TNPC Board has recommended the following which is also mentioned in the Hon'ble Court and the Hon'ble Tribunal order dated 11.02.2016 & 03.02.2016 as follows:

i) The unit shall not commission the unit without consent to operate from the Board.

ii) The unit shall not use water in the process at any stage as assured.

iii) The unit shall cover the drying of coir pith with adequate tarpaulins during raining and shall provide adequate collection tank for the open concrete yard if any water collected in the drying year during raining and shall be used for gardening after satisfying the standards prescribed by the Board.

iv) The unit shall comply the emission and ambient air quality standards prescribed by the Board.

v) The unit shall cover all the conveyors at top and provide closed collection system with impervious floor for the final coir pithh reject from the screener so as to avoid dust emission.

vi) The Unit shall use the open concrete yard only for the drying of coir pith block manufacturing process without water spraying method.

vii) The unit shall ensure that approach road within the premises shall be of either concreted or with bitumen road.

viii) The unit shall not dry coconut fibre on the roads and along the banks of LBP canal.

ix) The unit shall obtain all statuary clearances from competent authorities.

Whereas in the Hon'ble NGT application no. 199 of 2016 (SZ) in the matter of N.Muthukumar, Kinathukadavu Taluk, Coimbatore District Vs The Chairman and The Member Secretary, TNPC Board Chennai in the order dated 01.09.2016 directed the TNPC Board to frame the guidelines by the Board and the same shall widely be published throughout the State. Accordingly the committee was constituted by the Board and the guidelines were issued

Water Pollution :

a) ***Generally optimum utilization of water for retting activity does not generate any trade effluent. The optimum quantity of water depends on various factors like nature of pith, rainfall and methodological conditions etc. Hence, the unit shall utilise only optimum quantity of water so as to avoid wastewater generation according to the local conditions.***

b) ***As coir pith is water absorbent, drying yard shall have a bedding (platform) of coir pith of adequate depth to retain excess water if any.***

c) ***Around the drying yard, drains with collecting basin shall be provided to collect any runoff/wastewater generated from the retting activity.***

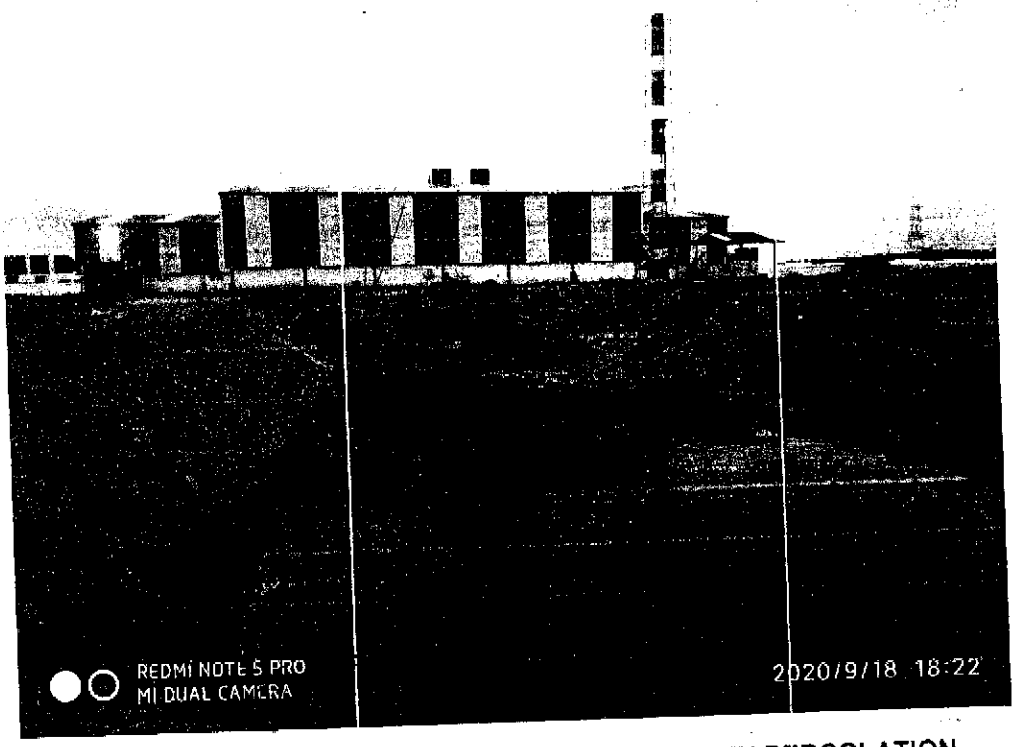
d) ***The unit shall recycle the collected water (if any) for retting activity with due makeup of fresh water.***

e) ***The unit ensure that the wastewater shall not be discharge into any water bodies/ nearby lands under any circumstances.***

Whereas during inspection of **M/s REMMY SUBSTRATES INDIA PVT LTD & M/s SRIRAM FIBRES.,** S.F No. 295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District by TNPCB Officials **on 18.09.2020** it was observed that,

1. The unit was in operation.
2. The unit has informed that the water required for the process is obtained from NTADCL water supply project in the area. However the unit has not furnished any documents in this regard at the time of inspection.
3. The unit is storing the coir piths in the total of ten bays which can accommodate approximately 150 tons of pith in this area. All bays where in operation.
4. The unit was using sprinklers for the spraying of the fresh water in the pith storage area.
5. The waste water generated from the process is collected in the nearby gutter and is directly disposed in storage lagoon for open percolation within the unit's premises.
6. Raw untreated effluent samples were collected from the effluent flow in drain from the pith process area to open storage lagoon and stagnated effluent in open lagoon in the unit's premises and sent to Advanced Environmental Laboratory, TNPCB, Coimbatore for analysis.

7. ROA dated 22.10.2020 of the effluent shows exceeding the standards for the parameters such as TSS (194 & 234 mg/l), TDS (4710 & 5856 mg/l), Chlorides (1237 & 1435 mg/l), BOD (255 & 248 mg/l), COD (960 & 1056 mg/l), Total Hardness (1500 & 1720 mg/l), Calcium (529 & 641.3 mg/l), Colour (150 & 350 Hazen), Nitrate Nitrogen (60.9 & 75.9 mg/l), Turbidity (212 & 220 NTU), Zinc (1.0311 & 2.3411 mg/l).



TRADE EFFLUENT STORAGE IN LAGOON FOR OPEN PERCOLATION

TRADE EFFLUENT STORAGE IN LAGOON FOR OPEN PERCOLATION

TRADE EFFLUENT STORAGE IN LAGOON FOR OPEN PERCOLATION

As per the CPCB final document on revised Classification dated 29.02.2016, The unit is manufacturing of coir items (Fibre & Pith) from coconut husk comes under white category 4023 - Manufacturing of coir items from coconut husks vide TNPC Board proceeding No 06, dated 02.08.2016. On calculating the pollution index,

Air Pollution Score (A1) for the A1D is 15

Water pollution score (W1) for the W14 is 15

Water pollution score (W2) is 10

Hazardous Score (HW4) is 10

Water Pollution Score = W1+W2 = 15 + 10 = 25

Air Pollution Score = A1+A2 = 15 + 0 = 15

Hazardous Waste = 10

Pollution Index score = (W + A + HW)

= (25 + 15 + 10)

= 50

The pollution index is 50, Hence it is Orange Category.

Since, the unit falls under Orange Category as per the pollution index scoring pattern the unit has to apply for the consent of the TNPC Board.

And as such the provisions of Section 24 of the Act have been contravened which is punishable under Section 44 of Act with imprisonment for a term which shall not be less than one year and Six months, but which may extend to six years and with fine.

Hence, you are directed to show cause **within 7 days** from the date of receipt of this notice as to why penal action should not be initiated against you for operating the unit without any water pollution control measures under Section 24 of the said Act and to issue directions under Section 33A of the Act for closure of the unit and for the stoppage of electricity etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore South

To,
Thiru C. Leelakrishnan,
Managing Director
M/s REMMY SUBSTRATES INDIA PVT LTD & M/s SRIRAM FIBRES.,
S.F No. 295/2A, Palladam Main Road, Kattampatti Post,
Jakkarpalayam (Via), Kinathukadavu Taluk,
Coimbatore District

Coimbatore (South)
Plot No. E-55A, SIDCO Industrial Estate,
Pollachi Main Road, Kurichi,
Coimbatore – 641021.

TAMILNADU POLLUTION CONTROL BOARD

Proc No. F.CBS-NA/DEE/TNPCB/CBS/A/2020 dated 01.12.2020

Sub: TNPCBD – Industries – **M/s REMMY SUBSTRATES INDIA PVT LTD & M/s SRIRAM FIBRES.,** S.F No. 295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District – Environmental Violations Noticed – Show Cause Notice - Issued – Reg.

Ref: 1. CPCB Letter dt.17.08.2020 and Govt.of India (I-petition) dt. 15.07.2020 received by this office through e-mail on 23.07.2020 filed by Mr. A Thiyagaraj, Malaipalayam Village, Sulur Taluk.

2. Complaint against the establishment of the coir industry in Thimmanguthu village dated 20.08.2020, 24.08.2020, 26.08.2020 and OLGPRS complaint no. 31270018 dated 23.08.2020 & MOEF petition no. MOEF/A/2020/08348 received through OLGPRS complaints no. 011652175 & 087657488 on 01.09.2020 & 07.09.2020 and MOEF petition Lr. No. 10440/E.1/2020-1 dated 02.09.2020 received through corporate office filed by Thiru Nagaraj of Thimmanguthu Village, Pollachi Taluk.

3. MOEF petition no. MOEF/E/2020/01069 dated 15.07.2020 received through corporate office filed by Thiru Manthiramoorthy, Malaipalayam Village, Sulur Taluk

4. OLGPRS complaints dated 08.07.2020 & 28.07.2020 filed by Thiru. Uvaraj, Malaipalayam Village, Sulur Taluk

5. Crl.R.C.No.1307 of 2015 and M.P.No.1 of 2015 and Crl. M.P.No.1771 of 2017 filed before the Hon'ble High Court of Madras order dated 14.07.2017

6. Hon'ble High Court in W.P.No.21327 of 2015, and in the Hon'ble NGT (Southern Bench), Chennai in Application No.114 of 2015 order dated 11.02.2016 & 03.02.2016

7. Hon'ble NGT application no. 199 of 2016 (SZ) in the matter of N.Muthukumar, Kinathukadavu Taluk, Coimbatore District

8. Inspection of the unit and its surrounding areas at Kattampatti Village, Kinathukadavu Taluk by TNPCB officials on 18.09.2020

****

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above central Act. The TNPCB is implementing the Air (P & CP) Act, 1974, as amended thereon. As per Section 22 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (hereinafter referred to as the Act) **"No person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board under clause (*g*) of sub-section (*1*) of section 17"**

Whereas in the revised categorisation of Industries vide TNPC Board BP No.06 dt. 02.08.2016, the coir units are comes under the White Category (4023 – Manufacturing of coir items from coconut husk).

Whereas in the Criminal Revision case Crl.R.C.No.1307 of 2015 and M.P.No.1 of 2015 and Crl. M.P.No.1771 of 2017 filed before the Hon'ble High Court of Madras issued an order dated 14.07.2017 inter alia as follows:

i) The impugned order is sustainable;

ii) Since the petitioner industry, being a coir industry, has been categorized and declared to be a White industry as per the second respondent Board proceeding in B.P No.06 dated 02.08.2016, it does not require to get any consent from the second respondent Board;

iii) However, the petitioner industry shall submit to the second respondent Board for all other monitoring purpose and in this regard, it is open to the second respondent to impose any conditions, which are imposable to any such category of industry, as that of the petitioner industry;

iv) Once such conditions are imposed, it is for the petitioner industry to comply with the same in toto;

v) After verification of such compliance, by having an on the spot inspection to be conducted by the Board of the second respondent, it is open to them to clear the petitioner industry to commence their production or business.

vi) Once the second respondent Board clears the petitioner industry in the manner indicated above, the impugned order shall not stand in the way, it gets vanished, the moment the second respondent Board clears the petitioner industry to run.

Whereas in the Hon'ble High Court in W.P.No.21327 of 2015, and in the Hon'ble NGT (Southern Bench), Chennai in Application No.114 of 2015 the TNPC Board has recommended the following which is also mentioned in the Hon'ble Court and the Hon'ble Tribunal order dated 11.02.2016 & 03.02.2016 as follows:

i) The unit shall not commission the unit without consent to operate from the Board.

ii) The unit shall not use water in the process at any stage as assured.

iii) The unit shall cover the drying of coir pith with adequate tarpaulins during raining and shall provide adequate collection tank for the open concrete year if any water collected in the drying year during raining and shall be used for gardening after satisfying the standards prescribed by the Board.

iv) The unit shall comply the emission and ambient air quality standards prescribed by the Board.

v) The unit shall cover all the conveyors at top and provide closed collection system with impervious floor for the final coir pithh reject from the screener so as to avoid dust emission.

vi) The Unit shall use the open concrete yard only for the drying of coir pith block manufacturing process without water spraying method.

vii) The unit shall ensure that approach road within the premises shall be of either concreted or with bitumen road.

viii) The unit shall not dry coconut fibre on the roads and along the banks of LBP canal.

ix) The unit shall obtain all statuary clearances from competent authorities.

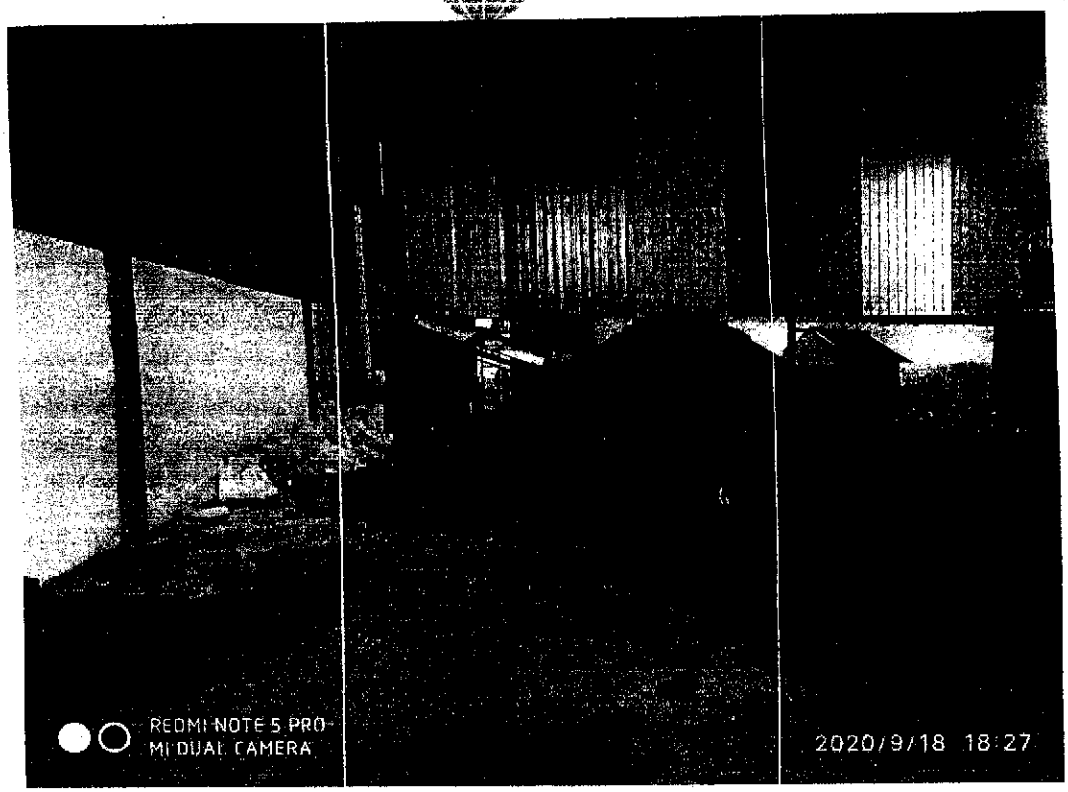
Whereas in the Hon'ble NGT application no. 199 of 2016 (SZ) in the matter of N.Muthukumar, Kinathukadavu Taluk, Coimbatore District Vs The Chairman and The Member Secretary, TNPC Board Chennai in the order dated 01.09.2016 directed the TNPC Board to frame the guidelines by the Board and the same shall widely be published throughout the State. Accordingly the committee was constituted by the Board and the guidelines were issued

Air Pollution:

a) ***Usage of wet husk shall reduce the dust emission during disintegration and decortications.***
b) ***The disintegration and decortications shall be carried out in a closed shed so as to avoid dust emission.***
c) ***Tin sheet cover shall be provided to the rotary sieve and conveyors to minimize the dust emission.***
d) ***Green belt of adequate depth shall be developed to avoid dust emission.***
e) ***If the provision of compound wall and green belt development is not feasible then the unit shall provide wind net arrestor of adequate height all along the boundary of the unit especially in drying area so as to mitigate dust emission.***

Whereas during inspection of **M/s REMMY SUBSTRATES INDIA PVT LTD & M/s SRIRAM FIBRES.**, S.F No. 295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District by TNPCB Officials **on 18.09.2020** it was observed that,

1. The unit was in operation.
2. The unit has informed that the water required for the process is obtained from NTADCL water supply project in the area. However the unit has not furnished any documents in this regard at the time of inspection.
3. The unit is storing the coir piths in the total of ten bays which can accommodate approximately 150 tons of pith in this area. All bays where in operation.
4. The unit was using sprinklers for the spraying of the fresh water in the pith storage area.
5. The waste water generated from the process is collected in the nearby gutter and is directly disposed in storage lagoon for open percolation within the unit's premises.
6. The processed pith is dried in the open concrete area. The unit has provided wind nest arrestors and compound wall around the premises. However, during inspection it was noticed that the particles are easily carried away due to heavy wind and creates a nuisance and dust pollution since the location of the unit is in wind prone area.
7. Further the unit has installed the coal fired boiler with dust collectors cum stack for drying the wet pith.
8. The unit has installed the tray drier for the coir pith.
9. The unit has not provided the adequate APC measures for the open drying area.



COAL STORAGE YARD

As per the CPCB final document on revised Classification dated 29.02.2016, The unit is manufacturing of coir items (Fibre & Pith) from coconut husk comes under white category 4023 - Manufacturing of coir items from coconut husks vide TNPC Board proceeding No.06, dated 02.08.2016. On calculating the pollution index,

Air Pollution Score (A1) for the A1D is 15

Water pollution score (W1) for the W4 is 15

Water pollution score (W2) is 10

Hazardous Score (HW4) is 10

Water Pollution Score = W1+W2 = 15 + 10 = 25

Air Pollution Score = A1+A2 = 15 + 0 = 15

Hazardous Waste = 10

Pollution Index score = (W + A + HW)

= (25 + 15 + 10)

= 50

The pollution index is 50, Hence it is Orange Category.

Since, the unit falls under Orange Category as per the pollution index scoring pattern the unit has to apply for the consent of the TNPC Board.

And as such the provisions of Section 22 of the Act have been contravened which is punishable under Section 37 of Act with imprisonment for a term which shall not be less than one year and Six months, but which may extend to six years and with fine.

Hence, you are directed to show cause **within 7 days** from the date of receipt of this notice as to why penal action should not be initiated against you for operating the unit without any air pollution control measures under Section 22 of the said Act and to issue directions under Section 31A of the Act for closure of the unit and for the stoppage of electricity etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore South

To,
Thiru C. Leelakrishnan,
Managing Director
M/s REMMY SUBSTRATES INDIA PVT LTD & M/s SRIRAM FIBRES,
S.F No. 295/2A, Palladam Main Road, Kattampatti Post,
Jakkarpalayam (Via), Kinathukadavu Taluk,
Coimbatore District

M/s Ramny Substrates.

TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE – 641 030.

Accredited Laboratory – (ISO/IEC 17025:2005) **NABL – TC-7025**

REPORT OF ANALYSIS

ULR-TC702520000000445 F

Report No : 447, 448.

Analysis starting Date : 19.09.2020.

Code No & Point of Collection

1. **582** – Effluent flow in drain from the pith process area to open storage lagoon [Untreated]
2. **583** – Stagnated effluent in open lagoon in the unit's premises [Untreated]

Report Date : 22.10.2020.

Analysis Completion date : 22.10.2020.

Date of Collection : 18.09.2020.

Date of Receipt : 19.09.2020.

Sample Condition : Sealed

Sample Quantity : 2.5 Litres

Sample Collected and Requested by : Er.J.Satheesh AE.,
O/o.The District Env.Engineer
Plot No.E-55A,
Pollachi Main Road, Kurichi,
SIDCO Industrial Estate,
Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 582	Sample-2 583
1	pH @ 25° C	APHA 23rd Edi.2017 4500 – H^+	---	7.35	7.54
2	Conductivity	APHA 23rd Edi. 2017 – 2510 – B	µs/cm	6750	8150
3	Total Suspended Solids	APHA 23rd Edi. 2017 – 2540 – D	mg/l	194	234
4	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	4710	5856
5	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	1237	1435
6	Sulphate as SO_4	APHA 23rd Edi. 2017 – 4500 – E	mg/l	170	224
7	Oil & Grease	APHA 23rd Edi. 2017 – 5520 - B	mg/l	4	5
8	BOD for 3 days @ 27°C	IS 3025 – 1993, Reaff – 2009	mg/l	255	248
9	CCD	APHA 23rd Edi.2017 – 5220 - B	mg/l	960	1056

27/10/2020
J.E.S

24/10/2020
Dy.C.S.O

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

The test result furnished rela e to the sample received. The test report shall not be reproduced anywhere exc ept in full without the written approval of Laboratory

3rd & 4th Floor, No.5, Ramasamy Nagar, Kavundampalayam, Coimbatore – 641 030.
Telephone: 042.? – 2440174, Email: deltnpcbcbe@gmail.com, aeltnpcbcbe@gmail.com.

TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE – 641 030.

Accredited Laboratory – (ISO/IEC 17025:2005) **NABL – TC-7025**

REPORT OF ANALYSIS

ULR-TC702520000000445F

Report No : 447, 448.
Analysis starting Date : 19.09 2020.
Code No & Point of Collection
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2. **583** – Stagnated effluent in open lagoon in the unit's premises [Untreated]

Report Date : **22.10.2020.**
Analysis Completion date : 22.10.2020.
Date of Collection : 18.09.2020.
Date of Receipt : 19.09.2020.
Sample Condition : Sealed
Sample Quantity : 2.5 Litres
Sample Collected and Requested by : Er.J.Satheesh AE.,
O/o.The District Env.Engineer
Plot No.E-55A,
Pollachi Main Road, Kurichi,
SIDCO Industrial Estate,
Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 582	Sample-2 583
10	Total Residual Chlorine	APHA 23rd Edi.2017 – 4500 Cl-B	mg/l	**<1.0**	**<1.0**
11	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	**<0.2**	**<0.2**
12	Alkalinity	APHA 23rd Edi.2017 – 2320 – B	mg/l	**260**	**300**
13	Total Hardness	APHA 23rd Edi.2017 – 2340 – C	mg/l	**1500**	**1720**
14	Calcium	APHA 23rd Edi.2017 – 3500 Ca - B	mg/l	**529**	**641.3**
15	Magnesium	APHA 23rd Edi.2017 –3500 – Mg-A	mg/l	**43.7**	**29.2**
16	Iron Total	APHA 23rd Edi.2017 – 3500 – Fe -B	mg/l	**0.21**	**0.13**
17	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	**<0.05**	**<0.05**

Remarks: < - Indicates less than minimum detectable limit.

J.E.S

Dy.C.S.O

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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Telephone: 0422 – 2440174, Email: deltnpcbcbe@gmail.com, aeltnpcbcbe@gmail.com.

TAMILNADU POLLUTION CONTROL BOARD

Advanced Environmental Laboratory, Coimbatore – 641 030.

REPORT OF ANALYSIS

Report No : **447, 448.**

Analysis starting Date : 19.09.2020.

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Date of Receipt : 19.09.2020.

Sample Condition : Sealed

Sample Quantity : 2.5 Litres

Sample Collected and Requested by : Er.J.Satheesh AE.,
O/o.The District Env.Engineer
Plot No.F-55A,
Pollachi Main Road, Kurichi,
SIDCO Industrial Estate,
Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 582	Sample-2 583
18	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	**150 pH:7.19 Apparently**	**350 pH:7.21 Apparently**
19	Nitrate Nitrogen	APHA 23rd Edi.2017 – 4500 NO3	mg/l	**60.9**	**75.9**
20	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	**212**	**220**
21	Copper	APHA 23rd Edi. 2017 – 3500 – Cu-A	mg/l	**0.9460**	**0.8659**
22	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	**1.0311**	**2.3411**

J.E.S

D.C.S.O

[K.SELVARAJ]
Assistant Director (Lab)

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Telephone: 0422 – 2440174, Email: deltnpcbcbe@gmail.com, aeltnpcbcbe@gmail.com.

BY RPAD

TAMILNADU POLLUTION CONTROL BOARD

From	To
Er.P.Manimaran, M.E.,M.B.A., Public Information Officer Tamilnadu Pollution Control Board Coimbatore South Plot No.E55A, SIDCO Industrial Estate., Kurichi, Pollachi Main Road., Coimbatore – 641 021.	Thiru A. Thiyagaraj, S/o K. Arogyasamy, 4/231, Nagarakalandai Pirivu, DasanaikanPalayam (Post) Sulur(TK), Malaipalayam, Coimbatore District – 642202.

Lr.No.1928/ RTIA/C.No./DEE/TNPCB/CBS/2021 Dt. 16.07.2021.

Sir,

Sub	:	TNPC Board – O/o DEE.CBE South –Right To Information Act-2005 – Reg.
Ref	:	Your petition dated 17.06.2021 received in this office dated 21 .06.2021.

- - - -

With reference to your Right to Information petition, the following informations are furnished.

Sl.No.	Particulars
1	show cause notice was issued to the unit of 1. M/s DUINKOP ENTERPRISES PVT LTD vide this office proceeding dated 04.11.2020 2. M/s DUINKOP ENTERPRISES PVT LTD UNIT II vide this office proceeding dated 04.11.2020 3. M/s VARUN FIBRES UNIT I vide this office proceeding dated 04.11.2020 4. M/s REMMY SUBSTRATES INDIA PVT LTD & SRIRAM FIBRES vide this office proceeding dated 01.12.2020
2,3,4,&5	The Photocopies of the water sample reports collected on 10/09/2020 is enclosed.

Public Information Officer
Tamilnadu Pollution Control Board
Coimbatore (South)

Encl : Photo copies of water sample reports collected on 10/09.2020

TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE – 641 030.

Accredited Laboratory – (ISO/IEC 17025:2005) NABL – TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000615P

Report No : 425.
Report Date : 30.12.2020.

Analysis starting Date : 11.09.2020.
Analysis Completion date : 30.12.2020.

Code No & Point of Collection
Date of Collection : 10.09.2020.

1. **PR-110** (1Litre bottle - 2Nos) – Trade effluent sample collected outside the premises of M/s.Duinkop Enterprises Pvt Ltd.,

Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE.,
O/o.The District Env.Engineer
Plot No.E-55A,
Pollachi Main Road, Kurichi,
SIDCO Industrial Estate,
Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-110
1	pH @ 25° C	APHA 23rd Edi.2017 4500 – H^+	---	6.25
2	Total Suspended Solids	APHA 23rd Edi. 2017 – 2540 – D	mg/l	242
3	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	11,320
4	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	1485
5	Sulphate as SO_4	APHA 23rd Edi. 2017 , 4500 – E	mg/l	249
6	Oil & Grease	APHA 23rd Edi. 2017 – 5520 - B	mg/l	12
7	BOD for 3 days @ 27°C	IS 3025 – 1993, Reaff – 2009	mg/l	6
8	COD	APHA 23rd Edi.2017 – 5220 - B	mg/l	64

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000615P

Report No : 425.

Analysis starting Date : 11.09.2020.

Code No & Point of Collection

1. PR-110 (1Litre bottle – 2Nos) – Trade effluent sample collected outside the premises of M/s.Duinkop Enterprises Pvt Ltd.,

Report Date : 30.12.2020.

Analysis Completion date : 30.12.2020.

Date of Collection : 10.09.2020.

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.F-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-110
9	Total Residual Chlorine	APHA 23rd Edi.2017 – 4500 Cl-B	mg/l	<1.0
10	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	0.86
11	Total Alkalinity	APHA 23rd Edi.2017 – 2320 – B	mg/l	108
12	Total Hardness	APHA 23rd Edi.2017 – 2340 – C	mg/l	890
13	Calcium	APHA 23rd Edi.2017 – 3500 Ca - B	mg/l	304.6
14	Magnesium	APHA 23rd Edi.2017 –3500 Mg-A	mg/l	31.6
15	Iron Total	APHA 23rd Edi.2017 3500 – Fe -B	mg/l	0.57
16	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	<0.01

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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Telephone: 0422 – 2440174, Email: deltnpcbcbe@gmail.com, aeltnpcbcbe@gmail.com.

TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

REPORT OF ANALYSIS

Report No : 425.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection
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Report Date : 30.12.2020.
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE.. O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore.– 641 021.

Sl. No	Parameters	Test Method	Unit	Sample-1 PR-110
17	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	100
18	Nitrate Nitrogen	APHA 23rd Edi.2017 – 4500 NO3	mg/l	30.1
19	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	162
20	Copper	APHA 23rd Edi. 2017 – 3500 – Cu-A	mg/l	0.0412
21	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	<0.0015

Remarks:

< - Indicates less than minimum detectable limit.

D.C.S.O

30/12/2020
[K.SELVARAJ]
Assistant Director (Lab)

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Telephone: 0422 – 2440174, Email: deltnpcbcbe@gmail.com, aeltnpcbcbe@gmail.com.

TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000610P

Report No : 419.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection
1. PR-104 – Stagnated Water sample collected at Odai, Malaipalayam Village, Sulur Taluk (Behind Remmy Substrates India Pvt.Ltd).

Report Date : 30.12.2020.
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Quantity : 2.5 Litres
Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.L-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-104
1	pH @ 25° C	APHA 23rd Edi.2017 4500 – H^+	- - -	7.73
2	Total Suspended Solids	APHA 23rd Edi. 2017 – 2540 – D	mg/l	146
3	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	6102
4	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	1336
5	Sulphate as SO_4	APHA 23rd Edi. 2017 – 4500 – E	mg/l	34
6	Oil & Grease	APHA 23rd Edi. 2017 – 5520 - B	mg/l	<4
7	BOD for 3 days @ 27°C	IS 3025 - 1993, Reaff - 2009	mg/l	9
8	COD	APHA 23rd Edi.2017 – 5220 - B	mg/l	96

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

12/12/2020

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

The test result furnished relate to the sample received. The test report shall not be reproduced anywhere except in full without the written approval of Laboratory

3rd & 4th Floor, No.5, Ramasamy Nagar, Kavundampalayam, Coimbatore – 641 030.
Telephone: 0422 – 2440174, Email: deltnpcbcbe@gmail.com, aeltnpcbcbe@gmail.com.

TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000610P

Report No : 419.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection
1. PR-104 – Stagnated Water sample collected at Odai, Malaipalayam Village, Sulur Taluk (Behind Kemmy Substrates India Pvt.Ltd).

Report Date : 30.12.2020.
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Quantity : 2.5 Litres
Sample Collected and Requested by : Er.P.Manimaran, DEE &
Dr.P.Ramesh, AE.,
O/o.The District Env.Engineer
Plot No.E-55A,
Pollachi Main Road, Kurichi,
SIDCO Industrial Estate,
Coimbatore - 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-I PR-104
9	Total Residual Chlorine	APHA 23rd Edi.2017 – 4500 Cl-B	mg/l	<1.0
10	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	1.43
11	Total Alkalinity	APHA 23rd Edi.2017 – 2320 – B	mg/l	168
12	Total Hardness	APHA 23rd Edi.2017 – 2340 – C	mg/l	770
13	Calcium	APHA 23rd Edi.2017 – 3500.Ca - B	mg/l	272.5
14	Magnesium	APHA 23rd Edi.2017 – 3500 – Mg-A	mg/l	21.9
15	Iron Total	APHA 23rd Edi.2017 – 3500 – Fe -B	mg/l	0.78
16	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	<0.01

Remarks: <- Indicates less than minimum detectable limit.

D.C.S.O

30/12/2020
[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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Telephone: 0422 - 2440174, Email: deltnpcbcbe@gmail.com, aeltnpcbcbe@gmail.com

TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

REPORT OF ANALYSIS

Report No : 419.
Report Date : 30.12.2020.
Analysis starting Date : 11.09.2020.
Analysis Completion date : 30.12.2020.
Code No & Point of Collection
Date of Collection : 10.09.2020.
1. PR-104 Stagnated Water sample collected at Odai, Malaipalayam Village, Sulur Taluk (Behind Remmy Substrates India Pvt.Ltd).
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Quantity : 2.5 Litres
Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl. No	Parameters	Test Method	Unit	Sample-I PR-104
17	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	100
18	Nitrate Nitrogen	APHA 23rd Edi.2017 – 4500 NO3	mg/l	26.6
19	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	216
20	Copper	APHA 23rd Edi. 2017 – 3500 – Cu-A	mg/l	0.0347
21	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	<0.0015

Remarks:

< - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Assistant Director (Lab)

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TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE – 641 030.

Accredited Laboratory – (ISO/IEC 17025:2005) NABL – TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000613P

Report No : 423.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection
1: **PR-108** – Stagnated water sample collected at the land owned by Remmy Substrates, India Pvt.Ltd.

Report Date : **30.12.2020.**
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-108
1	pH @ 25° C	APHA 23rd Edi.2017 4500 - H^+	---	7.65
2	Total Suspended Solids	APHA 23rd Edi. 2017 – 2540 – D	mg/l	124
3	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	3344
4	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	990
5	Sulphate as SO_4	APHA 23rd Edi. 2017 – 4500 – E	mg/l	422
6	Oil & Grease	APHA 23rd Edi. 2017 – 5520 - B	mg/l	5
7	BOD for 3 days @ 27°C	IS 3025 – 1993, Reaff – 2009	mg/l	9
8	COD	APHA 23rd Edi.2017 – 5220 - B	mg/l	88

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
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Assistant Director (Lab).

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COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000613P

Report No : 423.

Analysis starting Date : 11.09.2020.

Code No & Point of Collection

1. PR-108 – Stagnated water sample collected at the land owned by Remmy Substrates, India Pvt.Ltd.

Report Date : 30.12.2020.

Analysis Completion date : 30.12.2020.

Date of Collection : 10.09.2020.

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore - 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-108
9	Total Residual Chlorine	APHA 23rd Edi.2017 4500 Cl-B	mg/l	<1.0
10	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	0.61
11	Total Alkalinity	APHA 23rd Edi.2017 – 2320 - B	mg/l	184
12	Total Hardness	APHA 23rd Edi.2017 – 2340 – C	mg/l	530
13	Calcium	APHA 23rd Edi.2017 – 3500 Ca - B	mg/l	188.4
14	Magnesium	APHA 23rd Edi.2017 –3500 Mg-A	mg/l	14.6
15	Iron Total	APHA 23rd Edi.2017 – 3500 – Fe -B	mg/l	0.88
16	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	<0.01

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
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Assistant Director (Lab).

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TAMILNADU POLLUTION CONTROL BOARD

Advanced Environmental Laboratory, Coimbatore - 641 030.

REPORT OF ANALYSIS

Report No : 423.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection
1. PR-108 – Stagnated water sample collected at the land owned by Remmy Substrates, India Pvt.Ltd.

Report Date : 30.12.2020.
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl. No	Parameters	Test Method	Unit	Sample-1 PR-108
17	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	50
18	Nitrate Nitrogen	APHA 23rd Edi.2017 – 4500 NO3	mg/l	23.0
19	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	79
20	Copper	APHA 23rd Edi. 2017 – 3500 – Cu-A	mg/l	0.0365
21	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	<0.0015

Remarks:

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D.C.S.O

30/12/2020

[K.SELVARAJ]
Assistant Director (Lab)

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ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000614P

Report No : 424.

Analysis starting Date : 11.09.2020.

Code No & Point of Collection

1. PR-109 (1Litre bottle – 1No) – Stagnated water sample collected at the land owned by Remmy Substrates,India Pvt.Ltd.

Report Date : 30.12.2020.

Analysis Completion date : 30.12.2020.

Date of Collection : 10.09.2020.

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Collected and Requested by : Er.P.Manimaran, DEE &
Dr.P.Ramesh, AE.,
O/o.The District Env.Engineer
Plot No.E-55A,
Pollachi Main Road, Kurichi,
SIDCO Industrial Estate,
Coimbatore 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-109
1	pH @ 25° C	APHA 23rd Edi.2017 4500 H^+	---	6.87
2	Total Suspended Solids	APHA 23rd Edi. 2017 – 2540 – D	mg/l	320
3	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	2880
4	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	841
5	Sulphate as SO_4	APHA 23rd Edi. 2017 – 4500 – E	mg/l	218
6	Oil & Grease	APHA 23rd Edi. 2017 – 5520 - B	mg/l	12
7	BOD for 3 days @ 27°C	IS 3025 – 1993, Reaff – 2009	mg/l	11
8	COD	APHA 23rd Edi.2017 5220 - B	mg/l	104

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

30/12/2020

[K.SELVARAJ]
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Assistant Director (Lab).

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COIMBATORE – 641 030.

Accredited Laboratory – (ISO/IEC 17025:2005) NABL – TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000614P

Report No : 424.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection
1. PR-109 (1Litre bottle – 1No) – Stagnated water sample collected at the land owned by Remmy Substrates,India Pvt.Ltd.

Report Date : **30.12.2020.**
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Collected and Requested by : Tr.P.Manimaran, DEE &
Dr.P.Ramesh, AE.,
O/o.The District Env.Engineer
Plot No.E-55A,
Pollachi Main Road, Kurichi.
SIDCO Industrial Estate.
Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-109
9	Total Residual Chlorine	APHA 23rd Edi.2017 – 4500 Cl-B	mg/l	<1.0
10	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	1.15
11	Total Alkalinity	APHA 23rd Edi.2017 – 2320 - B	mg/l	244
12	Total Hardness	APHA 23rd Edi.2017 – 2340 – C	mg/l	360
13	Calcium	APHA 23rd Edi.2017 – 3500 Ca - B	mg/l	72.1
14	Magnesium	APHA 23rd Edi.2017 –3500 – Mg-A	mg/l	43.7
15	Iron Total	APHA 23rd Edi.2017 – 3500 – Fe -B	mg/l	0.86
16	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	<0.01

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

REPORT OF ANALYSIS

Report No : 424.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection
1. PR-109 (1Litre bottle - 1No) – Stagnated water sample collected at the land owned by Remmy Substrates.India Pvt.Ltd.

Report Date : 30.12.2020.
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate. Coimbatore - 641 021.

Sl. No	Parameters	Test Method	Unit	Sample-1 PR-109
17	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	150 pH:6.35 Apparently
18	Nitrate Nitrogen	APHA 23rd Edi.2017 – 4500 NO3	mg/l	18.0
19	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	230
20	Copper	APHA 23rd Edi. 2017 – 3500 – Cu-A	mg/l	0.0317
21	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	<0.0015

Remarks:

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D.C.S.O

[K.SELVARAJ]
Assistant Director (Lab)

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TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000611P

Report No : 420.

Analysis starting Date : 11.09.2020.

Code No & Point of Collection

1. PR-105 - Borewell Outlet sample collected at Mr.Velusamy, Agri land SF.No.220/1, 221/1, 219/2 Malaipalayam Village, Sulur Taluk.

Report Date : 30.12.2020.

Analysis Completion date : 30.12.2020.

Date of Collection : 10.09.2020.

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore - 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-105
1	pH @ 25° C	APHA 23rd Edi.2017 4500 H^+	---	8.10
2	Total Suspended Solids	APHA 23rd Edi. 2017 2540 – D	mg/l	6
3	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	2604
4	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	633
5	Sulphate as SO_4	APHA 23rd Edi. 2017 – 4500 – E	mg/l	23
6	Oil & Grease	APHA 23rd Edi. 2017 – 5520 - B	mg/l	<4
7	BOD for 3 days @ 27°C	IS 3025 – 1993, Reaff – 2009	mg/l	<2
8	COD	APHA 23rd Edi.2017 – 5220 - B	mg/l	8

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

30/12/2020

[K.SELVARAJ]
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Assistant Director (Lab).

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TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000611P

Report No : 420.

Analysis starting Date : 11.09.2020.

Code No & Point of Collection

1. PR-105 – Borewell Outlet sample collected at Mr.Velusamy, Agri land SF.No.220/1, 221/1, 219/2 Malaipalayam Village, Sulur Taluk.

Report Date : 30.12.2020.

Analysis Completion date : 30.12.2020.

Date of Collection : 10.09.2020.

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer, Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-105
9	Total Residual Chlorine	APHA 23rd Edi.2017 – 4500 Cl-B	mg/l	<1.0
10	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	1.30
11	Total Alkalinity	APHA 23rd Edi.2017 – 2320 – B	mg/l	148
12	Total Hardness	APHA 23rd Edi.2017 – 2340 – C	mg/l	550
13	Calcium	APHA 23rd Edi.2017 – 3500 Ca - B	mg/l	140.3
14	Magnesium	APHA 23rd Edi.2017 -3500 – Mg-A	mg/l	48.6
15	Iron Total	APHA 23rd Edi.2017 – 3500 – Fe -B	mg/l	0.61
16	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	<0.01

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

REPORT OF ANALYSIS

Report No : 420.
Report Date : 30.12.2020.
Analysis starting Date : 11.09.2020.
Analysis Completion date : 30.12.2020.
Code No & Point of Collection
Date of Collection : 10.09.2020.
1. **PR-105** – Borewell Outlet sample collected at
Date of Receipt : 11.09.2020.
Mr.Velusamy, Agri land SF.No.220/1, 221/1,
Sample Condition : Sealed
219/2 Malaipalayam Village, Sulur Taluk.
Sample Collected and
Requested by : Er.P.Manimaran, DEE &
Dr.P.Ramesh, AE.,
O/o.The District Env.Engineer
Plot No.E-55A,
Pollachi Main Road, Kurichi,
SIDCO Industrial Estate,
Coimbatore 641 021.

Sl. No	Parameters	Test Method	Unit	Sample-1 PR-105
17	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	<5
18	Nitrate Nitrogen	APHA 23rd Edi.2017 – 4500 NO3	mg/l	19.8
19	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	<1.0
20	Copper	APHA 23rd Edi. 2017 – 3500 – Cu-A	mg/l	0.0415
21	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	<0.0015

Remarks:

< - Indicates less than minimum detectable limit.

D.C.S.O

30.12.2020

[K.SELVARAJ]
Assistant Director (Lab)

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TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) **NABL - TC-7025**

REPORT OF ANALYSIS

ULR-TC702520000000608P

Report No : 417.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection
1. PR-102 – Borewell Outlet sample collected at
Mr.Jaganathan, Agri land SF.No.240/3,4
Malaipalayam Village, Sulur Taluk.

Report Date : 30.12.2020.
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Quantity : 2.5 Litres
Sample Collected and
Requested by : Er.P.Manimaran, DEE &
Dr.P.Ramesh, AE.,
O/o.The District Env.Engineer
Plot No.E-55A,
Pollachi Main Road, Kurichi,
SIDCO Industrial Estate,
Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-102
1	pH @ 25° C	APHA 23rd Edi.2017 4500 H^+	---	7.85
2	Total Suspended Solids	APHA 23rd Edi. 2017 – 2540 – D	mg/l	6
3	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	2272
4	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	584
5	Sulphate as SO_4	APHA 23rd Edi. 2017 – 4500 – E	mg/l	23
6	Oil & Grease	APHA 23rd Edi. 2017 – 5520 - B	mg/l	<4
7	BOD for 3 days @ 27°C	IS 3025 – 1993, Reaff – 2009	mg/l	<2
8	COD	APHA 23rd Edi.2017 5220 - B	mg/l	8

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000006081F

Report No : 417.

Analysis starting Date : 11.09.2020.

Code No & Point of Collection

1. PR-102 - Borewell Outlet sample collected at Mr.Jaganathan, Agri land SF.No.240/3,4 Malaipalayam Village, Sulur Taluk.

Report Date : 30.12.2020.

Analysis Completion date : 30.12.2020.

Date of Collection : 10.09.2020.

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Quantity : 2.5 Litres

Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.F-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore - 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-102
9	Total Residual Chlorine	APHA 23rd Edi.2017 - 4500 Cl-B	mg/l	<1.0
10	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	1.24
11	Total Alkalinity	APHA 23rd Edi.2017 – 2320 – B	mg/l	104
12	Total Hardness	APHA 23rd Edi.2017 – 2340 – C	mg/l	610
13	Calcium	APHA 23rd Edi.2017 - 3500 Ca - B	mg/l	188.4
14	Magnesium	APHA 23rd Edi.2017 –3500 – Mg-A	mg/l	34.0
15	Iron Total	APHA 23rd Edi.2017 – 3500 – Fe -B	mg/l	0.55
16	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	<0.01

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
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Assistant Director (Lab).

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Telephone: 0422 - 2440174, Email: deltnpcbcbe@gmail.com, aeltnpcbcbe@gmail.com.

TAMILNADU POLLUTION CONTROL BOARD

Advanced Environmental Laboratory, Coimbatore – 641 030.

REPORT OF ANALYSIS

Report No : 417.

Analysis starting Date : 11.09.2020.

Code No & Point of Collection

1. **PR-102** – Borewell Outlet sample collected at Mr.Jaganathan, Agri land SF.No.240/3,4 Malaipalayam Village, Sulur Taluk.

Report Date : 30.12.2020.

Analysis Completion date : 30.12.2020.

Date of Collection : 10.09.2020.

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Quantity : 2.5 Litres

Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl. No	Parameters	Test Method	Unit	Sample-1 PR-102
17	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	<5
18	Nitrate Nitrogen	APHA 23rd Edi.2017 – 4500 NO3	mg/l	24.5
19	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	<1.0
20	Copper	APHA 23rd Edi. 2017 – 3500 - Cu-A	mg/l	0.1132
21	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	0.018

Remarks:

< - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Assistant Director (Lab)

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TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000612P

Report No : 421.
Report Date : 30.12.2020.

Analysis starting Date : 11.09.2020.
Analysis Completion date : 30.12.2020.

Code No & Point of Collection
Date of Collection : 10.09.2020.

1. **PR-106** Borewell Outlet sample collected at Mr.Jeyaprakash, Agri land SF.No.918 & 976, Malaipalayam Village, Sulur Taluk.

Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.F-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-106
1	pH @ 25° C	APHA 23rd Edi.2017 4500 – H^+	- - -	8.12
2	Total Suspended Solids	APHA 23rd Edi. 2017 – 2540 – D	mg/l	4
3	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	2076
4	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	609
5	Sulphate as SO_4	APHA 23rd Edi. 2017 – 4500 – E	mg/l	398
6	Oil & Grease	APHA 23rd Edi. 2017 – 5520 - B	mg/l	<4
7	BOD for 3 days @ 27°C	IS 3025 – 1993, Reaff – 2009	mg/l	<2
8	COD	APHA 23rd Edi.2017 – 5220 - B	mg/l	8

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE – 641 030.

Accredited Laboratory – (ISO/IEC 17025:2005) NABL – TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000612P

Report No : 421.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection
1. **PR-106** – Borewell Outlet sample collected at Mr.Jeyaprakash, Agri land SF.No.918 & 976, Malaipalayam Village, Sulur Taluk.

Report Date : 30.12.2020.
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-106
9	Total Residual Chlorine	APHA 23rd Edi.2017 – 4500 Cl-B	mg/l	**<1.0**
10	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	**1.42**
11	Total Alkalinity	APHA 23rd Edi.2017 – 2320 – B	mg/l	**92**
12	Total Hardness	APHA 23rd Edi.2017 – 2340 – C	mg/l	**560**
13	Calcium	APHA 23rd Edi.2017 – 3500 Ca - B	mg/l	**144.3**
14	Magnesium	APHA 23rd Edi.2017 –3500 – Mg-A	mg/l	**48.6**
15	Iron Total	APHA 23rd Edi.2017 – 3500 – Fe -B	mg/l	**0.69**
16	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	**<0.01**

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

30/12/2020
[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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TAMILNADU POLLUTION CONTROL BOARD

Advanced Environmental Laboratory, Coimbatore – 641 030.

REPORT OF ANALYSIS

Report No : **421.**

Report Date : **30.12.2020.**

Analysis starting Date : 11.09.2020.

Analysis Completion date : 30.12.2020.

Code No & Point of Collection

Date of Collection : 10.09.2020.

1. PR-106 - Borewell Outlet sample collected at Mr.Jeyaprakash, Agri land SF.No.918 & 976, Malaipalayam Village, Sulur Taluk.

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore - 641 021.

Sl. No	Parameters	Test Method	Unit	Sample-1 PR-106
17	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	<5
18	Nitrate Nitrogen	APHA 23rd Edi.2017 4500 NO3	mg/l	14.2
19	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	<1.0
20	Copper	APHA 23rd Edi. 2017 – 3500 Cu-A	mg/l	0.0279
21	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	<0.0015

Remarks:

< - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Assistant Director (Lab)

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TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000607F

Report No : 416.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection
1. PR-101 - Borewell Outlet sample collected at Mr.Thiyagarajan, Agri land SF.No.240/3,4 Malaipalayam Village, Sulur Taluk.

Report Date : 30.12.2020.
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Quantity : 2.5 Litres
Sample Collected and Requested by : Dr.P.Manimaran, DEE & Dr.P.Ramesh, AE, O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore - 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-101
1	pH @ 25° C	APHA 23rd Edi.2017 4500 – H^+	- - -	7.79
2	Total Suspended Solids	APHA 23rd Edi. 2017 – 2540 – D	mg/l	8
3	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	922
4	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	287
5	Sulphate as SO_4	APHA 23rd Edi. 2017 – 4500 – E	mg/l	30
6	Oil & Grease	APHA 23rd Edi. 2017 - 5520 - B	mg/l	<4
7	BOD for 3 days @ 27°C	IS 3025 - 1993, Reaff - 2009	mg/l	<2
8	COD	APHA 23rd Edi.2017 - 5220 - B	mg/l	8

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000607P

Report No : 416.
Report Date : 30.12.2020.

Analysis starting Date : 11.09.2020.
Analysis Completion date : 30.12.2020.

Code No & Point of Collection
Date of Collection : 10.09.2020.

1. PR-101 – Borewell Outlet sample collected at Mr.Thiyagarajan, Agri land SF.No.240/3,4 Malaipalayam Village, Sulur Taluk.

Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Quantity : 2.5 Litres
Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-101
9	Total Residual Chlorine	APHA 23rd Edi.2017 – 4500 Cl-B	mg/l	<1.0
10	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	0.79
11	Total Alkalinity	APHA 23rd Edi.2017 – 2320 – B	mg/l	100
12	Total Hardness	APHA 23rd Edi.2017 – 2340 – C	mg/l	350
13	Calcium	APHA 23rd Edi.2017 – 3500 Ca - B	mg/l	108.2
14	Magnesium	APHA 23rd Edi.2017 -3500 – Mg-A	mg/l	19.4
15	Iron Total	APHA 23rd Edi.2017 – 3500 – Fe -B	mg/l	0.43
16	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	<0.01

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

REPORT OF ANALYSIS

Report No : 416.

Analysis starting Date : 11.09.2020.

Code No & Point of Collection

1. **PR-101** - Borewell Outlet sample collected at Mr.Thiyagarajan, Agri land SF.No.240/3,4 Malaipalayam Village, Sulur Taluk.

Report Date : 30.12.2020.

Analysis Completion date : 30.12.2020.

Date of Collection : 10.09.2020

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Quantity : 2.5 Litres

Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/O The District Env.Engineer Plot No.L-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore - 641 021.

Sl. No	Parameters	Test Method	Unit	Sample-1 PR-101
17	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	<5
18	Nitrate Nitrogen	APHA 23rd Edi.2017 4500 NO3	mg/l	15.8
19	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	<1.0
20	Copper	APHA 23rd Edi. 2017 – 3500 Cu-A	mg/l	0.0179
21	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	0.051

Remarks:

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D.C.S.O

[K.SELVARAJ]
Assistant Director (Lab)

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TAMILNADU POLLUTION CONTROL BOARD,
ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE - 641 030.

Accredited Laboratory - (ISO/IEC 17025:2005) NABL - TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000609P

Report No : 418.
Analysis starting Date : 11.09.2020.
Code No & Point of Collection

1. **PR-103** - Stagnated Water sample collected at Odai, Malaipalayam Village, Sulur Taluk (Behind Remmy Substrates India Pvt.Ltd).

Report Date : 30.12.2020.
Analysis Completion date : 30.12.2020.
Date of Collection : 10.09.2020.
Date of Receipt : 11.09.2020.
Sample Condition : Sealed
Sample Quantity : 2.5 Litres
Sample Collected and Requested by : Er.P.Manimaran, DEE &
Dr.P.Ramesh, AE.,
O/o.The District Env.Engineer
Plot No.E-55A,
Pollachi Main Road, Kurichi,
SIDCO Industrial Estate,
Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-103
1	pH @ 25° C	APHA 23rd Edi.2017 4500 – H^+	---	8.31
2	Total Suspended Solids	APHA 23rd Edi. 2017 – 2540 – D	mg/l	26
3	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	456
4	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	158
5	Sulphate as SO_4	APHA 23rd Edi. 2017 – 4500 – E	mg/l	20
6	Oil & Grease	APHA 23rd Edi. 2017 – 5520 - B	mg/l	<4
7	BOD for 3 days @ 27°C	IS 3025 - 1993, Reaff – 2009	mg/l	6
8	COD	APHA 23rd Edi.2017 – 5220 - B	mg/l	72

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

30/12/2020

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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ADVANCED ENVIRONMENTAL LABORATORY,
COIMBATORE – 641 030.

Accredited Laboratory – (ISO/IEC 17025:2005) NABL – TC-7025

REPORT OF ANALYSIS

ULR-TC702520000000609P

Report No : 418.

Analysis starting Date : 11.09.2020.

Code No & Point of Collection

1. **PR-103** – Stagnated Water sample collected at Odai, Malaipalayam Village, Sulur Taluk (Behind Remmy Substrates India Pvt.Ltd).

Report Date : 30.12.2020.

Analysis Completion date : 30.12.2020.

Date of Collection : 10.09.2020.

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Quantity : 2.5 Litres

Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE, O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 PR-103
9	Total Residual Chlorine	APHA 23rd Edi.2017 – 4500 Cl-B	mg/l	<1.0
10	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	1.29
11	Total Alkalinity	APHA 23rd Edi.2017 – 2320 – B	mg/l	248
12	Total Hardness	APHA 23rd Edi.2017 – 2340 C	mg/l	200
13	Calcium	APHA 23rd Edi.2017 – 3500 Ca - B	mg/l	60.1
14	Magnesium	APHA 23rd Edi.2017 – 3500 – Mg-A	mg/l	12.2
15	Iron Total	APHA 23rd Edi.2017 – 3500 – Fe -B	mg/l	0.51
16	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	<0.01

Remarks: < - Indicates less than minimum detectable limit.

D.C.S.O

30/12/2020

[K.SELVARAJ]
Authorised Signatory,
Assistant Director (Lab).

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TAMILNADU POLLUTION CONTROL BOARD

Advanced Environmental Laboratory, Coimbatore – 641 030.

REPORT OF ANALYSIS

Report No : 418.

Report Date : 30.12.2020.

Analysis starting Date : 11.09.2020.

Analysis Completion date : 30.12.2020.

Code No & Point of Collection

Date of Collection : 10.09.2020.

1. PR-103 - Stagnated Water sample collected at Odai. Malaipalayam Village. Sulur Taluk (Behind Remmy Substrates India Pvt.Ltd).

Date of Receipt : 11.09.2020.

Sample Condition : Sealed

Sample Quantity : 2.5 Litres

Sample Collected and Requested by : Er.P.Manimaran, DEE & Dr.P.Ramesh, AE., O/o.The District Env.Engineer Plot No.E-55A, Pollachi Main Road, Kurichi, SIDCO Industrial Estate, Coimbatore – 641 021.

Sl. No	Parameters	Test Method	Unit	Sample-I PR-103
17	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	50
18	Nitrate Nitrogen	APHA 23rd Edi.2017 – 4500 NO3	mg/l	0.84
19	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	16
20	Copper	APHA 23rd Edi. 2017 – 3500 – Cu-A	mg/l	0.0346
21	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	<0.0015

Remarks:

< - Indicates less than minimum detectable limit.

D.C.S.O

[K.SELVARAJ]
Assistant Director (Lab)

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Telephone: 0422 – 2440174, Email: deltnpcbcbe@gmail.com, aeltnpcbcbe@gmail.com

Item No. 03 (Court No.1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 216/2020

(With report dated 01.06.2021)

Dr. P. Nagarajan Applicant

Versus

State of Tamilnadu Respondent

Date of hearing: 25.08.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant: Mr. T. Mohan, Advocate

ORDER

1. Grievance in this application is against violation of environmental norms by M. Dhandapani (SMT Exports) of Thimmanguthu Village Panchayat in Pollachi, Coimbatore District, Tamil Nadu, resulting in air and water pollution. There is extraction of ground water, in area which is over-exploited. In the process, there is dumping of coir pith and washing thereof in agriculture fields. The polluted effluents are being discharged in Sundarakali Pallam Odai, PAP Canal connected to the Bharathappuzha River. The air pollution is also affecting the children in the Rise School.

2. Vide order dated 01.12.2020, the Tribunal directed the State PCB and the District Magistrate, Coimbatore to verify the facts and take

appropriate action in accordance with law and to file action taken report in the matter.

3. In view of above, the State PCB has filed its report dated 01.06.2021. It mentions, inter-alia, earlier orders of this Tribunal dated 11.02.2016 and 03.02.2016 in Application No. 199/2016(SZ), *Thiru Samiappan Vs. The Chairman, TNPC Board and Ors.* and order of the Madras High Court in W.P. No. 21327 of 2015, *Thiru U.C. Palanisamy Vs The Superintending Engineer, TANGEDCO, Erode and Ors.*, requiring adoption of safeguards against violation of environmental norms by coir industries. The directions of the Tribunal in earlier order against the concerned unit are as follows:

> *"i)* ***The unit shall not commission the unit without consent to operate from the Board.*** *(At that time coir manufacturing units are categorized under green category)*
>
> ***ii) The unit shall not use water in the process at any stage as assured.***
>
> ***iii) The unit shall cover the drying of coir pith with adequate tarpaulins during raining and shall provide adequate collection tank for the open concrete year if any water collected in the drying year during raining and shall be used for gardening after satisfying the standards prescribed by the Board.***
>
> ***iv) The unit shall comply the emission and ambient air quality standards prescribed by the Board.***
>
> ***v) The unit shall cover all the conveyors at top and provide closed collection system with impervious floor for the final coir pith reject from the screener so as to avoid dust emission.***
>
> ***vi) The Unit shall use the open concrete yard only for the drying of coir pith block manufacturing process without water spraying method.***
>
> ***vii) The unit shall ensure that approach road within the premises shall be of either concreted or with bitumen road.***
>
> ***viii) The unit shall not dry coconut fibre on the roads and along the banks of LBP canal.***

ix) The unit shall obtain all statuary clearances from competent authorities.

xxx .....xxx xxx

<u>Water Pollution</u>

a) Generally optimum utilization of water for retting activity does not generate any trade effluent. The optimum quantity of water depends on various factors like nature of pith, rainfall and methodological conditions etc. Hence, the unit shall utilise only optimum quantity of water so as to avoid wastewater generation according to the local conditions.

b) As coir pith is water absorbent, drying yard shall have a bedding (platform) of coir pith of adequate depth to retain excess water if any.

c) Around the drying yard, drains with collecting basin shall be provided to collect any runoff/wastewater generated from the retting activity.

d) The unit shall recycle the collected water (if any) for retting activity with due makeup of fresh water.

e) The unit ensure that the wastewater shall not be discharge into any water bodies/ nearby lands under any circumstances.

<u>Air Pollution:</u>

a) Usage of wet husk shall reduce the dust emission during disintegration and decortications.

b) The disintegration and decortications shall be carried out in a closed shed so as to avoid dust emission.

c) Tin sheet cover shall be provided to the rotary sieve and conveyors to minimize the dust emission.

d) Green belt of adequate depth shall be developed to avoid dust emission. If the provision of compound wall and green belt development is not feasible then the unit shall provide wind net arrestor of adequate height all along the boundary of the unit especially in drying area so as to mitigate dust emission."

4. The report further mentions the site visit and deficiencies in operation of industrial units visited by the Committee. It is further stated that the State PCB vide letter dated 05.05.2021 issued directions. The observations in respect of different units are as follows:

"a) M/s SMT Coirs:

During inspection on 03.02.2021, the following were observed.

1. *The unit was not in operation and it was reported that maintenance works was carried out.*
2. *The unit has informed that the water required for the process is obtained from well. However the unit has not furnished any documents in this regard at the time of inspection.*
3. *The unit is processing the fibre from the coconut husk.*
4. *The coconut husk is wetted with the water in the open concrete area*
5. *The waste water generated from the wetting process is collected in the nearby collection tank.*
6. *The processed fibre is dried in the open concrete paved area within the premises. The unit has provided wind nest arrestors and compound wall around the premises. However, during inspection it was noticed that the particles are easily carried away due to heavy wind ant creates a nuisance and dust pollution since the location of the unit is in wind prone area.*
7. *The unit has not provided the adequate APC measures for the open drying area.*
8. *The unit has installed machinery of capacity 5 tons/day for the fibre processing.*

b) CPIs Palaniappa Coco Peat:

1. *The unit is giving contract work to nearby the land owners.*
2. *The pith is stored in open land and the pith is processed with the water for washing to reduce from the high electrical conductivity to low electrical conductivity.*
3. *The water used for the process is discharged on land for open percolation.*
4. *The unit has production capacity of 5 tons/day for the pith processing facility.*

c) M/s SELVAM COCO TECH:

1. *The unit was in operation.*
2. *The unit has informed that the water required for the process is obtained from well. However, the unit has not furnished any documents in this regard at the time of inspection.*
3. *The unit is processing the fibre from the coconut husk.*
4. *The coconut husk is wetted with the water in the open concrete area*
5. *The waste water generated from the wetting process is collected in the nearby collection tank.*
6. *The processed fibre is dried in the open concrete area. The unit has provided wind nest arrestors and compound wall around the premises. However, during inspection it was noticed that the particles are easily carried away due to heavy wind and creates a nuisance and dust pollution since the location of the unit is in wind prone area.*
7. *The unit has not provided the adequate APC measures for the open drying area.*

8. *The byproduct pith is processed in the sister concern in the nearby unit.*

d) About the proposed unit of M/s SMT COIR UNIT II:

1. *The unit was in the process of construction. The unit has informed during inspection that it has dropped the proposal of further construction and its going to be utilized as drying yard.*
2. *The unit has informed that the water required for the process is obtained from the nearby well.*
3. *The unit has proposed to process the fibre from the coconut husk.*
4. *The coconut husk is wetted with the water in the open concrete area*
5. *During inspection the unit has completed the concrete platform and was in the process of utilizing the same as drying yard.*
6. *Since the unit processing activity was classified under White Category, the unit has not applied for the consent of the Board*

Action Taken:

The coir unit of M/s SMT Coirs, M/s Palaniappa Coco Feat, Mis Selvam Coco Tech, M/s SMT Coirs Unit II have been addressed by this office letter dated 05.05.2021 to follow the guidelines already issued in the Flonble NGT application no. 199 of 2016 (SZ) and to comply the following:

1. *The unit was directed to comply the guidelines issued by the TNPCB.*
2. *Since the unit is processing the coir pith in the open barren land for the reduction of high electrical conductivity to low electrical conductivity by spraying water on barren agricultural lands in various locations in and around the Thimmanguthu Village on lease basis/job work to farmers which leads to leachate generation leading to ground water pollution. Hence the unit was directed stop the such process of coir pith to reduce electrical conductivity in agricultural lands.*
3. *The unit of M/s SMT Coir shall provide effluent treatment plant with ZLD treatment system and recycle the treated water for process.*
4. *The pith particles are very lighter in size and when it is sun dried and due to heavy wind (wind prone area) it creates nuisance to the nearby residences in the form of dust pollution, hence the unit shall alternatively provide the mechanical tray drier for the drying of coir pith instead of open area in the impervious floor.*
5. *The proposed unit of M/s SMT Coirs Unit II shall not carry out pith processing activities without the concurrence of the TNPC Board."*

5. The applicant has filed his response to the report stating that there are 1000- 2000 coir industries illegally extracting ground water in over exploited area without requisite consent. WP No. 4324/2021, *M. Sundara Raj (and) v. Natarajan* is pending before the Madras High Court, apart from other such matters. The applicant has also filed copies of letters of the State PCB dated 19.07.2021 requiring the industrial unit – M/s SMT Coirs & M/s Palaniappa Coco Peat to show cause why closure order be not issued under the Water (Prevention and Control of Pollution) Act, 1974. The applicant has also stated that in view of pollution by such units found in the report and otherwise observed, the categorization of coir industries needs to be shifted from the 'white' category to 'orange' category, on the pattern of decision of the Kerala State PCB.

6. We have given due consideration to the issue raised and the material available before this Tribunal.

7. In view of report of the joint Committee, TN State PCB may finalize pending proceedings for enforcement of environmental norms. The CPCB needs to revisit categorisation of coir industry for monitoring and regulation as well for regulation of extraction of groundwater and compliance of air and water norms. The CPCB may consider the magnitude of activities of the industries and its impact on the environment. The CPCB may hold online meeting with all the State PCBs/PCCs where coir industries are located and consider issuance of Guidelines about standards and scale of operation to be permitted and regulatory regime to be followed.

8. The above order is without prejudice to the remedy of the applicant to approach the Madras High Court in the pending proceedings. If any

grievance survives, the applicant is at liberty to take further remedies before the Southern Bench of this Tribunal.

A copy of this order be forwarded to CPCB and TN State PCB by e-mail for compliance.

The application is disposed of.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

August 25, 2021
Original Application No. 216/2020
DV

Central Ground Water Authority (CGWA)
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti
Government of India

Date- 06.09.2021

PUBLIC NOTICE No. 12/2021

Whereas the Central Government constituted the Central Ground Water Authority vide notification Number S.O. 38(E), dated 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010 of the Government of India in the Ministry of Environment & Forests, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Hon'ble National Green Tribunal, New Delhi, in its Order dated 15.04.2015 in O.A. No. 204/2014 and connected matters, has directed that "any person operating tubewell or any means to extract groundwater should obtain its permission and should operate the same subject to law in force, even if such unit is existing unit or the unit is still to be established".

And whereas, in pursuance to above directions from Hon'ble NGT all existing/new ground water users including Industrial/ Infrastructure/ Mining Projects were directed to submit their applications for No Objection Certificates (NOC) latest by 30.06.2020 vide Public Notice dated 01.04.2020.

And whereas revised CGWA guidelines for NOC for ground water withdrawal have been notified vide Notification No. S.O. 3289(E), dated 24.09.2020, available on CGWA website (http://cgwa-noc.gov.in/LandingPage/Guidlines/NewGuidelinesNotified250920.pdf#ZOOM=100).

Now, therefore, all the users including **Residential apartments, Group Housing Societies, Government water supply agencies in urban areas and Industrial, Infrastructure and Mining Projects and Swimming Pools whether existing or new (*except exempted category as per section 1 of notified guidelines*), drawing or proposing to draw ground water are required to obtain NOC as per the guidelines and are hereby directed to submit their applications for NOC through online portal of CGWA (http://cgwa-noc.gov.in) or respective State Authorities, as the case may be.** The applications received in CGWA shall be processed as per guidelines dated 24.09.2020 and subsequent public notices issued in this regard.

Since, the last date provided for submission of applications is already over, the applicants shall be liable to pay a late fee of Rs. 1 lakh, along with ground water abstraction/restoration charges w.e.f. 24.09.2020. However, such applicants shall be exempted to pay Environmental Compensation till 31.03.2022. All project proponents drawing ground water but fail to apply for NOC by 31.03.2022 are liable to face legal action and pay Environmental Compensation for illegal withdrawal of ground water.

It is hereby also informed that all the ground water users whose applications for grant of NOC have been rejected by CGWA on the ground of non-submission of mandatory documents shall be required to resubmit their applications for grant of NOC by **31.03.2022** through online portal of CGWA or respective State Authorities, as the case may be, failing which legal action as per proviso of the notified vide Notification No.S.O. 3289(E), dated 24.09.2020 shall be initiated.

Chairman
06.09.2021

केंद्रीय भूमि जल प्राधिकरण(CGWA)
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
जल शक्ति मंत्रालय
भारत सरकार

<u>सार्वजनिक सूचना</u>

केंद्र सरकार ने भारत सरकार की पर्यावरण और वन मंत्रालय के एस ओ 38(ई) दिनांक 14 जनवरी 1997, तदुपरान्त एस ओ 1124(ई) दिनांक 6 नवंबर 2000 और एस ओ 1121 (ई) दिनांक 13 मई,2010 की अधिसूचना के तहत पूरे भारत में भूजल विकास तथा प्रबंधन के विनियमन और नियंत्रण के उद्देश्यों के लिए और आवश्यक विनियामक दिशा निर्देश जारी करने के लिए केंद्रीय भूमि जल प्राधिकरण गठित किया है।

और माननीय राष्ट्रीय हरित अधिकरण (एन जी टी), नई दिल्ली ने ओ.ए. क्रमांक 204/2014 और इससे सम्बद्ध मामलों में दिनांक 15.04.2015 के अपने आदेश में यह निर्देश दिया है कि " भूजल की निकासी के लिए ट्यूबवेल अथवा अन्य किसी साधन का प्रयोग करने वाले प्रत्येक व्यक्ति को मौजूदा इकाई अथवा स्थापित की जाने वाली इकाइयों के मामले में इसकी अनुमति लेनी होगी तथा इसका प्रयोग प्रचलित कानून के अनुसार किया जाएगा ।

और माननीय एनजीटी के उपरोक्त निर्देशों के अनुसरण में औद्योगिक / अवसंरचना / खनन परियोजनाओं सहित सभी मौजूदा / नए भूजल उपयोक्ताओं को दिनांक 01.04.2020 की सार्वजनिक सूचना के तहत दिनांक 30.06.2020 तक अनापत्ति प्रमाण पत्र (एनओसी) प्राप्त करने के लिए अपने आवेदन जमा करने का निर्देश दिया गया था।

और भूजल निकासी के लिए एनओसी हेतु सीजीडब्ल्यूए के संशोधित दिशानिर्देश अधिसूचना संख्या एस.ओ.3289 (ई), दिनांक 24.09.2020 द्वारा अधिसूचित किए गए हैं, ये दिशानिर्देश सीजीडब्ल्यूए की वेबसाइट (http://cgwa-noc.gov.in/LandingPage/Guidlines/NewGuidelinesNotified250920.pdf#ZOOM=100) पर उपलब्ध है।

अतः, अब, **आवासीय अपार्टमेंट, ग्रुप हाउसिंग सोसायटी, शहरी क्षेत्रों की सरकारी जल आपूर्ति एजेंसियां, उद्योग, बुनियादी ढांचा, खनन परियोजनाएं और स्विमिंग पूल सहित सभी मौजूदा अथवा नए उपयोक्ताओं, (*अधिसूचित दिशानिर्देशों की धारा 1 के अनुसार छूट प्राप्त श्रेणी को छोड़कर*) को इस दिशा निर्देशों के अनुसार भूजल निकासी के लिए एनओसी लेनी होगी। एतद्द्वारा सभी उपयोक्ताओं को सीजीडब्ल्यूए के ऑनलाइन पोर्टल (http://cgwa-**

noc.gov.in) या संबंधित राज्य प्राधिकरणों के माध्यम से एनओसी के लिए अपने आवेदन जमा करने का निर्देश दिया जाता है। सीजीडब्ल्यूए द्वारा प्राप्त आवेदनों पर दिनांक 24.09.2020 के दिशानिर्देशों और तदुपरान्त जारी किए गए सार्वजनिक सूचनाओं के अनुसार कार्रवाई की जाएगी।

चूंकि, आवेदन जमा करने की अंतिम तिथि समाप्त हो चुकी है अतः आवेदकों को दिनांक 24.09.2020 से भूजल निकासी / पुनरुद्धार शुल्क सहित 1 लाख रु के विलंब शुल्क का भुगतान करना होगा। ऐसे आवेदकों को दिनांक 31.03.2022 तक पर्यावरण क्षतिपूर्ति शुल्क से छूट दी जाएगी। यदि भूजल की निकासी कर रहे परियोजना प्रस्तावक दिनांक 31.03.2022 तक एनओसी के लिए आवेदन करने में विफल रहते हैं तो उनके विरुद्ध कानूनी कार्रवाई की जाएगी और वे भूजल की अवैध निकासी के कारण पर्यावरणीय क्षतिपूर्ति शुल्क का भुगतान करने के उत्तरदायी होंगे ।

एतद्द्वारा यह भी सूचित किया जाता है कि ऐसे सभी भूजल उपयोक्ता जिनके अनापत्ति प्रमाण पत्र के आवेदन अनिवार्य दस्तावेज संलग्न न होने के सीजीडब्ल्यूए द्वारा अस्वीकृत कर दिए गए थे, उन्हें भी दिनांक **31.03.2022** तक सीजीडब्ल्यूए या संबंधित राज्य प्राधिकरणों के ऑनलाइन पोर्टल के माध्यम से, जैसा भी मामला हो, एनओसी के लिए पुनः आवेदन जमा करने होंगे अन्यथा अधिसूचना संख्या एस.ओ. 3289(ई), दिनांक 24.09.2020 के प्रावधानों के अनुसार कानूनी कार्रवाई की जाएगी ।

Gmail

Malaipalayam Villagers <malaipalayamvillagers@gmail.com>

Continuous Environmental Violation by Hazardous Coir Pith and Coir Fibre Manufacturing Industries

Malaipalayam Villagers <malaipalayamvillagers@gmail.com> 18 September 2021 at 11:23
To: pmo@gov.in, narendramodi1234@gmail.com, connect@mygov.nic.in, ambuj.sharma38@nic.in, mefcc@gov.in, ccb.cpcb@nic.in, mscb.cpcb@nic.in, vlaxmi.cpcb@nic.in
Cc: mkc.cpcb@gov.in, ipc5division.cpcb@gov.in, igfwl-mef@nic.in, pg-mefcc@gov.in, mscb.cpcb@gov.in, public.complaint.as@gmail.com, AS AS <as.cpcb.correspondence@gmail.com>

Good morning to Respectful,

1)Shri. Shri Narendra Modi
Hon'ble Prime Minister of India

2) Shri. Bhupender Yadav
Hon'ble Union Minister of Environment, Forest and Climate Change.

3) Shri. Tanmay Kumar, IAS
The Chairman, CPCB

4) Dr. Prashant Gargava
The Member Secretary, CPCB

5) Tmt. H. D. Varalaxmi
The Regional Director & Sc. E ,CPCB - Chennai

Sub: Continuous Environmental Violation by Hazardous Coir Pith and Coir Fibre Manufacturing Industries in Malaipalayam & Kattampatti Village in Coimbatore District , Tamil Nadu

References: -

1) Hon'ble Prime Minister Cell Grievance Complaint ID is PMOPG/E/2020/0661016 – 15/07/2020.

2) Show Cause Notice Issued by TNPCB to Violation of Environmental Norms to

Remmy Substrate India Pvt Ltd – Unit I & Sriram Fibres
Duinkop Pvt Ltd Unit I & II
Varun Fibres Unit I

Respected Sir,

This is follow up petition for Dated – 15/07/2020, Hon'ble Prime Minister Cell Grievance Complaint ID is **PMOPG/E/2020/0661016** & other high dignities of Central & State Governments. As per the pervious petition and inspection made by TNPCB official's on 10/09/2020 and various occasions, the environmental pollution is confirmed through Show Cause Notice Issued to **Remmy Substrate India Pvt Ltd – Unit I & Sriram Fibres, Duinkop Pvt Ltd Unit I & II and Varun Fibres Unit I**. But No action taken from TNPCB apart from issuing Show cause Notices since 04/11/2020.

Sir,still heavy Dust Pollution and Water Pollution is realized from above mentioned Coir Manufacturing Industries.

- No APC (Air pollution Control) measures are followed by these coir manufacturing industries during drying of Coir Fibre and Coir Pith.
- Since our location is Wind Prone Area, the dust particles easily carry away in air creates heavy DUST STORM causing huge nuisance to neighbors and passer-by in Main Road.
- Also, these units do discharge the trade effluent waste water into lands without treating it, thereby is cause water contamination in neighboring water sources unfit to use for domestic purpose.
- Coir pith is buffered with chemicals directly let into agricultural lands causing ground water contamination.

The Coir Industries that is located in our Area creates heavy Environmental Pollution (Air, Water, and Noise). Coir Pith Fine Dust Particles that fly in the Air above 40-50 feet Height and for a radius of 3 Kilometers, during heavy winds and creating Health Hazards by making the life of neighbor hoods miserable.

Humbly Requesting to Take Action as per:

- The Water (Prevention and Control of Pollution) Act,1974
- The Air (Prevention and Control of Pollution) Act,1981
- The Environment (Protection) Act, 1986

And

- Issue Sealing Order and Electricity Power disconnection.
- Recover the penalty for violating environment norms , recharge our ground water sources and alternative way to water sources for agricultural use and domestic purpose.
- Change these Hazardous Coir Pith Substrate Industries(Chemical Buffering) from "White" to "Red" Category.
- Change these Hazardous Coir Defibreing Industries from "White" to "Orange" Category.

Thanking you with true information

Enclosures: Show Cause Notices & RTI Issued by TNPCB

S.No	Name of the Industry (And) Show Cause Notice Details
1.	Proc No.F.CBS-NA/DEE/TNPCB/CBS/W/2020 dated 01.12.2020
	Proc No.F.CBS-NA/DEE/TNPCB/CBS/A/2020 dated 01.12.2020
	M/s Remmy Substrates India Pvt Ltd & M/s Sriram Fibres
2.	Proc No.F.CBS0604/DEE/TNPCB/CBS/W/2020 dated 04.11.2020
	Proc No.F.CBS0604/DEE/TNPCB/CBS/A/2020 dated 04.11.2020
	M/s Duinkop Enterprises Pvt Ltd
3.	Proc No.F.CBS-NA/DEE/TNPCB/CBS/W/2020 dated 04.11.2020
	Proc No.F.CBS-NA/DEE/TNPCB/CBS/A/2020 dated 04.11.2020

	M/s Duinkop Enterprises Pvt Ltd Unit II
4.	Proc No.F.CBS1611/DEE/TNPCB/CBS/W/2020 dated 04.11.2020
	Proc No.F.CBS1611/DEE/TNPCB/CBS/A/2020 dated 04.11.2020
	M/s Varun Fibres Unit I

With Regards

Thiyagaraj A, & Villager's of MalaiPalayam Panchayat,
No.4/231, Nagarakalanthai Pirivu ,Dasanaicken Palayam (Post),
MalaiPalayam Village, Sulur (Taluk)
Coimbatore District, Tamil Nadu – 642202
Mobile: 9865030794

4 attachments

SCN of Remmy & Sriram 15 dec 2020.pdf
2158K

SCN of Duinkop Unit1 & 2 & Varun 1 on 19 Nov 2020.pdf
7560K

TNPCB Water Report for Red Category.pdf
3759K

thiyagu pm cell.pdf
1774K

Gmail

Malaipalayam Villagers <malaipalayamvillagers@gmail.com>

Sealing of the Hazardous Coir Manufacturing Units and Stoppage of Electricity

Malaipalayam Villagers <malaipalayamvillagers@gmail.com> 20 September 2021 at 23:50
To: collrcbe@nic.in, cmcell@tn.gov.in, utmtamilnadu@gmail.com, sp.cbe@tncctns.gov.in, tnpcbmembersecretary@gmail.com, Sekar D <tnpcb-chn@gov.in>

Dear Sir/Mam

To

1) Dr.G.S. Sameeran I.A.S.,
The District Collector,
Collectorate Building, Coimbatore- 641018

2) Tmt. Shilpa Prabhakar Satish I.A.S.,
The Special Officer,
Hon'ble CM Cell, Secretariat, Chennai 600 009.

3) Thiru. S. Selvanagarathinam I.P.S,
The Superintendent of Police (Rural)
State Bank Road, Coimbatore - 641018

4) Thiru.R.Kannan, M.Tech,
The Member Secretary,
Tamil Nadu Pollution Control Board
76, Mount Salai, Guindy, Chennai - 600 032

Subject:

Requesting for the "**Sealing of the Hazardous Coir Manufacturing Units**" and for "**Stoppage of Electricity**" based on **Show Cause Notice Issued by TNPCB Official's for violation of Environmental Norms on 04/11/2020 & 1/12/2020** and further repeated inspections. And "**Removal of Illegal Pipelines**".

Respected Sir/Mam,

After various representations of our grievances to the **District Administration** and **Tamil Nadu Pollution Control Board** had not taken any action so far. As per the below mentioned Show Cause Notices of the **"Tamil Nadu Pollution Control Board",** We are kindly requesting you to order notice to **TANGEDCO** for "**Disconnection of the Electricity**" and **The Sub-Collector,Pollachi** to **Seal the Units**" for continuous violation of environment norms and illegal water extraction. We are affected by heavy dust and water pollution from below mentioned Coir industries.

S.No	Name of the Industry (And) Notice Details
1.	Proc No.F.CBS-NA/DEE/TNPCB/CBS/W/2020 dated 01.12.2020
	Proc No.F.CBS-NA/DEE/TNPCB/CBS/A/2020 dated 01.12.2020
	M/s Remmy Substrates India Pvt Ltd & M/s Sriram Fibres
2.	Proc No.F.CBS0604/DEE/TNPCB/CBS/W/2020 dated 04.11.2020
	Proc No.F.CBS0604/DEE/TNPCB/CBS/A/2020 dated 04.11.2020
	M/s Duinkop Enterprises Pvt Ltd
3.	Proc No.F.CBS-NA/DEE/TNPCB/CBS/W/2020 dated 04.11.2020
	Proc No.F.CBS-NA/DEE/TNPCB/CBS/A/2020 dated 04.11.2020
	M/s Duinkop Enterprises Pvt Ltd Unit II
4.	Proc No.F.CBS1611/DEE/TNPCB/CBS/W/2020 dated 04.11.2020
	Proc No.F.CBS1611/DEE/TNPCB/CBS/A/2020 dated 04.11.2020
	M/s Varun Fibres Unit I

As these units are involved in both "**Environmental Pollution**" and "**Heavy Water Theft activities via Illegal Ground Water Extraction/PAP Canal Water via underground pipelines"**, We Kindly request you to "**Seal the Industries**" to save the Environment and our natural resources. If we are not getting redressal from the district administration or failure in action, **We farmers and public will do a join "Hunger Strike" and the "Protest" in "Kattampatti – Koduvai Junction in Pollachi – Palladam Road State Highway" opposite to "Hazardous Coir Manufacturing units", until disconnection of electricity and sealing.**

Thanking You

--
U.Uvaraj, & Villager's of MalaiPalayam Panchayat,
No.3/207,Malaiyadipalayam Post,
Sulur (Taluk), MalaiPalayam,

Coimbatore District, Tamil Nadu – 641669
Mobile: 7373331999 / 8610107026

Letter to Collector - For Sealing of Industry.pdf
131K

By Speed Post

TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: TNPCB / T2 / F.19388 / CBS / Closure / Water / 2021, dated: 23.09.2021

Sub.: TNPCB – Industries – M/s. Remmy Substrates India Pvt Ltd, S.F.No.295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District – Directions for closure and disconnection of power supply under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended – Orders issued – Regarding

Ref.:
1. Show Cause Notice Proceeding No.: F.CBS-NA / DEE / TNPCB / CBS / W / 2020, dated: 01.12.2020
2. Unit's reply letter dated 21.12.2020 for the Show Cause Notice issued.
3. DEE's IR No.: F.CBS-NA / DEE / CBS / 2021, dated: 19.07.2021

Whereas, in the Criminal Revision case No.1307 of 2015 and M.P.No.1 of 2015 and Criminal M.P.No.1771 of 2017 related to coir units filed before the Hon'ble High Court of Madras. The Hon'ble Court vide its order dated 14.07.2017 interalia stated as follows

".....

c) However, the petitioner industry shall submit to the second respondent Board for all other monitoring purpose and in this regard, it is open to the second respondent to impose any conditions, which are imposable to any such category of industry, as that of the petitioner industry;

d) Once such conditions are imposed, it is for the petitioner industry to comply with the same in to.....".

Whereas, in a similar coir unit case, in the Hon'ble High Court in W.P.No.21327 of 2015 and in the Hon'ble NGT (Southern Bench), Chennai in Application No.114 of 2015, the Hon'ble High Court and the Hon'ble NGT in its order dated 11.02.2016 and 03.02.2016 have stated as follows

a) The unit shall not be commissioned without consent to operate of TNPCB
b) The unit shall not use water in the process at any stage as assured.
c) The unit shall cover the drying of coir pith with adequate tarpaulins during raining and shall provide adequate collection tank for the open concrete yard if any water collected in the drying yard during raining and shall be used for gardening after satisfying the standards prescribed by the Board.
d) The unit shall comply the emission and ambient air quality standards prescribed by the Board.

e) The unit shall cover all the conveyors at top and provide closed collection system with impervious floor for the final coir pith reject from the screener so as to avoid dust emission.

f) The Unit shall use the open concrete yard only for the drying of coir pith block manufacturing process without water spraying method.

g) The unit shall ensure that approach road within the premises shall be of either concreted or with bitumen road.

h) The unit shall not dry coconut fibre on the roads and along the banks of LBP canal.

i) The unit shall obtain all statuary clearances from competent authorities.

Whereas, public complaints were received against the coir units frequently about contamination of ground water due to the discharge of waste water generated from the coir units.

Whereas, Show Cause Notice was issued to the unit of M/s. Remmy Substrates India Pvt Ltd, S.F.No.295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District vide Proceeding 1st cited for the violations observed during the inspection carried out on 18.09.2020. The unit has furnished reply vide reference 2nd cited for the Show Cause Notice and the same was not satisfactory. Further, a personal hearing was also conducted by DEE, TNPCB, Coimbatore South on 02.02.2021 with the unit authorities. During the personal hearing, the unit have stated that they are in the process of constructing the Effluent Treatment Plant.

Whereas, the unit was again inspected by the officials of TNPCB, Coimbatore South on 13.07.2021. During inspection, the following violations were observed.

1. The unit was in operation without the Consent of the Board.
2. The unit is storing the coir piths in the total of 10 bays which can accommodate approximately 150 tons of pith in this area. Five bays were in operation.
3. The unit was using sprinklers for spraying fresh water in the pith storage area.
4. The waste water generated from the process is collected in the nearby gutter and is directly disposed in storage lagoon for open percolation within the unit's premises and also outside the premises, without treatment. Untreated trade effluent is discharged into adjacent agricultural land for irrigation.
5. Report of analysis of raw untreated effluent samples in open storage lagoon and stagnated effluent samples in open lagoon of the unit's premises revealed exceedance of standards for the parameters such as TSS, TDS, Chlorides, BOD, COD and Colour. Further, from the colour inference and higher concentration of the effluent values, it is ascertained that Total Hardness, Calcium, Nitrate Nitrogen, Turbidity, Zinc are at very high levels.

TAMILNADU POLLUTION CONTROL BOARD

6. The unit has not complied with the Hon'ble High Court order dated 11.02.2016 in W.P.No.21327 of 2015 and the Hon'ble NGT order dated 03.02.2016 in Application No.114 of 2015 and TNPCB guidelines regarding Coir & Coir Pith industries.

Whereas, as per Sub Section (1a) of Section 24 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 "No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any stream or well or sewer or on land".

In view of the above, DEE, Coimbatore South vide reference 3rd cited, has recommended to consider the issue of directions for closure and disconnection of power supply to the unit under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended

In the light of the above said facts it is decided to issue directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended for closure and disconnection of power supply to the Unit.

Now, therefore, in exercise of the powers conferred under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended, it is hereby directed that the unit of M/s. Remmy Substrates India Pvt Ltd, S.F.No.295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District shall be closed and power supply shall be disconnected with immediate effect.

This Order of closure and disconnection of power supply is issued by Chairman as per the delegation of powers issued by the Board vide B.P.No.9, dated 11.03.1994.

The receipt of this proceeding shall be acknowledged.

Sd/-
Chairman

To
The Managing Director,
M/s. Remmy Substrates India Pvt Ltd,
295/2A, Kattampattipudur, Kattampatti Post,
Pollachi – 642 202,
Coimbatore District.

Copy to

1. The District Collector,
   Coimbatore District.

2. The Joint Chief Environmental Engineer (M),
   Tamilnadu Pollution Control Board,
   Plot No.E-55A, SIDCO Industrial Estate,
   Pollachi Main Road, Kurchi,
   Coimbatore-641 021.

TAMILNADU POLLUTION CONTROL BOARD

3. The District Environmental Engineer,
   Tamilnadu Pollution Control Board,
   Coimbatore South, Plot No.E-55A,
   SIDCO Industrial Estate,
   Pollachi Main Road, Kurchi,
   Coimbatore-641 021.

4. The Superintending Engineer,
   TANGEDCO, Coimbatore EDC, South,
   Tatabad, Coimbatore – 641 012.

5. File Copy

23/9/2021

For Chairman

23.09.2021

By Speed Post

TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: TNPCB / T2 / F.19388 / CBS / Closure / Water / EB / 2021, dated: 23.09.2021

Sub.: TNPCB – Industries – M/s. Remmy Substrates India Pvt Ltd, S.F.No.295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District – Direction for disconnection of power supply to the Unit under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended – Orders issued – Regarding.

Ref.: 1. Proceeding No.: TNPCB / T2 / F.19388 / CBS / Closure / Water / 2021, dated: 23.09.2021 (Copy enclosed)

2. Memo No.: SE / Comm. / EE 3 / Assistant Environmental Engineer – 1 / TNPC Board / D 320 / 2002, dated: 04.12.2002 from the Chairman, TNEB to Superintending Engineers of all electricity Distribution Circles, TNEB.

*****

Tamil Nadu Pollution Control Board enforces the provisions of Water (Prevention and Control of Pollution) Act, 1974. As per Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended, the Board is empowered to issue Directions for closure, prohibition or regulation of any industry and stoppage of electricity or any other services. Instructions have been issued by Tamil Nadu Electricity Board in this regard vide reference second cited.

In this connection, a copy of Board's Proceeding 1st cited is also enclosed wherein directions have been issued under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended for closure and disconnection of power supply to the unit of M/s. Remmy Substrates India Pvt Ltd, S.F.No.295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District in view of the reasons stated therein.

It is hereby further directed in exercise of the powers conferred under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended, the power supply to the above said unit shall be disconnected with immediate effect.

The receipt of the proceeding shall be acknowledged and the action taken in this regard shall also be intimated to this office at the earliest.

Enclosure: As above.

Sd/-
Chairman

To
The Superintending Engineer,
TANGEDCO, Coimbatore EDC, South,
Tatabad, Coimbatore – 641 012.

Copy to
1. The District Collector,
Coimbatore District.

TAMILNADU POLLUTION CONTROL BOARD

2. The Joint Chief Environmental Engineer (M),
Tamilnadu Pollution Control Board,
Plot No.E-55A, SIDCO Industrial Estate,
Pollachi Main Road, Kurchi,
Coimbatore-641 021.

3. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Coimbatore South, Plot No.E-55A,
SIDCO Industrial Estate,
Pollachi Main Road, Kurchi,
Coimbatore-641 021.

4. The Managing Director,
M/s. Remmy Substrates India Pvt Ltd,
295/2A, Kattampattipudur, Kattampatti Post,
Pollachi – 642 202,
Coimbatore District.

5. File Copy

23/9/2021
For Chairman
23.09.2021

TAMIL NADU POLLUTION CONTROL BOARD

From	To
Er. P.Manimaran, M.E., M.B.A., District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore South, Plot No.E-55A, SIDCO Industrial Estate, Pollachi Main Road, Kurichi, Coimbatore – 641 021.	The Superintending Engineer, (Coimbatore South), Tamilnadu Generation and Distribution Limited (TANGEDCO), Tatabad, Coimbatore – 641 012.

Lr. No.:F.No.CBS.NA/DEE/TNPCB/CBS/Duinkop Enterprises Unit – II/ 2021,Dt: 23.09.2021

Sir,

Sub TNPC Board – Industries – **M/s Remmy Substrates India Pvt Ltd**, S.F No. 295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District - Operating without the Consent of the Board – **Closure direction and disconnection of power supply order issued on 23.09.2021–Disconnection of TANGEDCO service connection** immediately – Reg.

Ref 1. TNPC Board Proc. No. T2/F.19388/CBS/Closure/Water/2021, Dated: 23.09.2021.
2. TNPC Board Proc. No. T2/F.19388/CBS/Closure/Water/EB/2021, Dated: 23.09.2021.
3. TNPC Board Proc. No. T2/F.19388/CBS/Closure/Air/2021, Dated: 23.09.2021.
4. TNPC Board Proc. No. T2/F.19388/CBS/Closure/Air/EB/2021, Dated: 23.09.2021.

****

With reference to the TNPC Board's proceedings above cited, I am to inform you that the Board has issued closure direction and disconnection of power supply to the unit of **M/s Remmy Substrates India Pvt Ltd**, S.F No. 295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District under section 33A of the Water (P&CP) Act, 1974 as amended in 1988 and under Section 31A of the Air (P&CP) Act, 1981 as amended vide references cited above. (TANGEDCO HT SC. No: 716).

Hence, I request that necessary action may kindly be taken to disconnect all the TANGEDCO electricity service connection in the premises of **M/s Remmy Substrates India Pvt Ltd**, S.F No. 295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District immediately. (TANGEDCO HT SC. No: 716).

The action taken in this regard may kindly be intimated to this office.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore South.

Encl:

- Copy of Direction for Closure and Disconnection of Power Supply Order dated 23.09.2021.

Copy submitted to:-

1. The Member Secretary, Tamilnadu Pollution Control Board, Chennai for favour of kind information please.
2. The Joint Chief Environmental Engineer (M), Coimbatore Region for favour of information please.
3. Executive Engineer, Pollachi, 110/22 KV Sub-Station campus, Udumalpet Road, Pollachi- 642 001 for taking further action please.
4. The Assistant Engineer, TANGEDCO, Poorandampalayam, Sulthanpet Sub Station Campus, Pollachi Road, Sulthanpet - 641 669 for taking further action please.

Tamilnadu Pollution Control Board

From
Er.P. Manimaran, M.E.,M.B.A.,
District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South
Plot No.E-55A,SIDCO Industrial Estate,
Kurichi, Pollachi Main Road,
Coimbatore – 641 021

To
Mr.A.Thiyagaraj,
S/o Arogyasamy,
4/231 Nagarakalandai Pirivu,
Dasanaikanpalayam Post,
Malaipalayam village,
Coimbatore District – 642 202

Letter No.2856/Complaint /DEE/TNPCB/CBS/2021 Dt. 27.09.2021.

Sir

Sub : TNPC Board – O/o. DEE, Coimbatore South – Complaint – To control, Air, Water, Land pollution – polluting factories – action taken– reg.

Ref : Your letter received in this Office dated 23.09.2021.

* * * * *

With reference cited above, I am to inform that the said units was again inspected on 13.07.2021 by the Officials of TNPC Board. Based on that, recommendation for closure & disconnection of power supply to the unit was sent to Board Office, Chennai vide this Office Inspection Report dated 19/07/2021. In this regard, the Board has issued closure direction and disconnection of power supply to the unit of 1) **M/s Duinkop Enterprises Pvt Ltd**, Palladam Main Road, Kattampatti Village, Dasanaickenpalayam Post, Pollachi Taluk, Coimbatore District 2). **M/s Duinkop Enterprises Pvt Ltd-II** Palladam Main Road, Kattampatti Village, Dasanaickenpalayam Post, Kinathukkadavu Taluk, Coimbatore District **and 3) M/s. Remmy Substrates India Pvt Ltd,** Palladam Main Road, Kattampatti Post, Jakkarpalayam(via), Kinathukkadavu Taluk, Coimbatore District under section 33A of the Water (P&CP) Act, 1974 as amended in 1988 and under Section 31A of the Air (P&CP) Act, 1981 as amended vide Proceedings dated 23.09.2021. Based on that the power supply was disconnected to the above said units on 24.09.2021.

27/09/21

District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore (South)

27/09/21

BEFORE THE APPELLATE AUTHORITY
TAMIL NADU POLLUTION CONTROL BOARD

(Wednesday, Twenty ninth day of September, Two thousand and twenty one)

HON'BLE JUSTICE K.B.K. VASUKI
CHAIRMAN
and
Thiru Dr. B. Jeyaraman
Member

APPLICATIONS 92 & 93 / 2021

IN

APPEAL 90 / 2021

M/s. Remmy Substrates India (P) Ltd.,
Rep. by its Executive Director, M. Rampraksah,
No. 299/2, Kattampatti Post,
Tirupur-Pollachi Highway,
Coimbatore – 642 202. - Appellant

Vs.

1) The Chairman,
Tamilnadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai – 600 032.

2) The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Coimbatore-South,
Plot No:E-55A, SIDCO Industrial Estate,
Pollachi Main Road, Kurichi,
Coimbatore – 641 021.

3) The Superintending Engineer,
Coimbatore Electricity Distribution Circle – South,
Tatabad,
Coimbatore – 641 012. - Respondents

*****

Mr. C. Srivatsan - Counsel for the appellant

Mr. Sai Sathyajith - Counsel for the respondents 1&2

*****

COMMON ORDER:

Heard both.

Having to the reasons set out in the appeal grounds and in the affidavit filed in support of both the applications against the validity and correctness of the impugned order, the Appellate Authority is of the view that it is fit case to stay the operation of the impugned order for the present.

In view of the stay order, the respondent is directed to pass suitable order for restoring electricity connection and for lifting closure direction forth with.

The copy of the electricity restoration order will also be sent to the 3rd respondent Electricity Board.

Interim stay till 20.10.2021.

Counter by the respondents – 20.10.2021.

Sd/-xxx
MEMBER

Sd/-xxx
CHAIRMAN.

To

M/s. Remmy Substrates India (P) Ltd.,
Rep. by its Executive Director, M. Rampraksah,
No. 299/2, Kattampatti Post, Tirupur-Pollachi Highway,
Coimbatore – 642 202.

The Superintending Engineer,
Coimbatore Electricity Distribution Circle – South,
Tatabad, Coimbatore – 641 012.

The Assistant Engineer,
TANGEDCO, Poorandampalayam,
Sulthanpet Sub Station Campus,
Pollachi Road, Sulthanpet – 641 669.

Copy to: Member Secretary, TNPCB, Chennai
Copy to: DEE, TNPCB, Coimbatore (South)
Copy to: Counsel for appellant
Copy to: Standing counsel of TNPCB
Copy to: Law Section

// TRUE COPY //

30/9/2021

DEPUTY MANAGER,
APPELLATE AUTHORITY.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Mail

CPCB/IPC-V/NGT- OA-216/COIR /2020 **September 23, 2021**

To,

The Member Secretary
SPCBs (Kerala, Tamil Nadu, Andhra Pradesh, Karnataka, [illegible] & Orissa)

Sub: Virtual Meeting with State PCBs/PCCs regarding "Revisit of categorization of coir industry & issuance of Guidelines about standards and scale of operation to be permitted and regulatory regime to be followed" in compliance of Hon'ble NGT, order dated 25.08.2021 in the matter of O.A.No216 of 2021:,

Sir,

Hon'ble NGT vide its order dated, 25.08.2021 passed in the matter of O.A. No. OA-216 of 2020 (Dr. P. Nagarajan vs State of Tamilnadu), has directed as under:

> *".... In view of report of the joint Committee, TN State PCB may finalize pending proceedings for enforcement of environmental norms. The CPCB needs to revisit categorization of coir industry for monitoring and regulation as well for regulation of extraction of groundwater and compliance of air and water norms. The CPCB may consider the magnitude of activities of the industries and its impact on the environment. The CPCB may hold online meeting with all the State PCBs/PCCs where coir industries are located and consider issuance of Guidelines about standards and scale of operation to be permitted and regulatory regime to be followed."*

In compliance of the Hon'ble NGT order, a virtual meeting with State PCBs/PCCs is scheduled on 5.10.2021. Kindly nominate your officials from your board to attend the meeting and make a brief presentation on the coir industries covering all aspects of manufacturing process, scale of operation, associated environmental issues w.r.t water pollution, air emissions and solid waste, current practices adopted to handle the associated environmental issues, existing guidelines if any, and categorization of coir industries. Kindly inform the names/phone numbers/emails of the officials for sending VC link directly to the concern.

Agenda of the meeting is attached for ready reference.

Yours faithfully,

(S.K.Gupta)
AD & Div. Head, IPC-V

Encl: as above

The Regional Directors
(Bengaluru, Chennai, & Kolkata)

Kindly follow up with SPCBs/PCCS & attend the meeting

(S.K.Gupta)

O/C

Agenda of the Meeting

1) To discuss about Hon'ble NGT order dated, 25.08.2021 passed in the matter of O.A. No. OA-216 of 2020 (Dr. P. Nagarajan vs State of Tamilnadu).

2) To discuss about the following:

   a. Coir industries covering all aspects of manufacturing process, scale of operation, associated environmental issues w.r.t water pollution, air emissions and solid waste, current practices adopted to handle the associated environmental issues,

   b. Sources of water consumption, and quantification of consumption of water, and waste water generation and treatment facility adopted.

   c. Handling practices of coir pith and fibers

   d. Existing guidelines if any, and

   e. Categorization of coir industries.

(Presentation on above points to be made by SPCBs)

3) Further course of action

******

05th Oct 2021

Malaipalayam Village,Coimbatore

From

A. Thiyagaraj, S/o, K. Arogyasamy, 4/231, Nagarakalandai Pirivu, DasanaikanPalayam (Post), Sulur (Taluk), Malai Palayam, Coimbatore District - 642202 **Mobile: 9865030794**	**E. Anantha Kumar** Senjari Malai, Malai Palayam Village, Sulur (Taluk), Coimbatore – 641669 **Mobile : 9942279792**
V. Mandira Moorthy 3/163, Senjari Malai, Malai Palayam Village, Sulur (Taluk), Coimbatore – 641669 **Mobile: 8610107026**	**U. Uvaraj, S/o, Uthamaraj,** 3/207,Malayadipalayam Sulur(Taluk),MalaiPalayam, Coimbatore District – 641669 Tamil Nadu. **Mobile: 7373331999**

(And) Villagers of Malai Palayam

To

Thiru. M K Stalin, **Hon'ble Chief Minister of Tamil Nadu** **Fort St. George, Secretariat,** **Chennai - 600 009**	**Thiru. Duraimurugan** **Hon'ble Minister for Water Resources** **Fort St. George, Secretariat,** **Chennai - 600 009**
Dr. V. Irai Anbu, IAS., **The Chief Secretary to Tamil Nadu Government, Fort St. George,** **Secretariat, Chennai - 600 009**	**Dr Sandeep Saxena, IAS** **The Additional Chief Secretary to Government,** **Public Works Department,** **Secretariat, Chennai - 600 009**
The Engineer in Chief **(Water Resources Organisation) and Chief Engineer (General),** **Public Works Department** **Chepauk, Chennai 600 005**	**THE CHIEF ENGINEER,** **The STATE GROUND AND SURFACE WATER RESOURCES DATA CENTRE,** **THARAMANI, CHENNAI - 600 113**
THE CHIEF ENGINEER, **P.W.D., W.R.O., POLLACHI REGION,** **TOWN HALL, COIMBATORE-641 001.**	**The Executive Engineer** **P.W.D., WRO, Hydrology Division,** **Pollachi.642003**
Dr.G.S. Sameeran I.A.S., **The District Collector,** **CollectorateBuilding,** **Coimbatore- 641018**	**Dr.S. Vineeth I.A.S** **The District Collector Tiruppur** **Karuppa Gaundanpalayam,** **Tiruppur- 641604**

Tmt.P.S.Leela Alex B.E **The District Revenue Officer** **Collectorate Building Coimbatore-641018**	**G. Saravanamurthy, M.E.,** **The District Revenue Officer** **Collectrate,Karuppa Gaundanpalayam,** **Tiruppur- 641604**
Thiru.S.Selvanagarathinam I.P.S. **The Superintendent of Police (Rural)** **State Bank Road, Coimbatore- 641018**	**Thiru G. Shashank Sai IPS** **The Superintendent of Police** **Angeripalayam Main Rd,** **Tiruppur- 641603**
The Tahsildar, **Sulur Taluk Office,** **Sulur, Tamil Nadu 641402**	**The Tahsildar,** **Udumalpet Taluk Office,** **SH 17, Kuttai Thidal,** **Udumalpet - 642126**
The Superintending Engineer **TANGEDCO -Coimbatore South** **Tatabad,** **Coimbatore-641 012**	**The Superintending Engineer** **TANGEDCO -Udumalpet,** **Eripalayam,Tiruppur Road,Udumalpet-642 126**
The Director General, **Highways Department** **76,Sardar Patel Road,** **Guindy,Chennai-25.**	**The Divisional Engineer** **Highways Department,** **Pollachi Division,** **Pollachi -642002**

References: -

1) G.O.(Ms) No. 142 Dated 23-07-2014, Public Works Department– Ground Water – Categorization of Firkas.

2) G.O.(Ms) No.161 Dated 23.10.2019 – Public Works Department – Ground Water – Categorization of Firkas.

3) Hon'ble Madras High Court W.P. No 28535 of 2018 Order, Dated-03/10/2018

4) Hon'ble Madras High Court W.P. No 15304 of 2019 Order, Dated-04/10/2019

5) Proceedings of The District Collector, Coimbatore - Ref.No.26076/2018/C2 Dated: 02/01/2019

Subject:

1) Requesting for the "**Removal of Illegal Pipelines**" laid by **Hazardous Coir Manufacturing Units of M/s Remmy Substrate India Pvt Ltd & M/s Duinkop Pvt Ltd in Malaipalayam & Kattampatti Village of Coimbatore District**.

2) BAN Extraction of Ground Water by above 2 Coir Industries in "Over Exploited Area"

3) Disconnect FREE Electricity given on Agri Services for misusing of Pumping water from wells to industries.

4) Commercial Electricity Connection to be disconnected for misusing within **300 Meters Radius of both sides of PAP Main Canal Toe laying Illegal Pipeline for Water Looting**.

5) PAP Water is **Raw Material** for Coir Pith Washing **(Convert High EC to Low EC / Chemical Buffering)**

Respected Sir,

As these **2 Hazardous Coir Manufacturing Units of M/s Remmy Substrate India Pvt Ltd & M/s Duinkop Pvt Ltd in Malaipalayam & Kattampatti Village of Coimbatore District** are involved in both "**Heavy Water Theft activities near PAP Main Canal Water and Illegal Ground Water Extraction from Wells via illegal underground pipelines"**, they have Digged/purchased more than 10 wells in agricultural lands in preview of farmer near PAP Main Canal right from **46Kms** to **56 Kms** of both sides of PAP Main Canal. They use to loot water from PAP Main Canal via pipes or high-tech side bore holes from their wells to PAP Main Canal. Then from these Wells they transport water via illegal underground 4-6 inch pipe lines in Government Odais (Streams) , Poramboke lands , Highways to their coir industries to wash coir pith extensively with water springlers without permission from concern government authorities.

These 2 Coir Industries export their processed coirs to foreign countries about 10Lakh Metric Tonnes per year

1 Kg of Processed Coir Product Required 100 litres of Fresh Water

10Lakh MT = 3.5 TMC Water Required per year (20% Inflow of Thirumuthy Water Dam)

Imagine how much fresh water required for 5 Crore MT over all export of coir industries in Tamil Nadu. Soon our area will become desert.

These are the location where the illegal wells located by "**M/s Remmy Substrate India Pvt Ltd"**

* Total Number of Wells - 8
* Number of Bore Wells - 1
* Number of EB Service - 9
* Number of Pipelines - 9
* Total Agri Free Service - 75 HP
* Total Commercial Service - 95.72 HP

Well 1: - (Land Holder - L. Sumathi) - Taluk: UdumalPet. / Village: Kosavampalayam.S.F.No.262/A - (Well's 1) - 7.5 HP Service - Agricultural Service. - Distance - 176 Meters

Well 2: - (Land Holder - C. Leela Krishnan) - Taluk: Sulur. / Village: MalaiPalayam.S.F.No.48/2 - (Well's 1) - 7.5 HP Service - Agricultural Service.
(BoreWell 1) - 10 HP Service - Agricultural Service. - Distance - 135 Meters

Well 3: - (Land Holder - D. SivaKumar / Remmy Substrates) S.F.No.52/2B - (Well's 1) - 16 HP Service - Commercial Service. - Distance - 84 Meters

Well 4: - (Land Holder - C. Leela Krishnan) - Village: MalaiPalayam.
S.F.No.207/2B2 - (Well's 1) - 15 HP Service - Agricultural Service. - Distance - 70 Meters

Well 5: - (Land Holder - D. SivaKumar / Remmy Substrates) - Village: MalaiPalayam.S.F.No.144 - (Well's 1) - 39.72 HP Service - Commercial Service. - Distance - 115 Meters

Well 6 & 7: - (Land Holder - L. Sumathi & D.VijayaKumar) - Village : MalaiPalayam.S.F.No.86/1B2 - (Well's 2) - 15 HP - Agricultural Service & 40 HP Service - Commercial Service. - Distance - 78 Meters

Well 8: - (Land Holder - D. SivaKumar / Remmy Substrates) - Village: MalaiPalayam.S.F.No.86/1B2 - (Well's 1) - 10 HP - Agricultural Service - Distance - 112 Meters

And

These are the location where the illegal wells located by "**M/s Duinkop Pvt Ltd"**

*Total Number of Wells – 2
* Number of EB Service - 2
* Number of Pipelines - 4
* Total Agri Free Service - 5 HP
* Total Commercial Service - 40 HP

Well 1: - (Land Holder – J. Sathya Priya) - Taluk: Sulur / Village: Malaipalayam.S.F.No.172/2A3 - (Well's 1) - 5 HP Service - Agricultural Service. - Distance - 60 Meters

Well 2: - (Land Holder – J. Sathya Priya) - Taluk: Sulur / Village: Malaipalayam.S.F.No.172/2A2 - (Well's 1) - 40 HP Service – Commercial Service. - Distance - 60 Meters

- **Since our area is declared as "Over Exploited Area" as per Reference 1& 2, so ban imposed on extraction of ground water to industrial use.**
- **As per Reference 3 & 4 District Committee has power to book criminal section on these water steelers for stop such activity.**

- **As per Reference 5 District Committee should inspect the spot and file FIR under suitable section to stop such activity.**

Kindly request you to "**Seal the wells**" to save the Environment and our natural resources. We are not getting redressal for our grievance's on water steelers from the district administration since 03-03-2020 on these offenders, we strongly doubt district administration is supporting Water Mafia. **We farmers are struggling to get drinking water and for irrigation purpose but the looting our natural resources and exporting to foreign countries every day, letting our area in drought as well as contaminating our water bodies by discharging trade effluent water without treating. Add to it there are many protests happening by Tail End PAP Farmers due to less supply of PAP Canal water for their irrigation and livelihood because of water looting by many coir industries to wash coir pith from PAP Main Canal.**

Kindly prayed from public are

1) Government should Recover penalty from these offenders for looting water for last 2 decades from these Hazardous Coir Manufacturing Units of M/s Remmy Substrate India Pvt Ltd & M/s Duinkop Pvt Ltd in Malaipalayam & Kattampatti Village of Coimbatore District.

2) Commercial Electricity connection should not be given in radius of 300 meters both sides of PAP Main Canal Toe.

3) Pipelines should not permit in radius of 300 meters both sides of PAP Main Canal Toe. And officers should evacuate immediately illegal pipeline.

4) Strict action to be imposed in Over Exploited Area for extraction of ground water.

5) Disconnection of electricity and sealing the wells of M/s Remmy Substrate India Pvt Ltd & M/s Duinkop Pvt Ltd in Malaipalayam & Kattampatti Village of Coimbatore District and their company directors' wells and bore wells.

Thanking You

With Regards,

Illegal Pipe Line Photos

GPS Map Camera
Senjerimalai, Tamil Nadu, India
MDR155, Senjerimalai, Tamil Nadu 641671, India
Lat 10.827088°
Long 77.185361°
23/09/21 04:13 PM
155
Google

Pipe line
Time: 05-10-2021 11:32

GPS Map Camera
Senjerimalai, Tamil Nadu, India
MDR155, Senjerimalai, Tamil Nadu 641671, India
Lat 10.827065°
Long 77.185347°
23/09/21 04:14 PM
155
Google

5

SMV EXPORTS | Coco Peat/Coir Pith Production Process
0:26 / 0:53
Scroll for details

SMV EXPORTS | Coco Peat/Coir Pith Production Process
0:17 / 0:53
Scroll for details

India's No 1 Coco & Coir Products Manufacturers & Exporters Company | Vaighai Worldwide
Vaighai Worldwide
TRIPLE WASHED
1:07 / 4:14
Scroll for details

Item No. 4:

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Appeal No. 72 of 2021 (SZ) &

Caveat Petition No. 07/2021 (SZ)

(Through Video Conference)

IN THE MATTER OF

M/s. Remmy Substrates India Private Limited,
Coimbatore ...Appellant(s)

Vs

The Chairman,
Tamil Nadu Pollution Control Board,
Chennai and others. ...Respondent(s)

And

U. Yuvaraj,
Coimbatore and another. ..Appellant(s)

Versus

M/s. Remmy Substrates India Private Limited,
Coimbatore ...Respondent(s)

Date of hearing: 07.10.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER

For Appellant(s): Mr. P.S. Raman Senior Advocate along with
Mr. C. Srivatsan and Mr. R. Bharath Kumar

For Respondent(s): Mr. S. Sai Sathya Jith for R1 & R2

Mr. T. Mohan (Caveator)

ORDER

1. The above appeals have been filed by the appellant against the closure order issued by the Tamil Nadu Pollution Control Board (TNPCB).
2. Mr. T. Mohan represented the caveator at whose complaint the proceedings have been initiated by the Tamil Nadu Pollution Control Board (TNPCB) and they wanted to come on record. Since the respondents have entered appearance, we feel that the matter can be heard tomorrow for giving them an opportunity to explain their cases, especially when one appeal is pending before the Appellate Authority and certain interim orders have been granted by the Appellate Authority in this regard. That aspect also will be considered by this Tribunal.
3. For hearing on admission, post on tomorrow ***(08.10.2021).***

.....J.M.
(Justice K. Ramakrishnan)

sd
.....E.M.
(Dr. K. Satyagopal)

Appeal No. 72 of 2021
07.10.2021, Sr.

Item No. 05 to 07:

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Appeal Nos. 70, 71 & 72 of 2021 (SZ) &

Caveat Petition No. 08, 06 & 07 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF

Appeal No. 70 of 2021

M/s. Duinkop Enterprises Private Limited,
Rep by its Director Mr. M. Jayachandran,
Unit-II, Palladam Main Road,
Dasanaikenpalayam Post,
Kinathukadavu Taluk,
Pollachi (TK) Coimbatore- 642202

...Appellant(s)

Versus

1. The Chairman,
   Tamil Nadu Pollution Control Board,
   NO. 76, Mount Salai, Guindy,
   Chennai- 600032

2. The District Environmental Engineer,
   Tamil Nadu Pollution Control Board,
   Coimbatore-South,
   Plot No. E-55A, SIDCO Industrial Estate,
   Pollachi Manin Road, Kuruchi,
   Coimbatore- 641021

3. The Spuerintending Engineer,
   Coimbatore Electricity Distribution Circle,
   South Tatabad, Coimbatore- 641012

4. U. Yuvaraj,
   S/o Uthamaraj,
   No. 3/207, Malayadipalayam Post,
   Sulur Taluk,
   Malai Palayam, Coimbatore- 641669

5. A. Thiyagaraj,
   S/o. K. Arogyasamy,
   4/231, Nagarakalandai Pirivu,
   Dasanaikan Palayam (Post),
   Sulur (Taluk), Malai Palayam,
   Coimbator District- 642202

…Respondent(s)

With

Appeal No. 71 of 2021

M/s. Duinkop Enterprises Private Limited,
Rep by its Director Mr. M. Jayachandran,
Unit-II, Palladam Main Road,
Dasanaikenpalayam Post,
Kinathukadavu Taluk,
Pollachi (TK) Coimbatore- 642202

...Appellant(s)

Versus

1. The Chairman,
   Tamil Nadu Pollution Control Board,
   NO. 76, Mount Salai, Guindy,
   Chennai- 600032

2. The District Environmental Engineer,
   Tamil Nadu Pollution Control Board,
   Coimbatore-South,
   Plot No. E-55A, SIDCO Industrial Estate,
   Pollachi Manin Road, Kuruchi,
   Coimbatore- 641021

3. The Spuerintending Engineer,
   Coimbatore Electricity Distribution Circle,
   South Tatabad, Coimbatore- 641012

4. U. Yuvaraj,
   S/o Uthamaraj,
   No. 3/207, Malayadipalayam Post,
   Sulur Taluk,
   Malai Palayam, Coimbatore- 641669

5. A. Thiyagaraj,
   S/o. K. Arogyasamy,
   4/231, Nagarakalandai Pirivu,
   Dasanaikan Palayam (Post),
   Sulur (Taluk), Malai Palayam,
   Coimbator District- 642202

…Respondent(s)

With

Appeal No. 72 of 2021

M/s Remmy Substrates India Private Limited,
Rep by its Executive Director, Mr. Ramprakash
No. 299/2, Kattampatti Post
Tirpur-Polalchi Highway,
Coimbatore- 642202

...Appellant(s)

Versus

1. The Chairman,
   Tamil Nadu Pollution Control Board,
   NO. 76, Mount Salai, Guindy,
   Chennai- 600032

2. The District Environmental Engineer,
   Tamil Nadu Pollution Control Board,
   Coimbatore-South,
   Plot No. E-55A, SIDCO Industrial Estate,
   Pollachi Manin Road, Kuruchi,
   Coimbatore- 641021

3. The Spuerintending Engineer,
   Coimbatore Electricity Distribution Circle,
   South Tatabad, Coimbatore- 641012

4. U. Yuvaraj,
   S/o Uthamaraj,
   No. 3/207, Malayadipalayam Post,
   Sulur Taluk,
   Malai Palayam, Coimbatore- 641669

5. A. Thiyagaraj,
   S/o. K. Arogyasamy,
   4/231, Nagarakalandai Pirivu,
   Dasanaikan Palayam (Post),
   Sulur (Taluk), Malai Palayam,
   Coimbator District- 642202

…Respondent(s)

(Respondent 4 and 5 impleaded vide order in I.A. Nos. 153, 154 and 155 of 2021 in Appeal Nos. 70, 71 and 72 of 2021 respectively)

Date of hearing: 08.10.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER

For Appellant(s): Mr. P.S. Raman Senior Advocate along with Mr. C. Srivatsan and Mr. R. Bharath Kumar and Mr. S.A. Sayed Shuhaibb

For Respondent(s): Mr. S. Sai Sathya Jith for R1 & R2
Mr. T. Mohan along with Mr. Nivedita S. Menon for Caveator and Additional respondents 4 and 5

ORDER

1. The above appeals have been filed by the appellant against the closure orders (T2/F.19389/CBS/Closure/Water/2021 dated 23.09.2021, T2/F.19387/CBS/Closure/Water/2021 dated 23.09.2021 and T2/F.19388/CBS/Closure/Water/2021 dated 23.09.2021 in Appeal Nos. 70, 71 and 72 of 2021 respectively) issued by the Tamil Nadu Pollution Control

Board under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, which is appealable before this Tribunal under Section 33(B) of the above Act.

2. It is also mentioned in the appeal memorandum that though they filed appeal before the appellate authority against the closure order, since the appeal was not maintainable before that appellate authority, they withdrew that appeal and thereafter they filed these appeals before this Tribunal.
3. Caveats have been filed by 3rd parties, who wanted to come on record as they have got some interest in the issue regarding the running of the industries by filing I.A. Nos. 153 to 155 of 2021 respectively.
4. It is also mentioned in the interlocutory applications as I.A. Nos. 153, 154 and 155 of 2021 in Appeal Nos. 70, 71 and 72 of 2021 respectively, that on account of their complaint that the Pollution Control Board had initiated proceedings which resulted in closure order. So, we feel that they must also be heard in the appeals. So, Interlocutory applications filed in above appeals allowed and the applicants in those applications are impleaded as additional respondents 4 and 5.
5. Heard Learned Senior Counsel Mr. P.S. Raman along with Mr. C. Srivatsan and Mr. R. Bharath Kumar appearing for the appellant in all appeals, Mr. S. Sai Sathya Jith for respondents 1 and 2 and Mr. T. Mohan along with Ms. Nivedita S. Menon representing the additional respondents 4 and 5.
6. When the matter came up for admission Learned Senior Counsel appearing for the appellant in all these cases submitted that their clients have already applied for revocation of the closure order both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 along with an application for issuing consent for their industries.
7. Learned Counsel appearing for the Pollution Control Board as well as additional respondents 4 and 5 submitted that the appellant filed appeal

against the order passed under the Air (Prevention and Control of Pollution) Act, 1981 before the Appellate Authority and the Appellate Authority had granted an interim order of stay and direction for re-connection of the electricity supply. Since, the appellant have already moved the Pollution Control Board to revoke the closure order issued both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and also they are prepared to apply for consent to operate, we do not think that there is any necessity to go into the merits of the appeal.

8. Further, the Pollution Control Board has powers to re-categorize the units. On inspection, if they find the pollution index is more and as such they are entitled to come under the consent mechanism, it is for them to decide those aspects. Having decided to apply for consent to operate as well by the appellant units, we are not going into the question whether this industry will require any consent or not. If such an application is going to be filed before the Pollution Control Board, there is no necessity to go into the question. If the Pollution Control Board finds that there is some in-efficiency in pollution control mechanism, they are entitled to issue directions and if it is not complied with even if they are not coming under the consent mechanism, the Pollution Control Board is entitled to issue closure order invoking the power under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention and Control of Pollution) Act, 1981. So, under such circumstances, we are disposing the appeals with following directions:

   i) If the appellants file an application for revocation of the closure order issued both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and also for consent to operate under both the Acts, then the Pollution Control Board is directed to consider the same and pass appropriate order after

giving an opportunity of hearing, if required by the parties in accordance with law as early as possible without delay at any rate within a period of six weeks from the date of receipt of this order. Till then the appellants are directed not to operate the unit but the electricity disconnection, if any, revoked and reconnected, then that cannot be used for the purpose of operation of the unit but that can be used only for general use of their office as housekeeping purpose alone.

ii) Pollution Control Board is directed to ascertain as to whether the appellant units have operated their units by using alternative method of providing electricity during the period of the closure order then they are directed to take appropriate action against them including imposition of environmental compensation in accordance with law after complying with the Principle of Natural Justice.

iii) Since, this Tribunal had directed the units not to function till the revocation of closure order and consent applications are considered by the Pollution Control Board by hearing the parties, any interim order passed by the Appellate Authority will not stand in the way of implementing the directions issued by this Tribunal by the Pollution Control Board.

iv) The Registry is directed to communicate this order to the Chairman, Tamil Nadu Pollution Control Board for information and compliance of the direction.

v) The parties are directed to bear their respective cost in the appeals.

9. With the above directions and observations, the appeals are disposed of.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri Dr. K. Satyagopal)

Appeal Nos. 70, 71 & 72 of 2021
8th October, 2021. AM,

Gmail

Malaipalayam Villagers <malaipalayamvillagers@gmail.com>

Coir Industries Pollution is Endemic in our Malaipalayam Village, Coimbatore District

Malaipalayam Villagers <malaipalayamvillagers@gmail.com> 11 October 2021 at 11:10
To: Sekar D <tnpcb-chn@gov.in>, tnpcbcbs@gmail.com, forsec@tn.gov.in, cs@tn.gov.in, cmsec@tn.gov.in, cmcell@tn.gov.in, utmtamilnadu@gmail.com, collrcbe@nic.in, vlaxmi.cpcb@nic.in, tnpcbchairman@gmail.com, mlaalangudi@tn.gov.in, govtam@nic.in, mscb.cpcb@nic.in, vpindia@nic.in, ccb.cpcb@nic.in, skg.cpcb@gov.in

Good Morning to all respectful High Dignities,

Respected Sir/Mam

Subject:

1. The Serious Environmental Pollution Caused by the following Hazardous Coir Manufacturing Industries in Mallaipalayam Village, Sulur Taluk, Coimbatore District.

- **MK Fibres Unit 1 & 2**
- **Jai Sakthi Fibres**
- **Pradeep Exports (Remmy Substrate India Pvt Ltd – Unit II)**
- **Suriya Coirs (Remmy Substrate India Pvt Ltd – Unit II)**

2. Request to Take action under:

✓ The Water (Prevention and Control of Pollution) Act
✓ The Air (Prevention and Control of Pollution) Act
✓ The Environment (Protection) Act, 1986

The Coir Industries that are located in our Area creates heavy Environmental Pollution (Air, Water, and Noise). Coir Pith Fine Dust Particles that fly in the Air above 40-50 feet Height and for a radius of 3 Kilometres, during heavy winds and creating Health Hazards by making the life of neighborhoods miserable. I have old aged parents and a 1.5 years old baby kid, the dust emanated and the used water discharged from the coir industries have caused various health hazards to my family members and the villagers. The waste dust particles floating in the air fall into the eyes, nose, mouth and head of the people who are living nearby. Further, the said dust particles are creating **breathing problems, eye irritation, sneezing, itching, nausea, acute dermatitis, coughing up pink frothy sputum, muscle fatigue, changed reproductive effects, narcosis and cyanosis then aggravation of disease like asthma, tuberculosis** etc., the list is incomplete and it affects the living condition of the people. Also, the untreated chemical effluents to be discharged in the lands directly causes **epidemiological** and **health hazards** to the life and property of the citizens. Our villages have plenty of water sources, but the entire ground water is unfit for consumption since it has been biologically contaminated. Above all, my villagers are buying drinking water not only for the family members and also for their cattle too. Otherwise, the chemically affected water would directly hit the functioning system of the **human anatomy**. Further, for the purpose of the aforesaid business, these units are chemically treating the coir pith and coconut husks, which **emanates an obnoxious smell, carbon dusts** and various other health complications. Ultimately, no one could cultivate our lands due to the high density of **Ground water contamination**.

- No **APC** (Air pollution Control) measures are followed by these coir manufacturing industries during drying of Coir Fibre and Coir Pith.
- They used to spread coir pith in open yards using **Power Trillers** which will rotate 360 degree with high speed to dry coir pith in sunlight quickly causing huge dust emission, our life became miserable because of this nuisance.
- Since our location is Wind Prone Area, the dust particles easily carried away in air creates heavy DUST STORMS causing huge nuisance.
- Also, these use to **Loot** PAP main canal water for their wells then to industries via **Illegal Pipelines** to wash coir products extensively.
- PAP Main Canal Water is **Raw Material** for Coir Pith Washing.
- Coir pith is being dumped in agricultural lands causing groundwater contamination.
- None of the above units have **ETP-ZLD** for treating effluent waste water.
- They used to transport coir pith from yards to industries vice versa in night times in **Tractors** with unskilled drivers causing accidents often.
- These units do not have proper permission/licence from concern Government authorities to operate.
- **TDS** are resulting high in our area due to effluent waste water discharged from these **Hazardous Coir Manufacturing Industries** in open lands, which contains **High Lignin** content so water is not potable for domestic purposes.
- These Hazardous Coir Manufacturing Industries are often gutted by fire due to over stocking of raw materials.

The above coir industries do not have proper licences from concern government authorities to operate. The Government Authorities are posted in the respective designations to save the environment in one or the other way, but the saddest part is, some issues that had to be noted and sorted out either hides or escapes from the law.

To protect our Environment, Natural Resources (Water and Red Soil) and livelihood of neighbours from below

1) MK Fibres Unit 1 & 2
2) Jai Sakthi Fibres,
3) Pradeep Exports (Remmy Unit - 2)
4) Suriya Coirs (Remmy Unit - 2)

Our Humble request to close these units until they arrest dust emission with enclosed method of operation (closed shed operation), install ETP-ZLD with RO to recycle effluent waste water and stop converting High EC to Low EC & chemical buffering of Coir Pith.

Thanking you.

True Regards

Thiyagaraj A, & Villager's of MalaiPalayam Panchayat,
No.4/231, Nagarakalanthai Pirivu ,Dasanaicken Palayam (Post),
MalaiPalayam Village, Sulur (Taluk)
Coimbatore District, Tamil Nadu – 642202
Mobile: 9865030794

Malaipalayam Poll Letter on 10-10-2021.pdf
340K

10th Oct 2021
MalaiPalayam Village,Coimbatore District

From

A. Thiyagaraj, S/o, K. ArogyaSamy, 4/231, Nagarakalandai Pirivu, DasanaikanPalayam (Post), Sulur (Taluk), MalaiPalayam, Coimbatore District - 642202 **Mobile: 9865030794**	**U. Yuvaraj,** S/o, Uthamaraj, 3/207, Malaiyadipalayam post, Sulur (Taluk), MalaiPalayam, Coimbatore District – 641669 **Mobile: 7373331999**

(And) Villager's of MalaiPalayam

To

1. **Thiru. M. K. Stalin,**
   Hon'ble Chief Minister of Tamil Nadu,
   Fort St. George, Secretariat, Chennai - 600 009

2. **Thiru. Siva.V.Meyyanathan,**
   Hon'ble Minister for Environment,
   Fort St. George, Secretariat, Chennai - 600 009

3. **Dr. V. Irai Anbu, IAS.,**
   The Chief Secretary to Tamil Nadu Government
   Fort St. George, Secretariat, Chennai - 600 009

4. **Tmt Supriya Sahu I.A.S.,**
   The Chairperson (FAC), Tamil Nadu Pollution Control Board,
   No.76, Corporate Office, Mount Salai, Guindy, Chennai - 600 032

5. **Thiru. R.Kannan, M.Tech,**
   The Member Secretary, Tamil Nadu Pollution Control Board,
   76, Mount Salai, Guindy, Chennai - 600 032

6. **Er. P. Manimaran, M.E., M.B.A., District Environmental Engineer, Coimbatore (South),**
   Tamil Nadu Pollution Control Board, Coimbatore South,
   Plot No.E-55A, SIDCO Industrial Estate, Pollachi Main Road,
   Kurchi, Coimbatore-641 021.

7. **Dr.G.S. Sameeran I.A.S.,**
   The District Collector of Coimbatore
   Collectorate Building Coimbatore- 641018

Reference: -

Hon'ble Prime Minister Cell Grievance Complaint ID is PMOPG/E/2020/0661016 – 15/07/2020.

Subject:

1. The Serious Environmental Pollution Caused by the following Hazardous Coir Manufacturing Industries in Mallaipalayam Village, Sulur Taluk, Coimbatore District.
   - **MK Fibres Unit 1 & 2**
   - **Jai Sakthi Fibres**
   - **Pradeep Exports (Remmy Substrate India Pvt Ltd – Unit II)**
   - **Suriya Coirs (Remmy Substrate India Pvt Ltd – Unit II)**
2. **Request to Take action under:**
   - ✓ The Water (Prevention and Control of Pollution) Act
   - ✓ The Air (Prevention and Control of Pollution) Act
   - ✓ The Environment (Protection) Act, 1986

Respected Sir/Mam,

This is follow up petition for Dated – 15/07/2020, Hon'ble Prime Minister Cell Grievance Complaint ID is **PMOPG/E/2020/0661016** & other high dignities of Central & State Governments. As per the pervious petition and inspection made by TNPCB official's on 10/09/2020 to our houses and nearby agricultural fields experienced both Dust and Water Pollution. But No action taken for **Pradeep Exports & Suriya Coirs (Remmy Substrate India Pvt Ltd – Unit II), M.K. Fibres and Jai Sakthi Fibres**. Still Heavy Dust Pollution and Water Pollution is realised from above mentioned Coir Manufacturing Industries.

The Coir Industries that is located in our Area creates heavy Environmental Pollution (Air, Water, and Noise). Coir Pith Fine Dust Particles that fly in the Air above 40-50 feet Height and for a radius of 3 Kilometres, during heavy winds and creating Health Hazards by making the life of neighbour hoods miserable. I have old aged parents and 1.5 years old baby kid, the dusts emanated and the used water discharged from the coir industries have caused various health hazards to my family members and the villagers. The waste dust particles floating in the air fall into the eyes, nose, mouth and head of the people who are living nearby. Further, the said dust particles are creating **breathing problems, eye irritation, sneezing, itching, nausea, acute dermatitis, coughing up pink frothy sputum, muscle fatigue, changed reproductive effects, narcosis and cyanosis then aggravation of disease like asthma, tuberculosis** etc., the list is incomplete and it affects the living condition of the people. Also, the untreated chemical effluents to be discharged in the lands directly

causes **epidemiological** and **health hazards** to the life and property of the citizens. Our villages have plenty of water sources, but, the entire ground water is unfit for consumption since it has been biologically contaminated. Above all, my villagers are buying drinking water not only for the family members and also for their cattle too. Otherwise, the chemically affected water would directly hit the functioning system of the **human anatomy**. Further, for the purpose of the aforesaid business, these units are chemically treating the coir pith and coconut husks, which **emanates obnoxious smell, carbon dusts** and various other health complications. Ultimately, no one could cultivate our lands due to the high density of **Ground water contamination**.

- No **APC** (Air pollution Control) measures are followed by these coir manufacturing industries during drying of Coir Fibre and Coir Pith.
- They used to spread coir pith in open yards using **Power Trillers** which will rotate 360 degree with high speed to dry coir pith in sunlight quickly causing huge dust emission, our life became miserable because of this nuisance.
- Since our location is Wind Prone Area, the dust particles easily carry away in air creates heavy DUST STORM causing huge nuisance.
- Also, these use to **Loot** PAP main canal water for their wells then to industries via **Illegal Pipelines** to wash coir products extensively.
- PAP Main Canal Water is **Raw Material** for Coir Pith Washing.
- Coir pith is being dumped in agricultural lands cause ground water contamination.
- None of above units have **ETP-ZLD** for treating effluent waste water.
- They used to transport coir pith from yards to industries vice versa in night times in **Tractors** with unskilled drivers causing accidents often.
- These units do not have proper permission/licence from concern Government authorities to operate.
- **TDS** are resulting high in our area due to effluent waste water discharged from these **Hazardous Coir Manufacturing Industries** in open lands, which contains **High Lignin** content so water is not potable for domestic purpose.
- These Hazardous Coir Manufacturing Industries often gutted by fire due to over stocking of raw materials.

Some of the Industry Details and their process are described below:

M K Fibres Unit 1 & 2

MK Fibre owned by **M. KarichiKumar**, Established In the Year 2014 is a Manufacturer of the coco peat discs, coir-pith-block/ bricks, coconut fibre, coco chips is creating huge Air Pollution from the Coir Industry located at 239/2a & 2b, Malaipalayam Village, Dasanaikenpalayam (Po), Jakkarpalayam (Via) Sulur (Tk), Coimbatore

(Dt), Tamilndau – 642202, to our Residences and Neighbouring Locations, making our Residences Unfit to Live.

The Coir Pith Fine Dust Particles that fly in the Air gets deposited on all over our Residences and Agricultural Lands. The Water from the Manufacturing Process is let out in Land, Contaminating all Neighbouring Water Resources. The Industry is dumping the Coir Pith in Agricultural Land for about 20 Acres. Dumping and Washing Coir Pith Hillocks (In Fresh PAP Canal Water / During Rainy Seasons) in Agricultural Lands, leading to contaminations with ground water resources.

Polluting our Environment, the products manufactured are exported to Japan, China, Sri Lanka, USA, UK, Europe, Australia, Africa, Host of South-East Asian Countries and other countries of Indian Sub continent. Why our Water Resources should be contaminated for the well being of foreign countries.

Coir Board Licence Details are Reg. No: P - 949 & F – 703.

Images of M K Fibre Industry Location (And) Image of Coir Pith Dried in open Surface - Creating Dust Environment.

Image of Coir Pith Dumped by M K Fibres creating Water Pollution

Remmy Substrates India Private Limited – Unit II

The **Pradeep Exports and Suriya Coirs ,** Owned by **Leelakrishnan Chinnasamy** is the Manufacturer's & exporters of coir fibres & coco peat products in the Brand Name "**Remmy Substrates India Private Limited**". The Industry Mainly produces **Coco Peat** in the form of:

- **Washed Coco's & Unwashed Coco's -** Generally coconut husk has high salt content, hence coco peat is **washed with clean and natural water to lower the EC levels**. Raw/Unwashed Coco peat

is **stored in bunkers** as soon as they are extracted, allowed for ageing & washing.

- **Buffered Coco's -** Buffered coco peat (sometimes known as treated) has been **treated with chemicals** to reduce the salt such as Sodium & Potassium which are naturally higher in coco's thereby increasing Calcium Nitrate & Magnesium levels to give the plant a balanced diet for uniform growth and also reduce EC as low as possible.
- **Coco Chips -** Coconut Husk (shell) are cut into size of 1 cm to 5 cm sizes and **washed to low the EC levels**. It contains high quality coco peat with fibres to absorb more water. Also, **Washed Cut Fibres,** Briquettes, Blocks, Grow bags, Mixed Blocks, Fine Grade is manufactured.

The Waste Water that is chemically contaminated is let into land, polluting the neighbouring water resources. The Coir Pith Dust Particles that fly in the air make heavy Air Pollution and fills the eyes of passerby in the Main Roads leading to too many accidents. The Sulur Taluk Thasildar itself had confirmed the waste water discharge into Lands. And The TamilNadu Highways Department had removed the illegal Pipeline encroachment in the State Highways on 28th May 2020. There is a Summoned Inquiry conducted by District Revenue Officer for Illegal Fetching of Water through Pipeline. A Panchayat Resolution had also been made to control the Air and Water Pollution created by this Industry.

Government of Tamil Nadu

Petition Processing Portal (PPP)

Online Petition Status

PETITION STATUS

Petition Number & Date - Petition Type	2020/9009/1 2/670250/05/28 & Date:28/05/2020 - Application (New Petition)
Source, Sub Source and Remarks	Online Petition
Department	Engineering (PWD, TNEB, TWAD, etc.)
Petition Main Category & Sub Category	Miscellaneous & Other Demands (ie) Request

01/06/2020 15:26:01	By : Tahsildar, Taluk Office, Sulur	ஏற்பு கோயம்புத்தூர் மாவட்டம் சூலூர் வட்டம் மலைப்பாளையம் கிராமம் க.ச.எண்237/1A 237/1B 237/2 237/3 ஆகிய புல எண்களில் இயங்கி வரும் REMMY SUBSTRATES INDIA PRIVATE LIMITED என்னும் தேங்காய் நார் பிரித்தெடுக்கும் மட்டை மில்லில் இருந்து வெளியேறும் கழிவு நீரை க.ச.எண்238/1 கால்பாதை புறம் போக்கில் வெளியேற்றப்படுவதாக புகார் தெரிவிக்கப்பட்டதை தொடர்ந்து மேற்படி நிறுவனத்தின் மீது விசாரணை மற்றும் நேரடி புலத்தணிக்கைசெய்யப்பட்டது. மேற்கண்ட நிறுவனம் கழிவு நீரை 238/1-ல் கால்பாதை புறம்போக்கில் வெளியேற்றாமல் மண் மேடை அமைத்து கழிவு நீரை நிறுவனத்திற்குஉள்ளேயே நிறுத்தி வைத்துள்ளனர் என்கிற தகவல் மனுதாராருக்கு சூலூர் வட்டாட்சியர் அலுவலக ந.க.81 / 2020 / அ3 நாள் 29.05.2020-னபடி தெரிவிக்கப்பட்டது.
Action Taken	To : SDC(GDP), Collectorate, COIMBATORE	

Location of the Industry – Chemically contaminated water let into Land

Contaminated Water let into Odai - Pictures

Bunker Washing Pits with Chemicals & Collection Pond (Land)

Coir Pith Drying Open Yards that create Huge Air Pollution (Using Power Trillers)

****

Jai Sakthi Fibre

The Coir Industry is owned by **Muthu Manikam**. The Industry had started its operations in 2020, just near our houses, without proper approvals. The Fibre Dust from this industry gets filled up on our residences, making our life miserable.

****

The above coir industries do not have proper licences from concern government authorities to operate. The Government Authorities are posted in the respective designations to save the environment in one or the other way, but the saddest part is, some issues that had to be noted and sorted out either hides or escapes from the law.

To protect our Environment, Natural Resources (Water and Red Soil) and livelihood of neighbours from below

1) MK Fibres Unit 1 & 2
2) Jai Sakthi Fibres,
3) Pradeep Exports (Remmy Unit - 2)
4) Suriya Coirs (Remmy Unit - 2)

Our Humble request to close these units until they arrest dust emission with enclosed method of operation (closed shed operation), install ETP-ZLD with RO to recycle effluent waste water and stop converting High EC to Low EC, chemical buffering of Coir Pith.

Thanking you.

With Regards,

A. Thiyagaraj, U. Uvaraj **&** Villagers of MalaiPalayam

****

TAMILNADU POLLUTION CONTROL BOARD

From

Dr.P.Asokan, M.Tech, MBA, Phd.,
Joint Chief Environmental Engineer (M)
Tamilnadu Pollution Control Board
E-55A, SIDCO Industrial Estate,
Coimbatore – 641 021.

To

Thiru.A.Thiyagaraj,
S/o.K.Arogyasamy,
4/231, Nagarakalandai Pirivu,
Dasanaikan Palayam (Post),
Sulur Taluk, Malaipalayam,
Coimbatore District – 642 202

Letter No: JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021, Dated: 21.10.21

Sir,

Sub: TNPC Board – Industries – M/s. Remmy Substrates India Pvt. Ltd., Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk,Coimbatore District – Personal hearing to be conducted – Regarding.

Ref:
1. Proceeding No: TNPCB/T2/F.19388/CBS/Closure/Air/2021, dated: 23.09.2021
2. Hon'ble NGT Order dated: 29.09.21 in Appeal No.90 of 2021.
3. Hon'ble NGT Order dated: 08.10.21 in Appeal No.70 of 2021.

****

I am to inform that the Member Secretary, TNPC Board, has requested the Joint Chief Environmental Engineer (M) , Coimbatore to hear the complainant as well as the unit as per the Hon'ble NGT order dated: 08.10.21.

In this regard, you are requested to attend the personal hearing to be conducted in this office by the Joint Chief Environmental Engineer (M), Tamilnadu Pollution Control Board, E-55A, SIDCO Industrial Estate, Kurichi, Coimbatore –21 on **25.10.21 at 02.00 P.M** alongwith the relevant details.

The receipt of this letter shall be acknowledged.

21.10.21

Joint Chief Environmental Engineer(M),
Tamilnadu Pollution Control Board,
Coimbatore.

TAMILNADU POLLUTION CONTROL BOARD

From

Dr.P.Asokan, M.Tech, MBA, Phd.,
Joint Chief Environmental Engineer (M)
Tamilnadu Pollution Control Board
E-55A, SIDCO Industrial Estate,
Coimbatore – 641 021.

To

Thiru.U.Yuvaraj,
S/o.Uthamaraj,
No.3/207,Malayadipalayam Post,
Sulur Taluk, Malaipalayam,
Coimbatore – 641 669.

Letter No: JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021, Dated:21 .10.21

Sir,

Sub: TNPC Board – Industries – M/s. Remmy Substrates India Pvt. Ltd., Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk,Coimbatore District – Personal hearing to be conducted – Regarding.

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The receipt of this letter shall be acknowledged.

21/10/21

Joint Chief Environmental Engineer(M),
Tamilnadu Pollution Control Board,
Coimbatore.

Gmail Malaipalayam Villagers <malaipalayamvillagers@gmail.com>

O/o JCEE(M), TNPCB, CBE - Requesting Thiru A.Thiyagaraj to attend the Personal Hearing in the O/o JCEE, TNPCB, CBE on 25.10.21 at 2.00 P.M - Regarding

Malaipalayam Villagers <malaipalayamvillagers@gmail.com> 22 October 2021 at 09:06
To: Jcee Coimbatore <jcee.cbe@gmail.com>, forsec@tn.gov.in, Sekar D <tnpcb-chn@gov.in>, tnpcbchairman@gmail.com, tnpcbmembersecretary@gmail.com

Goodmorning To

1. Tmt. Supriya Sahu I.A.S.,
Principal Secretary / Chairperson (FAC),
The Chairman - Tamil Nadu Pollution Control Board,
NO. 76, Mount Salai, Guindy, Chennai- 600032

2. Thiru. R. Kannan, M.Tech,
Member Secretary,
Corporate Office - Tamil Nādu Pollution Control Board,
No.76, Mount Salai, Guindy, Chennai-600032.

3. Dr. P. Asokan, M.Tech, MBA, Ph.D.,
Joint Chief Environmental Engineer (M),
Tamil Nādu Pollution Control Board,
E-55A, SIDCO Industrial Estate, Coimbatore – 641021.

4. Er. P. Manimaran, M.E., M.B.A.,
District Environmental Engineer - Coimbatore (South),
Tamil Nādu Pollution Control Board, Plot No.E-55A, SIDCO Industrial Estate, Pollachi Main Road, Kurchi, Coimbatore-641 021.

Subject :
Reply to the **Letter No: JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021, Dated: 21.10.21**

Respected TNPCB Officer's,

With due Respect, We Would Like to **Thank You for Considering the Order of "Honourable National Green Tribunal (Southern Zone) Chennai"** Dated 08.10.2021 in "Appeal Nos. 70, 71 & 72 of 2021 (SZ)" & "Caveat Petition No. 08, 06 & 07 of 2021 (SZ)" Stating, **"If the appellants file an application for revocation of the closure order issued both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and also for consent to operate under both the Acts, then the Pollution Control Board is directed to consider the same and pass appropriate order after giving an opportunity of hearing, if required by the parties in accordance with law" [Point 8(i)].**

that on account of their complaint that the Pollution Control Board had initiated proceedings which resulted in closure order. So, we feel that they must also be heard (i.e., 4th Point of NGT(SZ) Chennai – Order).

When NGT had Mentioned So, **the TNPCB Should also Consider the Hearings of below Mentioned Official Petitioner's** (Complainants against above Mentioned Coir Industries) who also have larger public interest in Saving the Environment.

Jothi Sathyap Priya . K Mobile : 9972235622	**(And)**	**E. Anantha Kumar** Mobile : 9942279792
Senjari Malai, Malai Palayam Village, Sulur (Taluk), Coimbatore – 641669 **Email ID :** malaipalayamvillagers@gmail.com		

It has to be Pointed out that, the **"Show Cause Notice"** for:-

- "**M/s Remmy Substrates India Pvt Ltd & M/s Sriram Fibres"** had been issued on **01.12.2020**
- **"M/s Duinkop Enterprises Pvt Ltd – (Unit I & II) & M/s Varun Fibres Unit I"** had been issued on **04.11.2020**

And the **"Disconnection of Electricity - Power Supply"** had been done by TNPCB / TANGEDCO on 24.09.2021 (after almost 298 Days and 325 Days Respectively), for Non-Compliance of "Water Pollution Control Measures" and "Air Pollution Control Measures". Meaning, the above-Mentioned Coir Industries had been Continuing their Pollution Activities Peacefully even after Show Cause

Notice is issued (i.e.,) for Period of about almost a Year, without Minding the **Danger to the Environment and Public**, to be Particular Pollution is done by these Industries for More than Two Decades.

The NGT(SZ) Chennai had Passed the Order on 08.10.2021, **just before 14 Days**. It is a great Surprise that should be clarified, as how come the Coir Industries had Complied with the "Pollution Control Measures" in such a Short Time, wherein the Hon'ble NGT (SZ) itself declared a Six Weeks' Time. **We Kindly Request you to Furnish the Papers Filed, Application Copies and Study Materials and any other Documents Filed by "Remmy Substrates" and "Duinkop" with regards to Measures taken to Control Air and Water Pollution, and the "Related Licences - Obtained from Concerned Government Departments" to Operate a Coir Industry.**

Also, We Request you to give us "Sufficient Time" to "Read and Respond" to the Documents, if Furnished by TNPCB.

In the Subject Matter of the Letter, only "M/s. Remmy Substrates India Pvt. Ltd" is Mentioned for Personal Hearing. But in the **Reference No. 3** Mentioned – Appeal No. **70** & 71 is "**Duinkop**" and **Appeal No. 72 is "Remmy Substrates"**, this should be Rectified. And **Reference No. 2** Mentioned is "Hon'ble NGT Order", but it is **"Appellate Authority" Order No. 90 of 2021,** this should be Rectified.

Note:

In the **Reference No.1**, Proceeding No. TNPCB/T2/F.19388/CBS/Closure/**Air**/2021, Dated:23.09.2021 is Mentioned. Kindly Clarify, if the Personal Hearing Meant is only for Compliance Related to "Air Pollution", Since the Closure is also issued under "Water Act" for "Remmy Substrates" (Proceeding No. TNPCB/T2/F.19388/CBS/Closure/**Water**/2021, Dated:23.09.2021) – HT Sc. No. 716.

As Requested, Kindly "Include the above-mentioned Parties for Hearing", "Furnish the Documents Requested" and "Post Pone the Hearing Date on (or) after 28th October 2021 (i.e.,) after 2 Days from the Mentioned / Planned Hearing Date.

Thanking You.

[Quoted text hidden]

--
Thiyagaraj A, & Villager's of MalaiPalayam Panchayat,
No.4/231, Nagarakalanthai Pirivu ,Dasanaicken Palayam (Post),
MalaiPalayam Village, Sulur (Taluk)
Coimbatore District, Tamil Nadu – 642202
Mobile: 9865030794

TAMIL NADU POLLUTION CONTROL BOARD

From	To
Er. P.Manimaran ME, MBA District Environmental Engineer, Tamilnadu Pollution Control Board Coimbatore (South), Plot No E-55A , SIDCO Industrial Estate, Kurichi, Coimbatore -641021.	Mr.Thiyagaraj A & Villager's of Malaipalayam Panchayat, No.4/231, Nagarkalanthai Pirivu, Dasanaickenpalayam (Post) Malaipalyam Village, Sulur Taluk Coimbatore District – 642 202.

Letter No.: DEE/TNPCB/F.OLGPRS/2021 dated 24.12.2021

Sir,

Sub: TNPC Board – Industries – O/o. DEE, Coimbatore South – Coir Pith units in Malaipalyam Village – OLGPRS & Offline complaints – Reply – Reg.

Ref: 1. Complaint received through mail dt. 22.10.2021 to this office by Mr.Thiyagaraj A & Villagers of Malaipalayam Panchayat

2. Letter dt. 20.10.2021 received from CPCB for further follow up.

3. Show cause notices issued vide this office Proc. dt. 15.11.2021

4. W.P. No.27170/2021 filed by M/s. M.K.Fibres & W.P. No. 27172/2021 filed by M/s. Jaisakthi Fibre before the Hon'ble High Court of Madras against the show cause notice.

****

With reference to the above, I am to inform that based on the complaints received by this office regarding the contamination of ground water due to the discharge of waste water generated and coir dust pollution from the Coir Industries functioning in the Malaipalyam Village.

A complaint was received through mail dt. 22.10.2021 to this office by Mr.Thiyagaraj A & Villagers of Malaipalayam Panchayat based on that, a letter dt. 20.10.2021 was received from CPCB for further follow up.

Based on the complaint against the unit, the unit of M/s.M.K.Fibre, M/s.Jaisakthi Fibre & M/s.Remmy Substrates India Pvt Ltd., (Previously M/s.Pradeep Exports & M/s.Surya Coirs) was inspected along with official from CPCB on 27.10.2021 and based on the observations show cause notice was issued vide this office Proc. dt. 15.11.2021. Reply was sent to complainant and to CPCB vide this office Lr dt. 25.11.2021. Further, the unit of M/s.M.K.Fibre made their reply dt.13.12.2021 received by this office on 16.12.2021, M/s.Jaisakthi Fibre made their reply dt.13.12.2021 received by this office on 16.12.2021& M/s.Remmy Substrates India Pvt Ltd., (Previously M/s.Pradeep Exports & M/s.Surya Coirs) made their reply dt.10.12.2021 received by this office on 16.12.2021.

In the meantime, the Hon'ble High Court of Madras has passed an order dt. 03.12.2021 in the W.P.No.25737 of 2021 and W.M.P No.27188 of 2021 in the coir industry related cases inter alia that ..."the respondents are directed to maintain status quo as on date"..

The unit of M/s.M.K.Fibres filed W.P.No.27170/2021 & M/s.Jaisakthi Fibre filed W.P.No 27172/2021 before the Hon'ble High Court of Madras against the show cause notice which is pending.

This is for your kind information.

District Environmental Engineer
TNPC Board, Coimbatore South

24/12/21

21st October 2021

Coimbatore District

From

1. **Thiyagaraj**, S/o. K. Arogyasamy,
   4/231, Nagarakalandai Pirivu, Dasanaikan Palayam (Post),
   Sulur (Taluk), Malai Palayam, Coimbatore District – 642202
   Mobile : 9865030794

2. **U. Yuvaraj**, S/o Uthamaraj,
   No. 3/207, Malayadipalayam Post,
   Sulur Taluk, Malai Palayam, Coimbatore – 641669
   Mobile : 7373331999

To

1. **Tmt. Supriya Sahu I.A.S.,**
   Principal Secretary / Chairperson (FAC),
   The Chairman - Tamil Nadu Pollution Control Board,
   NO. 76, Mount Salai, Guindy, Chennai- 600032

2. **Thiru. R. Kannan, M.Tech,**
   Member Secretary,
   Corporate Office - Tamil Nādu Pollution Control Board,
   No.76, Mount Salai, Guindy, Chennai-600032.

3. **Dr. P. Asokan, M.Tech, MBA, Ph.D.,**
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   E-55A, SIDCO Industrial Estate, Coimbatore – 641021.

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   District Environmental Engineer - Coimbatore (South),
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Subject :

Reply to the **Letter No: JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021, Dated: 21.10.21**

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Senjari Malai, Malai Palayam Village, Sulur (Taluk), Coimbatore – 641669 **Email ID : malaipalayamvillagers@gmail.com**		

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3. Hon'ble NGT Order dated: 08.10.21 in Appeal No.70 of 2021.

Note:

National Green Tribunal (Southern Bench) Chennai				
	Party Name (Vs) TNPCB	**Case Number**	**Caveat Number**	**IA Number**
1	REMMY SUBSTRATES INDIA (P) LTD	Appeal No. 72/2021	07/2021(SZ)	152/2021
2	M/S. DUINKOP ENTERPRISES (P) LTD	Appeal No. 70/2021	08/2021(SZ)	154/2021
3	M/S. DUINKOP ENTERPRISES (P) LTD	Appeal No. 71/2021	06/2021(SZ)	153/2021

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Thanking You.

Yours Sincerely,

Thiyagaraj

U. Yuvaraj

25th October 2021
Coimbatore District

From

1) **Thiyagaraj**, S/o. K. Arogyasamy,
   4/231, Nagarakalandai Pirivu, Dasanaikan Palayam (Post),
   Sulur (Taluk), Malai Palayam, Coimbatore District – 642202
   Mobile : 9865030794

2) **U. Yuvaraj**, S/o Uthamaraj,
   No. 3/207, Malayadipalayam Post,
   Sulur Taluk, Malai Palayam, Coimbatore – 641669
   Mobile : 7373331999

3) **K. Paramasivam @ Medical Paramasivam**
   [Parambikulam-Aliyar Project (PAP) - Irrigation Project Committee]
   R. Ponna Puram (Post), Mahalingapuram Road, Pollachi – 642002
   Mobile : 9443998776
   [Representing on behalf of all Farmers – to Control Theft of PAP Canal Water, Aliyar River Water by Coir Industries (and) to Control Pollution]

4) **Jothi Sathyap Priya . K**
   No.1/117, Priya Kumar Farm House, Kalli Patti (Pudur),
   Kondegoundan Palayam (Post), Pollachi (TK),
   Coimbatore (District) – 642120
   Mobile : 9972235622 / 9901788902
   Email ID : priya.iway1@gmail.com

5) **E. Anantha Kumar**
   Senjari Malai, Malai Palayam Village,
   Sulur (Taluk), Coimbatore – 641669
   Mobile : 9942279792
   Email ID : malaipalayamvillagers@gmail.com

To

1) **Honourable Minister Thiru. Siva. V. Meyyanathan.,**
   Minister to Tamil Nādu Government,
   Department of Environment and Climate Change,
   Secretariat, Chennai - 600 009

2) **Tmt. Supriya Sahu I.A.S.,**
   Principal Secretary / Chairperson (FAC),
   The Chairman - Tamil Nadu Pollution Control Board,
   NO. 76, Mount Salai, Guindy, Chennai- 600032

3) **Thiru. R. Kannan, M.Tech,**
   Member Secretary, Corporate Office - Tamil Nādu Pollution Control Board, No.76, Mount Salai, Guindy, Chennai-600032.

4) **Dr. R. Rajamanickam, M.Tech, Ph.D., FIE.,**
   Joint Chief Environmental Engineer & P.S Technical to Chairman,
   Corporate Office - Tamil Nādu Pollution Control Board,
   No.76, Mount Salai, Guindy, Chennai-600032.

5) **Dr. P. Asokan, M.Tech, MBA, Ph.D.,**
   Joint Chief Environmental Engineer (M),
   Tamil Nādu Pollution Control Board,
   E-55A, SIDCO Industrial Estate, Coimbatore – 641021.

6) **Er. P. Manimaran, M.E., M.B.A.,**
   The District Environmental Engineer (Coimbatore - South),
   Tamil Nadu Pollution Control Board, Plot No. E-55A, Kuruchi,
   SIDCO Industrial Estate, Pollachi Main Road, Coimbatore- 641021

7) **The Superintending Engineer,**
   TANGEDCO - Coimbatore Electricity Distribution Circle,
   South Tatabad, Coimbatore- 641012

Subject :

1.) Regarding the Order Passed by Hon'ble National Green Tribunal (Southern Zone) Chennai in the Matters of :

National Green Tribunal (Southern Bench) Chennai				
	Party Name (Vs) TNPCB	**Case Number**	**Caveat Number**	**IA Number**
1	REMMY SUBSTRATES INDIA (P) LTD	Appeal No. 72/2021	07/2021(SZ)	152/2021
2	M/S. DUINKOP ENTERPRISES (P) LTD	Appeal No. 70/2021	08/2021(SZ)	154/2021
3	M/S. DUINKOP ENTERPRISES (P) LTD	Appeal No. 71/2021	06/2021(SZ)	153/2021

2.) Reply to the **Letter No: JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021, Dated: 21.10.21 & 22.10.21– Objections Filed.**

3.) TNPCB **"Should Not Restore - Electricity Power Supply – To Remmy Substrates & Duinkop Enterprises"** Until all Coir Industries Owned by the Mentioned Units (Remmy & Duinkop) and Coir Industries Mentioned in the 1st Petition Dated : 13.07.2020 are Inspected by TNPCB and "Air and Water Pollution Control Measures" are Followed by the Coir Industries. [And Environment / Natural Resources are Saved]. And Until all Licences are obtained as Per **"Business Facilitation Act - Single Window System".**

4.) TNPCB Should not Permit the Operations of the Mentioned Coir Industries until **"Finalizing Aspects"** of **Hon'ble NGT Order Dated 25.08.2021 – Passed in the Matters of O.A 216 of 2020 (Dr. P. Nagarajan vs State of Tamil Nādu)** is Passed by "Central Pollution Control Board" and "Tamil Nādu (State) Pollution Control Board".

Note:

The "Tamil Nādu Pollution Control Board" Should Remember the **"Failure in Saving the Environment of Tirupur District", leading to Massive Destruction of Our Natural Resource / God ("The Water")**.

The Coir Industrial "Water Usage", "Air and Water Pollution", "Number of Industries" Under Operation is 10 Times Higher than that of Tirupur Textile Industries. **The TNPCB Officials are the Sole Responsibility for the Damages Caused to Public, Agriculturalist and**

Environment – "Due to Negligence" done in Monitoring and Regulating Coir Industrial Activities, for which Responsibility of Compensating the Victims and Environment should be Borne (பாதிக்கப்பட்டவர்களுக்கும், சுற்றுச்சூழலுக்கும் இழப்பீடு வழங்கும் பொறுப்பு ஏற்கப்பட வேண்டும்).

Respected "Tamil Nādu Pollution Control Board",

During the Case Hearing held in Hon'ble NGT(SZ) Chennai on 08.10.2021 in the Subject Matters mentioned above, we had requested the Hon'ble Judges "HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER" and "HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER" and "Tamil Nādu (State) Pollution Board Council - Mr. S. Sai Sathya Jith" with regards to Filing our Objections regarding the Appeal Nos. 70, 71 & 72 of 2021 (SZ) - M/s Remmy Substrates India Private Limited (and) M/s. Duinkop Enterprises Private Limited – Unit 1 & 2., Wherein we were Granted Permission to do so.

The above appeals have been filed by the appellant against the closure orders (T2/F.19389/CBS/Closure/Water/2021 dated 23.09.2021, T2/F.19387/CBS/Closure/Water/2021 dated 23.09.2021 and T2/F.19388/CBS/Closure/Water/2021 dated 23.09.2021 in Appeal Nos. 70, 71 and 72 of 2021 respectively) issued by the Tamil Nadu Pollution Control Board under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974.

Order Issued by NGT(SZ) Chennai

Further, **the Pollution Control Board has powers to re-categorize the units**. On inspection, if they find the pollution index is more and as such they are entitled to come under the consent mechanism, it is for them to decide those aspects. **If the Pollution Control Board finds that there is some in-efficiency in pollution control mechanism, they are entitled to issue directions** and **if it is not complied** with even if they are not coming under the consent mechanism, **the Pollution Control Board is**

entitled to issue closure order invoking the power under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention and Control of Pollution) Act, 1981. So, under such circumstances, we are disposing the appeals with following directions:

i) If the appellants file an application for revocation of the closure order issued both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and also for consent to operate under both the Acts, then the Pollution Control Board is directed to consider the same and pass appropriate order after giving an opportunity of hearing, if required by the parties in accordance with law as early as possible without delay at any rate within a period of **six weeks from the date of receipt of this order**. Till then **the appellants are directed not to operate the unit** but the electricity disconnection, if any, revoked and reconnected, then that cannot be used for the purpose of operation of the unit but that can be used only for general use of their office as housekeeping purpose alone.

ii) Pollution Control Board is directed to ascertain as to whether the appellant units have operated their units by using alternative method of providing electricity during the period of the closure order then they are directed to take appropriate action against them including imposition of environmental compensation in accordance with law after complying with the Principle of Natural Justice.

iii) Since, this Tribunal had directed the units not to function till the revocation of closure order and consent applications are considered by the Pollution Control Board by hearing the parties, any interim order passed by the Appellate Authority will not stand in the way of implementing the directions issued by this Tribunal by the Pollution Control Board.

iv) The **Registry is directed to communicate this order to the Chairman**, Tamil Nadu Pollution Control Board for information and compliance of the direction.

v) The parties are directed to bear their respective cost in the appeals.

With the above directions and observations, the appeals are disposed of.

Details of Show Cause Notice Issued and Closure Notice and Electricity Disconnection:

	Industry Name	Show Cause Notice	Closure Notice	TANGEDCO
1	M/s Remmy Substrates India Pvt Ltd & M/s Sriram Fibres	Proc No.F.CBS-NA/DEE/TNPCB/CBS/W/2020 dated 01.12.2020	TNPC Board Proc. No. T2 / F.19388 / CBS / Closure / Water / EB / 2021, dated : 23.09.2021	HT Sc.No : 716
		Proc No.F.CBS-NA/DEE/TNPCB/CBS/A/2020 dated 01.12.2020	TNPC Board Proc. No. T2 / F. 19388 / CBS / Closure / Air / EB / 2021, dated : 23.09.2021	
2	M/s Duinkop Enterprises Pvt Ltd	Proc No.F.CBS0604/DEE/TNPCB/CBS/W/2020 dated 04.11.2020	TNPC Board Proc. No. T2/ F.19387/ CBS / Closure / Water / EB / 2021, dated : 23.09.2021	Sc.No : 248-004-212
		Proc No.F.CBS0604/DEE/TNPCB/CBS/A/2020 dated 04.11.2020	TNPC Board Proc. No. T2 / F.19387 / CBS / Closure / Air / EB / 2021, dated : 23.09.2021	
3	M/s Duinkop Enterprises Pvt Ltd Unit II	Proc No.F.CBS-NA/DEE/TNPCB/CBS/W/2020 dated 04.11.2020	TNPC Board Proc. No. T2 / F.19389 / CBS / Closure / Water / EB / 2021, dated : 23.09.2021	Sc.No : 248-004-510
		Proc No.F.CBS-NA/DEE/TNPCB/CBS/A/2020 dated 04.11.2020	TNPC Board Proc. No. T2 / F.19389 / CBS / Closure / Air / EB / 2021, dated : 23.09.2021	
4	M/s Varun Fibres Unit I	Proc No.F.CBS1611/DEE/TNPCB/CBS/W/2020 dated 04.11.2020		
		Proc No.F.CBS1611/DEE/TNPCB/CBS/A/2020 dated 04.11.2020		

We Kindly Request the "Tamil Nādu Pollution Control Board" to Consider Our (Public) "Objections" for **Rejecting the "Consent to Operate"** applied by "Remmy Substrates and Duinkop Enterprises" for the Following Reasons Mentioned Below:

The Tamil Nadu Pollution Control Board enforces the Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and the Environment (protection) Act, 1986. Under the Water (P&CP) Act, 1974 as amended and under the Air (P&CP) Act, 1981 as amended, the industries have to obtain the consent of the Board for the establishment and operation of the industry.

As per section 25 of the Water (P&CP) Act, 1974 as amended, no person shall without the previous consent of the State Board, establish or take any steps to establish any industrial plant or process or any treatment and disposal system or any extension or addition thereto which is likely to discharge sewage or trade effluent into any stream or well or sewer or on land.

Also as per Section 21 of the Air (P & CP) Act, 1981 as amended, no person shall without the previous consent of the State Board, operate any industrial plant for the purpose of any industry in an Air Pollution Control area. (The Govt. of Tamil Nadu vide GO Ms. No.4 Environment Control Dept. dt. 28.09.1983 declared the entire area within the state of Tamil Nadu as air pollution Control area).

Point 2 of NGT Order : It is also mentioned in the appeal memorandum that though they filed appeal before the appellate authority against the closure order, since **the appeal was not maintainable before that appellate authority, they withdrew that appeal and thereafter they filed these appeals before this Tribunal**.

Reply to the **Letter No: JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021, Dated: 21.10.21 & 22.10.21– Objections Filed.**

With due Respect, We Would Like to **Thank You for Considering the Order of "Honourable National Green Tribunal (Southern Zone) Chennai"** Dated 08.10.2021 in "Appeal Nos. 70, 71 & 72 of 2021 (SZ)" & "Caveat Petition No. 08, 06 & 07 of 2021 (SZ)" Stating, **"If the appellants file an application for revocation of the closure order issued both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and also for consent to operate under both the Acts, then the Pollution Control Board is directed to consider the same and pass appropriate order after giving an opportunity of hearing, if required by the parties in accordance with law" [Point 8(i)].**

that on account of their complaint that the Pollution Control Board had initiated proceedings which resulted in closure order. So, we feel that they must also be heard (i.e., 4th Point of NGT(SZ) Chennai – Order).

When NGT had Mentioned So, **the TNPCB Should also Consider the Hearings of below Mentioned Official Petitioner's** (Complainants against

above Mentioned Coir Industries) who also have larger public interest in Saving the Environment. **Along With "Thiyagaraj (and) Yuvaraj" We have made lot of Petitions on which the TNPCB had Actioned the "Closure Orders and Disconnection of Electricity".**

Jothi Sathyap Priya . K Mobile : 9972235622	**K. Paramasivam @ Medical Paramasivam** Mobile : 9443998776	**E. Anantha Kumar** Mobile : 9942279792
Senjari Malai, Malai Palayam Village, Sulur (Taluk), Coimbatore – 641669 **Email ID : malaipalayamvillagers@gmail.com**		

So, as Per Law we should be given the Opportunity of Hearing. **'Denial of Permission' to 'Permit us for Hearing' by the TNPCB Officials is a Social Injustice** Caused to the Public, Agriculturalist and the Environment **(பொதுமக்கள், விவசாயம் மற்றும் சுற்றுச்சூழலுக்கும் ஏற்படும் சமூக அநீதி).**

The **TNPCB Officials are the Sole Responsibility for the Damages Caused** to Public, Agriculturalist and Environment – **"Due to Negligence" done in Monitoring and Regulating Coir Industrial Activities**, for which Responsibility of Compensating the Victims and Environment should be Borne **(பாதிக்கப்பட்டவர்களுக்கும், சுற்றுச்சூழலுக்கும் இழப்பீடு வழங்கும் பொறுப்பு ஏற்கப்பட வேண்டும்).**

In Both the Personal Hearing "Reference" of the Letter, only "Air" is Mentioned. Kindly Clarify, if the industries had Complied with "Water Pollution Control Measures" or not.

Letter No: JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021, Dated:21 .10.21

Sir,

Sub: TNPC Board – Industries – M/s. Remmy Substrates India Pvt. Ltd., Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk,Coimbatore District – Personal hearing to be conducted – Regarding.

Ref:
1. Proceeding No: TNPCB/T2/F.19388/CBS/Closure/Air/2021, dated: 23.09.2021
2. Hon'ble NGT Order dated: 29.09.21 in Appeal No.90 of 2021.
3. Hon'ble NGT Order dated: 08.10.21 in Appeal No.70 of 2021.

Letter No: JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021, Dated: 22.10.21

Sir,

Sub: TNPC Board – Industries – M/s. Duinkop Enterprises Pvt. Ltd., Palladam Main Road, Kattampatti Village, Dasanaickenpalayam Post, Pollachi Taluk, Coimbatore District – Personal hearing to be conducted – Regarding.

Ref:
1. Proceeding No: TNPCB/T2/F.19387/CBS/Closure/Air/2021, dated: 23.09.2021.
2. Proceeding No:T2/TNPCB/F.19389/CBS/2021, dated: 21.10.21
3. Hon'ble NGT Order dated: 29.09.21 in Appeal No.70 of 2021.
4. Hon'ble NGT Order dated: 08.10.21 in Appeal No.71 of 2021.

It has to be Pointed out that, the **"Show Cause Notice"** for:-

- "**M/s Remmy Substrates India Pvt Ltd & M/s Sriram Fibres"** had been issued on **01.12.2020**
- **"M/s Duinkop Enterprises Pvt Ltd – (Unit I & II) & M/s Varun Fibres Unit I"** had been issued on **04.11.2020**

And the **"Disconnection of Electricity - Power Supply"** had been done by TNPCB / TANGEDCO on 24.09.2021 (after almost 298 Days and 325 Days Respectively), for Non-Compliance of "Water Pollution Control Measures" and "Air Pollution Control Measures". Meaning, the above-Mentioned Coir Industries had been Continuing their Pollution Activities Peacefully even after Show Cause Notice is issued (i.e.,) for Period of about almost a Year, without Minding the **Danger to the Environment and Public**, to be Particular Pollution is done by these Industries for More than Two Decades.

The NGT(SZ) Chennai had Passed the Order on 08.10.2021, **just before 14 Days**. It is a great Surprise that should be clarified, as how come the Coir Industries had Complied with the "Pollution Control Measures" in such a Short Time, wherein the Hon'ble NGT (SZ) itself declared a Six Weeks' Time. **We Kindly Request you to Furnish the Papers Filed, Application Copies and Study Materials and any other Documents Filed by "Remmy Substrates" and "Duinkop" with regards to Measures taken to Control Air and Water Pollution, and the "Related Licences - Obtained from Concerned Government Departments" to Operate a Coir Industry.**

Also, We Request you to give us "Sufficient Time" to "Read and Respond" to the Documents, if Furnished by TNPCB.

The Coir Industries "Remmy Group" and "Duinkop Group" had been **Operating the Coir Industries without Proper Consent and Licence for More than Two Decades** – Meaning **Polluting the Environment for Decades Together**. A **Special Investigation Team** had to be Appointed by TNPCB **to Investigate and Ascertain the "Water Extraction" and "Pollution Caused" by the List of Coir Industries Operated by these Two Groups** namely "Sriram Fibres, Pradeep Exports, Surya Coirs , Remmy Substrates Unit 1 & 2" and "Duinkop Unit 1 & 2, Varun Fibres Unit 1 & 2"**.**

Inspection of Other Coir Industries Mentioned in Petition is <u>"Not Yet Inspected"</u> (including Remmy II – Group of Industries):

The Petitions were sent by us on 15.07.2020 to MoEF&CC, CPCB, TN(S)PCB, Central and State Government's on the Following "Coir Industries" Located in Kattampatti and Malai Palayam Panchayat's:

1.) M/s Remmy Substrates India Private Limited :

- **('Remmy Unit 1')** - Remmy Substates & Sriram Fibres - Kattampatti Panchayat

- **('Remmy Unit 2')** - Pradeep Exports & Surya Coirs - Malai Palayam Panchayat

2.) M/s. Duinkop Enterprises Private Limited – **Unit 1 & 2**.

3.) Varun Fibres (Owned by M/s. Duinkop)

4.) M K Fibres (Unit 1 & Unit 2)

5.) Jai Sakthi Fibres.

But the Closure Order is issued only for **M/s Remmy Substrates** India Private Limited **('Remmy Unit 1'), M/s. Duinkop Enterprises** Private Limited – **Unit 1 & 2.**

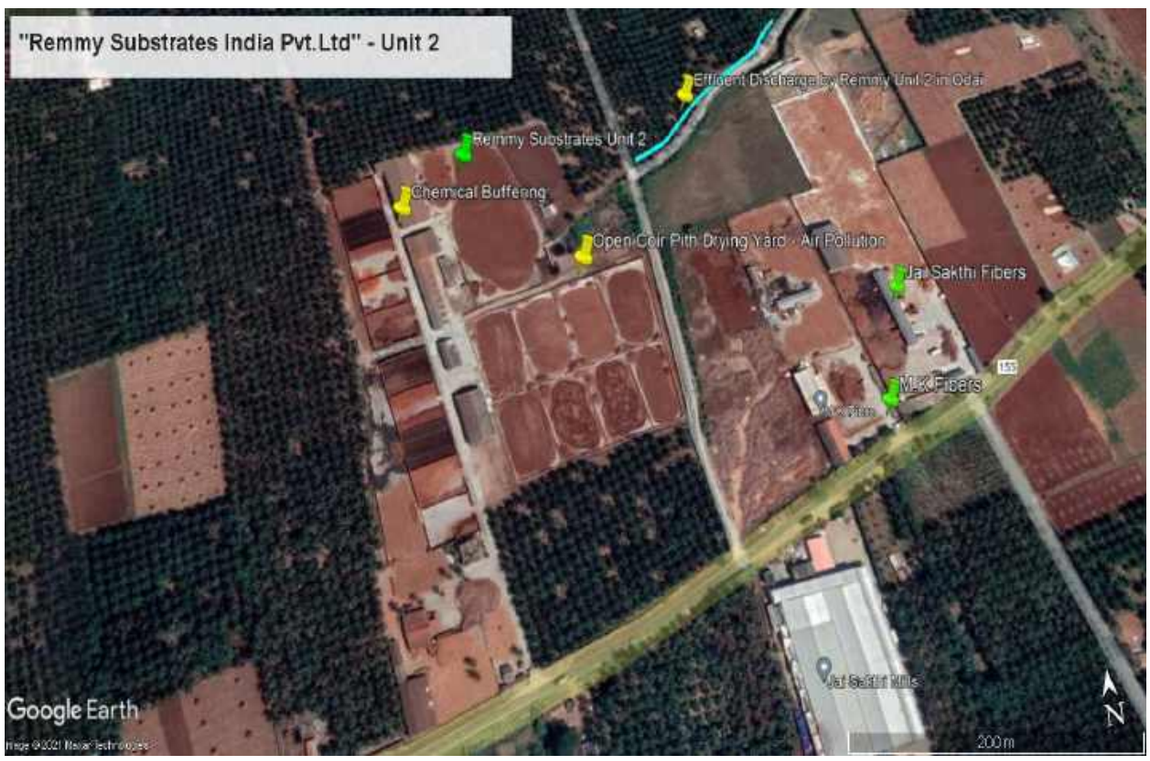
The Other Coir Industries Mentioned above are also involved in "Water Theft" and "Environmental Pollution Activities". Also, the above-Mentioned Coir Industries are being Operated without Proper Necessary Licences.

<u>Satellite Image of "Remmy Substrates – Unit 1" (ETP with ZLD is just under Construction and Not yet Operated):</u>

Satellite Image of "Sriram Fibres and Remmy Substrates – Unit 1" (Effluent Discharged into Land):

Satellite Image of "Remmy Substrates – Unit 2:

- Pradeep Exports (Now Renamed as "Remmy Unit 2")
- Surya Coirs (Also Called as "Remmy Unit 2)
- M.K Fibres (Unit 1)
- Jai Sakthi Fibres



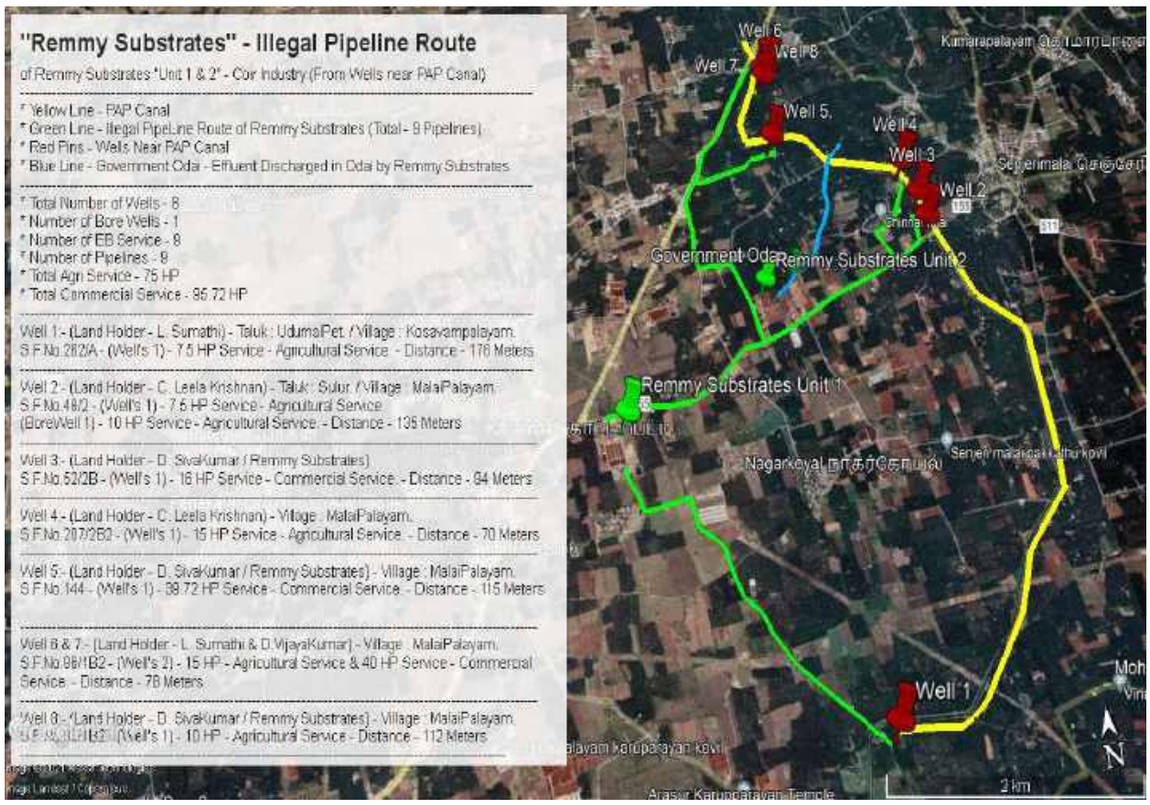
Satellite Images of "M/s. Duinkop Enterprises":

- M/s Duinkop Enterprises – Unit 1 & Unit 2
- Varun Fibres – Unit 1 & Unit 2

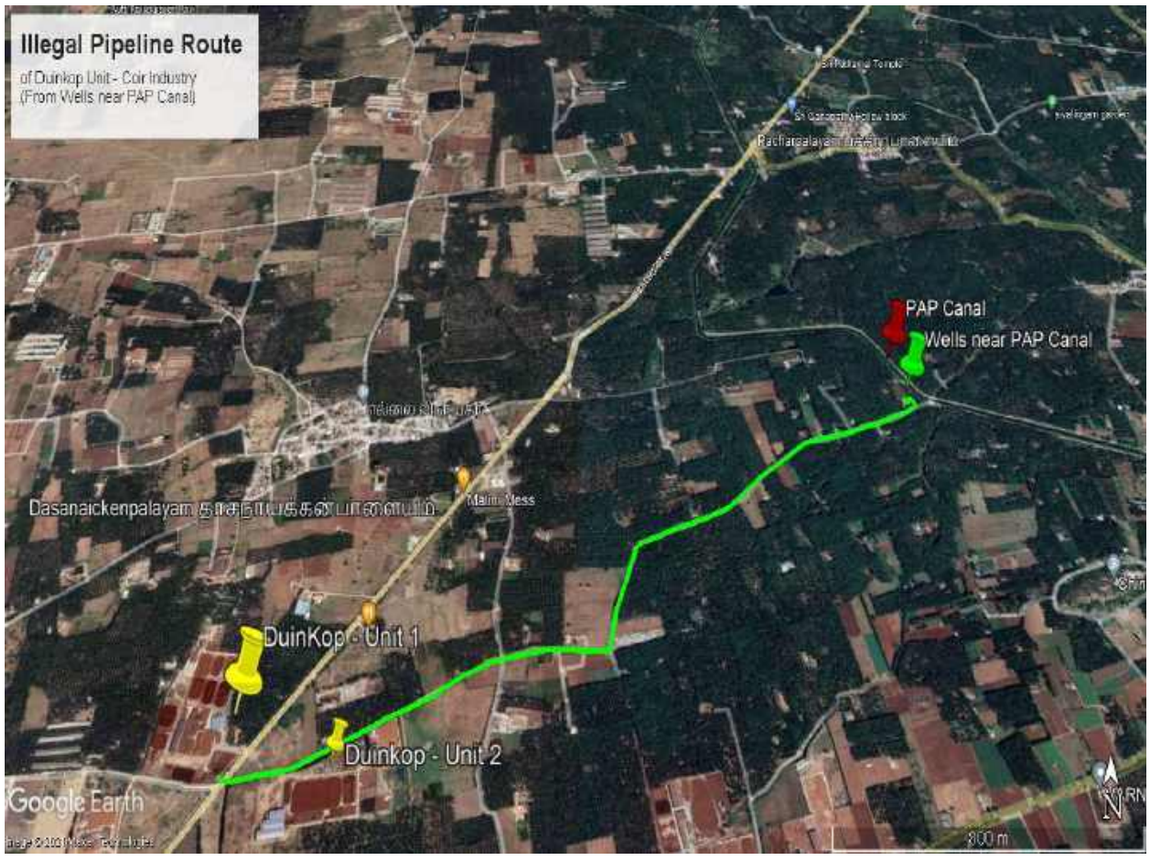
Effluent Discharge into Open Land (Duinkop Unit 1):

Effluent Discharge into Open Land (Duinkop Unit 2):

Illegal Pipeline Route of "Remmy Substrates" from ["Wells near PAP Canal" to "Sriram Fibres, Remmy Unit 1, Remmy Unit 2 (Pradeep Exports) and Surya Coirs"] to Transport Water for Industrial Purpose:



Illegal Pipeline Route of "Duinkop Enterprises" from "Wells near PAP Canal" to "Duinkop – Unit 1 & 2, Varun Fibres – Unit 1 & 2":

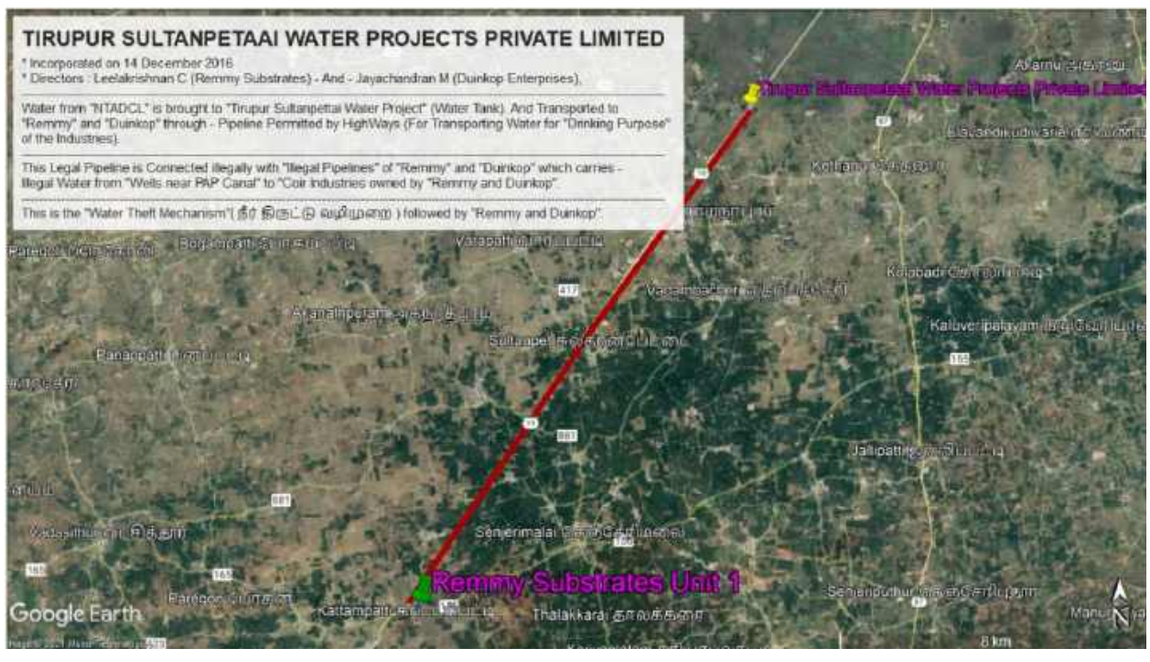


"NTADCL (New Tirupur Area Development Corporation Limited)" Water

- To – **"Tirupur Sultanpetaai Water Projects Private Limited"**

- To – **"Remmy Substrates – and – Duinkop Enterprises"**

[Water is bought for "Drinking Purpose" (But Illegally Used for "Industrial Purpose")].



Note :

Permission from "Highways Department" is Obtained by "Remmy and Duinkop" to Lay Pipeline along the Highways to 'Transport Water' from **"Tirupur Sultanpettai Water Projects"** to Their Industries for **the Purpose of "Drinking", but Water is illegally used for "Industrial Purpose".**

As Per the "Inspection Procedure issued by TNPCB", the Officials are Requested to "Furnish the Following Documents" obtained from the Industries for our Reference.

a) All manufacturing process operations right from the raw materials receipt to product dispatch.
b) Records and log books used for accounting the raw materials, by/intermediate products and products quantities.
c) Sources, treatment and consumption locations of fresh water and related records and log books.
d) The sources of generation of wastewater and air emission, their treatment/control and disposal activities and related records and log books.
e) The sources of generation of Hazardous and Non – Hazardous Solid Waste, their storage, treatment and disposal activities and related records and log books.
f) Log book of the readings of flow meters fixed at various locations in water and wastewater pipelines.
g) Log book of the readings of energy meters used for the purpose of water drawl and usage, wastewater treatment and disposal, solid and hazardous waste management and air pollution control.

Note :

Mainly Document Related to "NTADCL" Must be Furnished for Reference. It is known that 3,00,000 Litres of Water is Bought from NTADCL for Industrial Purpose (Bought for "Domestic Purpose of Industry", but illegally used for Coir Industrial Process). As Per our Knowledge "Remmy Group" Owns 4 Coir Industries Namely "Sriram Fibres, Remmy Substrates

Unit 1 & 2, Pradeep Exports and Surya Coirs" with Employees Strength of 250 Officially. So, if considered equally to be parted, an Industry would get 75,000 Litres of NTADCL Water – which would be completely insufficient for their Every Day Industrial Process.

It was Officially Stated by Coir Board that During the Period **"April 2019 – March 2020"** the Total **Export Quantity of "Remmy Substrates" is 72070.06 Tonnes.** (Export Quantity of Other Coir Industries Owned by Remmy Group is not included). And the TNPCB had itself Declared, One Kg of Coir Pith Requires 30 Litres of Fresh Water for Washing Coir Pith. So the **Board can Calculate the Approximate Water Required for the Process and Refer to the "Illegal Pipeline Laid from 'Wells Near PAP Canal' to 'Remmy Owned Coir Industries' for Better Understanding**.

The 'Consent to Operate' that is Applied by Coir Industries - Should be **Considered** by the TNPCB only after Obtaining all Necessary Licence from Various Government Authorities as Per 'Single Window System' Explained Below. Also Mainly, "Effluent Treatment Plant with Zero Liquid Discharge" is Operated Successfully and "Air Pollution Control Measures" are Satisfactorily Followed Up. As Petitioners Right to Know, **the Process of Effective Functioning of 'ETP (ZLD) and APC Measures' Should be Proved to us - either through Official Video Submitted in Court (Or) a Report of Government Council / Expert Committee Should be Submitted in Court.**

Since the Proper "Water Pollution Control Measures" and "Air Pollution Control Measures" are Not Defined by TNPCB to Coir Industries, and as per Order of "Hon'ble National Green Tribunal (Principal Bench) Delhi in OA 216 of 2020" – Specified for Coir Industries. The CPCB (or) TNPCB had "Not Yet Framed any Guidelines for Coir Industrial Operations". So, Until CPCB (and) TNPCB Defines the Below Mentioned Factors the "Remmy Substrates" and "Duinkop" Should not be permitted to Operate.

- **Regulation of Extraction of Ground Water.**

- **Issuance of Guidelines about Standards.**
- **Scale of Operation to be Permitted.**
- **Regulatory Regime to be Followed.**

The "TAMIL NADU POLLUTION CONTROL BOARD" is Requested to Furnish the Below Mentioned Documents Submitted by "Remmy Substrates" and "Duinkop" for Applying Consent to Operate (CTO).

Authorization and Renewal under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016	
#	**Item**
1	Covering letter
2	List and Quality of Raw Materials Used
3	List and Quality of Products Manufactured
4	Manufacturing process and source of generation of Hazardous waste
5	Copy of Agreement made with the Treatment Storage and Disposal Facility (TSDF)
6	Copy of the latest Consent order/renewal issued

3. 'CTO-direct-Water' and 'CTO-direct-Air'

Sl No	Enclosures to be accompanied
1	A covering **requisition letter** stating the status of the industry and activities clearly.
2	Copy of **sale Deed /Lease Deed** or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant.
3	Copy of **Memorandum of Articles** in case of Public/Private sectors **or registered partnership deed** in case of partnership company
4	**Layout plan** showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard.
5	**Topo sketch** showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units.
6	Detailed **manufacturing process** for each product along with detailed process flow chart.
7	Details of **Water Balance and wastewater balance** for process.
8	Details of **Material balance** for each products and process
9	**Land use classification** certificate as obtained from CMDA / DTCP/LPA

10	**Audited Balance sheets** indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) **Auditor's Certificate** with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format.
11	**Consent fee under Water and Air Acts** payable to the Board.
12	**Ground water clearance** obtained from the competent Authority(If applicable).
13	**Sewage Treatment Plant(STP)** proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy(If applicable).
14	**Effluent Treatment Plant(ETP)** proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy(If applicable).
15	**Air pollution control (APC) measures** proposal which must contain the details regarding fuels used, sources of emission, characteristics, concentration and quality of pollutant, proposal along with design criteria and drawing for the proposed APC measures, adequacy of APC measures and stack, odour/noise causing operations and its specific odour/noise control measures(If applicable).
16	In case of hazardous chemicals used as raw materials, the **Material Safety Data Sheets (MSDS)** should be enclosed for each and every item. If the quantity of the hazardous chemicals handled is more than the threshold limit, the unit shall furnish any one or combination of the following documents as required under the **MSIHC Rules** (If applicable). **Risk assessment report/Onsite emergency preparedness plan/Off site emergency preparedness plan.**
17	In case **of transport of hazardous chemicals**, details of chemicals transported, method of transport and its safety measures (If applicable).

18	Industries attracting EIA Notification shall submit **Environmental Clearance** obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable).
19	**CRZ clearance** obtained from the competent Authority (If applicable).

8.	Boiler registration: Certificate for use of Boiler under The Boilers Act, 1923 – Directorate of Boilers		
#	Item	No. of copies	Online (O)/ Speed Post (S)
1	Data Booklet of the Boiler (Form II, III and IV as applicable – format given in Annexure 1.11) in Original	1	S
2	Applicable registration fee	1	O
3	Pipeline Drawings	3	S
4	Applicable Scrutiny Fee	1	O
5	Letter stating the "Name of the Approved Erector" who has been appointed by the Applicant to erect the Boiler	1	O

Tamil Nādu Business Facilitation Ordinance - Single Window System:

As Per the Statement by Coir Board (Submitted to Hon'ble High Court of Madras in Case: WP 19986 of 2020 – and – WP 15770 of 2020), Coir Industries Should Obtain **"Licence"** as per "**District Industries Centre** – Commissionerate of Industries and Commerce – MSME – **Single Window System**" - Tamil Nādu Business Facilitation Ordinance, 2017 - **http://easybusiness.tn.gov.in/**

To Operate a Coir Industry **"Running Licence"** from Panchayat Union should be Obtained.

As per 'Coir Board' Counter for Hon'ble Madras High Court - Case Number WP 19986 of 2020 and WP 15770 of 2020. All Coir Industries should be registered under "Udhayam Registration" and obtain necessary licence through "District Industries Centre" – (i.e.,) MSME – Commissionerate of Industries and Commerce. The Main Approvals / Licence / NOC to operate the Coir Industry are:

Industrial Guidance and Export Promotion Bureau
Industries Department
Government of Tamil Nadu

Single Window Portal
(Large Industries)

TAMIL NADU

About Us | Know your Clearances | Apply for Clearances | How to Apply | Verify Certificate | Legislation | Dashboard | Contact Us | Login | MSME

Information Wizard

Department	Service Name	Stage	Timeline	Procedure	Notification	Apply Online
Relevant Local Body [redacted]	Building Permit	Pre Establishment	45 Working Days	View	View	Apply
Registration Department	Procure land and get registered in https://tnreginet.gov.in/portal/	Pre Establishment	1 Working Days	View	View	Apply
Directorate of Town and Country Planning	Planning Permission for Building	Pre Establishment	30 Working Days	View	View	Apply
Directorate of Town & Country Planning	Change of Land Use to Industrial Purpose	Pre Establishment	• Clearances given at Field Office level – 22 days • Clearances given at Head Office level – 33 days • Multi-Storied Buildings – 66 days Industry in Hilly • Areas (HACA) – 66 days	View	View	Apply
Industrial Entrepreneur Memorandum (IEM) or Industrial License (IL)	Department of Industrial Policy and Promotion, Government of India	Pre Establishment	--	View	View	Apply
Tamil Nadu Generation And Distribution Corporation (TANGEDCO)	TANGEDCO – HT Connection (New Service Connection)	Pre Operation	30 Working Days	View	View	Apply
Tamil Nadu Generation And Distribution Corporation (TANGEDCO)	TANGEDCO – LT Connection (Temporary Connection)	Pre Establishment	30 Working Days	View	View	Apply
Fire & Rescue Services Department	No Objection Certificate for Non - MSB Planning Permission (below 18.5 m)	Pre Establishment	15 Working Days	View	View	Apply
Fire & Rescue Services Department	NON -MSB Fire License Registration (18.5 m and above)	Pre Operation	15 Working Days	View	View	Apply
Tamil Nadu Electrical Inspectorate (TNEI)	Statutory Approval of Electrical Drawings	Pre Establishment	05 Working Days	View	View	Apply
Tamil Nadu Electrical Inspectorate (TNEI)	Final Safety Certificate prior to issue of power connection	Pre Operation	07 Working Days	View	View	Apply
Directorate of Industrial Safety and Health (DISH)	Registration of Establishment for Employing Building and Other Construction Workers	Pre Establishment	14 Working Days	View	View	Apply
Directorate of Industrial Safety and Health (DISH)	Registration of Principal Employer Establishment for Inter-State Migrant Workmen	Pre Establishment	14 Working Days	View	View	Apply
Directorate of Industrial Safety and Health (DISH)	Registration of Principal Employer Establishment for Inter-State Migrant Workmen	Pre Operation	14 Working Days	View	View	Apply
Tamil Nadu Water Supply And Drainage Board (TWAD)	Water Supply connection for industries/institutions	Pre Establishment	--	View	View	Apply
Chennai Metropolitan Water Supply and Sewerage Board (for Chennai Metropolitan region) / repsective ULBs (for areas located outside the Chennai Metropolitan region)	Water Supply Connection	Pre Establishment	• For issue of Sanction order – 07 working days. • For effecting connection – 21 working days.	View	View	Apply
District Collector / Public Works Department	Permission to Sink Wells	Pre Establishment	--	View	View	Apply
Tamil Nadu Pollution Control Board (TNPCB)	Authorisation for Handling Hazardous and Other Wastes	Pre Operation	--	View	View	Apply
Directorate of Boilers	Registration for use of Boilers	Pre Operation	15 Working Days	View	View	Apply
Directorate of Boilers	Registration of Boiler Manufacturer	Pre Operation	22 Working Days	View	View	Apply
Directorate of Boilers	Approval of Boiler Erector	Pre Operation	22 Working Days	View	View	Apply
Directorate of Boilers	Renewal of use of Boilers	Renewal	7 Working Days	View	View	Apply
Directorate of Boilers	Renewal of Boiler Manufacturer License	Renewal	7 Working Days	View	View	Apply
Directorate of Boilers	Renewal of Boiler Erector	Renewal	7 Working Days	View	View	Apply
Labour Department	License for Manufacturer/ Repairer/ Dealer of Weights or Measures	Pre Operation	15 Working Days	View	View	Apply
Employee State Insurance Corporation	Employer Registration with Employee State Insurance Corporation	Pre Establishment	--	View	View	Apply

Useful Links

- Acts, Rules and Regulations
- Facts and Figures
- Target Industries
- Institutional Support
- Knowledge Bank
- Downloads & Links
- Details of Levies
- FAQ's

Contact address

TAMIL NADU INDUSTRIAL GUIDANCE & EXPORT PROMOTION BUREAU

Prestige Polygon Towers,
11th Floor No.471, Anna Salai,
Rathna Nagar, Teynampet, Chennai-600 035
India

Large Industries (Investment more than Rs. 10 crores)

MSME (Investment less than Rs. 10 crores)

Tamil Nadu Single Window

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Developed by Mu

S.No	Approvals / Licence / NOC to operate the Coir Industry
1.	Land Conversion – [**Agricultural Land to Non-Agricultural Purpose as per Government Order**].
2.	**'Building Permit' from local Body** – Panchayat / DTCP Approval / 'Running Licence' from Panchayat.
3.	Licence from "**Directorate of Industrial Safety and Health**" (DISH)
4.	Licence from "**Tamil Nādu Fire and Rescue Service**".
5.	Approvals from TNEI (**Tamil Nādu Electrical Inspectorate**).
6.	**TWAD – Water Supply Connection (Domestic use for Industries)**
7.	**NOC** from CGWA – SGWA – PWD – WRO – PAP to get **Water Supply Connection for Industrial Use.** * CGWA – Central Ground Water Authority. * SGWB – **Tamil Nādu State Ground and Surface Water Resources Data Centre.** * PWD – Public Works Department. * WRO – Water Resource Organization. * **PAP – Parambikulam Aliyar Project**.
8.	**District Collector – Sinking Wells Permission**.
9.	Labour Department and Employee State Insurance Corporation – ESI & PF Registration.
10.	Intimation / **Consent from Pollution Control Board.**
11.	**Licence from Directorate of Boilers.**

<u>Directorate of Industrial Safety and Health</u>

As Per, Government of Tamil Nadu **- Directorate of Industrial Safety and Health** - "REMMY SUBSTRATES INDIA PRIVATE LIMITED" hold 3 Coir Industries (2 Coir Industries Located in Coimbatore District and 1 Coir Industry Located in Pudukottai).

The 'DISH Licence' of the 'Polluting Coir Industries' that are Mentioned in the Petitions are given below, to take action.

Government of Tamil Nadu
Directorate of Industrial Safety and Health

தமிழ் நாடு அரசு
தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்ககம்

Name of the Factory: remmy
Factory Registration Number:
Search

Show 10 entries — Search:

View	Factory Name	Sector	Nature of the Industry	Factory Registration Number	District
	REMMY SUBSTRATES INDIA PRIVATE LIMITED	Private	Limited Company		Pudukottai
	REMMY SUBSTRATES INDIA PRIVATE LIMITED	Private	Limited Company	CBE17783	Coimbatore
	REMMY SUBSTRATES INDIA PRIVATE LIMITED	Private	Limited Company	CBE14196	Coimbatore

Factory Licence Numbers : CBE17783 & CBE14196. TNPCB had Taken Action only on the Below Mentioned "Remmy Unit 1".

Government of Tamil Nadu
Directorate of Industrial Safety and Health

Factories Act License Particulars

Factory Details

Name of the Factory :	REMMY SUBSTRATES INDIA PRIVATE LIMITED	Factory Registration Number :	CBE17783
Licensed Horsepower :	1000	Licensed Manpower :	100
License Issued by :	Joint Director of Industrial Safety and Health - II, Coimbatore	License Issued Date :	21/10/2021
License Valid Upto :	31/12/2023		
Situation of the factory :	Door No. 295/2A, KATTAMPATTI PUDUR, KATTAMPATTI -POST, JAKKARPALAYAM, KINATHUKADAVU, Coimbatore District, Tamilnadu, India - 642202.		

Occupier Details

Occupier Name :	C LEELA KRISHNAN		
Permanent Address :	Door No.: NO.188/1, THOTTATHU SALAI, KATTAMPATTAI PUDUR, JAKKARPALAYAM, COIMBATORE District, Tamil Nadu, India - 642202.	Present Address :	Door No.: NO.188/1, THOTTATHU SALAI, KATTAMPATTAI PUDUR, JAKKARPALAYAM, COIMBATORE District, Tamil Nadu, India - 642202.

Manager Details

Manager Name :	C LEELA KRISHNAN		
Permanent Address :	Door No.: NO.188/1, THOTTATHU SALAI, KATTAMPATTAI PUDUR, JAKKARPALAYAM, COIMBATORE District, Tamil Nadu, India - 642202.	Present Address :	Door No.: NO.188/1, THOTTATHU SALAI, KATTAMPATTAI PUDUR, JAKKARPALAYAM, COIMBATORE District, Tamil Nadu, India - 642202.

(Action Not yet Taken on "Remmy Unit 2" - CBE14196)

Government of Tamil Nadu
Directorate of Industrial Safety and Health

Factories Act License Particulars

Factory Details

Name of the Factory :	REMMY SUBSTRATES INDIA PRIVATE LIMITED	Factory Registration Number :	CBE14196
Licensed Horsepower :	129	Licensed Manpower :	100
License Issued by :	Joint Director of Industrial Safety and Health - II, Coimbatore	License Issued Date :	21/10/2021
License Valid Upto :	31/12/2022		
Situation of the factory :	Door No. 237/2, Koduvai Road, Jakkarpalayam, Sulur, Coimbatore District, Tamilnadu, India - 642202.		

Occupier Details

Occupier Name :	C Leelakrishnan		
Permanent Address :	Door No.: 299/2, Kattampatti Pudur, Sakarapalayam , Pollachi, Coimbatore District, Tamil Nadu, India - 642202.	Present Address :	Door No.: 299/2, Kattampatti Pudur, Sakarapalayam , Pollachi, Coimbatore District, Tamil Nadu, India - 642202.

Manager Details

Manager Name :	C Leelakrishnan		
Permanent Address :	Door No.: 188/1, Kattampatti Pudur, kattampatti, kinathukadavu, Coimbatore District, Tamil Nadu, India - 642202.	Present Address :	Door No.. 188/1, Kattampatti Pudur, kattampatti, kinathukadavu, Coimbatore District, Tamil Nadu, India - 642202.

M/S.SURYA COIRS (Action Not yet Taken)

Government of Tamil Nadu
Directorate of Industrial Safety and Health

Factories Act License Particulars

Factory Details

Name of the Factory :	M/S.SURYA COIRS	**Factory Registration Number :**	CBE14213
Licensed Horsepower :	129	**Licensed Manpower :**	50
License Issued by :		**License Issued Date :**	-
License Valid Upto :	31/12/2017		
Situation of the factory :	Door No. 235/2B, Koduvai Road, Dhasanaicken Palayam Post, Jakkarpalayam, Coimbatore District, Tamilnadu, India - 642202.		

Occupier Details

Occupier Name :	V Suryanarayanan		
Permanent Address :	Door No.: 4/20, Nagarakalam Lai, Dhasanaicken Palayam Post, Jakkarpalayam, Coimbatore District, Tamil Nadu, India - 642202.	**Present Address :**	Door No.: 4/20, Nagarakalam Lai, Dhasanaicken Palayam Post, Jakkarpalayam, Coimbatore District, Tamil Nadu, India - 642202.

Manager Details

Manager Name :	V Suryanarayanan		
Permanent Address :	Door No.: 4/20, Nagarakalam Lai, Dhasanaicken Palayam Post, Jakkarpalayam, Coimbatore District, Tamil Nadu, India - 642202.	**Present Address :**	Door No.: 4/20, Nagarakalam Lai, Dhasanaicken Palayam Post, Jakkarpalayam, Coimbatore District, Tamil Nadu, India - 642202.

DUINKOP ENTERPRISES P LTD

Government of Tamil Nadu
Directorate of Industrial Safety and Health

Factories Act License Particulars

Factory Details

Name of the Factory :	DUINKOP ENTERPRISES P LTD	**Factory Registration Number :**	CBE08666
Licensed Horsepower :	300	**Licensed Manpower :**	50
License Issued by :	Joint Director of Industrial Safety and Health - II, Coimbatore	**License Issued Date :**	23/08/2021
License Valid Upto :	31/12/2022		
Situation of the factory :	Door No. 58, Palladam, Pollachi Main Road., Dasanaickenpalayam, Coimbatore District, Tamilnadu, India - 642202.		

Occupier Details

Occupier Name :	M Jayachandran		
Permanent Address :	Door No.: 3N DEVI KRIPA, 5 TH STREET, CHANDRAGANDHI NAGAR, SOWRIPALAYAM, Coimbatore District, Tamil Nadu, India - 641028.	**Present Address :**	Door No.: 3N DEVI KRIPA, 5TH STREET, CHANDRAGANDHI NAGAR, SOWRIPALAYAM, Coimbatore District, Tamil Nadu, India - 641028.

Manager Details

Manager Name :	S Ponnusamy		
Permanent Address :	Door No.: 2/45, East Street, Periyavalavadi, Tiruppur, Coimbatore District, Tamil Nadu, India - 642132.	**Present Address :**	Door No.: 2/45, East Street, Periyavalavadi, Tiruppur, Coimbatore District, Tamil Nadu, India - 642132.

VARUN FIBERS (Action Not yet Taken)

Government of Tamil Nadu
Directorate of Industrial Safety and Health

Factories Act License Particulars

Factory Details

Name of the Factory :	VARUN FIBERS	**Factory Registration Number :**	CBE16373
Licensed Horsepower :	144	**Licensed Manpower :**	20
License Issued by :	Joint Director of Industrial Safety and Health - II, Coimbatore	**License Issued Date :**	--
License Valid Upto :	31/12/2021		
Situation of the factory :	Survey No.: S.F.NO.53/3, PALLADAM TO POLLACHI MAIN ROAD, Dasanaickenpalayam, Kattampatti Village, Coimbatore District, Tamilnadu, India - 642202.		

Occupier Details

Occupier Name :	M Jayachandran		
Permanent Address :	Door No.: No.207, Avinashi Road, Devipriya Block,Tristar Appartment, Pappanaickenpalayam, Coimbatore District, Tamil Nadu, India - 641037.	**Present Address :**	Door No.: No.207, Avinashi Road, Devipriya Block,Tristar Appartment, Pappanaickenpalayam, Coimbatore District, Tamil Nadu, India - 641037.

Manager Details

Manager Name :	C Karthikeyan		
Permanent Address :	Door No.: 4/162, Nagarakalanthai,Malapalayam, Dasanaickenpalayam PO, Sulur, Coimbatore District, Tamil Nadu, India - 641669.	**Present Address :**	Door No.: 4/162, Nagarakalanthai,Malapalayam, Dasanaickenpalayam PO, Sulur, Coimbatore District, Tamil Nadu, India - 641669.

VARUN FIBERS UNIT II (Action Not yet Taken)

Government of Tamil Nadu
Directorate of Industrial Safety and Health

Factories Act License Particulars

Factory Details

Name of the Factory :	VARUN FIBERS UNIT II	Factory Registration Number :	CBE17259
Licensed Horsepower :	121	Licensed Manpower :	20
License Issued by :	Joint Director of Industrial Safety and Health - II, Coimbatore	License Issued Date :	--
License Valid Upto :	31/12/2021		
Situation of the factory :	Survey No.: SF.NO.126/3, Kattampatti Village , Dasanaikenpalayam , Pollachi , Coimbatore District, Tamilnadu, India - 642202.		

Occupier Details

Occupier Name :	M JAYACHANDRAN		
Permanent Address :	Door No.: NO.207, TRI STAR ACOMODATION,AVINASHI ROAD, COIMBATORE SOUTH, PAPPANAICKENPALAYAM, COIMBATORE District, Tamil Nadu, India - 641037.	Present Address :	Door No.: NO.207, TRI STAR ACOMODATION,AVINASHI ROAD, COIMBATORE SOUTH, PAPPANAICKENPALAYAM, COIMBATORE District, Tamil Nadu, India - 641037.

Manager Details

Manager Name :	C KARTHIKEYAN		
Permanent Address :	Door No.: 4/162, Nagarakalandhai, Dasanaickenpalayam, Sulur, COIMBATORE District, Tamil Nadu, India - 641669.	Present Address :	Door No.: 4/162, Nagarakalandhai, Dasanaickenpalayam, Sulur, COIMBATORE District, Tamil Nadu, India - 641669.

JAI SAKTHI FIBRE (Action Not yet Taken)

Government of Tamil Nadu
Directorate of Industrial Safety and Health

Factories Act License Particulars

Factory Details

Name of the Factory :	JAI SAKTHI FIBER	Factory Registration Number :	CBE21373
Licensed Horsepower :	100	Licensed Manpower :	20
License Issued by :		License Issued Date :	--
License Valid Upto :	31/12/2023		
Situation of the factory :	Survey No.: S.F.NO. 239/3, Door No. S.F.NO.239/3, MALAIPALAYAM VILLAGE, SULTHANPET BLOCK, SULUR, Coimbatore District, Tamilnadu, India - 641669.		

Occupier Details

Occupier Name :	N PAVITHRA		
Permanent Address :	Door No.: 1/148, VEEDAMPATTI, VAGATHOLUVU, TIRUPUR, TIRUPUR District, Tamil Nadu, India - 642202.	Present Address :	Door No.: 1/148, VEEDAMPATTI, VAGATHOLUVU, TIRUPUR, TIRUPUR District, Tamil Nadu, India - 642202.

Manager Details

Manager Name :	V PANNEER SELVAM		
Permanent Address :	Door No.: 1/131, CHINNAMANAYAKANPALAYAM, J.KRISHNAPURAM, SULUR, COIMBATORE District, Tamil Nadu, India - 641671.	Present Address :	Door No.: 1/131, CHINNAMANAYAKANPALAYAM, J.KRISHNAPURAM, SULUR, COIMBATORE District, Tamil Nadu, India - 641671.

M K FIBRE (Action Not yet Taken)

Government of Tamil Nadu
Directorate of Industrial Safety and Health

Factories Act License Particulars

Factory Details

Name of the Factory :	M K FIBRE	Factory Registration Number :	
Licensed Horsepower :	240	Licensed Manpower :	30
License Issued by :	Joint Director of Industrial Safety and Health - II, Coimbatore	License Issued Date :	-
License Valid Upto :	31/12/2022		
Situation of the factory :	Door No. 239/2A 2B, DASANAICKENPALAYAM POST, MALAIPALAYAM VILLAGE, Coimbatore District, Tamilnadu, India - 642202.		

Occupier Details

Occupier Name :	M KARICHIKUMAR		
Permanent Address :	Door No.: 3/128 A, SUNDARIYAN THOTTAM, MALAIYANDIPALAYAM, KUMARAPALAYAM POST,, SULUR TALUK District, Tamil Nadu, India - 641669.	Present Address :	Door No.: 3/128 A, SUNDARIYAN THOTTAM, MALAIYANDIPALAYAM, KUMARAPALAYAM POST,, SULUR TALUK District, Tamil Nadu, India - 641669.

Manager Details

Manager Name :	N RAMESH KUMAR		
Permanent Address :	Door No.: 4/23-1, NAGARAKALANTHAI, JAKKARAPALAYAM, PERIYAKALANDAI, COIMBATORE District, Tamil Nadu, India - 642202.	Present Address :	Door No.: 4/23-1, NAGARAKALANTHAI, JAKKARAPALAYAM, PERIYAKALANDAI, COIMBATORE District, Tamil Nadu, India - 642202.

M K FIBRE UNIT-II (Action Not yet Taken)

Government of Tamil Nadu
Directorate of Industrial Safety and Health

Factories Act License Particulars

Factory Details			
Name of the Factory :	M K FIBRE UNIT-II	Factory Registration Number :	
Licensed Horsepower :	103.5	Licensed Manpower :	20
License Issued by :	Joint Director of Industrial Safety and Health - II, Coimbatore	License Issued Date :	-
License Valid Upto :	31/12/2022		
Situation of the factory :	Survey No.: SF NO 292/3, NAGARAKALANTHAI, MALAIPALAYAM VILLAGE, DASANAICKENPALAYAM POST, JAKKARPALAYAM VIA, Coimbatore District, Tamilnadu, India - 642202.		
Occupier Details			
Occupier Name :	M KARICHIKUMAR		
Permanent Address :	Door No.: 3/128 A, SUNDARIYAN THOTTAM, MALAIYANDIPALAYAM, KUMARAPALAYAM POST, COIMBATORE District, Tamil Nadu, India - 641669.	Present Address :	Door No.: 3/128 A, SUNDARIYAN THOTTAM, MALAIYANDIPALAYAM, KUMARAPALAYAM POST, COIMBATORE District, Tamil Nadu, India - 641669.
Manager Details			
Manager Name :	N RAMESH KUMAR		
Permanent Address :	Door No.: 4/23-1, NAGARAKALANTHAI, JAKKARAPALAYAM, PERIYAKALANDAI, COIMBATORE District, Tamil Nadu, India - 642202.	Present Address :	Door No.: 4/23-1, NAGARAKALANTHAI, JAKKARAPALAYAM, PERIYAKALANDAI, COIMBATORE District, Tamil Nadu, India - 642202.

<u>Change Of Land Use from Agriculture to Non-Agriculture in Non-Planned Areas:</u>

The **G.O.(Ms).No.79 - Housing and Urban Development [UD4(3)] Department - Dated:04.05.2017** - Rules – Rules for change of land use from Agriculture to non-agriculture in non-planned areas under clause (k), sub-section (2) of section 122 read with section 47-A of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972)– Notification – Issued. Tamil Nadu Change of Land Use (From Agriculture to Non-agriculture Purposes in Non-planning Areas) Rules, 2017.

dtcponline.tn.gov.in/public/104/officeselect.jsp

Directorate of Town and Country Planning
நகர் ஊரமைப்பு இயக்ககம்

Hi, Jothi Sathyap Priya!

CLU MP
Home | Edit Profile | Change Password | Logout

Master Plan Details

District	Coimbatore
Taluk	Pollachi
Revenue Village	Kattampatty.

Area Type	Non Planned Area
Office Address	DTCP Coimbatore District Office Dr.Nanjappa Road (2,3 & 4 Floor) Dr. Nanjappa Road, Coimbatore Coimbatore District Pincode : 641018

CLU-MP cannot be applicable for Non Planned Area.

CLOSE

The Coir Industries does not follow any of the Land Conversion Procedures for their Industrial use.

- The "Remmy Substrates – Unit 1" is **Operated in an area of about 28.3 Acres**, which is of Very **Large-Scale Production**, inside "Agricultural Sector".
- The "Remmy Substrates – Unit 2" is **Operated in an area of Around 24.4 Acres**, which is also of very – Large Scale Production.
- "Duinkop Enterprises" - The Size of Unit 1 is **18 Acres** of Agricultural Land.
- "Duinkop Enterprises" - The Size of Unit 2 is **12 Acres** of Agricultural Land.

As Per "TAMIL NADU GOVERNMENT GAZETTE" - NOTIFICATIONS BY GOVERNMENT - INDUSTRIES DEPARTMENT - FRAMING OF TAMIL NADU BUSINESS FACILITATION RULES, 2017 - G.O. (Ms.) No. 135, Industries (MIB1), 28th October 2017

Kindly Furnish the Following Documents of "Remmy Substrates" and "Duinkop Enterprises".

Annexure 1.3:

Affidavit for effluent release

I will never discharge any drainage water or effluent into nearby tank, reservoir, water-course, river, fresh water channel or well and also not contaminate any water bodies (as per Building rule-7, Tamil Nadu District Municipalities Building Rules, 1972).

This deed of Undertaking is executed by me on the ..... day of 20..... with the full knowledge of the contents of this document.

DEPONENT

WITNESSES:-

Duly attested by the Notary Public

1.

2.

#	Application for Consent to Operate
2.5	Phone No. with code:
2.6	Fax No. with code:
2.7	Mobile No:
2.8	e-mail Address:
3	**Other details**
3.1	Applicant Name
3.2	Designation (Select from the drop down list)
	Correspondence Address
3.3	Address/City:
3.4	Pin Code:
3.5	District:
3.6	Taluk
3.7	State
3.8	Phone No. with code
3.9	Fax No. with code
3.1	Mobile No:
3.11	e-mail Address:
3.12	Website Address:
3.13	Total no. of average working days in a year
3.14	Total no. of working shifts per day
3.15	Land Status (Select Owned/Leased)
3.16	Cost of Air Pollution control measures
3.17	Cost of Water Pollution control measures
3.18	Manufacturing process
3.19	Total extent of Land Area (in hectares)
3.20	Ground coverage area of the industry (in hectares)
3.21	Green belt/Irrigation area of the industry (in hectares)
3.22	Solid waste Storage/disposal area (in hectares)

#	Application for Consent to Operate
3.23	**Vacant area(Total area-(Builty Up Area+Solid waste area+Green Belt area))**
3.24	Total no. of Employees working per day(including contract workers)
3.25	Details of the habitation nearby
	Habitation Name
	Distance (in km)
	Population
3.26	Name of the nearby Roadways(Viz.)*:
	Select (NH/SH/ODR/MDR)
	Name
3.27	Distance from the site
3.28	Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM
	Name of the Water Source.
	Distance (in m)
3.29	Land use classification of the site (Select from the drop down list)
3.30	Authority which classified the land use-(Select from the drop down list)
3.31	Name and Distance of the sensitive area like places of Archeologocal importance, national park, Wild Life Birds sanctuary , Marine National Park, Mangrove Forests,reserved forests ,marsh lands if any located within 10 KM radius of the unit:
	Name
	Distance (in km)
3.32	Is the Unit is located with in 1 Km from marine coastal area(sea, estuaries, back waters), If Yes please mention the distance from the unit
	Distance of Marine coastal area from Unit (in meters)
3.33	Name and Address of all Directors/Partners
	Name
	Designation

#	Application for Consent to Operate
	Address
4	**Apply for Consent**
4.1	Whether applying for first time to TNPCB
4.2	Whether already applied
4.2.1	*Enter old MIS File No already allotted by TNPCB*
4.2.2	*Enter the previous consent/renewals issued dates by TNPCB along with the attachment of the copy of the consent order documents [Date of Application ; Consent Application (Consents/Renewals) ; Issued Date; Valid Date; Status and reason for pending if not issued; Attach Document]*
5	**Raw Material / Product Details**
5.1	Raw Materials Details
5.1.1	*Raw-Materials Name*
5.1.2	*Raw-Material Quantity*
5.1.3	*Units*
5.1.4	*Principal Use*
5.2	Product Details
5.2.1	*Product Name*
5.2.2	*Quantity*
5.2.3	*Unit*
5.2.4	*End Use*
5.3	By-Product Details
5.3.1	*Name of By-Product*
5.3.2	*Quantity*
5.3.3	*Unit of Product*
5.3.4	*End Use*
5.4	Intermediate Product Details
5.4.1	*Intermediate Product Name*
5.4.2	*Quantity*
5.4.3	*Unit*
5.4.4	*End Use*
5.5	Fuel Used Details
5.5.1	*Name of Fuel*
5.5.2	*Point of Use*
5.5.3	*Quantity (in T/Day)*

#	Application for Consent to Operate
5.5.4	*Calorific Value*
5.5.5	*Ash Content*
5.5.6	*Sulphur Content*
6	**Water Consumption/Effluent**
6.1	Water Source Details
6.1.1	*Source Type*
6.1.2	*Source Name*
6.1.3	*Quantity (KLD)*
6.2	Water Consumption Details
6.2.1	*Source Consumption*
6.2.2	*Quantity (KLD)*
6.3	Sewage Generation Details
6.3.1	*Source*
6.3.2	*Quantity (KLD)*
6.4	Trade Effluent Generation Details
6.4.1	*Source*
6.4.2	*Quantity*
6.5	Sewage Treatment Plant Details
6.5.1	Treatment status
6.5.2	*Name of the Treatment Unit*
6.5.3	*No. of Units*
6.5.4	*Dimensions in m (L*B*D)*
6.6	Trade Effluent treatment plant Details
6.6.1	*Treatment status*
6.6.2	*Name of the Treatment Unit*
6.6.3	*No. of Units*
6.6.4	*Dimensions in m (L*B*D)*
6.7	Sewage Disposal Details
6.7.1	*Description of Outlet with location*
6.7.2	*Quantity (KLD)*
6.7.3	*Disposal*
6.8	Trade Effluent Disposal Details
6.8.1	*Description of Outlet with location*
6.8.2	*Quantity (KLD)*
6.8.3	*Disposal*
7	**Solid Wastes**
7.1	Non Hazardous Solid Wastes Details
7.1.1	*Name of Solid Waste*
7.1.2	*Quantity*
7.1.3	*Unit*
7.1.4	*Mode of Disposal*
7.1.5	*Area of land earmarked for*

#	Application for Consent to Operate
	Storage/disposal
7.2	Hazardous Solid Wastes Details (Y/N)
7.2.1	*Name of Process*
7.2.2	*Name of Process Waste(Category No)*
7.2.3	*Quantity (T/Year)*
7.2.4	*Waste Type*
7.2.5	*Waste Storage*
7.2.6	*Waste Disposal*
7.2.7	*Area earmarked for Storage/Disposal*
8	**Air Emission**
8.1	Point source emission with stacks Details
8.1.1	*Stack No*
8.1.2	*Source of emission*
8.1.3	*Pollution Control measures*
8.1.4	*Stack top dimension (in Metres)*
8.1.5	*Stack Height above ground level(meters)*
8.1.6	*Material of Construction*
8.1.7	*Exit Gas Velocity (in M/S)*
8.1.8	*Exit Gas Temp(in Deg C)*
8.1.9	*Maximum Discharge(in m3/hr)*
8.2	Fugitive emission / Noise Details
8.2.1	*Source of Fugitive or Noise emission*
8.2.3	*Type of emission*
8.2.4	*Pollution Control Measures*
8.2.5	*Capacity*
9	**Consent Fee Details**
9.1	Category:
9.2	Gross Fixed Assets Cost :
9.3	Consent Fee Applicable for per Act :
9.4	Consent Fee Applicable under Water and Air Acts :
9.5	Reason for deviation in payment :
9.6	Consent Fee Remitted now:

2.	Renewal of Boiler Registration Certificate under the Boilers Act, 1923 with Directorate of Boilers		
#	Item	No. of copies	Online (O)/ Speed Post (S)
1	Copy of previous Boiler Registration Certificate	1	O
2	Proof of Fee payment to the Directorate of Boilers (Challan Copy)	1	O
3	Letter mentioning Date of readiness for Boiler inspection	1	O

The TNPCB Should Provide us Official Details on the "Water Pollution Control" Measures and "Air Pollution Control" Measures taken by "Remmy Substrates" and "Duinkop Enterprises".

Objections / Reply to the Documents (Annexures) Filed by "Remmy Substrates" and "Duinkop Enterprises" in Hon'ble NGT (SZ) Chennai:

Reply to Common Annexures Filed :

Annexure 1 :

Copy of Letter issued by the Coir Board of India to the DEE, TNPCB, Tirupur North dated 14.08.2014

Reply :

Letter No. CB/ROP/14-15/2/10/386 dated 14.08.2014 it was stated, Chemicals were not used.

But "Remmy Substrates" and "Duinkop Enterprises" - Use **"Calcium Nitrate" for Buffering Process**. So, the Letter given by Coir Board to DEE – Tirupur (North) does not apply to this case.

Also, **"Coir Manufacturing" is an "Industrial Process"** which **should be done** in Industrial Area / **Inside Industries Premises**. Since because it is a Agro based industry, it should not take its liberty to enjoy the "Natural Resources of Water" which is prioritized for Agriculturalist in Agricultural Area.

Since the **Coir Board (itself),** TNPCB, Hon'ble NGT and Hon'ble Madras High Court had **accepted the Pollution in Coir Industries**, the **Statement of "Non-Polluting Industry" becomes Void.**

The Term "Eco Friendly" Coir Products - can be accepted only if the Coir Industries had obtained **"ECO MARK" Label from Central Pollution Control Board** after Satisfying the BIS Standards. None of the Coir Industries had got the "ECO MARK" Label for their Products Manufactured.

Annexure 2 :

Copy of Certificate issued by the Coir Board of India dated 15.09.2014

Reply:

Certificate issued by the Coir Board – Central Coir Research Institute – CCRI/Extn/2013-14/5/3/1005 dated 15.09.2014 is completely unacceptable. It was stated, "This is to certify that Coir Industry is one of the **cottage** industries where coconut husk is the raw material used by this industry. There is no **chemicals** are used by this industry. Since, this is a natural coconut husk used by the industry for producing value added product, there is no **hazardous products** are produced by this industry. As such it is a environment friendly product".

Note :

Proof – Not a Cottage Industry

1. Coir Industry is no more a Cottage Industry. As per MSME all Industries are categorized under Micro, Small and Medium Enterprises based in Investments are Turnover. The Coir Industry can be now classified under Small, Medium and Large-Scale Industry considering its Investment and Turnover Criteria. The Coir Industry is functioning under Khadi and Village Industries Commission (**KVIC**).

Proof of Chemicals Used

2. The proof of Chemicals used in the Coir Industrial Process is given in Page number 64 of the Coir Board Book. When Coir Pith Substrates (Fertilizer) is Manufactured - Calcium Nitrate is used.

The Video published in Official - Coir Board - You Tube Channel on 03rd August 2015 "Lesson for Bleaching and dyeing of coir fibre" would reveal the truth of chemicals used in the coir industry.

Proof of Hazardous Product

3. As per "Tamil Nadu Fire & Rescue Services Department" - Requirements of Fire safety Installations & Life Safety Measures for various types of

occupancies – **Group G – Industrial Buildings – G2 –** Coir Factories are considered as **"Moderate Hazard Industries".** Also, the DEE had given a "Pollution Index Score" of 10 for Hazardous Waste, in the show cause Notice issued to "Remmy Substrates".

Annexure (Duinkop - IV & V & IX) and (Remmy - V & VI & IX):

	National Green Tribunal, Southern Bench	**Hon'ble Madras High Court**
Case Number	Application Number. 114 of 2015	Crl.R.C.No.1307 of 2015 and M.P.No.1 of 2015 and Crl.M.P.No.1771 of 2017
Judgement Date	03rd February 2016	14th July 2017
Reference Case	Hon'ble High Court WP 21327 of 2015	

Reply:

A	As the unit was in operation without obtaining the consent of the Board and discharging untreated trade effluent in the land illegally, the power supply of the unit may be disconnected, since it is an unauthorized unit discharging untreated effluent illegally
B	The unit premises may be sealed where the coir pith block was made using diesel power generator
C	Action may be taken under 133 Cr.P.C against the land owners leased for the storage of coir pith of the Unit of M/s.Sowbarniga Coir Industries

The Complaint of above-mentioned Cases was,

"Manufacturing coir by using coconut husks, in that process there was lot of storage of coconut husks in a larger extent for months together. During the rainy season, rain water get mixed up with coconut husks, with the result,

so much of effluent, coming out of the storage point would mix up with the stream water and other drinking water sources. Due to the influence of the said effluent, the water sources like well, tank and other sources get contaminated, where the Ph level would be alarmingly high. Also, the water becomes harder and chloride values exceed the permissible limit and the water becomes bacteriologically contaminated. Because of large quantities of husks being stored for the said industrial purpose, the air becomes polluted with the result, it leads to so many respiratory / lung related diseases. Therefore, the said complaint is said to have been given by the village people to the District Collector for taking appropriate action to close down the industry.

The Collector seems to have referred the matter to the RDO for appropriate enquiry and decision there on. Pursuant to which, the concerned Zonal Deputy Tahsildar was directed to have a spot enquiry and to file a report. Accordingly, the Tahsildar have filed a report after spot enquiry and inspection".

Judgements and Highlight's of the above Case:

1. The unit **shall not commission the unit without consent to operate** from the Board.
2. **The unit shall not use water in the process at any stage as assured**.
3. The unit shall cover the drying of coir pith with adequate tarpaulins during rains and shall provide adequate collection tank for the open concrete year if any water collected in the drying yard during raining and shall be used for gardening after satisfying the standards prescribed by the Board.
4. The unit shall **comply the emission and Ambient Air Quality standards** prescribed by the Board.

5. The unit shall cover all the conveyors at top and provide closed collection system with impervious floor for the final coir pith reject from the screener so as to avoid dust emission.
6. The **unit shall use the open concrete yard only for the drying of coir pith block manufacturing process without water spraying method**.
7. The unit shall ensure that approach road within the premises shall be either concrete or laid with bitumen.
8. The unit shall not dry coconut fibre on the roads and along the banks of canal.
9. The unit shall **obtain all statutory clearance from competent authorities.**
10. **Mrs. Rita Chandrasekaran , Pollution Control Board , further added that though the petitioner industry has become a White industry and because of that, it does require a consent to be given by the Pollution Control Board, it cannot be said that the industry can escape from the clutches of Pollution Control Laws** and also the active monitoring of the second respondent Board.
11. The Board certainly will have its role to monitor, oversee and control the petitioner industry within the meaning of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as Water Act and Air Act respectively).
12. An interim order has to be passed to prevent immediate obstruction or physical discomfort or injurious to health to the public by virtue of any activity of trade or occupation construction or any like activity, he can pass an interim order by way of a conditional order requiring the person causing such obstruction or nuisance or carrying such trade or occupation to remove such obstruction or nuisance or to **desist from carrying on any such trade or occupation**. **(அத்தகைய வணிகம் அல்லது தொழிலை மேற்கொள்வதைத் தவிர்க்கவும்).**

13. Therefore, the petitioner industry, which is also a similar industry making coir out of the coconut husks, is liable to be imposed similar conditions by the second respondent Board. If such conditions are imposed against them, it is for the petitioner industry to satisfy those conditions and once such conditions are complied with by the petitioner industry, it is open to the second respondent Board to clear the petitioner industry to start with the production.

Annexure (VI – Duinkop) and (VII – Remmy):

Categorization of Industries by MoEF &CC and CPCB dated : 05.03.2016

(Coir Industry is Categorized under "White" category).

Reply:

During the Re-Categorization :

As Per the TNPCB - B.P.No.06 Dated 02.08.2016 reads,

Now the CPCB vide letter No. B-29012/ESS(CPA)/2015-1, dated 07.03.2016 has issued directions to all the chairman, State Pollution Control Boards / Pollution Control Committees under the section 18(1) (b) of the water (P&CP) Act, 1974 and under the Air (P&CP) Act, 1981 regarding harmonization of classification of industrial sectors under Red /Orange / Green / White Categories. Following Directions are hereby issued for compliance by all SPCBs and PCCs:

- That the SPCBs and PCCs shall revise / prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.
- That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan / finance or bank proceedings.

- That any further addition of any new or left-over industrial sector and their categorization which is not in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB / PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

Note: When any industry not listed in Red, Orange, Green & White category wants to apply, then the DEE shall workout the score as per CPCB guidelines & arrive at the category. Then the industry shall be asked to select Miscellaneous type available in that category.

- 4023 - Manufacturing of coir items from coconut husks
- 3999 - Miscellaneous (Green)
- 2999 - Miscellaneous (Orange)
- 1999 - Miscellaneous (Red)

I Submit that with respect to the Document **"Reclassification of Industries by Central Pollution Control Board"**, stating the Coir Industry is categorized under "White Category" by CPCB.

The Category of Coir Industry in History of Pollution Control Board is given below in Tabular Form. Coir Industry was categorized as:

- Orange Category in 2007 - 2010.
- Green Category in 2012.
- White Category in 2016.

S. No	B.P & G.O #	Dated	Note	Category Type
1	G.O.No. 565	13th March 1962	SCHEDULE-B (See clause(b). of rule 7)	**22.** Industry relating to making of coir and coir rope.
2	ORDER: No.566	13.3.1962	Local Administration	**39.** Coir – Coir making. rope.
3	B.P. Ms. No. 37	10.03.2010	(BP Ms. No. 11 dated 4.4.2007) & (Board's resolution No. 237-1-8 dated 3.3.2010)	**ORANGE CATEGORY** INDUSTRIES – **Code 2030** – Coir units / Coir Pith units / coir Fibre Dyeing (without Effluent)
4	B.P. No. 34	05.10.2012	(Boards Resolution No. 248-1-22)	**Sl.No.651** - List of **Green category** Industries - **Manufacturing of coir items from coconut husk.**
5	B.P. No. 06	02.08.2016	(CPCB Letter No.B-29012/ESS(CPA)/2015-1 dated 7.3.2016) & (Board Resolution No.CA/BM/09/2016 dated 29.7.2016)	**White Category** Industries - **Type code: 4023** – Types - **Manufacturing of coir items from coconut husks.**

The Re-Categorization had been made based on the "Range of Pollution Index" like:

Pollution Index Score	Category
60 and above	Red
41 to 59	Orange
21 to 40	Green
Up to 20	White

Pollution Index Score (0-100 marks) is calculated as shown in below pattern

Pollution Index	Marks	Calculation	Grand Total
Air Pollution	40 Marks	A = A1 + A2	
Water Pollution	40 Marks	W = W1 + W2	
Hazardous Waste	20 Marks	HW	
	100 Marks		= A + W + HW

- Page Number 18 - 49, (W + A + HW = **Pollution Index Score) for RED, ORANGE, GREEN Industries is Calculated and given**.
- Page Number 50, 51, 52 - (W + A + HW = **Pollution Index Score) for WHITE Category Industries is Not calculated and just "-" is given.** (S.No.23/Orgnl.Sl.No.51–Manufacturing of Coir Items from Coconut Husk – **No Score : G-W** (Green to White))

Example – Picture View – For better Understanding:

Table G-2 : Final List of Red Category of Industrial Sectors

Sl No.	Orgnl Sl.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	REMARKS
1.	38	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)									R-R	As per provisions of Rules, to be kept under Red category especially for safety purposes.
2.	4	Automobile Manufacturing (integrated facilities)	30	-	30	20	-	20	10	60	**R-R**	i. Such types of plants are having either one or combinations of polluting activities viz. washing, metal surface finishing operations, pickling, plating, electro-plating , phosphating, painting , heat treatment etc. ii. Some of such plants may outsource some /all of the polluting activities. In such cases, after thorough inspection of such units by concerned SPCB, re-categorization of the industry shall be made accordingly.

Table G-3 : Final List of Orange Category of Industrial Sectors

Final Sl. No.	Orgnl S.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised category	Remarks
1.	20	Dismantling of rolling stocks (wagons/ coaches)	--	--	--	15	--	15	10	41.67	O-O	Emissions of dust and generation of waste oils take place during dismantling. Air pollution & HW generation scores (15+10=25) are normalized to 100.
2.	5	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)	20	--	20	15	--	15	--	43.75	O-O	

Table G-4 : Final List of Green Category of Industrial Sectors

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	Remarks
1.	2	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
2.	6	Ayurvedic and homeopathic medicines (without boiler)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.

Table G-5: Final List of White Category of Industries

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category
1.	3	Assembly of air coolers /conditioners ,repairing and servicing	--	--	--	--	--	--	--	--	G-W
2.	4	Assembly of bicycles ,baby carriages and other small non motorizing vehicles	--	--	--	--	--	--	--	--	G-W
3.	7	Bailing (hydraulic press)of waste papers	--	--	--	--	--	--	--	--	G-W
4.	9	Bio fertilizer and bio-pesticides without using inorganic chemicals	--	--	--	--	--	--	--	--	G-W
5.	11	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)	--	--	--	--	--	--	--	--	G-W
6.	12	Blending and packing of tea	--	--	--	--	--	--	--	--	G-W
7.	14	Block making of printing without foundry (excluding wooden block making)	--	--	--	--	--	--	--	--	G-W

This shows White Category Industries is not classified based on Pollution Score Index. So, the SPCB / CPCB / PCC Committee had to Recategorize the Coir Industry based on new pollution score.

In Page Number 3 of the "Revised Criteria of Categorization of Industries", it is mentioned that, "**Cleaner Technology should be adopted resulting in No or Minimum Pollutants**". Also, it was mentioned that, "The Newly introduced White category of industries pertains to those industrial sectors which are practically non-polluting such as Cotton and woollen hosiers making (**Dry process only without any dying/washing operation**). In this case, the Coir Pith is Dried and Washed in Open agricultural land – this stand as the main reason for Pollution.

We agree that, In Communication No.B-29012/ESS(CPA)/2015-16/ Dated: March 07, 2016, "The State Pollution Control Board" and "Pollution Control Committee" in their Revised Classification of Industrial Sectors under Red, Orange, Green and White Categories had classified - Coir Items from coconut husk as "White Category". It was notified that there was no necessity of obtaining the consent to operate for White category of industries. An intimation to concerned SPCB / PCC shall suffice. But **Coir Industry is Categorized Wrongly, enough evidences for that are given above.**

I Submit that, as given in - "Press Information Bureau - Government of India - Ministry of Environment, Forest and Climate Change. (05-March-2016 14:13 IST). Environment Ministry releases new categorisation of industries: which states, "The newly introduced White category of industries pertains to those industrial sectors which are practically non-polluting, such as Biscuit trays etc. from rolled PVC sheet (using automatic vacuum forming machines), **Cotton and woolen hosiers making (Dry process only without any dying / washing operation)**, Electric lamp (bulb) and CFL manufacturing by assembling only, Scientific and mathematical instrument manufacturing, Solar power generation through photovoltaic cell, wind power and mini hydel power (less than 25 MW). **The purpose of the categorization is to**

ensure that the industry is established in a manner which is consistent with the environmental objectives. The new criteria will prompt industrial sectors willing to adopt cleaner technologies, ultimately resulting in generation of fewer pollutants. This **'Recategorization' is a part of the efforts, policies and objective of present government to create a clean & transparent working environment in the country** and promote the Ease of Doing Business.

Industrial Sectors having Pollution Index score of	**Category**
60 and above	Red
41 to 59	Orange
21 to 40	Green
incl. & Upto 20	White

When the Coir Industry is listed under :-

- "Orange" Category as per B.P. Ms.No.37 Dated 10.03.2010 and
- "Green" Category as per B.P. No.34 Dated 05.10.2012 ,

which is of Polluting Industry Category, how come the TNSPCB, CPCB and PCC (Pollution Control Committee) had decided to Re-Categorize, the Coir Industry - into White, without giving any Pollution Score Index.

We request the Hon'ble Court / TNPCB to Consider Re-Categorization of Coir Industry by comparing the Report of "District Environmental Engineer, Coimbatore – TNPCB" and "Kerala State Pollution Control Board - Circular - PCB/T4/115/97 Dated 17.03.2017". The Kerala State Pollution Control Board in its circular: PCB/T4/115/97 Dated 17.03.2017, had listed Coir Industry as stated below.

SL. No	**Items Categorized**	**Category**
1.	Husk Retting	Red
2.	Manufacturing of coir items from Coconut husk (involving dyeing & bleaching)	Red
3.	Coir de-Fibering /ginning	Orange

4.	Coir Stenciling	Orange

And Kerala State Pollution Control Board had given rules and regulation for coir industries, that is shown below. The Tamil Nādu Pollution Control Board should consider implementing the below said norms.

Coir	**The building where machinery is installed shall be enclosed up to roof level on all sides with suitable sound and dust proof material leaving minimum door openings for entry/exit and material handling alone.**
	The raw material and wet fibre shall be kept stored under proper roofing with impervious flooring.
	Raw materials and products shall be transported with proper cover and / or after wetting to prevent spreading of dust.
Coir Bleaching & Dyeing (addl.)	Banned dyes shall not be used.
	ETP consisting of coagulation, settling and aeration shall be provided.
Coir defibring (addl.)	**Full enclosure shall be provided to prevent spreading of dust.**
	Coir pith shall be removed daily.
Coir Latex Backing(addl.)	The unit shall function in an enclosed building provided with exhaust fan and water scrubbing system.
	Chimney of height 15m above ground level shall be provided for making emission from heater/boiler.

Coir PVC Tufted Coir Mats & Mattings(addl.)	The unit shall function in an enclosed building provided with exhaust fan and water scrubbing system.
	Chimney of height 15m above ground level shall be provided for making emission from heater/boiler.
Coir Ginning including retting(addl.)	The ginning mill operations shall be carried out within properly enclosed building in order to control Air pollution.
	The raw material and wet fibre shall be stored under proper roofing with impervious flooring.
	Aeration shall also be included in the ETP consisting of coagulation & settling.
	The pith shall be removed within 2 days.
Coir Shearing (addl.)	Solid waste generated shall be reused.
Coir Stenciling(addl.	ETP consisting of coagulation, settling and aeration shall be provided.
	The unit shall function in an enclosed building provided with exhaust fan and water scrubbing system.
Coir Tufting(addl.)	Chimney of height 20m above ground level making emission from boiler.
	Solid waste including cutting waste shall be reused as far as possible.
	The unit to function in an enclosed building.

As per the records, **"Central Pollution Control Board - No.B-29012/ESS(CPA)/2015-16/ - Dated March 07, 2016 – Final Document on Revised Classification of Industrial Sectors Under Red, Orange, Green and White Categories (February 29,2016)"**, the Value or Pollution Index Score Is not determined for White Category Industries as per **Table F-4 :**

Calculation Sheet. The 36 Industries which are listed under White Category is not given any Pollution Index score like Red, Orange and Green Category.

	Water + Air + Hazardous Waste **(W+A+H)** Score	Page Numbers of Document (CPCB)
Table F-4 : Calculation Sheet.		14
Table G-2 : Final List of **Red Category** of Industrial Sectors	Pollution Index Score – **Determined** for 60 Industries	18 to 28
Table G-3 : Final List of **Orange Category** of Industrial Sectors	Pollution Index Score – **Determined** for 83 Industries	29 to 41
Table G-4 : Final List of **Green Category** of Industrial Sectors	Pollution Index Score – **Determined** for 63 Industries	42 to 49
Table G-5: Final List of **White Category** of Industries	Pollution Index Score – **Not Determined** for 36 Industries	50 to 52

It was also mentioned that the Salient features of the "Re-Categorization": There shall be no necessity of obtaining the "Consent to Operate" for White Category of industries. An intimation to concerned SPCB / PCC shall suffice.

As per Government of India – **Ministry of Environment, Forest and Climate Change:- Lok Sabha – Unstarred Question No.1806 – To be Answered on 08/03/2016 – Classification of Industries:-** (Item 23: Coir Items from Coconut Husk – White Category).

Question: (a)to(c)	(a) whether the Government has decided to bring a fresh classification of industries to sync environmental goals of improving ease of doing business in the country and if so, the details thereof; (b) the number and type of industries proposed to be included under the new classification; (c) the criteria adopted/fixed for categorisation of the industries;
Answer: (a)to(c)	Pursuant to a proposal received from Central Pollution Control Board (CPCB) the Ministry has approved a new concept for the categorization of industries based on the relative pollution potential of the industrial sectors. As per the new concept, Pollution Index scores have been worked out based on the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources, for various industrial categories. Based on the relative scores, the industries have been categorized as Red category having score more than or equal to 60, Orange category having score between 41 to 59, Green category having score between 21 to 40 and White category having score less than 20. As per the classification, Red category covers 60 industrial sectors, Orange category covers 83 industrial sectors, Green category covers 63 industrial sectors and the newly introduced, White category covers 36 industrial sectors, which are least polluting/non-polluting. **Under the ease of doing business, the Ministry has approved self-certification for industries (covered within the DIPP definition of Start-ups) which fall in 'White category' of industrial sectors and locate their establishment in conformity with approved land-use.** A

	summary of newly categorised industries into Red, Orange, Green and White is annexed.
Question: (d)&(e)	(d) whether under the new classification, the pollution due to emission of effluents, and its impact on health was not considered a primary criteria; and (e) if so, the reasons therefor?
Answer: (d)&(e)	Under the new classification of industries, the prime criteria is pollution potential because the procedure for setting standards for emission and/or effluent envisages health as one of the criteria.

Under the ease of doing business, **the Ministry has approved self-certification for industries (covered within the DIPP definition of Start-ups) which fall in 'White category' of industrial sectors and locate their establishment in conformity with approved land-use.**

'White category' of industrial sectors
The Ministry (MoEF & CC) has approved self-certification for industries (covered within the DIPP definition of Start-ups) and locate their establishment in conformity with approved land-use. • DIPP – Department of Industrial Policy and Promotion • DIPP – Department for Promotion of Industry and Internal Trade. https://dipp.gov.in/startup-india/startup-india-initiative (Since the launch of initiative in January 2016, there has been a substantial progress under Start-up India Action Plan. A detailed progress made on 19 Action Points of Start-up India Action Plan is at Annexure-I.)
(Start-up India website may be accessed at www.startupindia.gov.in.) Detailed progress made on the 19 Action Points of Start-up India Action Plan (Objective and details have been reproduced as published in the Start-up Action Plan. Progress has been updated as on 31st May 2020). DPIIT Recognition for Start-ups –

Self-Certification

Self-compliance under 3 environmental & 6 labour laws

Ministry of Environment, Forest & Climate Change (MoEF&CC) has published a list of 36 white category industries. Startups falling under the "White category" would be able to self-certify compliance in respect of 3 Environment Acts – **3 Environment Acts –**

1. The Water (Prevention & Control of Pollution)Act, 1974

2. The Water (Prevention & Control of Pollution) Cess (Amendment)Act, 2003

3. The Air (Prevention & Control of Pollution) Act, 1981.

Further, Ministry of Labour and Employment (MoLE) has issued guidelines to State Governments whereby Startups shall be allowed to self-certify compliance in respect of 6 labour laws. These are effective after concurrence of States/UTs. The Startups may self-certify compliance in respect of following Labour Laws: The Acts are: **6 labour laws –**

1. The Building and Other Constructions Workers' (Regulation of Employment & Conditions of Service)Act, 1996

2. The Inter- State Migrant Workmen (Regulation of Employment & Conditions of Service) Act, 1979

3. The Payment of Gratuity Act, 1972

4. The Contract Labour (Regulation and Abolition) Act, 1970

5. The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 6. The Employees' State Insurance Act, 1948.

The process of conducting inspections shall be made more meaningful and simple! Start-ups shall be allowed to self-certify (through the Start-up mobile app) with 9 labour and environment laws. In case of the labour laws, no inspections will be conducted for a period of 3 years. Start-ups may be inspected on receipt of credible and verifiable complaint

of violation, filed in writing and approved by at least one level senior to the inspecting officer.

In order to self-certify compliance, log on to 'Shram Suvidha Portal'.

https://shramsuvidha.gov.in/startUp.action#

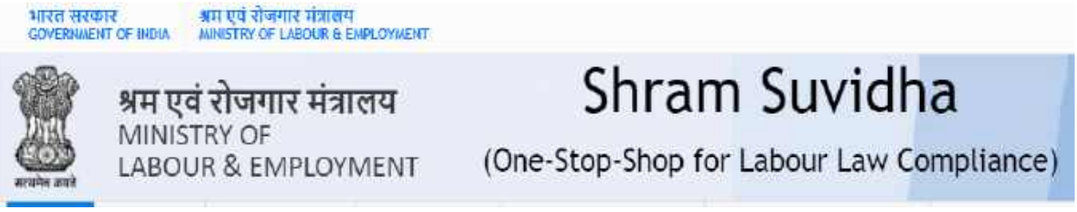
Start-ups, as defined by DIPP, are advised to self-certify the compliance with the Labour Laws. The guidelines and order issues in this regard are as:

Issued by Central Government

- Advisory on increase in Self-Certification duration from 3 years to 5 years Start-up India
  - ▸ EPFO – Compliance Regime for Start-UPs
  - ▸ ESIC – New Inspection Policy for Start-UPs
  - ▸ CLC(C) – Compliance Regime for Start-UPs
- Self-certification formats for compliance under the Labour Laws Start-up

Issued by State Governments

Tamil Nadu - (D.O Letter No.6892/H2/2017-4, Dated: 03.05.2017 – Labour and Employment Department, Chennai).



The **District Environmental Engineer**, Coimbatore(South) - TNPCB in the Show Cause Notice Issued to "M/s Remmy Substrates India Pvt Ltd & M/s Sriram Fibres" had Stated,

Tamil Nādu Pollution Control Board

Show Cause Notice:

M/s Remmy Substrates India Pvt Ltd & M/s Sriram Fibres

As per the CPCB final document on revised classifications dated 29.02.2016, The unit is manufacturing of coir items (Fibre & Pith) from coconut husk comes under white category 4023 – Manufacturing of Coir

items from coconut husks vide **TNPC Board proceeding No.06, dated 02.08.2016**. On calculating the pollution index,

Air Pollution Score (A1) for the A1D is 15

Water Pollution Score (W1) for the W14 is 15

Water Pollution Score (W2) is 10

Hazardous Score (HW4) is 10

Water Pollution Score = W1 + W2 = 15 + 10 = 25

Air Pollution Score = A1 + A2 = 15 + 0 = 15

Hazardous Waste = 10

Pollution Index Score = (W+A+HW) = (25+15+10) = 50

The Pollution index is 50, Hence it is Orange Category.

Since, the unit falls under Orange Category as per the pollution index scoring pattern the unit has to apply for the consent of the TNPC Board.

Proc No. F. CBS-NA/DEE/TNPCB/CBS/W/2020 dated 01.12.2020.

And as such the provisions of section 24 of the Act have been contravened which is punishable under section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action should not be initiated against you for operating the unit without any water pollution control measures under section 24 of the said Act and to issue directions under section 33A of the Act for closure of the unit and for the stoppage of electricity etc.,

Proc No. F. CBS-NA/DEE/TNPCB/CBS/A/2020 dated 01.12.2020.

And as such the provisions of section 22 of the Act have been contravened which is punishable under section 37 of the Act with

imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence you are directed to show cause within 7 days from the date of receipt of this notice as to why penal action should not be initiated against you for operating the unit without any air pollution control measures under section 22 of the said Act and to issue directions under section 31A of the Act for closure of the unit and for the stoppage of electricity etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

Also, as per **Joint Committee report in the "National Green Tribunal (Southern Bench, Chennai)" Case 05/2016**, the **Joint Committee had recommended the TNPCB to consider Coir Industry into "Green"– Code 3999 (Miscellaneous) for Export Purpose.** Since all Products of Coir Industry are Exported, all Other Diversified Coir Industry Products (also) should be categorized under "Green Category".

Annexure (VII – Duinkop) and (VIII – Remmy):

Hon'ble NGT (SZ) Chennai - Application No.199 of 2016

Reply:

The Guidelines had been Framed by TNPCB. The Guidelines are given in "Show Cause Notice" issued to "Remmy Substrate" and "Duinkop", but the Guidelines Framed by TNPCB does not Control the Pollution Levels. Hence the Guidelines issued by TNPCB in "Case - NGT OA 199 of 2016 (SZ)" cannot be accepted.

"Dis-Agreement" with ''Guidelines Issued by TNPCB - to the Coir Industries – Operated in the State of Tamil Nādu" – based on the Order

Passed by "Hon'ble National Green Tribunal (SZ), Chennai "- Application no. 199 of 2016:

N. Muthu kumar, KinathuKadavu Taluk, Coimbatore District.

(Vs)

The Chairman and The Member Secretary, TNPC Board Chennai.

... in the order dated 01.09.2016 directed the TNPC Board to frame the guidelines by the Board and the same shall widely be published throughout the State.

Grievance Raised in OA. 199 of 2016 – NGT (SZ), Chennai

- The applicant who is a practising Lawyer at Coimbatore and public-spirited person, has filed this application to **direct the respondents, Tamil Nadu State Pollution Control Board (Board) to frame guidelines pertaining to Coconut Coir industries and more specifically the Coconut Coir Fibre manufacturing and Coconut Coir Pith units operating in Tamil Nadu** within a stipulated time.
- According to the applicant, **in Coimbatore District alone, there are nearly 5000 units** of such nature **operating at a small-scale level without obtaining consent from the Board**.
- The coir products, even though they are biodegradable, **by virtue of the processing carried out by these units** and by **discharging the polluted water**, the **drinking water becomes brown in colour** and therefore it **causes ground water contamination in the area**.
- The applicant has also stated that the said units are categorised in the **white category industry by the Ministry of Environment, Forests and Climate Change (MoEF & CC)** in their notification dated 05.03.2016 and the pollution index of the white category industries is less than that of the Green category industries.

- The application has stated that the **raw materials** for the purpose of carrying on this sort of industries are being **purchased from the neighbouring states like Kerala, Karnataka etc.,** and the **process is being done by the individual units, as a small-scale industry but operation of large number of units affects the environment.**

  The learned counsel for the Board would submit that earlier in respect of one case in **Application No. 73 of 2014** (S. Muthu Kadaiur, Tirupur Vs. The District Collector, Tirupur and Others) which was disposed on 14.10.2015, the Board has taken a stand that certain **important pollution control measures are to be taken for arresting the dust** and also **erecting concrete platform so as to avoid seepage of the contaminated water which is discharged after processing** is done. In fact, in that case the **Board has granted consent in respect of similar unit which is of course a large-scale unit with specific and general conditions**.
- But it remains a fact that as on date the **Board has not framed any guidelines in respect of the Coconut Coir industry**.
- We are of the considered view that, when once **the Board, which has got statutory obligation to frame guidelines to prevent pollution by the Coconut Coir industries**, it is thereafter possible for the Board to **implement the same in respect of these manufacturing activities**.

'Order' issued by Hon'ble NGT(SZ), Chennai on 01.09.2016

- In view of the same, we dispose of the application with a **direction to the Board to frame appropriate guidelines in respect of Coconut Coir industry in the State of Tamil Nadu** with all stipulations required for the **purpose of preventing pollution particularly water pollution** and such **guidelines shall be framed within a period of six weeks** from the date of receipt of a copy of the order.

- Since these units fall under white category as admitted by the applicant, we do not desire to direct the closure of these units pending framing of guidelines by the Board. However we make it clear that, **after framing the guidelines by the Board, the same shall be widely published throughout the State**, so as to **enable the stakeholders to approach the Board for consent** and in spite of such publication **if they do not approach for consent it is always open to the Board to take action in the manner known to law particularly in respect of the individual units.**

Guidelines issued by the TNPC Board	
Water Pollution:	
a.)	Generally optimum utilization of water for retting activity does not generate any trade effluent. The optimum quantity of water depends on various factors like nature of pith, rainfall and methodological conditions etc. Hence, the unit shall utilise only optimum quantity of water so as to avoid wastewater generation according to the local conditions.
b.)	As coir pith is water absorbent, drying yard shall have a bedding (platform) of coir pith of adequate depth to retain excess water if any.
c.)	Around the drying yard, drains with collecting basin shall be provided to collect any runoff wastewater generated from the retting activity .
d.)	The unit shall recycle the collected water (if any) for retting activity with due makeup of fresh water.
e.)	The unit ensure that the wastewater shall not be discharge into any water bodies/ nearby lands under any circumstances.
Air Pollution:	

a.)	Usage of wet husk shall reduce the dust emission during disintegration and decortications.
b.)	The disintegration and decortications shall be carried out in a closed shed so as to avoid dust emission.
c.)	Tin sheet cover shall be provided to the rotary sieve and conveyors to minimize the dust emission.
d.)	Green belt of adequate depth shall be developed to avoid dust emission. If the provision of compound wall and green belt development is not feasible then the unit shall provide wind net arrestor of adequate height all along the boundary of the unit especially in drying area so as to mitigate dust emission.

Important Note:

- The Applicant N. Muthu Kumar , KinathuKadavu Taluk, Coimbatore District is an Advocate (and) Not the actual Victim (பாதிப்படைந்தவர்).
- The "Order - is passed by NGT (SZ) to Frame Guidelines & implement it to the Entire State of Tamil Nādu". The **"Guidelines issued by TNPCB" is not Uploaded in the NGT Case OA.199 of 2016 (SZ)**.
- Few Orders of below mentioned Coir Industry Cases are also Unacceptable, since these are given to Individual Units (or) Small Coir Clusters, and the Scale of Operation Differs.

Case Numbers
National Green Tribunal (SZ): **O.A 05/2016**
National Green Tribunal (SZ): **O.A 119/2016**
National Green Tribunal (SZ): **O.A 114/2015**
Madras High Court: **Crl.R.C.No.1307 of 2015** and **M.P.No.1 of 2015** and **Crl.M.P.No.1771 of 2017 - Dated: 14.07.2017**
Madras High Court: **WP 21327 of 2015** (and) National Green Tribunal (SZ): **O.A 114 of 2015**

Strict Guidelines like "Kerala Pollution Control Board" Guidelines for Coir Industry Should be Framed and Implemented.

- When we have checked about the Case History of Original Application No. 199/2016 (N.MUTHUKUMARG.G.PALAYAM - VS -CHAIRMAN), the Case was **Registered in Hon'ble NGT (SZ), Chennai on 19-08-2016 and Disposed with Order on 01-09-2016.**
- There is **No Records of - Which all Coir Industries had been Inspected** (and) **What is the "Pollution Index Score" determined**. The Main **Air/Dust Pollution arises only during Drying of Coir Fibre and Coir Pith in Open Area** – but **No Guidelines had been given to Control the Dust Particles / Air Pollution**. The Guidelines given by TNPCB Seems to be a Protection only to the Machinery Installed.
- And the basic 'Pollution Control Measure' to **'Control Water Pollution'** is to install **ETP (Effluent Treatment Plant)**, which was not suggested.
- As far as Coir Industry is Considered, **than Mentioning it as "Air Pollution", it should be mentioned as Coir "Dust Pollution" from both 'Coir Fibre' and 'Coir Pith'**. To Control 'Dust Particles Pollution', the only better method is to Operate the Entire Coir Industry inside a **'Enclosed Building Structure – on all Sides - Up to Roof Level – leaving Minimum Space for Goods Transportation and Human Movement'** (And) Installing **Mechanical Dryer for Coir Fibre and Coir Pith Drying Process**.

The TNPCB decision to follow the guidelines already issued in the Hon'ble NGT application no. 199 of 2016 (SZ) is Completely "Unacceptable" due to the following reasons.

With Respect to the – 'Guidelines Frames by TNPCB' to Control 'Water Pollution':
Reply to the Point (a), (c), (d): The Water used for Retting / Spraying / Soaking is Reused either as Raw Effluent Water (or) Mixed / Added up with Fresh Water and Reused for the Same Process.

As this Process of Reusing the Effluent Water to Wet / Soften the Husk increases the Salt Content and Chemical Components of the Coir Pith in Coconut Husk, which results in extra Washing of Coir Pith using Fresh Water to Convert it from High EC to Low EC Process.

Adding to it, the DEE – Coimbatore (South), in the Action Taken Report Submitted to Hon'ble NGT(PB), Delhi in OA. 216 of 2020 has ordered the Units to Install "Effluent Treatment Plant -with - Zero Liquid Discharge (ETP With ZLD) Technology".

More Over, The Unit is located in Over – Exploited Area and illegally Extracting the Water from Wells near Aliyar River for Industrial Purpose and does not have NOC / Permission / Licence to Withdraw Ground Water for Industrial Purpose.

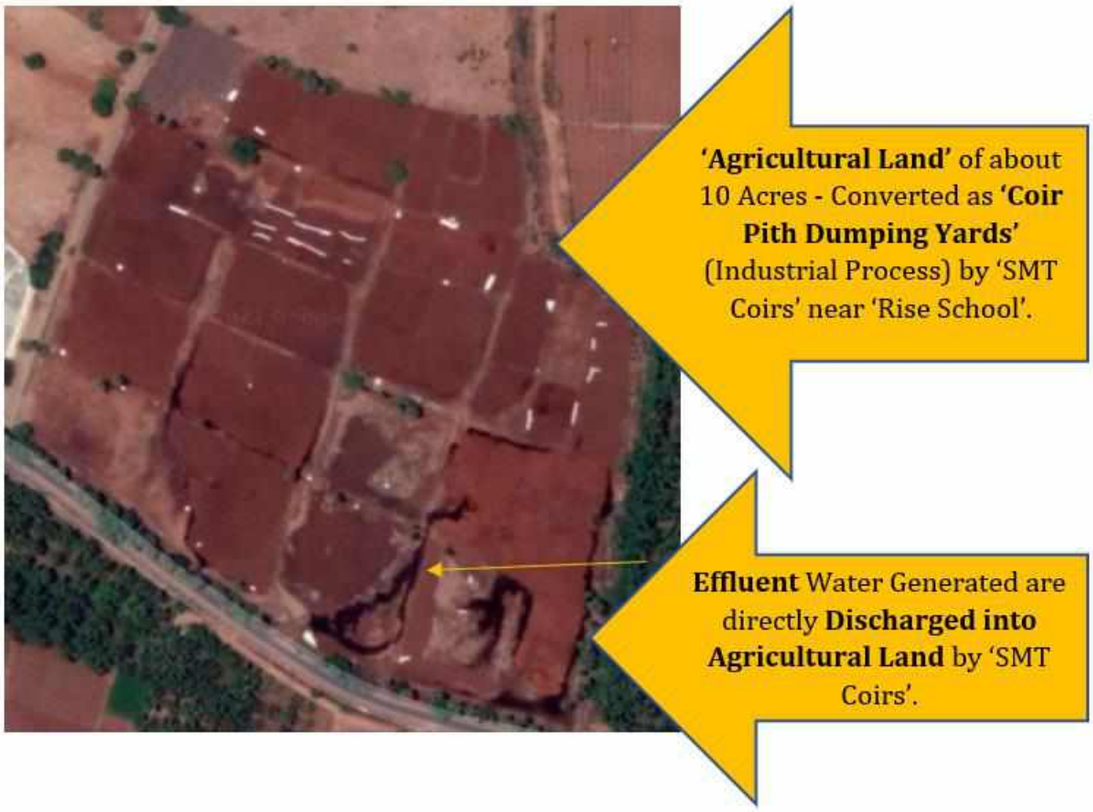
Below is the Proof of "Effluent Water Discharged into Land" by SMT Coirs (Image for Representation Purpose Only):

<u>Reply to the Point (b), (e):</u>

In the Process of 'Coir Pith – Washing and Drying Process', the Coir Pith is Dumped as Coir Pith Hillocks in Agricultural fields for a height of about 5 Feet and to length of about 100 Meters and Width of 50 Meters (Each Hillocks). Totally Minimum of around 22,500 Acres of Agricultural Lands are Dumped with Coir Pith Hillocks in Pollachi Area.

The Effluent Water During Coir Pith Washing Process and During Heavy Rainy Season, Washes the Coir Pith Hillocks and gets directly discharged into the Agricultural Land and Runs off as Surface Water thereby Contaminating both Ground Water and Surface Water. During Low Rain Season, Since the Coir Pith has a High-Water Retention Capacity of about 800%, the Coir Pith absorbs all the Rain Water and Restricts the 'Ground Water Recharge'.

Below is the Example of 'Coir Pith Dumped on - Agricultural Land by SMT Coirs': (Image for Representation Purpose Only):



With Respect to the – 'Guidelines Frames by TNPCB' to Control 'Air Pollution':

Reply to the Point (a):

Before 'Disintegration and Decortication' Process – the Coconut Husk is Wetted with Water Called as 'Retting / Soaking / Spraying Process' during Which the 'Stagnated Water' inside the Piled up Husk / Effluent Collection Water Tank - Creates 'Huge Bad Odour', that causes Huge inconvenience to the neighbours.

Reply to the Point (b):

The Closed Shed (Only Roof Closing – Open on all Sides or both Sides) is Provided only to 'Disintegration and Decortication' Machinery to Protect from Sun and Rain. No Care is taken to Control the Dust Particles / Air Pollution.

To Control 'Dust Particles Pollution', the only better method is to Operate the Entire Coir Industry inside a **'Enclosed Building Structure – on all Sides - Upto Roof Level – leaving Minimum Space for Goods Transportation and Human Movement'** (And) Installing **Mechanical Dryer for Coir Fiber and Coir Pith Drying Process**.

Current Coir Industrial Operation Process – Ex. Image:

Reply to the Point (C), (d):

The Main Dust /Air Pollution Occurs during drying of Coir Fiber and Coir Pith in Open Sun Light.

i.) 'Coir Fiber Drying Process' with 'Tractor' in Open Sun Light:

During this Process – Especially while Drying through Tractors, Heavy Dust / Air Pollution Occurs.

Instead 'Coir Fibre Drying Machine' can be used to Dry Coir Fibre - inside Enclosed Building Structure to Control Dust / Air Pollution.

'Coir Fibre Drier Machinery' to 'Dry Coir Fibre' – installed under Enclosed Building Structure: (This Method of Drying Should be Ordered instead of Sun Dry Method to Stop Dust / Air Pollution)

Coconut Fiber Dryer Machine
grainsdryer.com

ii.) 'Coir Pith Drying Process' with 'Small Tractor' in Open Sun Light:

During this Process – Heavy Dust / Air Pollution Occurs.

Instead 'Coir Pith Drying Machine' can be used to Dry Coir Pith - inside Enclosed Building Structure to Control Dust / Air Pollution.

'Coir Pith Drier Machinery' to 'Dry Coir Pith' – installed under Enclosed Building Structure: (This Method of Drying is already Ordered by DEE (Coimbatore – South) instead of Sun Dry Method to Stop Dust / Air Pollution)

Hence, the 'Guidelines Framed by TNPCB' based on the Order of "Hon'ble National Green Tribunal (SZ) - Chennai" in OA 199 of 2016 is not applicable to control Pollution.

New "Specific Guidelines for Coir Industrial Operation" issued by "The State of Kerala – Kerala State Pollution Control Board" (KSPCB) should be considered for implementation on Coir Industries being Operated in the State of Tamil Nādu.

Annexure (IX – Remmy) and (VIII – Duinkop):

Hon'ble NGT (SZ) Chennai – Application No. 84 of 2017

Reply:

In the Matters of "MIS. SRI SOWPARNIKA COIR PITHU PRODUCTS", the TNPCB had Sealed the Coir Industries for Creating Air and Water Pollution. Only after the Categorization Change from "Green" to "White", and Since the Consent is Not Required – the industries were permitted to Operate, after Satisfying the Pollution Control Laws., and On the Monitoring of TNPCB.

In Most of the Cases, if Petition is Made Regarding "Water Pollution", the TNPCB Officials are taking the Samples of Neighbouring Water Sources like Well and Bore Well for Testing, and ending up results with TDS Ranging between 600 – 2100, and declaring the "Water Samples Tested are within the Standards Prescribed by the Board". But the "Drinking Water Parameter" TDS (Standard Parameter Declared by Board) is below 500. Only in case of No other Alternative Sources, the Parameter of 500 – 2100 Applies. Practically the Water TDS of 500 cannot be consumed. Mainly in agricultural Sector, the Most affected are the Animals, facing various disease due to Unstandardized Water.

The Humans itself are not able to Fight against Saving Water Quality, then what will the Animals Do. This is a Huge Injustice Caused to the Living Beings.

The TNPCB Officials Should take the Samples of "Effluent Water" Generated from the Industries, if a Complaint is Received from Public regarding water Pollution. They should analyse if the Quality and Parameters of Effluent Water, that is generated from the industry, and instruct the industries to Install "ETP" or "STP" or what ever is applicable. As Per basic Industry Standards, to get the Industrial Building Licence, the STP / ETP should have been installed as per Building Plan submitted / Approved by the "Department of Rural Development and Panchayat Raj". Even Apartments, Public Buildings, etc should install STP, then Why are Industries Permitted to be Operated without "ETP" by the government.

M/s. Remmy Substrates India (P) Ltd

- Engaged in the Business of Manufacturing of Coir Products Since 1994.
- UDYAM – TN – 03-0021561
- I-12017(11)/50/2018/EM-II Dated 18.06.2020

The Statement Declared as **'Non-Polluting' Industry and 'Eco Friendly' Products, becomes Void** – this is well explained in the above Annexed Statements.

'White Category' does not apply to Remmy Substrates, As the **TNPCB had already analysed the Pollution Levels of 'Remmy Substrates' and Calculated the 'Pollution Index Score' to be 50 , which Falls Under "Orange Category". And Issued "Show Cause Notice" in December 2020, informing them to Apply for Consent.**

Earlier Licence / Consent Documents are Not Attached. It is not a Matter, if the industry holds an Expired Licence or Not, it is a Matter of – **even after "Show Cause Notice" is issued by TNPCB before 1 Year, the Industry had not applied for "Consent to Operate", and Continuing the Polluting Activities.**

1st Inspection – 18.09.2020

Show Cause Notice Date : 01.12.2020

2nd Inspection – 13.07.2021

EB Service Disconnection – 24.09.2021

The industry is stating it provides **Employment to 350 People** and their **Families are put to difficult Situation, which cannot be Compensated** in any Means.

Important Note:

The **Government Census Report of 2011** declares the Population of (before 10 Years – Now it will be still more high) :

- Kattampatti Village is **5859**
- Malai Palayam Village is **4208**

Which totals to **more than 10,000 People** – who's **living is based on Agriculture**. Agriculture Included Cows, Cattles, etc... If the **Water is Contaminated and Air is Polluted both "Agriculture and Living Beings" are largely Affected.**

Now only **after Pollution is Confirmed, the TNPCB had taken action on the industries to Stop the Production**. **Means, already the Public are Largely Affected. How is the industry going to Compensate the Victims?**

Moreover, the Industry provides **Employment Majorly to Only "North Indian Labours". Why should the Localities be affected for the Benefit of Others?**

As Stated, the Coir Pith is an Excellent Soil Conditioner – it is Exported only to Foreign Countries. The Coir Pith Not used in India (Only 2% is used for Terrace Gardening in Houses). Than Generating Foreign Exchange, these Industries Create Huge Loss to Government and Environment in

Ways of Water Theft, Electricity Theft, Destroying of Fertile Agricultural Land , Subsidy Misuse, etc.,

In the Show Cause Notice issued by TNPCB, the Board had Clearly Mentioned the below Factors in 4th Page.

ROA dated 22.10.2020 of the effluent shows exceeding the standards for the parameters such as TSS (194 & 234 mg/l), TDS (4710 & 5856 mg/l), Chlorides (1237 & 1435 mg/l), BOD (255 & 248 mg/l), COD (960 & 1056 mg/l), Total Hardness (1500 & 1720 mg/l), Calcium (529 & 641.3 mg/l), Colour (150 & 350 Hazen), Nitrate Nitrogen (60.9 & 75.9 mg/l), Turbidity (212 & 220 NTU), Zinc (1.0311 & 2.3411 mg/l).

The 2nd Respondent had given the enough time of 1 year to comply with Water and Air Pollution Control Measures for the Industry. The Action had been taken only after confirming the **industry does not Mind about Polluting and happily continuing their Polluting Activities**, since it was categorized under "White".

The TNPCB had Framed Guidelines for Coir Industry based on the Order of Hon'ble NGT (SZ) Chennai in OA.199 of 2016 . The Guidelines had been given in the "Show Cause Notice" issued to both "Remmy Substrates" and "Duinkop Enterprises", but the Guidelines Framed does not Control the Water and Air Pollution – Since the Coir Industries are involved in Large Scale of Operation using Advance Machineries.

The Objections for the Guidelines Framed are Clearly Explained in the above Paragraphs.

Rather, the Kerala State Pollution Control Board had given better Guidelines for Coir Industrial Operations in the State of Kerala, which can be Considered by the Tamil Nādu State Pollution Control Board to be implemented for Coir Industries being Operated in the State of Tamil Nādu.

Note :

The 'Kerala State Pollution Control Board' had banned the Process of Retting, since it created Heavy Environmental Pollution.

The Kerala State Pollution Control Board Had Categorized "Coir Pith" and "Substrates" into "White Category", because as the KSPCB Guidelines are very Strict, the Coir Industries Located in Kerala "Buy Semi Finished Products from Tamil Nādu" and Produce "Value Added Products" from it Like Fertilizer.

(i.e.,) The Coir Industries in Tamil Nādu "Wash the Coir Pith" (High EC to Low EC) and sell it to Kerala. The Coir Industries in Kerala – Produces Value Added Product of Fertilizer before Exporting.

The industry had given all False Information's regarding – Functioning of ETP. The TNPCB Officials had inspected and moreover, the Google Satellite Images Would Reveal the Truth of Non-Functioning of ETP (ZLD). The Satellite Images are given above.

- The CPCB (in 2016 – During Categorization Change)– had given Full Rights to SPCB's Regarding Categorization Change.
- Hon'ble NGT (SZ) Chennai and Hon'ble Madras High Court had given Full Rights to the TNPCB to Monitor and take action in case of Violation of Pollution Control Laws, irrespective of Category. (Reference – Coir Industry Cases).

The "Remmy Substrates" itself had Declared that "Directions / Procedures with regard to industries carrying on business of Manufacturing of Coir Products" are Not given by CPCB and TNSPCB, the Central and State Board should "Frame Guidelines" after Conducting a Public Hearing, to Regulate the Coir Industrial Process. And until it is done by the Board, the TNPCB Should not Permit the "Remmy substrates" and "Duinkop" to Operate.

The 'Show Cause Notice' was issued to "Remmy Substrates" in December 2020, Stating the "Pollution Index Score" is declared to be "50" that Falls under "Orange Category" and the Industry Should "Apply for the Consent". Since it was ignored by the Industry, the TNPCB had "Disconnected the EB Services" during September 2021.

Enough Evidence are already Submitted to the TNPCB, Stating the Effluent are Directly Discharged into Land and Odai, also Stagnated inside the Industrial Premises.

Government of Tamil Nadu

Petition Processing Portal (PPP)

Online Petition Status

PETITION STATUS

Petition Number & Date - Petition Type	2020/9005/12/670250/0528 & Date:28/05/2020 - Application (New Petition)
Source, Sub Source and Remarks	Online Petition
Department	Engineering (PWD, TNEB, TWAD, etc.)
Petition Main Category & Sub Category	Miscellaneous & Other Demands (ie) Request.
Petition Details	Subject: Request to remove the illegal PipelineConcrete laid by "Remmy Substrates India Pvt Ltd" in Kattampatti to Koduvai Road MD155 by implementing Tamil Nadu Highways Act. Respected Sir, The Coir Industry "Remmy Substrates India Pvt Ltd" is located in Coimbatore District, Kinathukadavu Taluk , Kattampatti Village (and) Sulur Taluk, Malai Palayam Village. The Directors of Coir Industry - 1. Leelakrishnan Chinnasamy, 2. Suriyanarayanan Varadharaj, 3. Sivakumar Devaraj , had bought Land near PAP Canal Separately (S.F.No : 48/2, 52/2B),(Document No: 3727/2017, 3728/2017, 3729/2017)Illegally laid Pipeline from this Land through Pollachi to Senjari Malai Road – (MDR155) without getting any permission from Highways department. The Highways department had fixed two big Rain Water drainage Pipes - 2 Row Pipe Culvert (Google Map Location: 10°4938N, 77°1108.E), Near PAP Canal 52nd Kilometer. The Industry Owners had laid the illegal PVC Pipeline passing - North to South - through two Rain Water drainage Pipes (4/1)closed it with permanent Cement Concrete in a motive to hide from Officers inspectionsPublic eyes, which is against law. During Rainy Seasons the Water will not pass into the drainagegets clogged, flowing into neighbouring Agricultural LandsLiving Areas, making life miserableleading to crop damageMonetary Loss. It will also lead to a risk of AccidentsRoad Damages. And there is a possibility for damage in PAP Canal.Moreover Two Illegal Pipelines are laid on both RightLeft Sides of MDR 155 by the industry Owners. This pipeline was fixed with permanent concrete on 24/05/2020. So we kindly request the responsible government authorities to immediately remove the illegal pipeline on emergency basistake necessary / strict actions against the pipeline owner for doing these criminal activities. Thanking You.
Concerned Officer Address	Executive Engineer PWD WRO - Pollachi, COIMBATORE District
Petitioner Name & Father / Husband Name	Mandira Moorthy & Father / Husband Name :Velusamy
Address	3/163, MALAIPALAYAM Village,MALAIPALAYAM., Sulur Taluk, COIMBATORE District, Tamil Nadu,INDIA
Mobile Number	8610107026
Status	**Petition Accepted**

Processing Details — **Pending Period:--**

Date & Time and Action	Processing Officials	Remarks
01/06/2020 16:05:21 Petition Accepted	By : SDC(GDP), Collectorate, COIMBATORE To :	ஏற்பு கோயம்புத்தூர் மாவட்டம் சூலூர் வட்டம் மலைப்பாளையம் கிராமம் க.சஎண்237/1A 237/1B 237/2 237/3 ஆகிய புல எண்களில் இயங்கி வரும் REMMY SUBSTRATES INDIA PRIVATE LIMITED என்னும் தேங்காய் நார் பிரித்தெடுக்கும் மட்டை மில்லில் இருந்து வெளியேறும் கழிவு நீரை க.சஎண்238A1 கால்பாதை புறம் போக்கில் வெளியேற்றப்படுவதாக புகார் தொிவிக்கப்பட்டதை தொடர்ந்து மேற்படி நிறுவனத்தின் மீது விசாரணை மற்றும் நேரடி புலத்தணிக்கைசெய்யப்பட்டது. மேற்கண்ட நிறுவனம் கழிவு நீரை 238/1-ல் கால்பாதை புறம்போக்கில் வெளியேற்றாமல் மண் மேடை அமைத்து கழிவு நீரை நிறுவனத்திற்குஉள்ளேயே நிறுத்தி வைத்துள்ளனர் என்கிற தகவல் மனுதாராருக்கு சூலூர் வட்டாட்சியர் அலுவலக ந.க.81 / 2020 / அ3 நாள் 29.05.2020-னபடி தொிவிக்கப்பட்டது.
01/06/2020 15:26:01 Action Taken	By : Tahsildar, Taluk Office, Sulur To : SDC(GDP), Collectorate, COIMBATORE	ஏற்பு கோயம்புத்தூர் மாவட்டம் சூலூர் வட்டம் மலைப்பாளையம் கிராமம் க.சஎண்237/1A 237/1B 237/2 237/3 ஆகிய புல எண்களில் இயங்கி வரும் REMMY SUBSTRATES INDIA PRIVATE LIMITED என்னும் தேங்காய் நார் பிரித்தெடுக்கும் மட்டை மில்லில் இருந்து வெளியேறும் கழிவு நீரை க.சஎண்238A1 கால்பாதை புறம் போக்கில் வெளியேற்றப்படுவதாக புகார் தொிவிக்கப்பட்டதை தொடர்ந்து மேற்படி நிறுவனத்தின் மீது விசாரணை மற்றும் நேரடி புலத்தணிக்கைசெய்யப்பட்டது. மேற்கண்ட நிறுவனம் கழிவு நீரை 238/1-ல் கால்பாதை புறம்போக்கில் வெளியேற்றாமல் மண் மேடை அமைத்து கழிவு நீரை நிறுவனத்திற்குஉள்ளேயே நிறுத்தி வைத்துள்ளனர் என்கிற தகவல் மனுதாராருக்கு சூலூர் வட்டாட்சியர் அலுவலக ந.க.81 / 2020 / அ3 நாள் 29.05.2020-னபடி தொிவிக்கப்பட்டது.
29/05/2020 10:45:47 Forwarded	By : SDC(GDP), Collectorate, COIMBATORE To : Tahsildar, Taluk Office, Sulur	

Print Back

The "Remmy Substrates" had 'No Rights' to Says that it's Non – Polluting. The Image given above itself shows, the Waste Water Discharged is Polluted. Moreover, only because the Parameters of Waste Water Discharged had exceeded the Standard Limit Prescribed by the Board, the action had been taken on the industry.

Since the Offence is Proved, the Industry Should not be given any chance to Challenge the Orders of the Board in Court, untill the "Water and Air Pollution Control Measures" are taken and Proof of it is submitted in Court. And a Technical Expert Team should be appointed by the Court to verify and certify the same.

Government Order

[District Co-ordination Committee to take action]

As per **Government Order G.O.(Ms) No.23 - Dated: 01.03.2018 – Environment and Forest (EC.1) Department. Environment Control -** District Co-ordination Committee to ensure Co-ordinated and continued action to arrest discharge to water bodies/land and to take stringent action against defaulting units - Constituted - Orders - Issued. The Government after careful consideration, accept the proposal of the principal secretary to government / chairman (FAC), Tamil Nādu Pollution Control Board and constitute a District Coordination committee in all districts with the following members and the following guidelines: -

1.	District Collector	Chairman
2.	District Environmental Engineer, Tamil Nādu Pollution Control Board	Convener
3.	Environmental Engineer (Flying Squad), Tamil Nādu Pollution Control Board	Member
4.	District Superintendent of Police	Member
5.	Superintending Engineer, TANGEDCO	Member
6.	Executive Engineer, PWD (WRO Division)	Member
7.	Revenue Divisional Officer	Member

Guidelines of the District Co-ordination Committee: - is given as,

- The Committee shall take action against any unauthorized unit.
- The Committee shall take action against units which discharge untreated trade effluent into the water bodies / on land / outside the premises. Action may include disconnection of power supply, disconnection of water supply, seizure of the materials, sealing of units' premises / machinery and eviction etc.
- Criminal cases may be filed against the unit owners and land owner who allow running of unauthorized units.

And As Per "Hon'ble Madras High Court" WP 21327 of 2015 - Crl.R.C.No.1307 of 2015 and M.P.No.1 of 2015 and Crl.M.P.No.1771 of 2017 (M/s. Sukumar Coir Industries (P) Ltd.,)

16. In this regard, Mrs.Chandrasekaran also would submit that though consent is not required to be obtained by the petitioner industry because of its categorization, the compliance of other conditions to be imposed on them as that of any other similarly placed industries have to be necessarily complied with and in this regard, the Board certainly will have its role to monitor, oversee and control the petitioner industry within the meaning of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as Water Act and Air Act respectively).

Annexure III & IV (Remmy Substrates):

Registration Certificate issued by MSME (and) Certificate of Incorporation.

Reply :

It was Recorded that "Date of **Commencement of Production** / Business" is on **07/05/2015,** Wherein the CPCB and TN(S)PCB had Categorized the "Manufacturing of Coir Items from Coconut Husk" into **"Green Category".** So, the Industry **Should have obtained "Consent to Establish" and "Consent to Operate" during 2015**. Documents Related to Previous Consent is not provided here, Meaning the 'Industry have not obtained consent during Green Category" and **just to Escape from Clutches of TNPCB – the industry is Repetitively using the word "White Category".** The industry (Remmy Unit 1) had been Discharging the Effluent into Land for More than 6 Years. And the other Coir Industries owned by the Group had been Discharging the Effluent for more than 2 Decades.

Annexure XI (Remmy): Certificate Issued by Coir Board

Reply:

Application Date : **19.03.2020** & Date of Issue: **18.06.2020**

Annexure XII (Remmy): DISH - Factory Licence

Reply:

DISH **"Factory Licence" is issued on 31.10.2020** with a **Condition that "More than 100 Workers should not be Employed** on any one day during the Year". But **"Remmy Substrates" had Declared there are 350 Labours Employed**, Which Shows a Clear Violation of Law.

The DISH Licence Should be Cancelled for Violation of Law.

Annexure XIV (Remmy):

Common Reply Dated 21.12.2020

Reply:

Below are the **Statements accepted by "Remmy Substrates"** During Personal Hearing.

- Manufacturing Coir Products Since 1995.
- **Purchasing 3,00,000 Litres of Water Per Day from NTADCL** – Tirupur Sultanpetaai Water Projects Limited. (Proof of Document is not Enclosed).
- **Using Water for Staffs, Labours and for Wetting of Coir Pith.**
- During the Time of Inspection, **Storing Drain out Water** (Effluent Water) from Production Process **in Open Lagoon (குளம்).**
- **Now Drain Out Water (Effluent) is Stored in Concrete Tanks.**
- **Coir Pith is Sprinkled with Water in Different Stages.**
- **Initial Stage TDS will be Moderately Higher** in Drain out Water.
- **Drain Out Water from Bunkers are Collected in Concrete Tanks**. Same is **Reused for Wetting of Husk, Soaking of Husk (i.e., Retting Process).**
- Dry Husk are the Raw Material. **To get High Quality of Fibre – Need to Sprinkle Water Frequently.**

- **After Soaking of Coir Pith and Husk – Excess Drain Out Water (Effluent) – Moved to Agricultural Farms** – Mixed with Fresh Water and **Irrigated to Crops**.
- **Coir Pith is Dried in Concrete Dry Yard. (Air Pollution – Sun Dry).**
- Drier is also used for Coir Pith Drying . **(Boiler Licence?)**

Annexure (XVII - Remmy) and (X – Duinkop):

Fire Service Licence

Reply :

Licence Obtained by Remmy on 29.04.2021 **(It is to be Noted that Most of the Licence are Obtained during the Year 2020 and 2021 (i.e.,) After Petitions are Made. But the Establishment of Industry is in the Year 2015. This Shows that Clear Violations of Laws are done by "Remmy Substrates", and Only to Escape from Law – these Licence are obtained on Emergency Basis.**

Licence Obtained by Duinkop on 15.06.2020 – Expired.

Annexure (XVIII - Remmy) and (XVII – Duinkop):

Sanitary Certificate issued by the Department of Public Health

Reply:

Licence Obtained on 26.07.2021 (Remmy) and 09.07.2021 (Duinkop).

Annexure (XX - Remmy) and (XIX – Duinkop):

Order Dated 29.09.2021 Passed by the Hon'ble Appellate Authority in Appeal No.90 of 2021 (Remmy) and Appeal No.88 of 2021 (Duinkop).

Reply:

"Remmy Substrates" and "Duinkop" had Declared in Hon'ble NGT (SZ) Chennai that the Order by Hon'ble Appellate Authority had been Withdrawn by them in order to make an Appel in Hon'ble NGT (SZ).

So, **this Order Becomes Void.**

Environmental Compensation

As Per the Order of "Honourable National Green Tribunal (Southern Zone) Chennai", Environmental Compensation had to be Levied on the Coir Industries for Violating Environmental Norms.

As Per "CPCB In-house Committee on Methodology for Assessing Environmental Compensation"

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in ₹
PI = Pollution Index of industrial sector
N = Number of days of violation took place
R = A factor in Rupees (₹) for EC
S = Factor for scale of operation
LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

a. The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
b. N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
c. R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
d. S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
e. LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

Table No. 1.1: Location Factor Values

S. No.	Population* (million)	Location Factor# (LF)
1	1 to <5	1.25
2	5 to <10	1.5
3	10 and above	2.0

**Population of the city/town as per the latest Census of India*
#LF will be 1.0 in case unit is located >10km from municipal boundary
LF is presumed as 1 for city/town having population less than one million.

Table No. 1.2: A sample calculation for Environmental Compensation

Industrial Category	Red	Orange	Green
Pollution Index (PI)	60-100	41-59	21-40
Average PI	80	50	30
R-Factor	250		
S-Factor	0.5-1.5		
L-Factor	1.00-2.00		
Environmental Compensation (₹/day)	10,000-60,000	6,250-37,500	5,000-22,500

As Per the Formula	Environmental Compensation Calculated for 300 Days is
EC = PI x N x R x S x LF	50×300×250×1×1.25 = 4,687,500

Environmental Compensation Rate (ECRGW) for illegal use of Ground Water:

4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (EC_{GW}):

EC_{GW} = **Water Consumption per Day x No. of Days x Environmental Compensation Rate for illegal extraction of ground water (ECR_{GW})**

4.6.4 ECR_{GW} for Industrial Units:

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs./m^3			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200
Minimum EC_{GW}=Rs 1,00,000/-					

For better understanding of implementation of EC_{GW} policy, some example calculations are given below:

Example 2 (For Industrial Units):

It is observed that an industry in critical zone is extracting ground water illegally from past 1 year with the help of 5 HP pump, dia 6 inches and head as 50 meter. It is assumed that the industry runs the pump for 3 hrs/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution:

Pump Yield *(Please refer Annexure-VI)* = 12 m^3/hr

Daily Consumption = 12 x 3 =36 m^3/day

ECR_{GW} = 60 Rs./m^3 *(Please refer para 4.6.4)*

EC to be levied = 60 x 36 = 2,160 Rs./day

Total time period = 365 days

Then, EC_{GW}= 2,160 x 365

EC_{GW}= 7,88,400 Rs.

4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.
- Authorities assigned for levy EC and taking penal action are listed below:

S. No.	Actions	Authority
1.	To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project	District Collector
2.	To levy EC_{GW} as per prescribed method	District Collector, CGWA
3.	To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"	CPCB/SPCB/PCC
4.	Prosecution of violator	CGWA under EP Act
		SPCB/PCC under Air and Water Act

- CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report.

****

M/s. Duinkop Enterprises (P) Ltd.,

Most of the Documents and Annexures Filed are same as "Remmy Substrates" , for which Detailed Explanation is Given above, and Hence Repetitions are avoided.

Annexure XII (Duinkop): DISH - Factory Licence

Reply:

DISH **"Factory Licence" Details.**

Date	19.11.2020	18.08.2021
Registration No	CBE17746	CBE08666
Workers	20	50
Horsepower	50 HP	500 HP

Annexure XIV (Duinkop):

Registration Certificate issued by MSME

Reply :

It was Recorded that "Date of **Commencement of Production** / Business" is on **25/06/1997.** So, it is Declared that the industry had been Discharging the Effluent into Land for More than 24 Years.

Annexure III (Duinkop):

Last Renewal – Consent to Operate – Dated 21.01.2015

Reply:

Consent Expired.

Annexure XIII (Duinkop):

Common Reply Dated 25.11.2020

Reply:

Since the TNPCB had itself Not Satisfied with the Reply given – and action had been initiated against the industry – there is no point in defining the Statements.

The Statement given by Duinkop is very Similar to the Statements Submitted by "Remmy Substrates". Hence Explanations are not Required.

We Kindly Request the "Tamil Nādu Pollution Control Board" to **Consider our Objections** and **"Do Not Permit"** and **"Do Not Grant Consent"** to "Remmy Substrates" and "Duinkop Enterprises" **Until the Pollution Control Measures are Fulfilled** and **Necessary Licences are Obtained from Concerned Departments.**

All Licence Related to "Permitting Coir Industrial operations" by Government Should be Obtained and Submitted in Court by the industries. Only After "Inspection and Certification" of "Technical Committee" regarding Licences and Pollution Control Measures, the Industries Request to Operate Should be Considered.

The Industries Should Compensate for the Environmental Damages Caused and the amount should be utilized for the Rectification of Environmental Damages Occurred and as per instruction of CPCB for Enhancement of Environment.

Thanking You.

With Regards,

Thiyagaraj

U. Yuvaraj

E. Anantha Kumar

Jothi Sathyap Priya . K

K. Paramasivam @ Medical Paramasivam

Mohan & Devika
Advocates

368, New Additional Law Chambers,
High Court Buildings, Chennai - 600 104.
Tel : 65319415 / 24903415 / 25330415
E-mail: devika68@gmail.com

1. Dr. P. Asokan, M.Tech, MBA, Ph.D., 26.10.2021
Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
E-55A, SIDCO Industrial Estate, Coimbatore – 641021

2. Er. P. Manimaran, M.E., M.B.A.,
District Environmental Engineer - Coimbatore (South),
Tamil Nadu Pollution Control Board,
E-55A, SIDCO Industrial Estate, Coimbatore-641 021.

Madam/Sir,

Our clients, U.Yuvaraj and A.Thiyagaraj, have placed in our hands your Letters No. JCEE(M)/TNPCB/CBE/F.147/CBS/Tech/2021 dated 21.10.2021 and 22.10.2021, with instructions to reply as follows:-

1. Our clients state that their Complaints made against M/s Remmy Substrates India Pvt. Ltd. and M/s Duinkop Enterprises Pvt. Ltd. Unit-I and M/s Duinkop Enterprises Pvt. Ltd. Unit-II led to the initial closure orders in the Tamil Nadu Pollution Control Board (TNPCB) Proceedings No. TNPCB/T2/F.19387/CBS/Closure/Air/2021 and No. TNPCB/T2/F.19388/CBS/Closure/Water/2021 dated 23.09.2021 against them.

2. As such, our clients have a special interest in the abovementioned proceeding, as acknowledged in paragraph 4 of the order of the Hon'ble National Green Tribunal (Southern Zone) Chennai Dated 08.10.2021 in Appeal Nos. 70, 71 & 72 of 2021 (SZ) & Caveat Petition No. 08, 06 & 07 of 2021 (SZ).

Mohan & Devika
Advocates

368, New Additional Law Chambers,
High Court Buildings, Chennai - 600 104.
Tel : 65319415 / 24903415 / 25330415
E-mail: devika68@gmail.com

3. Our clients had filed the Caveat Petition No. 08, 06 & 07 of 2021 (SZ). While disposing off the same on 08.10.2021, the Hon'ble NGT had directed the Board to consider the application for revocation of the closure order issued under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) 1981 and consent to operate under both the acts after giving the opportunity of hearing to the parties in accordance with law within a period of 6 weeks. In the light of the same, you had addressed the letter under reply to our clients calling them for a personal hearing on 25.10.2021 at 2:00 pm.

4. Our clients had sent their reply to your letter dated 21.10.2021 requesting you to furnish the applications for revocation, consents by the said units and other necessary documents filed by M/s Remmy Substrates India Pvt. Ltd. and M/s Duinkop Enterprises Pvt. Ltd. Units I and II, so as to obtain a thorough understanding of the rationale for the hearing, and to make any objections they deem necessary. Without these documents, our client cannot make a proper representation in the personal hearing.

5. Our client state that as they had not received the abovementioned documents and applications as requested by them in their letter dated 21.10.2021, they had appeared before the Board for the personal hearing dated 25.10.2021 and had submitted their objections, which were incomplete, inchoate and without specific objections to the abovementioned documents and applications, and were given until 29.10.2021 4:00 PM to furnish their complete written objections.

Mohan & Devika
Advocates

368, New Additional Law Chambers,
High Court Buildings, Chennai - 600 104.
Tel : 65319415 / 24903415 / 25330415
E-mail: devika68@gmail.com

6. Our clients state after in the personal hearing dated 25.10.2021, our clients understood that the Units had approached the Head Office of the TNPCB and asked for the reconnection of power supply to carry on operations and that they had represented that this was mandated by the order of the Hon'ble NGT dated 28.10.2021 and this was the basis of the hearing.

7. Our clients emphasize that a copy of the abovementioned representation made by the units are necessary for them to furnish further written objections for the personal hearing.

8. Our clients wish to indicate that you must have a copy of the said letter from the polluting industries M/s Remmy Substrates India Pvt. Ltd. and M/s Duinkop Enterprises Pvt. Ltd. Units I and II as they are required for you to pass an appropriate order in the personal hearing per the order of the Hon'ble NGT dated 08.10.2021. As such, you may produce the same to our clients expeditiously, given that the deadline set by the Board for the filing of written objections is within 2 days.

9. Our clients note that both M/s Remmy Substrates India Pvt. Ltd. and M/s Duinkop Enterprises Pvt. Ltd. Units I and II, had continued with their non-compliant polluting activities for many months despite the show cause notices issued to them by the you on 01.12.2020 and 04.11.2020 respectively, until the disconnection of their electricity supply on 29.09.2021 by you and TANGEDCO for the same.

10. Without prejudice to the above, our clients state that the Units are still carrying on operations by drying the coir pith on the open yards and the bunkers are yet to be completely evacuated. In fact, the

Mohan & Devika
Advocates

368, New Additional Law Chambers,
High Court Buildings, Chennai - 600 104.
Tel : 65319415 / 24903415 / 25330415
E-mail: devika68@gmail.com

bunkers of Duinkop are still overflowing with coir pith with no move to evacuate the coir pith which is leaching calcium nitrate and sulphuric acid into the ground.

We therefore call upon you on behalf of our clients to furnish all the representations made by M/s Remmy Substrates India Pvt. Ltd and M/s Duinkop Enterprises Pvt. Ltd. Units I and II to our clients at the earliest, given that the date for filing of written objections is on 29.10.2021, without which our clients will not be able to present their informed written objections in the personal hearing and otherwise participate meaningfully in the personal hearing, and our clients would be put to irreparable loss and injury.

We also call upon you to take immediate steps to stop all operations in the Units including drying in open yards and storage in bunkers and also take expeditious steps to enforce the closure orders regarding other similar units who are similarly polluting and violating the law

Yours Sincerely,

T. Mohan

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

CPCB/IPC-V/PG/Coir/2021

Reminder-I
October 20, 2021

To,

The Member Secretary
Tamil Nadu Pollution Control Board
76, Mount Salai, Guindy,
Chennai-600 032

Sub: Public Grievances regarding continuous environmental violation by Hazardous Coir Pith and Coir Fibre Manufacturing Industries in Malaipalayam & Kattampatti Village in Coimbatore District, Tamil Nadu.

Sir,

Please find enclosed a copy of the letter dated 11.10.2021 received through email from Thiyagaraj A, & Villager's of MalaiPalayam Panchayat, regarding continuous environmental violation by Hazardous Coir Pith and Coir Fibre Manufacturing Industries in Malaipalayam & Kattampatti Village in Coimbatore District, Tamil Nadu.

In this regard CPCB vide its letter dated 30/09/2021, has already forwarded the public grievances no. MOEAF/E/2021/01538 dated 20/09/2021 on the subject cited above. Action taken report in the matter is still awaited.

It is again requested to take appropriate action and provide the action taken report to the complainant under intimation to CPCB at the earliest.

Yours faithfully

(S.K. Gupta)
AD & Div Head, IPC-V

Encl: as above

Copy to:

1. The Regional Director (Chennai)
   Central Pollution Control Board
   77-A, 2nd Floors, South Avenue Road
   Ambattur Industrial Esate
   Ambattur Taluk, Thiruvallur District
   Chennai-600058
   : for follow-up please.

2. Thiyagaraj A, & Villager's of MalaiPalayam Panchayat,
   No.4/231, Nagarakalanthai Pirivu,
   Dasanaicken Palayam (Post),
   MalaiPalayam Village, Sulur (Taluk)
   Coimbatore District, Tamil Nadu – 642202
   Email-malaipalayamvillagers@gmail.com
   : for follow-up to Tamil Nadu Pollution Control Board and The Regional Director (Chennai) for desired information.

(S.K. Gupta)

BEFORE THE APPELLATE AUTHORITY
TAMIL NADU POLLUTION CONTROL BOARD

(Wednesday, Third day of November, Two thousand and twenty one)

HON'BLE JUSTICE K.B.K. VASUKI
CHAIRMAN
and
Thiru Dr. B. Jeyaraman
Member

APPLICATIONS 92 & 93 / 2021

IN

APPEAL 90 / 2021

M/s. Remmy Substrates India (P) Ltd.,
Rep. by its Executive Director, M. Rampraksah,
No. 299/2, Kattampatti Post,
Tirupur-Pollachi Highway,
Coimbatore – 642 202. - Appellant

Vs.

1) The Chairman,
Tamilnadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai – 600 032.

2) The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Coimbatore-South,
Plot No:E-55A, SIDCO Industrial Estate,
Pollachi Main Road, Kurichi,
Coimbatore – 641 021.

3) The Superintending Engineer,
Coimbatore Electricity Distribution Circle – South,
Tatabad,
Coimbatore – 641 012. - Respondents.

*****

Mr. C. Srivatsan - Counsel for the appellant

Mr. Sai Sathyajith - Counsel for the respondents 1&2.

*****

COMMON ORDER:

At request the appeal is taken up on being mentioned for clarification regarding interim order of stay of closure direction and disconnection of electricity supply, in view of the order dated 8.10.2021 passed by Hon'ble National Green Tribunal.

Heard both. An application is also filed by 3rd party for getting impleaded in the appeal. Pending disposal of the application, the Appellate Authority is of the view that the interim order already passed be complied with regard to restoration of electricity supply is concerned for the limited purpose of domestic use in line with the order of Hon'ble National Green Tribunal.

Sd/-*** **Sd/-*****
MEMBER **CHAIRMAN.**

To

M/s. Remmy Substrates India (P) Ltd.,
Rep. by its Executive Director, M. Rampraksah,
No. 299/2, Kattampatti Post, Tirupur-Pollachi Highway,
Coimbatore – 642 202.

The Superintending Engineer,
Coimbatore Electricity Distribution Circle – South,
Tatabad, Coimbatore – 641 012.0

The Assistant Engineer,
TANGEDCO, Poorandampalayam,
Sulthanpet Sub Station Campus,
Pollachi Road, Sulthanpet – 641 669.

Copy to: Member Secretary, TNPCB, Chennai
Copy to: DEE, TNPCB, Coimbatore (South)
Copy to: Counsel for appellant
Copy to: Standing counsel of TNPCB
Copy to: Law Section

// TRUE COPY //

9/12/2022

DEPUTY MANAGER,
APPELLATE AUTHORITY.

TAMIL NADU POLLUTION CONTROL BOARD

Proceeding No. T2 / TNPCB / F.13367 / 2021, dated: 10.11.2021

Sub.: TNPCB – Categorization of Coconut husk processing industry and bring under consent mechanism – Guidelines – Issued – Regarding.

Ref.:
1. CPCB Letter No. B-29012 / ESS (CPA) / 2015-1, dated 7.3.2016
2. TNPCB B.P. No. 06, dated 02.08.2016
3. Hon'ble NGT (SZ) order dated 03.02.2016 in O.A. No. 114 of 2015
4. Hon'ble High Court of Madras order dated 11.02.2016 in W.P.No. 21327 of 2015
5. Hon'ble NGT (SZ) order dated 28.10.2020 in O.A. No. 5 of 2016
6. Hon'ble NGT (PB) order dated 25.08.2021 in O.A. No. 216 of 2020
7. Hon'ble NGT (SZ) order dated 08.10.2021 in Appeal No. 70, 71 & 72 of 2021
8. Letter No. JCEE(M) / TNPCB / CBE / F.No.1-Tech / CBS / 21, dated 05.07.2021

*****

The Central Pollution Control Board (CPCB) vide letter No.B-29012 / ESS (CPA) / 2015-1, dated: 07.03.2016 has issued direction to all the Chairman, State Pollution Control Boards / Pollution Control Committees under the section 18(1) (b) of the Water (P&CP) Act, 1974 and under the Air (P&CP) Act, 1981 regarding harmonization of classification of industrial sectors under Red / Orange / Green / White Categories. The CPCB has directed that all the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors based on Pollution Index and issued the lists of Red, Orange, Green and White categories of industrial sectors. As per the CPCB directions, the TNPCB vide B.P. No.6, dated 02.08.2016 has adopted the CPCB re-categorization.

The CPCB has further mentioned that any further addition of any new or left-over industrial sector and their categorization which is not in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB / PCC following revised criteria & guidelines and no concurrence of CPCB shall normally be required.

It is brought to the notice of the Board by the Joint Chief Environmental Engineer (Monitoring), Coimbatore that the Coconut husk retting / de-fibreing / pith processing industry needs to be categorized and included in the categorization list. Further, the Hon'ble High Court of Madras and Hon'ble National Green Tribunal have issued various orders on coir industries.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.
Telephone : 22353134 to 141, Fax : 044-22353068
Email : tnpcb-chn@gov.in Web : www.tnpcb.gov.in

In view of the above, the Committee headed by the Member Secretary have worked out Pollution Index Score based on the guidelines issued by the CPCB and recommended to categorize 'Coconut husk retting/de-fibreing/pith processing industry under Orange Category – Code No. 2100'. Further the Committee has recommended certain guidelines to the said industry.

The Board in B.P. No. 6, dated 02.08.2016 has authorized the Chairman, TNPCB to issue orders for addition of any new or left-over industrial sector and their categorization which is not in the revised list after getting the recommendation from the Committee headed by the Member Secretary.

In view of the above, the following industrial sector is added in the list mentioned in B.P. No. 6, dated 02.08.2016 as given below:

Type Code	Category	Industry Sector
2100	Orange	Coconut husk retting/de-fibreing/pith processing

Further, the said industrial sector shall get consent of the TNPCB under the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and also to comply with the following conditions.

Water Pollution Control

1. The unit shall store the raw material (coconut husk) in a platform under a closed shed so as to prevent entry of rain water and thus avoid leaching.
2. The retting, fibre / pith processing shall be done in impervious platform.
3. The unit shall utilize optimum quantity of water for retting, fibre / pith processing activity so as to reduce waste water generation.
4. The unit shall collect the wastewater generation from retting, fibre / pith processing and treat in the Effluent Treatment Plant to achieve the discharge standards prescribed by the Board and recycle the same.
5. The unit shall provide concrete platform for drying of coir fibre / coir pith.
6. The unit shall cover the drying of coir fibre / pith with adequate tarpaulins during rains. The rain water collected from the yard shall be recycled for industrial purpose.
7. The unit shall ensure that the wastewater shall not be discharged into any water bodies / nearby lands under any circumstances. It shall be treated and completely recycled.

TAMIL NADU POLLUTION CONTROL BOARD

Air Pollution Control

1. The disintegration and decortications shall be carried out in a closed shed so as to avoid dust emission.
2. Tin sheet cover shall be provided to the rotary sieve and conveyors to minimize the dust emission.
3. Under any circumstances the coir fibre/coir pith shall not be processed/dried in open barren lands, agriculture fields and adjacent to any water bodies.
4. The possibility of mechanical drying of coir pith may be adopted on a large scale to minimize dust emissions.
5. The unit shall provide wind-net arrestor of adequate height all along the boundary of the unit especially in drying area so as to mitigate dust emission.
6. The unit shall provide adequate depth of green belt along the boundary so as to control dust emission.
7. The unit shall adhere to the Ambient Air Quality/Emission standards prescribed by the Tamil Nadu Pollution Control Board.
8. The unit shall comply with the directions / guidelines issued by the TNPCB, CPCB from time to time.

The receipt of the proceedings shall be acknowledged.

Sd/-
Chairman

To

1. All Joint Chief Environmental Engineers (Monitoring),
   Tamil Nadu Pollution Control Board
2. All District Environmental Engineers,
   Tamil Nadu Pollution Control Board
3. All HODs in Board Office
4. OCMMS Team

Copy to

1. PS to Chairman
2. PS to Member Secretary

10/11/2021
For Chairman
2க -
10.11.2021

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.
Telephone : 22353134 to 141, Fax : 044-22353068
Email : tnpcb-chn@gov.in Web : www.tnpcb.gov.in

DEPARTMENT OF INDUSTRIES AND COMMERCE

From
The Industries Commissioner and
Director of Industries and Commerce,
SIDCO Corporate Building,
Thiru Vi Ka Industrial Estate,
Guindy, Chennai 32

To
The General Manager,
District Industries Centre,
Coimbatore & Tiruppur

Rc.No.33497/DIC1/2021 Dt.: 09.11.2021

Sir,

Sub: MSMEs- coir industries- illegal operations- huge revenue losses to the Government- regarding.

Ref: Petition from Thiru A THiyagaraj, Dasanaicken Palayam & Others to the Hon'ble Chief Minister of TamilNadu, Dt.: 8.10.2021 (copy enclosed)

*****

In the petition, it was stated that about 2000 coir industries are illegally operating in Coimbatore and Tiruppur districts without any approvals / clearances/ licenses as required statutorily. They are creating pollution to the environment and creating huge losses to the revenue of the Government in terms of GST etc.,

In this regard, it is instructed to furnish a report on the alleged pollution by the coir industries and the alleged revenue losses to the Government after a thorough field inspection and with necessary valid inputs from the Industrial Associations, Farmers forums and the Government Departments / Agencies.

Since the Government is to be apprised of the situation and status, your report should reach this office as early as possible not later than 15.11.2021.

Encl: As above

For Industries Commissioner and
Director of Industries and Commerce

08th Oct 2021
Coimbatore District

From

A. Thiyagaraj, S/o, K. Arogyasamy, 4/231, Nagarakalandai Pirivu, DasanaikanPalayam (Post), Sulur (Taluk), Malai Palayam, Coimbatore District - 642202 **Mobile: 9865030794**	**E. Anand Kumar** Senjari Malai, Malai Palayam Village, Sulur (Taluk), Coimbatore – 641669 **Mobile : 9942279792**
U. Uvaraj, S/o, Uthamaraj, 3/207, Malayadipalayam Post, Sulur (Taluk), Malai Palayam, Coimbatore District – 641669 **Mobile: 7373331999**	**Kumar Raj E** 1/117 Kallipatti, KG Palayam Post Pollachi -642120 Coimbatore District **Mobile: 9901788902**

To

Thiru. M K Stalin,
Hon'ble Chief Minister of Tamil Nadu
Fort St. George, Secretariat,
Chennai - 600 009

Subject:

Huge Revenue Loss to the Government due to illegal operations of coir industries in Coimbatore & Tiruppur District. If Government Regulates this Coir Industry, government can get revenue more than 1000 Crores per year but it is hided by local officers.

Respected Sir,

Sir, there are more than 2000 Coir Manufacturing units are illegally operating in Coimbatore & Tiruppur District without getting proper licences from concerned government authorities, overall there is more than 8000 coir manufacturing units are there. The reason why we are bringing to your notice these coir mafia join together looting our natural resource like water and red soil exporting to foreign countries as well as polluting entire environment killing livelihood of small farmers and other living beings. These are the list of departments

TNPCB:-

If they bring these Hazardous Coir Manufacturing Units under their monitoring and regulation by changing category from "White" to "Orange", Tamil Nadu Pollution Control Board can earn more than 150 – 200 Crores of immediate revenue. Plus Environment Penalty can be collected for violation of Air and Water norms.

TANGEDCO:-

If they convert Agri free electricity connection to industrial connection they can earn more than 100-150 Crores. They are totally misusing agri connection for extracting water via pipeline for long distance to wash coir products extensively.

DTCP:-

There are more than 25000 Acres of lands are used for industrial/commercial activity without converting lands into DTCP. If they convert these lands government can get 3% of marketing value. How officers are allowing for industrial operations.

RTO:-

Almost of Coir manufacturing industries use agricultural subsidiary tractors for industrial use without paying taxes in the preview of farmers they use to purchase tractors in their family members. Minimum each unit will have 5 Tractors. Also, they do not have tailor endorsement and so on.

PANCHAYAT:-

90% of Coir Manufacturing industries do not have running licences and building approvals from panchayat. The local panchayat is not collecting properly

- Building taxes
- Water taxes
- Special taxes
- House taxes

Heavy loss to panchayat because of this hazardous coir manufacturing units' roads are getting damaged by their vehicles. More than 200 immigrant labours from north india are working in each panchayat they are utilizing our water without getting commercial water connection from panchayat. The Panchayat Clerk/Block Development is not ready to collect taxes instead they is developing their wealth.

DISH:-

These hazardous coir manufacturing industries should have DISH licence to Operate but mostly they don't have. This also can get more revenue to government

FIRE SERVICE: -

These hazardous coir manufacturing industries should have fire safety licence from **Tamil Nadu Fire & Rescue Services** to Operate but mostly they don't have. This also can get more revenue to government.

- Fire Licences
- Fire safety equipment's government can sell

This hazardous coir industries often getting fire accidents due to failure in installing fire safety measures.

SGWA:-

None of coir manufacturing industries have ground water extraction licence from **"State Ground and Surface Water Resources Data Centre"** Comes under PWD, WRD Department

- Licence cost
- Security deposit of each drawal point is Rs50000/-
- Penalty can impose on over extraction

Huge sum of revenue to government immediately.

PWD/TWAD:-

Coir Industries required minimum fresh water of **50000 to 500000 litres** per day from their industrial operation

- Government can sell water for nominal price.

Now these coir industries are looting water from PAP Main Canal and River Aliyar about 5TMC per year

ETP/CETP:-

99% of coir industries do not have ETP in their manufacturing units for treating their effluent water instead they discharging to open lands creating ground water pollution.

- Government can earn in installing ETP/CETP
- Government can earn by recycling waster water and sell to them back.

DIC:-

Same Family Members upto 5 persons availing government subsidiaries cheating the government without constructing factories with different entities. Recover back the subsidiary by **District Industries Center.**

GST:-

They not pay proper taxes by misusing wrong HSN code

- **0% (Tariff Item Code: 5305) or**
- **5% (Tariff Item Code: 5305 to 5308) or**
- **5% (Tariff Item Code: 5609).**

Note: For 1 Ton of Fibre, 2 Ton of Coir Pith can be extracted in Coconut Husk.

whether Coir Pith Industries will be charged under **12% (Tariff Item Code: 9404),** as mentioned below.

GST %	Tariff item	Description of Goods
0%	5305	Coconut, coir fibre
5%	5305 to 5308	**All goods [other than coconut coir fibre]** including

		vegetable textile fibres; paper yarn, **including coir pith compost put up in unit container and bearing a brand name**
5%	5609	**Products of coir**
12%	9404	**Coir products except coir mattresses**

We need clarification because, these industries Export **ITC-HS Code is 5305 (as mentioned in below picture),** So we wanted to know whether they **escape with 0% tax by showing (Tariff Item Code: 5305** = Coconut, coir fibre) OR **Pay 5% showing (Tariff Item Code: 5305 = All goods other than coconut coir fibre including coir pith** compost put up in unit container and bearing a brand name).

Members	Products	ITC-HS Code	
☐ M.K. FIBRE	COIR PITH AND COCONUT FIBRE	5305	Certifi
☐ REMMY SUBSTRATES INDIA PRIVATE LIMITED	COIR FIBRE AND COIR PITH	5305	Certif

RCMC No: CC/81/2019-2020
REMMY SUBSTRATES INDIA PRIVATE LIMITED
Head: Mr. C. Leela Krishnan (Managing Director)
Address : 188/1, Kattampatti pudur,, Kattampatti Post, Pollachi ,Coimbatore, Tamil Nadu - 642202

Also, it was heard that some companies produce **Grow Bags (Plastic Covers)** to cover up Coir Pith Blocks that are ready for plantation for Foreign Countries. Will it cover up under **5% GST (Tariff Item: 5607, 5609 Code)** or **12% GST (Tariff Item: 5607).**

GST %	Tariff item	Description of Goods
5%	5607, 5609	Coir articles
12%	5607	Twine, cordage, ropes and cables, whether or not plaited or braided and whether or not impregnated, coated, **covered** or sheathed **with** rubber or **plastics** [other than jute twine, coir cordage or ropes]

Along with ill show two large manufactures in Coimbatore District

Coir Industry Names are:

S. No.,	Industry Name (With Coir Board Code)	Owner Name	Export Reg., No., P – Pith / F-Fibre	Quantity MT in Lakhs
1	**Remmy Substrates India Private Limited** (RA1)	Leelakrishnan Chinnasamy	F- 764 & P - 1379	60986.29
2	**Sriram Fibres** (F55)	Leelakrishnan	F - 694	4413.10
3	**Pradeep Exports** (P71)	Leelakrishnan	P-721	1136.06
4	**Duinkop Enterprises (P) Ltd** (D10)	M.Jayachandran	F-772	7086.82

(Data taken from: http://coirboard.gov.in/?page_id=259 - Exporter-wise Exports of Coir & Coir Products 2018-19)

Now they have crossed 10Lakh MT per year

Remmy Substrates – Unit 1 (Satellite Images Taken from 'Google Earth')

Remmy Substrates – Unit 2" (Satellite Images Taken from 'Google Earth')

IR.No : F.3611CBS/OL/AE/CBS/2021 dated 15/11/2021

REMMY Inspection Report

TAMIL NADU POLLUTION CONTROL BOARD

Inspection Report for CTO-direct

1.	[a]	Name and Designation of the Inspecting Officer	:	Selvaganapathy T AE
	[b]	District Office	:	COIMBATORE SOUTH
2.	[a]	Date of receipt of Application	:	Water Act: 13/11/2021 / Air Act: 13/11/2021
	[b]	Date of Latest Resubmission of Application	:	Water Act / Air Act
	[c]	Date of Inspection	:	13/11/2021
3.	[a]	Industry Name	:	REMMY SUBSTRATES INDIA PRIVATE LIMITED
	[b]	Location of the Unit :		
		(i) S.F. No	:	294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5
		(ii) Village	:	KATTAMPATTY
		(iii) Taluk	:	KINATHUKADAVU
		(iv) Revenue District	:	Coimbatore
		(v) Local Body Type	:	Panchayat Union
		(vi) Local Body	:	KINATHUKADAVU
	[c]	Industry Postal address:		Registered Office address:
		S.F.Nos. 294/1B1, 295/1, 295/2A, 295/3, etc., Kattampatti Village, Kattampatti Post, Kinathukadavu Taluk, Coimbatore District		295/2A, Kattampatti Pudur, Kattampatti Post, Pollachi, Coimbatore
		Pincode: 642202		Pincode: 642202
4.		Date of Commissioning	:	01/06/2018
5.		Total Gross Fixed Assets in Lakhs (as on 31/10/2021)	:	2610.7
6.	[a]	Category-Classification scale	:	ORANGE - Large
	[b]	Industry Type	:	2100-Coconut husk retting / de-fibreing / pith processing
7.	[a]	Occupier Name	:	C Leelakrishnan
	[b]	Occupier Designation	:	The Managing Director
	[c]	Representative who accompanied during inspection	:	Thiru Ramprakash/MD
8.	[a]	Land Status	:	Owned
	[b]	Total area(in Hectares)	:	11.409
		Built up area(in Hectares)	:	2.688
		Irrigation / Green belt area(in Hectares)	:	1.262
		Solid waste Storage / disposal area(in Hectares)	:	0.010
		Vacant area(in Hectares)	:	7.449
9.		No. of Employees per day	:	100
10.		**Products manufacured**		

Sl. No	Name of the product	Quantity	Unit	End Use
a	Main Products manufactured			
1	Coir Fibre	24	T/D	Sold Out
2	Coir Pith	33	T/D	Sold Out
b	By Products manufactured			
c	Intermediate Products manufactured			

11 **Raw materials used (For each product)**

Sl. No	Name of the raw material	Quantity	Unit	Principal Use
1	Coconut Husks	57	T/D	For Process

12 Manufacturing Process (For each product)

We will purchase Raw coconut husks (57 T/D) from vendors and then after coconut husks are moved through close I conveyors to husk decorticating process, there husks are decorticated and water is sprinkled during the process (110 T/D) and then Coir Fibre & Coir pith is separated by screening process. After screening wet coir fibre (37 T/D) is moved through conveyors to Fibre dryer (mechanical dryer) during drying process (13 T/D) of water evaporated and after drying coir fibre (24 T/D) is moved to baling machine for baling process and finally bales are stuffed in containers & exported to various countries.
At the meantime Wet coir pith (130 T/D) is collected from the screen separator and dumped in concrete bunkers and subjected to squeezing process. The water (65 T/D) gemmated from squeezing process it will be reused for decorticating process after proper treatment and coir pith (65 T/D) is moved to concrete dry yards and Coir Pith Dryer for drying Process (during drying process 32 T/D of water evaporated). After drying dried Coir Pith is moved to machine hall and their Coir pith is converted into Blocks / Bricks (33 T/D) by using hydraulic machine as per customer requirement and then it is packed & loaded in containers for Export.

13 **[a] Water Source Details**

Sl. No	Source Type	Source Name	Quantity in KLD
1	NTADCL	Tiruppur Sultanpetai Water Projects Private Limited	61.5
2	Recycling Water	Boiler Blowdown & Squeezing Water	66.5

Total :128.00

[b] Water Consumption Details

Sl. No	Consumption Type	Quatity (KL/D)
1	WC-II: Domestic	5.0
2	Green Belt	1.0
3	Boiler	10.0
4	WC-III: Process (Easily Bio degradable)	112.0

Total :128.00

14 **[a] Sewage generation Details**

S No	Source	Quantity(KLD)
1	Domestic	4.0

Total :4.00

[b] Trade effluent generation Details

S No	Source	Quantity(KLD)
1	Trade Effluent I (Squeezing)	66.0
2	Trade Effluent II (Boiler blowdown)	0.5

Total :66.50

15 **[a] Details of Sewage Treatment plant Details**

Treatment status: Septic Tank and SP/DT

Sl. No	Name of the Treatment Unit	No. of Units	Dimensions in metres
1	Septic Tank	1	3.0 x 2.0 x 3.5
2	Soak Pit	1	4.88 x 1.83 x 3.05

[b] Details of Effluent Treatment plant Details

Treatment status: Individual ETP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1	Collection Well	1	23 Dia x 3.5 x 5.5
2	Collection Tank	1	23 x 3.5 x 5.5
3	Equalization Tank	2	20 x 9.8 x 5.5
4	Bio Aeration Tank	1	34.6 x 13.3 x 5.5
5	Tube Settling Clarifier	1	13.3 x 5.0 x 5.5
6	Clarifier Feed Tank (Intermediate)	1	13.3 x 4.2 x 5.5
7	Flash Mixer Tank	1	2.3 x 2.3 x 1.5
8	Flocculator Tank	1	3.5 x 3.5 x 1.5
9	Clarifier Tank (Tertiary)	1	14.8 Dia x 3.0
10	Dual media Filter Feed Tank	1	9.0 x 6.5 x 5.5
11	Multi Grade Filter	1	2.3 Dia x 1.8
12	Acid Dosing Tank	1	100 LPH PP-FRP Tank
13	Sodium Hypo Dosing Tank	1	100 LPH (HDPE Tank)
14	Filter Water Tank	1	9.0 x 6.5 x 5.5
15	Sludge Thickener	1	4 Dia x 3.5
16	Filter Press	1	915 mm x 915 mm

16 [a] **Sewage disposal Details**

S.No	Description of Outlet	Quantity(KLD)	Disposal
1	Sewage	4.0	On Industrys own land

[b] **Trade effluent Disposal details**

S.No	Description of Outlet	Quantity(KLD)	Disposal
1	Trade Effluent I	66.0	Recycling to process
2	Trade Effluent II	0.5	Recycling to process

17 **Details of Air Pollution Control measures**

[a] **Point source emission with stack Details**

Stack No	Point source of Emission	Pollution control measures	Stack top dimension(in metres)	Stack height above ground level(in metres)
1	Boiler 1 (20 L KCAL)	Mechanical Dust Collector with Stack	0.6	30
2	Boiler 2 (20 L KCAL)	Mechanical Dust Collector with Stack	0.5	25
3	Coal Handling System (Coir Fibre Section)	Dust collectors with stack	0.15	4
4	Coal Handling System (Coir Pith Section)	Dust collectors with stack	0.15	4
5 to 7	Mechanical Drier (Coir Fibre Section)	Hot Air Exhauster - 3 Nos. (Each)	2.0	5
8 & 9	Mechanical Drier (Coir Pith Section)	Hot Air Exhauster - 2 Nos. (Each)	2.0	5
10 & 11	DG Set 125 KVA	Acoustic Enclosures with Stack (Each)	0.1	4
12	DG Set 180 KVA	Acoustic enclosures with stack	0.1	4
13	DG Set 250 KVA	Acoustic enclosures with stack	0.3	5
14	DG Set 320 KVA	Acoustic enclosures with stack	0.3	5
00	Coir Fibre Bale Reopener Machine 150 Kg - 2 Nos.	Cyclone Separator	0	0
00	Conveyors (Decorticating Section)	Closed Conveyor System	0	0
00	Conveyors (Coir Fibre Section)	Closed Conveyor System	0	0
00	Conveyors (Coir Pith Section)	Closed Conveyor System	0	0

[b] **Fugitive emission/Noise Details**

Sl No	Source of Fugitive or Noise Emission	Type of emission	Pollution control measures	Capacity
1	DG Set 125 KVA - 2 nos	Noise	Acoustic Enclosures (Each)	
2	DG Set 180 KVA	Noise	Acoustic Enclosures	
3	DG Set 250 KVA	Noise	Acoustic Enclosures	
4	DG Set 320 KVA	Noise	Acoustic Enclosures	

18. **Details of Solid Wastes**

[a] Non Hazardous solid wastes

Sl. No	Name of the Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq Metre)

[b] Hazardous solid wastes

(i) Hazardous waste Authorization details

HW generation	Applied for Authorisation	Date of Application for HWA	HWA Type	Issued date	Valid date

(ii) Hazardous waste generation details

Sl. No	Name of Process	Name of Process Waste(Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
1	5.Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications (Schedule I)	5.1-Used or spent oil	0.6	Recyclable	Plastic Drums	Recover and Reuse-CPCB Authorized recyclers	50
2	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications (Schedule I)	5.2-Wastes or residues containing oil	0.5	Incinerable	Plastic Drums	Recover and Reuse-CPCB Authorized recyclers	50

19. **Details of consent fee demand and consent fee remittance**

[a] Consent Fee Demand by TNPCB Details :

Financial Year	Consent Fee Type	Water Act	Air Act	Total	Total Gross Fixed Assets in Lakhs	As On
CTE	Arrears	113321.0	113321.0	226642.0	2610.7	31/10/2021
2018-2019	Arrears	113321.0	113321.0	226642.0	2610.7	31/10/2021
2019-2020	Arrears	113321.0	113321.0	226642.0	2610.7	31/10/2021
2020-2021	Arrears	113321.0	113321.0	226642.0	2610.7	31/10/2021
2021-2023	Current	113321.0	113321.0	226642.0	2610.7	31/10/2021
Total : 1133210.0						

[b] Consent Fee Remittance by the Industry Details:

Date	CR No/Bank Ref No	Amount	Reason/Remarks on rising the demand	District Office of TNPCB
13/11/2021	742538	1134000.0	Including Arrears Consent fee paid upto 31.03.2023	COIMBATORE SOUTH
Total : 1134000.0				

Total consent fee Demand Rs.	1133210.0
Consent fee remitted by the industry Rs.	1134000.0
Balance to be remitted Rs.	-790.0

20. **Details of complaint**

Whether there are any complaints against the unit? No

Date of receipt of complaint	Name of the Complainant	Nature of Complaint	Details of Investigation	Action taken on the complaint

21 **Details of Legal Action**

Whether any court case filed against the unit? No

Nature of the case	Date of filing	Case Number	Name and place of the Court	Present stage of the case

22 **Details of applicability and status of GO relaxations/ECO CRZ clearances**

[a] Whether the unit attracts the GO No 213 or GO 127? If so, the details of GO relaxation obtained there on — No

[b] Whether the unit is coming under the purview of EIA Notification? If so, the details there on — No

[c] Whether the unit is coming under the purview of CRZ Notification? If so, the details there on — No

Clearance Type	Issued date	Valid date	Issued by Authority	Proc. No and date

23 **Status of Disposal of effluent and water bodies**

[a]	Whether discharged into inland surface waters?	No	If yes, name of the Odai/ River / Lake?	

[b] Distance of the water body from the unit if effluent reaches the water body in Metres?

[c] Details of nearby water bodies

Name as found in records

Whether the water source is included in the G.O Ms. No 213, E & F Dept. dated 30.03.89? No

Whether the water source is included in the G.O Ms. No. 127 / E & F Dept. E C – 3 / dated 8.5.1998? No

Distance of the water source(in meters)

Confluence Point ?

Topographical details with reference to the unit's site?

Whether unit's effluent reaches the water sources (or) possibility exists?

24 Land use pattern in the vicinity

East	Unit's Own Land/ Coconut Farm
West	Unit's Own Land/ Coconut Farm
North	Dry Land/ Pond
South	Village Road (Kattampatti - Malaipalayam Road)

25 **Details of habitation**

SL No	Habitation Name	Distance in Km	Population in Nos
1	Kattampatty	0.25	6445

26 [a] Name of the nearby Roadways (Viz.) NH / SH / MDR / ODR — SH - 19, Palladam - Pollachi Road

[b] Distance from the site in Kms. — 0.2

27 [a] Land use classification of the site — Non-Planned Area

[b] Authority which classified the land use — D T C P

28. Name and distance of the sensitive/eco sensitive areas like places of Archeological importance, National Park, Wild Life/ Birds sanctuary, Marine National Park, Mangrove Forests, reserved forests if any. — Nil (In Km)

29. [a] Topo Sketch showing the surrounding features in item No 24 to 27 has to be enclosed — As attached

30 **Details of Cash Receipt**

SL No	Cash Receipt No	Date	Amount
1	742538	10/11/2021	11,34,030

31. **Whether the Industry has submitted Latest Environmental Statement (If Yes, Remarks)**

NO

32. **Any other information**

Kindly Refer AOI vide Annexure-I

33. **Specific recommendations on the issue of consent under Water (P & CP) Act, 1974 as amended and Air (P & CP) Act, 1981 as amended.**

Kindly Refer AOI vide Annexure-I

Selvaganapathy T/AE

(Name and Designation)

DEE Recommendations.

Recommended for the issue of CTO - direct to the unit under the both Acts after getting the subject approved by the ZLCCC.

Manimaran P /DEE

(Name and Designation)

Enclosures :

1. Topo Sketch (Attached)
2. AOI- ANNEXURE I (Attached)
3. Unit's Undertaking Letter (Attached)

IR No. : F.CBS-NA/DEE/CBS/2021 dated 15.11.2021

Tamil Nadu Pollution Control Board

Inspection Report

1	a	Name of the Inspecting Officer	Er.P.Manimaran, DEE Dr.P.Ramesh, AE Er.T.Selvaganapathy, AE
	b	District office	**Coimbatore South**
2	a	Date of Inspection	27.10.2021
3	a	Name of the Industry	**M/s. Remmy Substrates India Pvt. Ltd. Unit – II (Previously M/s.Pradeep Exports & M/s. Surya Coirs)**
	b	*Factory address:* S.F No. 237/2 & 235/2B, Malaipalayam Village, Sulur Taluk, Coimbatore District – 642 202.	
4	a	Category / Classification	**Orange** / Small
	b	Type of the industry	2100 - Coconut husk retting/de-fibreing/pith processing
5	a	Name of the Occupier of the unit present during inspection.	Thiru Ram Prakash, Managing Director

6 Products manufactured:

a Main Products manufactured:

S No	*Main Product*	*Quantity*	*Unit*	*Actual Production*
1.	Coconut Fibre	5	Tons/day.	Operating without consent of the Board
2.	Coir Pith Blocks	5	Tons/day	Operating without consent of the Board
3	Grow Bags	2.5	Tons/day	Operating without consent of the Board
4	Mixed Blocks (Coir chips)	1.5	Tons/day	Operating without consent of the Board
5	Briquettes	2	Tons/day	Operating without consent of the Board

b By/Intermediate products manufactured:

By / Intermediate Product	*Quantity*	*Unit*	*Actual production*

7 a Quantity of effluent in KLD:

i)	Sewage	3.0 KLD
ii)	Trade Effluent	70 KLD

b Sources of trade effluent : Waste water from Coir pith processing

8 Performance of Effluent Treatment Plant:

Nature of Effluent	*Sl. No.*	*Components of ETP*	*Nos.*	*Dimensions (in metres)*	*Status of functioning*
(1)	(2)	(2)	(3)	(4)	(5)
Sewage	1	Septic Tank	1		In operation
	2	Dispersion Trench	1		
Trade	1	No ETP provided	--	--	No ETP

	effluent	provided
	Trade Effluent - Type of ETP : Nil	

9 Sources of Emission and Air Pollution Control Measures provided:

Sl. No.	Source of Emission	APC measures provided	Stack top dimension (in metres)	Stack ht. above ground (in metres)	Status of functioning
1	Beater machine	Shed provided machines covered with GI Sheets	0	0	In operation
2	Polisher machine		0	0	
3	Rotary Screen		0	0	

10 Remarks on the maintenance of Log Books, Records and separate energy meter for Effluent Treatment Plant.

Refer item No.17.

11 Remarks on the Disposal of Solid Wastes / Hazardous Wastes :

Refer item No.17.

12. Remarks on Waste minimization, Inplant measures and House Keeping.

Refer item No.17.

13 Details of Complaints if any:

Refer item No.17.

14 Violation of conditions stipulated in the Consent Orders / directions issued under Water/Air Act, if any:

Refer item No.17.

15 Violation of conditions stipulated in the authorisation issued under the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 if any:

Refer item No.17.

16 Details of Samples collected, if any and Date/Time of collection and point of collection:

Refer item No.17.

17. Any other special information if any (May include observations/suggestions made during inspection on the performance of ETP/APC Measures).

I) BACKGROUND:

The unit of **M/s. Remmy Substrates India Pvt. Ltd. Unit – II (Previously M/s.Pradeep Exports & M/s. Surya Coirs)** is located at S.F No. 237/2 & 235/2B, Malaipalayam Village, Sulur Taluk, Coimbatore District has not obtained consent of the TNPC Board. As per the CPCB revised direction dated 07.03.2016 and Tamilnadu Poilution Control Board proceedings dated 02.08.2016, the manufacturing of Coir items from Coconut Husk falls under white Category. As per the CPCB classification the unit falls under White category. The unit is engaged in the manufacturing and export of Coir pith products to consumers around the world.

II) MANUFACTURING PROCESS:

The main raw material is coir pith which is collected as a waste from the processing of coir fibre from the coconut husk. The raw materials is collected and dumped in the stock yards. The coir pith is washed with water with the water sprinklers to remove the unwanted dust and to reduce the high electrical conductivity of the pith. The waste water generated from the process is disposed for irrigation purposes and open land percolation without any

treatment. The wet pith is spreaded in the open yard for drying. When the moisture content reaches less than 25% the pith is collected and the dried pith is carried to the hydraulic press machine for making pith blocks and baled.

Grow Bags:

Coco peat in compressed board packed in UV treated plastic bag with both end sealed for ready use. Plant hole, Drip hole, Drain hole in plastic bag are also done as per customer choice

Coco chips:

Coconut Husk (shell) are cut into size of 1 cm to 5 cm sizes and washed to low the EC levels. It contains high quality cocopeat with fibres to absorb more water. The Coco chips are suitable for the plants which require more air, a substitute for wood barks.

III) COURT CASES, RELATED TO COIR UNITS

- In the Criminal Revision case Crl.R.C.No.1307 of 2015 and M.P.No.1 of 2015 and Crl. M.P.No.1771 of 2017 filed before the Hon'ble High Court of Madras issued an order dated 14.07.2017 filed by M/s Sukumaran Coir Industries Pvt Ltd Vs DEE, TNPC Board, Perundurai inter alia as follows:

  I. **"The impugned order is sustainable;**

  II. **Since the petitioner industry, being a coir industry, has been categorized and declared to be a White industry as per the second respondent Board proceeding in B.P No.06 dated 02.08.2016, it does not require to get any consent from the second respondent Board;**

  III. **However, the petitioner industry shall submit to the second respondent Board for all other monitoring purpose and in this regard, it is open to the second respondent to impose any conditions, which are imposable to any such category of industry, as that of the petitioner industry;**

  IV. **Once such conditions are imposed, it is for the petitioner industry to comply with the same in toto;**

  V. **After verification of such compliance, by having an on the spot inspection to be conducted by the Board of the second respondent, it is open to them to clear the petitioner industry to commence their production or business.**

  VI. **Once the second respondent Board clears the petitioner industry in the manner indicated above, the impugned order shall not stand in the way, it gets vanished, the moment the second respondent Board clears the petitioner industry to run.**

With these directions, the criminal revision case is disposed".

- In a similar Coir unit case, in the Hon'ble High Court in W.P.No.21327 of 2015, and in the Hon'ble NGT (Southern Bench), Chennai in Application No.114 of 2015, the TNPC Board has recommended the following which is also mentioned in the Hon'ble High

Court and the Hon'ble NGT Tribunal order dated 11.02.2016 & 03.02.2016 as follows:

I. **The unit shall not commission the unit without consent to operate from the Board.**
II. **The unit shall not use water in the process at any stage as assured.**
III. **The unit shall cover the drying of coir pith with adequate tarpaulins during raining and shall provide adequate collection tank for the open concrete yard if any water collected in the drying year during raining and shall be used for gardening after satisfying the standards prescribed by the Board.**
IV. **The unit shall comply the emission and ambient air quality standards prescribed by the Board.**
V. **The unit shall cover all the conveyors at top and provide closed collection system with impervious floor for the final coir pith reject from the screener so as to avoid dust emission.**
VI. **The Unit shall use the open concrete yard only for the drying of coir pith block manufacturing process without water spraying method.**
VII. **The unit shall ensure that approach road within the premises shall be of either concreted or with bitumen road.**
VIII. **The unit shall not dry coconut fibre on the roads and along the banks of LBP canal.**
IX. **The unit shall obtain all statuary clearances from competent authorities.**

➢ Further in the Hon'ble NGT application no. 199 of 2016 (SZ) in the matter of N.Muthukumar, Kinathukadavu Taluk, Coimbatore District Vs The Chairman and The Member Secretary, TNPC Board Chennai in the order dated 01.09.2016 directed the TNPC Board to frame the guidelines by the Board and the same shall widely be published throughout the State. Accordingly the committee was constituted by the Board and the guidelines were issued as submitted below;

Water Pollution :

a) **Generally optimum utilization of water for retting activity does not generate any trade effluent. The optimum quantity of water depends on various factors like nature of pith, rainfall and methodological conditions etc. Hence, the unit shall utilise only optimum quantity of water so as to avoid wastewater generation according to the local conditions.**
b) **As coir pith is water absorbent, drying yard shall have a bedding (platform) of coir pith of adequate depth to retain excess water if any.**
c) **Around the drying yard, drains with collecting basin shall be provided to collect any runoff/wastewater generated from the retting activity .**
d) **The unit shall recycle the collected water (if any) for retting activity with due makeup of fresh water.**
e) **The unit ensure that the wastewater shall not be discharge into any water bodies/ nearby lands under any circumstances.**

Air Pollution:

a) **Usage of wet husk shall reduce the dust emission during disintegration and decortications.**

b) **The disintegration and decortications shall be carried out in a closed shed so as to avoid dust emission.**

c) **Tin sheet cover shall be provided to the rotary sieve and conveyors to minimize the dust emission.**

d) **Green belt of adequate depth shall be developed to avoid dust emission.**

e) **If the provision of compound wall and green belt development is not feasible then the unit shall provide wind net arrestor of adequate height all along the boundary of the unit especially in drying area so as to mitigate dust emission.**

IV) COMPLAINTS:

Frequent complaints were received against the coir units in and around Pollachi & Sulur Taluk as follows:

i) CPCB Letter dt.17.08.2020 and Govt.of India (I-petition) dt. 15.07.2020 received by this office through e-mail on 23.07.2020 filed by Mr. A. Thiyagaraj, Malaipalayam Village, Sulur Taluk.

ii) Complaint against the establishment of the coir industry in Thimmanguthu village dated 20.08.2020, 24.08.2020, 26.08.2020 and OLGPRS complaint no. 31270018 dated 23.08.2020 & MOEF petition no. MOEF/A/2020/08348 received through OLGPRS complaints no. 011652175 & 097657488 on 01.09.2020 & 07.09.2020 and MOEF petition Lr. No. 10440/E.1/2020-1 dated 02.09.2020 received through corporate office filed by Thiru Nagaraj of Thimmanguthu Village, Pollachi Taluk.

iii) MOEF petition no. MOEF/E/2020/01069 dated 15.07.2020 received through corporate office filed by Thiru Manthiramoorthy, Malaipalayam Village, Sulur Taluk

iv) OLGPRS complaints dated 08.07.2020 & 28.07.2020 filed by Thiru. Uvaraj, Malaipalayam Village, Sulur Taluk

and other various petitions regarding the contamination of ground water due to the discharge of waste water generated from the coir units and coir dust pollution from the Coir Industries functioning in the surrounding areas of Negamam, Kattampatti, Malaipalayam Village and its surroundings.

It is submitted that, further complaints were received through Hon'ble Minister for Environment, Climate Change, Youth Welfare & Sports Development & Chairman, TNPCB during their visit to Coimbatore on 02.07.2021 and requested to take necessary action.

It is also informed that the **Hon'ble NGT (PB), New Delhi in the matter of O.A No. 216 of 2020 has passed latest order dated 25.08.2021 inter-alia that**:

" 7. In view of report of the joint Committee, TN State PCB may finalize pending proceedings for enforcement of environmental norms. The CPCB needs to revisit categorisation of coir industry for monitoring and regulation as well for regulation of extraction of groundwater and compliance of air and water norms. The CPCB may consider the magnitude of activities of the industries and its impact on the environment. The CPCB may hold online meeting with all the State PCBs/PCCs where coir industries are located and consider issuance of Guidelines about standards and scale of operation to be permitted and regulatory regime to be followed.

8. The above order is without prejudice to the remedy of the applicant to approach the Madras High Court in the pending proceedings. If any grievance survives, the applicant is at liberty to take further remedies before the Southern Bench of this Tribunal.

A copy of this order be forwarded to CPCB and TN State PCB by e-mail for compliance.

The application is disposed of ".

The Hon'ble NGT in the Appeal Nos. 70, 71 & 72 of 2021 (SZ) & Caveat Petition No. 05, 06 & 07 of 2021 (SZ) has passed an order dt. 08.10.2021 inter alia that,

".. The Pollution Control Board has powers to re-categorize the units. On inspection, if they find the pollution index is more and as such they are entitled to come under the consent mechanism, it is for them to decide those aspects. Having decided to apply for consent to operate as well by the appellant units, we are not going into the question whether this industry will require any consent or not. If such an application is going to be filed before the Pollution Control Board, there is no necessity to go into the question. If the Pollution Control Board finds that there is some in-efficiency in pollution control mechanism, they are entitled to issue directions and if it is not complied with even if they are not coming under the consent mechanism, the Pollution Control Board is entitled to issue closure order invoking the power under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention and Control of Pollution) Act, 1981. So, under such circumstances, we are disposing the appeals with following directions:

i) If the appellants file an application for revocation of the closure order issued both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and also for consent to operate under both the Acts, then the Pollution Control Board is directed to consider the same and pass appropriate order after giving an opportunity of hearing, if required by the parties in accordance with law as early as possible without delay at any rate

within a period of six weeks from the date of receipt of this order. Till then the appellants are directed not to operate the unit but the electricity disconnection, if any, revoked and reconnected, then that cannot be used for the purpose of operation of the unit but that can be used only for general use of their office as housekeeping purpose alone.

ii) Pollution Control Board is directed to ascertain as to whether the appellant units have operated their units by using alternative method of providing electricity during the period of the closure order then they are directed to take appropriate action against them including imposition of environmental compensation in accordance with law after complying with the Principle of Natural Justice.

iii) Since, this Tribunal had directed the units not to function till the revocation of closure order and consent applications are considered by the Pollution Control Board by hearing the parties, any interim order passed by the Appellate Authority will not stand in the way of implementing the directions issued by this Tribunal by the Pollution Control Board.

iv) The Registry is directed to communicate this order to the Chairman, Tamil Nadu Pollution Control Board for information and compliance of the direction.

v) The parties are directed to bear their respective cost in the appeals.

With the above directions and observations, the appeals are disposed of.

V) COMBINED INSPECTION REMARKS:

A complaint was received through mail dt. 22.10.2021 to this office by Mr.Thiyagaraj A & Villagers of Malaipalayam Panchayat based on that a letter dt. 20.10.2021 was received from CPCB for further follow up.

Based on the complaint against the unit, the unit was inspected along with official from CPCB on 27.10.2021 and the following were observed:

The unit of M/s. Remmy Substrates India Pvt. Ltd. Unit – II (Previously M/s.Pradeep Exports & M/s. Surya Coirs) is located at S.F No. 237/2 & 235/2B, Malaipalayam Village, Sulur Taluk, Coimbatore District has not obtained consent of the TNPC Board. As per the CPCB revised direction dated 07.03.2016 and Tamilnadu Pollution Control Board proceedings dated 02.08.2016, the manufacturing of Coir items from Coconut Husk fails under white Category. As per the CPCB classification the unit falls under White category. The unit is engaged in the manufacturing and export of Coir pith products to consumers around the world.

The unit is involved in the manufacturing of fibre from coconut husk. The main raw material is coconut husk which is stored and soaked in the water. The coconut husk is carried through the conveyors to the Beater machine. The wetted husk is beated in the beater machine to obtain the fibre. The obtained fibre along with the coir pith which is separated in the rotary screen. Then the fibre is separated through the conveyor and then passed on through the polisher machine. Then the polished fibre and the separated coir

pith are separately taken for further process.

The waste water generated from the process is collected in the collection tank and recycled for the wetting process. The fibre is spreaded in the open concrete paved yard within the premises for drying. After drying the dried fibre is carried to the hydraulic press machine for making fibre bales.

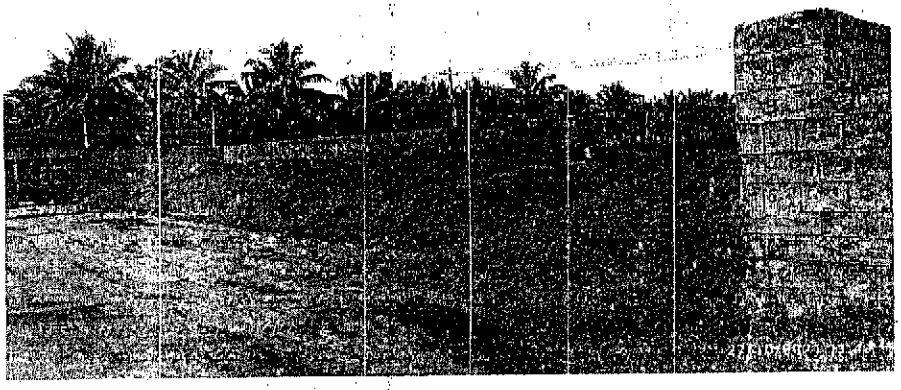
The unit has installed the following machineries:

Sl. No	Name of the Equipment	Measures provided
1.	Beater Machine	Operated in closed system in a shed
2.	Rotary Screen	Operated in a shed
3.	Polisher	Operated in a shed
4.	Conveyors	Covered with wooden planks

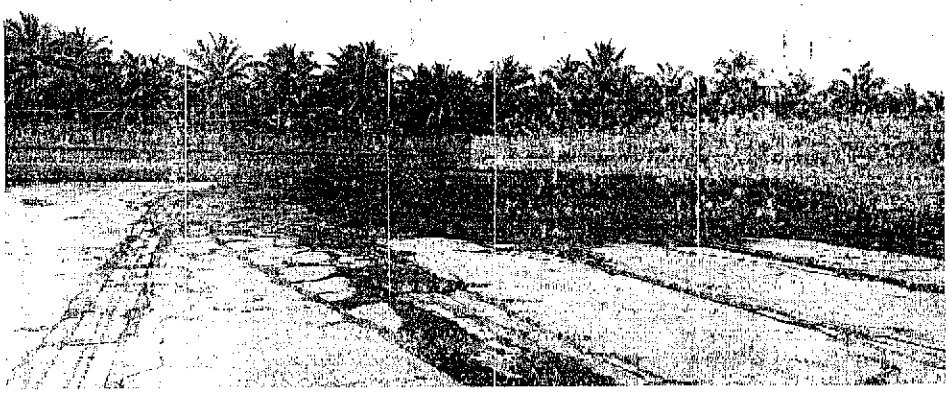
1. The unit was found in operation.
2. The unit has informed that, the water required for the process is outsourced from private suppliers. However the unit has not furnished any documents in this regard at the time of inspection.
3. The unit is processing the fibre from the coconut husk.
4. The coconut husk is wetted with the water in the open concrete area
5. The waste water generated from the wetting process is stored in the waste water tank. The TDS was 2056 ppm and the pH was 6.26 and the water sample was collected and sent for further analysis.
6. The waste water stored in the collection tank was utilized for irrigation for their coconut farm in the surroundings without any treatment.
7. The processed fibre is dried in the open concrete paved area within the premises. The unit has provided compound wall around the premises. However, during inspection it was noticed that the particles are easily carried away due to heavy wind and creates a nuisance and dust pollution since the location of the unit is in wind prone area.
8. The unit has not provided the adequate APC measures for the open drying area.
9. The waste water generated from the process is directly disposed for irrigation without any treatment.

Whereas in the revised categorisation of Industries vide TNPC Board Proc. dt. 10.11.2021, the coir units are comes under the Orange Category (2100 – Coconut husk retting/de-fibreing/pith processing) and the unit has not complied the conditions as mentioned therein.

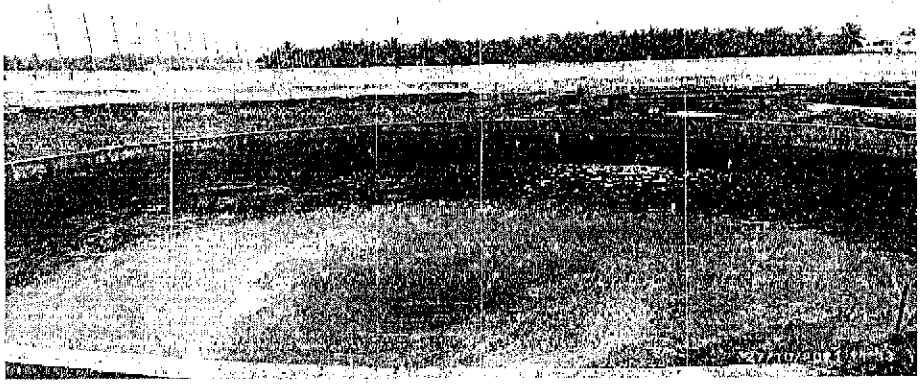
VII) PHOTOGRAPHS:



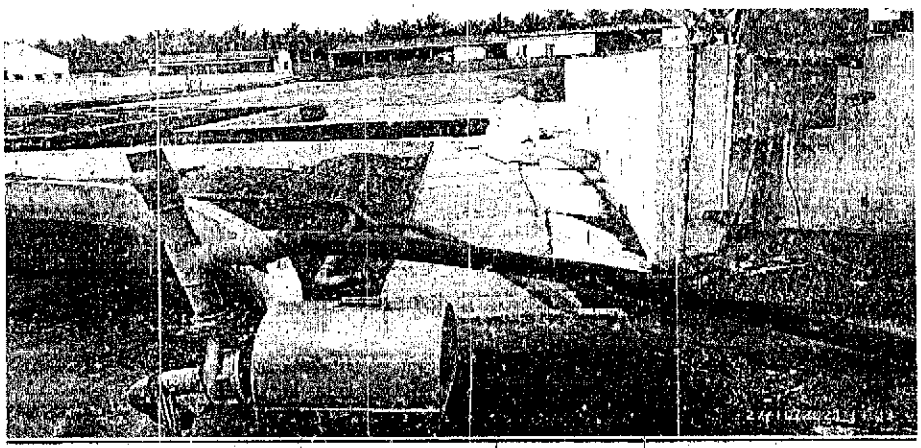
Coir fibre stored in open concrete pavement area within the premises



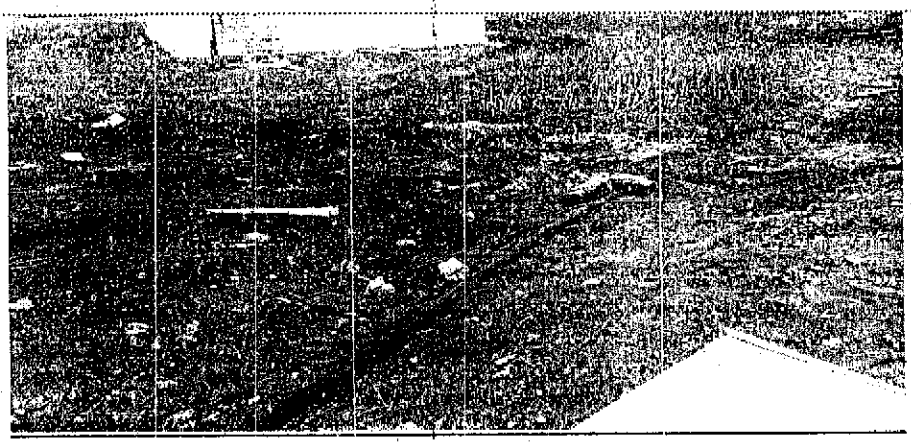
Coir fibre soaked in open concrete pavement area within the premises



Waste water generated from the wetting process is stored in the waste water tank



Pumping arrangement for the discharge of waste water



Discharge of Wastewater through pipeline to Coconut farms

RECOMMENDATIONS:

As per the sub-section (1a) of section 24 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act) **"No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any [stream or well or sewer or on land]"**

As per the Section 22 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (hereinafter referred to as the Act) **"No person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board under clause (*g*) of sub-section (*1*) of section 17"**

Since the waste water generated from the process is directly disposed on land for irrigation without any treatment. The unit has not provided adequate APC measures to attenuate Air/Coir dust pollution. Hence a Show Cause Notice may be issued to the unit under the Water Act and Air Act.

AE/TNPCB/CBS

Remarks of DEE: Put up Show Cause Notice

15/11/21

DEE/TNPCB/CBS

By RPAD:

O/o, District Environmental Engineer
Tamilnadu Pollution Control Board,
Coimbatore (South)
Plot No. E-55A, SIDCO Industrial Estate,
Pollachi Main Road, Kurichi,
Coimbatore – 641 021.

TAMILNADU POLLUTION CONTROL BOARD

Proc No. F.CBS-NA/DEE/TNPCB/CBS/W/2021 dated 15.11.2021

Sub: TNPCBD – Industries – **M/s Remmy Substrates India Pvt. Ltd. Unit – II (Previously M/s.Pradeep Exports & M/s. Surya Coirs),** S.F No. 237/2 & 235/2B, Malaipalayam Village, Sulur Taluk, Coimbatore District – Environmental Violations Noticed – Show Cause Notice - Issued – Reg.

Ref:
1. CPCB Letter dt. 20.10.2021
2. Complaint received through mail dt. 22.10.2021 to this office by Mr.Thiyagaraj A & Villagers of Malaipalayam Panchayat
3. Combined Inspection of the unit by TNPCB & CPCB officials on 27.10.2021
4. Categorization of coconut husk processing industry and bring under consent mechanism – Guidelines issued vide TNPC Board Proc. dt. 10.11.2021

****

The Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 is in force in Tamilnadu. The Tamilnadu Pollution Control Board enforces the above Act. Tamilnadu Pollution Control Board serves this notice as per the sub-section (1a) of section 24 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act) **"No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any [stream or well or sewer or on land]"**

A complaint was received through mail dt. 22.10.2021 to this office by Mr.Thiyagaraj A & Villagers of Malaipalayam Panchayat based on that a letter dt. 20.10.2021 was received from CPCB for further follow up.

Based on the complaint against the unit, the unit was inspected along with official from CPCB on 27.10.2021 and the following were observed:

The unit of **M/s. Remmy Substrates India Pvt. Ltd. Unit – II (Previously M/s.Pradeep Exports & M/s. Surya Coirs)** is located at S.F No. 237/2 & 235/2B, Malaipalayam Village, Sulur Taluk, Coimbatore District has not obtained consent of the TNPC Board. As per the CPCB revised direction dated 07.03.2016 and Tamilnadu Pollution Control Board proceedings dated 02.08.2016, previously the manufacturing of Coir items from Coconut Husk falls under white Category. The unit is engaged in the manufacturing and export of Coir pith products to consumers around the world.

The unit is involved in the manufacturing of fibre from coconut husk. The main raw material is coconut husk which is stored and soaked in the water. The coconut husk is carried through the conveyors to the Beater machine. The wetted husk is beated in the beater machine to obtain the

fibre. The obtained fibre along with the coir pith which is separated in the rotary screen. Then the fibre is separated through the conveyor and then passed on through the polisher machine. Then the polished fibre and the separated coir pith are separately taken for further process.

The waste water generated from the process is collected in the collection tank and recycled for the wetting process. The fibre is spreaded in the open concrete paved yard within the premises for drying. After drying the dried fibre is carried to the hydraulic press machine for making fibre bales.

The unit has installed the following machineries:

Sl. No	Name of the Equipment	Measures provided
1.	Beater Machine	Operated in closed system in a shed
2.	Rotary Screen	Operated in a shed
3.	Polisher	Operated in a shed
4.	Conveyors	Covered with wooden planks

1. The unit was found in operation.
2. The unit has informed that, the water required for the process is outsourced from private suppliers. However the unit has not furnished any documents in this regard at the time of inspection.
3. The unit is processing the fibre from the coconut husk.
4. The coconut husk is wetted with the water in the open concrete area
5. The waste water generated from the wetting process is stored in the waste water tank. The TDS was 2056 ppm and the pH was 6.26 and the water sample was collected and sent for further analysis.
6. The waste water stored in the collection tank was utilized for irrigation for their coconut farm in the surroundings without any treatment.
7. The processed fibre is dried in the open concrete paved area within the premises. The unit has provided compound wall around the premises. However, during inspection it was noticed that the particles are easily carried away due to heavy wind and creates a nuisance and dust pollution since the location of the unit is in wind prone area.
8. The unit has not provided the adequate APC measures for the open drying area.
9. The waste water generated from the process is directly disposed for irrigation without any treatment.

Whereas in the revised categorisation of Industries vide TNPC Board Proc. dt. 10.11.2021, the coir units are comes under the Orange Category (2100 – Coconut husk retting/de-fibreing/pith processing) and the unit has not complied the conditions as mentioned therein.

Photographs showing the status of M/s Remmy Substrates India Pvt. Ltd. Unit – II (Previously M/s.Pradeep Exports & M/s. Surya Coirs:

Coir fibre stored in open concrete pavement area within the premises

Coir fibre soaked in open concrete pavement area within the premises

Waste water generated from the wetting process is stored in the waste water tank

Pumping arrangement for the discharge of waste water

Discharge of Wastewater through pipeline to Coconut farms

And as such the provisions of Section 24 of the Act have been contravened which is punishable under Section 44 of Act with imprisonment for a term which shall not be less than one year and Six months, but which may extend to six years and with fine.

Hence, you are directed to show cause **within 15 days** from the date of receipt of this notice as to why penal action should not be initiated against you for operating the unit without any water pollution control measures under Section 24 of the said Act and to issue directions under Section 33A of the Act for closure of the unit and for the stoppage of electricity etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

District Environmental Engineer
Tamil Nadu Pollution Control Board
Coimbatore South

To,
Thiru Ram Prakash
Managing Director
M/s Remmy Substrates India Pvt. Ltd. Unit – II (Previously M/s.Pradeep Exports & M/s. Surya Coirs),
S.F No. 237/2 & 235/2B, Malaipalayam Village,
Sulur Taluk,
Coimbatore District – 642 202.

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2105141406492 DATED: 16/11/2021.

PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/W/2021 DATED: 16/11/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. REMMY SUBSTRATES INDIA PRIVATE LIMITED , S.F.No. 294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5, KATTAMPATTY villageKinathukadavu Taluk and Coimbatore District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. The unit's OCMMS application No.41406492 for CTO-Direct, Date: 13.11.2021.

2. IR.No : F.3611 CBS/OL/AE/CBS/2021, Dated: 15.11.2021.

3. Minutes of the 103rd ZLCCC meeting held on 15.11.2021 (ZLCCC Item No. 103-03).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director,
M/s . REMMY SUBSTRATES INDIA PRIVATE LIMITED
S.F No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5,
KATTAMPATTY Village,
Kinathukadavu Taluk,
Coimbatore District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

PERIYASAMY MANIMARAN

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DN: c=IN, o=TAMIL NADU POLLUTION CONTROL BOARD, ou=COIMBATORE, postalCode=600032, st=Tamil Nadu, 2.5.4.20=40e0234c37595d06db7ae5e87ccbe69a676c873e0c2ea543eafcd7421c5e5a90, pseudonym=7B58DA03106A56B3F001F7C1D83C1829B522D805, serialNumber=DC19EB1CC8C1E1964977BC597D3BBA60E96A7EEABBC6616C7936BC1B1A7DDE98, cn=PERIYASAMY MANIMARAN
Date: 2021.11.16 14:27:24 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

To
The Managing Director,
M/s.REMMY SUBSTRATES INDIA PRIVATE LIMITED,
295/2A, Kattampatti Pudur,
Kattampatti Post,

Pollachi,

Coimbatore,

Pin: 642202

Copy to:

1.The Commissioner, KINATHUKADAVU-Panchayat Union, Kinathukadavu Taluk, Coimbatore District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Coir Fibre	24	T/D
2.	Coir Pith	33	T/D

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	4.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent I	66.0	Recycling to process
2.	Trade Effluent II	0.5	Recycling to process

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5ºC above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1`		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		

36.	Fecal Coliform	MPN/100ml	-		-		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.

6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.

7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.

8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.

9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.

12. The occupier shall provide and maintain rain water harvesting facilities.

13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.

14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.

    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.

    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.

    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.

    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. This consent shall not be construed for revocation of closure order issued by the TNPC Board, and shall not commission the unit without obtaining revocation of closure direction from the Board.

2. The unit shall not be carried out Coir pith & Coir fiber washing/retting/soaking process at any stage of its manufacturing activities.

3. The unit shall treat and dispose the sewage generated from the unit through Septic Tank followed by Dispersion Trench arrangement.

4. The unit shall operate and maintain the ETP effectively and continuously for the treatment of trade effluent generated from the squeezing section and the entire quantity of treated trade effluent shall be completely recycled back into the process so as to achieve the zero discharge at all times.

5. The unit shall ensure that either treated or untreated trade effluent shall not be discharged inside/outside the premises under any circumstances.

6. The unit shall provide Electromagnetic Flow Metre (EMFMs) in the inlet and outlet of the ETP and also to the inlet of the fresh water collection sump before resuming of operation after revocation order obtained from the TNPC Board.

7. The unit shall store the raw material (coconut husk) in a platform under a closed shed so as to prevent entry of rain water and thus avoid leaching.

8. The unit shall maintain concrete platform for drying of coir fibre / coir pith.

9. The unit shall cover the drying of coir fibre / pith with adequate tarpaulins during rains. The rain water collected from the yard shall be recycled for industrial purpose.

10. The unit shall ensure that the wastewater shall not be discharged into any water bodies / nearby lands under any circumstances. It shall be completely recycled.

11. The unit shall comply with the directions / guidelines issued by the TNPCB, CPCB from time to time.

12. The unit shall adopt safe and environment friendly management practices within the premises.

13. This consent order does not absolve from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.

14. The unit shall apply and obtain for Authorization under Hazardous & Other Waste (M&TBM) Rules, 2016 as amended separately through OCMMS before the commencement of production.

15. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

PERIYASAMY MANIMARAN

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Date: 2021.11.16 14:27:59 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

PERIYASAMY MANIMARAN

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Date: 2021.11.16 14:28:31 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2105241406492 DATED: 16/11/2021.

PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/A/2021 DATED: 16/11/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. REMMY SUBSTRATES INDIA PRIVATE LIMITED , S.F.No. 294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5, KATTAMPATTY villageKinathukadavu Taluk and Coimbatore District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. The unit's OCMMS application No.41406492 for CTO-Direct, Date: 13.11.2021.

2. IR.No : F.3611 CBS/OL/AE/CBS/2021, Dated: 15.11.2021.

3. Minutes of the 103rd ZLCCC meeting held on 15.11.2021 (ZLCCC Item No. 103-03).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director,
M/s . REMMY SUBSTRATES INDIA PRIVATE LIMITED
S.F No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5,
KATTAMPATTY Village,
Kinathukadavu Taluk,
Coimbatore District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

PERIYASAMY MANIMARAN

Digitally signed by PERIYASAMY MANIMARAN
DN: c=IN, o=TAMIL NADU POLLUTION CONTROL BOARD, ou=COIMBATORE, postalCode=600032, st=Tamil Nadu, 2.5.4.20=40e0234c37595d06db7ae5e87ccbe69a676c873e0c2ea543eafcd7421c5e5a90, pseudonym=7B58DA03106A56B3F001F7C1D83C1829B522D805, serialNumber=DC19EB1CC8C1E1964977BC597D3BBA60E96A7EEABBC6616C7936BC1B1A7DDE98, cn=PERIYASAMY MANIMARAN
Date: 2021.11.16 14:24:43 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

To
The Managing Director,
M/s.REMMY SUBSTRATES INDIA PRIVATE LIMITED,
295/2A, Kattampatti Pudur,
Kattampatti Post,
Pollachi,

Coimbatore,

Pin: 642202

Copy to:

1.The Commissioner, KINATHUKADAVU-Panchayat Union, Kinathukadavu Taluk, Coimbatore District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Coir Fibre	24	T/D
2.	Coir Pith	33	T/D

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	Point source emission with stack :			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
1	Boiler 1 (20 L KCAL)	Mechanical Dust Collector with Stack	30	
2	Boiler 2 (20 L KCAL)	Mechanical Dust Collector with Stack	25	
3	Coal Handling System (Coir Fibre Section)	Dust collectors with stack	4	
4	Coal Handling System (Coir Pith Section)	Dust collectors with stack	4	
5 to 7	Mechanical Drier (Coir Fibre Section)	Hot Air Exhauster - 3 Nos. (Each)	5	
8 & 9	Mechanical Drier (Coir Pith Section)	Hot Air Exhauster - 2 Nos. (Each)	5	
10 & 11	DG Set 125 KVA	Acoustic Enclosures with Stack (Each)	4	
12	DG Set 180 KVA	Acoustic enclosures with stack	4	
13	DG Set 250 KVA	Acoustic enclosures with stack	5	
14	DG Set 320 KVA	Acoustic enclosures with stack	5	
00	Coir Fibre Bale Reopener Machine 150 Kg - 2 Nos.	Cyclone Separator	0	
00	Conveyors (Decorticating Section)	Closed Conveyor System	0	
00	Conveyors (Coir Fibre Section)	Closed Conveyor System	0	
00	Conveyors (Coir Pith Section)	Closed Conveyor System	0	
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	DG Set 125 KVA - 2 nos	Noise	Acoustic Enclosures (Each)	
2.	DG Set 180 KVA	Noise	Acoustic Enclosures	
3.	DG Set 250 KVA	Noise	Acoustic Enclosures	
4.	DG Set 320 KVA	Noise	Acoustic Enclosures	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m3 microgram/m3	40 60	40 60
5.	Ozone (O3)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	**Pollutant**	**Time Weighted Average**	**Unit**	**Tolerance Limits**	
				Industrial, Residential, Rural and other area	**Ecologically Sensitive Area (notified by Central Govt.)**
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C6H6)	Annual	microgram/m3	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	**Day Time**	**Night Time**
ResidentialArea	**55**	**45**

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.

7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1. This consent shall not be construed for revocation of closure order issued by the TNPC Board, and shall not commission the unit without obtaining revocation of closure direction from the Board.

2. The unit shall not be carried out coir pith/fiber washing/retting/soaking process at any stage of its manufacturing activities.

3. The unit shall operate and maintain the APC measures effectively and continuously so as satisfy the NAAQ/Emission standards prescribed by the Board.

4. The unit shall adhere the Ambient Noise Level standards prescribed by the Board.

5. The disintegration and decortications shall be carried out in a closed shed so as to avoid dust emission.

6. The unit shall maintain the tin sheet cover provided to the rotary sieve and conveyors to minimize the dust emission.

7. Under any circumstances the coir fibre/coir pith shall not be processed/dried in open barren lands, agriculture fields and adjacent to any water bodies.

8. The possibility of mechanical drying of coir pith may be adopted on a large scale to minimize dust emissions.

9. The unit shall provide wind-net arrestor of adequate height all along the boundary of the unit especially in drying area so as to mitigate dust emission.

10. The unit shall continue to develop adequate depth of green belt along the boundary so as to control dust emission.

11. The unit shall comply with the directions / guidelines issued by the TNPCB, CPCB from time to time.

12. The unit shall adopt safe and environment friendly management practices within the premises.

13. This consent order does not absolve from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.

14. The unit shall not use the “use and throwaway plastics” such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, etc as per the G.O (Ms) No. 84, Environment & Forest Department of Tamil Nadu Government (EC.2) Notification dated 25.06.2018.

15. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

PERIYASAMY MANIMARAN

Digitally signed by PERIYASAMY MANIMARAN
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Date: 2021.11.16 14:25:28 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

PERIYASAMY MANIMARAN

Digitally signed by PERIYASAMY MANIMARAN
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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

Environmental Compensation
Remmy

Tamil Nadu Pollution Control Board

From
E. P. Manimaran, M.E., M.B.A.
District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South
Plot No. E-55A, SIDCO Industrial Estate
Pollachi Main Road, Kunchi
Coimbatore – 641 021

To
The Member Secretary
Tamilnadu Pollution Control Board
No.76, Mount Salai, Guindy
Chennai – 32

Lr. No.:F.No.CBS.NA/DEE/TNPCB/CBS/ Remmy Substrates / 2021, Dt: 17.11.2021

Sir,

Sub: TNPC Board - O/o. DEE, Coimbatore South – **Industries** – **M/s. Remmy Substrates India Pvt Ltd.,** SF.No. 294/1B1, 295/2A, etc., Palladam Kattampatti Village, Kinathukadavu Taluk, Coimbatore District – **Closure direction and disconnection of power supply issued by the Board – Power supply disconnected - Appealed by the unit before Hon'ble Appellate Authority (Appeal No. 90 of 2021) & NGT (SZ), Chennai (Appeal No. 70, 71 & 72 of 2021) - Personal Hearing conducted by JCEE (M) – Re-Categorization issued by the Board – application filed for CTO-Direct by the unit – CTO issued – Revocation of Closure Order & Restoration permanent TANGEDCO Power Supply requested by the unit - report - submitted** - Reg.

Ref:

1. TNPCB Closure Procs. No. TNPCB /T2 /F.19388/ CBS/ Closure /W&A/2021/Dated: 23.09.2021.
2. Hon'ble Appellate Authority Stay Order dated 29-09-2021 in Appeal No. 90 of (Copy enclosed).
3. Hon'ble National Green Tribunal, Southern Zone, Chennai order dated 08-10-2021 in Appeal No. 70, 71 & 72 of 2021 (Copy submitted)
4. TNPCB Memo. No. TNPCB/T2/F.19388/CBS/2021, Dated: 20.10.2021
5. JCEE (M) Memo No. JCEE (M)/TNPCB/CBE/F.147-CBS/Tech/2021, Dated: 21.10.2021.
6. Inspection of the unit on 22.10.2021.
7. TNPCB's Procs. No. T2/TNPCB/F.13367/2021, Dated: 10.11.2021.
8. Unit's application for CTO-Direction through OCMMS dated 13.11.2021
9. Minutes of the 103rd ZLCCC meeting held on 15.11.2021 (Item No. ZLCCC- 103 - 03)
10. CTO Procs F.3611 CBS /OL/ DEE /TNPCB/ CBS/ W&A /2021, Dated: 16.11.2021.
11. Unit's Letter for Revocation of Closure direction dated 16.11.2021.

.....

18/11/21

Environmental Compensation
12.1.2022

Tamil Nadu Pollution Control Board

From
Er. P. Manimaran, M.E., M.B.A.,
District Environmental Engineer
Tamilnadu Pollution Control Board
Coimbatore South
Plot No. E-55A, SIDCO Industrial Estate
Pollachi Main Road, Kurichi,
Coimbatore – 641 021

To
The Member Secretary,
Tamilnadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai – 32

Lr. No.:F.No.CBS.NA/DEE/TNPCB/CBS/ Remmy Substrates / 2021, Dt. 17.11.2021

Sir,

Sub: TNPC Board – O/o. DEE, Coimbatore South – **Industries M/s Remmy Substrates India Pvt Ltd.,** SF.No. 294/1B1, 295/2A, etc., Palladam Kattampatti Village, Kinathukadavu Taluk, Coimbatore District – **Closure direction and disconnection of power supply issued by the Board – Power supply disconnected – Appealed by the unit before Hon'ble Appellate Authority (Appeal No. 90 of 2021) & NGT (SZ), Chennai (Appeal No. 70, 71 & 72 of 2021) – Personal Hearing conducted by JCEE (M) – Re-Categorization issued by the Board – application filed for CTO-Direct by the unit – CTO issued – Revocation of Closure Order & Restoration permanent TANGEDCO Power Supply requested by the unit – report – submitted** – Reg

Ref:

1. TNPCB Closure Proce. No. TNPCB /T2 /F.19388/ CBS/ Closure AW&A/2021/Dated. 23.09.2021
2. Hon'ble Appellate Authority Stay Order dated 29.09.2021 in Appeal No. 90 of (Copy enclosed)
3. Hon'ble National Green Tribunal, Southern Zone, Chennai order dated 08.10.2021 in Appeal No. 70, 71 & 72 of 2021 (Copy submitted)
4. TNPCB Memo No. TNPCB/T2/F. 19388/CBS/2021, Dated. 20.10.2021
5. JCEE (M) Memo No. JCEE (M)/TNPCB/CBE/F. 147 CBS/Tech/2021, Dated. 21.10.2021
6. Inspection of the unit on 22.10.2021.
7. TNPCB's Proce. No. T2/TNPCB/F. 13387/2021, Dated. 10.11.2021
8. Unit's application for CTO Direction through OCMMS dated 13.11.2021
9. Minutes of the 103rd ZLCC(I) meeting held on 15.11.2021 (Item No. ZLCC(I) 103/03)
10. CTO Proce. F.3811 CBS /03 / DEE /TNPCB/ CBS/ W&A /2021, Dated. 16.11.2021
11. Unit's Letter for Revocation of Closure direction dated 16.11.2021

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1. The unit of **M/s Remmy Substrates India Pvt Ltd** is an existing Coir Fibre and Coir Pith manufacturing unit from the coconut husk located at SF No. 294/1B1, 295/1, 295/2A, 295/3, etc., Kattampatti Village &Post, Kinathukadavu Taluk, Coimbatore District since 01.06.2018.

2. Previously, the manufacturing of Coir items from Coconut Husk falls under white Category as per the CPCB revised direction dated 07.03.2016 and Tamilnadu Pollution Control Board proceedings dated 02.08.2016, *4023-the manufacturing of Coir items from Coconut Husk falls under white Category*. As per the CPCB classification the unit falls under White category hence the unit has not applied for the consent of the Board.

3. Frequent complaints were received against the unit from the local public and through Hon'ble Minister for Environment, Climate Change, Youth Welfare & Sports Development & Chairman, TNPCB during their visit to Coimbatore on 02.07.2021 and requested to take necessary action.

4. The unit was previously issued with show cause notice vide T.O Proceedings dated 01.12.2020 under both the Water and Air Acts for the violations stated therein. Subsequently, the unit has attended a personal hearing conduced on 19.01.2021. Even after the issue of show cause notice, personal hearing and adequate time taken by unit authorities and the said violations continued on subsequent inspection on 13.07.2021 and hence the unit was recommended to the Board for the issue of closure direction and disconnection of power supply in this office IR dated19.07.2021.The TNPC Board has subsequently issued the Closure Direction and disconnection of power supply to the unit on 23.09.2021(Copy submitted vide **Annexure -I**) and the unit's power supply has been disconnected on 24.09.2021 by the concerned TANGEDCO officials.

5. Further, the unit has filed an appeal before the Hon'ble Appellate Authority in Appeal No. 90 of 2021 and the Hon'ble Appellate Authority vide its order dated 29.09.2021 has granted stay order and has directed as follows(Copy submitted vide **Annexure -II**)

> ***".....the Appellate Authority is of the view that it is fit case to stay the operation of the impugned order for the present.***
>
> ***In view of the stay order, the respondent is directed to pass suitable order for restoring electricity connection and for lifting closure direction fourth with"***

6. Subsequently, the unit then filed an appeal before the Hon'ble National Green Tribunal, Southern Zone, Chennai in Appeal No. 70, 71 & 72 of 2021against the closure order issued under Water Act, since the Appeal was not maintainable under Water Act before the Hon'ble Appellate Authority(Copy submitted vide **Annexure -III**).

7. The Hon'ble National Green Tribunal (SZ) disposed the appeals vide its order dated 08.10.2021 and directed as follows(Copy submitted vide **Annexure -IV**).

" i) If the Appellant file an application for revocation of the closure order issued both under the Water (Prevention and Control of Pollution) Act'1974 and the Air (Prevention and Control of Pollution) Act'1981 and also for consent to operate under both Acts, then the Pollution Control Board is directed to consider the same and pass appropriate order after giving an opportunity of hearing, if required by the parties in accordance with law as early as possible without delay at any rate within period of six weeks from the date of the receipt of this order. Till then the appellants are not to operate the unit but the electricity disconnection if any, revoked and reconnected, then that cannot be used for the purposes of operation of the unit but that can be used only for general use of their office as housekeeping purpose alone.

ii) Pollution Control Board is directed to ascertain as to whether the appellant units have operated their units by using alternative method of providing electricity during the period of the closure order then they are directed to take appropriate action against them including imposition of environmental compensation in accordance with law after complying with the Principle of Natural Justice.

iii) Since, this Tribunal has directed the units not to function till the revocation of closure order and consent applications are considered by the PCB by hearing the parties, any interim order passed by the Appellate Authority will not stand in the way of implementing the directions issued by this Tribunal by the Tamilnadu Pollution Control Board ".

8. Meanwhile, the unit vide its letter dated 07.10.2021 has requested the TNPC Board Chennai to restore power supply to the unit so as to run the factory. In a letter dated 11.10.2021 received from the 4th (Thiru. U. Yuvaraj) and 5th(Thiru. A. Thiyagaraj) respondents, they have requested not to restore power supply.

9 Further, the TNPC Board has requested the JCEE (M), TNPCB, Coimbatore Zone vide Board's memo to hear both the parties (ie., Complainant as well as the unit) and send report along with remarks and recommendations for taking further necessary action, within the time.(Copy submitted vide **Annexure -V**)

10 The JCEE (M), TNPC Board, Coimbatore Zone has requested the DEE, TNPCB, Coimbatore South on 21.10.2021 to inspect the unit and furnish the status of operation of the unit, ETP, APC measures, etc., and furnish the report, immediately(Copy submitted vide **Annexure –VI**)

11 In this regard, the unit of **M/s. Remmy Substrates India Pvt Ltd.,** SF No 295/2A Palladam Main Road, Kattampatti Village & Post, Jakkarpalayam Via, Kinathukadavu Taluk, Coimbatore District was inspected on 22.10.2021 by the officials of TNPCB, Coimbatore South and submitted a report on 23.10.2021to the JCEE (M), Coimbatore.

12 Meanwhile, the JCEE (M), TNPC Board, Coimbatore Zone has conducted personal hearing on 25.10.2021 among the both the parties ie., complainant as well as the units authorities, and the report has been submitted to the Board with recommendation for re-categorization of coir processing industries.

13 Subsequently, the TNPC Board has issued restoration of TANGEDCO power supply to the unit on 03.11.2021 for the limited purposes of **domestic uses only** under section 33A of the Water (P&CP) Act'1974 as amended and under section 31A of Air (P&CP) Act'1981 as amended (Copy submitted vide **Annexure -VII**).

14 Subsequently, TANGEDCO Power supply was restored by the TANGEDCO vide in its letter dated 03.11.2021 for the limited purposes of domestic use only (Copy submitted vide **Annexure -VIII**).

15 Meanwhile, the TNPC Board has issued the re-categorization of coconut husk processing industry vide Board's proceedings dated 10.11.2021 is as follows.

Type Code	Category	Industry Sector
2100	Orange	Coconut husk retting/de-fibreing/pith processing

Further, it is stated that the said industrial sector shall get consent of the TNPCB under the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and also to comply with certain conditions stated therein (Copy submitted vide **Annexure -IX**)

16. Subsequently, the unit was applied for Consent to Operate (Direct) of the Board through OCMMS on 13.11.2021 under Water (P&CP) Act'1974 as amended and Air (P&CP) Act'1981 as amended for the manufacturing of **i) Coir Fibre and ii) Coir Pith Block** and furnished a undertaking letter stated as follows

" a) Previously, we have carried out the coir pith washing/retting process in our unit using water and now we proposed to manufacture the Coir Fibre and Coir Pith Block from the coco nut husk as a raw material by using dry process.

b) We assured that no water will be used for coir fibre & coir pith washing / retting / soaking purposes.

c) We proposed to use water only in the decorticating / de-fibering section and for the sprinkling purposes.

d) Trade effluent generated from the squeezing section in the coir pith process will be completely reused into the process after treatment in the ETP.

e) The water loss in the de-fibering process and drying section will be taken into account using fresh water, in this regard, we have obtained permission and executed agreement for drawl of water from the Tirupur – Sultanpet Water Projects Private Limited with300 KLD (Copy submitted *vide* ***Annexure- X***).

f) We have provided full-fledged ETP for the treatment of trade effluent generated only from squeezing section, and the treated trade effluent will be completed recycled back into the process in the deifibering / decorticating section.

g) Hence, we assured that there is no possibility for the disposal of trade effluent into outside/inside of the unit premises under any circumstances.

h) Also, requested to permit to do dry process alone ".

i) The unit was applied for CTO – Direct for the manufacturing of the following products, effluent generation and source of emission with APC measures.

A) Products:

Sl.No	Name of the Product	Quantity in (Tons/Day)
1	Coir Fibre (Dry Process)	24
2	Coir Pith Block (Dry Process)	33

B) Sewage/Trade Effluent Generation:

Sl.No	Nature of the Effluent	Quantity in KLD	Mode of Disposal
1	Sewage	4	On Industry's Own Land
2	Trade Effluent	66.5	Recycling to Process

C) Emission Sources:

Sl.No.	Source	Control Measures	Top Dimension	Height above GL
		Point Source Emission		
1.	Boiler -I (20 Lakhs KCAL)	Mechanical Dust Collector with Stack	0.6	30
2	Boiler –II (20 Lakhs KCAL)	Mechanical Dust Collector with Stack	0.5	25
3	Coal Handling System (Coir Fibre Section)	Dust collectors with stack	0.15	4
4	Coal Handling System (Coir Pith Section)	Dust collectors with stack	0.15	4
5.	Mechanical Dryer (Coir Fibre Section)	Hot Air Exhauster - 3 Nos (Each)	2.0	5
6	Mechanical Dryer (Coir Pith Section)	Hot Air Exhauster - 2 Nos (Each)	2.0	5
7	DG -Set 125 KVA	Acoustic Enclosures with Stack	0.1	4
8.	DG-Set 180 KVA	Acoustic enclosures with stack	0.1	4
9	Coir Fibre Bale Reopener Machine 150 Kg – 2 Nos.	Cyclone Separator with Dust Collector	--	--
0	Conveyors (Decorticating Section)	Closed Conveyor System	--	--
0	Conveyors (Coir Fibre Section)	Closed Conveyor System	--	--
0	Conveyors (Coir Pith Section)	Closed Conveyor System	--	--
		Fugitive Emission Sources – (Noise)		
1	DG Set 125 KVA - 2 Nos	Acoustic Enclosures (Each)	--	--
2	DG Set 180 KVA	Acoustic Enclosures	--	--

3	DG Set 250 KVA	Acoustic Enclosures	--	--
4	DG Set 320 KVA	Acoustic Enclosures	--	--

17) Based on the above, the unit was inspected on 13.11.2021. During inspection, the following observations were noticed.

i. TNPC Board has issued restoration of TANGEDCO power supply to the unit on 03.11.2021 for the limited purposes of domestic uses only under section 33A of the Water (P&CP) Act'1974 as amended and under section 31A of Air (P&CP) Act'1981 as amended and hence the unit and all the machineries were found not under operation.

ii. The unit has provided Coir Fibre & Coir Pith manufacturing section from the coco nut husk as a raw material which is procured from the outside and also from other states like Karnataka etc.,/ own coconut farm and stored in the stock yard. The coconut husk is put into Decorticator machine to separate the **Coir Fibre and Coir Pith** after retting the husk by spraying the water over the husk heaps, followed by polisher machine and send to the mechanical screener machine for separating the **Coir Fibre and Coir Pith** and removal of over size. Previously the unit has carried out the above process of retting / water spraying on the husk heaps and the effluent generated was collected in a collection tank and reused, now unit has stopped the such process of water spraying over the husk heaps which require large quantity of water even though it is reused. At present the unit has modified the Disintegrator with water spraying arrangements inside the machine and water will be sprayed at the time of disintegration which requires minimum quantity of water (less than 25%) which will also be absorbed in the coir fibre and pith, thereby no waste water is generated from this process of water usage inside the Disintegrator machine.

iii. Further, **Coir Fibre** is conveyed to mechanical tray drier(Indirectly heated through Hot Water Generator using coal as fuel) to remove the moisture content to the required level and baled in 150 kg bales by using hydraulic baling press by using hydraulic baling press and after baling, loaded in containers and exported to various countries.

iv. Then, the **Coir Pith** generated from the above process is sent to the bunkers through vehicles and stored. Then, the wet coir pith is loaded through vehicles to the mechanical squeezing machine, further it is conveyed to **mechanical tray drier (Indirectly heated through Hot Water Generator using coal as fuel)** to remove the moisture content and when the moisture content of the pith reaches less than 25% the pith is collected in vehicles and the dried coir pith is compressed to pith blocks in hydraulic press pith block machines.

v. The unit has provided totally ten Bunkers for the storage of coir pith received from the decorticating section (approximately 120 tons of pith stored in the each Bunker). At present out of 10 Bunkers, the coir pith is stored with full capacity in three Bunkers No.4, 5 & 8, the coir pith is stored with half capacity in another three Bunkers No.3, 9 & 10 and rest of the Bunkers No.1, 2, 6 & 7 was found empty.

vi. The unit was provided the Septic Tank and Dispersion Trench arrangement for the disposal of Sewage – 4 KLD generated from the unit.

vii. The unit has provided the Effluent Treatment Plant with 300 KLD Capacity for the treatment of Trade Effluent– 65.5 KLD generated from the Squeezing process comprising the following components and the treated trade effluent is to be completely recycled back into the process.

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Collection Well	1	23 Dia x 3.5 x 5.5
2.	Collection Tank	1	23 x 3.5 x 5.5
3.	Equalization Tank	2	20 x 9.8 x 5.5
4.	Bio Aeration Tank	1	14.6 x 13.3 x 5.5
5.	Tube Settling Clarifier	1	13.3 x 5.0 x 5.5
6.	Clarifier Feed Tank (Intermediate)	1	13.3 x 4.2 x 5.5
7.	Flash Mixer Tank	1	2.3 x 2.3 x 1.5
8.	Flocculator Tank	1	3.5 x 3.5 x 1.5
9.	Clarifier Tank (Tertiary)	1	14.8 Dia x 3.0
10.	Dual media Filter Feed Tank	1	9.0 x 6.5 x 5.5
11.	Multi Grade Filter	1	2.3 Dia x 1.8
12.	Acid Dosing Tank	1	100 LPH PP-FRP Tank

13.	Sodium Hypo Dosing Tank	1	100 LPH (HDPE Tank)
14.	Filter Water Tank	1	9.0 x 6.5 x 5.5
15.	Sludge Thickener	1	4 Dia x 3.5
16.	Filter Press	1	915 x 915 mm

viii. The unit has provided the APC measures such as individual Mechanical Dust Collector with Stack attached to the Boiler -I & II (20 Lakhs KCAL - each), individual Dust Collector with Stack attached to the Coal Handling System (Coir Fibre Section) and Coal Handling System (Coir Pith Section), Hot Air Exhauster - 3 Nos (Each) attached to the Mechanical Drier (Coir Fibre Section), Hot Air Exhauster - 2 Nos (Each) attached to the Mechanical Drier (Coir Pith Section), Cyclone Separator with Dust Collector attached to the Coir Fibre Bale Reopener Machine 150 Kg – 2 Nos., individual Closed Conveyor System attached to the Conveyors (Decorticating Section), Conveyors (Coir Fibre Section) & Conveyors (Coir Pith Section). The unit has also provided individual Acoustic Enclosure with Stack attached to the D.G Set -125 KVA &180 KVA.

ix. The ETP & APC measures provided in the unit was found to be under operable conditions.

x. It was observed that, the unit has provided the secondary treatment system like R.O. Plant which is under installation.

xi. Previously, there were three unlined storage lagoons provided for untreated trade effluent, two lagoons were located outside the premises and one was located inside the premises. Out of two lagoons outside the premises, one was filled and covered with soil and the other was stored with rain water and stated that it will be used as rain water storage to collect the surface runoff from the unit's premises during heavy rain. The lagoon inside the premises was also emptied and stated that it will be used as additional rain water storage during heavy rain.

xii. There is no stagnation of effluent outside the premises

xiii The unit has provided Mechanical Tray Driers for both fibre and pith drying activity and also provided in addition that impervious concrete area for open solar drying.

xiv The unit has provided compound wall around the premises.

xv As per the guidelines issued by the Board's vide proceedings dated 10.11.2021 for re-categorization of Coconut husk retting/de-fibreing/pith processing unit, the unit has furnished a letter dated 12.11.2021 stating that they have proposed to manufacture the Coir Pith by dry process without using water for coir pith washing/retting/soaking purposes. The compliance of above guidelines issued by the Board is submitted vide **Annexure – XI**.

xvi As per the order of Hon'ble NGT (PB), New Delhi in O.A. No.216 of 2020 dated 25.08.2021 *(in the case of M/s. SMT Coir filed by Thiru. P. Nagarajan, Thimmakunthu Village, Pollachi Taluk, Coimbatore District)*, the CPCB has conducted a virtual meeting on 05.10.2021with SPCBS's & SPCC's for re-categorization of coir industries. In the outcome of the meeting, it has been concluded by the CPCB to inspect the coir industries for the re-categorization which is under process.

xvii The unit has furnished a Gross Fixed Asset Certificate of Rs.2010.7/- Lakhs with UDIN No.

xviii The unit has remitted the Consent Fee of Rs. 2,26,642/- for the year 2018-2020, Rs. 2,26,642/- for the year 2020-2022, Rs. 2,26,642/- for the year 2022-2024, Rs. 2,26,642/- for the year 2022-2024 and Rs. 2,26,642/- for CTE vide DD No. 742538, dated 10.11.2021 as per the latest GOs dated 09.04.2018.

17 As per the Board's proceedings dated 10.11.2021 which is included in the B.P No.06, dated 02.08.2016 vide Serial No. 2100-Coconut husk retting/de-fibreing/pith processing, the unit comes under Orange Category and the GFA of the unit is Rs. 2010.7/- Lakhs which is falls under Large-Classification.

18. Hence, IR & Note prepared and the subject was recommended and placed before the ZLCCC for the issue of CTO - Direct to the unit Water (P & CP) Act, 1974 as amended and Air (P & CP) Act, 1981 as amended for the period up to 31.03.2023

19. The ZLCCC has approved the subject for the issue of CTO – Direct to the unit under Water (P & CP) Act, 1974 as amended and Air (P & CP) Act, 1981 as amended for the period up to 31.03.2023 vide ZLCCC – Item No. 103 – 3 (Copy submitted vide **Annexure - XII**).

20. Further, CTO – Direct to the unit was issued by this office vide Proceedings dated 16.11.2021 Water (P & CP) Act, 1974 as amended and Air (P & CP) Act, 1981 as amended valid p to 31.03.2023 (Copy submitted vide **Annexure - XIII**).

21. The unit has now furnished a letter dated 16.11.2021 stating that they have obtained Consent to Operate of the Board vide Proceedings dated 16.11.2021 and hence they have **requested to issue permanent Power Supply and Revocation of Closure Direction issued by the Board so as to restart our unit at the earliest to carry out the dry process of Coir Fibre & Coir Pith manufacturing assured to follow the norms, guidelines & conditions issued by the TNPC Board at all times** (Copy submitted vide **Annexure - XIV**).

22. The Environmental Compensation has been calculated for the period of violation may be considered from the **date of violation observed on 18.09.2020 (date of inspection for show cause notice) and power supply disconnected on 24.09.2021**. So, number days of violation took place is considered as ***372 days***.

Where;

PI – Pollution index for Orange category unit – **50** (Range from 41 to 59).

N – Number of days for which violation took place is the period between the day of violation observed and the day of power supply disconnection – **372 days**.

R – Factor in Rupees – **Rs. 250**/- (R is a factor in Rupees, It is suggested to consider R as 250/-).

S- Scale of operation - **1.5** for large scale unit.

LF – Kattampatti Village Population is 2,827 as per the 2011 census which is less than one million, Hence Location Factor – **1**.

Hence, EC = 50 x 372 x 250 x 1.5 x 1

= Rs. 69.75 Lakhs

Environmental Compensation calculated for 372 days is Rs. 69.75 Lakhs.

Under the above circumstances, it is submitted that the Revocation of Closure Direction and restoration of TANGEDCO Power Supply to the unit of **M/s. Remmy Substrate India Pvt Ltd.**, may be considered for a period of three months so as to assess the performance of ETP & APC measures provided subject to the following conditions and to levy environmental compensation calculated above for the violations.

i. *The unit shall comply with the directions / guidelines issued by the TNPCB & CPCS from time to time.*

i. *The unit shall not carry out Coir pith & Coir fiber by washing/retting/soaking process at any stage of its manufacturing activities, except water sprinkling in closed type decorticating machine for husk de-fibreing alone.*

ii. *The unit shall operate and maintain the ETP effectively and continuously for the treatment of trade effluent generated from the squeezing section and the entire quantity of treated trade effluent shall be completely recycled back into the process so as to achieve the zero discharge at all times.*

iii. *The unit shall ensure that either treated or untreated trade effluent shall not be discharged inside/outside the premises under any circumstances.*

iv. *The unit shall provide Electromagnetic Flow Metre (EMFMs) in the inlet and outlet of the ETP and also to the inlet of the fresh water make up collection sump before resuming of operation.*

v. *It is submitted that necessary directions under Section 5 of Environmental (Protection) Act'1986 as amended may be issued to the unit regarding Environmental Compensation as stated above.*

vi. *The environmental compensation of Rs. 69.75/- Lakhs shall be remitted by the unit within 15 days.*

viii. *The unit shall conduct the Ambient Air Quality survey by the AEL, TNPC Board, Coimbatore and furnish the ROA to the Board.*

This is submitted for favour of kind information and necessary action please.

17/11/21

District Environmental Engineer,
Tamilnadu Pollution Control Board,
Coimbatore South.

Encl: As stated above.

REMMY – SUSPENSION (WATER)

By Speed Post

TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: T2 / TNPCB / F.19388 / CBS / Suspension of closure / Water / 2021, dated: 20.11.2021

Sub: TNPC Board – Industries – M/s. Remmy Substrates India Private Limited, S.F.No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, etc., Kattampatty Village, Kinathukadavu Taluk, Coimbatore District – Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended – **Suspension of closure direction and temporary restoration of power supply for a period up to 19.02.2022 (i.e. for a period of 3 months) – Orders issued** – Regarding.

Ref.:
1. Proceeding No. TNPCB / T2 / F.19388 / CBS / Closure / Water / 2021, dated: 23.09.2021
2. Proceeding No. TNPCB / T2 / F.19388 / CBS / Closure / Water / EB / 2021, dated: 23.09.2021
3. Hon'ble NGT (SZ) Order dated 08.10.2021 in O.A.No.72/2021
4. Hon'ble Appellate Authority order dated 03.11.2021 in Appeal No.90/2021
5. Proceeding No.: T2 / TNPCB / F.19388 / CBS / Restoration of power supply for domestic purpose / W&A / EB / 2020, dated: 03.11.2021
6. Unit's letter dated 17.11.2021
7. DEE's Letter No. F.No.CBS.NA / DEE / TNPCB / CBS / Remmy Substrates / 2021, dated: 17.11.2021

Whereas, directions for closure and disconnection of power supply were issued to the unit of M/s. Remmy Substrates India Pvt Ltd, S.F.No.295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District vide proceeding 1st and 2nd cited, as per the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, as amended, interalia as the sample parameters of the raw untreated effluent disposed in open lagoon, exceed the standards prescribed by TNPCB.

Whereas, the unit filed an appeal before the Hon'ble National Green Tribunal, Southern Zone, Chennai (Appeal No.72 of 2021). The Hon'ble National Green Tribunal vide its order 3rd cited has directed interalia as follows

i) If the appellants file an application for revocation of the closure order issued both under Water and Air Acts and also for CTO under both the Acts, then TNPCB is directed to consider the same and pass appropriate order after giving an opportunity of hearing, if required by the parties in accordance with law as early as possible without delay at any rate within a period of 6 weeks from the date of receipt of this order. Till then the appellants are directed not to operate the unit but the electricity disconnection, if any, revoked and reconnected, then that cannot be used for the purpose of operation of the unit but that can be used only for general use of their office as housekeeping purpose alone.

Whereas, the unit has also filed an appeal before the Hon'ble Appellate Authority (Appeal No.90/2021). The Hon'ble Appellate Authority vide its order 4th cited has directed interalia as follows

TAMILNADU POLLUTION CONTROL BOARD

Pending disposal of the application, the Appellate Authority is of the view that the interim order already passed be complied with regard to restoration of electricity supply is concerned for the limited purpose of domestic use in line with the order of Hon'ble National Green Tribunal".

Whereas, directions for restoration of power supply to the unit for the limited purpose of domestic use were issued to the unit vide Proceeding 5th cited based on the orders of the Hon'ble Appellate Authority.

Whereas, the unit vide its letter 6th cited has requested for revocation of closure direction and restoration of power supply stating the reasons that it has obtained CTO (Direct) vide Proceeding dated 16.11.2021 with validity up to 31.03.2023.

Whereas, DEE, Coimbatore South vide letter 7th cited has recommended to consider the issue of suspension of closure direction and restoration of power supply to the unit temporarily for a period of 3 months so as to ascertain the performance of Effluent Treatment Plant subject to comply with certain conditions.

In the light of the above said facts, it is decided to consider the issue of suspension of closure direction and temporary restoration of power supply to the Unit for a period up to 19.02.2022 (i.e. for a period of 3 months) under Section 33A of the Water (P&CP) Act, 1974, as amended.

Therefore, in exercise of the powers conferred under Section 33A of the Water (P&CP) Act, 1974, as amended, suspension of closure direction and temporary restoration of power supply for a period up to 19.02.2022 (i.e. for a period of 3 months) is issued to the unit of M/s. Remmy Substrates India Private Limited, S.F.No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, etc., Kattampatty Village, Kinathukadavu Taluk, Coimbatore District subject to comply with the following conditions.

1. The unit shall comply with the directions / guidelines issued by the TNPCB and CPCB from time to time.
2. The unit shall not carry out coir pith and coir fiber washing / retting / soaking process at any stage of its manufacturing activities, except water sprinkling in closed type decorticating machine for husk de-fibreing alone.
3. The unit in consultation with DEE, TNPCB, Coimbatore South shall devise a methodology to ensure compliance of above condition (serial number 2) and report the same to TNPCB within a week.
4. The unit shall operate and maintain the Effluent Treatment Plant effectively and continuously for the treatment of trade effluent generated from the squeezing section and the entire quantity of treated trade effluent shall be completely recycled back into the process so as to achieve the zero discharge at all times.
5. The unit shall ensure that either treated or untreated trade effluent shall not be discharged inside / outside the premises under any circumstances.

TAMILNADU POLLUTION CONTROL BOARD

6. The unit shall provide Electromagnetic Flow Meters (EMFMs) in the inlet and outlet of the ETP and also to the inlet of the fresh water make up collection sump before resuming of operation.

The receipt of this proceeding shall be acknowledged.

Sd/-
Chairman

To

The Managing Director,
M/s. Remmy Substrates India Private Limited,
295/2A, Kattampatti Pudur,
Kattampatti Post, Pollachi, Coimbatore,
Pin: 642202.

Copy to:

1. The District Collector,
   Coimbatore District.
2. The Joint Chief Environmental Engineer (Monitoring),
   Tamil Nadu Pollution Control Board,
   Coimbatore Zone.
3. The District Environmental Engineer,
   Tamil Nadu Pollution Control Board,
   Coimbatore South.
4. The Superintending Engineer,
   TANGEDCO, Coimbatore EDC, South,
   Tatabad, Coimbatore – 641012.
5. File copy.

20/11/2021

For Chairman

20.11.2021

REMMY 4 SUSPENSION (AIR)

By Speed Post

TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: T2 / TNPCB / F.19388 / CBS / Suspension of closure / Air / 2021, dated: 20.11.2021

Sub.: TNPC Board – Industries – M/s. Remmy Substrates India Private Limited, S.F.No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, etc., Kattampatty Village, Kinathukadavu Taluk, Coimbatore District – Directions under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended – **Suspension of closure direction and temporary restoration of power supply for a period up to 19.02.2022 (i.e. for a period of 3 months) – Orders issued** – Regarding

Ref.: 1. Proceeding No. TNPCB / T2 / F.19388 / CBS / Closure / Air / 2021, dt 23.09.2021

2. Proceeding No. TNPCB / T2 / F.19388 / CBS / Closure / Air / EB / 2021, dt 23.09.2021

3. Hon'ble NGT (SZ) Order dated 08.10.2021 in O.A.No.72/2021

4. Hon'ble Appellate Authority order dated 03.11.2021 in Appeal No.90/2021

5. Proceeding No.: T2 / TNPCB / F.19388 / CBS / Restoration of power supply for domestic purpose / W&A / EB / 2020, dated: 03.11.2021

6. Unit's letter dated 17.11.2021

7. DEE's Letter No. F.No.CBS.NA / DEE / TNPCB / CBS / Remmy Substrates / 2021, dated: 17.11.2021

****

Whereas, directions for closure and disconnection of power supply were issued to the unit of M/s. Remmy Substrates India Pvt Ltd, S.F.No.295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District vide proceeding 1st and 2nd cited, as per the powers vested under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, as amended, interalia as no adequate air pollution control measures were provided by the unit.

Whereas, the unit filed an appeal before the Hon'ble National Green Tribunal, Southern Zone, Chennai (Appeal No.72 of 2021). The Hon'ble National Green Tribunal vide its order 3rd cited has directed interalia as follows

i) If the appellants file an application for revocation of the closure order issued both under Water and Air Acts and also for CTO under both the Acts, then TNPCB is directed to consider the same and pass appropriate order after giving an opportunity of hearing, if required by the parties in accordance with law as early as possible without delay at any rate within a period of 6 weeks from the date of receipt of this order. Till then the appellants are directed not to operate the unit but the electricity disconnection, if any, revoked and reconnected, then that cannot be used for the purpose of operation of the unit but that can be used only for general use of their office as housekeeping purpose alone.

TAMILNADU POLLUTION CONTROL BOARD

Whereas, the unit has also filed an appeal before the Hon'ble Appellate Authority (Appeal No.90/2021). The Hon'ble Appellate Authority vide its order 4th cited has directed interalia as follows

" Pending disposal of the application, the Appellate Authority is of the view that the interim order already passed be complied with regard to restoration of electricity supply is concerned for the limited purpose of domestic use in line with the order of Hon'ble National Green Tribunal".

Whereas, directions for restoration of power supply to the unit for the limited purpose of domestic use were issued to the unit vide Proceeding 5th cited based on the orders of the Hon'ble Appellate Authority.

Whereas, the unit vide its letter 6th cited has requested for revocation of closure direction and restoration of power supply stating the reasons that it has obtained CTO (Direct) vide Proceeding dated 16.11.2021 with validity up to 31.03.2023.

Whereas, DEE, Coimbatore South vide letter 7th cited has recommended to consider the issue of suspension of closure direction and restoration of power supply to the unit temporarily for a period of 3 months so as to ascertain the performance of air pollution control measures subject to comply with certain conditions.

In the light of the above said facts, it is decided to consider the issue of suspension of closure direction and temporary restoration of power supply to the Unit for a period up to 19.02.2022 (i.e. for a period of 3 months) under Section 31A of the Air (P&CP) Act, 1981, as amended.

Therefore, in exercise of the powers conferred under Section 31A of the Air (P&CP) Act, 1981, as amended, suspension of closure direction and temporary restoration of power supply for a period up to 19.02.2022 (i.e. for a period of 3 months) is issued to the unit of M/s. Remmy Substrates India Private Limited, S.F.No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, etc., Kattampatty Village, Kinathukadavu Taluk, Coimbatore District subject to comply with the following conditions

1. The unit shall comply with the directions / guidelines issued by the TNPCB and CPCB from time to time.
2. The unit shall conduct the Ambient Air Quality survey by the AEL, TNPC Board, Coimbatore and furnish the ROA to the Board.

The receipt of this proceeding shall be acknowledged.

Sd/-
Chairman

To
The Managing Director,
M/s. Remmy Substrates India Private Limited,
295/2A, Kattampatti Pudur,
Kattampatti Post, Pollachi,
Coimbatore- 642202.

5

TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1 The District Collector,
Coimbatore District

2. The Joint Chief Environmental Engineer (Monitoring),
Tamilnadu Pollution Control Board,
Plot No.E-55A, SIDCO Industrial Estate,
Pollachi Main Road, Kurchi,
Coimbatore-641 021.

3. The District Environmental Engineer,
Tamilnadu Pollution Control Board, Coimbatore South,
Plot No.E-55A, SIDCO Industrial Estate,
Pollachi Main Road, Kurchi,
Coimbatore-641 021.

4. The Superintending Engineer,
TANGEDCO, Coimbatore EDC, South,
Tatabad, Coimbatore – 641012.

5 File copy.

23/11/2021

For Chairman

26.
20.11.2021

BEFORE THE APPELLATE AUTHORITY
TAMIL NADU POLLUTION CONTROL BOARD

(Wednesday, Twenty fourth day of November, Two thousand and twenty one)

HON'BLE JUSTICE K.B.K. VASUKI
CHAIRMAN
and
Thiru Dr. B. Jeyaraman
Member

APPLICATIONS 92 & 93 / 2021

and

APPEAL 90 / 2021

M/s. Remmy Substrates India (P) Ltd.,
Rep. by its Executive Director, M. Rampraksah,
No. 299/2, Kattampatti Post,
Tirupur-Pollachi Highway,
Coimbatore – 642 202. - Appellant

Vs.

1) The Chairman,
Tamilnadu Pollution Control Board,
No.76, Mount Salai, Guindy,
Chennai – 600 032.

2) The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Coimbatore-South,
Plot No:E-55A, SIDCO Industrial Estate,
Pollachi Main Road, Kurichi,
Coimbatore – 641 021.

3) The Superintending Engineer,
Coimbatore Electricity Distribution Circle – South,
Tatabad,
Coimbatore – 641 012. - Respondents.

*****

Mr. C. Srivatsan - Counsel for the appellant

Mr. Sai Sathyajith - Counsel for the respondents 1&2.

*****

ORDER:

The appellant and the official respondents are present. No representation by the 3rd respondent.

In view of the representation made on behalf of the official respondents that the respondent-Board has already passed necessary consent order and revocation of closure direction for limited period of three months, nothing survives in this appeal for the present. Appeal is dismissed as infructuous.

In view of the same, all connected applications are closed.

Sd/-xxx
MEMBER

Sd/-xxx
CHAIRMAN.

To

M/s. Remmy Substrates India (P) Ltd.,
Rep. by its Executive Director, M. Rampraksah,
No. 299/2, Kattampatti Post, Tirupur-Pollachi Highway,
Coimbatore – 642 202.

The Superintending Engineer,
Coimbatore Electricity Distribution Circle – South,
Tatabad, Coimbatore – 641 012.0

Copy to: Member Secretary, TNPCB, Chennai
Copy to: DEE, TNPCB, Coimbatore (South)
Copy to: Counsel for appellant
Copy to: Standing counsel of TNPCB
Copy to: Law Section

// TRUE COPY //

9/2/2022

DEPUTY MANAGER,
APPELLATE AUTHORITY.

Gmail Malaipalayam Villagers <malaipalayamvillagers@gmail.com>

Non Stop Violation of Environmental Norms by 3 Hazardous Coir Manufacturing Units

Malaipalayam Villagers <malaipalayamvillagers@gmail.com> 16 December 2021 at 23:27
To: cpcb@envis.nic.in, forsec@tn.gov.in, cs@tn.gov.in, cmcell@tn.gov.in, cmsec@tn.gov.in, Sekar D <tnpcb-chn@gov.in>, ccb.cpcb@nic.in, mscb.cpcb@nic.in, vlaxmi.cpcb@nic.in, collrcbe@nic.in, deecbs@tnpcb.gov.in, govtam@nic.in

Respected Sir/Mam

Non Stop Violation of Environmental Norms by 3 Hazardous Coir Manufacturing Units in Malaipalayam Village of Coimbatore District by

M.K. Fibres - Unit 1 & 2
Jai Sakthi Fibres - Unit 1
Remmy Substrate India Pvt Ltd - Unit 2

1) They are still continuing the operation without APC measures coir dust is heavily blown in air and settles in my houses and nearby agri fields making serious health hazards.

2) They are discharging trade effluent waste water in open lands and nearby Odai at Night Time without treating it ,causing serious water contamination in our area.

3) All Units are not Installed ETP and APC

4) Operating Without Licence From Concerned Authorities.

5) Illegal Extraction of Ground and Surface Water for washing coir products.

Kindly take action under the Water and Air Act, Save Our Survival and the Environment.

Note:
These Units were already inspected by TNPCB and CPCB Officials on 27/10/2021 but no action so far except issuing notice to them.

--
Thiyagaraj A, & Villager's of MalaiPalayam Panchayat,
No.4/231, Nagarakalanthai Pirivu ,Dasanaicken Palayam (Post),
MalaiPalayam Village, Sulur (Taluk)
Coimbatore District, Tamil Nadu – 642202
Mobile: 9865030794

WEB COPY

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED:03.01.2022

CORAM:

THE HON'BLE MR.JUSTICE M. DHANDAPANI

W.P.No.28021 of 2021
and
W.M.P.Nos.29594 & 29595 of 2021

1. E. Anantha Kumar,
2. A. Thiyagaraj .....Petitioners

Vs

1. The State of Tamilnadu rep by its
   Secretary to Government,
   Public Works Department,
   Secretariat,
   Chennai-600 009.

2. The Chief Engineer,
   Tamilnadu State Ground and
   Surface Water Resources Data Centre,
   Water Resources Development-Public Works Department,
   Tharamani,
   Chennai-600 113.

3. The Chief Engineer,
   Public Works Department,
   Water Resources Organization,
   Pollachi Religion,
   Coimbatore-641 018.

https://www.mhc.tn.gov.in/judis

WEB COPY

4. The District Collector,
   Collectorate-641 018,
   Coimbatore District.

5. The District Collectore,
   Collectorate,
   Tiruppur-641 604,
   Tiruppur District.

6. The Superintending Engineer,
   Tamilnadu Generation & Distribution Corporation (TANGEDCO),
   Tiruppur Road,
   Coimbatore South,
   Tatabad,
   Tiruppur District.

7. The Superintending Engineer,
   Tamilnadu Generation & Distribution Corporation (TANGEDCO),
   Tiruppur Road,
   Eripalayam,
   Udumalpet-642 126,
   Tiruppur District.

8. M/s.Remmy Substrates India (P) Ltd (Unit I & II),
   rep by its Managing Director,
   S.F.No.295/2A, Palladam Main Road,
   Kattampatti Post,
   Kinathukadavu Taluk,
   Coimbatore District.

9. M/s.Duinlop Enterprises (P) Ltd., (Unit I & II)
   rep by its Managing Director,
   S.F.No.58, Palladam Main Road,
   Dasanaickenpalayam Post,
   Kinathukadavu Taluk,
   Coimbatore District. .....Respondents

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Prayer : Writ petition filed under Article 226 of the Constitution of India praying for a writ of Mandamus directing the respondents 1 to 7 to take stringent action against the respondents 8 & 9 for illegal extraction of water from the Wells/bore-wells dug nearby the PAP main canal within the prohibited distance of 300 meters, to disconnect the agricultural/commercial service connections, which are being misused for extraction of water and remove the pipelines illegally laid to to take the water to their hazardous coir pith manufacturing units located in the over exploited zone and impose penalty besides initiating prosecution against them, by considering the petitioners' representations dated 16.03.2020, 28.05,2020, 20.09.2021 and 05.10.2021.

For Petitioner : Mr.N. Manoharan

For Respondents 1 to 7 : Mrs. C. Sangamithirai,
Special Government Pleader.

O R D E R

The present petition has been filed seeking a direction to the respondents 1 to 7 to take stringent action against the respondents 8 & 9 for illegal extraction of water from the Wells/bore-wells dug nearby the PAP, to disconnect the electricity which is being misused for the same and to impose penalty besides initiating prosecution against them.

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2. Mrs. C. Sangamithirai, learned Special Government Pleader takes notice for respondents 1 to 7.

3. Since no adverse order is being passed against respondents 8 & 9, notice to respondents 8 & 9 is dispensed with.

4. The case of the petitioner is that they have made a detailed representation to respondents 1 to 7 to take action against respondents 8 & 9 for illegally extracting water on a large scale from the wells nearby main canal of Parambikulam Aliyar Project (PAP irrigation Canal) by respondents 8 & 9 for carrying hazardous coir manufacturing industries. However, the same has not been considered till date. Hence, the petitioners have come up with the present petition seeking the aforesaid relief.

5. Learned counsel appearing for the petitioner submits that though the petitioners have made representations to respondents 1 to 7 with regard to the issue, however, the competent authority to take action against erring

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respondents is the 4th respondent. Hence, this Court may issue a direction to the 4th respondent herein to take action against the respondents 8 & 9 for illegally extracting water from nearby wells, within the time frame fixed by this Court.

6. On the above contentions, heard the learned Special Government Pleader appearing for respondents and perused the materials available on record.

7. Upon perusal of the materials available on record, this Court without going into the merits of the case, directs the petitioner to submit a copy of the representation to the 4th respondent along with the copy of this order. On receipt of the same, 4th respondent is directed to consider and dispose of the representation made by the petitioner and pass appropriate orders on the same after affording opportunity to the petitioner as wells as the respondents 8 & 9, within a period of twelwe weeks from the date of receipt of a copy of this Order.

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8. Accordingly, this Writ Petition is disposed of with the aforesaid direction. No Costs. Consequently, the connected Miscellaneous Petitions are closed.

03.01.2022

Index : yes/no
Internet : yes/no
Speaking/Non-speaking Order
NHS

To

1. The Secretary
   Government of Tamilnadu,
   Public Works Department,
   Secretariat,
   Chennai-600 009.

2. The Chief Engineer,
   Tamilnadu State Ground and
   Surface Water Resources Data Centre,
   Water Resources Development-Public Works Department,
   Tharamani,
   Chennai-600 113.

3. The Chief Engineer,
   Public Works Department,
   Water Resources Organization,
   Pollachi Religion,
   Coimbatore-641 018.

4. The District Collector,
   Collectorate-641 018,
   Coimbatore District.

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5. The District Collectore,
   Collectorate,
   Tiruppur-641 604,
   Tiruppur District.

6. The Superintending Engineer,
   Tamilnadu Generation & Distribution Corporation (TANGEDCO),
   Tiruppur Road,
   Coimbatore South,
   Tatabad,
   Tiruppur District

7. The Superintending Engineer,
   Tamilnadu Generation & Distribution Corporation (TANGEDCO),
   Tiruppur Road,
   Eripalayam,
   Udumalpet-642 126,
   Tiruppur District.

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M. DHANDAPANI, J.

NHS

W.P.No.28021 of 2021

03.01.2022

https://www.mhc.tn.gov.in/judis

Gmail Malaipalayam Villagers <malaipalayamvillagers@gmail.com>

Request to issue Closure Order and Disconnection of Power Supply

Malaipalayam Villagers <malaipalayamvillagers@gmail.com> 9 February 2022 at 12:39
To: narendramodi1234@gmail.com, mefcc@gov.in, ccb.cpcb@nic.in, connect@mygov.nic.in, mscb.cpcb@nic.in, mkc.cpcb@gov.in, eepkm.cpcb@nic.in, skg.cpcb@gov.in, vlaxmi.cpcb@nic.in, govtam@nic.in

Good Morning to Hon'ble Prime Minister of India & Other Superiors,

1)Shri. Narendra Modi
Hon'ble Prime Minister of India

2)Shri Bhupender Yadav
Hon'ble Minister of Environment, Forest and Climate Change

3)Hon'ble Shri. Ravindra Narayan Ravi,
The Governor of Tamil Nadu

4)Shri. Tanmay Kumar, IAS
Chairman - Central Pollution Control Board,

5)Dr. Prashant Gargava
Member Secretary - Central Pollution Control Board,

6)M. K. Choudhury - Sc. E & DH
Public Relation & Grievances (PR & G)

7)Dr. P. Nanda Kumaran,
The Chairman - Central Ground Water Board

8)Shri Sunil kumar,
The Member (CGWA) & Member Secretary,
Central Ground Water Board (CGWB)

9)Shri C Paul Prabhakar,
The Regional Director – (South East Coastal Region - Chennai), Central Ground Water Board,

10)Smt. H. D. Vara Laxmi - Sc. E
Regional Director - Chennai

Respected Sir

Subject :

1. Reply to **"Letter No.: DEE/TNPCB/F.OLGPRS/2021 dated 24.12.2021"**

2. Request to issue 'Closure Order and Disconnection of Power Supply' on the "Show Cause Notice" Issued by TNPCB on the below Mentioned Coir Industries **under "Water Pollution Act" and "Air Pollution Act".**

i. **M/s. Remmy Substrates India Pvt. Ltd (Unit II)** – Previously known as M/s. Pradeep Exports and M/s. Surya Coirs
ii. **M/s. M.K. Fibre**
iii. **M/s. Jai Sakthi Fibre.**

Respected CPCB and TN(S)PCB,

The CPCB and TNPCB Officials had a Joint Inspection in the below mentioned Coir Industries on 27.10.2021, the Environmental Pollution done by the Coir Industries is Confirmed, and Show Cause Notice was issued on 15.11.2021. But till now, 'Closure Order and Disconnection of Electricity Power Supply' had not been initiated on the Offenders. **It's not acceptable / Painful that the CPCB and TNPCB is still allowing the Industrialist to Pollute the Environment, even after official Show cause Notice issued by TNPCB.** We Kindly Request the CPCB to instruct the TNPCB to issue Closure Order and Disconnection of Electricity Supply to the Coir Industries mentioned in the above Subject Line.

To the Attention of "District Environmental Engineer" TNPCB – Coimbatore (South):

In the TNPCB Letter No.: stated above in the subject line, it was mentioned that,

"The Unit of M/s. **M.K. Fibres filed W.P.No. 27170/2021** & **M/s. Jaisakthi Fibre filed W.P.No 27172/2021** before the **Hon'ble High Court of Madras against the show cause notice** which is pending".

We would like to bring to your Notice that, **"The Case was Not Filed Against the Show Cause Notice" issued by TNPCB.** In the affidavit filed, nowhere it is mentioned about "Show Cause Notice" issued to these Coir Industries.

Even in the typeset filed in the Hon'ble Madras High Court, Show Cause Notice is not disclosed.

Intentionally, M.K. Fibres and Jai Sakthi Fibres had hidden the fact of Show Cause Notice issued against their Units and filed the case. As a Proof, I had provided a hard copy of Affidavit and Typeset filed by both of the above-mentioned industries to DEE, Coimbatore (South). The law divisions of CPCB and TNPCB can also verify it.

Also, it was **mentioned in the TNPCB Letter** that,

> "In the Meantime, the Hon'ble High Court of Madras has passed an order dt. 03.12.2021 in the **W.P.No.25737 of 2021** and W.M.P No.27188 of 2021 in the coir industry related cases inter alia that... "**the respondents are directed to maintain status quo as on date**"..

The **Order was passed by Hon'ble Madras High Court in the matters related to Proceeding No. T2/TNPCB/F.13367/2021, dated 10.11.2021** passed by Tamil Nādu Pollution Control Board regarding Re-Categorization of 'Coconut Husk Retting / De-Fibreing / Pith Processing Industry' under Orange Category – Code No. 2100

Though the cases are linked, there is no connection between the order passed between **W.P.No.25737 of 2021** (Namakkal and Karur District Coconut Fibre and Coir Pith, Coir Fibre Yarn Manufacturers Welfare Association) **and W.P.No. 27170/2021** (M.K. Fibres) & **W.P.No 27172/2021** (M/s. Jaisakthi Fibre).

The **Order Passed by Hon'ble High Court of Madras for M.K. Fibres & M/s. Jaisakthi Fibre is given below**.

Nowhere in the order of Hon'ble Madras High Court, it is mentioned that "Status Quo" is granted. As a **separate order is passed for M.K. Fibres & M/s. Jaisakthi Fibre,** the TNPCB cannot take it as inter-alia. It is Just a Connected matter, means the order need not be considered as per our point of view, because a separate order is already passed.

Note : M/s. Remmy Substrates have not filed any case on the 'Show Cause Notice' Issued by TNPCB.

And **"Status Quo" is not a Stay Order, it means 'Orange Category' Exist, but action of "Consent Mechanism" cannot be forced 'only on the Members' listed in the Association's against the Proceedings Passed by TNPCB [Proceeding No. T2/TNPCB/F.13367/2021, dated 10.11.2021].**

Note : Nowhere is the Order of Hon'ble Madras High Court, it was said that, TNPCB should not take action against the Pollution. **Alternatively, it Means, TNPCB have Full Right to take action against the Coir Industries causing Pollution**. Only thing is that, **TNPCB cannot force them to get consent, but action can be taken on the pollution caused**.

So, **We Kindly Request the CPCB and TN(S)PCB and DEE, Coimbatore (South), to Kindly issue the "Closure Order and Disconnection of Power Supply" to**

i. **M.K. Fibres**
ii. **Jai Sakthi Fibres**
iii. **Remmy Substrates India Pvt Ltd - Unit II (Previously Called 'Pradeep Exports' and 'Surya Coirs')**

The TNPCB can issue (Have the Right's to Issue) "Closure order and Disconnection of Power Supply" as per Previous Orders mentioned by Hon'ble Madras High Court and **National Green Tribunal**. It is to be noted that "Remmy Substrates" and "Duinkop Enterprises" had been issued 'Closure Order and Disconnection of Power Supply', Prior to Categorization.

The **Show Cause Notice (Proc.No.F.CBS-NA/DEE/TNPCB/CBS/W/2021 dated 15.11.2021)** issued to the industries are as mentioned below under Water and Air Act.

i.)	**M/s. M.K. Fibre**
ii.)	**M/s. Jai Sakthi Fibre**
iii.)	**M/s. Remmy Substrates India Pvt. Ltd. (Unit – II)**

From the below mentioned declaration of TNPCB, it is clear about the "Air Pollution" and "Water Pollution" . So, **We Kindly Request the TNPCB to issue Closure Order Under "Water Pollution Act" and "Air Pollution Act".**

Short Note of 'Show Cause Notice' issued to M/s. Jai Sakthi Fibre

Short Note of 'Show Cause Notice' issued to M/s. M.K. Fibres

Short Note of 'Show Cause Notice' issued to M/s. Remmy Substrates India Pvt Ltd (Unit II)

In the TNPCB Letter.: stated in the above subject line, it was mentioned that,

> A Complaint was received through mail dt. 22.10.2021 to this office by Mr. Thiyagaraj A & Villagers of Malaipalayam Panchayat based on that, a letter dt. 20.10.2021 was received from CPCB for further follow up.

We would like to bring to your notice that, the complaint against the mentioned Coir Industries had been first registered on **15/07/2020** (**Grievance** registration number : **PRSEC/E/2020/15217**, which was received by **Received by** Ministry/Department **- President's Secretariat**). Following it, lot of Offline and online Petitions were also sent several times against the below mentioned industries. A short description of the complaint sent was:

> Listed Companies are main polluting in Kattampatti and MalaipalayamVillage
> **M K Fibre,**
> Sriram Fibres,
> **Pradeep Exports,**
> **Remmy Substrates India Private Limited,**
> Duinkop Enterprises Pvt Ltd,
> **Jai Sakthi Fibre**
> and Other Coir Industries located in our Area.
> Our Humble request to authorities is to kindly inspect the following Coir Industries and solve our Environment Pollution Water, Air, Land and Soil, and Noise save the environment and public on immediate basis.

A Copy of Proof of Grievance is also attached. The TNPCB had Officially replied to the Grievance that,

> **The area was inspected on 10.09.2020 along with DEE, including the petitioners residence and the surrounding areas of Malaipalayam Village**, In presence of the petitioner and other public of Malaipalayam Village, the respective Bore well water sample, wastewater stored outside the coir units and stagnated water at the Odai in Malaipalayam Village was collected and sent to Advance Environmental Laboratory, TNPCB for further analysis . Results are awaited. Based on the said complaint, the unit of M/s. Dunikop Enterprises (P) Ltd. (M/s. Varun Fibers) and the unit of M/s. Remmy substrates (M/s. Sriram Fibers-Qingdao Remmy Commerce & Trade Col Ltd.) both the units were inspected on 18.09.2020 and the following were observed: 1. Both the units were found in operation and engaged in the manufacturing and export of coco peat products to consumers around the world. 2. The unit is involved in the manufacturing of coir pith block and coir defibring activity. 3. The waste water generated from the coir pith stock yard has been collected and sent to Advanced Environmental Laboratory (AEL), Coimbatore for further analysis. After the receipt of the analysis report necessary further action will be taken. Already in this regard reply was furnished to the complainants vide this office letter dated 23.09.2020.

Since there was no action against M.K. Fibres, Jai Sakthi Fibres and Remmy Unit II (Previously known as Pradeep Exports & Surya Coirs), repeated petitions were sent to Central and State Governments, MoEF&CC , CPCP and TN(S)PCB. Based on it, the CPCB had instructed the Regional Officer (CPCB), Tamil Nādu to inspect the Coir Industries, **wherein the CPCB Officers and TNPCB Officers, jointly inspected the above-mentioned Coir Industries on 27.10.2021 and found that Pollution Exist - Since the Environmental Laws had been Violated.**

So, the Show Cause Notice had been issued to the above-mentioned Coir Industries, as stated. Below is the statement given by TNPCB in the Letter mentioned in the Subject Line.

So, Finally, from 15.07.2020 to till date, all Petition Process, Inspection Process and Show Cause Notice were all done., but Still Pollution Exist from the above-mentioned industries. No Action is yet taken by CPCB or TNPCB against the industries till today. Only in the Month of December 2021 and January 2022, all these Court Related Activities are happening. But we Public are sending Repeated Petitions from 2018 onwards, **Unable to tolerate the situation – lot of petitions were sent from the year 2020 onwards. From then the TNPCB is not able to take action, Now suddenly when the Industrial Associations had filed Case Last Month, the TNPCB is sending Letters stating, "The Cases are Pending in Court, So actions can be taken only after the order of Court".**

Means action had not been taken on the Pollution caused by above mentioned Coir Industries, from Petition dated 15.07.2020 (i.e.,) 1 Year and 6 Months.

So, it means the TNPCB is answerable, for the damages caused Mentally and Physically to the petitioners.

This clearly indicated the Unwillingness of TNPCB to take action against the Offenders / Industries / Industrialist. Though the TNPCB had Full Rights to take action against the industries under various "Government Orders" and "Environmental Laws", the TNPCB is clearly escaping using the words of 'Pending case in court', though the cases are irrelevant.

The "Status Quo" had been granted "Only" with regards to Proceedings Passed by TNPCB (Proceeding No. T2/TNPCB/F.13367/2021, dated 10.11.2021) with respect to "Consent Mechanism" on "Coconut Husk Retting / De-Fibering / Pith Processing" under Category Code 2100.

Which Means, the TNPCB cannot Force the Coir Industries to get Consent under Orange Category under Proceeding No. T2/TNPCB/F.13367/2021, dated 10.11.2021", only for the Members listed under the Association.

The "Status Quo" granted in this case does not control the already passed "G.O's" and "Environmental Laws" (Or) action against those Coir Industries causing Pollution... i.e., Disconnection of Power Supply / Closure Order against the Coir Industries.

Nowhere in the order passed, in the case W.P.No.25737 of 2021 (Namakkal and Karur District Coconut Fibre and Coir Pith, Coir Fibre Yarn Manufacturers Welfare Association) it was mentioned that Closure Order and Disconnection of Power Supply should not be done to Coir Industries who violates the Environmental laws. Moreover "Consent" and "Water / Air Pollution" are two different terms. **The above Writ Petition speaks only about "Consent Mechanism" and it does not control the TNPCB in taking action against the units causing Pollution. So, it clear that, action can be taken on those coir industries causing Pollution by TNPCB / CPCB.**

Note :

If the Coir Industries are objecting for Consent and Guidelines framed by TNPCB, they should have adopted for Pollution Free Industrial Setup Culture. Without following up any Pollution control mechanism, they don't have right to object the proceedings passed by TNPCB. If the Coir Industries are objecting to follow up Pollution control Guidelines, and do continue to Pollute the Environment, then the TNPCB can simply Disconnect the Power Supply and issue Closure Order.

Actually, it's the Duty of Coir Board to Clearly Frame Instructions / Guidelines to Operate the Coir Industries, in an Environmentally Friendly Setup like bringing in advanced machinery. And Setup Industries as per the Rules framed by Department of Panchayat Raj, like ETP/STP installation, Rain Water Harvesting, Fire Fighting Systems, Building Licence, DTCP Approval, Licence from all appropriate Department etc... But the Coir Board seems to be least bothered about Environment and they focus only on Foreign Exchange by Destroying the National Asset – Water, Air Quality and Environment.

Below Listed are some of the G.O's (and) Laws (and) Court Orders, Wherein the CPCB / TNPCB have Full Rights to take action against the Coir Industries.

	Government Order's (G.O) / Law's / Court Order's
1.	G.O.(Ms).No.23 – Dated 01.03.2018 – Environment and Forest (EC1) Department
2.	The Water (Prevention and Control of Pollution) Act, 1974
3.	The Air (Prevention and Control of Pollution) Act, 1981
4.	The Environment (Protection) Act, 1986
5.	"Hon'ble High Court of Madras" W.P.No.21327 of 2015 (and) "Hon'ble National Green Tribunal" (SZ), Chennai OA.114 of 2015

G.O.(Ms).No.23 – Dated 01.03.2018 – Environment and Forest (EC1) Department :

The G.O.(Ms).No.23 – Dated 01.03.2018 – Environment and Forest (EC1) Department – District Co-ordination committee – Action to arrest discharge to water bodies/ land and to take stringent action against defaulting units. The District Coordination committee had been constituted with the following members to ensure co-ordinated and continued action to arrest discharge to water bodies/land and to take stringent action against defaulting units.

1.	District Collector	Chairman
2.	District Environmental Engineer – Tamilnadu Pollution Control Board	Convener
3.	Environmental Engineer (Flying Squad), Tamilnadu Pollution Control Board (if available)	Member
4.	District Superintendent of Police	Member
5.	Superintending Engineer, TANGEDCO	Member
6.	Executive Engineer, PWD (WRO Division)	Member
7.	Revenue Divisional Officer	Member

The Guidelines clearly states:

(i). The Committee shall take action against any unauthorized unit.

(ii). The Committee shall take action against units which discharge untreated trade effluent into the water bodies/on land/outside the premises. **Action may include disconnection of power supply, disconnection of water supply, seizure of the materials, sealing of units' premises/machinery and eviction etc.**

(iii). Criminal Cases may be filed against the unit owners and land owners who allow running of unauthorized units.

(iv). The Committee shall also examine and take action against the illegal/unauthorized effluent discharges based on the inspection reports furnished by the District Environmental Engineer, TNPCB / Environmental Engineer (Flying Squad).

(v). The DCC shall take up periodical / surprise inspection (including night times and holidays) along the wate bodies including Rivers, Canals, Lakes and Odai's etc., so as to prevent indiscriminate discharge of effluent from any source.

(vi). Necessary Police Protection shall be given to officials during inspection and acting on behalf of the DCC to carry out the above activities.

The Water (Prevention and Control of Pollution) Act, 1974:

"As Per, Early Pollution Control Legislations, The Water (Prevention and Control of Pollution) Act, 1974, as amended in 1978 and 1988 - Section 24 - Prohibits the pollution of a stream or well by disposal of polluting matter etc.:- **No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in**

accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any stream or well or sewer or on land."

As per, The Water (Prevention and Control of Pollution) Act, 1974, as amended in 1978 and 1988, the Board has all the Power to obtain information and give direction to furnish to it information regarding construction, installation or operation of such establishment or of any disposal system. Has Power to take samples of sewage/ trade effluent from any industry, Prohibits the pollution of a stream or well by disposal of polluting matter, Restrictions on new outlets and new discharges. Empowers the State Government to pass order.

As per Section 25, of the Water (P&CP) Act, 1974 as amended, no person shall without the previous consent of the State Board, establish or take any steps to establish any industrial plant or process or any treatment and disposal system or any extension or addition thereto which is likely to discharge sewage or trade effluent into any stream or well or sewer or on land.

The Air (Prevention and Control of Pollution) Act, 1981:

Also, as per **Section 21,** of the **Air (P & CP) Act, 1981** as amended, **no person shall without the previous consent of the State Board, operate any industrial plant for the purpose of any industry in an Air Pollution Control area.** (The Govt. of Tamil Nadu vide GO Ms. No.4 Environment Control Dept. dt. 28.09.1983 declared the entire area within the state of Tamil Nadu as air pollution control area).

The Air (Prevention and Control of Pollution) Act, 1981, as Amended in 1987, **Entire State of Tamil Nadu has been declared as air pollution control area** by the State 33 Government under Section 19. As per Section 21, the Board can restrict industrial plants, and order them to obtain the consent from the Board to establish/ operate the unit in the air pollution control area.

THE ENVIRONMENT (PROTECTION) ACT, 1986 – THE UMBRRLLA ACT (NO. 29 OF 1986) –

As per **Section 7**, No person carrying on any industry, operation or process shall discharge or emit or permit to be discharged or emitted any environmental pollutants in excess of such standards as may be prescribed.

Constitution (Seventy Third Amendment) Act, 1992 - Gives land related subject to the Panchayat Raj Institutions (local self-governments) at the village, block and district levels to ensure participatory planning, decision making, and monitoring of programmes by the local self-governments. Though it's a welcoming law, lot of mishandlings of Land are happening in the local level, which are either unreported or for which actions are neglected.

As, The Ministry of Rural Development plays an advisory and coordinating role in implementing land reforms, we expect strict actions should be taken for misuse of Land Resources (Including Water, Electricity , Subsidy, Etc.,) and for Polluting the Rural Sector.

Orders of "Hon'ble High Court of Madras" (and) "Hon'ble National Green Tribunal":

Below Listed are the Orders Passed by "Hon'ble High Court of Madras" (and) "Hon'ble National Green Tribunal", for Coir Industries, and that does not have 'Status Quo' Order, means the TNPCB have all rights to take action as per the previous passed orders.

Note :

1. The **National Green Tribunal - Southern Zone**, Chennai had passed an order in case **Application No.114 of 2015** that **"Action may be taken under 133 CrPc against the land owners leased for the storage of coir pith".**
2. The **TNPCB in the "Action Taken Report" Submitted to Hon'ble National Green Tribunal (Principal Bench), Delhi OA.216 of 2020**, had stated that:
   - **Coir Pith Should not be Dumped, Washed and Dried in Agricultural Lands**, So as to Control Air and Water Pollution.
   - Coir Pith Should not be Sun Dried in Open Concrete Yard, So as to Control Air Pollution. Instead **"Mechanical Tray" Should be installed to Dry Coir Pith.**

To the Notice of "Central Ground Water Authority, Government of India" and "Tamil Nādu (State) Ground and Surface Water Resource Data Centre"

In the Show Cause Notice Issued to the Coir Industries mentioned above, it was stated that, **"The Unit has informed that the Water required for the Process is Obtained from borewell. However, the unit has not furnished any documents in this regard at the time of inspection".**

This Declares that the Coir Industries does not have "No Objection Certificate" to Extract Ground Water for Industrial Purpose.

To The Notice of "Central Government of India" and "Honourable Governor of Tamil Nādu":

We Would like to bring to your Notice that

- Severe Environmental Pollution (Water, Air and Soil) is caused by Coir Industries.
- Heavy Water Theft is done by Coir Industries.
- Heavy Free (Agri) Electricity - Theft is done by Coir Industries.
- Heavy Loans and Subsidy Misuse is done by Coir Industries.
- Agricultural Lands are Destroyed by Coir Industries.

Since 2012 this had been taken to the Notice of Local and State Government Officers, District Court / High Court of Madras and National Green Tribunal by Public of Various districts located in the State of Tamil Nādu. But till now, there is no proper action taken by Government Officers. Our Only Hope is on

- Few Central Pollution Control Board Officers,
- Honourable Minister of Environment and Pollution Control - Thiru. Siva. V. Meyyanathan (and)
- Few Tamil Nādu (State) Pollution Control Board Officers.

The **Central Ground Water Authority**, Government of India (or) **Tamil Nādu State Ground and Surface Water Resources Organization** had never ever cared for any of the petitions that we had sent regarding Heavy Water Theft done by Coir Industries from Ground, Surface, Canal's and Rivers.

The **TANGEDCO** had made raids regarding Theft of Free (Agricultural) Electricity done by Coir Industries for extraction of Water for Industrial Purpose, and imposed few crores of penalty for coir industries. But out of huge Mafia, only very few had been identified and recorded.

The **DTCP / Panchayat Union** is never bothered for any of the Land Misuse activities, though several intimations had been done. Agricultural Lands are being destroyed in Agricultural Classified Zones, for construction of huge Coir Industries without any approvals / Licence. And barren lands, agricultural fields are used for coir processing activities, letting all effluents directly discharged into Soil / Land.

Too many **Loans, Overdrafts and Subsidies** are provided by banks for coir industries, which is misused by the coir industrialist to buy and destroy the agricultural lands, for industrial purpose.

The **District Administration** is least bothered to take any action on Offender's despite being too many Governments Order and Courts orders had been passed. The District Co-ordination committee as per **G.O.(Ms).No.23 – Dated 01.03.2018 – Environment and Forest (EC1) Department** Seems to be sleeping. The Central Government wants to make a Wake-Up Call to the District Collector, to activate the committee.

We request the Central Government and Hon'ble Governor of Tamil Nādu to appoint a Joint Committee to inspect regarding Water Theft and organize the Coir industrial activities in order to Save the National Asset – Water and Environment from Deterioration. And also save the government money that is misused as subsidies (E.g., Tractor Subsidy) and through Free Government Schemes (Free Electricity).

Thanking You

Thiyagaraj A, & Villager's of MalaiPalayam Panchayat,
No.4/231, Nagarakalanthai Pirivu ,Dasanaicken Palayam (Post),
MalaiPalayam Village, Sulur (Taluk)
Coimbatore District, Tamil Nadu – 642202
Mobile: 9865030794

7 attachments

- **Closure of Remmy Unit II, M.K. Fibers and Jai Sakthi Fibers.pdf** 730K
- **Show cause notices.pdf** 3558K
- **PDF Scanner 05-02-22 4.46.27.pdf** 1370K
- **Grievance Status uvaraj.pdf** 1472K
- **DailyOrder_Dec20,2021_27170-2021 (1).pdf** 140K
- **27172 AFFIDAVIT.pdf** 322K

27170 AFFIDAVIT.pdf
1524K

09th February 2022, Coimbatore District

From

A. Thiyagaraj

(Behalf of Villagers of MalaiPalayam Panchayat)

No.4/231, Nagarakalandai Pirivu,

Dasanaikan Palayam (Post),MalaiPalayam Village,

Sulur (Taluk), Coimbatore District – 642 202

Mobile : 9865030794

Email ID : malaipalayamvillagers@gmail.com

To

Central Government

1) Shri. Narendra Modi

Hon'ble Prime Minister of India,

Prime Minister's Office, South Block, Raisina Hill,

New Delhi-110011

2) Shri Bhupender Yadav

Hon'ble Minister of Environment, Forest and Climate Change

Indira Paryavaran Bhawan, Jorbagh Road,

New Delhi – 110 003 ; Email ID : mefcc@gov.in

Central Pollution Control Board (CPCB)

3) Sh. Tanmay Kumar, IAS

Chairman - Central Pollution Control Board,

Ministry of Environment, Forest and Climate Change - Government of India, 'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA) ; Email ID : ccb.cpcb@nic.in

4) Dr. Prashant Gargava

Member Secretary - Central Pollution Control Board,

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA)

Mobile : 9990870057 / Email ID : mscb.cpcb@nic.in

5) M. K. Choudhury - Sc. E & DH

Public Relation & Grievances (PR & G)

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA)

Mobile : 9868129126 / Email ID : mkc.cpcb@gov.in

6) Sh. P.K. Mishra - Sc. E & DH

(Industrial Pollution Control) **IPC - III Division (Agro Based)**

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA)

Mobile : 9695206868

Email ID : eepkm.cpcb@nic.in , mishrapkin@yahoo.com

7) Sh. S. K. Gupta - Sc. E & DH

IPC - V Division (SSI – Small Scale Industries)

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA)

Mobile : 7678997444 / Email ID : skg.cpcb@gov.in

8) Sh. Ajay Aggarwal - Sc. E & DH

IPC - VI Division (Industrial Pollution Coordination)

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA)

Mobile : 9868210860 / Email ID : ajayaggarwal.cpcb@nic.in

9) Smt. H. D. Vara Laxmi - Sc. E & (Regional Director - Chennai)

Second Floor,77-A, South Avenue Road, Ambattur Industrial Estate, Ambattur Taluk, Tiruvallur District, Chennai – 600 058, TamilNadu.

Mobile : 9449004165, 9448019014, 8745057374

Email ID : vlaxmi.cpcb@nic.in

TamilNadu Government

10) Hon'ble Chief Minister Thiru. M. K. Stalin,
Government of Tamil Nadu,
Fort St. George, Secretariat, Chennai - 600 009.
Email ID: cmcell@tn.gov.in

11) Hon'ble Shri. Ravindra Narayan Ravi,
The Governor of Tamil Nadu,
Governor's Secretariat / Governor's Household Office
Raj Bhavan, Chennai - 600 022
Email ID : govtam@nic.in

12) Dr. V. Irai Anbu, IAS.,
The Chief Secretary to Tamil Nadu Government,
Fort St. George, Secretariat, Chennai - 600 009.
Email ID: cs@tn.gov.in

Environment and Pollution Control,
Government of TamilNadu

13) **Hon'ble Minister Thiru. Siva. V. Meyyanathan.,**
Department of Environment and Climate Change, Government of Tamil Nadu,
Fort St. George, Secretariat, Chennai - 600 009

14) **Tmt. Supriya Sahu, I.A.S.,**
The Principal Secretary - Department of Environment, Climate Change and Forests, Government of Tamil Nadu, Fort St. George, Secretariat, Chennai - 600 009
Email ID : forsec@tn.gov.in

TamilNadu State Pollution Control Board

15) **Thiru. A. Udhayan, IFS**
The Chairman - Tamil Nadu Pollution Control Board,
No.76, Corporate Office, Mount Salai, Guindy,
Chennai - 600 032. Email ID : tnpcb-chn@gov.in

16) **Thiru. R. Vijaya Baskaran, ME,M.B.A,**
The Member Secretary - Tamil Nadu Pollution Control Board,
No.76, Corporate Office, Mount Salai, Guindy,
Chennai - 600 032. Email ID : memsec@tnpcb.gov.in

17) **Dr. R. Rajamanickam, M.Tech, Ph.D, FIE.,**
The Joint Chief Environmental Engineer & P.S Technical to Chairman,
Corporate Office - TamilNadu Pollution Control Board,
No.76, Mount Salai, Guindy, Chennai-600032.
Email ID : tnpcbchairman@gmail.com

18) **Thiru. Er. P. Asokan, M.Tech, MBA,**
The Joint Chief Environmental Engineer,
(JCEE Monitoring Offices) – Tamil Nādu Pollution Control Board, Plot No.E-55A, SIDCO Industrial Estate, Pollachi Main Road,Kurchi, Coimbatore - 641021.
Email ID: jcee.cbe@gmail.com / Phone: 0422-2677007

19) **Er. P. Manimaran, M.E., M.B.A.,**

The District Environmental Engineer - Coimbatore (South), TamilNadu Pollution Control Board,
Plot No.E-55A, SIDCO Industrial Estate,
Pollachi Main Road, Kurchi, Coimbatore - 641 021
Email ID : tnpcbcbs@gmail.com

Central Ground Water Board – Government of India

20) **Dr. P. Nanda Kumaran,**

The Chairman - Central Ground Water Board,
Bhujal Bhawan, NH-IV, Faridabad (Haryana)– 121001
Email ID : chmn-cgwb@nic.in , tschmn-cgwb@nic.in

21) **Shri Sunil kumar,**

The Member (CGWA) & Member Secretary,
Central Ground Water Board (CGWB) - Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, Government of India. 8/11, Jamnagar House, Man Singh Road,
New Delhi – 110011
Email ID : mcgwa-cgwb@nic.in , sunilkumar-cgwb@nic.in

22) **Shri C Paul Prabhakar,**

The Regional Director – (South East Coastal Region - Chennai), Central Ground Water Board,
E-Wing, G-Block, Rajaji Bhavan, CGO Complex Besant Nagar, CHENNAI - 600090, Tamil Nadu
Email ID : rdsecr-cgwb@nic.in

Government of Tamil Nadu - Water Resources Organisation

23) **Hon'ble Minister Thiru. Durai Murugan,**

Minister for Water Resources - Irrigation Projects including small Irrigation, Legislative Assembly, Governor and Ministry, Elections and Passports, Minerals and Mines.
Fort St. George, Secretariat, Chennai - 600 009

24) **Dr. Sandeep Saxena, IAS**
The Additional Chief Secretary to Government,
Works Resource Department,
Fort St. George, Secretariat, Chennai - 600 009
Email: pwdsec@tn.gov.in

25) **The Chief Engineer (Water Resources Organisation),**
State Ground and Surface Water Resources Data Centre,
Tharamani, Chennai - 600 113.
E-mail: cegwchn@gmail.com and cegwchennai@gmail.com

Coimbatore – District Administration

26) **Hon'ble Minister V. Senthil Balaji**
Minister for Electricity, Prohibition & Excise
(Minister in charge for Coimbatore District),
Fort St. George, Secretariat, Chennai - 600 009
Email ID : minister_elepe@tn.gov.in

27) **Dr. G. S. Sameeran I.A.S.,**
The District Collector of Coimbatore,
Collectorate Building, Coimbatore – 641018
Email ID : collrcbe@nic.in

Subject :

1. Reply to **"Letter No.: DEE/TNPCB/F.OLGPRS/2021 dated 24.12.2021"**
2. **Request to issue 'Closure Order and Disconnection of Power Supply'** on the "Show Cause Notice" Issued by TNPCB on the below Mentioned Coir Industries **under "Water Pollution Act" and "Air Pollution Act".**
   i. **M/s. Remmy Substrates India Pvt. Ltd (Unit II)** – Previously known as M/s. Pradeep Exports and M/s. Surya Coirs
   ii. **M/s. M.K. Fibre**
   iii. **M/s. Jai Sakthi Fibre.**

Respected CPCB and TN(S)PCB,

The CPCB and TNPCB Officials had a Joint Inspection in the below mentioned Coir Industries on 27.10.2021, the Environmental Pollution done by the Coir Industries is Confirmed, and Show Cause Notice was issued on 15.11.2021. But till now, 'Closure Order and Disconnection of Electricity Power Supply' had not been initiated on the Offenders. **It's not acceptable / Painful that the CPCB and TNPCB is still allowing the Industrialist to Pollute the Environment, even after official Show cause Notice issued by TNPCB.** We Kindly Request the CPCB to instruct the TNPCB to issue Closure Order and Disconnection of Electricity Supply to the Coir Industries mentioned in the above Subject Line.

To the Attention of "District Environmental Engineer" TNPCB – Coimbatore (South):

In the TNPCB Letter No.: stated above in the subject line, it was mentioned that,

> "The Unit of M/s. **M.K. Fibres filed W.P.No. 27170/2021** & **M/s. Jaisakthi Fibre filed W.P.No 27172/2021** before the **Hon'ble High Court of Madras** **against the show cause notice** which is pending".

We would like to bring to your Notice that, **"The Case was Not Filed Against the Show Cause Notice" issued by TNPCB.** In the affidavit filed, nowhere it is mentioned about "Show Cause Notice" issued to these Coir Industries. Even in the typeset filed in the Hon'ble Madras High Court, Show Cause Notice is not disclosed.

Intentionally, M.K. Fibres and Jai Sakthi Fibres had hidden the fact of Show Cause Notice issued against their Units and filed the case. As a Proof, I had provided a hard copy of Affidavit and Typeset filed by both of the above-mentioned industries to DEE, Coimbatore (South). The law divisions of CPCB and TNPCB can also verify it.

Also, it was **mentioned in the TNPCB Letter** that,

> "In the Meantime, the Hon'ble High Court of Madras has passed an order dt. 03.12.2021 in the **W.P.No.25737 of 2021** and W.M.P No.27188 of 2021 in the coir industry related cases inter alia that... "**the respondents are directed to maintain status quo as on date**"..

The **Order was passed by Hon'ble Madras High Court in the matters related to Proceeding No. T2/TNPCB/F.13367/2021, dated 10.11.2021** passed by Tamil Nādu Pollution Control Board regarding Re-Categorization of 'Coconut Husk Retting / De-Fibreing / Pith Processing Industry' under Orange Category – Code No. 2100

Though the cases are linked, there is no connection between the order passed between **W.P.No.25737 of 2021** (Namakkal and Karur District Coconut Fibre and Coir Pith, Coir Fibre Yarn Manufacturers Welfare Association) **and W.P.No. 27170/2021** (M.K. Fibres) & **W.P.No 27172/2021** (M/s. Jaisakthi Fibre).

The **Order Passed by Hon'ble High Court of Madras for M.K. Fibres & M/s. Jaisakthi Fibre is given below**.

WEB COPY

W.P.Nos.27170 and 27172 of 2021

K.KALYANASUNDARAM, J
and
V.SIVAGNANAM, J

Admit.

2.Issue Rule NISI.

3.Post the matter along with W.P.Nos.27177, 27182, 27185 and 25737 of 2021.

(M.K.K.S.J.) (V.S.G.J.)
20.12.2021

Jer

Nowhere in the order of Hon'ble Madras High Court, it is mentioned that "Status Quo" is granted. As a **separate order is passed for M.K. Fibres & M/s. Jaisakthi Fibre,** the TNPCB cannot take it as inter-alia. It is Just a Connected matter, means the order need not be considered as per our point of view, because a separate order is already passed.

Note : M/s. Remmy Substrates have not filed any case on the 'Show Cause Notice' Issued by TNPCB.

And **"Status Quo" is not a Stay Order, it means 'Orange Category' Exist, but action of "Consent Mechanism" cannot be forced 'only on the Members' listed in the Association's against the Proceedings Passed by TNPCB [Proceeding No. T2/TNPCB/F.13367/2021, dated 10.11.2021].**

Note : Nowhere is the Order of Hon'ble Madras High Court, it was said that, TNPCB should not take action against the Pollution. **Alternatively, it Means, TNPCB have Full Right to take action against the Coir Industries causing Pollution**. Only thing is that, **TNPCB cannot force them to get consent, but action can be taken on the pollution caused**.

So, **We Kindly Request the CPCB and TN(S)PCB and DEE, Coimbatore (South), to Kindly issue the "Closure Order and Disconnection of Power Supply" to**

i. **M.K. Fibres**
ii. **Jai Sakthi Fibres**
iii. **Remmy Substrates India Pvt Ltd - Unit II (Previously Called 'Pradeep Exports' and 'Surya Coirs')**

The TNPCB can issue (Have the Right's to Issue) "Closure order and Disconnection of Power Supply" as per Previous Orders mentioned by Hon'ble Madras High Court and **National Green Tribunal**. It is to be noted that "Remmy Substrates" and "Duinkop Enterprises" had been issued 'Closure Order and Disconnection of Power Supply', Prior to Categorization.

Whereas, in the Criminal Revision case No.1307 of 2015 and M.P.No.1 of 2015 and Criminal M.P.No.1771 of 2017 related to coir units filed before the Hon'ble High Court of Madras. The Hon'ble Court vide its order dated 14.07.2017 interalia stated as follows

".....

c) However, the petitioner industry shall submit to the second respondent Board for all other monitoring purpose and in this regard, it is open to the second respondent to impose any conditions, which are imposable to any such category of industry, as that of the petitioner industry;

d) Once such conditions are imposed, it is for the petitioner industry to comply with the same in to.....".

Whereas, in a similar coir unit case, in the Hon'ble High Court in W.P.No.21327 of 2015 and in the Hon'ble NGT (Southern Bench), Chennai in Application No.114 of 2015, the Hon'ble High Court and the Hon'ble NGT in its order dated 11.02.2016 and 03.02.2016 have stated as follows

a) The unit shall not be commissioned without consent to operate of TNPCB
b) The unit shall not use water in the process at any stage as assured.
c) The unit shall cover the drying of coir pith with adequate tarpaulins during raining and shall provide adequate collection tank for the open concrete yard if any water collected in the drying yard during raining and shall be used for gardening after satisfying the standards prescribed by the Board.
d) The unit shall comply the emission and ambient air quality standards prescribed by the Board.
e) The unit shall cover all the conveyors at top and provide closed collection system with impervious floor for the final coir pith reject from the screener so as to avoid dust emission.
f) The Unit shall use the open concrete yard only for the drying of coir pith block manufacturing process without water spraying method.
g) The unit shall ensure that approach road within the premises shall be of either concreted or with bitumen road.
h) The unit shall not dry coconut fibre on the roads and along the banks of LBP canal.
i) The unit shall obtain all statuary clearances from competent authorities.

The **Show Cause Notice (Proc.No.F.CBS-NA/DEE/TNPCB/CBS/W/2021 dated 15.11.2021)** issued to the industries are as mentioned below under Water and Air Act.

i.)	**M/s. M.K. Fibre**
ii.)	**M/s. Jai Sakthi Fibre**
iii.)	**M/s. Remmy Substrates India Pvt. Ltd. (Unit – II)**

From the below mentioned declaration of TNPCB, it is clear about the "Air Pollution" and "Water Pollution" . So, **We Kindly Request the TNPCB to issue Closure Order Under "Water Pollution Act" and "Air Pollution Act".**

Short Note of 'Show Cause Notice' issued to M/s. Jai Sakthi Fibre

1. The unit was found in operation.
2. The unit has informed that the water required for the process is obtained from bore well. However the unit has not furnished any documents in this regard at the time of inspection.
3. The unit is processing the fibre from the coconut husk.
4. The coconut husk is wetted with the water in the open concrete area
5. The waste water generated from the wetting process is getting stagnated on the concrete pavement near coir processing section. The TDS was 8122 ppm and the pH was 6.29 and the water sample was collected and sent for further analysis.
6. Huge waste water stagnation was noticed outside the unit premises and the water sample was collected and sent for further analysis. (TDS – 574.8 ppm & pH-6.16)
7. The processed fibre is dried in the open concrete paved area within the premises. The unit has provided wind nest arrestors and compound wall around the premises. However, during inspection it was noticed that the particles are easily carried away due to heavy wind and creates a nuisance and dust pollution since the location of the unit is in wind prone area.
8. The unit has not provided the adequate APC measures for the open drying area.
9. The unit is storing the coir piths in the open area and the fresh water is sprayed in the pith storage area and the waste water generated from the process is directly disposed on land for open percolation in the pith processing area without any treatment.

Short Note of 'Show Cause Notice' issued to M/s. M.K. Fibres

1. The unit was found in operation.
2. The unit has informed that the water required for the process is obtained from bore well. However the unit has not furnished any documents in this regard at the time of inspection.
3. The unit is processing the fibre from the coconut husk.
4. The coconut husk is wetted with the water in the open concrete area
5. The waste water generated from the wetting process is let into on land for open percolation.
6. The processed fibre is dried in the open concrete paved area within the premises. The unit has provided wind nest arrestors and compound wall around the premises. However, during inspection it was noticed that the particles are easily carried away due to heavy wind and creates a nuisance and dust pollution since the location of the unit is in wind prone area.
7. The unit has not provided the adequate APC measures for the open drying area.
8. Onsite TDS was measured as TDS 2701 ppm and pH 3.4 the untreated trade effluent is discharged on land for open percolation.

Short Note of 'Show Cause Notice' issued to M/s. Remmy Substrates India Pvt Ltd (Unit II)

1. The unit was found in operation.
2. The unit has informed that, the water required for the process is outsourced from private suppliers. However the unit has not furnished any documents in this regard at the time of inspection.
3. The unit is processing the fibre from the coconut husk.
4. The coconut husk is wetted with the water in the open concrete area
5. The waste water generated from the wetting process is stored in the waste water tank. The TDS was 2056 ppm and the pH was 6.26 and the water sample was collected and sent for further analysis.
6. The waste water stored in the collection tank was utilized for irrigation for their coconut farm in the surroundings without any treatment.
7. The processed fibre is dried in the open concrete paved area within the premises. The unit has provided compound wall around the premises. However, during inspection it was noticed that the particles are easily carried away due to heavy wind and creates a nuisance and dust pollution since the location of the unit is in wind prone area.
8. The unit has not provided the adequate APC measures for the open drying area.
9. The waste water generated from the process is directly disposed for irrigation without any treatment.

In the TNPCB Letter.: stated in the above subject line, it was mentioned that,

A Complaint was received through mail dt. 22.10.2021 to this office by Mr. Thiyagaraj A & Villagers of Malaipalayam Panchayat based on that, a letter dt. 20.10.2021 was received from CPCB for further follow up.

We would like to bring to your notice that, the complaint against the mentioned Coir Industries had been first registered on **15/07/2020** (**Grievance** registration number : **PRSEC/E/2020/15217**, which was received by **Received by** Ministry/Department **- President's Secretariat**). Following it, lot of Offline and online Petitions were also sent several times against the below mentioned industries. A short description of the complaint sent was:

Listed Companies are main polluting in Kattampatti and MalaipalayamVillage

M K Fibre,

Sriram Fibres,
Pradeep Exports,
Remmy Substrates India Private Limited,
Duinkop Enterprises Pvt Ltd,
Jai Sakthi Fibre
and Other Coir Industries located in our Area.

Our Humble request to authorities is to kindly inspect the following Coir Industries and solve our Environment Pollution Water, Air, Land and Soil, and Noise save the environment and public on immediate basis.

A Copy of Proof of Grievance is also attached. The TNPCB had Officially replied to the Grievance that,

The area was inspected on 10.09.2020 along with DEE, including the petitioners residence and the surrounding areas of Malaipalayam Village, In presence of the petitioner and other public of Malaipalayam Village, the respective Bore well water sample, wastewater stored outside the coir units and stagnated water at the Odai in Malaipalayam Village was collected and sent to Advance Environmental Laboratory, TNPCB for further analysis . Results are awaited. Based on the said complaint, the unit of M/s. Dunikop Enterprises (P) Ltd. (M/s. Varun Fibers) and the unit of M/s. Remmy substrates (M/s. Sriram Fibers-Qingdao Remmy Commerce & Trade Col Ltd.) both the units were inspected on 18.09.2020 and the following were observed: 1. Both the units were found in operation and engaged in the manufacturing and export of coco peat products to consumers around the world. 2. The unit is involved in the manufacturing of coir pith block and coir defibring activity. 3. The waste water generated from the coir pith stock yard has been collected and sent to Advanced Environmental Laboratory (AEL), Coimbatore for further analysis. After the receipt of the analysis report necessary further action will be taken. Already in this

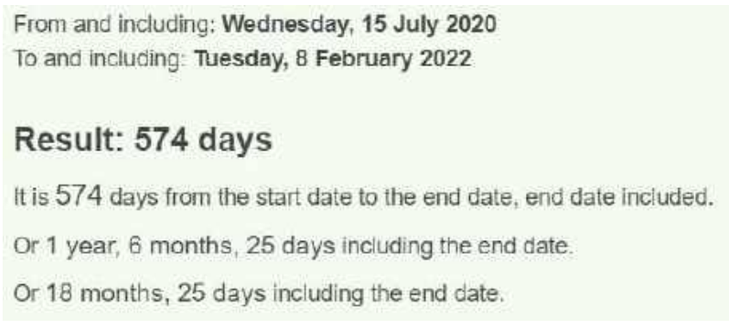
regard reply was furnished to the complainants vide this office letter dated 23.09.2020.

Since there was no action against M.K. Fibres, Jai Sakthi Fibres and Remmy Unit II (Previously known as Pradeep Exports & Surya Coirs), repeated petitions were sent to Central and State Governments, MoEF&CC , CPCP and TN(S)PCB. Based on it, the CPCB had instructed the Regional Officer (CPCB), Tamil Nādu to inspect the Coir Industries, **wherein the CPCB Officers and TNPCB Officers, jointly inspected the above-mentioned Coir Industries on 27.10.2021 and found that Pollution Exist - Since the Environmental Laws had been Violated. So, the Show Cause Notice had been issued to the above-mentioned Coir Industries**, as stated. Below is the statement given by TNPCB in the Letter mentioned in the Subject Line.

Based on the complaint against the unit, the unit of M/s.M.K.Fibre, M/s.Jaisakthi Fibre & M/s.Remmy Substrates India Pvt Ltd., (Previously M/s.Pradeep Exports & M/s.Surya Coirs) was inspected along with official from CPCB on 27.10.2021 and based on the observations show cause notice was issued vide this office Proc. dt. 15.11.2021. Reply was sent to complainant and to CPCB vide this office Lr dt. 25.11.2021. Further, the unit of M/s.M.K.Fibre made their reply dt.13.12.2021 received by this office on 16.12.2021, M/s.Jaisakthi Fibre made their reply dt.13.12.2021 received by this office on 16.12.2021& M/s.Remmy Substrates India Pvt Ltd., (Previously M/s.Pradeep Exports & M/s.Surya Coirs) made their reply dt.10.12.2021 received by this office on 16.12.2021.

So, Finally, from 15.07.2020 to till date, all Petition Process, Inspection Process and Show Cause Notice were all done., but Still Pollution Exist from the above-mentioned industries. No Action is yet taken by CPCB or TNPCB against the industries till today. Only in the Month of December 2021 and January 2022, all these Court Related Activities are happening. But we Public are sending Repeated Petitions from 2018 onwards, **Unable to tolerate the situation – lot of petitions were sent from the year 2020 onwards. From then the TNPCB is not able to take action, Now suddenly when the Industrial Associations had filed Case Last Month, the TNPCB is sending Letters stating, "The Cases are Pending in Court, So actions can be taken only after the order of Court".**

Means action had not been taken on the Pollution caused by above mentioned Coir Industries, from Petition dated 15.07.2020 (i.e.,) 1 Year and 6 Months.



From and including: **Wednesday, 15 July 2020**
To and including: **Tuesday, 8 February 2022**

Result: 574 days

It is 574 days from the start date to the end date, end date included.

Or 1 year, 6 months, 25 days including the end date.

Or 18 months, 25 days including the end date.

So, it means the TNPCB is answerable, for the damages caused Mentally and Physically to the petitioners.

This clearly indicated the Unwillingness of TNPCB to take action against the Offenders / Industries / Industrialist. Though the TNPCB had Full Rights to take action against the industries under various "Government Orders" and "Environmental Laws", the TNPCB is clearly escaping using the words of 'Pending case in court', though the cases are irrelevant.

The "Status Quo" had been granted "Only" with regards to Proceedings Passed by TNPCB (Proceeding No. T2/TNPCB/F.13367/2021, dated 10.11.2021) with respect to "Consent Mechanism" on "Coconut Husk Retting / De-Fibering / Pith Processing" under Category Code 2100.

Which Means, the TNPCB cannot Force the Coir Industries to get Consent under Orange Category under Proceeding No. T2/TNPCB/F.13367/2021, dated 10.11.2021", only for the Members listed under the Association.

The "Status Quo" granted in this case does not control the already passed "G.O's" and "Environmental Laws" (Or) action against those Coir Industries causing Pollution... i.e., Disconnection of Power Supply / Closure Order against the Coir Industries.

Nowhere in the order passed, in the case W.P.No.25737 of 2021 (Namakkal and Karur District Coconut Fibre and Coir Pith, Coir Fibre Yarn Manufacturers Welfare Association) it was mentioned that Closure Order and Disconnection of Power Supply should not be done to Coir Industries who violates the Environmental laws. Moreover "Consent" and "Water / Air Pollution" are two different terms. **The above Writ Petition speaks only about "Consent Mechanism" and it does not control the TNPCB in taking action against the units causing Pollution. So, it clear that, action can be taken on those coir industries causing Pollution by TNPCB / CPCB.**

Note :

If the Coir Industries are objecting for Consent and Guidelines framed by TNPCB, they should have adopted for Pollution Free Industrial Setup Culture. Without following up any Pollution control mechanism, they don't have right to object the proceedings passed by TNPCB. If the Coir Industries are objecting to follow up Pollution control Guidelines, and do continue to Pollute the Environment, then the TNPCB can simply Disconnect the Power Supply and issue Closure Order.

Actually, it's the Duty of Coir Board to Clearly Frame Instructions / Guidelines to Operate the Coir Industries, in an Environmentally Friendly Setup like bringing in advanced machinery. And Setup Industries as per the Rules framed by Department of Panchayat Raj, like ETP/STP installation, Rain Water Harvesting, Fire Fighting Systems, Building Licence, DTCP Approval, Licence from all appropriate Department etc... But the Coir Board seems to be least bothered about Environment and they focus only on Foreign Exchange by Destroying the National Asset – Water, Air Quality and Environment.

Below Listed are some of the G.O's (and) Laws (and) Court Orders, Wherein the CPCB / TNPCB have Full Rights to take action against the Coir Industries.

Government Order's (G.O) / Law's / Court Order's	
1.	G.O.(Ms).No.23 – Dated 01.03.2018 – Environment and Forest (EC1) Department
2.	The Water (Prevention and Control of Pollution) Act, 1974
3.	The Air (Prevention and Control of Pollution) Act, 1981
4.	The Environment (Protection) Act, 1986
5.	"Hon'ble High Court of Madras" W.P.No.21327 of 2015 (and) "Hon'ble National Green Tribunal" (SZ), Chennai OA.114 of 2015

G.O.(Ms).No.23 – Dated 01.03.2018 – Environment and Forest (EC1) Department :

The G.O.(Ms).No.23 – Dated 01.03.2018 – Environment and Forest (EC1) Department – District Co-ordination committee – Action to arrest discharge to water bodies/ land and to take stringent action against defaulting units. The District Coordination committee had been constituted with the following members to ensure co-ordinated and continued action to arrest discharge to water bodies/land and to take stringent action against defaulting units.

1.	District Collector	Chairman
2.	District Environmental Engineer – Tamilnadu Pollution Control Board	Convener
3.	Environmental Engineer (Flying Squad), Tamilnadu Pollution Control Board (if available)	Member
4.	District Superintendent of Police	Member
5.	Superintending Engineer, TANGEDCO	Member
6.	Executive Engineer, PWD (WRO Division)	Member
7.	Revenue Divisional Officer	Member

The Guidelines clearly states:

(i). The Committee shall take action against any unauthorized unit.

(ii). The Committee shall take action against units which discharge untreated trade effluent into the water bodies/on land/outside the premises. **Action may include disconnection of power supply,**

disconnection of water supply, seizure of the materials, sealing of units' premises/machinery and eviction etc.

(iii). Criminal Cases may be filed against the unit owners and land owners who allow running of unauthorized units.

(iv). The Committee shall also examine and take action against the illegal/unauthorized effluent discharges based on the inspection reports furnished by the District Environmental Engineer, TNPCB / Environmental Engineer (Flying Squad).

(v). The DCC shall take up periodical / surprise inspection (including night times and holidays) along the wate bodies including Rivers, Canals, Lakes and Odai's etc., so as to prevent indiscriminate discharge of effluent from any source.

(vi). Necessary Police Protection shall be given to officials during inspection and acting on behalf of the DCC to carry out the above activities.

The Water (Prevention and Control of Pollution) Act, 1974:

"As Per, Early Pollution Control Legislations, The Water (Prevention and Control of Pollution) Act, 1974, as amended in 1978 and 1988 - Section 24 - Prohibits the pollution of a stream or well by disposal of polluting matter etc.:- **No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any stream or well or sewer or on land.**"

As per, The Water (Prevention and Control of Pollution) Act, 1974, as amended in 1978 and 1988, the Board has all the Power to obtain information and give direction to furnish to it information regarding construction, installation or operation of such establishment or of any disposal system. Has Power to take samples of sewage/ trade effluent from any industry, Prohibits the pollution of a stream or well by disposal of polluting matter, Restrictions on new outlets and new discharges. Empowers the State Government to pass order.

As per Section 25, of the Water (P&CP) Act, 1974 as amended, no person shall without the previous consent of the State Board, establish or take any steps to establish any industrial plant or process or any treatment and disposal system or any extension or addition thereto which is likely to discharge sewage or trade effluent into any stream or well or sewer or on land.

The Air (Prevention and Control of Pollution) Act, 1981:

Also, as per **Section 21,** of the **Air (P & CP) Act, 1981** as amended, **no person shall without the previous consent of the State Board, operate any industrial plant for the purpose of any industry in an Air Pollution Control area.** (The Govt. of Tamil Nadu vide GO Ms. No.4 Environment Control Dept. dt. 28.09.1983 declared the entire area within the state of Tamil Nadu as air pollution control area).

The Air (Prevention and Control of Pollution) Act, 1981, as Amended in 1987, **Entire State of Tamil Nadu has been declared as air pollution control area** by the State 33 Government under Section 19. As per Section 21, the Board can restrict industrial plants, and order them to obtain the consent from the Board to establish/ operate the unit in the air pollution control area.

THE ENVIRONMENT (PROTECTION) ACT, 1986 – THE UMBRRLLA ACT (NO. 29 OF 1986) –

As per **Section 7**, No person carrying on any industry, operation or process shall discharge or emit or permit to be discharged or emitted any environmental pollutants in excess of such standards as may be prescribed.

Constitution (Seventy Third Amendment) Act, 1992 - Gives land related subject to the Panchayat Raj Institutions (local self-governments) at the village, block and district levels to ensure participatory planning, decision making, and monitoring of programmes by the local self-governments. Though it's a welcoming law, lot of mishandlings of Land are happening in the local level, which are either unreported or for which actions are neglected.

As, The Ministry of Rural Development plays an advisory and coordinating role in implementing land reforms, we expect strict actions should be taken for misuse of Land Resources (Including Water, Electricity , Subsidy, Etc.,) and for Polluting the Rural Sector.

Orders of "Hon'ble High Court of Madras" (and) "Hon'ble National Green Tribunal":

Below Listed are the Orders Passed by "Hon'ble High Court of Madras" (and) "Hon'ble National Green Tribunal", for Coir Industries, and that does not have 'Status Quo' Order, means the TNPCB have all rights to take action as per the previous passed orders.

Whereas, in a similar coir unit case, in the Hon'ble High Court in W.P.No.21327 of 2015 and in the Hon'ble NGT (Southern Bench), Chennai in Application No.114 of 2015, the Hon'ble High Court and the Hon'ble NGT in its order dated 11.02.2016 and 03.02.2016 have stated as follows

a) The unit shall not be commissioned without consent to operate of TNPCB
b) The unit shall not use water in the process at any stage as assured.
c) The unit shall cover the drying of coir pith with adequate tarpaulins during raining and shall provide adequate collection tank for the open concrete yard if any water collected in the drying yard during raining and shall be used for gardening after satisfying the standards prescribed by the Board.
d) The unit shall comply the emission and ambient air quality standards prescribed by the Board.
e) The unit shall cover all the conveyors at top and provide closed collection system with impervious floor for the final coir pith reject from the screener so as to avoid dust emission.
f) The Unit shall use the open concrete yard only for the drying of coir pith block manufacturing process without water spraying method.
g) The unit shall ensure that approach road within the premises shall be of either concreted or with bitumen road.
h) The unit shall not dry coconut fibre on the roads and along the banks of LBP canal.
i) The unit shall obtain all statuary clearances from competent authorities.

Note :

1. The **National Green Tribunal - Southern Zone**, Chennai had passed an order in case **Application No.114 of 2015** that **"Action may be**

taken under 133 CrPc against the land owners leased for the storage of coir pith".

2. The **TNPCB in the "Action Taken Report" Submitted to Hon'ble National Green Tribunal (Principal Bench), Delhi OA.216 of 2020**, had stated that:
   - **Coir Pith Should not be Dumped, Washed and Dried in Agricultural Lands**, So as to Control Air and Water Pollution.
   - Coir Pith Should not be Sun Dried in Open Concrete Yard, So as to Control Air Pollution. Instead **"Mechanical Tray" Should be installed to Dry Coir Pith.**

To the Notice of "Central Ground Water Authority, Government of India" and "Tamil Nādu (State) Ground and Surface Water Resource Data Centre"

In the Show Cause Notice Issued to the Coir Industries mentioned above, it was stated that, **"The Unit has informed that the Water required for the Process is Obtained from borewell. However, the unit has not furnished any documents in this regard at the time of inspection".**

This Declares that the Coir Industries does not have "No Objection Certificate" to Extract Ground Water for Industrial Purpose.

To The Notice of "Central Government of India" and "Honourable Governor of Tamil Nādu":

We Would like to bring to your Notice that

- Severe Environmental Pollution (Water, Air and Soil) is caused by Coir Industries.
- Heavy Water Theft is done by Coir Industries.
- Heavy Free (Agri) Electricity - Theft is done by Coir Industries.
- Heavy Loans and Subsidy Misuse is done by Coir Industries.
- Agricultural Lands are Destroyed by Coir Industries.

Since 2012 this had been taken to the Notice of Local and State Government Officers, District Court / High Court of Madras and National Green Tribunal by Public of Various districts located in the State of Tamil Nādu. But till now, there is no proper action taken by Government Officers. Our Only Hope is on

- Few Central Pollution Control Board Officers,
- Honourable Minister of Environment and Pollution Control - Thiru. Siva. V. Meyyanathan (and)
- Few Tamil Nādu (State) Pollution Control Board Officers.

The **Central Ground Water Authority**, Government of India (or) **Tamil Nādu State Ground and Surface Water Resources Organization** had never ever cared for any of the petitions that we had sent regarding Heavy Water Theft done by Coir Industries from Ground, Surface, Canal's and Rivers.

The **TANGEDCO** had made raids regarding Theft of Free (Agricultural) Electricity done by Coir Industries for extraction of Water for Industrial Purpose, and imposed few crores of penalty for coir industries. But out of huge Mafia, only very few had been identified and recorded.

The **DTCP / Panchayat Union** is never bothered for any of the Land Misuse activities, though several intimations had been done. Agricultural Lands are being destroyed in Agricultural Classified Zones, for construction of huge Coir Industries without any approvals / Licence. And barren lands, agricultural fields are used for coir processing activities, letting all effluents directly discharged into Soil / Land.

Too many **Loans, Overdrafts and Subsidies** are provided by banks for coir industries, which is misused by the coir industrialist to buy and destroy the agricultural lands, for industrial purpose.

The **District Administration** is least bothered to take any action on Offender's despite being too many Governments Order and Courts orders had been passed. The District Co-ordination committee as per **G.O.(Ms).No.23 – Dated 01.03.2018 – Environment and Forest (EC1) Department** Seems to be sleeping. The Central Government wants to make a Wake-Up Call to the District Collector, to activate the committee.

We request the Central Government and Hon'ble Governor of Tamil Nādu to appoint a Joint Committee to inspect regarding Water Theft and organize the Coir industrial activities in order to Save the National Asset – Water and Environment from Deterioration. And also save the government money that is misused as subsidies (E.g., Tractor Subsidy) and through Free Government Schemes (Free Electricity).

Yours Truly,

A. Thiyagaraj

Photos Taken Recently regarding Air Pollution by M.K. Fibre drying coir fibre in road side & Dust Strom from Jai Sakthi Fibre & Remmy Substrate India Pvt Ltd – Unit 2 (Coir Pith Fine Dust)

Malaipalayam, Tamil Nadu, India
MDR155, Malaipalayam, Tamil Nadu 641671, India
Lat N 10° 49' 16.9428" Long E 77° 10' 17.2632"
03/02/22 11:33 AM
27.04° C
350° N
Google

GPS Map Camera
Malaipalayam, Tamil Nadu, India
MDR155, Malaipalayam, Tamil Nadu 641671, India
Lat N 10° 49' 17.0148" Long E 77° 10' 17.382"
03/02/22 11:33 AM
27.04° C
317° NW
Google

Tiruppur, Tamil Nadu, India
R5FG+G84, Tiruppur, Tamil Nadu 641671, India
Lat N 10° 49' 22.9692" Long E 77° 10' 28.38"
04/02/22 04:00 PM
32.99° C
216° SW
Google

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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

From
K.Selvaraj, M.Sc.,
Assistant Director (Lab)
Advanced Environmental Laboratory
Tamilnadu Pollution Control Board
No.5, Ramasamy Nagar, Kavundampalayam,
Coimbatore – 641 030.
Email - aeltnpcbcbe@gmail.com

To
M/s.Remmy Substrates India Pvt Ltd.,
SF.No. 294/1B1,295/2A,295/3,293/1A,
Kattampatty Pudur,
Kattampatty Post,
Kinathukkadavu Taluk,
Coimbatore – 642 202.

Lr.No.TNPC Bd/AD (L)/AEL – CBE/AAQS & SM/F.No.C.335/2021 – 22, Dated 10.02.2022.

Sir,

Sub: Furnishing of Report of Analysis of Ambient Air Quality / Stack Monitoring / Ambient Noise Level Survey – Reg.

Ref: - 1. DEE's Lr.No.F.CBS 2584/DEE/TNPCB/CBS/AAQ/2022, Dated: 03.02.2022.
2. This office Lr.No.TNPC Bd/AD (L)/AEL-CBE/Air survey/F.No.C.335/21 – 22 dated 07.02.2022.
3. Your Email Dated. 10.02.2022.
4. Cash Receipt No.145473 dated 07.02.2022 for Rs.66,100/-

- - - -

I am sending herewith the Report of Analysis of Ambient Air Quality /Stack Monitoring / Ambient Noise Level Survey conducted in the vicinity of your industry M/s.Remmy Substrates India Pvt Ltd., on 08.02.2022 with invoice for a sum of Rs.66,100/- (Rupees sixty six thousand and one hundred only) towards the above survey / analysis charges, and the same has been adjusted with the advance fees received vide reference (4) cited.

Kindly acknowledge the receipt of the report without fail.

Assistant Director (Lab),
AEL – TNPCB – CBE.

Encl: As above.

Copy to:

1. The District Environmental Engineer, TNPCB, Coimbatore (South) for favour of kind information please.
2. Copy to file.

Remmy Air Quality Test Report

TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

AMBIENT AIR QUALITY SURVEY – Report of Analysis

ULR-TC702522000000140P

Report No. 59/AEL – CBE/ AAQS/2021 – 2022, Dated 10.02.2022.

1. Name of the Industry : M/s. Remmy Substrates India Private Limited.,
2. Address of the Industry : SF.No. 294/1B1,295/2A,295/3,293/1A,
Kattampatty Pudur, Kattampatty Post,
Kinathukkadavu Taluk,
Coimbatore – 642 202.
3. Date of Survey : 08.02.2022.
4. Duration of Survey : 8 Hours
5. Category : Orange/ Large
6. Test Started on : 09.02.2022.
7. Test Completed on : 09.02.2022.
8. Matrix : Ambient Air Quality

Meteorological Conditions

Ambient Temperature (°C)	Min	Max	Relative Humidity (%)	Min	Max
	27.6	33.0		29	45
Weather Condition	Clear Sky		Rain Fall(mm)	Nil	
Predominant Wind Direction	North East → South West, North West → South East & East → West		Mean Wind Speed (km / hr)	--	

Ambient Air Quality Survey Results

SL No	Location	Direction *	Distance (m) *	Height Form GL(m)	Pollutants Concentration (microgram / m^3)		
					PM_{10}	SO_2	NO_2
1	On top of scaffolding near Coconut Husk Storage Yard.	North East	130	3.0	**76.0**	**8.0**	**15.0**
2	On top of scaffolding in the Coconut Field belongs to Thiru. C. Leelakrishnan.	East → North East	107	3.0	**59.0**	**12.0**	**19.0**
3	On top of scaffolding near Bunker.	South West	298	3.0	**86.0**	**14.0**	**23.0**
4	On top of scaffolding near Diesel Bunk.	North West	250	3.0	**68.0**	**10.0**	**21.0**

Note:- * With respect to major emission sources.
The analytical results are restricted to the sampling period of 8 hrs.

Test Performed	Test Method
PM_{10}	IS 5182: (Part 23) – 2006
SO_2	Modified West – Gaeke / IS 5182: (Part 2) – 2001 RA: 2012
NO_2	Jacobs – Hochheiser / IS 5182: (Part 6) – 2006 RA: 2012

-- End of Report –

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030

AMBIENT AIR QUALITY SURVEY

Schematic Diagram Showing Location of Sampling

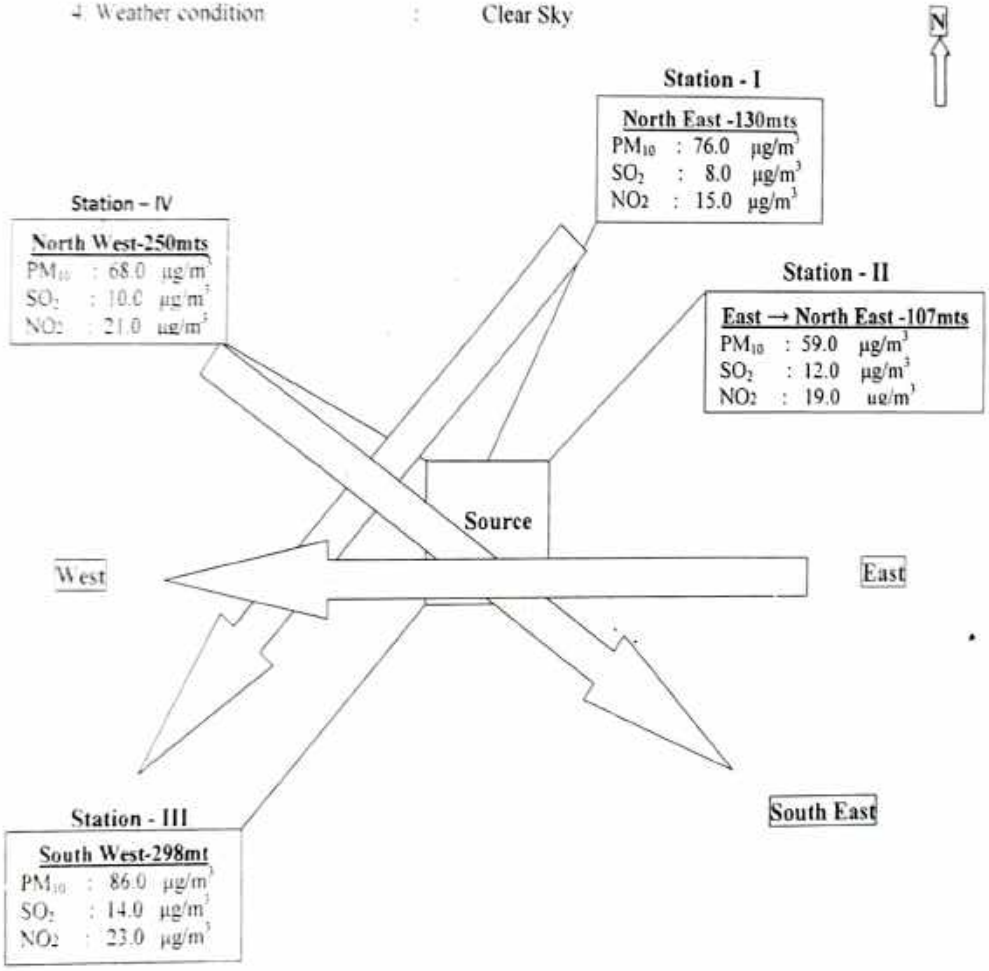
Report No. 59/AEL – CBE/AAQ/SM/2021 – 2022, Dated 10.02.2022.

1. Name and Address of the Industry : M/s. Remmy Substrates India Private Limited ,
SF No. 294/1B1,295/2A,295/3,293/1A,
Kattampatty Pudur, Kattampatty Post,
Kinathukkadavu Taluk,
Coimbatore – 642 202.

2. Date of Survey : 08.02.2022.

3. Predominant wind direction : North East → South West, North West → South East & East → West

4. Weather condition : Clear Sky



Note:- All the values are expressed in µg/m³ and restricted to the sampling period of 8 hours.

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.
STACK MONITORING SURVEY – Report of Analysis

ULR-TC702522000000140I

Report No. 59/AEL – CBE/ SM/2021 – 2022, Dated 10.02.2022.

1. Name of the Industry : M/s. Remmy Substrates India Private Limited.,
2. Address of the Industry : SF.No. 294/1B1,295/2A,295/3,293/1A,
Kattampatty Pudur, Kattampatty Post,
Kinathukkadavu Taluk,
Coimbatore – 642 202.
3. Date of Survey : 08.02.2022.
4. Test Started on : 09.02.2022.
5. Test Completed on : 09.02.2022.
6. Matrix : Stack Emission
7. Type of Industry : Coir Fibre & Coir Pith Manufacturing.

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Stack Temp ^0C	Velocity in (m/ sec)	Discharge rate in Nm^3/Hour	Pollutants (mg / Nm^3)		
					PM	So_2	No_2
1	Boiler 1 (20 L KCAL) [After Mechanical Dust Collector] [Fuel: Imported Coal & Wood Chips]	80	5.41	12,907	52.0	82.60	10.06
2	Boiler 2 (20 L KCAL) [After Mechanical Dust Collector] [Fuel: Imported Coal]	96	7.33	16,729	62.0	74.66	6.92

Note:-

Test Performed	Test Method
Particulate Matter	IS 11255: (Part 1) – 1985 (RA: 2003)

-- End of Report –

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

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TAMILNADU POLLUTION CONTROL BOARD

Advanced Environmental Laboratory, Coimbatore – 641 030

STACK DETAILS

Report No.59/AEL – CBE/SM/2021 - 2022, Dated 07.02.2022.

1. Name and Address of the Industry: M/s. Remmy Substrates India Private Limited.,
SF No. 294/1B1,295/2A,295/3,293/1A,
Kattampatty Pudur, Kattampatty Post,
Kinathukkadavu Taluk,
Coimbatore – 642 202.

2. Date of Survey: 08.02.2022

Sl. No	Particulars	1	2
1.	Stack attached to	Boiler 1	Boiler 2
2.	Details of process stack	Steam Generation	Steam Generation
3.	Height from G Level in (m)	25.0	30.0
4.	Diameter in (m)	1.0	1.0
5.	Port hole height from Ground Level or bends or ducts in (m)	15.0	15.0
6.	Fuel Used (with % Sulphur content)	Imported Coal	Imported Coal
7.	Fuel Consumption rate per day(mention units)	**Coir Fibre** Imported Coal - 60 Kg/H Wood Chips - 240 Kg/H	**Coir Pith** Imported Coal - 500 Kg/H
8.	Stack Capacity	20 L KCAL	20 L KCAL
9.	APC Measures provided	Mechanical Dust Collector	Mechanical Dust Collector
10.	APC functional status	Working	Working
11.	Ambient temp in ^{o}K	306	305
12.	Temp of flue gas in ^{o}K	353	369
13.	Velocity of flue gas in m/sec	5.41	7.33
14.	Volume of flue gas sampled in m^3	1.000	1.000
15.	Gaseous Discharge rate per Nm^3/Hour	12,907	16,729

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

AMBIENT/SOURCE NOISE LEVEL SURVEY - Report of Analysis

ULR-TC702522000000140F

Report No.59/AEL – CBE/ NLS/2021 – 2022, Dated 10.02.2022.

1	Name of the Industry	M/s. Remmy Substrates India Private Limited.
2	Address of the Industry	SF No. 294/1B1,295/2A,295/3,293/1A, Kattampatty Pudur, Kattampatty Post, Kinathukkadavu Taluk, Coimbatore – 642 202.
3	Date of Survey	08.02.2022.

Category	Orange/Large	**Land use Classification**	--
Type of Survey	Ambient	**Time of Survey**	Day Time
Meteorological conditions		Clear Sky	
Matrix		Sound Level	

Logging Parameters

Instrument Used	Larson & Davis		Serial No		824 A 2028
Logging Interval	10 Minutes each point		**Measuring Range**		50-110 dB(A)
Weighting	" A "	**Peak Weighting**	"C"	**Time Weighting**	FAST
Sound Incidence	RANDOM		**Time in hrs**		15.00 to 17.00 Hrs

Report of Noise Level Monitoring

Sl No	Location	Distance (M)	Direction	Sound Level – dB(A)					
				L_{eq}	L_{90}	L_{50}	L_{10}	Min	Max
	At Ambient:-								
1	North East boundary of the Unit.	130	North East	**52.3**	46.4	48.3	54.0	46.4	60.1
2	Coconut Field.	110	East → North East	**53.4**	53.1	53.3	53.9	53.0	55.4
3	Near Bunker area.	298	South West	**50.3**	48.4	49.8	52.0	48.3	53.6
4	Boundary near Diesel Bunk area.	255	North West	**53.4**	51.8	53.1	54.2	51.1	55.5
5	South East boundary of the unit.	110	South East	**49.1**	48.7	49.0	49.6	48.5	51.2

Note: L90 Value refers to background noise: L50 Value refers to mean noise.L10 value refers to nuisance or annoyance level :Leq value is the average energy for the measured period.

-- End of Report –

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

GENERAL PARTICULARS

Report No.59/AEL – CBE/AAQ/SM/2021 – 2022, Dated 10.02.2022.

Name and Address of the Industry : M/s. Remmy Substrates India Private Limited.,
SF.No. 294/1B1,295/2A,295/3,293/1A,
Kattampatty Pudur, Kattampatty Post,
Kinathukkadavu Taluk,
Coimbatore – 642 202.

Date of Survey : 08.02.2022.

Sl.No	Head of Particulars	Particulars
1.	Process Description	Coir Fibre & Coir Pith Manufacturing
2.	Emission Sources	Boilers.
3.	Fugitive Emission Sources	Vehicle Movements.
4.	Production Capacity as per Air Consent order No. & Date	Sl.No / Description / Quantity Product Details 1 – Coir Fibre – 24 T/D 2 – Coir Pith – 33 T/D As per Air Consent order No.2105241406492 Dated 16.11.2021.
5.	Production on the day of Survey	Sl.No / Description / Quantity Product Details 1 – Coir Fibre – 14,500 Kgs 2 – Coir Pith – 27,500 Kgs
6.	Air Consent Order No. Validity upto 31st March 2023.	Air Consent order No. 2105241406492 Dated 16.11.2021 Validity upto 31.03.2023.
7.	Details of APC measures	Mechanical Dust Collector.
8.	Functional Status of APC measures	Working
9.	Field Observations	--

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

INFERENCE REPORT NO. 59/ AEL – CBE/ A.A.Q.S./ S.M. Dated 10.02.2022.

1. Name of Industry	:	M/s. Remmy Substrates India Private Limited., SF.No. 294/1B1,295/2A,295/3,293/1A, Kattampatty Pudur, Kattampatty Post, Kinathukkadavu Taluk, Coimbatore – 642 202.
2. Pollution Category	:	Orange/Large
3. Date of A.A.Q. Survey	:	08.02.2022.
4. Predominant Wind Direction	:	North East → South West, North West → South East & East → West.
5. Weather condition	:	Clear Sky

STATUS OF POLLUTANTS LEVEL

I. AMBIENT AIR QUALITY:-

1. Total No. of A.A.Q. stations monitored : 4

2. No. of A.A.Q. stations in which Pollutants Level exceeded the Boards standards (PM_{10}) : NIL

Maximum and Minimum values of Pollutants Level observed:

Sl. No	POLLUTANT	Values in microgram/m^3		BOARD's STANDARD (As per consent order)
		Maximum	Minimum	
1.	Respirable Suspended particulate Matter: PM_{10}	86.0	59.0	100
2.	GASEOUS POLLUTANTS:-			
	(i) SO_2	14.0	8.0	80
	(ii) NO_2	23.0	15.0	80

II. STACK MONITORING:-

1. Total No. of Stacks Monitored : 2

2. No. of Stacks in which Pollutants level Exceeded the Boards standards : NIL

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030

BILL

Report No.59/AEL – CBE/AAQ/SM/2021 – 2022, Dated 10.02.2022.

Bill No	59/2021 – 2022
Date	10.02.2022

To

M/s. Remmy Substrates India Private Limited.,
SF No. 294/1B1,295/2A,295/3,293/1A,
Kattampatty Pudur, Kattampatty Post,
Kinathukkadavu Taluk,
Coimbatore – 642 202.

Ref: 1. Bd's Memo No.TNPCB/DD(L)/02031/2019 Dated 08.09.2021.
[G.O (2D) No.13 dated: 31.08.2021] **(REVISED ANALYTICAL CHARGES)**
2. DEE's Lr.No.F.CBS 2584/DEE/TNPCB/CBS/AAQ/2022, Dated: 03.02.2022.
3. This office Lr.No.TNPC Bd/AD (L)/AEL-CBE/Air survey/F.No.C.335/21 – 22 dated 07.02.2022.
4. Your Email Dated. 10.02.2022.
5. Cash Receipt No.145473 dated 07.02.2022 for Rs.66,100/-

******

Sl. No.	Description	Rate (Rs)	No. of Stations/Stacks	Amount (Rs)
1.	**SAMPLING CHARGES:**			
	(i). Ambient Air Quality Monitoring	3,500.00	4	14,000.00
	(ii). Source Emission Monitoring (PM, SO_2 NO_2 etc.,)	13,100.00	2	26,200.00
2.	**ANALYTICAL CHARGES:**			
	(i). Ambient Air Samples PM_{10}, SO_2, NO_2 (each Rs.1,050/-).....	3,150.00	4	12,600.00
	(ii). Source Emission Samples PM, SO_2, NO_2 (each Rs.1,050/-).....	3,150.00	2	6,300.00
3.	**NOISE LEVEL MONITORING CHARGES:** (i). For first 5 stations	7,000.00	-	7,000.00
	Total			**66,100.00**
Less: Advance – (Vide Ref. No.5)				66,100.00
Balance to pay				Nil

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

From

K.Selvaraj, M.Sc.,
Assistant Director (Lab),
Advanced Environmental Laboratory
Tamilnadu Pollution Control Board
III & IV Floor, No.5, Ramasamy Nagar,
Near Fire Service Station,
Kavundampalayam
Coimbatore – 641 030.

To

The District Environmental Engineer
TamilNadu Pollution Control Board,
Coimbatore South,
Plot No.E-55A,
SIDCO Industrial Estate,
Pollachi Main Road,
Kurchi,
Coimbatore – 641 021.

Lr.No.TNPCB/AEL-CBE/AD(L)/ROA/1948 & 1949/2021 – 22, dated 10.02.2022.

Sir,

Sub: Analysis of Water/Effluent sample – Report of Analysis furnished – Reg.

Ref: 1. Bd's Memo No.TNPCB/DD(L)/02031/2019 Dated 08.09.2021.
[G.O.(2D) No.13 dated: 31.08.2021]

2. Your Letter No.DEE/TNPCB/CBS/Samples/Feb/2022, dated 04.02.2022.

3. T.O.Ack.No.01313 dated 07.02.2022.

4. T.O. Invoice No.1948 & 1949/2021 – 22 dated 10.02.2022.

Please find enclosed herewith the Report of Analysis in duplicate for each code number of the effluent/water sample detailed below for onward transmission to the Industries concerned and Board office along with bill in duplicate. It is requested that the bill may be duly certified as per the Board's Circular cited in reference (1) and a copy of the same may be sent to this Laboratory for further necessary action.

Sample DEE Code Number : TS-116/Feb & TS-117/Feb.

Date of Receipt : 04.02.2022.

Kindly acknowledge the receipt of the Report of Analysis with bill.

J.E.S D.C.S.O Assistant Director (Lab),
AEL – TNPCB – CBE.

Encl:- As stated above.

ICEMMY WATER TEST REPORT

TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.
REPORT OF ANALYSIS

ULR-TC7025220000001391F

Report No : 1948, 1949.
Analysis starting Date : 07.02.2022.
Code No & Point of Collection
1. **TS-116/Feb** – ETP Inlet [Untreated]
2. **TS-117/Feb** – ETP Outlet [Treated]

Report Date : 10.02.2022.
Analysis Completion date : 10.02.2022.
Date of Collection : 04.02.2022.
Date of Receipt : 04.02.2022.
Sample Condition : Sealed
Sample Quantity : 2.5 Litres
Sample Collected and Requested by : Er.P.Manimaran, DEE., & Er.T.Selvaganapathy, AE.,
O/o.The District Env.Engineer
Plot No.E-55A,
Pollachi Main Road, Kurichi,
SIDCO Industrial Estate,
Coimbatore – 641 021.

Sl.No	Parameters	Test Method	Unit	Sample-1 TS-116/Feb	Sample-2 TS-117/Feb
1	Colour	APHA 23rd Edi.2017 2120 - B	Hazen Units	1000 pH: 7.01 Apparently	100
2	pH @ 25° C	APHA 23rd Edi.2017 4500 – H^+	- - -	7.25	7.17
3	Conductivity	APHA 23rd Edi. 2017 – 2510 – B	µs/cm	3430	6010
4	Total Suspended Solids	APHA 23rd Edi. 2017 – 2540 – D	mg/l	192	28
5	Total Dissolved Solids	APHA 23rd Edi. 2017 – 2540 – C	mg/l	2060	3370
6	Chlorides as Cl	APHA 23rd Edi. 2017 – 4500 – Cl-B	mg/l	400	600
7	Sulphate as SO_4	APHA 23rd Edi. 2017 – 4500 – E	mg/l	554	475
8	BOD for 3 days @ 27°C	IS 3025 – 1993, Reaff – 2009	mg/l	90	15
9	COD	APHA 23rd Edi.2017 – 5220 - B	mg/l	720	192

..2..

Remarks: < - Indicates less than minimum detectable limit.

J.E.S

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

The test result furnished relate to the sample received. The test report shall not be reproduced anywhere except in full without the written approval of Laboratory

3rd & 4th Floor, No.5, Ramasamy Nagar, Kavundampalayam, Coimbatore – 641 030.
Telephone: 0422 – 2440174, Email: aelcbe@tnpcb.gov.in.

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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

REPORT OF ANALYSIS

.. 2 ..

Sl. No	Parameters	Test Method	Unit	Sample-1 TS-116/Feb	Sample-2 TS-117/Feb
10	Total Residual Chlorine	APHA 23rd Edi.2017 – 4500 Cl-B	mg/l	47.9	3.5
11	Nitrate Nitrogen	APHA 23rd Edi.2017 – 4500 NO3	mg/l	13.6	18.3
12	Fluoride	APHA 23rd Edi.2017 – 4500 F - D	mg/l	<0.2	<0.2
13	Total Alkalinity	APHA 23rd Edi.2017 – 2320 – B	mg/l	300	160
14	Total Hardness	APHA 23rd Edi.2017 – 2340 – C	mg/l	650	1270
15	Calcium	APHA 23rd Edi.2017 – 3500 Ca - B	mg/l	184.4	404.8
16	Magnesium	APHA 23rd Edi.2017 –3500 – Mg-A	mg/l	46.17	63.2
17	Turbidity	APHA 23rd Edi.2017 2130 - B	NTU	101	3
18	Iron Total	APHA 23rd Edi.2017 – 3500 – Fe -B	mg/l	2.62	0.104
19	Hexavalent Chromium	APHA 23rd Edi.2017 – 3500 Cr – B	mg/l	<0.01	<0.01
20	Copper	APHA 23rd Edi. 2017 – 3500 – Cu-A	mg/l	0.5148	0.3140
21	Zinc	APHA 23rd Edi. 2017 - 3500. Zn-A	mg/l	0.6079	0.4059

Remarks: < - Indicates less than minimum detectable limit

J.E.S

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

The test result furnished relate to the sample received. The test report shall not be reproduced anywhere except in full without the written approval of Laboratory

3rd & 4th Floor, No.5, Ramasamy Nagar, Kavundampalayam, Coimbatore – 641 030.
Telephone: 0422 – 2440174, Email: aelcbe@tnpcb.gov.in.

TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Coimbatore – 641 030.

INVOICE

To:
The District Environmental Engineer,
Tamilnadu Pollution Control Board South,
Coimbatore – 641 021.

Invoice No : 1948 & 1949/2021-22
Date : 10.02.2022.

Ref: (1) Effluent/Sewage sample collected and sent by the office of DEE/ TNPCB/ Coimbatore South.

(2) Your Lr.No. DEE/TNPCB/CBS/Samples/Feb/2022 dated 04.02.2022.

(3) Sample Receipt – Acknowledgement slip No.01313 dated 07.02.2022.

(4) Report No. 1948 & 1949/AEL/CBE/2021 – 2022 Dated 10.02.2022.

Serial No.	Charges	DEE Sample number	No. of Samples	Rate (Rupees)	Amount (Rupees)
1	Analytical charges	TS-116/Feb & TS-117/Feb.	Two	7580×2	15160.00
2	Sampling charges			960×1	960.00
				440×1	440.00
Total					**16560.00**

Amount claimed Rs.16,560/- (Rupees sixteen thousand five hundred and sixty only).

Copy to file.

J.E.S

D.C.S.O

Assistant Director (Lab),
AEL – TNPCB – CBE.

CERTIFICATE

1). Certified that the analytical charges claimed in the invoice over leaf has been fully Realized at the office of the District Environmental Engineer, Tamil Nadu Pollution Control Board, Coimbatore as following:

Cash Receipt No.	
Date	
Amount	Rs.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Coimbatore.

To:
The Assistant Director (Lab),
Advanced Environmental Laboratory,
Tamil Nadu Pollution Control Board,
Coimbatore.

By Speed Post

15

REMMY SUSPENSION OF CLOSURE ORDER (WATER)

TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: T2 / TNPCB / F.19388 / CBS / Suspension of closure / Water / 2021, dated: 18.02.2022

Sub.: TNPC Board – Industries -- M/s. Remmy Substrates India Private Limited, S.F.No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, etc., Kattampatty Village, Kinathukadavu Taluk, Coimbatore District – Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended – **Suspension of closure direction and temporary restoration of power supply for a period up to 19.05.2022 (i.e. for a period of 3 months) – Orders issued** – Regarding.

Ref.:

1. Proceeding No.: TNPCB / T2 / F.19388 / CBS / Closure / Water / 2021, dated: 23.09.2021
2. Proceeding No.: TNPCB / T2 / F.19388 / CBS / Closure / Water / EB / 2021, dated: 23.09.2021
3. Hon'ble NGT (SZ) Order dated 08.10.2021 in O.A.No.72/2021
4. Hon'ble Appellate Authority order dated 03.11.2021 in Appeal No.90/2021
5. Proceeding No.: T2 / TNPCB / F.19388 / CBS / Restoration of power supply for domestic purpose / W&A / EB / 2020, dated: 03.11.2021
6. Proceeding No.: T2 / TNPCB / F.19388 / CBS / Suspension of closure / Water / 2021, dated: 20.11.2021.
7. Proceeding No.: T2 / TNPCB / F.19388 / CBS / Suspension of closure / EB / 2021, dated: 20.11.2021
8. Unit's Letter dated 03.02.2022.
9. Lr. No.:F.CBS-2584/DEE/TNPCB/CBS/ OS/ 2022, Dated: 16.02.2022

Whereas, directions for closure and disconnection of power supply were issued to the unit of M/s. Remmy Substrates India Pvt Ltd, S.F.No.295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District vide proceeding 1st and 2nd cited, as per the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, as amended, interalia as the sample parameters of the raw untreated effluent disposed in open lagoon, exceed the standards prescribed by TNPCB.

Whereas, directions for restoration of power supply to the unit for the limited purpose of domestic use were issued to the unit vide Proceeding 5th cited based on the orders of the Hon'ble Appellate Authority.

TAMILNADU POLLUTION CONTROL BOARD

Whereas, directions under Section 33A of the Water (P&CP) Act, 1974, as amended for suspension of closure direction and temporary restoration of power supply to the Unit for a period up to 19.02.2022 (i.e. for a period of 3 months) has been issued to the unit vide reference 6th and 7th cited.

Whereas, the unit vide its letter 8th cited has requested for revocation of closure direction and restoration of power supply stating the reasons that the validity of suspension of closure direction and temporary restoration of power supply to be expired on 19.02.2022 along with furnishing of compliance of conditions imposed in the suspension of closure direction and temporary restoration of power supply issued by the TNPC Board it has obtained CTO (Direct) vide Proceeding dated 16.11.2021 with validity up to 31.03.2023.

Whereas, DEE, Coimbatore South vide letter 9th cited has recommended to consider the issue of suspension of closure direction and restoration of power supply to the unit temporarily for further period of 3 months subject to compliance of certain conditions.

In the light of the above said facts, it is decided to consider the issue of suspension of closure direction and temporary restoration of power supply to the Unit for a period up to 19.05.2022 (i.e. for a period of 3 months) under Section 33A of the Water (P&CP) Act, 1974, as amended.

Therefore, in exercise of the powers conferred under Section 33A of the Water (P&CP) Act, 1974, as amended, suspension of closure direction and temporary restoration of power supply for a period up to 19.05.2022 (i.e. for a period of 3 months) is issued to the unit of M/s. Remmy Substrates India Private Limited, S.F.No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, etc., Kattampatty Village, Kinathukadavu Taluk, Coimbatore District subject to comply with the following conditions:

i. The unit shall comply with the directions / guidelines issued by the TNPCB & CPCB from time to time.

ii. The unit shall not carry out Coir pith & Coir fiber by washing/retting/soaking process at any stage of its manufacturing activities, except water sprinkling in closed type decorticating machine for husk de-fibreing alone.

iii. The unit shall operate and maintain the ETP effectively and continuously for the treatment of trade effluent generated from the squeezing section and the entire quantity of treated trade effluent shall be completely recycled back into the process so as to achieve the zero discharge at all times.

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TAMILNADU POLLUTION CONTROL BOARD

iv. The unit shall ensure that either treated or untreated trade effluent shall not be discharged inside/outside the premises under any circumstances.

The receipt of this proceeding shall be acknowledged.

Sd/-
Chairman

To

The Managing Director,
M/s. Remmy Substrates India Private Limited,
295/2A, Kattampatti Pudur,
Kattampatti Post, Pollachi, Coimbatore,
Pin: 642202.

Copy to:

1. The District Collector,
   Coimbatore District.

2. The Joint Chief Environmental Engineer (Monitoring),
   Tamil Nadu Pollution Control Board,
   No.E-55A, SIDCO Industrial Estate,
   Pollachi Main Road, Kurchi,
   Coimbatore-641 021.

3. The District Environmental Engineer,
   Tamil Nadu Pollution Control Board,
   Plot No.E-55A, SIDCO Industrial Estate,
   Pollachi Main Road, Kurchi,
   Coimbatore-641 021.

4. The Superintending Engineer,
   TANGEDCO, Coimbatore EDC, South,
   Tatabad, Coimbatore – 641012.

5. File copy.

18/12/2012

For Chairman

Remmy - Suspension of closure (Air)

By Speed Post

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TAMILNADU POLLUTION CONTROL BOARD

Proceeding No.: T2 / TNPCB / F.19388 / CBS / Suspension of closure / Air / 2021, dated: 18.02.2022

Sub.: TNPC Board – Industries – M/s. Remmy Substrates India Private Limited, S.F.No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, etc., Kattampatty Village, Kinathukadavu Taluk, Coimbatore District – Directions under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended – **Suspension of closure direction and temporary restoration of power supply for a period up to 19.05.2022 (i.e. for a period of 3 months) – Orders issued** – Regarding.

Ref.:

1. Proceeding No.: TNPCB / T2 / F.19388 / CBS / Closure / A / 2021, dated: 23.09.2021
2. Proceeding No.: TNPCB / T2 / F.19388 / CBS / Closure / A / EB / 2021, dated: 23.09.2021
3. Hon'ble NGT (SZ) Order dated 08.10.2021 in O.A.No.72/2021
4. Hon'ble Appellate Authority order dated 03.11.2021 in Appeal No.90/2021
5. Proceeding No.: T2 / TNPCB / F.19388 / CBS / Restoration of power supply for domestic purpose / W&A / EB / 2020, dated: 03.11.2021
6. Proceeding No.: T2 / TNPCB / F.19388 / CBS / Suspension of closure / A/ 2021, dated: 20.11.2021.
7. Proceeding No.: T2 / TNPCB / F.19388 / CBS / Suspension of closure / EB / 2021, dated: 20.11.2021
8. Unit's Letter dated 03.02.2022.
9. Lr. No.:F.CBS-2584/DEE/TNPCB/CBS/ OS/ 2022, Dated: 16.02.2022

Whereas, directions for closure and disconnection of power supply were issued to the unit of M/s. Remmy Substrates India Pvt Ltd, S.F.No.295/2A, Palladam Main Road, Kattampatti Post, Jakkarpalayam (Via), Kinathukadavu Taluk, Coimbatore District vide proceeding 1st and 2nd cited, as per the powers vested under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, as amended, interalia as no adequate air pollution control measures were provided by the unit.

Whereas, directions for restoration of power supply to the unit for the limited purpcse of domestic use were issued to the unit vide Proceeding 5th cited based on the orders of the Hon'ble Appellate Authority.

Whereas, directions under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, as amended, for suspension of closure direction and temporary restoration of power supply to the Unit for a period up to 19.02.2022 (i.e. for a period of 3 months) has been issued to the unit vide reference 6th and 7th cited.

Whereas, the unit vide its letter 8th cited has requested for revocation of closure direction and restoration of power supply stating the reasons that the validity of suspension of closure direction and temporary restoration of power supply to be expired

TAMILNADU POLLUTION CONTROL BOARD

on 19.02.2022 along with furnishing of compliance of conditions imposed in the suspension of closure direction and temporary restoration of power supply issued by the TNPC Board it has obtained CTO (Direct) vide Proceeding dated 16.11.2021 with validity up to 31.03.2023.

Whereas, DEE, Coimbatore South vide letter 9th cited has recommended to consider the issue of suspension of closure direction and restoration of power supply to the unit temporarily for further period of 3 months subject to compliance of certain conditions.

In the light of the above said facts, it is decided to consider the issue of suspension of closure direction and temporary restoration of power supply to the Unit for a period up to 19.05.2022 (i.e. for a period of 3 months) under Section 31A of the Air (P&CP) Act, 1981, as amended.

Therefore, in exercise of the powers conferred under Section 31A of the Air (P&CP) Act, 1981, as amended, suspension of closure direction and temporary restoration of power supply for a period up to 19.05.2022 (i.e. for a period of 3 months) is issued to the unit of M/s. Remmy Substrates India Private Limited, S.F.No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, etc., Kattampatty Village, Kinathukadavu Taluk, Coimbatore District subject to comply with the following conditions:

i. The unit shall comply with the directions / guidelines issued by the TNPCB & CPCB from time to time.

ii. The unit shall not carry out Coir pith & Coir fiber by washing/retting/soaking process at any stage of its manufacturing activities, except water sprinkling in closed type decorticating machine for husk de-fibreing alone.

iii. The unit shall conduct the Ambient Air Quality survey by the AEL, TNPC Board, Coimbatore and furnish the ROA to the Board.

The receipt of this proceeding shall be acknowledged.

Sd/-
Chairman

To

The Managing Director,
M/s. Remmy Substrates India Private Limited,
295/2A, Kattampatti Pudur,
Kattampatti Post, Pollachi, Coimbatore,
Pin: 642202.

19

TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The District Collector,
   Coimbatore District.

2. The Joint Chief Environmental Engineer (Monitoring),
   Tamil Nadu Pollution Control Board,
   Plot No.E-55A, SIDCO Industrial Estate,
   Pollachi Main Road, Kurchi,
   Coimbatore-641 021.

3. The District Environmental Engineer,
   Tamil Nadu Pollution Control Board,
   No.5, Ramasamy Nagar,
   Near Fire Service Station,
   Kavundampalayam,
   Coimbatore - 641 030.

4. The Superintending Engineer,
   TANGEDCO, Coimbatore EDC, South,
   Tatabad, Coimbatore – 641012.

5. File copy.

16/2/2022

For Chairman

Gmail Malaipalayam Villagers <malaipalayamvillagers@gmail.com>

Request to Immediately Disconnect the “Temporary Restoration of Power Supply"

Malaipalayam Villagers <malaipalayamvillagers@gmail.com> 19 February 2022 at 23:58
To: mscb.cpcb@nic.in, ccb.cpcb@nic.in, eepkm.cpcb@nic.in, vlaxmi.cpcb@nic.in, skg.cpcb@gov.in, mkc.cpcb@gov.in, mefcc@gov.in, govtam@nic.in, forsec@tn.gov.in, Sekar D <tnpcb-chn@gov.in>, memsec@tnpcb.gov.in, tnpcbchairman@gmail.com, jceemcbe@tnpcb.gov.in, deecbs@tnpcb.gov.in, secbes@tnebnet.org

Good Evening sir

Reference:

Tamil Nādu Pollution Control Board Proceedings No.: T2 / TNPCB / F.19388 / CBS / **Temporary Restoration of Power Supply** / Water / EB / 2021, dated : 20.11.2021 (HT Sc. No.: 716)

Subject :

Request to Immediately Disconnect the “Temporary Restoration of Power Supply for a Period up to 19.02.2022 (i.e.,) for a Period of 3 Months” - issued to M/s. Remmy Substrates India Private Limited.

Respected “Central Pollution Control Board” and **“Tamil Nādu Pollution Control Board”,**

The TNPCB is well aware that the “Temporary Restoration of Power Supply (EB Services)” granted to M/s. Remmy Substrates India Private Limited **ends today (i.e.,) on 19.02.2022**, So We Kindly Request the “**Central Pollution Control Board**” and **“Tamil Nādu Pollution Control Board”** to **immediately issue Disconnection Order to TANGEDCO to Disconnect the Temporary EB Services**, by Considering the Following Reasons.

Remmy Substrates (Unit I) – Commencement of Operations

M/s. Remmy Substrates India Private Limited (Unit I) located at S.F. No. 295/2A, Kattampatti Village, KinathuKadavu Taluk, Coimbatore District had Commenced its Operations in the Year 2014 / 2015, without Following any of the Water and Air Pollution Control Norms.

First Petition from Public of Kattampatti in July 2020

The Petition from Public of Kattampatti and MalaiPalayam Villagers were Send to TNPCB on **15/07/2020** (**Grievance** registration number : **PRSEC/E/2020/15217**, which was received by **Received by** Ministry/Department **- President's Secretariat**), for which TNPCB had Officially Replied “ **The area was inspected on 10.09.2020 along with DEE,** including the petitioner’s residence and the surrounding areas. **Based on the said complaint, the unit of M/s. Remmy substrates (M/s. Sriram Fibers-Qingdao Remmy Commerce & Trade Col Ltd.) both the units were inspected on 18.09.2020**”.

“Show Cause Notice” issued to M/s. Remmy on 01.12.2020

The Violation of Environmental Laws is Confirmed and “**Show Cause Notice**” (Proc No.F.CBS-NA/DEE/TNPCB/CBS/W&A/2020 dated **01.12.2020**) is issued to M/s. Remmy Substrates on **01.12.2020** by TNPCB.

“Closure Order” issued to M/s. Remmy on 23.09.2020

The **“Closure Order”** was issued to M/s. Remmy Substrates India Private Limited on **23.09.2021** (Proceeding No. TNPCB/T2/F.19388/CBS/Closure/**Water & Air** /2021, Dated:23.09.2021).

Hon’ble NGT (SZ), Chennai Order Dated 08.10.2021

The **“Honourable National Green Tribunal (Southern Zone) Chennai”** had Passed Orders Dated **08.10.2021** in Appeal Nos. 70, 71 and 72 of 2021 respectively. The “Tribunal Had Directed the Units Not to Function till The Revocation of Closure Order and Consent Applications Are Considered by The Pollution Control Board” by hearing the parties.

Objection Filed by us – “Not to Restore Electricity Services”

We have Filed our Strong Objections to TNPCB on 11th, 12th, 22nd, 23rd & 25th of October 2021 regarding “Not to Restore Electricity Connection of M/s. Remmy Substrates” and “Objections to give consent to "REMMY and DUINKOP" to operate until they compile all the clearances”. But the **Consent to Operate Was Granted with “General and Specific Conditions**”.

“Consent to Operate” Issued by TNPCB on 16.11.2021

The **“Consent to Operate”** Order No. **2105141406492** Was Granted on **16.11.2021** (PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/W/2021) – and - The **“Consent to Operate”** Order No. **2105241406492** Was Granted on **16.11.2021** (PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/A/2021).

Special Conditions Specified by TNPCB:

i. Only 24 Ton/Day of Coir Fibre and 33 Ton/Day of Coir Pith can be Manufactured. As Per Our View, the Production is Too High.

ii. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection. We need Records of it.

iii. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity. We need Records of it.

iv. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare. **As Per our View, this is not done.**

v. The occupier shall provide and maintain rain water harvesting facilities. We need Records of it.

vi. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time. **As Per the Information we received, Remmy Substrates is Still mixing Effluent Water in Well and irrigating it for agriculture.**

Additional Conditions:

i. This **consent shall not be construed for revocation of closure order** issued by the TNPC Board, and shall not commission the unit without obtaining revocation of closure direction from the Board.

Note :

Suspension – இடை நீக்கம்.
Revocation - திரும்பப் பெறுதல்.

The TNPCB had issued Only **“Suspension of Closure Order”** Dated 20.11.2021 (இடை நீக்கம்), for a Period of 3 Months. And **“Revocation of Closure Order”** (திரும்பப் பெறுதல்) is not issued by TNPCB. But the M/s. Remmy Substrates is Operating the Industry.

The **Hon’ble NGT (SZ) Chennai in Appeal No.** 70, 71 & 72 of 2021 had Ordered, **“This Tribunal had directed the units not to function till the revocation of closure order”. “**If the appellants file an application for revocation of the closure order issued both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and also for consent to operate under both the Acts, then the Pollution Control Board is directed to consider the same and pass appropriate order after giving an opportunity of hearing, if required by the parties in accordance with law as early as possible without delay at any rate within a period of six weeks from the date of receipt of this order. Till then the appellants are directed not to operate the unit but the electricity disconnection, if any, revoked and reconnected, then that cannot be used for the purpose of operation of the unit but that can be used only for general use of their office as housekeeping purpose alone”.

ii. The unit shall not be carried out Coir pith & Coir fibre washing/retting/soaking process at any stage of its manufacturing activities.

Note:

The Washing of Coir is done in the Night Time. The Washing / Retting / Soaking of Coir Fibre and Coir Pith is also done in M/s. Remmy Substrates India Private Limited

(Unit II) and Transported into the M/s. Remmy Substrates (Unit I), for Drying Process.

Based on the CPCB and TNPCB Inspection, "Show Cause Notice" is issued to M/s. Remmy Substrates - Unit II (**Proc.No.F.CBS-NA/DEE/TNPCB/CBS/W/2021 dated 15.11.2021**), it been 3 Months and still closure order is not issued for Remmy Unit II.

It Means, the CPCB and TNPCB is allowing the industries to Continue Pollute the Environment, for the Reason God Knows...

iii. The unit shall store the raw material (coconut husk) in a platform under a closed shed so as to prevent entry of rain water and thus avoid leaching. **This is not done.**

iv. The unit shall ensure that the wastewater shall not be discharged into any water bodies / nearby lands under any circumstances. It shall be completely recycled. **This is not followed properly.**

v. This consent order does not absolve from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.

Note: All Licence as per "Single Window System" to Operate an Industry is not obtained. Namely
Running Licence from Union Panchayat.
Proper Fire Licence.
Proper Dish Licence.
NOC from PWD – WRO.
DTCP (Land Conversion).
Boiler's Licence. Etc.,

vi. The unit shall apply and obtain for Authorization under Hazardous & Other Waste (M&TBM) Rules, 2016 as amended separately through OCMMS before the commencement of production. **This Licence is not obtained.**

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas-based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB. **This had to be inspected.**

Additional Conditions:

i. The unit shall operate and maintain the APC measures effectively and continuously so as satisfy the NAAQ/Emission standards prescribed by the Board. **Only if Sun Drying of Coir Fibre and Coir Pith is Stopped, Air Pollution will be Controlled.** This is done in Remmy Unit II.

ii. The disintegration and decortications shall be carried out in a closed shed so as to avoid dust emission. **This had to be inspected.**

iii. The unit shall not use the "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water

iv. pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, etc as per the G.O (Ms) No. 84, Environment & Forest Department of Tamil Nadu Government (EC.2) Notification dated 25.06.2018. **Grow Bags (Plastic) are used for industrial purpose. The Quality of it had to be checked.**

"Suspension of Closure Order" and "Temporary Restoration of Power Supply" Dated 20.11.2021 – For a Period of 3 Months (i.e.,) Up To 19.02.2022

- The Proceedings No.: T2 / TNPCB / F.19388 / CBS / Suspension of Closure / Water & Air / 2021 Dated: 20.11.2021 (And)
- The Proceedings No.: T2 / TNPCB / F.19388 / CBS / Temporary Restoration of Power Supply / Water & Air / 2021 Dated: 20.11.2021

was issued by TNPCB, only to comply with Water and Air Pollution Control Measures (i.e.,)

- Functioning of ETP with ZLD Technology. **But as per our knowledge, the ETP with ZLD is not Functioning Properly.**

* Air Pollution Control Measure. **Documents Regarding it is not furnished. Only an Expert appointed by government / Court can determine the functioning of Dryer / Boiler and its Effect on Environment on Long Run.**

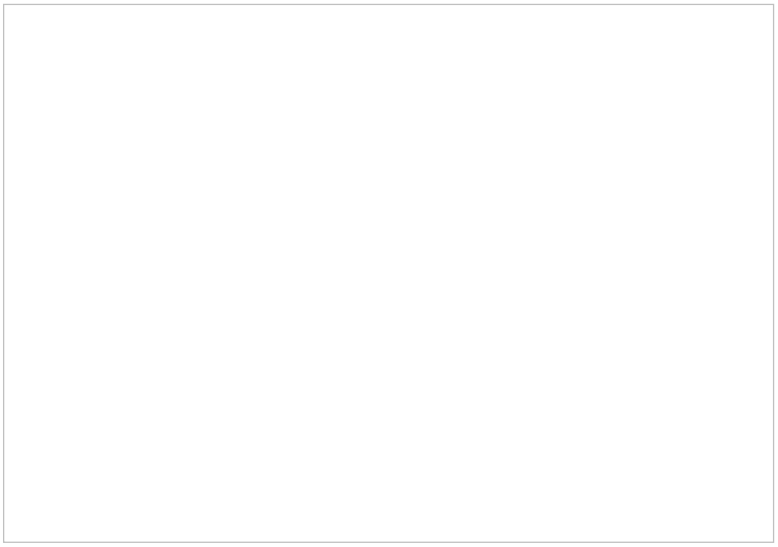
Objections / Strong Opposition for Extension of Temporary Power Supply

We Express our Aggressive "Objections" and Kindly Request the "**Central Pollution Control Board**" and **"Tamil Nādu Pollution Control Board"** to Consider Our **Strong Opposition** for **Extension of Temporary Power Supply (EB Services)** requested / applied by "Remmy Substrates India Private Limited" for the Following Reasons Mentioned Below:

The Documents Regarding Water Supply Bought from NTADCL (New Tiruppur Area Development Corporation Limited) was not Furnished to us, on request through RTI (Right to Information ACT). **We Clearly Know that; Water for the Industrial Purpose of M/s. Remmy Substrates is illegally Extracted from Wells located near PAP Canal.**

The Remmy Substrates (in the name of Sriram Fibres) had started that coir manufacturing industry during the year 1995. The "Central Ground Water Board" and "Tamilnadu state ground and surface water resource data centre" had already regulated the extraction of ground water by industries based on categorization of blocks. Since then, the area is declared as 'critical and over exploited', where ban on extraction of ground water is imposed. Since then, the Remmy Substrates should have got the "No Objection Certificate" from Tamilnadu state ground and surface water resource data centre. **The NTADCL water had been bought only during the year 2017 or 2018**. **This automatically means, illegal extraction of ground water had been done by the respondents for past 20 years.** This is a huge damage caused to the environment and farmers, agriculture of the area and tail end farmers, which cannot be compensated by any means.

In fact, our area Coimbatore district has been categorized as 'Over Exploited' Zone by the Tamilnadu public works department based on the ground water depletion calculated periodically.



The Government directed that no Schemes should be formulated in the 'Over Exploited and Critical Blocks', and in the 'Semi Critical and Safe Blocks' - all the Schemes should be formulated in consultation with the State Ground and Surface Water Resources Data Centre of the Water Resources Organization in the Public Works Department.

The M/s. Remmy Substrates India Pvt Limited Had Registered a Company Named "TIRUPUR SULTANPETAAI WATER PROJECTS PRIVATE LIMITED", which was incorporated on 14th December, 2016. And Remmy Substrates had declared that 3,00,000 Litres of Water is bought from NTADCL through "Tirupur Sultanpetaai Water Projects Limited" owned by them for Industrial Purpose. The pipeline permission to transport this water for a distance of about 30 kms from highways department is obtained by stating the reason that – water is transported for the "Domestic Purpose of Industry". But the water is illegally used for Coir Industrial Process. As Per our Knowledge "Remmy Group" Owns "Sriram Fibres, Remmy Substrates - Unit I, Remmy Substrates - Unit II (Previously Known as Pradeep Exports and Surya Coirs)" with Employees Strength of 250 Officially. So, if considered equally to be parted, an Industries would get less than 75,000 Litres of NTADCL Water – which would be completely insufficient for their Every Day Industrial Process. Just to escape from criminal offences, they are buying small quantity of water from NTADCL and making huge water theft from wells near PAP Canal for industrial purpose through Illegal Pipelines.

Writ Petition W.P.No.28021 of 2021

We had Filed a Writ Petition W.P.No.28021 of 2021 in Hon'ble Madras High Court, Praying

The Hon’ble Madras High Court Order Dated 03.01.2022 States, **“This Court issue a direction to the 4th respondent (District Collector - Coimbatore) herein to take action against the respondents 8 (Remmy Substrates) & 9 (Duinkop Enterprises) for illegally extracting water from nearby wells, within a period of twelve weeks from the date of receipt of a copy of this Order.**

The Honorable Madras High Court has directed the District Collectors to constitute monitoring committees (Lr.No.F.DEE/TNPCB/CBN/19 Dated: 18/05/2019) with minimum five persons from the following departments to monitor the extraction of ground water for commercial purpose by the individuals and commercial establishments. As per the order the following officials are constituted,

i. The **District Environmental Engineer, Coimbatore (South** / North).
ii. The Executive Engineer, PWD / WRO, Aliyar / Sholaiyar / Parambikulam / Bhavani Sagar Division.
iii. The Executive Engineer, TWAD Board, Coimbatore.
iv. The Joint Director, Geology and Mining – Coimbatore.
v. The Sub Collector / Revenue Divisional Officer of the Locality.
vi. Nominee from the office of the Regional Director, Central Ground Water Board – Southern Eastern Region – Chennai.

The Monitoring Committee is empowered to monitor the extraction of ground water for commercial purpose by the individuals and commercial establishments. And entitled to collect proofs and documents in respect of the extraction of the ground water illegally and excessively by any person and submit a complaint / report to the District Collector.

As per Official Data of Coir Board, the **Export Quantity and Value of Export** of Remmy Group is given below, and **from the below shown information the CPCB and TNPCB can declare how much Environmental Pollution and Water Theft Activities could have happened.**

As a general Public, we had been

- Affected years together.
- Continued Petition’s and Court Orders.
- Spending too Much Effort and Money.
- Facing too much Pains Mentally and Physically.
- Giving Enough Time for the M/s. Remmy Substrates to Comply with the Pollution Control Measures.
- Giving Enough Time to Obtain all Necessary Licence.

Still M/s. Remmy Substrates had not Complied with conditions. **Our Hearts are Paining and Burning after losing our Life in Fighting with Government and Industry to Save us and the Environment.**

We are not ready anymore to tolerate all the Water Theft activities and Pollution Activities caused by Remmy Group (Sriram Fibres, Remmy Unit I, Remmy Unit II (Pradeep Exports and Surya Coirs).

We Strictly and Kindly Request the CPCB and TNPCB to Immediately Disconnect the Power Supply Today, as the Permitted time by TNPCB had ended. And do not grant any Extension of Temporary Power Supply to M/s. Remmy Substrates India Pvt Ltd from 20.02.2022.

The CPCB and TNPCB Officers will be answerable to General Public and the Court, if Still Water Theft and Pollution Activities are continued in M/s. Remmy Substates. We can’t bare anymore Pains.

Thanking You.

--
Thiyagaraj A, & Villager’s of MalaiPalayam Panchayat,
No.4/231, Nagarakalanthai Pirivu ,Dasanaicken Palayam (Post),
MalaiPalayam Village, Sulur (Taluk)
Coimbatore District, Tamil Nadu – 642202
Mobile: 9865030794

Disconnect of Temporary EB Services to Remmy and Duinkop.pdf
333K

19th February 2022

Kattampatti & MalaiPalayam Panchayat,
Coimbatore District.

From

1. **A. Thiyagaraj**, S/o K. Arogyasamy,
No. 4/231, Nagarakalandai Pirivu,
Dasanaikan Palayam (Post), Sulur (Taluk),
Malai Palayam, Coimbatore District – 642 202
Mobile : 9865030794
Email ID : malaipalayamvillagers@gmail.com

2. **U. Yuvaraj**, S/o Uthamaraj,
No. 3/207, Malayadipalayam Post,
Sulur Taluk, Malai Palayam, Coimbatore – 641669
Mobile : 7373331999

To

Central Pollution Control Board

1. **The Chairman - Central Pollution Control Board,**
Ministry of Environment, Forest and Climate Change - Government of India,
'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA)
Email ID : ccb.cpcb@nic.in

2. **The Member Secretary - Central Pollution Control Board,**
Ministry of Environment, Forest and Climate Change - Government of India,
'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA)

Mobile : 9990870057 ; Email ID : mscb.cpcb@nic.in

3. M. K. Choudhury - Sc. E & DH

Public Relation & Grievances (PR & G)

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA)

Mobile : 9868129126 / Email ID : mkc.cpcb@gov.in

4. Smt. H. D. Vara Laxmi - Sc. E &

(Regional Director - Chennai)

Second Floor,77-A, South Avenue Road,

Ambattur Industrial Estate, Ambattur Taluk,

Tiruvallur District, Chennai – 600 058, TamilNadu.

Mobile : 9449004165, 9448019014, 8745057374

Email ID : vlaxmi.cpcb@nic.in

Tamil Nādu (State) Pollution Control Board

5. Tmt. Supriya Sahu, I.A.S.,

Principal Secretary - Department of Environment, Climate Change and Forests, Government of Tamil Nadu,

Fort St. George, Secretariat, Chennai - 600 009

Email ID : forsec@tn.gov.in

6. The Chairman,

Tamil Nadu Pollution Control Board,

No.76, Corporate Office, Mount Salai, Guindy, Chennai - 600 032.

Email ID : tnpcb-chn@gov.in / tnpcbchairman@gmail.com

7. The Member Secretary,

Tamil Nadu Pollution Control Board,

No.76, Corporate Office, Mount Salai, Guindy, Chennai - 600 032.

Email ID : memsec@tnpcb.gov.in

8. Dr. R. Rajamanickam, M.Tech, Ph.D, FIE.,

Joint Chief Environmental Engineer & P.S Technical to Chairman,

Corporate Office - TamilNadu Pollution Control Board,

No.76, Mount Salai, Guindy, Chennai-600032.

Email ID : tnpcbchairman@gmail.com

9. Thiru. Er. P. Asokan, M.Tech, MBA, The Joint Chief Environmental Engineer, (JCEE Monitoring Offices) - Tamil Nādu Pollution Control Board,

Plot No.E-55A, SIDCO Industrial Estate, Pollachi Main Road, Kurchi, Coimbatore - 641021.

Email ID: jcee.cbe@gmail.com / Phone: 0422-2677007

10. Er. P. Manimaran, M.E., M.B.A.,

District Environmental Engineer - Coimbatore (South), TamilNadu Pollution Control Board, Plot No.E-55A, SIDCO Industrial Estate, Pollachi Main Road, Kurchi, Coimbatore - 641 021

Email ID : tnpcbcbs@gmail.com

Copy To:

The Superintending Engineer (Coimbatore South),
Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO),
Tatabad, Coimbatore – 641 012

Reference:

Tamil Nādu Pollution Control Board Proceedings No.: T2 / TNPCB / F.19388 / CBS / **Temporary Restoration of Power Supply** / Water / EB / 2021, dated : 20.11.2021 (HT Sc. No.: 716)

Subject :

Request to Immediately Disconnect the "Temporary Restoration of Power Supply for a Period up to 19.02.2022 (i.e.,) for a Period of 3 Months" - issued to M/s. Remmy Substrates India Private Limited.

Respected "Central Pollution Control Board" and **"Tamil Nādu Pollution Control Board",**

The TNPCB is well aware that the "Temporary Restoration of Power Supply (EB Services)" granted to M/s. Remmy Substrates India Private Limited **ends today (i.e.,) on 19.02.2022**, So We Kindly Request the "**Central Pollution Control Board**" and **"Tamil Nādu Pollution Control Board"** to **immediately issue Disconnection Order to TANGEDCO to Disconnect the Temporary EB Services**, by Considering the Following Reasons.

Remmy Substrates (Unit I) – Commencement of Operations

M/s. Remmy Substrates India Private Limited (Unit I) located at S.F. No. 295/2A, Kattampatti Village, KinathuKadavu Taluk, Coimbatore District had Commenced its Operations in the Year 2014 / 2015, without Following any of the Water and Air Pollution Control Norms.

First Petition from Public of Kattampatti in July 2020

The Petition from Public of Kattampatti and MalaiPalayam Villagers were Send to TNPCB on **15/07/2020** (**Grievance** registration number : **PRSEC/E/2020/15217**, which was received by **Received by** Ministry/Department **- President's Secretariat**), for which TNPCB had Officially Replied " **The area was inspected on 10.09.2020 along with DEE,** including the petitioner's residence and the surrounding areas. **Based on the said complaint, the unit of M/s. Remmy substrates (M/s. Sriram Fibers-Qingdao Remmy Commerce & Trade Col Ltd.) both the units were inspected on 18.09.2020**".

"Show Cause Notice" issued to M/s. Remmy on 01.12.2020

The Violation of Environmental Laws is Confirmed and "**Show Cause Notice**" (Proc No.F.CBS-NA/DEE/TNPCB/CBS/W&A/2020 dated **01.12.2020**) is issued to M/s. Remmy Substrates on **01.12.2020** by TNPCB.

"Closure Order" issued to M/s. Remmy on 23.09.2020

The **"Closure Order"** was issued to M/s. Remmy Substrates India Private Limited on **23.09.2021** (Proceeding No.

TNPCB/T2/F.19388/CBS/Closure/**Water & Air** /2021, Dated:23.09.2021).

Hon'ble NGT (SZ), Chennai Order Dated 08.10.2021

The **"Honourable National Green Tribunal (Southern Zone) Chennai"** had Passed Orders Dated **08.10.2021** in Appeal Nos. 70, 71 and 72 of 2021 respectively. The "Tribunal Had Directed the Units Not to Function till The Revocation of Closure Order and Consent Applications Are Considered by The Pollution Control Board" by hearing the parties.

Objection Filed by us – "Not to Restore Electricity Services"

We have Filed our Strong Objections to TNPCB on 11th, 12th, 22nd, 23rd & 25th of October 2021 regarding "Not to Restore Electricity Connection of M/s. Remmy Substrates" and "Objections to give consent to "REMMY and DUINKOP" to operate until they compile all the clearances". But the **Consent to Operate Was Granted with "General and Specific Conditions**".

"Consent to Operate" Issued by TNPCB on 16.11.2021

The **"Consent to Operate"** Order No. **2105141406492** Was Granted on **16.11.2021** (PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/W/2021) – and - The **"Consent to Operate"** Order No. **2105241406492** Was Granted on **16.11.2021** (PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/A/2021).

Special Conditions Specified by TNPCB:

i. Only 24 Ton/Day of Coir Fibre and 33 Ton/Day of Coir Pith can be Manufactured. As Per Our View, the Production is Too High.

ii. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection. We need Records of it.

iii. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity. We need Records of it.

iv. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare. **As Per our View, this is not done.**

v. The occupier shall provide and maintain rain water harvesting facilities. We need Records of it.

vi. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time. **As Per the Information we received, Remmy Substrates is Still mixing Effluent Water in Well and irrigating it for agriculture.**

Additional Conditions:

i. This **consent shall not be construed for revocation of closure order** issued by the TNPC Board, and shall not commission the unit without obtaining revocation of closure direction from the Board.

Note :

Suspension – இடை நீக்கம்.

Revocation - திரும்பப் பெறுதல்.

The TNPCB had issued Only **"Suspension of Closure Order"** Dated 20.11.2021 (இடை நீக்கம்), for a Period of 3 Months. And **"Revocation of Closure Order"** (திரும்பப் பெறுதல்) is not issued by TNPCB. But the M/s. Remmy Substrates is Operating the Industry.

The **Hon'ble NGT (SZ) Chennai in Appeal No.** 70, 71 & 72 of 2021 had Ordered, **"This Tribunal had directed the units not to function till the revocation of closure order". "**If the appellants file an application for revocation of the closure order issued both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and also for consent to operate under both the Acts, then the Pollution Control Board is directed to consider the same and pass appropriate order after giving an opportunity of hearing, if required by the parties in accordance with law as early as possible without delay at any rate within a period of six weeks from the date of receipt of this order. Till then the appellants are directed not to operate the unit but the electricity disconnection, if any, revoked and reconnected, then that cannot be used for the purpose of operation of the unit but that can be used only for general use of their office as housekeeping purpose alone".

ii. The unit shall not be carried out Coir pith & Coir fibre washing/retting/soaking process at any stage of its manufacturing activities.

Note:

The Washing of Coir is done in the Night Time. The Washing / Retting / Soaking of Coir Fibre and Coir Pith is also done in M/s. Remmy Substrates India Private Limited (Unit II) and Transported into the M/s. Remmy Substrates (Unit I), for Drying Process.

Based on the CPCB and TNPCB Inspection, "Show Cause Notice" is issued to M/s. Remmy Substrates - Unit II (**Proc.No.F.CBS-NA/DEE/TNPCB/CBS/W/2021 dated 15.11.2021**), it been 3 Months and still closure order is not issued for Remmy Unit II.

It Means, the CPCB and TNPCB is allowing the industries to Continue Pollute the Environment, for the Reason God Knows...

iii. The unit shall store the raw material (coconut husk) in a platform under a closed shed so as to prevent entry of rain water and thus avoid leaching. **This is not done.**

iv. The unit shall ensure that the wastewater shall not be discharged into any water bodies / nearby lands under any circumstances. It shall be completely recycled. **This is not followed properly.**

v. This consent order does not absolve from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.

Note: All Licence as per "Single Window System" to Operate an Industry is not obtained. Namely
Running Licence from Union Panchayat.
Proper Fire Licence.
Proper Dish Licence.
NOC from PWD – WRO.
DTCP (Land Conversion).
Boiler's Licence. Etc.,

vi. The unit shall apply and obtain for Authorization under Hazardous & Other Waste (M&TBM) Rules, 2016 as amended separately through OCMMS before the commencement of production. **This Licence is not obtained.**

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas-based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB. **This had to be inspected.**

Additional Conditions:

i. The unit shall operate and maintain the APC measures effectively and continuously so as satisfy the NAAQ/Emission standards prescribed by the Board. **Only if Sun Drying of**

Coir Fibre and Coir Pith is Stopped, Air Pollution will be Controlled. This is done in Remmy Unit II.

ii. The disintegration and decortications shall be carried out in a closed shed so as to avoid dust emission. **This had to be inspected.**

iii. The unit shall not use the "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water

iv. pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, etc as per the G.O (Ms) No. 84, Environment & Forest Department of Tamil Nadu Government (EC.2) Notification dated 25.06.2018. **Grow Bags (Plastic) are used for industrial purpose. The Quality of it had to be checked.**

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exploited', where ban on extraction of ground water is imposed. Since then, the Remmy Substrates should have got the "No Objection Certificate" from Tamilnadu state ground and surface water resource data centre. **The NTADCL water had been bought only during the year 2017 or 2018**. **This automatically means, illegal extraction of ground water had been done by the respondents for past 20 years.** This is a huge damage caused to the environment and farmers, agriculture of the area and tail end farmers, which cannot be compensated by any means.

In fact, our area Coimbatore district has been categorized as 'Over Exploited' Zone by the Tamilnadu public works department based on the ground water depletion calculated periodically.

Block	Firkas	Village
SultanPet	VaraPatti	MalaiPalayam
KinathuKadavu	Vadasithur	Kattampatti

Public Works (R2) Department – Categorization of Firkas			
G.O.(Ms) No.	**Dated**	**Block / Firkas**	**Category**
51	11.02.2004	**Block** - KinathuKadavu, SultanPet, Sulur	Over Exploited
52	02.03.2012	**Block** – KinathuKadavu, SultanPet	Semi Critical
142	23.07.2014	Issue of No Objection Certificate / **License for Extraction of Ground Water** in Tamil Nadu State.	
113	09.06.2016	**Firkas:** KinathuKadavu – Vadasithur (&) Sulur - VaraPatti	Over Exploited
257	01.10.2018		
161	23.10.2019		

The Government directed that no Schemes should be formulated in the 'Over Exploited and Critical Blocks', and in the 'Semi Critical and Safe Blocks' - all the Schemes should be

formulated in consultation with the State Ground and Surface Water Resources Data Centre of the Water Resources Organization in the Public Works Department.

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Writ Petition W.P.No.28021 of 2021

We had Filed a Writ Petition W.P.No.28021 of 2021 in Hon'ble Madras High Court, Praying

Prayer : Writ petition filed under Article 226 of the Constitution of India praying for a writ of Mandamus directing the respondents 1 to 7 to take stringent action against the respondents 8 & 9 for illegal extraction of water from the Wells/bore-wells dug nearby the PAP main canal within the prohibited distance of 300 meters, to disconnect the agricultural/commercial service connections, which are being misused for extraction of water and remove the pipelines illegally laid to to take the water to their hazardous coir pith manufacturing units located in the over exploited zone and impose penalty besides initiating prosecution against them, by considering the petitioners' representations dated 16.03.2020, 28.05,2020, 20.09.2021 and 05.10.2021.

The Hon'ble Madras High Court Order Dated 03.01.2022 States, **"This Court issue a direction to the 4th respondent (District Collector - Coimbatore) herein to take action against the respondents 8 (Remmy Substrates) & 9 (Duinkop Enterprises) for illegally extracting water from nearby wells, within a period of twelve weeks from the date of receipt of a copy of this Order.**

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ii. The Executive Engineer, PWD / WRO, Aliyar / Sholaiyar / Parambikulam / Bhavani Sagar Division.
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The Monitoring Committee is empowered to monitor the extraction of ground water for commercial purpose by the individuals and commercial establishments. And entitled to collect proofs and documents in respect of the extraction of the ground water illegally and excessively by any person and submit a complaint / report to the District Collector.

As per Official Data of Coir Board, the **Export Quantity and Value of Export** of Remmy Group is given below, and **from the below shown information the CPCB and TNPCB can declare how much Environmental Pollution and Water Theft Activities could have happened.**

(Export Of Coir & Coir Products)			
S. No	Year	Quantity (In Tonnes)	Value (In Rs. Lakhs)
	2020-21: REMMY	78946.33	19877.12
RA1	April'2019 - March'2020	72070.06	15010.63
	April'2018 - March'2019	60986.29	13298.61
F55	2017-18: SRIRAM FIBRES	37365.32	7161.36
P71	PRADEEP EXPORTS	33162.11	6579.09
	2016-17: SRIRAM FIBRES	34088.86	4991.38
	PRADEEP EXPORTS	27057.94	5096.52
	2015-16: SRIRAM FIBRES	19175.69	3163.21
	M/S PRADEEP EXPORTS	19451.81	3639.42
	2014-15: SRIRAM FIBRES	19993.26	4027.41
	PRADEEP EXPORTS	11818.80	1860.03
	2013-14: SRI RAM FIBRES	8236.53	1698.90
	M/S PRADEEP EXPORTS	10335.95	1578.37

As a general Public, we had been

- Affected years together.
- Continued Petition's and Court Orders.
- Spending too Much Effort and Money.
- Facing too much Pains Mentally and Physically.
- Giving Enough Time for the M/s. Remmy Substrates to Comply with the Pollution Control Measures.
- Giving Enough Time to Obtain all Necessary Licence.

Still M/s. Remmy Substrates had not Complied with conditions. **Our Hearts are Paining and Burning after losing our Life in Fighting with Government and Industry to Save us and the Environment.**

We are not ready anymore to tolerate all the Water Theft activities and Pollution Activities caused by Remmy Group (Sriram Fibres, Remmy Unit I, Remmy Unit II (Pradeep Exports and Surya Coirs).

We Strictly and Kindly Request the CPCB and TNPCB to Immediately Disconnect the Power Supply Today, as the Permitted time by TNPCB had ended. And do not grant any Extension of Temporary Power Supply to M/s. Remmy Substrates India Pvt Ltd from 20.02.2022.

The CPCB and TNPCB Officers will be answerable to General Public and the Court, if Still Water Theft and Pollution Activities are continued in M/s. Remmy Substates. We can't bare anymore Pains.

Thanking You.

Yours Sincerely,

(and) Villagers of Kattampatti and MalaiPalayam Panchayat.

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2205144089458 DATED: 28/04/2022.

PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/W/2022 DATED: 28/04/2022

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I , S.F.No. 294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5, KATTAMPATTY villageKinathukadavu Taluk and Coimbatore District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. CTO Proc. No.F.3611 CBS/OL/DEE/TNPCB/CBS/W&A/2021, Dated: 16.11.2021.

2. Unit OCMMS application No. 44089458 for CTO–Direct, Dated: 15.03.2022.

3. IR No: F.3611 CBS/OL/AE/CBS/2022, Dated: 23.04.2022.

4. Minutes of the 110th ZLCCC meeting held on 27.04.2022 (Item No. ZLCCC-110-11).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Managing Director,
M/s . REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I
S.F No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5,
KATTAMPATTY Village,
Kinathukadavu Taluk,
Coimbatore District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2026

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN Date: 2022.04.28 20:38:51 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

To
The Managing Director,
M/s.REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I,
295/2A, Kattampatti Pudur,
Kattampatti Post,
Kinathukadavu Taluk,
Coimbatore District,
Pin: 642202

Copy to:

1.The Commissioner, KINATHUKADAVU-Panchayat Union, Kinathukadavu Taluk, Coimbatore District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Coir Fibre Bales	24	Tons/Day
2.	Coir Pith Blocks	34	Tons/Day
3.	Coir Fibre Bales (Outsourced)	75	Tons/Day

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	4.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	RO Permeate I,II & Condensate MEE	727.5	Recycling to process
2.	Concentrate MEE	22.5	ATFD (Salt)

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1				
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b). Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.

    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.

    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.

    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.

    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. This consent shall not be construed for permanent revocation of closure order issued by the TNPC Board, and shall not carry out the pith washing unit without obtaining permanent revocation of closure direction of the Board.

2. The unit shall treat and dispose the sewage generated from the unit through Septic Tank followed by Dispersion Trench arrangement.

3. The unit shall operate and maintain the ETP, RO, MEE & ATFD effectively and continuously for the treatment of trade effluent generated from the coir pith soaking/washing/squeezing section so as to achieve the zero discharge at all times.

4. The treated Trade Effluent-I (RO-I&II Permeate and MEE Condensate) – 727.5 KLD shall be completely recycled back into the process and Trade Effluent-II (MEE Concentrate) – 22.5 KLD shall be disposed through ATFD so as to achieve the zero discharge at all times.

5. The unit shall ensure that either treated or untreated trade effluent shall not be discharged inside/outside the premises under any circumstances.

6. The unit shall maintain the Electromagnetic Flow Metre (EMFMs) in the inlet and outlet of the ETP and also provided to the reception point of NTADCL water supply.

7. The unit shall store the raw material (coconut husk) in a platform under a closed shed so as to prevent entry of rain water and thus avoid leaching.

8. The unit shall maintain concrete platform for drying of coir fibre / coir pith.

9. The unit shall cover the drying of coir fibre / pith with adequate tarpaulins during rains. The rain water collected from the yard shall be recycled for industrial purpose.

10. The unit shall ensure that the wastewater shall not be discharged into any water bodies / nearby lands under any circumstances. It shall be completely recycled.

11. The unit shall comply with the directions / guidelines issued by the TNPCB, CPCB from time to time.

12. The unit shall adopt safe and environment friendly management practices within the premises.

13. This consent order does not absolve from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.

14. The unit shall apply and obtain for Authorization under Hazardous & Other Waste (M&TBM) Rules, 2016 as amended separately through OCMMS before the commencement of production.

15. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN
Date: 2022.04.28 20:47:00 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN Date: 2022.04.28 20:47:52 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2205244089458 DATED: 28/04/2022.

PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/A/2022 DATED: 28/04/2022

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I , S.F.No. 294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5, KATTAMPATTY villageKinathukadavu Taluk and Coimbatore District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. CTO Proc. No.F.3611 CBS/OL/DEE/TNPCB/CBS/W&A/2021, Dated: 16.11.2021.

2. Unit OCMMS application No. 44089458 for CTO–Direct, Dated: 15.03.2022.

3. IR No: F.3611 CBS/OL/AE/CBS/2022, Dated: 23.04.2022.

4. Minutes of the 110th ZLCCC meeting held on 27.04.2022 (Item No. ZLCCC-110-11).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director,
M/s . REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I
S.F No.294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5,
KATTAMPATTY Village,
Kinathukadavu Taluk,
Coimbatore District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2026

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN Date: 2022.04.28 20:36:05 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

To
The Managing Director,

M/s.REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I,

295/2A, Kattampatti Pudur,

Kattampatti Post,

Kinathukadavu Taluk,

Coimbatore District,

Pin: 642202

Copy to:

1.The Commissioner, KINATHUKADAVU-Panchayat Union, Kinathukadavu Taluk, Coimbatore District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.

4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Coir Fibre Bales	24	Tons/Day
2.	Coir Pith Blocks	34	Tons/Day
3.	Coir Fibre Bales (Outsourced)	75	Tons/Day

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	Point source emission with stack :			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
01	Boiler I (20 L KCAL) (Fibre Section)	Cyclone Separator followed by Dust Collector with Stack	30	--
02	Boiler II (20 L KCAL) (Coir Pith Section)	Cyclone Separator followed by Dust Collector with Common Stack	25	--
02	Boiler III (4 Tons/Hour) (MEE,ATFD)	Cyclone Separator followed by Dust Collector with Common Stack	25	--
03	Coal Handling System (Coir Fibre Section)	Bag Filters with stack	4	--
04	Coal Handling System (Coir Pith Section)	Bag Filters with stack	4	--
05 to 07	Mechanical Drier (Coir Fibre Section)	Hot Air Exhauster - 3 Nos. (Each)	5	--
08 & 09	Mechanical Drier (Coir Pith Section)	Hot Air Exhauster - 2 Nos. (Each)	5	--
10 & 11	DG Set 125 KVA - 2 Nos	Acoustic enclosures with stack (Each)	4	
12	DG Set 180 KVA	Acoustic enclosures with stack	4	
13	DG Set 250 KVA	Acoustic enclosures with stack	5	
14	DG Set 320 KVA	Acoustic enclosures with stack	5	
0	Coir Fibre Bale Reopener Machine 150 Kg - 2 Nos.	Cyclone Separator	0	
00	Conveyors (Decorticating Section)	Closed Conveyor System	0	
00	Conveyors (Coir Fibre Section)	Closed Conveyor System	0	
00	Conveyors (Coir Pith Section)	Closed Conveyor System	0	
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	DG Set 125 KVA - 2 nos	Noise	Acoustic Enclosures (Each)	
2.	DG Set 180 KVA	Noise	Acoustic Enclosures	
3.	DG Set 250 KVA	Noise	Acoustic Enclosures	

4.	DG Set 320 KVA	Noise	Acoustic Enclosures	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	**Parameter**	**Unit**	**Tolerance limits**	**Stacks**

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	**Pollutant**	**Time Weighted Average**	**Unit**	**Tolerance Limits**	
				Industrial, Residential, Rural and other area	**Ecologically Sensitive Area (notified by Central Govt.)**
1.	Sulphur Dioxide (SO2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m3 microgram/m3	40 60	40 60
5.	Ozone (O3)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	**Pollutant**	**Time Weighted Average**	**Unit**	**Tolerance Limits**	
				Industrial, Residential, Rural and other area	**Ecologically Sensitive Area (notified by Central Govt.)**
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C6H6)	Annual	microgram/m3	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	**Day Time**	**Night Time**
ResidentialArea	**55**	**45**

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.

5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. This consent shall not be construed for permanent revocation of closure order issued by the TNPC Board, and shall not carry out the pith washing unit without obtaining permanent revocation of closure direction of the Board.

2. The unit shall operate and maintain the APC measures effectively and continuously so as satisfy the NAAQ/Emission standards prescribed by the Board.

3. The unit shall adhere the Ambient Noise Level standards prescribed by the Board.

4. The disintegration and decortications shall be carried out in a closed shed so as to avoid dust emission.

5. The unit shall maintain the tin sheet cover provided to the rotary sieve and conveyors to minimize the dust emission.

6. Under any circumstances the coir fibre/coir pith shall not be processed/dried in open barren lands, agriculture fields and adjacent to any water bodies.

7. The unit shall maintain wind-net arrestor of adequate height all along the boundary of the unit especially in drying area so as to mitigate dust emission.

8. The unit shall continue to develop more green belt along the boundary so as to control dust emission.

9. The unit shall comply with the directions / guidelines issued by the TNPCB, CPCB from time to time.

10. The unit shall adopt safe and environment friendly management practices within the premises.

11. This consent order does not absolve from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.

12. The unit shall not use the “use and throwaway plastics” such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, etc as per the G.O (Ms) No. 84, Environment & Forest Department of Tamil Nadu Government (EC.2) Notification dated 25.06.2018.

13. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

14. The unit shall comply with the E-Waste Management Rules, 2016. E-waste as listed in Schedule-I generated by them shall be channelized through collection centre or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before 30th day of June following the financial year.

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN
Date: 2022.04.28 20:37:05 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

CHANDRASEKARAN Digitally signed by CHANDRASEKARAN
Date: 2022.04.28 20:37:43 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE SOUTH

06th April 2022

MalaiPalayam Village, Coimbatore District.

From

E. Ananda Kumar,
V.Mandira Moorty,
U.Yuvaraj
& Villagers of MalaiPalayam Panchayat,
No. 3/162, Malaiyadi Palayam, MalaiPalayam,
Sulur (Taluk), Coimbatore District – 641 669
Mobile : 9942279792
Email ID : malaipalayamvillagers@gmail.com

To

1. **Thiru. M K Stalin,**
   Hon'ble Chief Minister of Tamil Nādu,
   Fort St. George, Secretariat, Chennai - 600 009
   Contact Number : 044 – 25672345
   Email ID : cmo@tn.gov.in

2. **Dr. C. Sylendra Babu, I.P.S.,**
   The Director General of Police (DGP), Tamil Nadu
   Contact Number: 044-28448000, 044-28447701
   Email ID : dgp@tn.gov.in

3. **Thiru R. Sudhakar IPS.,**
   The IGP West Zone - Zonal Inspector General of Police,
   Coimbatore.
   Contact Number: 0422-2223585,9442226600
   Email ID : igp.west@tncctns.gov.in

4. **Thiru V. Badrinarayanan IPS.,**
   The SUPERINTENDENT OF POLICE – SP,
   Coimbatore
   Contact Number: 0422-2300600/200/300
   Email ID : sp.cbe@tncctns.gov.in

5. **The District Collector - Coimbatore District,**
   District Collectorate Building,
   No. 7/1, State Bank Rd, Gopala Puram,
   Coimbatore District – 641 018
   Contact Number: 0422- 2301114,0422 2222630
   E-Mail ID: collrcbe@nic.in

6. **Thiru Siva Kumar.,**
   Inspector of Police – Sultanpettai,
   Contact Number: 04255-266040

Subject: "Violation of Law" by Managing Director C.Leela Krishnan of Ms. Remmy Substrates India Pvt Ltd & M/s Tirrupur Sultanpettai Water Project.

Reference: - CSR No 75/2020 of Sulthanpettai Police Station in Coimbatore District.

Respected Sir.,

We the Public of MalaiPalayam & Kattampatti Village had been Worst affected by "Water / Air Pollution" and "Water Theft activities" done by M/s. Remmy Substrates India Pvt Ltd for Decades together. Unable to bare it, Lot of Petitions were Send to Central and State Government of Concerning Departments Since the Year 2020. Following which the Tamil Nādu Pollution Control

Board Had Confirmed the Violation and Environmental Deterioration done by the industry mentioned in the Subject Line, and issued "Closure Directions and Disconnection of Electricity Power Supply" in the Month of September 2021. Following which the Cases had been registered in Hon'ble National Green Tribunal and Orders were passed in the Month of October 2021. The industry had used all its Powers to get "Temporary EB Services" for a Period of 3 Months till May 2022 for limited use of Domestic Purpose and being Operating Illegally for Production Purpose. While So the Water Theft from Wells near PAP Main Canal is transported through illegal Pipelines laid Underground. The Case "WP 28021 of 2021" had been Registered regarding Water Theft on the Mentioned Industry in Hon'ble Madras High Court and Orders were Passed on 03.01.2022, Directing the "District Collector to take appropriate action within twelve Weeks from the date of order copy and after hearing the parties". The District Collector Had Conducted the Hearing on 16.03.2022 with us along with Government Officers of Concerning Departments including Police and Advocates representing the industry.

While so, when the action to be taken on the industry is pending before the 'District Collector holding District Magistrate Power', the Director of Ms. Remmy Substrates along with Employees of the industry were working on the Maintenance of Illegal Pipeline, that is laid Underground Illegally to Transport Fresh Water from Wells near PAP Main Canal to their Coir Industries.

We had immediately reported it to "Village Administrative Officer (VAO)" of MalaiPalayam Panchayat around 8 Am. The VAO had immediately Passed

information to the industry to Stop the Maintenance work done in the Illegal Pipelines, as the action to be taken is pending before the District Collector / Magistrate. The VAO had informed the industry that if Violation is Continued, the FIR will be registered on the Industry.

The Industrialist had immediately complaint to the Local Police Station "Sultan pet" of Coimbatore District, where a group of Police Officer arrived at the Spot around 11.45 Am.

We informed to Police Officers that, if the VAO Permits then they can continue the activity. The VAO had informed the Police Officer that, the action to be taken on the industry is pending before District Collector, So the activity is not Permitted. Following Which the activity is stopped and the Police had left the place.

Meanwhile, the Sub-Inspector of Police had called me twice to my mobile number 9942279792 and informed me stating that the Director of the industry had given a complaint on me and enquiry had to be conducted. I was asked / Forced to report to the police station immediately, when I was at my Work Place.

The Industrialist in order to Threaten me for the reason of bring out all his illegalities of Water Theft and Pollution to the Knowledge of '**Hon'ble Madras High Court**' and **'Hon'ble National Green Tribunal'** and **'Central / State Government Officers'** is involving giving False Complaints on me and the Villagers several times.

This is a clear threatening by the industrialist, using the Money Power against me and the villagers. Our basis Life and Survival is much affected due to their illegal activities of Water Theft and Pollution. The Environment is Heavily Deteriorated by their illegal activities.

We Kindly request to investigate the matters by the District Level Police Officers and take criminal actions of "Water Theft" under Indian Penal Code (IPC) Sections 378 and 379, Sections 425 and 426.

Note:

1) C. Leela Krishnan had filed police complaint 3 times before this against us, it is practice to him using money power.

2)FIR is already filed against C.Leela Krishnan in Sulur PS by PWD Officers for Looting of PAP Main Canal Water 3 times

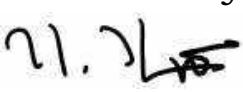
- FIR No 326 of 2016
- FIR No 675 of 2016
- FIR No 273 of 2018

Thanking You

Your Truly,

E. Ananda Kumar

V.Mandira Moorty



U.Yuvaraj

&

Villagers of Kattampatti & MalaiPalayam Panchayat.

Enclosed are the Photographs taken at the location along with the time on 04.04.2022:

1. Employees Working on Illegal Pipelines.
2. Police Officers at the Spot.

GPS Map Camera
Senjerimalai, Tamil Nadu, India
R5HJ+JR3, Senjerimalai, Tamil Nadu 641671, India
Lat 10.826904°
Long 77.181809°
04/04/22 08:22 AM
Google

GPS Map Camera
Senjerimalai, Tamil Nadu, India
MDR155, Senjerimalai, Tamil Nadu 641671, India
Lat 10.825883°
Long 77.182354°
04/04/22 08:22 AM
155
Google

GPS Map Camera
Senjerimalai, Tamil Nadu, India
R5HJ+JR3, Senjerimalai, Tamil Nadu 641671, India
Lat 10.8269°
Long 77.181791°
04/04/22 08:21 AM
Google

GPS Map Camera
Senjerimalai, Tamil Nadu, India
R5HJ+JR3, Senjerimalai, Tamil Nadu 641671, India
Lat 10.826895°
Long 77.181809°
04/04/22 08:20 AM
Google

GPS Map Camera
Senjerimalai, Tamil Nadu, India
R5HJ+JR3, Senjerimalai, Tamil Nadu 641671, India
Lat 10.826895°
Long 77.181809°
04/04/22 08:20 AM
Google

Time: 04-04-2022 11:57
Note: mk
Powered by NoteCam

TAMIL NADU POLICE

INTEGRATED INVESTIGATION FORMS

FIRST INFORMATION REPORT
முதல் தகவல் அறிக்கை

(Under Section 154 Cr.P.C)
(குற்றவியல் நடைமுறை சட்டம் 154 ன் கீழ்)

C 7157698

District: COIMBATORE மாவட்டம் | PS: SULUR காவல் நிலையம் | Year: 2016 ஆண்டு | FIR No: 326 முதல் தகவல் எண் | Date: 15-04-2016 நாள்

Act(s): சட்டம்
INDIAN PENAL CODE, 1860

Sections: பிரிவுகள்
420

3. (a) Occurrence of Offence Day: WEDNESDAY
குற்றம் நிகழ்ந்த நாள்

Date From: 13-04-2016 நாள் முதல்
Time from: 01.30 Hrs நேரம் முதல்

Date To: நாள் வரை
Time To: நேரம் வரை

Time Period: நேர அளவு

(b) Information received at PS. Date: 15-04-2016 காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள்
Time: 17.30 Hrs நேரம்

(c) General Diary Reference: Entry No(s): பொது நாட்குறிப்பில் பதிவு விவரம் எண்
Time: நேரம்

4. Type of Information: WRITTEN
தகவலின் வகை

5. Place of Occurrence: (a) Direction and Distance from PS: SOUTH & 30.0 Km Beat Number: BEAT
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முன்றாம் காவல் எண்

(b) Address: மலைப்பாளையம் கிராமம் - பரம்பிக்குளம் பிரதானக் கால்வாய் தூரம் 54/200 கி.மீ.
முகவரி

(c) In case, outside limit of this Police Station,then the Name of P.S: District:
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த காரி பெயர் மாவட்டம்

6. Complainant/Informant (a) Name: AADHISIVAN
குற்றமுறையிட்டவர் / தகவல் தந்தவர் பெயர்
(c) Date/Year of Birth: 1976 நாள் / பிறந்த ஆண்டு
(d) Nationality: INDIA நாட்டினம்

(b) Father's/Husband's Name : SUBRAMANIAM
தந்தை / கணவர் பெயர்

(e) Passport No.: வெளிநாட்டு கடவுச்சீட்டு எண்
Date of Issue: வழங்கப்பட்ட நாள்
Place of Issue: வழங்கப்பட்ட இடம்

(f) Occupation: தொழில்

(g) Address: ASST ENGG,PUBLIC WORK DIVISION,WATER RESOURCE DEPARTMENT,SULTHANPETTAI, COIMBTORE
முகவரி

7. Details of Known/Suspected/Unknown accused with full particulars
தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்

SIVAKUMAR(S/O) DEVARAJ, MALAIPALAYAM VILLAGE, SENJERIMALAI, SULTHANPETTAI, SULUR, COIMBATORE

8. Reasons for delay in reporting by the complainant/Informant:
குற்றமுறையிட்டவரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்

9. Particulars of the properties stolen/involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்

10. Total value of properties stolen/Involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No. If any:
பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு என் ஏதேனும் இருந்தால்

Spec.333(Type-4) 9,00,000 Cpy. 14-03-2016@HCL-176

12. FIR Contents :
முதல் தகவல் அறிக்கையின் சுருக்கம்

சமர்பிக்கப்படுகிறது. இன்று 18.04.2016 ம் தேதி 17.30 மணிக்கு சூலூர் காவல் நிலைய உதவி ஆய்வாளர் திரு. R. ஆசைத்தம்பி ஆகிய நான், நிலைய அலுவலில் இருந்த போது கோவை மாவட்டம், சூலூர், சுல்தான்பேட்டை, பொதுப்பணித்துறை நி.வ.ஆ.அ/பாசனப்பிரிவு உதவிப் பொறியாளர் திரு.க.ஆதிசிவன் BE என்பவர் நிலையம் ஆஜராகி கொடுத்த புகார் விபரம் பின்வருமாறு. பொதுப்பணித்துறை அனுப்புநர் : திரு.க.ஆதிசிவன் BE வயது(40), த/பெ.C.சுப்பிரமணியன், உதவிப்பொறியாளர், பொதுப்பணித்துறை நி.வ.ஆ. அ/பாசனப்பிரிவு, சுல்தான்பேட்டை, 9442500025. பெறுநர்:காவல்துறை ஆய்வாளர், காவல்துறை, சூலூர். க.எண் கோ 14/உ.பொ/2016/அ.பே.நாள்:18.04.2016. ஐயா, பொருள்: P.A.P. திட்டம் - மலைப்பாளையம் கிராமம்- பரம்பிக்குளம் பிரதானக் கால்வாய் தூரம் 54/000 கி.மீ-ல் முதல் மண்டல பாசனம்-3 வது சுற்று தண்ணிரை சட்டத்திற்கு புறம்பாக குழாய் அமைத்து (Hose Pipe) மூலம் சொந்த உபயோகத்திற்கு பயன்படுத்தியது நடவடிக்கை தொடர்பாக. தற்போது திருமூர்த்தி அணையில் இருந்து முதல்மண்டல பாசனம் -3வது சுற்றிக்கு கடந்த 06.04.2016-முதல் பரம்பிக்குளம் பிரதான கால்வாயில் திறந்துவிடப்பட்டுள்ளது. கடந்த 13.04.2016 அன்று அதிகாலை 01.30 மணியளவில் சட்டத்திற்கு புறம்பாக தண்ணீர் எடுப்பதை தடுக்கும் பொருட்டு நான் மற்றும் பாசன உதவியாளர்கள் திரு.மு.பழனிச்சாமி மற்றும் க. சுப்பிரமணியம் ஆகியோர் ரோந்து சென்று கொண்டிருந்த பொழுது பரம்பிக்குளம் பிரதானக் கால்வாய் தூரம் 54/200 கி.மீ-ல் சட்டத்திற்கு புறம்பாக கூட்டாக 4 பேர் சேர்ந்து சுமார் 3" விட்டமுள்ள 3 குழாய் அமைத்து (Hose Pipe) மூலம் தண்ணீர் எடுத்துக் கொண்டிருப்பது கண்டுபிடிக்கப்பட்டது. பின்னர் அந்த நபர்களை பிடிக்கும் பொருட்டு அக்கரைக்கு சென்று பார்த்த பொழுது 3"விட்டமுள்ள 3 குழாய் அமைத்து (Hose Pipe) மூலம் கால்வாயில் இருந்து தண்ணீர் எடுத்து கரையை தாண்டியதும் சுமார் 100 மீட்டருக்கு 3"விட்டமுள்ள கனமான3" PVC குழாய் அமைத்து தாசநாயக்கன்பாளையம் - மலைப்பாளையம் கிராம சாலையை குறுக்காக கடந்து சாலையை ஒட்டியுள்ள கிணற்றிக்கு சென்று கொண்டிருந்தது கண்டுபிடிக்கப்பட்டது. அக்கிணற்றை ஒட்டியுள்ள ஓலைக்குடிசையில் சட்டத்திற்கு புறம்பாக தண்ணீர் எடுத்த 4 பேர் இருந்தனர். நாங்கள் சென்றதும் அவர்களில் ஒருவர் ஓடிவிட்டார். மீதமுள்ள 3 பேர்களில் ஒருவர் பெயர் நகரகளந்தை கிராமத்தை சேர்ந்த திரு.ரவி த/பெ.வெள்ளியங்கிரி என்றும் மீதமுள்ள 2 பேர் பாட்னாவைச் சேர்ந்த பிரமோத் மற்றும் ராம்சந்தர் என்றும் தெரியவந்தது அவர்களை விசாரிக்கும் பொழுது அக்கிணறானது அவர்கள் முதலாளி சிவக்குமார் என்பருக்கு சொந்தமானதாகவும் தண்ணீரானது சூர்யா என்ற மட்டை மில்லுக்கு செல்வதாகவும் தெரிவித்தனர். மீண்டும் 18.04.16 அன்று மலைப்பாளையம் கிராம அலுவலரை அழைத்துக் கொண்டு சென்று இடத்தை ஆய்வு செய்த பொழுது கால்வாய் அருகே குழாய் அமைத்து சட்டத்திற்கு புறம்பாக தண்ணீர் எடுத்து சுமார் 100 மீட்டருக்கு 3 குழாய் செல்லும் இடமானது மலைப்பாளையம் கிராம க.ச.எண் 145/13யானது 1.நாச்சிமுத்து கவுண்டர் மனைவி வள்ளியம்மாள் 2.ராமசாமிக்கவுண்டர் மகன் நாச்சிமுத்துக்கவுண்டர் ஆகியோருக்கு கூட்டர்க பாத்தியப்பட்டது. என்றும் தாசநாயக்கன்பாளையம் - மலைப்பாளையம் கிராம சாலையை கடந்து தண்ணீர் விழும் கிணறானது மலைப்பாளையம் கிராமம் க.ச.எண் 144 காலையில் 3.60.000 விஸ்தீரணமுள்ள பூமியானாது 7 பேர்களுக்கு

கூட்டாக பாத்தியப்பட்டது என்றும் தெரியவந்தது. இவ் 7 பேர் கூட்டில் தேவராஜ் மகன் சிவக்குமார் என்பவரும் உள்ளார் எனவே மேற்சொன்ன நபர்கள் கூற்றுப்படி மலைப்பாளையம் கிராமம் திரு.சிவக்குமார் த/பெ.தேவராஜ் என்பவர் தான் சட்டத்திற்கு புறம்பாக குழாய் அமைத்து தமது கூலியாட்கள் மூலம் மலைப்பாளையம் கிராமம் க.எ.எண் 144 உள்ள கிணற்றில்விட்டு தனது மட்டை மில்லிற்கு பாசன நீரை விவசாயம் அல்லது வியாபாரத்திற்கு பயன்படுத்துவதாகதெரியவருகிறது. இதனால் கடைமடையில் உள்ள விவசாயிகளுக்கு பாசனத்திறக்கு தண்ணீர் செல்லாததால் கடுமையாக பாதிக்கப்படுகின்றார்கள். இதனால் சாலை மறியல் போன்ற சட்டம் ஒழுங்கு பிரச்சனைகள் ஏற்படவாய்ப்புள்ளதால் திரு.சிவக்குமார் த/பெ.தேவராஜ் என்பவர் மீது விசாரணை செய்து தக்க நடவடிக்கை எடுத்து கடைமடை விவசாயிகளுக்கு தண்ணீர் கொண்டு சேர்க்க உதவுமாறு தங்களை அன்புடன் கேட்டுக் கொள்கிறேன். மேலும் மலைப்பாளையம் கிராம அலுவலர் சான்று மற்றும் சிட்டா அசலாக இணைக்கப்பட்டுள்ளது. என்றும் தெரிவித்துக் கொள்கிறேன். இணைப்பு: கிராம அலுவலர் சான்று மற்றும் சிட்டா அசலாக. ஒம்.... என்ற க. ஆதிசிவன் BE வயது(40), த/பெ.G.சுப்பிரமணியன், உதவிப்பொறியாளர், பொதுப்பணித்துறை நி.வ.ஆ.அ/பாசனப்பிரிவு, சுல்தான்பேட்டை, என்ற புகாரினைப் பெற்றும் நிலையக் குற்ற எண். 326/16 ச/பி 430 இ.த.ச.பிரிவில் 18.04.16-ம் தேதி வழக்குப்பதிவு செய்யப்பட்டது.முதல் தகவல் அறிக்கையின் ஒரிஜினலையும் வாதியின் புகாரையும் சேர்த்து கனம் குற்றவியல் நீதித்துறை நடுவர் நீதிமன்றம் எண்: VII கோவை அவர்களுக்கு அனுப்பியும் மற்ற நகல்களை சம்மந்தப்பட்ட அதிகாரிகளுக்கு அனுப்பி வைக்கப்பட்டது.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered the case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.
முதல் குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

15. Date & Time of despatch to the court: 18-04-2016
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

Name : ASAI THAMBI
பெயர்

Rank : SUB INSPECTOR OF POLICE
நிலை

No.
எண்

FIRST INFORMATION REPORT

முதல் தகவல் அறிக்கை

(Under Section 154 Cr.P.C)

குற்றவியல் நடைமுறைச் சட்டம் 154 ன் கீழ்

TAMIL NADU POLICE

C 7563764

1. District: COIMBATORE PS: SULUR Year: 2016 FIR No: 675 Date: 15-09-2016
மாவட்டம் காவல் நிலையம் ஆண்டு முதல் எண் நாள்

2. Act(s): Sections:
சட்டம் பிரிவுகள்

INDIAN PENAL CODE, 1860 — 430

3. (a) Occurrence of Offence Day: WEDNESDAY
குற்றம் நிகழ்ந்த நாள்

Date From: 14-09-2016 நாள் முதல் — Date To: நாள் வரை

Time Period: நேர அளவு

Time from: 06.00 Hrs நேரம் முதல் — Time To: நேரம் வரை

(b) Information received at PS. Date: 15-09-2016 Time: 16.30 Hrs
காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் நேரம்

(c) General Diary Reference: Entry No(s) Time:
பொது நாட்குறிப்பில் பதிவு விவரம் எண் நேரம்

4. Type of Information: WRITTEN
தகவலின் வகை

5. Place of Occurrence: (a) Direction and Distance from PS: Beat Number: BEAT VI
குற்ற நிகழ்விடம் பற்றி காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முதலாம் காவல் எண்

(b) Address: பரம்பிக்குளம் பிரதான கால்வாய் PAP 54200கிமீ மலைப்பாளையம்
முகவரி

(c) In case, outside limit of this Police Station,then the Name of P.S: District:
இக்காவல் நிலைய எல்லைக்குட்பட்டதாயின் அந்நிலையம், அந்த மாநிலம் பெயர் மாவட்டம்

6. Complainant/Informant (a) Name: ATHISIVAN (c) Date/Year of Birth: 1976 (d) Nationality: INDIA
குற்றமுறையிட்டவர் / தகவல் தந்தவர் பெயர் நாள் / பிறந்த ஆண்டு நாட்டினம்

(b) Father's/Husband's Name : SUBRAMANIAN
தந்தை / கணவர் பெயர்

(e) Passport No.: Date of Issue: Place of Issue:
வெளிநாட்டு கடவுச்சீட்டு எண் வழங்கப்பட்ட நாள் வழங்கப்பட்ட இடம்

(f) Occupation:
தொழில்

(g) Address: ASSISTANT ENGINEER,PWD AND WRD,SULTHANPETTAI,SULUR
முகவரி

7. Details of Known/Suspected/Unknown accused with full particulars
தெரிந்த / ஐயப்படுத்தகுந்த / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்

SIVAKUMAR(S/O) DEVARAJAN, MALAIPALAYAM

8. Reasons for delay in reporting by the complainant/Informant:
குற்றமுறையிட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்

9. Particulars of the properties stolen/involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்

10. Total value of properties stolen/involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No. If any:
பிணவிசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு என ஏதேனும் இருந்தால்

17. FIR Contents :
முதல் தகவல் அறிக்கையின் கருக்கம்

கொடுக்கப்பட்டுள்ளது. 15.09.2016-ம் தேதி மாலை 16.30 மணிக்கு சூலூர் காவல் நிலைய உதவி ஆய்வாளராகிய நான் நிலைய பொறுப்பில் இருந்த போது வாதி ஆதிசிவன் என்பவர் நிலையம் நேரில் வந்து கொடுத்த எழுத்து மூலமான புகாரின் விபரம் பின்வருமாறு. பொதுப்பணித்துறை அலுவலர் பொறியாளர் க.ஆதிசிவன், பி.இ. உதவிப்பொறியாளர், பொ.பது. நீ.வ.ஆ.அ/ பாசனப்பிரிவு, கல்தான்பேட்டை பெறுநர் காவல்துறை ஆய்வாளர், காவல்துறை சூலூர். க.எண்.கோ 14/உ.பொ/2016/க.பே.நாள்:15.09.2016 பொருள்: பி.ஏ.பி திட்டம்- மலைப்பாளையம் கிராமம்- பழம்பிக்குளம் பிரதானக் கால்வாய் தூரம் 54/200 கி.மீ-ல் இரண்டாம் மண்டல பாசனம் முதல் சுற்று தண்ணீரை சட்டத்திற்கு புறம்பாக குழாய் அமைத்து (Hose pipe) சட்டத்திற்கு புறம்பாக பாசன தண்ணீர் எடுத்து சொந்த உபயோகத்திற்கு பயன்படுத்தியது -நடவடிக்கை தொடர்பாக தற்போது திருமூர்த்தி அணையில் இருந்து கடந்த 11.09.16- முதல் இரண்டாம் மண்டல பாசனத்திற்கு பரம்பிக்குளம் பிரதானக் கால்வாய் தண்ணீர் திறந்துவிடப்பட்டுள்ளது. கடந்த 14.09.2016அன்று அதிகாலை 6 மணியளவில் சட்டத்திற்கு புறம்பாக தண்ணீர் எடுப்பதை தடுக்கும் பொருட்டு உதவி செயற்பொறியாளர் நான் மற்றும் பாசன உதவியாளர்கள் திரு.P.ரமேஷ்பாபு மற்றும் D.உதயகுமார் ஆகியோர் சென்று கொண்டிருந்த பொழுது பரம்பிக்குளம் பிரதானக்கால்வாய் தூரம் 54/200 கி.மீ -ல் சட்டத்திற்கு புறம்பாக 3" விட்டமுள்ள 3 குழாய் அமைத்து (Hose pipe) தண்ணீர் எடுத்து கொண்டுருப்பது கண்டுபிடிக்கப்பட்டது.பின்னர் அக்கரைக்கு சென்று பார்த்த பொழுது 3" விட்டமுள்ள 3 குழாய் அமைத்து (hose pipe)மூலம் கால்வாயிலிருந்து தண்ணீர் எடுத்து கரையை தாண்டியதும் சுமார் 100 மீட்டர் 3" விட்டமுள்ள கனமான 3" பி.வி.சி குழாய் அமைத்து தாசநாயக்கன்பாளையம்- மலைப்பாளையம் கிராம சாலையை கடந்து சாலையை 3 ஒட்டியுள்ள கிணத்திற்கு சென்று கொண்டிருப்பது தெரியவந்தது. அன்று மதியம் மலைப்பாளையம் கிராம அலுவலரை அழைத்து சென்று சம்பவ இடத்தை ஆய்வு செய்த பொழுது கால்வாய் அருகே குழாய் அமைத்து சட்டத்திற்கு புறம்பாக தண்ணீர் எடுத்து 100 மீட்டருக்கு 3 குழாய் செல்லும் இடமானது மலைப்பாளையம் கிராமம் க.ச.எண்: 145/1B யானது 1.நாச்சிமுத்து கவுண்டர் மனைவி காளியம்மாள், 2.ராமசாமிக்கவுண்டர் மகன் நாச்சிமுத்து கவுண்டர் ஆகியோருக்கு கூட்டாக பாத்தியப்பட்டது. என்றும் தாசநாயக்கன்பாளையம் – மலைப்பாளையம் கிராம சாலையை கடந்து தண்ணீர் விழும் கிணறானது மலைப்பாளையம் கிராமம் க.ச.எண் 144 காலையில் 3.60.000 ஹெக் விஸ்தீரணமுள்ள பூமியானது 7 பேர்களுக்கு கூட்டாக பாத்தியப்பட்டது. என்று தெரியவருகிறது. மேலும் இவ் 7 பேர் கூட்டில் கிணறானது மலைப்பாளையம் கிராமம் திரு.சிவக்குமார் த/பெ.தேவராஜன் என்பவருக்கு சொந்தமானதாக தெரியவருகிறது. மேலும் இவர் சட்டத்திற்கு புறம்பாக எடுக்கும் பாசன நீரை க.ச.எண் 144 -ல் உள்ள கிணற்றில் விட்டு தனது மட்டை மில்லிற்கு விவசாயம் அல்லாத வியாபாரத்திற்கு முறைகேடாக பயன்படுத்துவது தெரியவருகிறது தற்பொழுது கடும் வறட்சி நிலவும் நிலையில் கடைமடை விவசாயத்திற்கு தண்ணீர் கொண்டு சேர்க்க முடிவதில்லை இதனால் சாலை மறியல் போன்ற சட்டம் ஒழுங்கு பிரச்சனைகள் ஏற்பட வாய்ப்புள்ளதால் மேற்கண்ட நபர் மீது கடும் நடவடிக்கை எடுத்து கடைமடை விவசாயிகளுக்கு தண்ணீர் கொண்டு சேர்க்க உதவுமாறு தங்களை அன்புடன் கேட்டுக் கொள்கிறேன்.மேலும் மேற்கண்ட

நபர் மீது கடந்த 18.04.2016 அன்று இவ்வழுவலகத்தில் முதல் தகவல் அறிக்கை பதியப்பட்டுள்ளது என்றும் இத்துடன் கிராம அலுவலர் சான்று மற்றும் புலவைரபடம் அசலாகவும் முதல் தகவல் அறிக்கை நகலாகவும் இணைக்கப்பட்டுள்ளது என்று தெரிவித்துக் கொள்கிறேன். இணைப்பு 1.கிராம அலுவல் சான்று (அசலாக) 2.புலவைரபடம், சிட்டா (அசலாக) 3.முதல் தகவல் அறிக்கை (நகலாக) sd xxxx ஆதிசிவன், பி.இ. உதவிப்பொறியாளர், பொ.ப.து., நி.வ.ஆ.அ/ பாசனப்பிரிவு, கல்தான்பேட்டை அய்யா மேற்படி புகாரைப் பெற்று சூலூர் காவல் நிலைய குற்ற எண். 675/16 U/S 430 IPC பிரிவின் கீழ் வழக்கு பதிவு செய்யப்பட்டது.முதல் தகவல் அறிக்கையின் அசலுடன் வாதியின் புகாரை இணைத்து கனம் குற்றவியல் நீதித்துறை நடுவர் நீதிமன்றம் எண் : VII கோவை அவர்களுக்கும் இதர நகல்களை சம்மந்தப்பட்ட உயர் அதிகாரிகளுக்கும் அனுப்பி வைக்கப்படுகிறது.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered the case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/ informant, admitted to be correctly recorded and a copy given to the Complainant/informant free of cost.

முதல் தகவல் குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது

15/9/16

14. Signature / Thumb Impression of the Complainant/informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

15/9/16

15. Date & Time of despatch to the court: 15-09-2016
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

Name : PALANIYANDI
பெயர்

Rank : SUB INSPECTOR OF POLICE
நிலை

No.:
எண்

TAMIL NADU POLICE

INTEGRATED INVESTIGATION FORMS

FIRST INFORMATION REPORT
முதல் தகவல் அறிக்கை

(Under Section 154 Cr.P.C)
குற்றவியல் தொகுப்பிரிவு 154 இன் கீழ்

C 8312117

1. District: **COIMBATORE** PS: **SULUR** Year: **2018** FIR No. **273** Date: **06-04-2018**
மாவட்டம் காவல் நிலையம் ஆண்டு முதல் தகவல் எண் நாள்

2. Act(s) Sections
சட்டம் பிரிவுகள்
INDIAN PENAL CODE, 1860 **430**

3. (a) Occurrence of Offence Day: **THURSDAY**
குற்ற நிகழ்வு நாள்
Time Period: **On** Date From: **05-04-2018** Date To:
நேர அளவு நாள் முதல் நாள் வரை
Time from: **21.00 Hrs** Time To:
நேரம் முதல் நேரம் வரை

(b) Information received at PS. Date: **06-04-2018** Time: **19.00 Hrs** (c) General Diary Reference: Entry No(s)
காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் நேரம் பொது நாட்குறிப்பில் பதிவு விவரம் எண்
Time:
நேரம்

4. Type of Information: **WRITTEN**
தகவலின் வகை

5. Place of Occurrence: (a) Direction and Distance from PS: **SOUTH** **& 30.0 Km** Beat Number: **BEAT VI**
குற்ற நிகழ்விடம் பற்றி காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முகவரி

(b) Address: **PAP வாய்க்காலின் பிராதன கால்வாய் 52/500 KM மலைபாளையம் கிராமம், சூலூர்**
முகவரி

(c) In case, outside limit of this Police Station,then the Name of P.S: District:
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த காரி பெயர் மாவட்டம்

6. Complainant/Informant (a) Name: **AATHISIVAN** (c) Date/Year of Birth: (d) Nationality: **INDIA**
குற்றமுறையீட்டாளர் / தகவல் தந்தவர் பெயர் நாள் / பிறந்த ஆண்டு நாட்டினம்

(b) Father's/Husband's Name :
தந்தை / கணவர் பெயர்

(e) Passport No.: Date of Issue: Place of Issue:
வெளிநாட்டு கடவுச்சீட்டு எண் வழங்கப்பட்ட நாள் வழங்கப்பட்ட இடம்

(f) Occupation:
தொழில்

(g) Address: **BE,ASSITANT ENGINEER, WATER RESOURCE DEPARTMAEN, SULTHANPETTAI, COIMBATORE .**
முகவரி

7. Details of Known/Suspected/Unknown accused with full particulars
தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்

1.SIVAKUMAR S/O.DEVARAJAN, 2.SIVANATHAN, 3, LEELA KRISHNAN, S/O CHINNA SAMY

8. Reasons for delay in reporting by the complainant/Informant:
குற்றமுறையீட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்

வாதியால் தாமதம்

9. Particulars of the properties stolen/Involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்

10. Total value of properties stolen/Involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No. If any:
இன விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு என ஏதேனும் இருந்தால்

12. FIR Contents :
முதல் தகவல் அறிக்கையின் சாரம்சம்

பணிந்து சமர்பிக்கப்படுகிறது- இன்று 06.04.18 ம் தேதி சுல்தான்பேட்டை காவல் நிலைய சிறப்பு உதவி ஆய்வாளராகிய நான் நிலைய அலுவலில் இருந்த போது WRD உதவி பொறியாளர் ஆதிசிவன் என்பவர் நிலையம் ஆஜராகி கொடுத்த எழுத்து மூலமான புகாரின் விபரம் பின்வருமாறு. பொதுபணி துறை அனுப்புநர்- ஆதிசிவன் BE , உதவி பொறியாளர் பொ.ப.து. நீர்வள ஆராய்ச்சி துறை பாசனப்பிரிவு சுல்தான்பேட்டை பெறுநர்- உதவி ஆய்வாளர் காவல் துறை சுல்தான்பேட்டை .க.எண் - கோ.14/2பொ /2018/ கு.பே நாள் - 06/04/18.பொருள் - பரம்பிக்குளம் ஆழியார் திட்டம் (பி.ஏ.பி) பரம்பிக்குளம் பிராதான கால்வாய் சரகம் 52/500 கி.மீ ல் சட்டத்திற்கு புறம்பாக குழாய் (HOSE PIPE) அமைத்து தண்ணீர் எடுத்து வியாபார நோக்கத்திற்கு பயன்படுத்தியது நடவடிக்கை தொடர்பாக .தற்போது திருமூர்த்தி அணையில் இருந்து 04/4/18 முதல் முதல் மண்டல பாசனத்திற்கு 2-ஆம் நனைப்பிற்கு பரம்பிக்குளம் பிரதானக்கால்வாயில் தண்ணீர் திறந்துவிடப்பட்டுள்ளது. சட்டத்திற்கு புறம்பாக தண்ணீர் எடுப்பதை தடுக்கும் பொருட்டு கடந்த 05/04/18 அன்று இரவு சுமார் 9.00 மணியளவில் நான், உதவி செயற்பொறியாளர் S.செந்தில்குமரன் ,K.திருமூர்த்தி (ஒட்டுநர்) உதயகுமார் (பாசன உதவியாளர்) ஆகியோர் ரோந்து பணியில் ஈடுபட்டுக்கொண்டிருந்த பொழுது பரம்பிக்குளம் பிரதான கால்வாய் தூரம் 52/200 கி.மீ -ல் சட்டத்திற்கு புறம்பாக 3" விட்டமுள்ள குழாய் அமைத்து திரு.சிவக்குமார் த/பெ.தேவராஜன், திரு.சிவநாதன் ஆகியோர் தண்ணிர் எடுத்து கிணற்றில் விட்டுக்கொண்டிருந்தனர். விசாரித்த பொழுது திரு. லீலாகிருஷ்ணனனுக்காக அவரது மட்டை மில்லுக்கு தண்ணீர் செல்வதாக தெரிவித்தனர்.மீண்டும் காலையில் 06.04.18 அன்று சென்று துறைக்கு சொந்தமான கரையை பறித்து பார்த்தபோது 3" விட்டமுள்ள 3 குழாய்கள் அமைத்து பக்கத்தில் உள்ள கிணற்றிற்கு செல்லும் நிலமானது மலைப்பாளையம் கிராமம் க.ச.எண் -207/2B2 -ல் 4 ஹெக் 0.06.0 விஸ்திரணமுள்ள பூமி பொள்ளாச்சி வட்டம் காட்டம்பட்டி கிராமம் கட்டம்பட்டி புதூர் வசிக்கும் சின்னச்சாமி மகன் லீலாகிருஷ்ணன் என்பவருக்கு சொந்தமானது என கிராம அலுவலர் சான்று மூலம் தெரியவருகிறது.மேலும் மேற்க்கண்ட நபர்கள் 25 மீட்டர் தூரத்திற்கு கரையை சேதப்படுத்தி 3" விட்டமுள்ள 3 குழாய்கள் அமைத்து சட்டத்திற்கு புறம்பாக தண்ணீர் எடுத்து மட்டை மில்விற்கு வியாபார நோக்கத்திற்கு பயன்படுத்துவதால் கடும் வறட்சி நிலவும் இக்காலத்தில் விவசாயத்தையே நம்பி உள்ள விவசாயிகளுக்கு பாசன நீரை கடை மடை வரை கொண்டு சேர்க்கமுடிவதில்லை. இதனால் கடைமடை பகுதிகளில் சட்டம் ஒழுங்கு பிரச்சனை வர வாய்ப்புள்ளதால் மேற்கண்ட நபர்கள் மீது கடும் நடவடிக்கை எடுத்து கடைமடை வரை பாசனநீரை கொண்டு சேர்க்க உதவுமாறு தங்களை அன்புடன் கேட்டுக்கொள்கிறேன். SD.XXXX.(s.adisivan 6/4/18) உதவி பொறியாளர் பொ.ப.து. நீர்வள ஆராய்ச்சி துறை பாசனப்பிரிவு. சுல்தான்பேட்டைமேற்படி எழுத்துமூலமான புகாரைப் பெற்று சூலூர் (சுல்தான்பேட்டை) காவல் நிலைய குற்ற எண் -273/2018 U/S 430 IPC பிரிவில் வழக்கு பதிவு செய்யப்பட்டது. முதல் தகவல் அறிக்கையின் அசலை வாதியின் புகாருடன் சேர்த்து கனம் குற்றவியல் நீதித்துறை நடுவர் சூலூர் அவர்களுக்கும் இதர நகல்களை சம்மந்தப்பட்ட அதிகாரிகளுக்கு அனுப்பி வைத்தும், ஒரு நகலை புலன்விசாரனைகாக உதவி ஆய்வாளர் திரு. அருண் அவர்களின் பார்வைக்கும் வைக்கப்பட்டது.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No 2, registered the case and Directed ARUN P A , SUB INSPECTOR OF POLICE to take up the investigation

சேர்க்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 7 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து

ARUN P A , SUB INSPECTOR OF POLICE பணியாளரின் புலனாய்வுக்கு எடுத்துக்கொள்ள பணிக்கப்பட்டது

FIR read over to the Complainant/ Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost

முதல் குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது

Signature of the officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

Name : NATRAJAN
பெயர்

15. Date & Time of despatch to the court: 06-04-2018
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

Rank : SSI OF POLICE No.:
நிலை எண்

Gmail Malaipalayam Villagers <malaipalayamvillagers@gmail.com>

“Violation of Law” by Managing Director C.Leela Krishnan of Ms. Remmy Substrates India Pvt Ltd & M/s Tirrupur Sultanpettai Water Project

Malaipalayam Villagers <malaipalayamvillagers@gmail.com> 6 April 2022 at 14:32
To: cmo@tn.gov.in, cmcell@tn.gov.in, cmsec@tn.gov.in, dgp@tn.gov.in, sp.cbe@tncctns.gov.in, collrcbe@nic.in, igp.west@tncctns.gov.in

To

1. Thiru. M K Stalin,
Hon’ble Chief Minister of Tamil Nādu,
Fort St. George, Secretariat, Chennai - 600 009
Contact Number : 044 – 25672345
Email ID : cmo@tn.gov.in

2. Dr. C. Sylendra Babu, I.P.S.,
The Director General of Police (DGP), Tamil Nadu
Contact Number: 044-28448000, 044-28447701
Email ID : dgp@tn.gov.in

3. Thiru R. Sudhakar IPS.,
The IGP West Zone - Zonal Inspector General of Police,
Coimbatore.
Contact Number: 0422-2223585,9442226600
Email ID : igp.west@tncctns.gov.in

4. Thiru V. Badrinarayanan IPS.,
The SUPERINTENDENT OF POLICE – SP,
Coimbatore
Contact Number: 0422-2300600/200/300
Email ID : sp.cbe@tncctns.gov.in

5. The District Collector - Coimbatore District,
District Collectorate Building,
No. 7/1, State Bank Rd, Gopala Puram,
Coimbatore District – 641 018
Contact Number: 0422- 2301114,0422 2222630
E-Mail ID: collrcbe@nic.in

6. Thiru Siva Kumar.,
Inspector of Police – Sultanpettai,
Contact Number: 04255-266040

Subject: “Violation of Law” by Managing Director C.Leela Krishnan of Ms. Remmy Substrates India Pvt Ltd & M/s Tirrupur Sultanpettai Water Project.

Reference: - CSR No 75/2020 of Sulthanpettai Police Station in Coimbatore District.

Respected Sir.,

We the Public of MalaiPalayam & Kattampatti Village had been Worst affected by “Water / Air Pollution” and “Water Theft activities” done by M/s. Remmy Substrates India Pvt Ltd for Decades together. Unable to bare it, Lot of Petitions were Send to Central and State Government of Concerning Departments Since the Year 2020. Following which the Tamil Nādu Pollution Control Board Had Confirmed the Violation and Environmental Deterioration done by the industry mentioned in the Subject Line, and issued “Closure Directions and Disconnection of Electricity Power Supply” in the Month of September 2021. Following which the Cases had been registered in Hon’ble National Green Tribunal and Orders were passed in the Month of October 2021. The industry had used all its Powers to get “Temporary EB Services” for a Period of 3 Months till May 2022 for limited use of Domestic Purpose and being Operating Illegally for Production Purpose. While So the Water Theft from Wells near PAP Main Canal is transported through illegal Pipelines laid Underground. The Case “WP 28021 of 2021” had been Registered regarding Water Theft on the Mentioned Industry in Hon’ble Madras High Court and Orders were Passed on 03.01.2022, Directing the “District Collector to take appropriate action within twelve Weeks from the date of order copy and after hearing the parties”. The District Collector Had Conducted the Hearing on 16.03.2022 with us along with Government Officers of Concerning Departments including Police and Advocates representing the industry.

While so, when the action to be taken on the industry is pending before the ‘District Collector holding District Magistrate Power’, the Director of Ms. Remmy Substrates along with Employees of the industry were working on the Maintenance of Illegal Pipeline, that is laid Underground Illegally to Transport Fresh Water from Wells near PAP Main Canal to their Coir Industries.

We had immediately reported it to “Village Administrative Officer (VAO)” of MalaiPalayam Panchayat around 8 Am. The VAO had immediately Passed information to the industry to Stop the Maintenance work done in the Illegal Pipelines, as the action to be taken is pending before the District Collector / Magistrate. The VAO has informed the industry that if Violation is Continued, the FIR will be registered on the Industry.

The Industrialist had immediately complaint to the Local Police Station “Sultan pet” of Coimbatore District, where a group of Police Officers arrived at the Spot around 11.45 Am.

We informed Police Officers that, if the VAO Permits then they can continue the activity. The VAO had informed the Police Officer that, the action to be taken on the industry is pending before the District Collector, So the activity is not Permitted. Following Which the activity was stopped and the Police had left the place.

Meanwhile, the Sub-Inspector of Police had called me twice to my mobile number 9942279792 and informed me stating that the Director of the industry had given a complaint on me and enquiry had to be conducted. I was asked / Forced to report to the police station immediately, when I was at my Work Place.

The Industrialist in order to Threaten me for the reason of bring out all his illegalities of Water Theft and Pollution to the Knowledge of ‘**Hon’ble Madras High Court**’ and **‘Hon’ble National Green Tribunal’** and **‘Central / State Government Officers’** is involving giving False Complaints on me and the Villagers several times.

This is a clear threatening by the industrialist, using the Money Power against me and the villagers. Our basic Life and Survival is much affected due to their illegal activities of Water Theft and Pollution. The Environment is Heavily Deteriorated by their illegal activities.

We Kindly request to investigate the matters by the District Level Police Officers and take criminal actions of “Water Theft” under Indian Penal Code (IPC) Sections 378 and 379, Sections 425 and 426.

Note:

1) C. Leela Krishnan had filed a police complaint 3 times before this against us, it is practice for him to using money power.

2)FIR is already filed against C.Leela Krishnan in Sulur PS by PWD Officers for Looting of PAP Main Canal Water 3 times

- FIR No 326 of 2016
- FIR No 675 of 2016
- FIR No 273 of 2018

Thanking You

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U.Yuvaraj, & Villager’s of MalaiPalayam Panchayat,
No.3/207,Malaiyadipalayam Post,
Sulur (Taluk), MalaiPalayam,
Coimbatore District, Tamil Nadu – 641669
Mobile: 7373331999 / 8610107026

2 attachments

Anand To Police Department on 06.04.2022.pdf
453K

FIR Copies of Water Theft.pdf
1075K

கூட்டு புல தணிக்கை அறிக்கை

நாள்: 12.04.2022

இடம்: மலைப்பாளையம்,பூரண்டாம்பாளையம்,குமாரபாளையம்

உடனிருந்த அலுவலர்கள்,

1.வட்டாச்சியர்,சூலூர்,

2.உதவிப்பொறியாளர்,நீ.வ.து,சுல்தான்பேட்டை,

3. உதவிப்செயற்பொறியாளர்,மின்சாரவாரியம்.சுல்தான்பேட்டை.

கோயமுத்தூர் மாவட்ட ஆட்சியர் அலுவலகத்தில் 11.04.2022 அன்று மாவட்ட ஆட்சியர் தலைமையில் நடைபெற்ற பி.ஏ.பி பாசன வாய்க்கால் தண்ணீர் திருட்டை தடுக்கும் பொருட்டு ஏற்படுத்தப்பட்ட கூட்டு கண்காணிப்பு குழு கூட்டத்தில் மாவட்ட ஆட்சியர் அவர்களின் அறிவுறுத்தலின் படி வட்டாச்சியர் சூலூர், உதவிப்பொறியாளர், நீர்வளத் துறை சுல்தான்பேட்டை, மற்றும் உதவிசெயற்பொறியாளர், மின்சாரவாரியம். சுல்தான்பேட்டை. ஆகியோர் கூட்டாக பரம்பிக்குளம் பிரதானக் கால்வாயில் ஆய்வு செய்த பொழுது கீழ்க்கண்ட வணிக மின்இணைப்புகள் மற்றும் விவசாய மின்இணைப்புகளை பயன்படுத்தி முறையற்ற வகையில் தண்ணீரை எடுத்து பயன்படுத்துவது தெரியவருதுகிறது.

வ. எண்	பரம்பிக்குளம் பிரதானக் கால்வாய் சரகம்	பரம்பிக்குளம் பிரதானக் கால்வாயில் இருந்து கிணற்றின் தொலைவு	பட்டாதாரர் பெயர்	கிராமம்	க.ச. எண்	மின் இணைப்பு எண்	விவசாயம்/ வணிகம் மின் இணைப்பு	குறிப்புரை
1	50.050 KM வ	55M	கோ.தண்டபாணி	மலைப்பாளையம்	342/4A	351-002-700	விவசாயம் 12.5HP	0.10 பு.ஏக் பூமியில் து.கிணறு -1 உள்ளது
2	50.050 KM வ	50 M	கனகராஜ்,	மலைப்பாளையம்	343/9	351-002-509	விவசாயம் 10 HP	0.41 பு.ஏக் பூமியில் து.கிணறு -1 உள்ளது
3	50.050 KM வ	55M	காந்திராஜ்	மலைப்பாளையம்	342/4	351-002-510	விவசாயம் 10 HP	0.24 பு.ஏக் பூமியில் து.கிணறு -1 உள்ளது

4	52.200 KM இ	54 M	ரெம்மி கம்பெனி	மலைப்பாளையம்	52/2B	237-001-1038	வணிகம் 25KW=33.5HP	1.82 பு.ஏக் து.கிணறு -1 உள்ளது.
5	52.500 KM இ	52 M	லீலாகிருஷ்ணன்	மலைப்பாளையம்	207/2 B2	237-0001-646	விவசாயம் 20HP	0.15 பு.ஏக் து.கிணறு -1 உள்ளது
6	53.400 KM இ	52 M	சத்யபிரியா	மலைப்பாளையம்	172/2 A3	237-001-862	வணிகம் 29KW=39HP	1.76 பு.ஏக் து.கிணறு -1 உள்ளது.
7	53.400 KM இ	50 M	சத்யபிரியா	மலைப்பாளையம்	172/2 A3	237-001-651	விவசாயம் 20HP	1.76 பு.ஏக் து.கிணறு -1 உள்ளது
8	54.000 KM இ	100 M	சிவக்குமார்	மலைப்பாளையம்	144	237-001-831	வணிகம் 29.62KW=40HP	1.37 பு.ஏக் து.கிணறு -1 உள்ளது.
9	55.000 KM வ	83 M	ரெம்மி கம்பெனி	மலைப்பாளையம்	86/3	237-001-818	விவசாயம்	1.92 பு.ஏக் து.கிணறு -1 உள்ளது
10	55.000 KM வ	54 M	ரெம்மி கம்பெனி	மலைப்பாளையம்	86/3	237-001-886	வணிகம் 29.88KW=40HP	1.92 பு.ஏக் து.கிணறு -1 உள்ளது.
11	55.800 KM வ	50 M	கதிரவன்	பூரண்டாம் பாளையம்	198/1 A	248-002-415	விவசாயம் 10HP	0.44 பு.ஏக் து.கிணறு -1 உள்ளது
12	55.800 KM வ	50 M	சிதம்பரம்	பூரண்டாம் பாளையம்	143/ A2	248-002-1054	வணிகம் 8.56KW=11.5HP	து.கிணறு -1 உள்ளது. தண்ணீர் விற்பனை
13	55.800 KM வ	50 M	கந்தவடிவேல் ராஜ்	பூரண்டாம் பாளையம்	198/1 B1	235-003-603	வணிகம் 14.7KW=20HP	6.00 பு.ஏக் து.கிணறு -1 உள்ளது
14	56.550 KM வ	3 M	காளியப்ப கவுண்டர்	பூரண்டாம் பாளையம்	136/B 1B	248-002-318	விவசாயம் 11.5 HP	து.கிணறு -1 உள்ளது. தண்ணீர் விற்பனை
15	56.200 KM இ	30 M	கந்தசாமி	பூரண்டாம் பாளையம்	136/B 1C	235-003-385	விவசாயம் 7.5HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது
16	56.200 KM இ	50 M	சுப்பிரமணி	பூரண்டாம் பாளையம்	136/B 1B	235-003-280	விவசாயம் 7.5HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது
17	56.100 KM இ	60 M	பழனிசாமி	பூரண்டாம் பாளையம்	136/B 1A	248-002-412	விவசாயம் 5HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது
18	57.000 KM இ	30 M	சுப்பிரமணி	பூரண்டாம் பாளையம்	108/1 J2	248-002-815	விவசாயம் 10HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது
19	57.000 KM இ	50 M	காளியப்பன்	பூரண்டாம் பாளையம்	108/1 J1	248-002-1185	விவசாயம் 7.5HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது
20	57.000 KM இ	57 M	காளிமுத்து	பூரண்டாம் பாளையம்	108/1 H1	235-003-1161	விவசாயம் 15HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது
21	56.950 KM இ	30 M	கதிரவன்	பூரண்டாம் பாளையம்	108/1 G2	248-002-	விவசாயம் 15HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது

22	56.950 KM இ	30 M	திருநாவுகரசு ,சபரிநாதன், ஆனந்தராஜ்	பூரண்டாம் பாளையம்	108/1 G1	248-002-1184	விவசாயம் 10HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது
23	56.950 KM இ	30 M	முத்துச்சாமி	பூரண்டாம் பாளையம்	108/1 G1	248-002-252	விவசாயம் 7.5HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது
24	56.950 KM இ	35 M	ராஜேஸ்வரி, ஜானகி,சண்முகசு ந்திரம்	பூரண்டாம் பாளையம்	108/1 G1	248-002-127	விவசாயம் 5HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது
25	56.950 KM இ	40 M	ஈஸ்வரன்	பூரண்டாம் பாளையம்	108/1 G1	248-002-1288	விவசாயம் 10HP	0.10-0.25 பு.ஏக் து.கிணறு -1 உள்ளது
26	56.000 KM இ	54 M	ஆறுச்சாமி	பூரண்டாம் பாளையம்	122/B 1C1	235-003-610	வணிகம் 10KW=13 HP	தண்ணீர் விற்பனை
27	57.880 KM வ	60 M	சதாசிவம்	குமார பாளையம்	286/2 C1A2 B	03-248-002-1111	விவசாயம்	1.50 பு.ஏக் து.கிணறு -1 உள்ளது

எனவே மேற்கண்ட மின் இணைப்புகளை துண்டிக்க நடவடிக்கை மேற்கொள்ளலாம் என இதன் மூலம் கூட்டு கண்காணிப்பு குழு மின்சார வாரியத்திற்கு பரிந்துரைக்கப்படுகிறது.

12/4/22

..தவிப்பொறியாளர், பொது
நிவஆஅ / பாசனப்பிரிவு
சுல்தான்பேட்டை

கோயம்புத்தூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகள்
முன்னிலை : டாக்டர். ஜி.எஸ்.சமீரன், இ.ஆ.ப.,

ந.க. 6277 /2020/ஈ.1 **நாள்: 26.04.2022**

பொருள் : பாசனம் - கோயம்புத்தூர் மாவட்டம் - கிணத்துக்கடவு வட்டம் - காட்டம்பட்டி கிராமத்தில் இயங்கி வரும் Remmy Substrates India Pvt Ltd, Sri Ram Fibers, Duinkop Enterprises Pvt. Ltd., மற்றும் சூலூர் வட்டம் - மலைப்பாளையம் கிராமத்தில் இயங்கி வரும் Surya Fibers, Remmy Substrates India Pvt. Ltd., Pradeep Exports ஆகிய நிறுவனங்கள் ஆழியாறு பரம்பிக்குளம் பிரதானக் கால்வாயிலிருந்து தண்ணீரை அனுமதியில்லாமல் எடுப்பது தொடர்பாக வரப்பெற்ற புகார் மனு - நீதிமன்ற உத்தரவின்படி விசாரணை மேற்கொண்டு - உத்தரவிடல்.

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11. திரு.ராம்பிரகாஷ், நிர்வாக இயக்குநர், Remmy Substrates India Pvt Ltd, Sri Ram Fibers, Surya Fibers மற்றும் Pradeep Exports என்பவரது மனு நாள்:30.03.2022.

ஆணை:-

பார்வை 4ல் காணும் சென்னை மாண்பமை உயர்நீதிமன்றத்தில் திரு.E.ஆனந்தகுமார் மற்றும் திரு.A.தியாகராஜ் என்பவர்கள் ஆழியாறு பரம்பிக்குளம் பாசனத் திட்டத்தின் பரம்பிக்குளம் பிரதானக் கால்வாயில் அனுமதியின்றி சட்ட விரோதமாக தண்ணீர் எடுத்து தொழிற்சாலைகள் மற்றும் வணிக நிறுவனங்கள் பயன்படுத்துவதாகவும் மேற்படி நிறுவனங்கள் மீது சட்டரீதியான நடவடிக்கை எடுக்க கோரி ரிட் மனு எண்:28021/2021 தாக்கல் செய்தனர்.

மேற்படி மாண்புமிகு சென்னை உயர்நீதி மன்ற ரிட் மனு எண்:28021/2021 மற்றும் W.M.P. எண். 29594 மற்றும் 29595 /2021 வழக்கில் 03.01.2022 அன்று கீழ்கண்டவாறு உத்தரவிடப்பட்டுள்ளது.

> "... This Court without going into the merits of the case, directs the petitioner to submit a copy of the representation to the 4th respondent along with the copy of this order. On receipt of the same 4th respondent (District Collector, Coimbatore) is directed to considered and dispose the representation made by the petitioner and pass appropriate order on the same after affording opportunity to the petitioner as well as respondents 8and 9, with in a period of 12 weeks from the date of receipt of a copy of this order..."

பொள்ளாச்சி சார் ஆட்சியர் மற்றும் கோயம்புத்தூர் தெற்கு வருவாய் கோட்டாட்சியரிடம் விரிவான விசாரணை செய்து அறிக்கை சமர்ப்பிக்க தெரிவிக்கப்பட்டது.

பார்வை 6ல் காணும் பொள்ளாச்சி சார் ஆட்சியரின் அறிக்கையில்,

a) கிணத்துக்கடவு வட்டம் காட்டம்பட்டி கிராமத்தில் புல எண்:348 உள்ளிட்ட 43 புலங்களில் Remmy Substrates India Pvt Ltd, Sri Ram Fibres ஆகிய தென்னை நார் தொழிற்சாலைகள் 24.69 புஞ்சை ஏக்கர் நிலத்தில் அமைந்துள்ளது எனவும் 23.16 புஞ்சை ஏக்கர் நிலம் விவசாயம் ஏதும் செய்யப்படாமல் தரிசாகவும் 72.25 புஞ்சை ஏக்கர் நிலம் தென்னை, வாழை மற்றும் சோளம் பயிரிடப்பட்டுள்ளது எனவும் புலத்தணிக்கையில் தெரியவருகிறது.

கோயம்புத்தூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகள்
முன்னிலை : டாக்டர். ஜி.எஸ்.சமீரன், இ.ஆ.ப.,

ந.க. 6277 /2020/ஈ.1 **நாள்: 26.04.2022**

பொருள் : பாசனம் - கோயம்புத்தூர் மாவட்டம் - கிணத்துக்கடவு வட்டம் - காட்டம்பட்டி கிராமத்தில் இயங்கி வரும் Remmy Substrates India Pvt Ltd, Sri Ram Fibers, Duinkop Enterprises Pvt. Ltd., மற்றும் சூலூர் வட்டம் - மலைப்பாளையம் கிராமத்தில் இயங்கி வரும் Surya Fibers, Remmy Substrates India Pvt. Ltd., Pradeep Exports ஆகிய நிறுவனங்கள் ஆழியாறு பரம்பிக்குளம் பிரதானக் கால்வாயிலிருந்து தண்ணீரை அனுமதியில்லாமல் எடுப்பது தொடர்பாக வரப்பெற்ற புகார் மனு - நீதிமன்ற உத்தரவின்படி விசாரணை மேற்கொண்டு - உத்தரவிடல்.

பார்வை :
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2. கண்காணிப்பு பொறியாளர், பொ.ப.து / நீ.வ.ஆ.து, பரம்பிகுளம் ஆழியார் வடிநில வட்டம், பொள்ளாச்சி செயல்முறை கடித எண்: வ.ப./இவ.அ2/கோ26, நாள்:19.09.2011.
3. மாவட்ட ஆட்சித்தலைவர் அலுவலக சுற்றறிக்கை 2712/2012/ஈ1 நாள்:26.06.2021.
4. சென்னை மாண்பமை உயர்நீதிமன்ற வழக்கு எண். W.P.28021/2021 மற்றும் W.M.P. எண். 29594 மற்றும் 29595 /2021 , நாள்: 03.01.2022
5. சென்னை மாண்பமை உயர்நீதிமன்ற வழக்கு எண். W.P.10545/2015, W.P.957/2016 மற்றும் W.P.719/2016 மற்றும் W.P.22019/2018 நாள்:06.01.2022.
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7. E.ஆனந்தகுமார் மற்றும் A.தியாகராஜ் ஆகியோரின் மனு நாள்:28.02.2022
8. கோயம்புத்தூர் தெற்கு, வருவாய் கோட்டாட்சியர் கடித ந.க.எண். 1276/2020/அ1, நாள் 14.03.2022 மற்றும் .04.2022.
9. திரு. கார்த்திகேயன் மற்றும் திரு. நசீர்ஹுசைன் வழக்கறிஞர்கள் கடிதம் , நாள்: 20.03.2022, 23.06.2022 மற்றும் 30.03.2022.
10. திரு.எம்.ஜெயசந்திரன், மேலாண்மை இயக்குநர், Duinkop Enterprises Pvt. Ltd., காட்டம்பட்டி கிராமம், என்பவரது மனு நாள்:30.03.2022.
11. திரு.ராம்பிரகாஷ், நிர்வாக இயக்குநர், Remmy Substrates India Pvt Ltd, Sri Ram Fibers, Surya Fibers மற்றும் Pradeep Exports என்பவரது மனு நாள்:30.03.2022.

ஆணை:-

பார்வை 4ல் காணும் சென்னை மாண்பமை உயர்நீதிமன்றத்தில் திரு.E.ஆனந்தகுமார் மற்றும் திரு.A.தியாகராஜ் என்பவர்கள் ஆழியாறு பரம்பிக்குளம் பாசனத் திட்டத்தின் பரம்பிக்குளம் பிரதானக் கால்வாயில் அனுமதியின்றி சட்ட விரோதமாக தண்ணீர் எடுத்து தொழிற்சாலைகள் மற்றும் வணிக நிறுவனங்கள் பயன்படுத்துவதாகவும் மேற்படி நிறுவனங்கள் மீது சட்டரீதியான நடவடிக்கை எடுக்க கோரி ரிட் மனு எண்:28021/2021 தாக்கல் செய்தனர்.

மேற்படி மாண்புமிகு சென்னை உயர்நீதி மன்ற ரிட் மனு எண்:28021/2021 மற்றும் W.M.P. எண். 29594 மற்றும் 29595 /2021 வழக்கில் 03.01.2022 அன்று கீழ்கண்டவாறு உத்தரவிடப்பட்டுள்ளது.

> "... This Court without going into the merits of the case, directs the petitioner to submit a copy of the representation to the 4th respondent along with the copy of this order. On receipt of the same 4th respondent (District Collector, Coimbatore) is directed to considered and dispose the representation made by the petitioner and pass appropriate order on the same after affording opportunity to the petitioner as well as respondents 8and 9, with in a period of 12 weeks from the date of receipt of a copy of this order..."

பொள்ளாச்சி சார் ஆட்சியர் மற்றும் கோயம்புத்தூர் தெற்கு வருவாய் கோட்டாட்சியரிடம் விரிவான விசாரணை செய்து அறிக்கை சமர்ப்பிக்க தெரிவிக்கப்பட்டது.

பார்வை 6ல் காணும் பொள்ளாச்சி சார் ஆட்சியரின் அறிக்கையில்,

a) கிணத்துக்கடவு வட்டம் காட்டம்பட்டி கிராமத்தில் புல எண்:348 உள்ளிட்ட 43 புலங்களில் Remmy Substrates India Pvt Ltd, Sri Ram Fibres ஆகிய தென்னை நார் தொழிற்சாலைகள் 24.69 புஞ்சை ஏக்கர் நிலத்தில் அமைந்துள்ளது எனவும் 23.16 புஞ்சை ஏக்கர் நிலம் விவசாயம் ஏதும் செய்யப்படாமல் தரிசாகவும் 72.25 புஞ்சை ஏக்கர் நிலம் தென்னை, வாழை மற்றும் சோளம் பயிரிடப்பட்டுள்ளது எனவும் புலத்தணிக்கையில் தெரியவருகிறது.

b) மேலும் சூலூர் வட்டம் மலைபாளையம் கிராமத்தில் 107/2பி, 52/2பி, 86/3 ஆகிய புலங்களில் அமைந்துள்ள கிணற்றிலிருந்து கிணத்துக்கடவு வட்டம் காட்டம்பட்டி கிராமத்தில் அமைந்துள்ள மேற்குறிப்பிட்ட நிறுவனங்களின் பங்குதாரர்களுக்கு பாத்தியப்பட்ட பூமிகளுக்கு சுமார் 2 கி.மீ. தூரத்திற்கு அரசின் எந்தவித அனுமதியும் பெறாமல் சுமார் பத்து வருடங்களுக்கு மேலாக 5 பைப் லைன் மூலம் அரசு புறம்போக்கு நிலங்களான புல எண்:187 உள்ளிட்ட 4 புலங்களின் வழியாக பூமிக்கடியில் குழாய் பதித்து தண்ணீர் எடுத்து பாசனம் செய்து வருவதாக விசாரணையில் தெரிய வருகிறது.

c) கிணத்துக்கடவு வட்டம் காட்டம்பட்டி கிராமத்தில் புல எண்:112 உள்ளிட்ட 60 புலங்களில் Duinkop Enterprises Pvt. Ltd., தென்னை நார் தொழிற்சாலை 14.23 புஞ்சை ஏக்கர் நிலத்தில் அமைந்துள்ளது எனவும் 19.58 புஞ்சை ஏக்கர் நிலம் விவசாயம் ஏதும் செய்யப்படாமல் தரிசாகவும் 83.57 புஞ்சை ஏக்கர் நிலம் தென்னை மற்றும் இதர பயிர்கள் பயிரிடப்பட்டுள்ளது எனவும் புலத்தணிக்கையில் தெரியவருகிறது.

d) மேலும் சூலூர் வட்டம் மலைபாளையம் கிராமத்தில் 172/2ஏ3 புலத்தில் அமைந்துள்ள கிணற்றிற்கு வணிக ரீதியிலான மின் இணைப்பு பெற்று கிணத்துக்கடவு வட்டம் காட்டம்பட்டி கிராமத்தில் அமைந்துள்ள புல எண்:91/1 மற்றும் இதர விவசாய பூமிகளுக்கு சுமார் 2 கி.மீ. தூரத்திற்கு அரசின் எந்தவித அனுமதியும் பெறாமல் அரசு புறம்போக்கு நிலங்களான புல எண்:83 உள்ளிட்ட 3 புலங்களின் வழியாக பூமிக்கடியில் குழாய் பதித்து தண்ணீர் எடுத்து பாசனம் செய்து வருவதாக விசாரணையில் தெரிய வருகிறது.

e) எனவே கிணத்துக்கடவு வட்டம் காட்டம்பட்டி கிராமத்தில் அமைந்துள்ள Remmy Substrates India Pvt Ltd, Sri Ram Fibres மற்றும் Duinkop Enterprises Pvt. Ltd., ஆகிய நிறுவனங்களுக்கு சூலூர் வட்டம் மலைபாளையம் கிராமத்தில் பாத்தியப்பட்ட விவசாய பூமிகளில் அமைந்துள்ள கிணறுகளுக்கு வணிக ரீதியிலான மின் இணைப்பு பெற்று பட்டா புலங்கள் மற்றும் அரசு புறம்போக்கு காலை வழியாக பூமிக்கடியில் சுமார் 2 கி.மீ. தூரத்திற்கு அரசின் எந்தவித அனுமதியும் பெறாமல் குழாய் பதித்து தண்ணீர் எடுத்து வரும் மேற்படி நிறுவனங்களின் வணிக ரீதியிலான மின் இணைப்பு மற்றும் முறைகேடாக பதிக்கப்பட்டுள்ள குழாய்களை துண்டிக்கலாம் எனவும் சம்பந்தப்பட்ட நிறுவனங்களின் மீது நடவடிக்கை எடுக்கலாம் எனவும் பொள்ளாச்சி சார் ஆட்சியர் தெரிவித்துள்ளார்.

பார்வை 7ல் காணும் மனுவில் திரு.E.ஆனந்தகுமார் மற்றும் திரு.A.தியாகராஜ் என்பவர்கள் சென்னை உயர் நீதிமன்ற ரிட் மனு எண் W.P.28021/2021 மற்றும் W.M.P. எண். 29594 மற்றும் 29595 /2021-ல் 03.01.2022 நாளிட்ட உத்தரவில் தெரிவிக்கப்பட்டுள்ளவாறு ஆழியாறு பரம்பிக்குளம் பாசனத் திட்டத்தின் பரம்பிக்குளம் பிரதானக் கால்வாயில் அனுமதியின்றி சட்ட விரோதமாக தண்ணீர் எடுத்து தொழிற்சாலைகள் மற்றும் வணிக நிறுவனங்கள் பயன்படுத்துவதாகவும் மேற்படி நிறுவனங்கள் மீது சட்டரீதியான நடவடிக்கை எடுக்கக்கோரியும் மனு செய்துள்ளனர்.

பார்வை 8ல் காணும் கோயம்புத்தூர் தெற்கு வருவாய் கோட்டாட்சியரின் அறிக்கையில்,

a) சூலூர் வட்டம், மலைப்பாளையம் கிராமத்தில் இயங்கிவரும் M/s.Remmy Substrates India Pvt Ltd நிறுவனத்தினை சூலூர் வட்டாட்சியரால் கடந்த 08.03.2022 அன்றும், PAP பாசன நீர் திருட்டை தடுக்கும் பொருட்டு ஏற்படுத்தப்பட்ட கூட்டு கண்காணிப்பு குழுவினரால் கடந்த 09.04.2022 மற்றும் 12.04.2022 அன்றும் கூட்டுப்புலத்தணிக்கை மேற்கொண்டனர்.

b) M/s.Remmy Substrates India Pvt Ltd நிறுவனமானது மலைப்பாளையம் கிராமத்தில் பின்வரும் புலங்களில் செயல்பட்டு வருகிறது.

வ. எண்	கிராமம்	புல எண்	விஸ்தீரணம்	பட்டா எண்	பல்லடம் SRO அலுவலக ஆவண எண்
1	மலைப்பாளையம்	237/1A	0.39.0	1362	9708/2018
2		237/1B	0.31.5		
3		237/2	0.82.0		
4		222/2	0.23.0	1361	9705/2018
5		230	0.96.0		
6		231/1	1.21.0		
7		231/2	1.06.0		
8		235/2A	0.95.5	1364	9707/2018
9		235/1	0.15.0	1363	
			6.09.0		

c) இந்நிறுவனத்தின் பெயரில் உள்ள விவசாய பூமிகளின் விவரம் பின்வருமாறு

வ. எண்	கிராமம்	புல எண்	விஸ்தீரணம்	பட்டா எண்	ஆவண எண்
1	மலைப்பாளையம்	402/1A	2.34.5	1381	7520/2019
2		52/2B	0.73.5	1301	4755/2020
3		86/3	0.64.5	513	4755/2020
4		144	0.55.5	765	4755/2020
		மொத்தம்	**4.28.0**		

d) சூலூர் வட்டம், மலைப்பாளையம் கிராமத்தில் பிஏபி கால்வாய் அருகில் M/S.Remmy Substrates India Pvt Ltd மற்றும் அதன் துணை நிறுவனங்கள் பெயரிலும் மேற்படி நிறுவனங்களின் உரிமையாளர்கள் பெயரிலும் உள்ள நிலங்களில் உள்ள கிணறுகளின் விவரம் கீழ்கண்டவாறு.

1. சூலூர் வட்டம், மலைப்பாளையம் கிராமம், க.ச.எண்.52/2B நெ.காலையில் உள்ள கிணறு PAP பாசன கால்வாயிலிருந்து 54 மீ தொலைவில் உள்ளது. இதற்கு 33 HP திறன் கொண்ட மின் மோட்டார் பொருத்தப்பட்டுள்ளது.
2. சூலூர் வட்டம், மலைப்பாளையம் கிராமம், க.ச.எண்.144 நெ.காலையில் உள்ள கிணற்றுக்கு 40 HP திறன்கொண்ட மின் மோட்டார் பொருத்தப்பட்டுள்ளது. இக்காலையில் உள்ள கிணறு PAP பாசன கால்வாயிலிருந்து 70 மீ தொலைவில் உள்ளது.
3. சூலூர் வட்டம், மலைப்பாளையம் கிராமம், க.ச.எண்.86/3 நெ.காலையானது M/S.Remmy Substrates India Pvt Ltd நிறுவனத்தின் பெயரில் உள்ள விவசாய பூமியாகும், இக்காலையில் உள்ள கிணறு PAP பாசன கால்வாயிலிருந்து 55 மீ தொலைவில் உள்ளது. இதற்கு 20 HP திறன் கொண்ட மின் மோட்டார் பொருத்தப்பட்டுள்ளது.
4. சூலூர் வட்டம், மலைப்பாளையம் கிராமம், க.ச.எண்.48/2, நெ.காலையில் உள்ள கிணறானது PAP பாசன கால்வாயிலிருந்து 73 மீ தொலைவில் உள்ளது. இதற்கு நிறுவனத்தின் பங்குதாரர் லீலாகிருஷ்ணன் என்பவரது பெயரில் விவசாய மின் இணைப்பு பெறப்பட்டு 20 HP திறன் கொண்ட மின் மோட்டார் பொருத்தப்பட்டுள்ளது.
5. சூலூர் வட்டம், மலைப்பாளையம் கிராமம், க.ச.எண்.207/2B2 நெ.காலையில் உள்ள கிணறு PAP பாசன கால்வாயிலிருந்து 52 மீ தொலைவில் உள்ளது. இதற்கு நிறுவனத்தின் பங்குதாரர் லீலாகிருஷ்ணன் என்பவரது பெயரில் விவசாய மின் இணைப்பு பெறப்பட்டு 20 HP திறன் கொண்ட மின் மோட்டார் பொருத்தப்பட்டுள்ளது.
6. சூலூர் வட்டம், மலைப்பாளையம் கிராமம், க.ச.எண்.172/2A3 நெ.காலையில் உள்ள கிணறு PAP பாசன கால்வாயிலிருந்து 52 மீ தொலைவில் உள்ளது. இக்கிணற்றுக்கு Duinkop Enterprises Pvt Ltd நிறுவன பங்குதாரர் திருமதி.சத்யபிரியா என்பவரது பெயரில் வணிக மின் இணைப்பு பெறப்பட்டு 39 HP திறன் கொண்ட மின் மோட்டார் பொருத்தப்பட்டுள்ளது.

7. சூலூர் வட்டம், மலைப்பாளையம் கிராமம், க.ச.எண்.86/1B2 நெ.காலையில் உள்ள கிணறானது திருமலைசாமி(1), ஆறுச்சாமி(2), ஜெகதீசன்(3), கார்த்திகேயன்(4) ஆகியோரது பெயரில் உள்ளது எனவும், விவசாயப் பயன்பாட்டில் உள்ளது எனவும் தெரிவித்துள்ளார்.

சென்னை உயர்நீதி மன்றத்தில் உத்தரவிடப்பட்டவாறு மனுதார்களுக்கு வாய்பளிக்கும் வகையில் 16.03.2022 அன்று மாவட்ட ஆட்சித்தலைவரால் மனுதாரர்களிடம் நேரடி விசாரணை நடத்தப்பட்டது. மனுதாரர்கள் மற்றும் மேற்படி வழக்கில் 8 மற்றும் 9 ல் குறிப்பிடப்பட்டுள்ள எதிர் மனுதாரர்களான Remmy Substrates India Pvt Ltd மற்றும் Duinkop Enterprises Pvt. Ltd., நிறுவனத்தின் சார்பாக வழக்குரைஞர் மற்றும் மேற்படி வழக்கிற்குட்பட்ட அனைத்து துறை அலுவலர்களும் ஆஜராகினர். எதிர் மனுதாரர்களான Remmy Substrates India Pvt Ltd மற்றும் Duinkop Enterprises Pvt. Ltd., நிறுவனத்தின் சார்பாக ஆஜரான வழக்குரைஞர் வழக்கிற்கு தேவையான ஆவணங்களை சமர்ப்பிக்க ஒருவார காலம் அவகாசம் கோரினார். மேலும் 23.03.2022 நாளிட்ட வழக்குரைஞரின் கடிதத்தில் மேலும் ஒருவார கால அவகாசம் கோரியதன் பேரில் 30.03.2022 வரை கால அவகாசம் வழங்கப்பட்டது.

பார்வை 10ல் காணும் திரு.எம்.ஜெயசந்திரன், மேலாண்மை இயக்குநர், Duinkop Enterprises Pvt. Ltd., காட்டம்பட்டி கிராமம், ஆகிய எதிர் மனுதாரர்களின் மனுவில், தண்ணீர் திருடுகிறோம் என்ற குற்றச்சாட்டை கடுமையாக எதிர்க்கிறோம் எனவும், கிணற்றிலிருந்து எடுக்கப்படும் தண்ணீர் மற்றும் மின்இணைப்பை முழுவதுமாக விவசாயத்திற்கு மட்டுமே பயன்படுத்துகிறோம் என்றும், விவசாய நோக்கத்திறகாக தண்ணீர் எடுத்து செல்ல எவ்வித அனுமதியும் பெற தேவையில்லை எனவும், பிஏபி வாய்க்காலிருந்து தண்ணீர் நேரடியாகவோ மறைமுகமாகவோ ஏதும் எடுப்பதில்லை என்றும், பிஏபி கால்வாய்க்கு அருகில் உள்ள தங்களது கிணற்றிலிருந்து மட்டுமே நிறுவனம் மற்றும் விவசாய தேவைக்கு தண்ணீர் பயன்படுத்துகிறோம் எனவும், அதனால் நாங்கள் தண்ணீர் திருடுகிறோம் என்ற குற்றசாட்டு எழவில்லை எனவும், தங்கள் நிறுவனங்களுக்கு தேவையான தண்ணீர் New Tiruppur Area Development Corporation Ltd., மற்றும் திருப்பூர் சுல்தான்பேட்டை வாட்டர் புராஜெக்ட் பிரைவேட் லிட்., நிறுவனத்திடமிருந்து விலைக்கு வாங்கி பயன்படுத்துகிறோம் எனவும், சூலூர் வட்டம் மலைபாளையம் கிராமம் புல எண்:2A3, 2A3 மற்றும் 2A2 ஆகியவற்றில் அமைந்துள்ள ஆழ்குழாய் கிணறுகளிலிருந்து பெறப்படும் தண்ணீரை நிறுவனப்பயன்பாட்டிற்காக உபயோகிப்பதில்லை எனவும், மேற்கண்ட மூன்று ஆழ்குழாய் கிணறுகளில் இரண்டு

விவசாய பயன்பாட்டிற்கும், ஒரு வனிக பயன்பாட்டிற்கும் 5 HP மின் இணைப்பு பெறப்பட்டு பயன்படுத்தி வருவதாகவும், தங்கள் நிறுவனங்களின் மூலம் தென்னை நார் கழிவுகளிலிருந்து உரம் தயாரிக்கப்படுகிறது எனவும், கிணற்றிலிருந்து எடுக்கப்படும் தண்ணீர் தென்னை மரங்கள் வளர்ப்பதற்கும் மற்ற விவசாயப் பணிகளுக்கும் தேவைகளுக்கும் பயன்படுத்தப்படுகிறது எனவும், இருபத்தி ஐந்து வருடங்களாக அப்பகுதியில் நிறுவனங்கள் நடத்தி வருகிறோம் எனவும், எனவே இக்குற்றச்சாட்டிலிருந்து விடுவித்து மனுதாரரின் கோரிக்கையினை தள்ளுபடி செய்யுமாறு தெரிவித்துள்ளார்.

பார்வை 11-ல் காணும் திரு.ராம்பிரகாஷ், நிர்வாக இயக்குநர், Remmy Substrates India Pvt Ltd, Sri Ram Fibers, Surya Fibers மற்றும் Pradeep Exports ஆகிய எதிர் மனுதாரர்களின் மனுவில், தண்ணீர் திருடுகிறோம் என்ற குற்றச்சாட்டை கடுமையாக எதிர்க்கிறோம் எனவும், கிணற்றிலிருந்து எடுக்கப்படும் தண்ணீர் மற்றும் மின்இணைப்பை முழுவதுமாக விவசாயத்திற்கு மட்டுமே பயன்படுத்துகிறோம் என்றும், பிஏபி வாய்க்காலிருந்து தண்ணீர் நேரடியாகவோ மறைமுகமாகவோ ஏதும் எடுப்பதில்லை என்றும், பிஏபி கால்வாய்க்கு அருகில் உள்ள தங்களது கிணற்றிலிருந்து மட்டுமே நிறுவனம் மற்றும் விவசாய தேவைக்கு தண்ணீர் பயன்படுத்துகிறோம் எனவும், விவசாய நோக்கத்திறகாக தண்ணீர் எடுத்து செல்ல எவ்வித அனுமதியும் பெற தேவையில்லை எனவும், அதனால் நாங்கள் தண்ணீர் திருடுகிறோம் என்ற குற்றசாட்டு எழவில்லை எனவும், தங்கள் நிறுவனங்களுக்கு நாள் ஒன்றுக்கு தேவையான 3.25 இலட்சம் லிட்டர் தண்ணீர் New Tiruppur Area Development Corporation Ltd., மற்றும் திருப்பூர் சுல்தான்பேட்டை வாட்டர் புராஜெக்ட் பிரைவேட் லிட்., நிறுவனத்திடமிருந்து விலைக்கு வாங்கி பயன்படுத்துகிறோம் எனவும், சூலூர் வட்டம் மலைபாளையம் கிராமம் புல எண்:207/2B2, 86/3, 144, 47/2A, 48/2, 52/2B ஆகியவற்றில் அமைந்துள்ள ஆழ்குழாய் கிணறுகளிலிருந்து பெறப்படும் தண்ணீரை நிறுவனப்பயன்பாட்டிற்காக உபயோகிப்பதில்லை எனவும், தங்கள் நிறுவனங்களின் மூலம் தென்னை நார் கழிவுகளிலிருந்து உரம் தயாரிக்கப்படுகிறது எனவும், கிணற்றிலிருந்து எடுக்கப்படும் தண்ணீர் தென்னை மரங்கள் வளர்ப்பதற்கும் மற்ற விவசாயப் பணிகளுக்கும் தேவைகளுக்கும் பயன்படுத்தப்படுகிறது எனவும், இருபது வருடங்களாக அப்பகுதியில் நிறுவனங்கள் நடத்தி வருகிறோம் எனவும், மனுதாரர்கள் எங்கள் வளர்ச்சியை கண்டு பொறாமை கொண்டுள்ளனர் எனவும், மேலும் எங்களிடமிருந்து சட்ட விரோதமாக பணத்தை பறிக்க விரும்புகிறார்கள் எனவும் அதனால் தான் மனுக்களுக்கு மேல் மனு தாக்கல் செய்து பல்வேறு பிரச்சனைகளை உருவாக்கி வருகின்றனர் எனவும், எனவே

இக்குற்றச்சாட்டிலிருந்து விடுவித்து மனுதாரரின் கோரிக்கையினை தள்ளுபடி செய்யுமாறு தெரிவித்துள்ளார்.

எதிர் மனுதாரர்களால் சமர்ப்பிக்கப்பட்ட எழுத்து பூர்வமான வாக்குமூலம் மற்றும் ஆவணங்கள் கவனமாக பரிசீலனை மற்றும் ஆய்வு செய்யப்பட்டது.

பார்வை 1ல் காணும் அரசாணை எண்:2261 பொ.ப.து நாள்:03.11.1967ல் கீழ்கண்டவாறு உத்தரவிடப்பட்டுள்ளது.

1."Sinking of new wells and deepening of existing wells be permitted beyond the distance of 50 meters from the toe of the bund of the distributaries.

2.Pumping should be done from the wells for irrigating the **Ayacut lands** only.

3.Pumping will be permitted during the **off season only.** Pumping by electricity or by oil engine pumpset during the irrigation season will be heavily penalized.

4.In the case main canals and branch canals, the horse power of pumpsets **shall not exceed 10 HP** depending upon site conditions. In the case of distributaries the horse power of pumpset shall not exceed 5HP if the distance is between 25 and 50 meters and 10 HP if distance is beyond 50 meters depending upon site conditions."

பார்வை 2ல் காணும் கண்காணிப்பு பொறியாளர், பொ.ப.து / நீ.வ.ஆ.து, பரம்பிகுளம் ஆழியார் வடிநில வட்டம், பொள்ளாச்சி செயல்முறை கடித எண்: வ.ப./இவஅ2/கோ26, நாள்:19.09.2011 செயல்முறை அடிப்படையில் கீழ்கண்டவாறு அறிவுறுத்தப்பட்டுள்ளது.

1. தண்ணீர் எடுக்கும் மற்றும் ஆழ்துழாய் கிணறுகள் ஆகியவை அமைந்துள்ள பூமியும் பாசனம் பெறும் பூமியும் மேற்கண்ட கால்வாய்களின் இரு கரைகளுக்கு அருகிலேயே, எதிர் திசையில் இருப்பதுடன் இரண்டு பூமிகளும் ஒரே நபருக்கு சொந்தமானதாக இருந்தால் மேற்கண்ட கால்வாய்களின் குறுக்காக குழாய் பதிக்கு அனுமதி வழங்கலாம்.

2. மேற்குறிப்பிட்ட சூழ்நிலை அல்லாது மற்ற இனங்களுக்கு பாசனம் பெறும் பிரதான கால்வாய், கிளை கால்வாய்கள் மற்றும் பழைய ஆயக்கட்டு கால்வாய்களில் கரைகளிலோ, குறுக்காவோ குழாய்கள் பதிப்பதற்கு அனுமதி வழங்கக்கூடாது.
3. மேற்குறிப்பட்ட படி கால்வாய்களின் இரு கரைகளுக்கு அருகிலேயே ஒரு சிறு பகுதி நிலத்தை விலைக்கு வாங்கி அது திறந்த வழி கிணறோ அல்லது ஆழ்துளை கிணறோ அமைத்து அல்லது இரு கரைகளுக்கு அருகில் ஏற்கனவே அமைந்துள்ள கிணறுகள் / ஆழ்குழாய் கிணறுகள் கூட்டு ஏற்படுத்தியோ அல்லது அவ்வாறு அமைந்துள்ள கிணறுகள் / ஆழ்குழாய் கிணறுகளை விலைக்கு வாங்கியோ அதிலிருந்து குழாய் பதித்து தண்ணீர் கொண்டு செல்ல அனுமதி வழங்கக்கூடாது.
4. மேற்கண்ட கால்வாய்களிலும் பழைய ஆயக்கட்டு பகுதிகளிலும் பாசனத்திற்கு விடப்படும் தண்ணீரை ஆதாரமாக கொண்டு அமைக்கப்படும் கிணறுகள் / ஆழ்குழாய் கிணறுகளிலிருந்து குழாய்கள் மூலம் **அதிக தூரம் தண்ணீரை எடுத்துச் செல்லும் நோக்கத்தோடு கோரப்படும் அனுமதிகள் ஆரம்ப நிலையிலேயே நிராகரிக்கப்பட வேண்டும்.**
5. பிரதான கால்வாயின் இரு கரைகளிலிருந்தும் **300மீ தூரத்திற்குள் இருக்கின்ற நீர் ஆதாரங்களிலிருந்து தண்ணீர் எடுத்து செல்ல அனுமதி வழங்கக்கூடாது.**
6. மேற்கண்ட கால்வாய்களில் பாசனத்திற்காக செல்லும் தண்ணீரை முறையற்ற வகையில் எடுத்து அனுமதி அளிக்கப்பட்டுள்ள குழாய் மூலம் பாசனம் செய்வது தெரியவந்தால் முன்னறிவுப்பின்றி அனுமதி ரத்து செய்வதுடன் மின் இணைப்பை துண்டிக்கவும், அமைக்கப்பட்டுள்ள குழாய்களை உடனடியாக அப்புறப்படுத்தவும் நடவடிக்கை எடுக்கப்பட வேண்டும்.

பார்வை 5ல் காணும் சென்னை மாண்பமை உயர்நீதிமன்ற வழக்கு எண். W.P.10545/2015, W.P.957/2016 மற்றும் W.P.719/2016 மற்றும் W.P.22019/2018ல் 06.01.2022 அன்று கீழ்கண்டவாறு உத்தரவிடப்பட்டுள்ளது

1. The Executive Engineer, Public Works Department, Water Resource Organization, Coimbatore; the Chief Engineer, Water Resource Organization, Coimbatore; the Superintending Engineer, Water Resource Organization, Coimbatore are directed to review the permission granted for extraction of water by private individuals and reassess the situations prevailing and

accordingly regulate the same in accordance with the Government policy in force"

2. The Executive Engineer, , Public Works Department, Water Resource Organisation, Coimbatore; the Chief Engineer, Water Resource Organization, Coimbatore; the Superintending Engineer, Water Resource Organization, Coimbatore; the District Collector, Coimbatore; the District Collector, Tiruppur; the Tahsildar, Pollachi, Coimbatore, the Tahsildar, Kangayam, Tiruppur with the assistance of the Police department intensify the operations of tracing out illegal taping of water in the entire locality and register criminal case if theft of water is identified or any mischief has been committed.Intensify the operations of tracing out illegal taping of water in the entire locality and register criminal case if theft of wter is identified or any mischief has been committed"

3. "The Executive Engineer, Public Works Department, Water Resource Organisation, Coimbatore; the Chief Engineer, Water Resource Organization, Coimbatore; the Superintending Engineer, Water Resource Organization, Coimbatore and the Police authorities on registration of criminal case communicate the same to the TANGEDCO authorities for effecting disconnection of electricity services.

4. The Executive Engineer, Public Works Department, Water Resource Organisation, Coimbatore; the Chief Engineer, Water Resource Organization, Coimbatore: the Superintending Engineer, Water Resource Organization, Coimbatore; the District Collector, Coimbatore; the District Collector, Tiruppur; the Tahsildar, Pollachi. Coimbatore; the Tahsildar, Kangayam, Tiruppur are directed to blacklist the persons / farmers against whom criminal cases are registered, from availing the Government Welfare Schemes of Agriculture loan, subsidies for

Seeds, Fertilizer etc., with the assistance of Agriculture and Horticulture Departments.

5. The Executive Engineer, Public Works Department, Water Resource Organisation, Coimbatore; the Chief Engineer, Water Resource Organization, Coimbatore; the Superintending Engineer, Water Resource Organization, Coimbatore; the District Collector, Coimbatore; the District Collector, Tiruppur shall seek the assistance of respective Superintendent of Police for nabbing the offenders through local Police officials, informers and by operating drone cameras.

6. The respective official respondents are directed to issue appropriate instructions to all their respective subordinates for effective coordination of all the Government departments concerned for controlling the theft of water and mischief which are offences under IPC.

பார்வை 1ல் காணும் அரசாணை எண்:2261 பொ.ப.து நாள்:03.11.1967 மற்றும் பார்வை 2ல் காணும் கண்காணிப்பு பொறியாளர் பரம்பிகுளம் ஆழியார் வடிநில கோட்டம், பொள்ளாச்சி சுற்றறிக்கை எண்: வ.ப./இவஅ2/கோ26, நாள்:19.09.2011ல் தெரிவித்துள்ள நெறிமுறைகள் மற்றும் சென்னை மாண்பமை உயர்நீதிமன்ற வழக்கு எண். W.P.10545/201, W.P.957/2016 மற்றும் W.P.719/2016 மற்றும் W.P.22019/2018 அடிப்படையில் இருதரப்பினரின் நேரடி விசாரணை, மனுதாரர்களின் மனு, எதிர் மனுதாரர்களின் பதிலுரை மற்றும் சார் ஆட்சியர் பொள்ளாச்சி மற்றும் வருவாய் கோட்டாட்சியர் கோயம்புத்தூர் தெற்கு அறிக்கையினையும் பரிசீலனை செய்யப்பட்டதில்,

- கோயம்புத்தூர் தெற்கு வருவாய் கோட்டாட்சியரின் அறிக்கையில் சூலூர் வட்டம், மலைபாளையம் கிராமம், புல எண்: 52/2B, 144, 86/3, 48/2, 207/2B2, 172/2A3 ஆகியவற்றில் அமைக்கப்பட்டுள்ள கிணறு/ ஆழ்குழாய் கிணறுகள் பிஏபி கால்வாயிலிருந்து மிக அருகாமையில் உள்ளது என்றும் மேற்படி கிணறு/ ஆழ்குழாய் கிணறுகளில் பொருத்தப்பட்டுள்ள மின் மோட்டார்களின் திறன் 10HP-க்கு மேல் உள்ளது என தெரிவித்துள்ளார். மேற்குறிப்பிட்ட ஆழ்குழாய் கிணறுகள் மற்றும் அவற்றில் பொருத்தப்பட்டுள்ள மின் மோட்டாரின் திறன்

அரசாணை எண்: 2261 பொ.ப.து நாள்:03.11.1967ன்படியும் கண்காணிப்பு பொறியாளர், பொ.ப.து / நீ.வ.ஆ.து, பரம்பிகுளம் ஆழியார் வடிநில வட்டம், பொள்ளாச்சி செயல்முறை கடித எண்: வ.ப./இவஅ2/கோ26, நாள்:19.09.2011ல் தெரிவிக்கப்பட்ட நெறிமுறைகளுக்கு முரண்பாடாக உள்ளது.

- சார் ஆட்சியர் பொள்ளாச்சி மற்றும் வருவாய் கோட்டாட்சியர் கோயம்புத்தூர் தெற்கு ஆகியோரது அறிக்கையினை பரிசீலனை செய்யப்பட்டதில் மனுதாரர்களால் குறிப்பிடப்படும் எதிர் மனுதாரர்களின் விவசாய புலங்கள் அனைத்தும் பிஏபி ஆயக்கட்டு அல்லாத பகுதியாகும் என தெரியவருகிறது.
- எதிர்மனுதாரர்களின் மனுவில் விவசாய நோக்கத்திறகாக தண்ணீர் எடுத்து செல்ல எவ்வித அனுமதியும் பெற தேவையில்லை என தெரிவித்துள்ளனர். அரசாணை எண்:2261 பொ.ப.து நாள்:03.11.1967 மற்றும் கண்காணிப்பு பொறியாளர், பொ.ப.து / நீ.வ.ஆ.து, பரம்பிகுளம் ஆழியார் வடிநில வட்டம், பொள்ளாச்சி செயல்முறை எண்:வ.ப./இவஅ2/கோ26, நாள்:19.09.2011ன் அடிப்படையில் பரம்பிகுளம் கால்வாயின் இரு கரைகளிலிருந்தும் ஆய்க்கட்டு அல்லாத பகுதிக்கு தண்ணீர் எடுத்து செல்லகூடாது எனவும், 300மீ தூரத்திற்குள் இருக்கின்ற நீர் ஆதாரங்களிலிருந்து தண்ணீர் எடுத்து செல்ல அனுமதி வழங்கக்கூடாது எனவும் தெரிவிக்கப்பட்டுள்ளதால் இந்நேர்வில் எதிர்மனுதாரரின் விளக்கம் ஏற்புடையதாக இல்லை.
- அரசிடம் உரிய பாதைவரி அனுமதி பெறாமல் தொலை தூரத்திற்கு குழாய்கள் பதித்து தண்ணீரை எடுத்து செல்வது சார் ஆட்சியர் பொள்ளாச்சி மற்றும் வருவாய் கோட்டாட்சியர் கோயம்புத்தூர் தெற்கு ஆகியோரின் அறிக்கையிலிருந்து தெரியவருகிறது.
- பிஏபி கால்வாயின் அருகிலுள்ள கிணற்றிலிருந்து அதிக திறன் கொண்ட மின்மோட்டார்கள் (>10HP) பயன்படுத்தி நீண்ட தொலைவிற்கு தண்ணீர் எடுத்து சென்று எதிர் மனுதாரர்களின் தென்னை நார் தொழிற்சாலையை ஒட்டியுள்ள ஆயக்கட்டு அல்லாத விவசாய நிலங்களுக்கு பாதைவரி அனுமதி இல்லாமலும் / புதுப்பிக்கப்படாமலும் தண்ணீர் எடுத்து செல்வது சந்தேகத்திற்கு இடமளிப்பதாக உள்ளது.
- எதிர் மனுதாரர்களின் நிறுவனங்கள் அனைத்தும் விவசாய நிலங்களுக்கு மத்தியில்/ அருகாமையில் அமைந்துள்ளது. மேற்படி நிறுவனங்கள் அனைத்தும் தண்ணீர் அதிகம் உபயோகிக்கும் நிறுவனங்கள் என்பதாலும், பிஏபி கால்வாய்க்கு மிக அருகாமையில் உள்ளதாலும், மேற்படி நிறுவனங்கள் பிஏபி

கால்வாய் அருகில் அமைக்கப்பட்டுள்ள கிணறுகளிலிருந்து எடுக்கப்படும் தண்ணீர் விவசாய பயன்பாட்டிற்கு மட்டுமே பயன்படுத்தப்படுகிறது என்பது சந்தேகத்திற்கு இடமளிப்பதாக உள்ளது.

மனுதாரர்களின் மனு, இருதரப்பினரின் நேரடி விசாரணை, எதிர் மனுதாரர்களின் பதிலுரை மற்றும் சார் ஆட்சியர் பொள்ளாச்சி/ வருவாய் கோட்டாட்சியர் கோயம்புத்தூர் தெற்கு அறிக்கையினையும், பார்வை 1ல் காணும் அரசாணை எண்:2261 பொ.ப.து நாள்:03.11.1967 மற்றும் பார்வை 2ல் காணும் கண்காணிப்பு பொறியாளர் பரம்பிகுளம் ஆழியார் வடிநில கோட்டம், பொள்ளாச்சி சுற்றறிக்கை எண்: வ.ப./இவஅ2/கோ26, நாள்:19.09.2011ல் தெரிவித்துள்ள நெறிமுறைகள் மற்றும் சென்னை மாண்பமை உயர்நீதிமன்ற வழக்கு எண். W.P.10545/201, W.P.957/2016 மற்றும் W.P.719/2016 மற்றும் W.P.22019/2018 06.01.2022 நாளிட்ட உத்தரவின் அடிப்படையிலும் பரிசீலனை செய்யப்பட்டு கீழ்கண்டவாறு உத்தரவிடப்படுகிறது.

1) கிணத்துக்கடவு வட்டம், காட்டம்பட்டி கிராமத்தில் இயங்கி வரும் Remmy Substrates India Pvt Ltd, Sri Ram Fibers, Duinkop Enterprises Pvt. Ltd., மற்றும் சூலூர் வட்டம், மலைப்பாளையம் கிராமத்தில் இயங்கி வரும் Surya Fibers, Remmy Substrates India Pvt. Ltd., Pradeep Exports ஆகிய நிறுவனங்களின் விவசாய புலங்கள் அனைத்தும் பிஏபி ஆயக்கட்டு அல்லாத பகுதியாகும் என்பதாலும், பிரதான கால்வாயின் அருகாமையில் அதிக மின் திறன் கொண்ட (>10 HP) மின் மோட்டார்களை பயன்படுத்தி, பாதைவரி அனுமதி இல்லாமலும்/ புதுப்பிக்கப்படாமலும் ஆயக்கட்டு அல்லாத பகுதிகளுக்கு தண்ணீர் எடுத்து செல்வதால், சூலூர் வட்டம், மலைபாளையம் கிராமம், புல எண்: 52/2B, 144, 86/3, 48/2, 207/2B2, 172/2A3 மற்றும் இதர புல எண்களில் அமைக்கப்பட்டுள்ள கிணறு/ ஆழ்குழாய் கிணறுகளுக்கு வழங்கப்பட்டுள்ள மின் இணைப்பினை துண்டிக்கவும், மேற்கண்ட கிணறு/ ஆழ்குழாய் கிணறுகளிலிருந்து தண்ணீர் எடுக்க பயன்படும் மின் மோட்டார் மற்றும் குழாய்களை பறிமுதல் செய்யவும் வருவாய் கோட்டாட்சியர் கோயம்புத்தூர் தெற்கு தலைமையிலான தண்ணீர் முறைகேடாக எடுக்கப்படுவதை தடுக்க அமைக்கப்பட்டுள்ள கூட்டு கண்காணிப்பு குழுவிற்கு உத்தரவிடப்படுகிறது.

2) ஒருங்கிலணைந்த கோயம்புத்தூர் மாவட்டம், பல்லடம் வட்டம் (தற்போதைய சூலூர் வட்டம்) மலைப்பாளையம் கிராமத்திலிருந்து பொள்ளாச்சி வட்டம்

(தற்போதைய கிணத்துக்கடவு வட்டம்) காட்டம்பட்டி கிராமத்தில் உள்ள ஆயக்கட்டு பகுதிகளில் இல்லாத புலங்களுக்கு நீர் பாசனத்திற்காக திருப்பூர் வருவாய் கோட்டாட்சியரால் பாதைவரி வழங்கி உத்தரவிடப்பட்டுள்ளது. பரம்பிகுளம் பிரதான கால்வாயிலிருந்து ஆயக்கட்டு அல்லாத பகுதிகளுக்கு தண்ணீர் எடுத்து செல்ல திருப்பூர் வருவாய் கோட்டாட்சியரால் ந.க.3227/2009/அ2 நாள்:08.06.2009ல் வழங்கப்பட்டு புதுப்பிக்கப்படாமல் உள்ள பாதை வரி அனுமதியை இதன் மூலம் இரத்து செய்து உத்தரவிடப்படுகிறது.

3) மேற்படி நிறுவனங்கள் தொடர்ந்து அனுமதியின்றி பிஏபி வாய்காலிலிருந்து தண்ணீர் எடுப்பது கண்டறியப்பட்டால் சென்னை மாண்பமை உயர்நீதிமன்ற வழக்கு W.P.10545/2015, W.P.957/2016 மற்றும் W.P.719/2016 மற்றும் W.P.22019/2018-ன் 06.01.2022 நாளிட்ட தீர்ப்பில் தெரிவிக்கப்பட்டவாறு தொடர்புடைய காவல்நிலையத்தில் இந்திய தண்டனைச்சட்டத்தின் உரிய பிரிவின் கீழ் வழக்கு பதிந்து குற்றவியல் நடவடிக்கை மேற்கொள்ளப்படும் என தெரிவிக்கப்படுகிறது.

4) பிஏபி கால்வாய் மற்றும் அருகாமையில் உள்ள கிணறுகளிலிருந்து வணிக நோக்கத்திற்காக தண்ணீர் எடுக்கப்படுகிறதா என்பதை தொடர்ந்து கண்காணித்திடவும், அவ்வாறு தண்ணீர் திருட்டில் ஈடுபடுபவர்கள் மீது காவல்நிலையத்தில் புகார் அளித்து குற்றவியல் நடவடிக்கை மேற்கொள்ளவும் தண்ணீர் முறைகேடாக எடுக்கப்படுவதை தடுக்க அமைக்கப்பட்டுள்ள கோட்ட அளவிலான கூட்டு கண்காணிப்பு குழுவிற்கு உத்தரவிடப்படுகிறது

ஒம்/-டாக்டர்.ஜி.எஸ்.சமீரன்,
மாவட்ட ஆட்சித் தலைவர்,
கோயம்புத்தூர்.

பெறுநர்:

1) M/s.Remmy Substrates India Pvt. Ltd.,
2) M/s. Sri Ram Fibres,
3) M/s.Duinkop Enterprises Pvt. Ltd.,

} காட்டம்பட்டி கிராமம், கிணத்துக்கடவு வட்டம், கோயம்புத்தூர் மாவட்டம்

4) M/s. Surya Fibres,
5) M/s.Pradeep Exports,
6) M/s.Remmy Substrates India Pvt. Ltd.,

} மலைப்பாளையம் கிராமம், சூலூர் வட்டம், கோயம்புத்தூர் மாவட்டம்

7) சார் ஆட்சியர், பொள்ளாச்சி

8) வருவாய் கோட்டாட்சியர், கோயம்புத்தூர் தெற்கு
9) காவல் துணை கண்காணிப்பாளர், கருமத்தம்பட்டி/ பொள்ளாச்சி/
10) வட்டாட்சியர்கள், சூலூர் , கிணத்துக்கடவு, பொள்ளாச்சி
11) செயற்பொறியாளர், நீர்வள ஆதாரத் துறை, ஆழியார் வடிநிலக் கோட்டம், பொள்ளாச்சி
12) செயற்பொறியாளர், TANGEDCO , நெகமம் , அங்கலக்குறிச்சி மற்றும் பொள்ளாச்சி
13) திரு,E.ஆனந்தகுமார்,
த/பெ.ஈஸ்வர கவுண்டர்,
3/162, மலையடிபாளையம், மலைபாளையம் கிராமம்,
சூலூர் வட்டம், கோயம்புத்தூர்-641669
14) திரு.A.தியாகராஜன்,
த/பெ.ஆரோகியசாமி,
4/231, நகரகளளந்தை பிரிவு,
தாசநாயக்கன்பாளையம் அஞ்சல்,
சூலூர் வட்டம், கோயம்புத்தூர்-642202.

நகல்:

1. மாவட்ட வருவாய் அலுவலர், கோயம்புத்தூர்
2. காவல் கண்காணிப்பாளர், கோயம்புத்தூர்
3. இருப்புக் கோப்பிற்கு-ஈ.1.

//உத்தரவுப்படி//

மாவட்ட ஆட்சித் தலைவரின்
நேர்முக உதவியாளர்(பொது)

26.04.2022

Gmail

Malaipalayam Villagers <malaipalayamvillagers@gmail.com>

Objection for Permanent Revocation & CTO for M/s REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT - 1

Malaipalayam Villagers <malaipalayamvillagers@gmail.com> 3 May 2022 at 11:58
To: cpcb@envis.nic.in, ccb.cpcb@nic.in, mscb.cpcb@nic.in, vlaxmi.cpcb@nic.in, Sekar D <tnpcb-chn@gov.in>, forsec@tn.gov.in, chairman@tnpcb.gov.in, memsec@tnpcb.gov.in, deecbs@tnpcb.gov.in

Good Morning to

Shri. Tanmay Kumar, IAS
The Chairman - Central Pollution Control Board and Others

Subject: Objection Regarding "CONSENT TO OPERATE" granted to "M/s. REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I"

- "CONSENT ORDER NO. 2205144089458 - DATED: 28/04/2022 - PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/W/2022" (and)
- "CONSENT ORDER NO. 2205244089458 - DATED: 28/04/2022 - PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/A/2022".

Reference:- **Hon'ble PM Cell** Grievance id is **MOEAF/E/2022/0091**, Dated: **01/05/2022**

"Central Pollution Control Board" and "Tamil Nādu Pollution Control Board",

We do not feel any respect for the CPCB and TNPCB while writing this letter. And we do not request anything from you, because we very well know that nothing is going to happen even if we beg from you. And from the heart we feel that this is not a Pollution Control Board, better it can be called as Polluting Board (or) Industry Welfare Board. The activities of the TNPCB Officers does not seem to Save or Protect the Environment, or the Public from Pollution. The activities of the TNPCB Officers seems to be Industry / Industrialist Friendly. There is still a lot to say, but we don't want to make our Fingers Pain by typing and expressing our Pains. Because you officers don't understand our pains, but can Feel happy at Mahatma Gandhiji's Smile since we live in an (very) independent country. Any Pollution Control Board Officers who really want to save the Environment, kindly do call to the above-mentioned numbers.

Now Coming to the Subject of Issuing "Consent to Operate" for Ms. Remmy Substrates India Private Limited Unit – I, as mentioned in the Subject Line. We have already informed that the mentioned industry is a "Water Stealer" (தண்ணீர் திருடுபவர்), "Electricity Stealer" (மின்சாரம் திருடுபவர்) and a "Water and Air Polluter" (நீர் மற்றும் காற்று மாசுபடுத்துபவர்) / Environment Polluter (சுற்றுச்சூழல் மாசுபடுத்துபவர்).

The TNPCB itself proved the pollution and Issued Disconnection of Power Supply to the Industry on 24.09.2021. Now the District Administration, Coimbatore has confirmed the Water Theft and Electricity Theft by Disconnecting the Electricity of Wells located near PAP Main Canal.

This had been informed to TNPCB Officers also. Then Why do the TNPCB Officers want to Issue CTO and Extend the Years of CTO.

Moreover, the TNPCB Officers had inspected the Ms. Remmy Substrates India Private Limited (Unit II) along with CPCB Officers and issued, Show Cause Notice "Proc No. F CBS-NA/DEE/TNPCB/CBS/W/2021 dated 15.11.2021". Repeated Petitions were sent to CPCB and TNPCB to issue Closure Order to the above mentioned (Unit II), Since Violation Continues because ETP is not installed and all Effluents are still discharged into Land, and No Air Pollution Measures are taken. No action had been taken on the unit, because the TNPCB is Industrialist Friendly.

And We had requested for the NTADCL Documents submitted by the Unit with regards to Industrial Water Supply to the Unit, during Personal Hearing and Through RTI. But the documents related to Water Supply for Ms. Remmy Substrates by NTADCL or Tirupur Sultan Pettai Water Project are not provided to us, because all illegalities lie there in the Document. So TNPCB Officers are Safeguarding the precious document, since it would change the fate of the industry.

There is no use in writing any lengthy document, explaining all the facts. Because we had done it enough, which lies as documentation in Many Central and State Government Offices, CPCB and TNPCB Offices, and inside E-Mail boxes of officers. Spending crores of money for the past 5 years and losing our life / business, we are really frustrated. We have tolerated till now and We are not ready to tolerate any more. Because the TNPCB officers are least bothered even to reply to our Advocate Notices.

We Conclude that, **TNPCB should not issue "(Permanent) Revocation of Closure Order" to Ms. Remmy Substrates India Private Limited (Unit I).** Because as said, the TNPCB Knows that the industry is involved in a lot

of illegalities and Deteriorates the Environment for more than 25 years, because of which the Public has been affected a lot.

The Ms. Remmy Substrates had moved to Hon'ble Madras High Court through WP 11489/2022 against the CPCB and TNPCB, Challenging the Proceedings Passed by TNPCB "Proceeding No. T2/ TNPCB/F.13367/2021, dated : 10.11.2021" Recategorizing the Coir Industry from "White Category" to "Orange Category" (Code: 2100 - Coconut Husk Retting / De-Fibering / Pith Processing). Which Means, the Industry is not accepting the Re-Categorization. Then Why does the TNPCB wants to issue CTO. We say that the industry had gone Wild (இண்டஸ்ட்ரி காட்டுமிராண்டித்தனமாகிவிட்டது என்று சொல்கிறோம்).

We are going to challenge the proceedings of the TNPCB in Court. The TNPCB Officers are answerable there in court regarding the Categorization of Coir Industry, the industry had been operating for more than 25 years and records of previous consent orders when the industry was classified under Orange and Green, Records of Water Extraction for past more than 25 years, Documents regarding NTADCL / Tirupur Sultan Pettai Water Project Details, Environmental Compensation levied, Why action had not been taken on the Unit II and other sister concerns, without functioning of ETP / ZLD and Drier, Though Air Pollution is the main problem Caused by Drying of Coir Pith in open drying yard – how the TNPCB had permitted to do so and many Others.

The Remedy we are about to request the court with respect to Industry is "Permanent Disconnection of Electricity Services", "Sealing of Industrial Premises", "Seizure of Materials", "Penalty for Water Theft and Pollution", "Environmental Compensation", "Prosecution as per law".

Knowing about all the violations done by the industry, the TNPCB Officers had permitted the industry to operate. So, we want the Hon'ble Court to investigate the TNPCB Officers and take the following actions on the Officers like "No Increment in Salary", "No Promotion", "Suspension / Dismissal" and "No Pension", Since the duty is not performed correctly as per Hon'ble High Court Order quoting **"Madras High Court identifies Mother Nature as a living person, underlines Nature's fundamental rights"**

Thanking You

Thiyagaraj A, & Villager's of MalaiPalayam Panchayat,
No.4/231, Nagarakalanthai Pirivu ,Dasanaicken Palayam (Post),
MalaiPalayam Village, Sulur (Taluk)
Coimbatore District, Tamil Nadu – 642202
Mobile: 9865030794

2 attachments

To CPCB and TNPCB on 01.05.2022.pdf
246K

Grievance Status - CPCB Yuvaraj on 01-05-2022.pdf
227K

Grievance Status for registration number : MOEAF/E/2022/00918

Grievance Concerns To

Name Of Complainant

Uvaraj V

Date of Receipt

01/05/2022

Received By Ministry/Department

Environment, Forest and Climate Change

Grievance Description

Good Afternoon to
Shri. Tanmay Kumar, IAS ,The Chairman - CPCB and others,.
Subject: Objection Regarding “CTO” granted to “M/s. REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I”
CONSENT ORDER NO. 2205144089458 - DATED: 28/04/2022 - PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/W/2022 &
CONSENT ORDER NO. 2205244089458 - DATED: 28/04/2022 - PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/A/2022.
Sir,
We do not feel any respect to the CPCB and TNPCB while writing this letter. And we do not request anything from you,because we very well know that nothing is going to happen even if we beg from you.And from the heart we feel that,this is not a Pollution Control Board, better it can be called as Polluting Board or Industry Welfare Board.The activities of the TNPCB Officers does not seems to Save or Protect the Environment, or the Public from Pollution.The activities of the TNPCB Officers seems to be Industry / Industrialist Friendly.There are still more lot to say,but we don’t want express our Pains.Because officers don’t understand our pains, but can Feel happy at Mahatma Gandhiji’s Smile since we live in an (very) independent country.Regarding “CTO” for Ms. Remmy Unit I, we have already informed that the mentioned industry is a “Water/Electricity Stealer”& “Water & Air Polluter”.The TNPCB itself proved the pollution and Issued Disconnection of Power Supply to the Industry on 24.09.2021.Now the District Administration,Coimbatore had confirmed the Water Theft and Electricity Theft by Disconnecting the Electricity of Wells located near PAP Canal.The TNPCB Officers had inspected the Ms. Remmy Substrates India Private Limited (Unit II) along with CPCB Officers and issued,Show Cause Notice“Proc No.F.CBS-NA/DEE/TNPCB/CBS/W/2021 dated 15.11.2021”.Repeated Petitions were sent to CPCB and TNPCB to issue Closure Order to the above mentioned Unit II,violation Continues because all Effluents are still discharged into Land,and No APC measures.No action had been taken on the Unit II and other sister concerns.Though Dust Pollution is the main problem Caused by Drying of Coir Pith in open drying yard,how the TNPCB had permitted to do so and many Others.The Ms. Remmy Substrates had moved to Hon’ble Madras High Court through WP 11489/2022 against the CPCB and TNPCB, Challenging the Proceedings Passed by TNPCB “Proceeding No.T2/ TNPCB/F.13367 /2021,dated: 10.11.2021”Recategorizing the Coir Industry from“White Category” to “Orange Category”(Code: 2100 - Coconut Husk Retting/De-Fibering/ Pith Processing).Which Means,the Industry is not accepting the Re-Categorization.Then Why does the TNPCB wants to issue CTO. We say that the industry had gone Wild.The TNPCB Officers are answerable there in court regarding the Categorization of Coir Industry,the industry had been operating for more than 25 years and records of previous consent orders when the industry was classified under Orange and Green,Records of Water Extraction for past more than 25 years, documents regarding NTADCL/Tirupur Sultan Pettai Water Project Details,EC levied,Why action had not been taken on the Unit II and other sister concerns,though DUST Pollution is the main problem Caused by Drying of Coir Pith in open drying yard – how the TNPCB had permitted to do so and many others.The Remedy we are about to request the court with respect to Industry is“Permanent Disconnection of Electricity,Sealing of Industrial Premises,Seizure of Materials,Penalty for Water Theft and Pollution,Environmental Compensation&Prosecution as per law”.Knowing about all the violations done by the industry,the TNPCB permitted the industry to run.So,we want the Hon’ble Court to investigate the TNPCB Officers and take the following actions on the Officers like“No Increment in Salary”,“No Promotion,Suspension/Dismissal”&“No Pension”,Since the duty is not performed correctly as per Hon’ble High Court Order quoting “Madras High Court identifies Mother Nature as a living person,underlines Nature's fundamental rights.”

Grievance Document

Current Status

Grievance received

Date of Action
01/05/2022
Officer Concerns To
Forwarded to
Environment, Forest and Climate Change
Officer Name
Shri Jigmet Takpa (Joint Secretary)
Organisation name
Environment, Forest and Climate Change
Contact Address
Third Floor, Prithivi Wing, Indira Paryavaran Bhavan, Jor Bagh New Delhi
Email Address
takpa.jigmet@gov.in
Contact Number
01124695274

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01st May 2022

Kattampatti and MalaiPalayam Panchayat,
Coimbatore District

From

1. **A. Thiyagaraj,** S/o. K. Arogyasamy,
   4/231, Nagarakalandai Pirivu, Dasanaikan Palayam (Post),
   Sulur (Taluk), Malai Palayam, Coimbatore District – 642202
   Mobile : 9865030794 / 9972235622

2. **U. Yuvaraj,** S/o Uthamaraj,
   No. 3/207, Malayadipalayam Post,
   Sulur Taluk, Malai Palayam, Coimbatore – 641669
   Mobile : 7373331999

3. **Villagers of Kattampatti and MalaiPalayam Panchayat,**
   Coimbatore District.

To

1. **Sh. Tanmay Kumar, IAS**
   Chairman - Central Pollution Control Board,
   Ministry of Environment, Forest and Climate Change - Government of India, 'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA) ; Email ID : ccb.cpcb@nic.in

2. **Dr. Prashant Gargava**
   Member Secretary - Central Pollution Control Board,
   'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032 (INDIA)
   Mobile : 9990870057 / Email ID : mscb.cpcb@nic.in

3. **Smt. H. D. Vara Laxmi - Sc. E & (Regional Director - Chennai)**

   Second Floor,77-A, South Avenue Road, Ambattur Industrial Estate, Ambattur Taluk, Tiruvallur District, Chennai – 600 058, TamilNadu.

   Mobile : 9449004165, 9448019014, 8745057374

   Email ID : vlaxmi.cpcb@nic.in

4. **Tmt. Supriya Sahu I.A.S.,**

   Principal Secretary – Additional Chief Secretary to Government,

   Environment, Climate Change and Forests Department,

   NO. 76, Mount Salai, Guindy, Chennai- 600032

5. **Thiru A. Udhayan I.F.S., - Chairman,**

   Corporate Office - Tamil Nādu Pollution Control Board, No.76, Mount Salai, Guindy, Chennai-600032.

6. **Thiru. R. Kannan, M.Tech, - Member Secretary,**

   Corporate Office - Tamil Nādu Pollution Control Board, No.76, Mount Salai, Guindy, Chennai-600032.

7. **Dr. R. Rajamanickam, M.Tech, Ph.D., FIE.,**

   Joint Chief Environmental Engineer & P.S Technical to Chairman,

   Corporate Office - Tamil Nādu Pollution Control Board,

   No.76, Mount Salai, Guindy, Chennai-600032.

8. Dr. G. S. Sameeran I.A.S.,
The District Collector of Coimbatore,
Collectorate Building, Coimbatore – 641018
Phone: +91-422-2301114 / Email ID : collrcbe@nic.in

9. Dr. P. Asokan, M.Tech, MBA, Ph.D.,
Joint Chief Environmental Engineer (M),
Tamil Nādu Pollution Control Board,
E-55A, SIDCO Industrial Estate, Coimbatore – 641021.

10. Dr. R. Chandrasekaran, M.E, M.B.A, Ph.D.,
The District Environmental Engineer (Coimbatore - South),
Tamil Nadu Pollution Control Board,
Plot No. E-55A, Kuruchi, SIDCO Industrial Estate,
Pollachi Main Road, Coimbatore- 641021

Subject: Objection Regarding "CONSENT TO OPERATE" granted to "M/s. REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I"

- "CONSENT ORDER NO. 2205144089458 - DATED: 28/04/2022 - PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/W/2022" (and)
- "CONSENT ORDER NO. 2205244089458 - DATED: 28/04/2022 - PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/A/2022".

"Central Pollution Control Board" and "Tamil Nādu Pollution Control Board",

We do not feel any respect to the CPCB and TNPCB while writing this letter. And we do not request anything from you, because we very well know that nothing is going to happen even if we beg from you. And from the heart we feel that, this is not a Pollution Control Board, better it can be called as Polluting Board (or) Industry Welfare Board. The activities of the TNPCB Officers does not seems to Save or Protect the Environment, or the Public from Pollution. The activities of the TNPCB Officers seems to be Industry / Industrialist Friendly. There are still more lot to say, but we don't want to make our Fingers Pain by typing and expressing our Pains. Because you officers don't understand our pains, but can Feel happy at Mahatma Gandhiji's Smile since we live in an (very) independent country. Any Pollution Control Board Officers who really wants to save the Environment, kindly do call to the above-mentioned numbers.

Now Coming to the Subject of Issuing "Consent to Operate" for Ms. Remmy Substrates India Private Limited Unit – I, as mentioned in the Subject Line. We have already informed that the mentioned industry is a "Water Stealer" (தண்ணீர் திருடுபவர்), "Electricity Stealer" (மின்சாரம் திருடுபவர்) and a "Water and Air Polluter" (நீர் மற்றும் காற்று மாசுபடுத்துபவர்) / Environment Polluter (சுற்றுச்சூழல் மாசுபடுத்துபவர்).

The TNPCB itself proved the pollution and Issued Disconnection of Power Supply to the Industry on 24.09.2021. Now the District Adminstration, Coimbatore had confirmed the

Water Theft and Electricity Theft by Disconnecting the Electricity of Wells located near PAP Canal.

கூட்டு புல தணிக்கை அறிக்கை

நாள்: 12.04.2022

இடம்: மலைப்பாளையம்,பூரண்டாம்பாளையம்,குமாரபாளையம்

உடனிருந்த அலுவலர்கள்,

1.வட்டாச்சியர்,சூலூர்.

2.உதவிப்பொறியாளர்,நீ.வ.து,சுல்தான்பேட்டை.

3. உதவிப்செயற்பொறியாளர்,மின்சாரவாரியம்.சுல்தான்பேட்டை.

கோயமுத்தூர் மாவட்ட ஆட்சியர் அலுவலகத்தில் 11.04.2022 அன்று மாவட்ட ஆட்சியர் தலைமையில் நடைபெற்ற பி.ஏ.பி பாசன வாய்க்கால் தண்ணீர் திருட்டை தடுக்கும் பொருட்டு ஏற்படுத்தப்பட்ட கூட்டு கண்காணிப்பு குழு கூட்டத்தில் மாவட்ட ஆட்சியர் அவர்களின் அறிவுறுத்தலின் படி வட்டாச்சியர் சூலூர், உதவிப்பொறியாளர், நீர்வளத் துறை சுல்தான்பேட்டை, மற்றும் உதவிசெயற்பொறியாளர், மின்சாரவாரியம். சுல்தான்பேட்டை. ஆகியோர் கூட்டாக பரம்பிக்குளம் பிரதானக் கால்வாயில் ஆய்வு செய்த பொழுது கீழ்க்கண்ட வணிக மின்இணைப்புகள் மற்றும் விவசாய மின்இணைப்புகளை பயன்படுத்தி முறையற்ற வகையில் தண்ணீரை எடுத்து பயன்படுத்துவது தெரியவருதுகிறது.

வ. எண்	பரம்பிக்குளம் பிரதானக் கால்வாய் சரகம்	பரம்பிக்குளம் பிரதானக் கால்வாயில் இருந்து கிணற்றின் தொலைவு	பட்டாதாரர் பெயர்	கிராமம்	க.க. எண்	மின் இணைப்பு எண்	விவசாயம்/ வணிகம் மின் இணைப்பு	குறிப்புரை
4	52.200 KM இ	54 M	ரெம்மி கம்பெனி	மலைப்பாளையம்	52/2B	237-001-1038	வணிகம் 25KW=33.5HP	1.82 பு.ஏக்.து.கிணறு -1 உள்ளது.
5	52.500 KM இ	52 M	வீலாகிருஷ்ணன்	மலைப்பாளையம்	207/2B2	237-0001-646	விவசாயம் 20HP	0.15 பு.ஏக்.து.கிணறு -1 உள்ளது
6	53.400 KM இ	52 M	சத்யபிரியா	மலைப்பாளையம்	172/2A3	237-001-862	வணிகம் 29KW=39HP	1.76 பு.ஏக்.து.கிணறு -1 உள்ளது.
7	53.400 KM இ	50 M	சத்யபிரியா	மலைப்பாளையம்	172/2A3	237-001-651	விவசாயம் 20HP	1.76 பு.ஏக்.து.கிணறு -1 உள்ளது
8	54.000 KM இ	100 M	சிவக்குமார்	மலைப்பாளையம்	144	237-001-831	வணிகம் 29.62KW=40HP	1.37 பு.ஏக்.து.கிணறு -1 உள்ளது.
9	55.000 KM வ	83 M	ரெம்மி கம்பெனி	மலைப்பாளையம்	86/3	237-001-818	விவசாயம்	1.92 பு.ஏக்.து.கிணறு -1 உள்ளது
10	55.000 KM வ	54 M	ரெம்மி கம்பெனி	மலைப்பாளையம்	86/3	237-001-886	வணிகம் 29.88KW=40HP	1.92 பு.ஏக்.து.கிணறு -1 உள்ளது.

This had been informed to TNPCB Officers also. Then Why do the TNPCB Officers wants to Issue CTO and Extend the Years of CTO.

Moreover, the TNPCB Officers had inspected the Ms. Remmy Substrates India Private Limited (Unit II) along with CPCB Officers and issued, Show Cause Notice "Proc No. F. CBS-NA/DEE/TNPCB/CBS/W/2021 dated 15.11.2021". Repeated Petitions were sent to CPCB and TNPCB to issue Closure Order to the above mentioned (Unit II), Since Violation Continues because ETP is not installed and all Effluents are still discharged into Land, and No Air Pollution Measures are taken. No action had been taken on the unit, because the TNPCB is Industrialist Friendly.

And We had requested for the NTADCL Documents submitted by the Unit with regards to Industrial Water Supply to the Unit, during Personal Hearing and Through RTI. But the documents related to Water Supply for Ms. Remmy Substrates by NTADCL or Tirupur Sultan Pettai Water Project is not provided to us, because all illegalities lie's there in the Document. So TNPCB Officers are Safeguarding the precious document, since it would change the fate of the industry.

There is no use in writing any lengthy document, explaining all the facts. Because we had done it enough, which lies as documentation in Many Central and State Government Offices, CPCB and TNPCB Offices, and inside E-Mail boxes of officers. Spending crores of money for the past 5 years and losing our life / business, we are really frustrated. We have tolerated till now and We are not ready to tolerate any more. Because the TNPCB officers are least bothered even to reply for our Advocate Notices.

We Conclude that, **TNPCB should not issue "(Permanent) Revocation of Closure Order" to Ms. Remmy Substrates India Private Limited (Unit I).** Because as said, the TNPCB Knows that the industry involves in lot of illegalities and Deteriorated the Environment for more than 25 years, because of which the Public had been affected lot.

The Ms. Remmy Substrates had moved to Hon'ble Madras High Court through WP 11489/2022 against the CPCB and TNPCB, Challenging the Proceedings Passed by TNPCB "Proceeding No. T2/ TNPCB/F.13367/2021, dated : 10.11.2021" Recategorizing the Coir Industry from "White Category" to "Orange Category" (Code: 2100 - Coconut Husk Retting / De-Fibering / Pith Processing). Which Means, the Industry is not accepting the Re-Categorization. Then Why does the TNPCB wants to issue CTO. We say that the industry had gone Wild (இண்டஸ்ட்ரி காட்டுமிராண்டித்தனமாகிவிட்டது என்று சொல்கிறோம்).

We are going to Challenge the Orders of TNPCB in Court. The TNPCB Officers are answerable there in court regarding the Categorization of Coir Industry, the industry had been operating for more than 25 years and records of previous consent orders when the industry was classified under Orange and Green, Records of Water Extraction for past more than 25 years, Documents regarding NTADCL / Tirupur Sultan Pettai Water Project Details, Environmental Compensation levied, Why action had not been taken on the Unit II and other sister concerns, without functioning of ETP / ZLD and Drier, Though Air Pollution

is the main problem Caused by Drying of Coir Pith in open drying yard – how the TNPCB had permitted to do so and many Others.

The Remedy we are about to request the court with respect to Industry is “Permanent Disconnection of Electricity Services”, “Sealing of Industrial Premises”, “Seizure of Materials”, “Penalty for Water Theft and Pollution”, “Environmental Compensation”, “Prosecution as per law”.

Knowing about all the violations done by the industry, the TNPCB Officers had permitted the industry to operate. So, we want the Hon’ble Court to investigate the TNPCB Officers and take the following actions on the Officers like “No Increment in Salary”, “No Promotion”, “Suspension / Dismissal” and “No Pension”, Since the duty is not performed correctly as per Hon’ble High Court Order quoting **“Madras High Court identifies Mother Nature as a living person, underlines Nature's fundamental rights”**

Thanking You

With Regards,

Thiyagaraj,
U. Yuvaraj,
Villagers of Kattampatti Panchayat,
and
Villagers of MalaiPalayam Panchayat.

Gmail Malaipalayam Villagers <malaipalayamvillagers@gmail.com>

Cancel the Consent Order and Requesting Action Against DEE-Coimbatore South

Malaipalayam Villagers <malaipalayamvillagers@gmail.com> 14 May 2022 at 21:07
To: collrcbe@nic.in, chairman@tnpcb.gov.in, deecbs@tnpcb.gov.in, cmcell@tn.gov.in

Good Evening To

1. Dr. G. S. Sameeran I.A.S.,
The District Collector of Coimbatore,
Collectorate Building, Coimbatore – 641018
Phone: +91-422-2301114 / Email ID : collrcbe@nic.in

2. Dr. R. Chandrasekaran, M.E, M.B.A, Ph.D.,
The District Environmental Engineer (Coimbatore - South),
Tamil Nadu Pollution Control Board,
Plot No. E-55A, Kuruchi, SIDCO Industrial Estate,
Pollachi Main Road, Coimbatore- 641021

Subject: Cancel the **"CONSENT TO OPERATE"** granted to "**M/s. REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I"**

- **"CONSENT ORDER NO. 2205144089458 - DATED: 28/04/2022 - PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/W/2022"** (and)
- **"CONSENT ORDER NO. 2205244089458 - DATED: 28/04/2022 - PROCEEDINGS NO.F.3611CBS/OL/DEE/TNPCB/CBS/A/2022".**

Respected sir,

The District Environmental Engineer-Coimbatore South of TNPCB without verifying the revenue records he has issued consent orders for government lands which have been classified under natham. The Survey Numbers in Kattampatti Village of Coimbatore District is **293/1B2 , 293/1B3,293/1B4 and 293/1B5**. Also, there is restriction to operate a Hazardous Industry adjacent to Government Odai and Government Pond. Prohibited Distance is 300M from Natham Lands for Orange Category Industries.

We Request to Cancel the Consent Order immediately without delaying for **M/s. REMMY SUBSTRATES INDIA PRIVATE LIMITED UNIT-I of Kattampatti Village, Kinathukadavu Taluk, Coimbatore District.** And humbly requesting the district collector to take internal official action against the District Environmental Engineer-Coimbatore South of TNPCB.

Thanking You

--
Thiyagaraj A, & Villager's of MalaiPalayam Panchayat,
No.4/231, Nagarakalanthai Pirivu ,Dasanaicken Palayam (Post),
MalaiPalayam Village, Sulur (Taluk)
Coimbatore District, Tamil Nadu – 642202
Mobile: 9865030794

3 attachments

- **13th May 2022 - DEE and DC.pdf** 174K
- **CertiFicate1 (3) (1).pdf** 4432K
- **CertiFicate2 (5).pdf** 4432K

13th May 2022

Malaipalayam, Coimbatore

From

A. Thiyagaraj, S/o. K. Arogyasamy,
4/231, Nagarakalandai Pirivu, Dasanaikan Palayam (Post),
Sulur (Taluk), Malai Palayam, Coimbatore District – 642202
Mobile : 9865030794

To

1. **Dr. G. S. Sameeran I.A.S.,**
   The District Collector of Coimbatore,
   Collectorate Building, Coimbatore – 641018
   Phone: +91-422-2301114 / Email ID : collrcbe@nic.in
2. **Dr. R. Chandrasekaran, M.E, M.B.A, Ph.D.,**
   The District Environmental Engineer (Coimbatore - South),
   Tamil Nadu Pollution Control Board,
   Plot No. E-55A, Kuruchi, SIDCO Industrial Estate,
   Pollachi Main Road, Coimbatore- 641021

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Thanking You

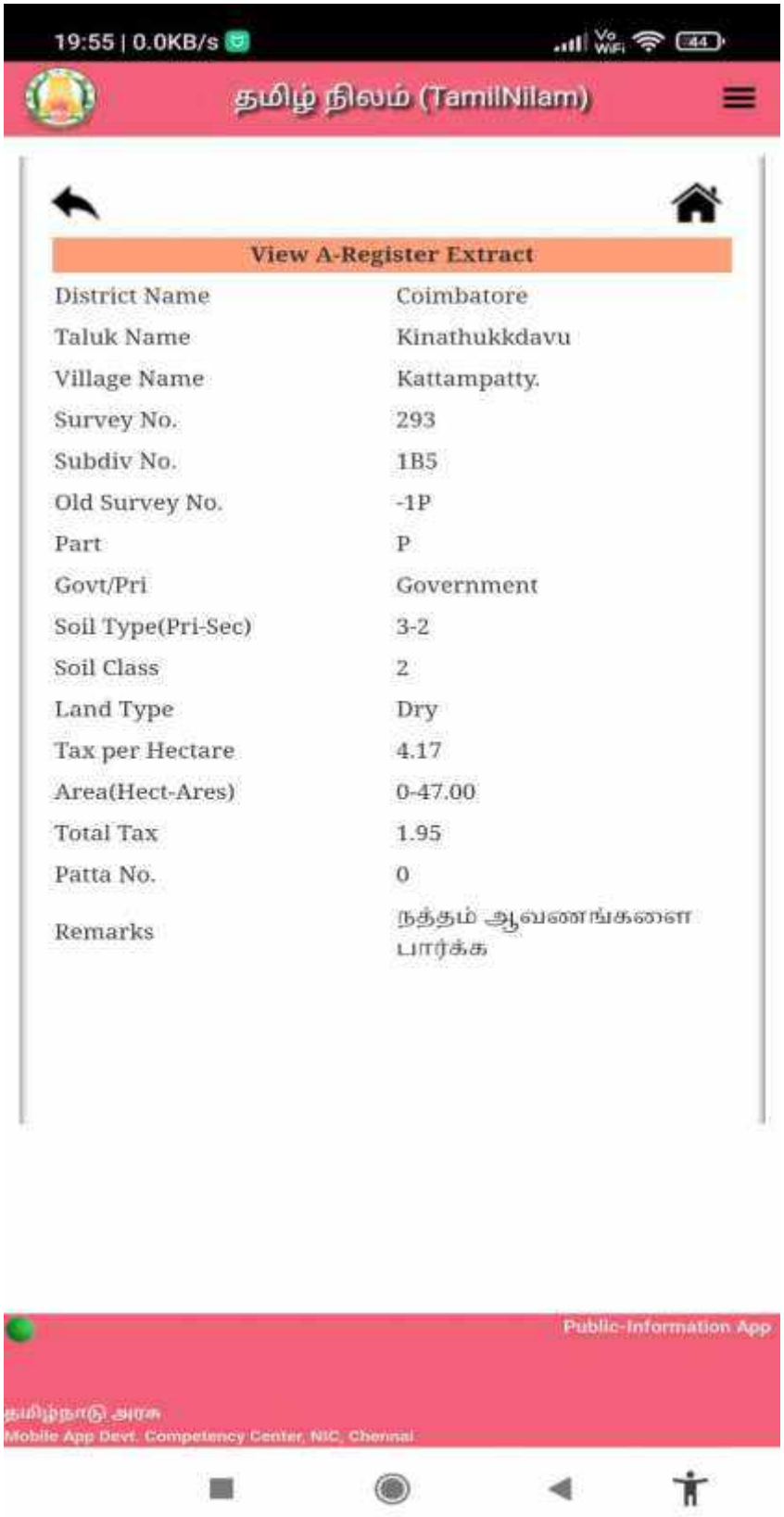
Yours Faithfully

A.Thiyagaraj

Note:

Attached Consent order of TNPCB

Attached Revenue Land Classification----------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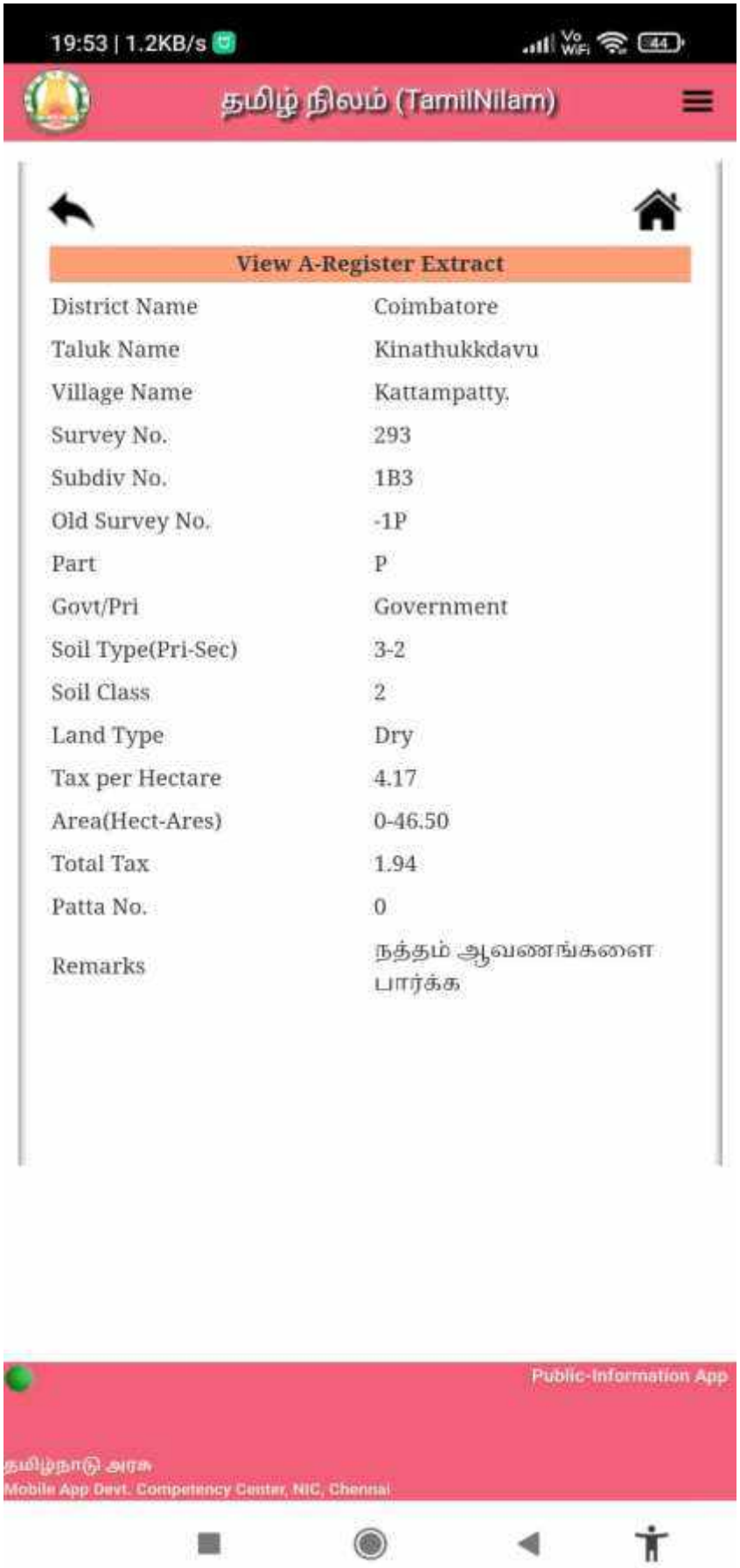
தமிழ் நிலம் (TamilNilam)
View A-Register Extract
District Name Coimbatore
Taluk Name Kinathukkdavu
Village Name Kattampatty.
Survey No. 293
Subdiv No. 1B5
Old Survey No. -1P
Part P
Govt/Pri Government
Soil Type(Pri-Sec) 3-2
Soil Class 2
Land Type Dry
Tax per Hectare 4.17
Area(Hect-Ares) 0-47.00
Total Tax 1.95
Patta No. 0
Remarks நத்தம் ஆவணங்களை பார்க்க
Public-Information App
தமிழ்நாடு அரசு
Mobile App Devt. Competency Center, NIC, Chennai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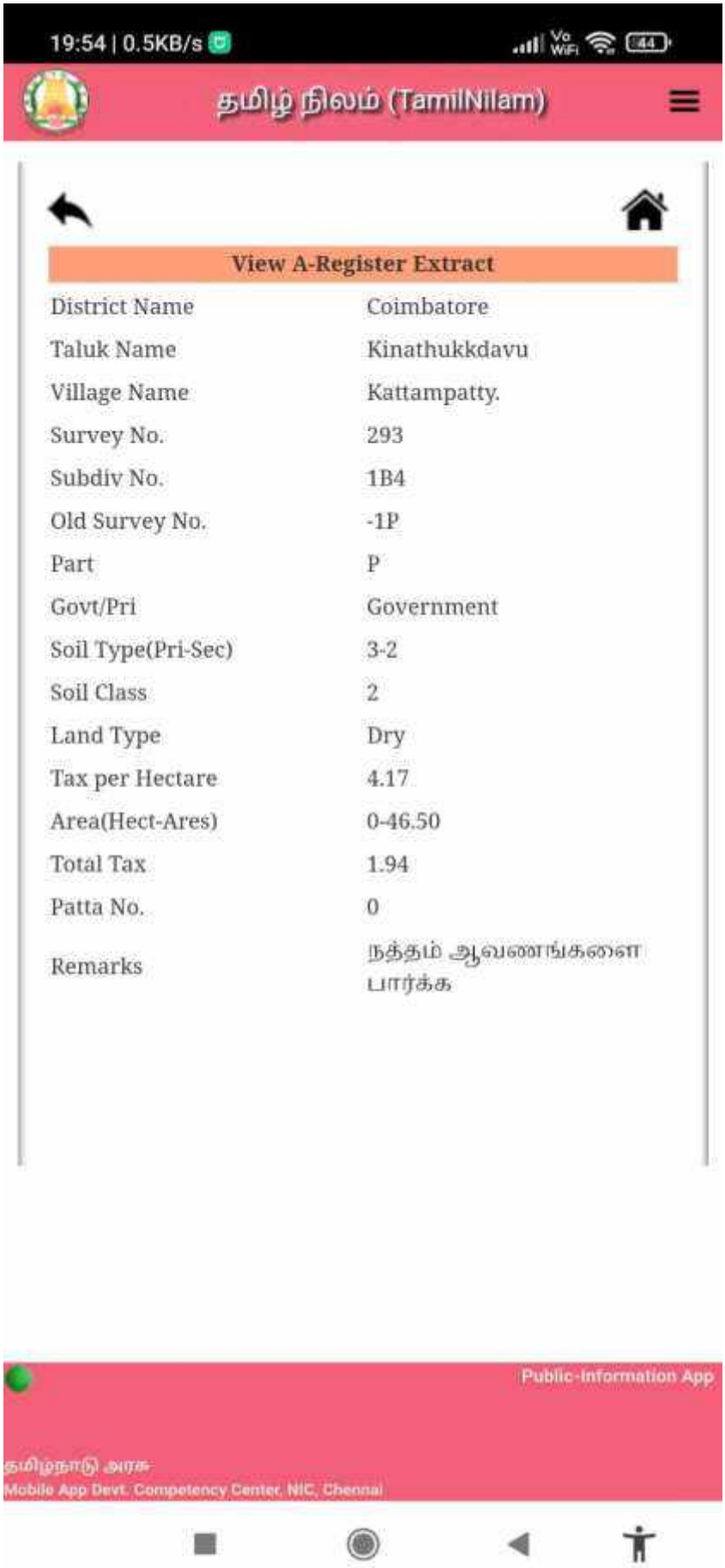
Village Name Kattampatty.
Survey No. 293
Subdiv No. 1B3
Old Survey No. -1P
Part P
Govt/Pri Government
Soil Type(Pri-Sec) 3-2
Soil Class 2
Land Type Dry
Tax per Hectare 4.17
Area(Hect-Ares) 0-46.50
Total Tax 1.94
Patta No. 0
Remarks நத்தம் ஆவணங்களை பார்க்க
Public-Information App
தமிழ்நாடு அரசு
Mobile App Devt. Competency Center, NIC, Chennai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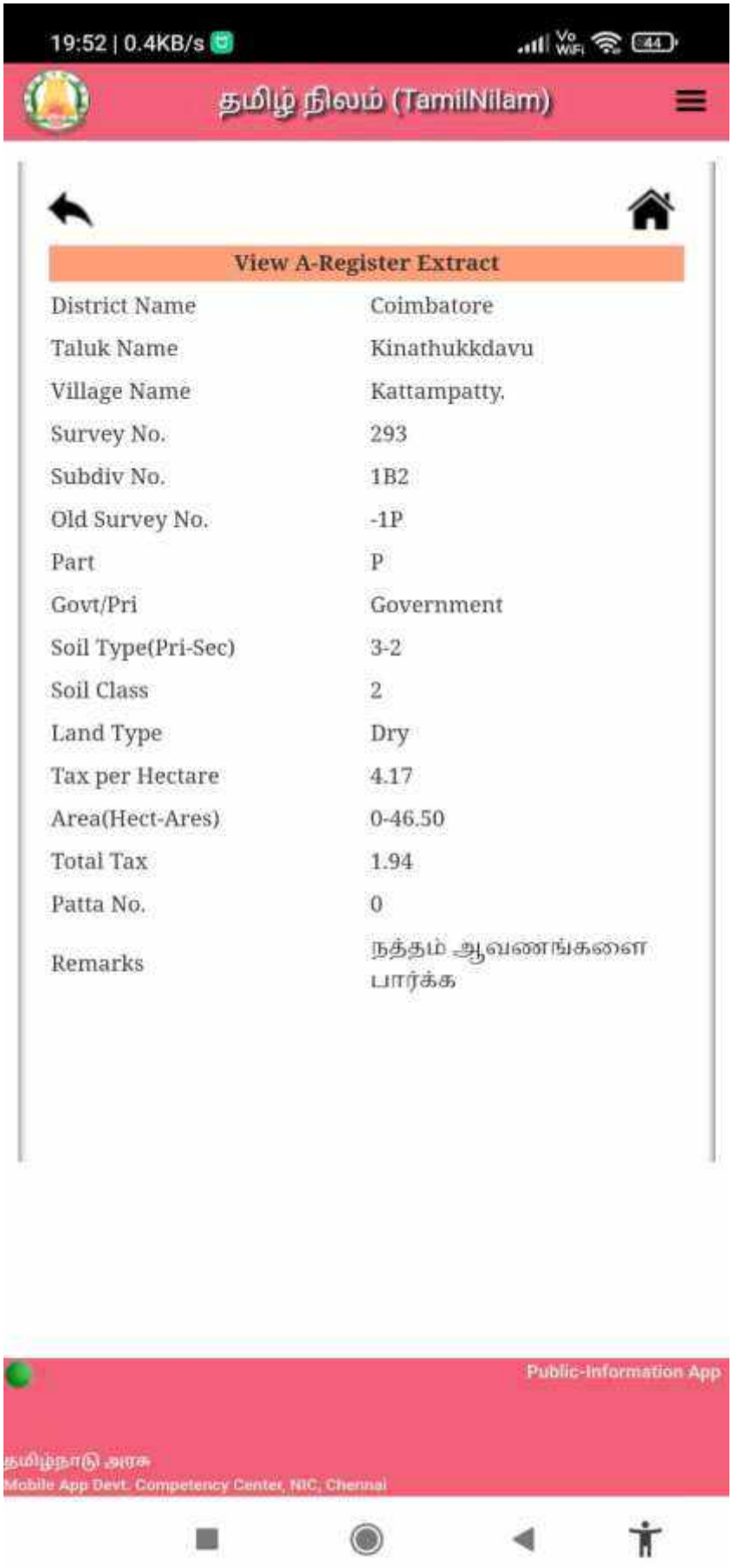
Taluk Name Kinathukkdavu
Village Name Kattampatty.
Survey No. 293
Subdiv No. 1B4
Old Survey No. -1P
Part P
Govt/Pri Government
Soil Type(Pri-Sec) 3-2
Soil Class 2
Land Type Dry
Tax per Hectare 4.17
Area(Hect-Ares) 0-46.50
Total Tax 1.94
Patta No. 0
Remarks நத்தம் ஆவணங்களை பார்க்க
Public-Information App
தமிழ்நாடு அரசு
Mobile App Devt. Competency Center, NIC, Chennai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Village Name Kattampatty.
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Subdiv No. 1B2
Old Survey No. -1P
Part P
Govt/Pri Government
Soil Type(Pri-Sec) 3-2
Soil Class 2
Land Type Dry
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Public-Information App
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Mobile App Devt. Competency Center, NIC, Chennai

REMMY
SUBSTRATES INDIA
PRIVATE LIMITED

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- My Places
  - Sightseeing Tour
    - Make sure 3D Buildings layer is checked
    - PAP Canal (Parambikulam Aliya...
    - Start tour here
    - The Eiffel Tower
      - Located in Paris, France
    - St Peters Basilica
      - Located in Vatican City
    - Sydney
      - New South Wales, Australia
    - Christ the Redeemer
      - Located in Rio, Brazil
    - The Grand Canyon

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  - Borders and Labels
  - Places
  - Photos
  - Roads
  - 3D Buildings
  - Weather
  - Gallery
  - More
  - Terrain

5/2022

1985 2022

Mohachi Thottam

Remmy Substrates Unit 2

Pradeep Exports

M K Fibre

155

Image © 2022 CNES / Airbus

Google Earth

10°49'37.57" N 77°10'06.14" E elev 0 m eye alt 1.09 km

ENG IN

19:47 24-05-2022

Google Earth Pro

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Search

ex: Computer repair near Boston

Get Directions History

▼ Places

- Varun Fibers Unit 1
- Varun Fibers Unit 2
- Effluent Discharged into Land
- Chemical Buffering - Coir Substrat...
- Duinkop - Unit 2
- Open Drying Yard - Causing Dust /...
- DuinKop - Unit 1
- Chemical Buffering - in Bunkers
- Effluent Dischrage into Land
- Coir Pith - Open Drying Yard - Air ...
- Chemical Effluent Discharge
- Ground Water Extraction
- Wells near PAP Canal
- Remmy Substrates Unit 2
- Well 1
- Well 5.
- Remmy Substrates Unit 1

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- Primary Database
  - Announcements
  - Borders and Labels
  - Places
  - Photos
  - Roads
  - 3D Buildings
  - Weather
  - Gallery
  - More
- Terrain

10/2021

1985 2022

Remmy Substrates Unit 1

Asian

Sri Kalyana malai Tbirumana...

Remmy Substrates

Sriram Fibers

155

Image © 2022 Maxar Technologies

Google Earth

1985

Imagery Date: 2/27/2021 10°49'04.80" N 77°09'14.41" E elev 0 m eye alt 770 m

ENG IN 19:22 24-05-2022

Exporterwise Details of Export of Coir and Coir Products (2020-21)

SL. No.	Exporter Name	Quantity (MT)	Value (Rs. Lakhs)	Quantity %	Value %
1	REMMY SUBSTRATES INDIA PRIVATE LTD.	78946.33	19877.12	6.79	5.26
2	KERAFIBRETEX INTERNATIONAL PVT.LTD.	16913.40	17706.01	1.45	4.69
3	HARISH COCONUT PRODUCTS PVT. LTD.	73466.87	13795.31	6.32	3.65
4	DUTCH PALNTIN COIR INDIA PVT.LTD	42060.15	13088.32	3.62	3.46
5	N C JOHN & SONS LIMITED	9172.05	9267.93	0.79	2.45
6	PALM FIBRE (INDIA) PRIVATE LTD.	6661.22	8889.17	0.57	2.35
7	NIVETHA EXPORTERS	22631.65	6696.50	1.95	1.77
8	TRAVANCORE COCOTUFT PVT.LTD.	5232.74	6162.85	0.45	1.63
9	SAANVI AGRICULTURAL PRODUCTS PVT. LTD.	22269.02	6054.34	1.91	1.60
10	GREENEEM AGRI PRIVATE LIMITED	24490.72	5937.25	2.11	1.57
11	SIVANTHI JOE COIRS	10023.64	5630.14	0.86	1.49
12	WILLIAM GOODACRE & SONS INDIA LTD	5226.05	5499.21	0.45	1.46
13	FIBRE WORLD	4789.38	4854.46	0.41	1.28
14	PELEMIX INDIA (P) LTD	15308.68	4803.64	1.32	1.27
15	R.L.KHANNA & COMPANY (OVERSEAS)	4255.62	4635.88	0.37	1.23
16	ALLEPPEY CO LTD.	5134.71	4572.04	0.44	1.21
17	DUINKOP ENTERPRISES(P) LTD.,	14283.32	4289.17	1.23	1.14
18	R A R COIR INDUSTRIES	17768.18	3874.37	1.53	1.03
19	SATYAM COIR PRODUCTS	19503.03	3595.62	1.68	0.95
20	COCO MATS INTERNATIONAL	13557.43	3560.34	1.17	0.94
21	RAM COIR MILLS	3812.31	3456.36	0.33	0.91
22	GREENGLOBE EXPORTS INDIA PVT. LTD.	12588.69	3294.60	1.08	0.87
23	M/S CHARLES FIBRES PVT. LTD.,	13213.16	3100.20	1.14	0.82
24	ROYAL GREEN EXPORT	11815.73	3069.14	1.02	0.81
25	THE TRAVANCORE MATS & MATTING COMPANY	2915.85	2953.95	0.25	0.78
26	FORTUNE TRADING COMPANY	9194.91	2930.37	0.79	0.78
27	COCO FIBRE TEX	2840.74	2640.14	0.24	0.70
28	ANNAI TRADERS	11561.84	2546.44	0.99	0.67
29	ROYAL EXPORTS	9069.60	2526.50	0.78	0.67
30	FLOOR GARDENS	2794.06	2493.06	0.24	0.66
31	BROTHERS COIR MILLS	3028.50	2446.98	0.26	0.65
32	NELSUN COIR PRODUCTS PVT. LTD.	8603.91	2433.67	0.74	0.64
33	GROWRITE SUBSTRATES(INDIA)PVT.LTD.	5950.38	2403.68	0.51	0.64
34	UNITED COIR FACTORIES	2519.43	2398.95	0.22	0.63
35	INDUS COCO SUBSTRATES	8604.93	2381.97	0.74	0.63
36	GROW GREEN COIR	9127.00	2308.84	0.78	0.61
37	KERALA BALERS LTD	2418.31	2305.74	0.21	0.61
38	MATS N MORE	2351.80	2260.26	0.20	0.60
39	ELITE CARBON CREATIONS PVT. LTD.	11747.91	2231.75	1.01	0.59
40	ATHISH PRESSING MILL	13147.56	2212.92	1.13	0.59
41	DHANU ENTERPRISE	11303.07	2161.40	0.97	0.57

Exporters Of Coir & Coir Products (2019-20)
Exporters Performance to During The Period From April'2019 To March'2020

Quantity in Tonnes. Value in Rs.Lakhs

Sl.No.	EXPORTER		QUANTITY	VALUE	QTY%	VAL%
1	RA1	REMMY SUBSTRATES INDIA PRIVATE LTD.	72070.06	15010.63	7.29	5.44
2	D20	DUTCH PALNTIN COIR INDIA PVT.LTD	38603.90	10138.87	3.90	3.68
3	K38	KERAFIBRETEX INTERNATIONAL PVT.LTD.	8501.96	8649.99	0.86	3.14
4	H31	HARISH COCONUT PRODUCTS PVT. LTD.	53664.95	8296.73	5.43	3.01
5	P34	PALM FIBRE (INDIA) PRIVATE LTD.	5143.01	6761.63	0.52	2.45
6	T39	TRAVANCORE COCOTUFT PVT.LTD.	5221.85	5809.38	0.53	2.11
7	G55	GREENEEM AGRI PRIVATE LIMITED	30091.74	5716.63	3.04	2.07
8	F14	FIBRE WORLD	4988.89	4976.71	0.50	1.80
9	P43	PELEMIX INDIA (P) LTD	16812.05	4786.86	1.70	1.74
10	N04	N C JOHN & SONS LIMITED	4151.54	4433.98	0.42	1.61
11	A06	ALLEPPEY CO LTD.	4377.82	4061.64	0.44	1.47
12	W03	WILLIAM GOODACRE & SONS INDIA LTD	3496.88	3783.44	0.35	1.37
13	S48	SIVANTHI JOE COIRS	10841.83	3495.54	1.10	1.27
14	D10	DUINKOP ENTERPRISES(P) LTD.,	13007.45	3218.89	1.32	1.17
15	R81	R A R COIR INDUSTRIES	17103.44	3114.07	1.73	1.13
16	SC1	SATYAM COIR PRODUCTS	19272.30	3050.34	1.95	1.11
17	N18	NIVETHA EXPORTERS	13490.79	3030.98	1.36	1.10
18	R27	RAM COIR MILLS	3230.99	2939.53	0.33	1.07
19	R16	R.L.KHANNA & COMPANY (OVERSEAS)	2782.42	2897.35	0.28	1.05
20	E59	ANNAMALAI EXIM	16701.84	2734.22	1.69	0.99
21	SM4	SAANVI AGRICULTURAL PRODUCTS PVT. LTD.	13129.89	2719.26	1.33	0.99
22	C55	COCO FIBRE TEX	2818.85	2574.80	0.29	0.93
23	T07	THE TRAVANCORE MATS & MATTING COMPANY	2679.30	2517.21	0.27	0.91
24	U02	UNITED COIR FACTORIES	2715.15	2516.97	0.27	0.91
25	P64	ATHISH PRESSING MILL	16001.62	2491.32	1.62	0.90
26	J33	SIVANTHI JOE SUBSTRATES PVT. LIMITED	5999.29	2336.72	0.61	0.85
27	C50	COCO MATS INTERNATIONAL	10888.86	2312.46	1.10	0.84
28	GB3	GREENGLOBE EXPORTS INDIA PVT. LTD.	11137.06	2268.94	1.13	0.82
29	BA2	BIOGROW SUBSTRATES INDIA PRIVATE LTD.	5852.11	2186.65	0.59	0.79

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सूक्ष्म, लघु और मध्यम उघम मंत्रालय, भारत सरकार
Ministry of Micro, Small and Medium Enterprises, Govt. of India)
पी बी न§/P.B.No. 1752, ए. जी. रोड्/ M.G. Road, कोच्ची/Kochi-16

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Export of Coir and Coir Products- Exporters Performance, 2017-18

Sl.No.		EXPORTER	QUANTITY	VALUE	QTY%	VAL%
1	H31	HARISH COCONUT PRODUCTS PVT. LTD.	60255.14	11221.01	5.93	4.43
2	D20	DUTCH PALNTIN COIR INDIA PVT.LTD	41596.64	8931.33	4.09	3.53
3	F55	SRIRAM FIBRES	37365.32	7161.36	3.68	2.83
4	P71	PRADEEP EXPORTS,	33162.11	6579.09	3.26	2.60
5	E59	ANNAMALAI EXIM	31257.60	5867.53	3.07	2.32
6	K38	KERAFIBRETEX INTERNATIONAL PVT.LTD.	6756.91	5735.64	0.66	2.27
7	P34	PALM FIBRE (INDIA) PRIVATE LTD.	4569.12	5459.29	0.45	2.16
8	T39	TRAVANCORE COCOTUFT PVT.LTD.	5345.16	5289.01	0.53	2.09
9	P64	ATHISH PRESSING MILL	28481.80	5259.71	2.80	2.08
10	G55	GREENEEM AGRI PRIVATE LIMITED	31455.79	5035.90	3.09	1.99
11	F14	FIBRE WORLD	4917.42	4652.04	0.48	1.84
12	A06	ALLEPPEY CO LTD.	4412.29	4483.33	0.43	1.77
13	T07	THE TRAVANCORE MATS & MATTING COMPANY	4398.88	4335.63	0.43	1.71
14	R43	R.P.TRADERS & CO	22415.84	4216.77	2.21	1.67
15	R27	RAM COIR MILLS	4743.89	3887.81	0.47	1.54

Exporter Statistics

Exporter-wise performance of export of coir and coir products during the year 2016-17

Quantity in Tonnes. & Value in Rs.Lakhs

Sl.No.	EXPORTER	QUANTITY	VALUE	QTY%	VAL%
1	HARISH COCONUT PRODUCTS PVT. LTD.	64828.59	9390.79	6.77	4.12
2	DUTCH PALNTIN COIR INDIA PVT.LTD	39137.96	8607.90	4.09	3.77
3	KERAFIBRETEX INTERNATIONAL PVT.LTD.	7520.87	6131.63	0.79	2.69
4	ANNAMALAI EXIM	37394.14	5411.54	3.91	2.37
5	PALM FIBRE (INDIA) PRIVATE LTD.	4199.20	5284.74	0.44	2.32
6	PRADEEP EXPORTS,	27057.94	5096.52	2.83	2.23
7	SRIRAM FIBRES	34088.86	4991.38	3.56	2.19
8	ALLEPPEY CO LTD.	4762.37	4906.77	0.50	2.15
9	FIBRE WORLD	4793.30	4761.91	0.50	2.09
10	THE TRAVANCORE MATS & MATTING COMPANY	4984.97	4591.89	0.52	2.01
11	TRAVANCORE COCOTUFT PVT.LTD.	4387.58	4574.04	0.46	2.00
12	ATHISH PRESSING MILL	30106.10	4282.68	3.15	1.88
13	N C JOHN & SONS LIMITED	3740.13	3935.54	0.39	1.72
14	R.P.TRADERS & CO	25740.20	3719.26	2.69	1.63
15	RAM COIR MILLS	4282.27	3648.10	0.45	1.60
16	KANTI FLOOR FURNISHERS	3922.42	3617.58	0.41	1.59
17	GREENEEM AGRI PRIVATE LIMITED	20160.06	3353.01	2.11	1.47
18	S S S GLOBAL	17047.83	2923.65	1.78	1.28
19	PELEMIX INDIA (P) LTD	12687.18	2842.21	1.33	1.25
20	KERALA BALERS LTD	2693.78	2770.26	0.28	1.21
21	SIVANTHI JOE COIRS	10101.62	2600.94	1.06	1.14
22	WILLIAM GOODACRE & SONS INDIA LTD	2394.17	2598.01	0.25	1.14
23	R.L.KHANNA & COMPANY (OVERSEAS)	2400.61	2494.46	0.25	1.09
24	R A R COIR INDUSTRIES	15567.18	2450.12	1.63	1.07
25	XTREME COIR INDIA PVT. LTD.	11432.41	2037.51	1.19	0.89
26	UNITED COIR FACTORIES	2188.30	1881.73	0.23	0.82
27	KANNAN FIBRE INDUSTRIES	12341.91	1829.08	1.29	0.80
28	TUFKO INTERNATIONAL	1735.98	1752.07	0.18	0.77
29	DHANU ENTERPRISE,	11920.25	1722.61	1.25	0.75
30	NELSUN COIR PRODUCTS PVT. LTD.	8244.05	1703.79	0.86	0.75
31	SIVANTHI JOE SUBSTRATES PVT. LIMITED	8325.21	1658.10	0.87	0.73
32	COCO FIBRE TEX	1783.38	1650.33	0.19	0.72
33	SUN UNIVERSAL	9806.60	1615.92	1.02	0.71
34	ANAR COIR PRIVATE LIMITED,	8461.85	1604.72	0.88	0.70
35	FLOOR DECOR	1722.98	1584.33	0.18	0.69
36	SATYAM COIR PRODUCTS	10642.81	1544.06	1.11	0.68
37	GROWRITE SUBSTRATES (INDIA)PVT.LTD.	4419.63	1526.65	0.46	0.67
38	M.M.COIR PRODUCTS	10439.30	1520.45	1.09	0.67
39	ECO COIR PRODUCTS	6066.20	1482.91	0.63	0.65
40	BROTHERS COIR MILLS	2014.94	1461.56	0.21	0.64
41	PGT EXPORTS	10306.23	1428.68	1.08	0.63
42	AGRO GREEN COIRS	8681.10	1421.15	0.91	0.62
43	COCO MATS INTERNATIONAL	8760.68	1358.56	0.92	0.60
44	INDIAN EMPORIUM	1155.07	1354.50	0.12	0.59
45	LEGRO INDIA PVT LTD	7311.00	1344.50	0.76	0.59
46	KING HYDROPONICS	7227.09	1327.39	0.76	0.58
47	PSG COIR PRODUCTS	8454.26	1307.61	0.88	0.57
48	TECHNO EXPORTS	5147.69	1268.06	0.54	0.56

Exporter Statistics

Exporterwise Performance of Coir and Coir Products during the year 2015-16

Quantity in Tonnes. & Value in Rs.Lakhs

Sl.No.	EXPORTER	QUANTITY	VALUE	QTY%	VAL%
1	DUTCH PALNTIN COIR INDIA PVT.LTD	37156.07	7441.97	4.94	3.91
2	HARISH COCONUT PRODUCTS PVT. LTD.	44368.44	7399.88	5.90	3.89
3	KERAFIBRETEX INTERNATIONAL PVT.LTD.	7217.28	6373.40	0.96	3.35
4	THE TRAVANCORE MATS & MATTING COMPANY	5559.59	4834.11	0.74	2.54
5	TRAVANCORE COCOTUFT PVT.LTD.	4496.93	4667.40	0.60	2.45
6	R.P.TRADERS & CO	28873.21	4493.47	3.84	2.36
7	ALLEPPEY CO LTD.	3829.78	4311.67	0.51	2.27
8	N C JOHN & SONS LIMITED	3748.68	4286.64	0.50	2.25
9	GREENEEM AGRI PRIVATE LIMITED	26603.49	4253.49	3.54	2.24
10	KANTI FLOOR FURNISHERS	4659.89	4194.20	0.62	2.21
11	PALM FIBRE (INDIA) PRIVATE LTD.	2947.19	4041.35	0.39	2.13
12	FIBRE WORLD	3939.68	4027.71	0.52	2.12
13	M/S PRADEEP EXPORTS	19451.81	3639.42	2.59	1.91
14	RAM COIR MILLS	3614.32	3470.50	0.48	1.83
15	KERALA BALERS LTD	3115.91	3323.66	0.41	1.75
16	ANNAMALAI EXIM	20298.43	3318.71	2.70	1.75
17	SRIRAM FIBRES	19175.69	3163.21	2.55	1.66
18	SIVANTHI JOE COIRS	13098.01	2780.22	1.74	1.46
19	PELEMIX INDIA (P) LTD	11358.54	2345.68	1.51	1.23
20	WILLIAM GOODACRE & SONS INDIA LTD	2189.75	2289.88	0.29	1.20
21	ATHISH PRESSING MILL	14287.00	2265.98	1.90	1.19
22	R.L.KHANNA & COMPANY (OVERSEAS)	2025.17	2159.27	0.27	1.14
23	NORTH STAR EXPORTS	1765.81	1843.07	0.23	0.97
24	KANNAN FIBRE INDUSTRIES	11839.41	1823.34	1.57	0.96
25	COCO FIBRE TEX	1628.55	1644.49	0.22	0.86
26	TUFKO INTERNATIONAL	1687.41	1639.20	0.22	0.86
27	NELSUN COIR PRODUCTS PVT. LTD.	8280.11	1629.40	1.10	0.86
28	UNITED COIR FACTORIES	1647.72	1621.03	0.22	0.85
29	S S S GLOBAL	10338.10	1548.21	1.37	0.81
30	PSG COIR PRODUCTS	10725.17	1515.74	1.43	0.80
31	NVS AGRO DERIVATIVES	9219.50	1477.32	1.23	0.78
32	R A R COIR INDUSTRIES	8834.01	1431.86	1.17	0.75
33	NATURE'S COIR (P) LTD.	8532.02	1396.82	1.13	0.73
34	BROTHERS COIR MILLS	1755.24	1300.42	0.23	0.68
35	SIVANTHI JOE SUBSTRATES PVT. LIMITED	6515.11	1253.84	0.87	0.66
36	PGT EXPORTS	7746.74	1252.02	1.03	0.66
37	NATURAL COIR INDUSTRIES	7819.62	1240.39	1.04	0.65
38	M.M.COIR PRODUCTS	6386.61	1208.96	0.85	0.64
39	FLOOR DECOR	1228.17	1163.51	0.16	0.61
40	GALUKU INDIA EXPORTS(PVT) LTD	4685.44	1147.71	0.62	0.60
41	ANAR COIR PRIVATE LIMITED,	6768.69	1142.72	0.90	0.60
42	PREETI EXPORTS	7369.33	1137.42	0.98	0.60
43	DHANU ENTERPRISE,	7062.22	1118.20	0.94	0.59
44	XTREME COIR INDIA PVT. LTD.	6818.06	1111.52	0.91	0.58
45	MAYITHARA HOME DECOR	1066.00	1092.86	0.14	0.57
46	AGRO GREEN COIRS	8062.10	1036.98	1.07	0.55
47	BENLION COIR INDUSTRIES	6292.06	1029.77	0.84	0.54

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Overview **Shipments**(3.63K+) **Area**(23)

All Time 2022 2021 2020 More

Total **3824** B/Ls

Trade Date Start Date — End Date

B/L No.

HS Code

Product

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Trade Date	Purchase	Product	Quantity	B/Ls
2022/02/12	United States	COCO COIR BLOCKSCOCO COIR BLOCKS	44.0	
2022/02/12	United States	COCO COIR BLOCKSCOCO COIR BLOCKS	44.0	
2022/02/12	United States	COCO COIR BLOCKSCOCO COIR BLOCKS	44.0	
2022/01/31	United States	COCO COIR BLOCKS 44 PALLETS INVOICE NO REM 2122 B039 DT 26 10…	44.0	
2022/01/31	Portugal	COIR PITH 20 PALLETS	19970.0	
2022/01/31	United States	COCO COIR BLOCKS 44 PALLETS INVOICE NO REM 2122 B039 DT 26 10…	44.0	
2022/01/31	Portugal	COIR PITH 20 PALLETS	23000.0	
2022/01/31	United States	COCO COIR BLOCKS 44 PALLETS INVOICE NO REM 2122 B039 DT 26 10…	44.0	
2022/01/31	United States	COCO COIR BLOCKS 44 PALLETS INVOICE NO REM 2122 B039 DT 26 10…	44.0	
2022/01/31	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2022/01/30	Other	COCONUT COIR FIBRE (SUPERFINE QUALITY)	107.08	
2022/01/30	China	COCONUT COIR FIBRE (B QUALITY)	130.69	
2022/01/28	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2022/01/28	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2022/01/28	China	COIR PITH (5KG BLOCKS)	109700.0	
2022/01/28	China	COIR FIBRE (GREEN STRAP)	130.31	
2022/01/27	Australia	COMPRESSED COIR PITH - 11520 NOS. OF GRO	11520.0	
2022/01/27	China	COIR PITH GROWBAG (100X15X10)-24 PALLETS	15000.0	
2022/01/27	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL	130000.0	
2022/01/27	Australia	COMPRESSED COIR PITH - 10560 NOS. OF GRO	10560.0	
2022/01/27	China	COIR PITH (DEEP WASHED 5KG COARSE BLOCKS	10.15	
2022/01/27	China	COIR PITH (DEEP WASHED 5KG BLOCKS 30X30X	11.2	
2022/01/27	China	COIR PITH GROWBAG (100X20X8)-24 PALLETS	13200.0	
2022/01/27	Australia	COMPRESSED COIR PITH WASHED 5KG BLOCKS	3.36	
2022/01/26	China	COCONUT COIR FIBRE(B QUALITY)	107.86	
2022/01/26	China	COCONUT COIR FIBRE(B QUALITY)	107.3	
2022/01/25	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2022/01/25	China	COCONUT COIR FIBRE (B QUALIY) 472 BALES	64.74	
2022/01/25	United States	COCO COIR BLOCKS	22.0	
2022/01/25	China	COIR PITH (DEEP WASHED WITH LESS FIBRE)	21940.0	

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Overview **Shipments**(3.63K+) **Area**(23)

All Time 2022 2021 2020 More

Total **3824** B/Ls

Trade Date Start Date — End Date

B/L No.

HS Code

Search Now

Product

Purchase

Purchase port

Trade Date	Purchase	Product	Quantity	B/Ls
2022/01/25	The Dominican…	COIR BLOCKS (108 PALLETS) (WE INTEND TO	140730.0	
2022/01/25	China	COIR PITH (5KG BLOCKS)	114100.0	
2022/01/25	China	COIR PITH (5KG BLOCKS)	108600.0	
2022/01/24	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2022/01/22	China	COCONUT COIR FIBRE (B QUALITY)	110.0	
2022/01/22	Portugal	COIR PITH 20PALLETS	23000.0	
2022/01/22	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2022/01/22	China	COCONUT COIR FIBRE(A QUALITY)	109.7	
2022/01/21	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	5655.0	
2022/01/21	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	84610.0	
2022/01/21	China	COCONUT FIBRE (BROWN)	109.62	
2022/01/21	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CL	78000.0	
2022/01/21	China	COIR PITH (5KG COARSE BLOCKS)	22770.0	
2022/01/21	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	120520.0	
2022/01/21	China	COIR PITH GROWBAG (100X15X10)	9700.0	
2022/01/20	China	COIR PITH (5KG BLOCKS)	129620.0	
2022/01/20	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CL	182000.0	
2022/01/20	China	COIR PITH (5KG BLOCKS)	129620.0	
2022/01/19	Other	COCONUT COIR FIBRE (SUPERFINE QUALITY)	108.89	
2022/01/19	China	COCONUT COIR FIBRE(B QUALITY)	108.85	
2022/01/19	China	COCONUT COIR FIBRE(B QUALITY)	126.86	
2022/01/18	The Dominican…	COIR BLOCKS (108 PALLETS) (WE INTEND TO	140900.0	
2022/01/18	China	COIR PITH (5KG BLOCKS)	109900.0	
2022/01/18	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL	130000.0	
2022/01/18	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	86810.0	
2022/01/18	China	COCONUT COIR FIBRE(B QUALITY)	132.26	
2022/01/18	China	COIR PITH (5KG BLOCKS)	110800.0	
2022/01/18	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL	130000.0	
2022/01/14	United States	COCO COIR BLOCKSCOCO COIR BLOCKS	44.0	
2022/01/14	United States	COCO COIR BLOCKSCOCO COIR BLOCKS	44.0	

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Trade Date	Purchase	Product	Quantity	B/Ls
2022/01/14	China	COIR PITH (DEEP WASHED 5KG COARSE BLOCKS	22750.0	
2022/01/14	United States	COCO COIR BLOCKSCOCO COIR BLOCKS	44.0	
2022/01/14	China	COIR PITH (50% PITH/50% COARSE BLOCKS)-2	22750.0	
2022/01/13	China	COCONUT COIR FIBRE (B QUALITY)	110.63	
2022/01/13	China	22 PALLETS - COIR PITH (DEEP WASHED 5K	23050.0	
2022/01/13	China	22 PALLETS - COIR PITH (DEEP WASHED 5K	21390.0	
2022/01/13	China	22 PALLETS - COIR PITH (DEEP WASHED 5K	22540.0	
2022/01/13	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL	130000.0	
2022/01/13	China	22 PALLETS - COIR PITH (DEEP WASHED 5K	20640.0	
2022/01/13	China	COCONUT COIR FIBRE (A QUALITY)	106.03	
2022/01/12	The Dominican…	COIR BLOCKSCOIR BLOCKSCOIR BLOCKS120 PALLETS OF COIR BLO…	120.0	
2022/01/12	The Dominican…	COIR BLOCKS120 PALLETS OF COIR BLOCKS INVOICE NO REM 2122 B…	120.0	
2022/01/12	The Dominican…	COIR BLOCKS120 PALLETS OF COIR BLOCKS INVOICE NO REM 2122 B…	120.0	
2022/01/12	The Dominican…	COIR BLOCKS (108 PALLETS) (WE INTEND TO	140640.0	
2022/01/12	The Dominican…	COIR BLOCKSCOIR BLOCKSCOIR BLOCKS120 PALLETS OF COIR BLO…	120.0	
2022/01/12	The Dominican…	COIR BLOCKS120 PALLETS OF COIR BLOCKS INVOICE NO REM 2122 B…	120.0	
2022/01/12	China	COCONUT COIR FIBRE (B QUALITY) (WE INTEN	133120.0	
2022/01/12	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2022/01/12	The Dominican…	COIR BLOCKSCOIR BLOCKSCOIR BLOCKS120 PALLETS OF COIR BLO…	120.0	
2022/01/12	Australia	CYCO COCO BITZ 50L (1800 BAGS) (WE INTE	18720.0	
2022/01/12	China	COCONUT COIR FIBRE (B QUALITY)	109.08	
2022/01/11	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL	130000.0	
2022/01/11	United States	COCO COIR BLOCKSCOCO COIR BLOCKSCOCO COIR BLOCKSCOCO C…	110.0	
2022/01/11	United States	COCO COIR BLOCKSCOCO COIR BLOCKSCOCO COIR BLOCKSCOCO C…	110.0	
2022/01/11	United States	COCO COIR BLOCKSCOCO COIR BLOCKSCOCO COIR BLOCKSCOCO C…	110.0	
2022/01/10	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CL	104000.0	
2022/01/10	China	COCONUT FIBRE (BROWN)	109.27	
2022/01/08	China	COCONUT FIBRE (BROWN)	126.95	
2022/01/07	China	24 PALLETS - COIR PITH GROWBAG (100X15X1	15000.0	
2022/01/07	Portugal	COIR PITH 20800 BLOCKS	104000.0	

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2022/01/06	China	COCONUT COIR FIBRE(B QUALITY)	110.7	
2022/01/06	South Africa	COCOS PITH SELECT WASHED (WE INTEND TO	22960.0	
2022/01/06	South Africa	COCOS PITH SELECT WASHED (WE INTEND TO	22800.0	
2022/01/06	Taiwan(China)	COCONUT FIBRE (BROWN)	99.22	
2022/01/05	Australia	COMPRESSED COIR PITH - 11520 NOS. OF GRO	11520.0	
2022/01/05	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	60860.0	
2022/01/05	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI	113050.0	
2022/01/05	China	COCONUT COIR FIBRE(B QUALITY)	111.99	
2022/01/05	China	COIR PITH (5KG BLOCKS)	111000.0	
2022/01/05	Australia	COMPRESSED COIR PITH - 11520 NOS. OF GRO	11520.0	
2022/01/04	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL	130000.0	
2022/01/04	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2022/01/04	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CL	78000.0	
2022/01/04	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2022/01/04	Portugal	COIR PITH 20 PALLETS	23000.0	
2022/01/04	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2022/01/04	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CL	156000.0	
2022/01/03	China	COCONUT COIR FIBRE(B QUALITY)	131.09	
2022/01/03	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2022/01/01	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL	52000.0	
2021/12/31	China	COCONUT COIR FIBRE (SUPERFINE QUALITY)	130330.0	
2021/12/31	United States	COCO COIR BLOCKS	19500.0	
2021/12/31	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CL	78000.0	
2021/12/31	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI	109840.0	
2021/12/30	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CL	156000.0	
2021/12/30	United States	COCO COIR BLOCKS (WE INTEND TO CLAIM RE	19500.0	
2021/12/30	United States	COCO COIR BLOCKS (WE INTEND TO CLAIM REW	19500.0	
2021/12/30	United States	COCO COIR BLOCKS (WE INTEND TO CLAIM RE	19500.0	
2021/12/30	China	COIR PITH (5KG BLOCKS)	65160.0	
2021/12/30	United States	COCO COIR BLOCKS (WE INTEND TO CLAIM REW	19500.0	

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2021/12/30	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/12/29	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	124520.0	
2021/12/29	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI	111580.0	
2021/12/28	Australia	CYCO COCO LITE 50L (WE INTEND TO CLAIM R	18720.0	
2021/12/28	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI	110220.0	
2021/12/28	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2021/12/28	Australia	CYCO COCO COIR 50L (WE INTEND TO CLAIM R	18720.0	
2021/12/27	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA	156000.0	
2021/12/27	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA	156000.0	
2021/12/26	The Dominican…	COIR BLOCKSCOIR BLOCKSCOIR BLOCKS120 PALLETS OF COIR BLO…	120.0	
2021/12/26	The Dominican…	20 PALLETS OF COIR BLOCKS INVOICE NO REM 2122 B042 DT 31 10 20…	20.0	
2021/12/26	The Dominican…	COIR BLOCKSCOIR BLOCKSCOIR BLOCKSCOIR BLOCKSCOIR BLOCK…	120.0	
2021/12/25	China	COCONUT COIR FIBRE(B QUALITY)	111.55	
2021/12/24	United States	COCO COIR BLOCKSCOCO COIR BLOCKSCOCO COIR BLOCKS	66.0	
2021/12/24	United States	COCO COIR BLOCKSCOCO COIR BLOCKS	44.0	
2021/12/24	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA	52000.0	
2021/12/24	China	COCONUT COIR FIBRE (B QUALITY) (WE INTE	111720.0	
2021/12/23	Portugal	COIR CUT FIBRE BALES 3800 BALES	19000.0	
2021/12/23	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI	109360.0	
2021/12/23	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA	156000.0	
2021/12/22	China	COCONUT FIBRE (BROWN)	108.0	
2021/12/21	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA	104000.0	
2021/12/21	The Dominican…	COIR BLOCKSCOIR BLOCKSCOIR BLOCKSCOIR BLOCKS120 PALLETS …	120.0	
2021/12/21	The Dominican…	COIR BLOCKSCOIR BLOCKSCOIR BLOCKSCOIR BLOCKS120 PALLETS …	120.0	
2021/12/21	The Dominican…	COIR BLOCKS120 PALLETS OF COIR BLOCKS INVOICE NO REM 2122 B…	120.0	
2021/12/21	Portugal	COIR PITH 20800 BLOCKS	104000.0	
2021/12/21	Portugal	COIR PITH 20 PALLETS	19970.0	
2021/12/21	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2021/12/21	Portugal	COIR PITH 20800 BLOCKS	104000.0	
2021/12/21	China	COCONUT COIR FIBRE (SUPERFINE QUALITY)	137.68	

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2021/12/20	China	COIR PITH (DEEP WASHED 5KG BLOCKS)-12 P	10.77	
2021/12/20	China	COCONUT COIR FIBRE (B QUALITY)	114.8	
2021/12/20	China	COIR PITH (DEEP WASHED 5KG COARSE BLOCKS	10.33	
2021/12/20	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA	104000.0	
2021/12/19	United States	COCO COIR BLOCKSCOCO COIR BLOCKS 44 PALLETS COCO COIR BL…	44.0	
2021/12/18	China	COIR PITH 70%PITH/30%PITH COARSE BLOCKS-	7060.0	
2021/12/18	China	COIR PITH DEEP WASHED 5KG BLOCKS-6 PALLE	6520.0	
2021/12/18	China	COIR PITH DEEP WASHED 5KG BLOCKS-22 PALL	20910.0	
2021/12/18	China	COIR PITH GROWBAG (100X15X10)-24 PALLETS	15000.0	
2021/12/18	China	COIR PITH DEEP WASHED 5KG BLOCKS-11 PALL	10590.0	
2021/12/18	China	COIR PITH DEEP WASHED 5KG BLOCKS-11 PALL	10590.0	
2021/12/18	China	COIR PITH 70%PITH/30%PITH COARSE BLOCKS-	5180.0	
2021/12/18	China	COIR PITH 70%PITH/30%PITH COARSE BLOCKS-	7060.0	
2021/12/18	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA	104000.0	
2021/12/18	China	COIR PITH GROWBAG (30X30X30)-16 PALLETS	4368.0	
2021/12/18	China	COCONUT COIR FIBRE(BQUALITY)	107.85	
2021/12/18	China	22 PALLETS - COIR PITH (50% PITH / 50% C	22960.0	
2021/12/18	China	COIR PITH 70%PITH/30%PITH COARSE BLOCKS-	5180.0	
2021/12/18	China	COIR PITH DEEP WASHED 5KG BLOCKS-22 PALL	20910.0	
2021/12/18	China	COIR PITH GROWBAG (100X15X10)-24 PALLETS	15000.0	
2021/12/18	China	01 PALLET - COIR PITH (DEEP WASHED 5KG B	990.0	
2021/12/18	China	COIR PITH DEEP WASHED 5KG BLOCKS-6 PALLE	6520.0	
2021/12/18	China	COIR PITH GROWBAG (30X30X30)-16 PALLETS	4368.0	
2021/12/18	China	COIR PITH GROWBAG (100X15X10)-24 PALLETS	15000.0	
2021/12/18	China	21 PALLETS - COIR PITH (5KG COARSE BLOCK	20930.0	
2021/12/18	China	COIR PITH GROWBAG (100X15X10)-24 PALLETS	15000.0	
2021/12/16	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/12/15	China	COCONUT COIR FIBRE(B QUALITY)	114.06	
2021/12/15	The Dominican…	COIR BLOCKS120 PALLETS OF COIR BLOCKS INVOICE NO REM 2122 B…	120.0	
2021/12/14	Portugal	COIR PITH 10400 BLOCKS	52000.0	

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Trade Date	Purchase	Product	Quantity	B/Ls
2021/12/14	China	COCONUT COIR FIBRE(B QUALITY)	91.8	
2021/12/14	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2021/12/11	Other	COCONUT FIBRE (BROWN)	111.76	
2021/12/10	Other	COCONUT FIBRE (BROWN)	109.93	
2021/12/10	Portugal	COIR PITH 20800 BLOCKS	104000.0	
2021/12/10	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CL	104000.0	
2021/12/07	China	COCONUT FIBRE (BROWN)	133.19	
2021/12/07	Portugal	COIR PITH 10400 BLOCKS	52.0	
2021/12/07	China	COIR PITH GROWBAG (30X30X30)-24 PALLETS	6552.0	
2021/12/07	China	COIR PITH GROWBAG (30X30X30)-24 PALLETS	6552.0	
2021/12/07	China	COIR PITH GROWBAG (100X15X10)-24 PALLETS	15000.0	
2021/12/07	China	COCONUT FIBRE (BROWN)	111.61	
2021/12/06	United States	COCO COIR BLOCKS (WE INTEND TO CLAIM REW	19500.0	
2021/12/06	Other	COCONUT COIR FIBRE (A QUALITY)	134.52	
2021/12/06	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/12/05	Other	COCONUT COIR FIBRE (A QUALITY)	134.52	
2021/12/04	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2021/12/04	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA	104000.0	
2021/12/03	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL	52000.0	
2021/12/02	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/12/02	China	COIR PITH (5KG BLOCKS)	61510.0	
2021/12/02	China	COIR FIBRE(A+GREEN STRAP)	135.09	
2021/12/02	Portugal	COIR PITH 20 PALLETS	26000.0	
2021/12/01	United States	COCO COIR BLOCKSCOCO COIR BLOCKSCOCO COIR BLOCKS	66.0	
2021/11/29	China	24 PALLETS - COIR PITH GROWBAG (30X30X30	6552.0	
2021/11/29	China	COCONUT FIBRE (BROWN	130.66	
2021/11/29	United States	COCO COIR BLOCKS (WE INTEND TO CLAIM RE	19500.0	
2021/11/29	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/11/29	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2021/11/28	Other	COIR FIBRE(A+GREEN STRAP	113.06	

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2021/11/27	Taiwan(China)	COCONUT FIBRE (BROWN	133.57	
2021/11/26	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL	52000.0	
2021/11/26	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA	104000.0	
2021/11/25	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/11/25	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/11/23	China	COCONUT FIBRE(BROWN) (WE INTEND TO CLAIM	131400.0	
2021/11/23	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2021/11/23	United States	BUFFERED COCO COIR BLOCKS	46000.0	
2021/11/20	The Dominican…	COIR BLOCKSCOIR BLOCKS120 PALLETS OF COIR BLOCKS INVOICE …	120.0	
2021/11/19	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA	104000.0	
2021/11/18	The Dominican…	COIR BLOCKSCOIR BLOCKSCOIR BLOCKSCOIR BLOCKSCOIR BLOCK…	120.0	
2021/11/18	The Dominican…	COIR BLOCKSCOIR BLOCKS100 PALLETS OF COIR BLOCKS INVOICE …	100.0	
2021/11/18	China	24 PALLETS - COIR PITH GROWBAG (100X15X1	15000.0	
2021/11/17	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA	104000.0	
2021/11/17	Portugal	COIR PITH 5200 BLOCKS (WE INTEND TO CLAI	26000.0	
2021/11/16	Portugal	COIR PITH 5200 BLOCKS (WE INTEND TO CLAI	26000.0	
2021/11/15	The Dominican…	COIR BLOCKSCOIR BLOCKSCOIR BLOCKSCOIR BLOCKSCOIR BLOCK…	140.0	
2021/11/15	Other	COCONUT COIR FIBRE (B QUALITY	133.31	
2021/11/12	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA	104000.0	
2021/11/12	United States	COCO COIR BLOCKS	19500.0	
2021/11/11	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA	130000.0	
2021/11/10	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO	139830.0	
2021/11/10	China	COIR PITH (5KG BLOCKS	64030.0	
2021/11/07	China	COCONUT FIBRE (BROWN	133.21	
2021/11/04	The Dominican…	COIR BLOCKSCOIR BLOCKS140 PALLETS OF COIR BLOCKS INVOICE …	140.0	
2021/11/02	Other	COCONUT COIR FIBRE (B QUALITY	113.72	
2021/11/02	Portugal	COIR CUT FIBRE (3800 BALES	19000.0	
2021/11/01	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO	132780.0	
2021/11/01	The Dominican…	COIR BLOCKS (20 PALLETS) (WE INTEND TO C	22250.0	
2021/10/30	Portugal	COIR PITH 5200 BLOCKS (WE INTEND TO CLA	26000.0	

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2021/10/30	China	COIR PITH (5KG BLOCKS	79920.0	
2021/10/30	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA	52000.0	
2021/10/29	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA	78000.0	
2021/10/29	China	COIR PITH (5KG BLOCKS	101900.0	
2021/10/29	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO	133110.0	
2021/10/29	Portugal	COIR PITH 1280 CARTON BOX IN 20 PALLETS	19970.0	
2021/10/28	China	COCONUT COIR FIBRE(B QUALITY	114.39	
2021/10/28	China	COIR PITH (5KG BLOCKS	60840.0	
2021/10/28	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2021/10/27	China	COIR PITH (5KG BLOCKS	60600.0	
2021/10/26	China	COCONUT COIR FIBRE(SUPERFINE QUALITY	70.27	
2021/10/26	China	COCONUT FIBRE (BROWN	134.91	
2021/10/26	United States	COCO COIR BLOCKS	46000.0	
2021/10/26	United States	COCO COIR BLOCKS	46000.0	
2021/10/25	Other	COCONUT COIR FIBRE (B QUALITY	108.79	
2021/10/25	China	COIR PITH (DEEP WASHED 5KG BLOCKS	58320.0	
2021/10/23	Other	COCONUT COIR FIBRE (B QUALITY	106.13	
2021/10/23	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA	78000.0	
2021/10/23	Portugal	COIR CUT FIBRE 3800 BALES (WE INTEND TO	19000.0	
2021/10/22	Taiwan(China)	COCONUT FIBRE (BROWN	105.4	
2021/10/21	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO	133530.0	
2021/10/20	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO	133290.0	
2021/10/20	Portugal	COIR CUT FIBRE 3800 BALES	19000.0	
2021/10/20	India	COCO COIR BLOCKS (WE INTEND TO CLAIM RE	115000.0	
2021/10/20	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA	78000.0	
2021/10/19	China	COIR PITH GROWBAG (100X15X10	14400.0	
2021/10/19	China	COIR PITH GROWBAG (100X20X8	13200.0	
2021/10/18	South Africa	COCOS PITH SELECT WASHED (20 PALLETS) (W	24000.0	
2021/10/18	United States	COCO COIR BLOCKSCOCO COIR BLOCKSCOCO COIR BLOCKSCOCO C…	88.0	
2021/10/14	Portugal	COIR PITH 20 PALLETS (WE INTEND TO CLAI	23000.0	

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2021/10/14	Portugal	COIR PITH 5200 BLOCKS (WE INTEND TO CLAI	26000.0	
2021/10/13	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO	137870.0	
2021/10/13	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA	78000.0	
2021/10/13	Portugal	COIR PITH 5200 BLOCKS (WE INTEND TO CLAI	26000.0	
2021/10/12	Other	10 PALLETS COIR PITH (5KG COARSE BLOCKS	9910.0	
2021/10/12	Other	06 PALLETS COIR PITH (DEEP WASHED 5KG B	5960.0	
2021/10/12	Other	22 PALLETS COIR PITH (5KG COARSE BLOCKS	21790.0	
2021/10/12	Other	06 PALLETS COIR PITH (70%DEEP WASHED/30	6180.0	
2021/10/10	United States	COCO COIR BLOCKS	22.0	
2021/10/08	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA	52000.0	
2021/10/08	Other	COCONUT COIR FIBRE (B QUALITY)	110.41	
2021/10/06	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA	78000.0	
2021/10/06	China	COIR PITH (5KG BLOCKS)	40720.0	
2021/10/06	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO	134950.0	
2021/10/05	The Dominican…	40 PALLETS OF COIR BLOCKS INVOICE NO REM 2122 B019 DT 28 07 20…	40.0	
2021/10/05	The Dominican…	COIR BLOCKS40 PALLETS OF COIR BLOCKS INVOICE NO REM 2122 B0…	40.0	
2021/10/04	China	COCONUT FIBRE (BROWN)	133.56	
2021/10/01	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	100540.0	
2021/09/30	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO	135500.0	
2021/09/29	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/09/29	China	COCO COIR BLOCKS	115000.0	
2021/09/28	China	COCONUT COIR FIBRE(B QUALITY)	112.42	
2021/09/28	China	COCONUT COIR FIBRE(SUPERFINE QUALITY)	115.76	
2021/09/25	China	COCONUT FIBER(GREEN STRAP-GRADE A)	115.68	
2021/09/23	Portugal	COIR PITH 20 PALLETS (WE INTEND TO CLAIM	23000.0	
2021/09/23	Australia	COMPRESSED COIR PITH - 26880 NOS. OF GRO	24320.0	
2021/09/23	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL	52000.0	
2021/09/23	Australia	COMPRESSED COIR PITH - 26880 NOS. OF GRO	24260.0	
2021/09/22	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	126660.0	
2021/09/21	The Dominican…	COIR BLOCKS (100 PALLETS) (WE INTEND TO	114880.0	

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2021/09/20	China	COCONUT COIR FIBRE(SUPERFINE QUALITY)	115.46	
2021/09/19	China	COCO COIR BLOCKS	115000.0	
2021/09/18	Australia	COMPRESSED COIR PITH - 16264 NOS. OF GRO	19110.0	
2021/09/18	Australia	COMPRESSED COIR PITH - 5600 NOS. OF GROW	5090.0	
2021/09/18	Australia	COMPRESSED COIR PITH - 20544 NOS. OF GRO	20544.0	
2021/09/18	Australia	COMPRESSED COIR PITH - 20544 NOS. OF GRO	20544.0	
2021/09/17	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI	134660.0	
2021/09/17	Portugal	COIR PITH 5200 BLOCKS (WE INTEND TO CLA	26000.0	
2021/09/17	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL	52000.0	
2021/09/16	Other	COCONUT COIR FIBRE (B QUALITY)	111.0	
2021/09/16	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	132730.0	
2021/09/16	Australia	COMPRESSED COIR PITH - 20544 NOS. OF GRO	24030.0	
2021/09/16	Australia	COMPRESSED COIR PITH - 20544 NOS. OF GRO	24090.0	
2021/09/16	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CL	78000.0	
2021/09/16	China	COIR PITH (DEEP WASHED WITH LESS FIBRE)	22130.0	
2021/09/16	Other	COIR FIBRE (A+GREEN STRAP)(WE INTEND TO	132090.0	
2021/09/15	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL	52000.0	
2021/09/15	China	COIR PITH (5KG COARSE BLOCKS)	22710.0	
2021/09/15	Other	COCONUT COIR FIBRE (B QUALITY)	111.6	
2021/09/15	China	COIR PITH (50% PITH / 50% COARSE BLOCKS)	21700.0	
2021/09/14	Other	COCONUT COIR FIBRE(B QUALITY)	133.01	
2021/09/14	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO	137620.0	
2021/09/14	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	65650.0	
2021/09/13	China	COIR PITH (5KG BLOCKS)	101700.0	
2021/09/13	United States	COCO COIR BLOCKS (WE INTEND TO CLAIM RE	69000.0	
2021/09/12	Other	COCONUT FIBRE (BROWN)	133.71	
2021/09/11	Other	COCONUT COIR FIBRE (B QUALITY)	132660.0	
2021/09/11	China	COCONUT COIR FIBRE(SUPERFINE QUALITY)	69.22	
2021/09/11	Australia	COMPRESSED COIR PITH -20544 NOS. OF GROW	24020.0	
2021/09/11	China	COCONUT COIR FIBRE(B QUALITY)	109.63	

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2021/09/10	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA	104000.0	
2021/09/10	Portugal	COIR PITH 5200 BLOCKS (WE INTEND TO CLAI	26000.0	
2021/09/09	United States	COCO COIR BLOCKS (WE INTEND TO CLAIM RE	69000.0	
2021/09/08	Other	COCONUT FIBRE (BROWN)	131.5	
2021/09/08	Other	COCONUT COIR FIBRE (SUPER FINE QUALITY)	82700.0	
2021/09/08	Other	COCONUT FIBRE (BROWN)	131.5	
2021/09/07	United States	COCO COIR BLOCKS (WE INTEND TO CLAIM RE	46000.0	
2021/09/07	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	143330.0	
2021/09/07	The Dominican…	COIR BLOCKS (140 PALLETS) (WE INTEND TO	161040.0	
2021/09/07	Australia	COMPRESSED COIR PITH-20544 NOS OF GROW S	20544.0	
2021/09/06	Australia	COMPRESSED COIR PITH-20544 NOS OF GROW S	20544.0	
2021/09/06	Other	COCONUT COIR FIBRE(A QUALITY)	68.92	
2021/09/05	China	COCONUT COIR FIBRE(B QUALITY)	64.99	
2021/09/04	Other	COIR PITH GROW BAG (100X15X10) (WE INTEN	800.0	
2021/09/04	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA	78000.0	
2021/09/04	Other	COIR PITH GROW BAG (100X15X10) (WE INTEN	14400.0	
2021/09/04	Other	COCONUT COIR FIBRE (B QUALITY)	110.35	
2021/09/04	Other	COIR PITH GROW BAG (100X15X10) (WE INTEN	13600.0	
2021/09/04	China	COCONUT COIR FIBRE(B QUALITY)	110.18	
2021/09/03	The Dominican…	COIR BLOCKS (20 PALLETS) (WE INTEND TO C	23040.0	
2021/09/03	The Dominican…	COIR BLOCKS (20 PALLETS) (WE INTEND TO C	23150.0	
2021/09/03	The Dominican…	COIR BLOCKS (20 PALLETS) (WE INTEND TO C	23180.0	
2021/09/03	The Dominican…	COIR BLOCKS (20 PALLETS) (WE INTEND TO C	23160.0	
2021/09/03	The Dominican…	COIR BLOCKS (20 PALLETS) (WE INTEND TO C	23000.0	
2021/09/03	The Dominican…	COIR BLOCKS (20 PALLETS) (WE INTEND TO C	23090.0	
2021/09/03	Other	COCONUT COIR FIBRE (SUPERFINE QUALITY)	116.13	
2021/09/03	Taiwan(China)	COCONUT FIBRE (BROWN)	97.52	
2021/09/03	The Dominican…	COIR BLOCKS (20 PALLETS) (WE INTEND TO C	23060.0	
2021/09/02	Other	COCONUT COIR FIBRE (B QUALITY)	110.21	
2021/09/02	Other	COCONUT COIR FIBRE(B QUALITY)	132.62	

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2021/09/02	China	COIR PITH (DEEP WASHED 5KG BLOCKS)	121470.0	
2021/09/01	Other	COCONUT FIBRE (BROWN)	111.07	
2021/09/01	China	COCO COIR BLOCKS	92000.0	
2021/08/31	China	COCONUT FIBER(GREEN STRAP-GRADE A	111.62	
2021/08/31	China	COIR PITH (5KG BLOCKS	101470.0	
2021/08/30	China	COIR PITH (DEEP WASHED 5KG BLOCKS	122700.0	
2021/08/28	Other	COCONUT FIBRE (BROWN	111.49	
2021/08/28	Other	COCONUT COIR FIBRE (A QUALITY	131.75	
2021/08/28	China	COIR PITH (5KG COARSE BLOCKS	19340.0	
2021/08/28	Other	COCONUT FIBRE (BROWN	111.91	
2021/08/27	China	COCO COIR BLOCKS	23000.0	
2021/08/23	China	COIR PITH (DEEP WASHED 5KG BLOCKS	82620.0	
2021/08/23	Portugal	COIR PITH 20 PLTS	23000.0	
2021/08/21	China	COIR PITH (5KG BLOCKS	101420.0	
2021/08/21	China	COIR PITH (5KG BLOCKS	102370.0	
2021/08/19	China	COIR PITH (DEEP WASHED 5KG BLOCKS	103320.0	
2021/08/19	Other	COIR PITH GROWBAG (10X10X6.5 CM) (WE IN TEND TO CLAIM REWA…	3481.0	
2021/08/19	China	COIR PITH (5KG BLOCKS	103510.0	
2021/08/19	Other	COIR PITH GROW BAG (120X15X10) (WE INTEN D TO CLAIM REWARD…	21400.0	
2021/08/19	Other	COIR PITH (DEEP WASHED 5KG BLOCKS) (WE INTEND TO CLAIM REW…	15669.0	
2021/08/19	China	COIR PITH (70% PITH / 30% COARSE BLOCKS	21040.0	
2021/08/19	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	104000.0	
2021/08/19	China	COIR PITH (5KG BLOCKS	63640.0	
2021/08/19	China	COIR PITH (5KG COARSE BLOCKS	19520.0	
2021/08/18	Other	COCONUT COIR FIBRE (B QUALITY	131.56	
2021/08/14	Taiwan(China)	COCONUT FIBRE (BROWN	98.61	
2021/08/12	Australia	COMPRESSED COIR PITH-20544 NOS OF GROW S LAB 25X20X20 CM B…	41088.0	
2021/08/12	Portugal	COIR PITH 20 PLTS	19970.0	
2021/08/12	China	COIR PITH (DEEP WASHED 5KG BLOCKS	101940.0	
2021/08/12	China	COIR PITH (DEEP WASHED 5KG BLOCKS	103120.0	

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2021/08/11	Other	COCONUT COIR FIBRE(A QUALITY) (WE INTEN D TO CLAIM REWAR…	69610.0	
2021/08/10	Other	COCONUT COIR FIBRE (B QUALITY	110.28	
2021/08/09	China	COIR PITH (5KG BLOCKS	100140.0	
2021/08/09	Other	COIR PITH GROWBAG-24 PALLETS (100X20X8	26400.0	
2021/08/08	United States	KNAAP ELITE TREATED 5KG BLOCKS ON PALLETS INVOICE NO REM …	80.0	
2021/08/07	Other	COCONUT COIR FIBRE(SUPERFINE QUALITY) (W E INTEND TO CLAI…	115940.0	
2021/08/07	Portugal	COIR PITH 20 PALLETS	26000.0	
2021/08/07	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/08/06	China	COCONUT COIR FIBRE (B QUALITY	109.78	
2021/08/06	Other	COCONUT COIR FIBRE (B QUALITY	111.56	
2021/08/06	China	COIR PITH (5KG BLOCKS	56640.0	
2021/08/06	China	COIR PITH (5KG BLOCKS)	106500.0	
2021/08/06	China	COIR PITH (5KG BLOCKS	106500.0	
2021/08/05	Australia	COMPRESSED COIR PITH-20544 NOS OF GROW S LAB 25X20X20 CM B…	41088.0	
2021/08/04	Other	COCONUT COIR FIBRE (B QUALITY	132.47	
2021/08/04	Other	COIR PITH (DEEP WASHED 5KG BLOCKS	20190.0	
2021/08/02	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/08/02	Other	COIR PITH GROWBAG (100X20X10) (QTY IN PC S 10800) (RATE IN PCS1.…	24020.0	
2021/07/30	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/07/30	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/07/30	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	104000.0	
2021/07/29	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/07/28	Other	COCONUT COIR FIBRE (B QUALITY	109340.0	
2021/07/28	The Dominican…	COIR BLOCKS (20 PALLETS) (WE INTEND TO C LAIM REWARDS UNDE…	46450.0	
2021/07/27	Other	COCONUT COIR FIBRE(B QUALITY	105360.0	
2021/07/25	Other	COCONUT COIR FIBRE (SUPER FINE QUALITY	132060.0	
2021/07/24	Other	COCONUT FIBRE(BROWN) (WE INTEND TO CLA IM RODTEP	130190.0	
2021/07/24	Portugal	COIR PITH (20 PALLETS) (WE INTEND TO CLA IM REWARDS UNDER R…	23000.0	
2021/07/24	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/07/24	China	COIR PITH (5KG BLOCKS	83230.0	

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2021/07/22	The Dominican…	COIR BLOCKS (20 PALLETS) (WE INTEND TO C LAIM REWARDS UNDE…	46600.0	
2021/07/22	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	104000.0	
2021/07/22	Portugal	COIR PITH 20 PLT	23000.0	
2021/07/22	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/07/21	Other	COCONUT COIR FIBRE (B QUALITY	130.2	
2021/07/20	China	COCONUT COIR FIBRE(SUPER FINE QUALITY	114120.0	
2021/07/20	China	COIR PITH (DEEP WASHED 5KG BLOCKS	22590.0	
2021/07/20	Other	COCONUT COIR FIBRE (B QUALITY	131.1	
2021/07/19	China	COCONUT FIBER(RED STRAP -GRADE A	110.56	
2021/07/17	Other	COCONUT COIR FIBRE(B QUALITY) (WE INTEND TO CLAIM REWARD…	108920.0	
2021/07/17	Other	COIR PITH GROWBAG-14 PALLETS (100X20X8	7700.0	
2021/07/17	Other	COIR PITH GROWBAG-24 PALLETS (100X15X10	43200.0	
2021/07/17	Other	COIR PITH GROWBAG-10 PALLETS (100X15X10	5800.0	
2021/07/16	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/07/16	Portugal	COIR PITH 20 PLT	19970.0	
2021/07/15	The Dominican…	COIR BLOCKS (38 PALLETS) (WE INTEND TO C LAIM REWARDS UNDE…	46690.0	
2021/07/15	Other	COCONUT COIR FIBRE(B QUALITY) (WE INTEND TO CLAIM REWARD…	108470.0	
2021/07/15	Other	COCONUT COIR FIBRE (A QUALITY	132.97	
2021/07/15	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	104000.0	
2021/07/14	Other	COIR PITH (5 KG COARSE BLOCKS	18640.0	
2021/07/14	Other	COIR PITH (DEEP WASHED WITH MORE COARSE	59970.0	
2021/07/12	Taiwan(China)	COCONUT FIBRE (BROWN	98.22	
2021/07/12	China	COIR PITH (5KG BLOCKS	104250.0	
2021/07/12	China	COIR PITH (DEEP WASHED 5KG BLOCKS	106230.0	
2021/07/09	China	COIR PITH (30% PITH / 70% COARSE BLOCKS	20930.0	
2021/07/09	China	COIR PITH (70% PITH / 30% COARSE BLOCKS	20900.0	
2021/07/09	China	COCONUT FIBRE (GREEN STRAP-GRADE A	132.28	
2021/07/08	China	COIR PITH (5KG BLOCKS	103530.0	
2021/07/07	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	104000.0	
2021/07/06	China	COIR PITH GROW BAG (100X15X10	39273.0	

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2021/07/06	China	COIR PITH GROW BAG - (100X15X10	14400.0	
2021/07/04	China	COIR PITH (5KG BLOCKS	97690.0	
2021/07/03	Other	COCONUT COIR FIBRE (B QUALITY	129.25	
2021/07/03	China	COCONUT COIR FIBRE(B QUALITY	130.83	
2021/07/03	China	COIR PITH (5KG BLOCKS	61240.0	
2021/07/03	China	COIR PITH (DEEP WASHED 5KG BLOCKS	77390.0	
2021/07/02	Portugal	COIR PITH 5200 BLOCKS	26000.0	
2021/07/02	China	COCONUT FIBRE (GREEN STRAP-GRADE A	129.79	
2021/07/02	China	COIR PITH (DEEP WASHED WITH LESS FIBRE	19950.0	
2021/07/02	China	COCONUT FIBRE (GREEN STRAP-GRADE A)	129.79	
2021/07/02	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	104000.0	
2021/07/01	Other	COCONUT COIR FIBRE (B QUALITY	108.34	
2021/06/30	China	COIR PITH (5KG BLOCKS	105390.0	
2021/06/30	China	COCONUT FIBRE (BROWN	110.72	
2021/06/30	United States	110 PALLETS OF COCO COIR BLOCK S INVOICE NO REM 2122 B008 D T…	110.0	
2021/06/29	Other	COCONUT COIR FIBRE (A QUALITY	156630.0	
2021/06/28	China	COIR PITH GROWBAG (100X15X15	300.0	
2021/06/28	China	COIR PITH (5KG BLOCKS	99570.0	
2021/06/28	China	COIR PITH (DEEP WASHED 5KG BLOCKS	61280.0	
2021/06/27	United States	COCO COIR BLOCKSCOCO COIR BLOCKSCOCO COIR BLOCKSCOCO C…	110.0	
2021/06/26	Other	COIR FIBRE (4 RED STRAP	90.16	
2021/06/26	Australia	COMPRESSED COIR PITH-20544 NOS OF GROW S LAB 25X20X20 CM B…	25400.0	
2021/06/26	Other	COIR FIBRE (1 BLACK STRAP	22.42	
2021/06/25	Other	COCONUT COIR FIBRE (B QUALITY	130.93	
2021/06/25	United States	KNAAP ELITE WASHED 5KG BLOCKS ON PALLETSKNAAP ELITE WAS…	60.0	
2021/06/25	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/06/25	China	COIR PITH (DEEP WASHED 5KG BLOCKS	62330.0	
2021/06/25	United States	KNAAP ELITE WASHED 5KG BLOCKS ON PALLETSKNAAP ELITE WAS…	40.0	
2021/06/24	China	COCONUT FIBRE (BROWN	109540.0	
2021/06/24	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	

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2021/06/24	Portugal	COIR CUT FIBRE (4000 BALES) WE INTEND TO CLAIM REWARD S UND…	20000.0	
2021/06/24	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/06/23	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/06/23	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/06/23	Other	COCONUT COIR FIBRE (A QUALITY	132.2	
2021/06/23	China	COIR PITH (5KG BLOCKS	103900.0	
2021/06/22	Other	COCONUT COIR FIBRE (B QUALITY	126.5	
2021/06/22	China	COCONUT COIR FIBRE(A QUALITY	127.91	
2021/06/22	China	COIR PITH (DEEP WASHED 5KG BLOCKS	85280.0	
2021/06/21	China	COCONUT COIR FIBRE(A QUALITY	68.31	
2021/06/21	China	COIR PITH (5KG BLOCKS	106360.0	
2021/06/19	China	COCONUT COIR FIBRE (B QUALITY	127.9	
2021/06/19	Portugal	COIR CUT FIBRE 4000 BALES	20000.0	
2021/06/18	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/06/17	China	COCONUT FIBRE (GREEN STRAP GRADE A	103.7	
2021/06/16	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	140520.0	
2021/06/16	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO	140520.0	
2021/06/16	China	COCONUT FIBRE (BROWN	108.42	
2021/06/15	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/06/15	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/06/14	China	COCONUT COIR FIBRE(A QUALITY	110.31	
2021/06/14	China	COIR PITH (DEEP WASHED 5KG BLOCKS	120350.0	
2021/06/14	China	COIR PITH (5KG COARSE BLOCKS	17590.0	
2021/06/14	China	COIR PITH GROWBAG (100X20X10	584.0	
2021/06/14	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/06/14	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/06/14	China	COIR PITH (5KG BLOCKS	105580.0	
2021/06/12	China	COCONUT FIBER(GREEN STRAP-GRADE A	105.33	
2021/06/12	Portugal	COIR PITH 25000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	125000.0	
2021/06/12	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	136440.0	

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2021/06/10	China	COIR PITH (5KG BLOCKS	103870.0	
2021/06/10	China	COCONUT COIR FIBRE(A QUALITY	125.53	
2021/06/10	Portugal	COIR PITH 15000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	75000.0	
2021/06/10	China	COCONUT COIR FIBRE (A QUALITY	128.19	
2021/06/09	Portugal	COIR PITH 5000 BLOCKS	25000.0	
2021/06/09	United States	COIR PITH KNAAP ELITE WASHED	20.0	
2021/06/09	Portugal	COIR PITH 35000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	175000.0	
2021/06/09	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	137810.0	
2021/06/08	Portugal	COIR PITH 25000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	125000.0	
2021/06/07	China	COCONUT COIR FIBRE(A QUALITY	123.64	
2021/06/07	China	COIR PITH GROWBAG (100X15X10	3600.0	
2021/06/07	China	COIR PITH (DEEP WASHED 5KG BLOCKS	77480.0	
2021/06/05	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	138790.0	
2021/06/05	Portugal	COIR PITH 25000 BLOCKS (WE INTEND TO CLA	125000.0	
2021/06/04	China	COIR PITH (5KG BLOCKS	100090.0	
2021/06/04	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	140620.0	
2021/06/04	China	COIR PITH (5KG BLOCKS	99090.0	
2021/06/03	Portugal	COIR PITH 30000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	150000.0	
2021/06/03	Portugal	COIR CUT FIBRE 4000 BALES	20000.0	
2021/06/03	China	COCONUT FIBRE (BROWN	127.09	
2021/06/03	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/06/02	China	COCONUT FIBRE (BROWN	103.98	
2021/06/02	Australia	COMPRESSED COIR PITH WASHED 5KG BLOCKS C RUSH MIXED-44 P…	40960.0	
2021/06/01	Portugal	COIR PITH 25000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	125000.0	
2021/05/31	Other	COCONUT COIR FIBRE (B QUALITY	64.05	
2021/05/29	United States	COIR PITH - KNAAP ELITE TREATED (-/+5 KG BLOCKS) ON PALLETS (8…	75300.0	
2021/05/29	Other	COCONUT COIR FIBRE (A QUALITY	113.02	
2021/05/28	Portugal	COIR PITH 15000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	75000.0	
2021/05/28	United States	GROWPOT BASIC BUFFERED	40.0	
2021/05/28	Other	COCONUT COIR FIBRE (A QUALITY	128.77	

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2021/05/27	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/05/26	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	78000.0	
2021/05/25	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/05/24	Ukraine	COCONUT FIBRE	105.68	
2021/05/24	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	104000.0	
2021/05/24	China	COIR PITH (DEEP WASHED 5KG BLOCKS	108490.0	
2021/05/24	China	COIR PITH (5KG BLOCKS	98910.0	
2021/05/22	Argentina	COIR PITH KNAAP ELITE WASHED 5KG BLOCKS	20.0	
2021/05/22	China	COIR PITH (5KG BLOCKS EXTRA FIBRE	19540.0	
2021/05/22	China	COCONUT FIBRE (BROWN	109.19	
2021/05/22	China	COIR PITH GROWBAG (100X15X10	13920.0	
2021/05/22	China	COIR PITH GROWBAG (100X20X8	12890.0	
2021/05/22	China	COCONUT FIBRE (BROWN	106.81	
2021/05/21	China	COIR PITH (5KG BLOCKS	99120.0	
2021/05/21	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	137810.0	
2021/05/21	China	COCONUT FIBRE (BROWN	107.12	
2021/05/20	China	COCONUT FIBRE (BROWN	109.28	
2021/05/20	Portugal	COIR PITH 20 PALLETS	19970.0	
2021/05/20	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/05/20	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/05/19	Other	COCONUT COIR FIBRE (B QUALITY	108.65	
2021/05/18	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	136540.0	
2021/05/18	United States	GROWPOT BASIC BUFFERED 15X15X15CM NON WOVEN OPEN TOP	40.0	
2021/05/17	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/05/17	China	COCONUT COIR FIBRE(A QUALITY	107.13	
2021/05/17	Other	COCONUT COIR FIBRE (A QUALITY	127.69	
2021/05/17	China	COIR PITH (5KG COARSE BLOCKS	20000.0	
2021/05/16	Peru	STC 20 PACKAGES COIR BLOCKS	20.0	
2021/05/15	China	COIR PITH (5KG BLOCKS	100960.0	
2021/05/15	China	COIR PITH (DEEP WASHED 5KG BLOCKS	100810.0	

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2021/05/15	Taiwan(China)	COCONUT FIBRE (BROWN)	96.15	
2021/05/15	China	COIR PITH (DEEP WASHED 5KG BLOCKS	100810.0	
2021/05/15	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/05/15	Other	COCONUT COIR FIBRE (B QUALITY	128.46	
2021/05/15	United States	COIR BLOCKS 140 PALLETS (WE INTEND TO CL AIM REWARDS UNDE…	159500.0	
2021/05/15	Other	COCONUT COIR FIBRE (B QUALITY)	128.46	
2021/05/15	Taiwan(China)	COCONUT FIBRE (BROWN	96.15	
2021/05/15	China	COIR PITH (DEEP WASHED 5KG BLOCKS	41270.0	
2021/05/14	China	COCONUT FIBER(RED STRAP-GRADE A+) (WE IN TEND TO CLAIM RE…	107230.0	
2021/05/14	United States	COIR PITH KNAAP ELITE WASHED 5KG BLOCKS	20.0	
2021/05/14	China	COCONUT COIR FIBRE(B QUALITY	112.23	
2021/05/14	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2021/05/14	United States	COCO COIR BLOCKS (110 PALLETS) (WE INTEN D TO CLAIM REWARD…	115000.0	
2021/05/14	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/05/13	United States	KNAAP ELITE WASHED 5KG BLOCKS	20.0	
2021/05/13	China	COIR PITH (5KG BLOCKS	99840.0	
2021/05/13	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/05/12	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/05/12	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/05/11	China	COCONUT COIR FIBRE(A QUALITY	105.22	
2021/05/11	Other	COCONUT COIR FIBRE (SUPER FINE QUALITY	112.24	
2021/05/11	China	COCONUT COIR FIBRE(B QUALITY	108.14	
2021/05/10	The Dominican…	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	111660.0	
2021/05/08	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/05/07	The Dominican…	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	108960.0	
2021/05/07	Other	COCONUT COIR FIBRE (A QUALITY	115.09	
2021/05/06	China	COCONUT COIR FIBRE(A QUALITY	109.54	
2021/05/06	China	COCONUT COIR FIBRE(B QUALITY	107.08	
2021/05/06	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	131840.0	
2021/05/06	The Dominican…	COIR BLOCKS(100 PALLETS) (WE INTEND TO C LAIM REWARDS UND…	109710.0	

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2021/05/05	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/05/05	China	COCONUT FIBRE (BROWN	106.47	
2021/05/05	China	COCONUT FIBRE (BROWN	107.2	
2021/05/04	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	131680.0	
2021/05/04	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/05/04	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/05/04	China	COCONUT FIBRE (BROWN	107.48	
2021/05/04	Portugal	COIR CUT FIBRE4000 BALES	20000.0	
2021/05/04	Other	COIR PITH (5KG BLOCKS) (WE INTEND TO CLA IM REWARDS UNDER …	41150.0	
2021/05/04	Other	COIR PITH (5KG COARSE BLOCKS) (WE INTEND TO CLAIM REWARDS …	19990.0	
2021/05/04	Other	COIR PITH (DEEP WASHED 5KG COARSE BLOCKS) (WE INTEND TO C…	920.0	
2021/05/03	Portugal	COIR PITH 10400BLOCKS	52.0	
2021/05/03	China	COCONUT COIR FIBRE(A QUALITY	101.98	
2021/05/03	China	COCONUT FIBRE (BROWN	106.14	
2021/05/03	China	COCONUT FIBRE (BROWN	108.11	
2021/05/03	China	COCONUT FIBRE (BROWN	109.42	
2021/05/03	China	COIR PITH (5KG BLOCKS	100170.0	
2021/05/02	United States	KNAAP ELITE WASHED 5KG BLOCKS	20.0	
2021/04/30	Portugal	COIR PITH-26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/04/30	China	COCONUT FIBRE (BROWN	131.46	
2021/04/30	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/04/30	United States	1 X 40 HC CONTAINER 20 PACKAGES COIR PITH KNAAP ELITE WASHE…	20.0	
2021/04/30	Other	COIR PITH (5KG BLOCKS) (WE INTEND TO CL AIM REWARD S UNDER …	106680.0	
2021/04/30	China	COCONUT FIBRE (BROWN	107.94	
2021/04/30	Portugal	COIR PITH-26000 BLOCKS (WE INTEND TO CLA	130000.0	
2021/04/29	Portugal	COIR PITH-31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/04/29	United States	COCO COIR BLOCKS	115000.0	
2021/04/29	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/04/29	Portugal	COIR PITH-31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/04/29	China	COCONUT FIBER (GREEN STRAP-GRADE A) (WE INTEND TO CLAIM R…	111530.0	

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2021/04/28	China	COCONUT FIBER (BROWN	97.49	
2021/04/28	Australia	COMPRESSED COIR PITH - 34848 NOS. OF GRO W SLAB 100X20X10 CM…	34848.0	
2021/04/27	China	COCONUT COIR FIBRE(SUPERFINE QUALITY	113.74	
2021/04/27	United States	KNAAP ELITE WASHED 5KG BLOCKS	20.0	
2021/04/27	China	COCONUT FIBER(GREEN STRAP	105.32	
2021/04/27	China	COCONUT FIBER (GREEN STRAP	107.3	
2021/04/27	Portugal	COIR PITH-46800 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	234000.0	
2021/04/27	China	COCONUT FIBRE (BROWN	103.99	
2021/04/26	China	COCONUT COIR FIBRE(B QUALITY	108.33	
2021/04/26	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/04/26	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/04/24	China	COCONUT FIBRE (BROWN	113.34	
2021/04/24	Portugal	COIR PITH 2080 BLOCKS	104000.0	
2021/04/24	Colombia	COIR PITH - KNAAP POWER 50/50 TREATED (- /+5 KG BLOCKS) ON PAL…	19480.0	
2021/04/24	United States	COCO COIR BLOCKS	115000.0	
2021/04/24	China	COCONUT COIR FIBRE(B QUALITY	84.75	
2021/04/23	China	COCONUT FIBER(GREEN STRAP	112.59	
2021/04/23	China	COIR PITH (DEEP WASHED 5KG COARSE BLOCKS	18690.0	
2021/04/23	China	COIR PITH (DEEP WASHED 5KG BLOCKS	81540.0	
2021/04/23	China	COIR PITH (5KG BLOCKS	99600.0	
2021/04/22	Portugal	COIR PITH 20 PALLETS	19970.0	
2021/04/22	Portugal	COIR CUT FIBRE 4000 BALES	20000.0	
2021/04/22	Portugal	COIR PITH-10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/04/22	China	COCONUT FIBRE (BROWN	103.07	
2021/04/22	Portugal	COIR CUT FIBRE 4000 BALES	20000.0	
2021/04/22	China	COCONUT FIBRE (BROWN	112.23	
2021/04/22	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/04/21	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	182000.0	
2021/04/21	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	78000.0	
2021/04/21	Taiwan(China)	COCONUT FIBRE (BROWN	101.13	

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2021/04/20	United States	COCO COIR BLOCKS	115000.0	
2021/04/20	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	156000.0	
2021/04/20	Other	COIR PITH (5KG BLOCKS) (WE INTEND TO CLA IM REWARD S UNDER …	189420.0	
2021/04/20	United States	COCO COIR BLOCKS	115000.0	
2021/04/19	Other	COCONUT COIR FIBRE (A QUALITY) (WE IN TEND TO CLAIM REWAR…	103390.0	
2021/04/19	Other	COCONUT COIR FIBRE (A QUALITY	129.19	
2021/04/19	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	87500.0	
2021/04/19	United States	COIR PITH - KNAAP ELITE WASHED (-/+5 KG BLOCKS) ON PALLETS ((…	68980.0	
2021/04/18	Other	COCONUT COIR FIBRE(A QUALITY) (WE INTEND TO CLAIM REWARD…	132810.0	
2021/04/18	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	104490.0	
2021/04/17	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	52000.0	
2021/04/17	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/04/17	China	COCONUT COIR FIBRE(A QUALITY	62.75	
2021/04/17	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2021/04/17	China	COCONUT COIR FIBRE(SUPERFINE QUALITY	112.82	
2021/04/16	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	52000.0	
2021/04/16	China	110 PALLETS - COIR PITH (5KG BLOCKS	100600.0	
2021/04/16	United States	COCO COIR BLOCKS	115000.0	
2021/04/16	United States	COCO COIR BLOCKS	115000.0	
2021/04/16	Other	COIR PITH GROWBAG (100X15X10) (48 PALLE TS (WE INTEND TO CLA…	51340.0	
2021/04/16	China	COCONUT COIR FIBRE(A QUALITY	103.52	
2021/04/16	Other	COIR PITH (DEEP WASHED 5KG BLOCKS) 66 PA LLETS (WE INTEND TO…	61080.0	
2021/04/16	China	COCONUT FIBRE (BROWN	152.6	
2021/04/16	United States	COIR PITH - KNAAP ELITE WASHED (-/+5 KG BLOCKS) ON PALLETS ((…	45520.0	
2021/04/16	Other	COIR PITH GROWBAG (100X20X8) 24 PALLETS (WE INTEND TO CLAIM…	25600.0	
2021/04/16	Other	COIR PITH (70% PITH/30% COARSE BLOCKS) 44 PALLETS (WE INTEND…	42170.0	
2021/04/15	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2021/04/14	Other	COCONUT COIR FIBRE (A QUALITY) (WE INTEN D TO CLAIM REWAR…	62370.0	
2021/04/13	Other	COCONUT COIR FIBRE (A QUALITY	127.48	
2021/04/13	Portugal	COIR PITH 15600 BLOCKS	78000.0	

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2021/04/13	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2021/04/13	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2021/04/13	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	130820.0	
2021/04/12	China	COCONUT FIBRE (BROWN	214.34	
2021/04/12	Portugal	COIR CUT FIBRE-4000 BALES	20000.0	
2021/04/12	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/04/12	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2021/04/10	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/04/10	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/04/10	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/04/10	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2021/04/10	China	COCONUT FIBRE (BROWN	86.18	
2021/04/10	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2021/04/09	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/04/09	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/04/09	Portugal	COIR PITH 31200 BLOCKS	156000.0	
2021/04/09	China	COCONUT FIBRE (BROWN	132.85	
2021/04/08	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/04/08	China	110 PALLETS - COIR PITH (5KG BLOCKS	99100.0	
2021/04/07	Portugal	COIR PITH 41600 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	208000.0	
2021/04/07	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/04/05	China	COCONUT FIBER (GREEN STRAP	105.14	
2021/04/05	Other	COCONUT COIR FIBRE (A QUALITY	105.63	
2021/04/05	Other	COIR PITH (5KG BLOCKS) (WE INTEND TO CLA IM REWARDS UNDER …	108420.0	
2021/04/05	Other	COCONUT COIR FIBRE (A QUALITY) (WE IN TEND TO CLAIM REWAR…	110860.0	
2021/04/04	China	COCONUT FIBER(A GRADE	107.67	
2021/04/04	China	COIR PITH (DEEP WASHED 5KG BLOCKS	42720.0	
2021/04/04	China	COIR PITH (70% PITH / 30% COARSE BLOCKS	42020.0	
2021/04/03	China	COCONUT FIBER (GREEN STRAP) (WE INTEN D TO CLAIM REWARDS…	127890.0	
2021/04/03	Other	COCONUT COIR FIBRE (A QUALITY	132.41	

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2021/04/03	Other	COCONUT COIR FIBRE (A QUALITY	132.41	
2021/04/03	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/04/01	China	110 PALLETS - COIR PITH (5KG BLOCKS	102600.0	
2021/04/01	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/04/01	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/03/31	China	COCONUT FIBRE (BROWN	106.35	
2021/03/29	China	COCONUT FIBRE (BROWN) (WE INTEND TO CL AIM REWARDS UNDE…	102100.0	
2021/03/29	Other	COCONUT COIR FIBRE (A QUALITY	124.41	
2021/03/29	Other	COCONUT COIR FIBRE (B QUALITY (WE INTE ND TO CLAIM REWARD…	125320.0	
2021/03/28	China	22 PALLETS - COIR PITH (5KG COARSE BLOCK S	18350.0	
2021/03/28	China	110 PALLETS - COIR PITH (5KG BLOCKS	103720.0	
2021/03/28	China	03 PALLETS - COIR PITH GROWBAG (10X10X6. 5CM	30600.0	
2021/03/28	China	COIR PITH (DEEP WASHED 5KG BLOCKS	73870.0	
2021/03/28	China	19 PALLETS - COIR PITH (DEEP WASHED 5KG BLOCKS	18280.0	
2021/03/28	China	COIR PITH GROWBAG (100X20X10	15912.0	
2021/03/27	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/03/27	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/03/27	United States	20 PALLETS - COIR BLOCKS	19500.0	
2021/03/27	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/03/27	Other	COCONUT COIR FIBRE (A QUALITY	124.74	
2021/03/27	Other	COCONUT COIR FIBRE (B QUALITY	104.3	
2021/03/26	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	78000.0	
2021/03/26	The Dominican…	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	111170.0	
2021/03/26	Other	COIR PITH (5KG BLOCKS) (WE INTEND TO CLA IM REWARDS UNDER …	106760.0	
2021/03/26	Other	COIR PITH (5KG BLOCKS) (WE INTEND TO CLA	106760.0	
2021/03/26	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/03/26	Portugal	COIR CUT FIBRE -4000 BALES	20000.0	
2021/03/25	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/03/25	China	COCONUT FIBER(A GRADE) (WE INTEND TO CLA IM REWARDS UNDE…	105060.0	
2021/03/24	Portugal	COIR PITH 26000 BLOCKS	130000.0	

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2021/03/24	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	78000.0	
2021/03/23	China	COCONUT FIBRE (A GRADE	103.82	
2021/03/23	Portugal	COIR PITH 52000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	260000.0	
2021/03/23	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/03/22	China	COCONUT FIBRE (BROWN	101.78	
2021/03/22	The Dominican…	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	111570.0	
2021/03/22	China	COIR PITH (5KG BLOCKS	104000.0	
2021/03/20	Other	COCONUT COIR FIBRE (B QUALITY	100.52	
2021/03/20	China	COCONUT FIBER(A GRADE) (WE INTEND TO CLA IM REWARDS UNDE…	105520.0	
2021/03/20	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/03/20	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2021/03/20	United States	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	108940.0	
2021/03/20	China	COIR PITH (DEEP WASHED 5KG BLOCKS	62210.0	
2021/03/19	Other	COIR PITH (DEEP WASHED 5KG BLOCKS	18140.0	
2021/03/19	Other	COIR PITH GROWBAG (120X15X10	11250.0	
2021/03/19	China	COCONUT FIBER (GREEN STRAP	122.69	
2021/03/19	United States	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	110800.0	
2021/03/19	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/03/18	China	COCONUT FIBRE (BROWN	102.68	
2021/03/18	United States	COIR PITH - KNAAP ELITE WASHED (-/+5 KG BLOCKS) ON PALLETS (2…	22960.0	
2021/03/17	Other	COIR PITH (5 KG BLOCKS	19600.0	
2021/03/17	Other	COCONUT COIR FIBRE (A QUALITY	125.74	
2021/03/17	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/03/17	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/03/17	United States	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	115000.0	
2021/03/16	United States	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	115000.0	
2021/03/16	China	COIR PITH (5KG BLOCKS	143040.0	
2021/03/16	Other	COIR PITH 5 KG	21.25	
2021/03/16	Other	COIR PITH GROWBAG (120X15X10	11250.0	
2021/03/16	Other	COIR PITH GROWBAG (100X15X10	14400.0	

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2021/03/16	Taiwan(China)	COCONUT FIBRE (BROWN	91.33	
2021/03/15	China	COCONUT FIBRE (BROWN	166.23	
2021/03/15	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/03/14	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2021/03/13	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/03/13	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/03/13	United States	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	107940.0	
2021/03/13	China	COCONUT FIBRE (BROWN)	149.99	
2021/03/13	China	COCONUT FIBRE (BROWN	149.99	
2021/03/13	China	110 PALLETS - COIR PITH (DEEP WASHED 5KG BLOCKS	102380.0	
2021/03/13	China	22 PALLETS - COIR PITH (5KG COARSE BLOCK S	18430.0	
2021/03/13	Portugal	COIR CUT FIBRE-4000 BALES	20000.0	
2021/03/13	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/03/12	United States	COIR PITH - KNAAP ELITE WASHED (-/+5 KG BLOCKS) ON PALLETS (2…	22920.0	
2021/03/12	United States	GROWPOT BASIC BUFFERED 15 15 15CM NON WOVEN OPEN TOP INV…	40.0	
2021/03/12	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/03/12	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/03/12	Other	COCONUT COIR FIBRE (B QUALITY	106.35	
2021/03/12	United States	GROWPOT BASIC BUFFERED 15 15 15CM NON WOVEN OPEN TOP INV…	40.0	
2021/03/11	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/03/11	United States	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	135480.0	
2021/03/10	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA	182000.0	
2021/03/10	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/03/10	Other	COCONUT COIR FIBRE (B QUALITY	104.79	
2021/03/10	Australia	COMPRESSED COIR PITH -25680 NOS. OF GROW SLAB 20X20X20CM B…	23550.0	
2021/03/09	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/03/09	The Dominican…	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	111190.0	
2021/03/09	Czech Republic	2 X 40 HC CONTAINERS 40 PALLE TS COIR PITH KNAAP ELITE WA SHE…	40.0	
2021/03/09	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/03/09	Portugal	COIR CUT FIBRE-4000 BALES	20000.0	

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2021/03/08	Other	COIR PITH (5KG BLOCKS) (WE INTEND TO CLA	150340.0	
2021/03/08	Other	COIR PITH (5KG BLOCKS) (WE INTEND TO CLA IM REWARDS UNDER …	150340.0	
2021/03/08	Other	COCONUT COIR FIBRE (B QUALITY	127.43	
2021/03/08	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/03/06	Portugal	COIR PITH 41600 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	208000.0	
2021/03/06	Portugal	COIR PITH 41600 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	208000.0	
2021/03/06	Ukraine	COCONUT FIBRE (WE INTEND TO CLAIM REWAR DS UNDER RODTEP	130060.0	
2021/03/06	Other	COCONUT COIR FIBRE (A QUALITY) (WE INTE ND TO CLAIM REWAR…	60100.0	
2021/03/06	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/03/05	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	104000.0	
2021/03/05	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/03/05	Portugal	COIR CUT FIBRE-4000 BALES	20000.0	
2021/03/05	Australia	COIR PEAT	23000.0	
2021/03/04	The Dominican…	COIR BLOCKS	109020.0	
2021/03/04	Portugal	COIR CUT FIBRE-4000 BALES	20000.0	
2021/03/04	United States	20 PALLETS - COIR PITH KNAAP ELITE WASHE D (5KG BLOCKS) ON P…	22700.0	
2021/03/04	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/03/04	The Dominican…	COIR BLOCKS	105100.0	
2021/03/04	United States	20 PALLETS - COIR PITH KNAAP ELITE WASHE D (5KG BLOCKS) ON P…	22920.0	
2021/03/03	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/03/03	Australia	COMPRESSED COIR PITH -33504 NOS. OF GROW SLAB 20X20X15CM B…	24310.0	
2021/03/03	China	COCONUT FIBER(A GRADE	106.57	
2021/03/03	China	22 PALLETS - COIR PITH (5KG COARSE BLOCK S	17800.0	
2021/03/03	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	78000.0	
2021/03/03	Portugal	COIR PITH 20800 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	104000.0	
2021/03/03	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/03/02	China	COCONUT FIBER (A GRADE) (WE INTEND TO CL AIM REWARDS UNDE…	105830.0	
2021/03/02	China	COCONUT FIBER(A GRADE	107.15	
2021/03/01	Other	COCONUT COIR FIBRE (B QUALITY) (WE INTEN D TO CLAIM REWAR…	126240.0	
2021/03/01	Other	COCONUT COIR FIBRE (B QUALITY	165.75	

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2021/03/01	Other	COCONUT COIR FIBRE (B QUALITY	165.75	
2021/02/28	United States	2 X 40 HC CONTAINERS 40 PALLE TS COIR PITH KNAAP ELITE WA SHE…	40.0	
2021/02/27	Other	COCONUT COIR FIBRE (B QUALITY	128.15	
2021/02/27	The Dominican…	COIR BLOCKS	129240.0	
2021/02/27	China	COIR PITH (5KG BLOCKS	105300.0	
2021/02/26	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/26	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/02/26	Other	COIR PITH (5KG BLOCKS	105840.0	
2021/02/26	China	COCONUT FIBER (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	124460.0	
2021/02/26	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/26	Portugal	COIR PITH 41600 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	208000.0	
2021/02/25	China	24 PALLETS - COIR PITH GROWBAG (100X20X8	26400.0	
2021/02/25	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/02/25	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/02/25	The Dominican…	COIR BLOCKS	110770.0	
2021/02/25	China	24 PALLETS - COIR PITH GROWBAG (100X15X1 0	14400.0	
2021/02/24	United States	GROWPOT BASIC BUFFERED 15X15X15CM NON-WO	19180.0	
2021/02/24	Other	154 PALLETS - COIR PITH (DEEP WASHED 5KG BLOCKS	148840.0	
2021/02/24	China	COCONUT FIBER (A GRADE) (WE INTEND TO CL AIM REWARDS UNDE…	103100.0	
2021/02/24	United States	COIR PITH-GROWPOT BASIC BUFFERED 15X15X1 5CM NON-WOVEN …	19180.0	
2021/02/23	Portugal	COIR CUT FIBRE-4000 BALES	20000.0	
2021/02/23	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/02/23	Other	COCONUT COIR FIBRE (B QUALITY	103.33	
2021/02/23	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/23	The Dominican…	COIR BLOCKS	110990.0	
2021/02/23	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	127550.0	
2021/02/23	China	COCONUT COIR FIBRE(B QUALITY	103.82	
2021/02/22	United States	40 PALLETS - GROWPOT BASIC BUFFERED 15*1 5*15CM NON-WOVEN …	53200.0	
2021/02/22	Other	COCONUT COIR FIBRE ((A QUALITY	105.92	
2021/02/22	Other	COCONUT COIR FIBRE(B QUALITY) (WE INTEND TO CLAIM REWARD…	123720.0	

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2021/02/22	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2021/02/22	United States	GROWPOT BASIC BUFFERED 15X15X15CM NON-W	19090.0	
2021/02/21	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	130610.0	
2021/02/20	China	COCONUT FIBER(A GRADE) (WE INTEND TO CLA IM REWARDS UNDE…	220070.0	
2021/02/19	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/19	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/19	The Dominican…	COIR BLOCKS	106180.0	
2021/02/18	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/18	China	COIR PITH (DEEP WASHED 5KG BLOCKS	119890.0	
2021/02/18	Portugal	COIR PITH 15600 BLOCKS	78.0	
2021/02/18	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/17	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/02/17	Other	COCONUT FIBRE (BROWN	120.23	
2021/02/17	The Dominican…	COIR BLOCKS	107860.0	
2021/02/17	Other	COCONUT FIBRE (BROWN	119.22	
2021/02/17	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/02/16	China	COCONUT FIBRE(A GRADE	105.77	
2021/02/16	China	COIR PITH (5KG BLOCKS	149540.0	
2021/02/16	China	COCONUT FIBRE(A GRADE	107.56	
2021/02/16	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/02/16	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/02/15	Portugal	COIR PITH-26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/15	The Dominican…	COIR BLOCKS	107720.0	
2021/02/15	Other	COCONUT COIR FIBRE (A QUALITY	110.19	
2021/02/15	Portugal	COIR CUT FIBRE-4000 BALES	20000.0	
2021/02/15	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/02/15	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/13	China	COCONUT FIBER (GREEN STRAP) (WE INTEND T O CLAIM REWARDS …	105930.0	
2021/02/13	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/13	Other	COCONUT COIR FIBRE (B QUALITY	122.3	

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2021/02/13	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/13	The Dominican…	COIR BLOCKS	105170.0	
2021/02/13	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/02/12	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	156000.0	
2021/02/12	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/02/12	The Dominican…	COIR BLOCKS	108500.0	
2021/02/12	Other	COCONUT COIR FIBRE (B QUALITY) (WE INTEN D TO CLAIM REWAR…	104870.0	
2021/02/12	The Dominican…	COIR BLOCKS	106540.0	
2021/02/12	China	COCONUT FIBER (GREEN STRAP	108.89	
2021/02/11	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/02/11	Other	COIR PITH (5KG BLOCKS	105480.0	
2021/02/11	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/02/11	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/02/11	Portugal	COIR CUT FIBRE-4000 BALES	20000.0	
2021/02/10	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/02/09	The Dominican…	COIR BLOCKS	106700.0	
2021/02/09	China	COIR PITH (DEEP WASHED 5KG BLOCKS	121290.0	
2021/02/09	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/02/09	Other	COCONUT COIR FIBRE (B QUALITY) (WE INTEN	107080.0	
2021/02/09	Other	COCONUT COIR FIBRE (B QUALITY) (WE INTEN D TO CLAIM REWAR…	107080.0	
2021/02/09	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/08	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/02/08	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/02/08	China	COCONUT FIBER(GREEN STRAP) (WE INTEND TO	109420.0	
2021/02/08	The Dominican…	COIR BLOCKS	111820.0	
2021/02/07	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/02/06	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/02/06	China	COCONUT FIBER(GREEN STRAP) (WE INTEND TO CLAIM REWARDS U…	109420.0	
2021/02/06	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/05	Portugal	COIR PITH 26000 BLOCKS	130000.0	

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2021/02/05	Other	COCONUT COIR FIBRE (A QUALITY) (WE INTEN D TO CLAIM REWAR…	130040.0	
2021/02/05	China	COIR PITH (70% PITH / 30% COARSE BLOCKS	20460.0	
2021/02/05	China	COCONUT COIR FIBRE (A GRADE) (WE INTEND	127600.0	
2021/02/05	The Dominican…	COIR BLOCKS	112760.0	
2021/02/05	China	COCONUT COIR FIBER (A GRADE) (WE INTEND TO CLAIM REWARDS …	127600.0	
2021/02/05	Portugal	COIR PITH -15600 BLOCKS	78000.0	
2021/02/05	China	COIR PITH GROWBAG (100X15X10	25270.0	
2021/02/05	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/02/05	Other	COCONUT FIBRE (BROWN	143.31	
2021/02/05	The Dominican…	COIR BLOCKS	113300.0	
2021/02/05	Portugal	COIR PITH -15600 BLOCKS	78000.0	
2021/02/04	The Dominican…	COIR BLOCKS (60 PALLETS) (WE INTEND TO	67680.0	
2021/02/04	The Dominican…	COIR BLOCKS	113300.0	
2021/02/04	The Dominican…	COIR BLOCKS (60 PALLETS) (WE INTEND TO CLAIM REWARDS UNDE…	67680.0	
2021/02/04	Taiwan(China)	COCONUT FIBRE (BROWN	96.19	
2021/02/04	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	78000.0	
2021/02/04	Other	COCONUT COIR FIBRE (A QUALITY) (WE INTEN D TO CLAIM REWAR…	128310.0	
2021/02/04	China	COIR PITH (5KG BLOCKS	147240.0	
2021/02/03	China	COCONUT FIBRE(A GRADE	106.5	
2021/02/03	Portugal	COIR PITH 36400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	182000.0	
2021/02/03	Australia	COMPRESSED COIR PITH - 67008 NOS. OF GRO W SLAB 20X20X15 CM …	67008.0	
2021/02/03	Portugal	COIR CUT FIBRE -8000 BALES	40000.0	
2021/02/02	Taiwan(China)	COCONUT FIBRE (BROWN	95.04	
2021/02/02	Other	COCONUT COIR FIBRE (B QUALITY) (WE INTEN D TO CLAIM REWAR…	106410.0	
2021/02/02	China	COCONUT COIR FIBRE(B QUALITY	107.42	
2021/02/02	The Dominican…	COIR BLOCKS (80 PALLETS) (WE INTEND TO	90540.0	
2021/02/02	The Dominican…	COIR BLOCKS (80 PALLETS) (WE INTEND TO CLAIM REWARDS UNDE…	90540.0	
2021/02/01	Other	COCONUT FIBER (BROWN	165.15	
2021/02/01	Other	COCONUT COIR FIBRE (B QUALITY	127.47	
2021/01/31	Other	COCONUT FIBRE(BROWN	150.97	

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2021/01/31	China	COCONUT FIBER (GREEN STRAP) (WE INTEND T O CLAIM REWARDS …	110600.0	
2021/01/30	The Dominican…	COIR BLOCKS (60 PALLETS) (WE INTEND TO CLAIM REWARDS UNDE…	67740.0	
2021/01/30	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/01/30	China	COCONUT FIBER (GREEN STRAP) (WE INTEND T	110600.0	
2021/01/30	China	COCONUT FIBER (GREEN STRAP) (WE INTEND T	110600.0	
2021/01/30	Other	COCONUT COIR FIBRE (A QUALITY) (WE INTEN D TO CLAIM REWAR…	114080.0	
2021/01/29	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/01/29	Other	COCONUT COIR FIBRE (A QUALITY) (WE INTEN	114070.0	
2021/01/29	Other	COIR PITH (5KG BLOCKS	105090.0	
2021/01/29	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2021/01/28	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/01/28	Other	COIR FIBRE (DOUBLE CLEAN WITH BLACK STRA P) (WE INTEND TO …	86320.0	
2021/01/28	Other	COCONUT FIBRE (BROWN	167.4	
2021/01/27	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/01/27	Other	COCONUT COIR FIBRE (B QUALITY) (WE INTEN D TO CLAIM REWAR…	109040.0	
2021/01/27	Portugal	COIR CUT FIBRE -4000 BALES	20000.0	
2021/01/27	Other	COCONUT FIBRE(BROWN	174.79	
2021/01/27	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/01/27	China	COCONUT COIR FIBRE(B QUALITY	107.19	
2021/01/27	Other	COCONUT COIR FIBRE (B QUALITY) (WE INTEN D TO CLAIM REWAR…	109110.0	
2021/01/27	Portugal	COIR PITH 10400 BLOCKS	52000.0	
2021/01/25	Portugal	COIR PITH 20 PALLET	19970.0	
2021/01/25	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	78000.0	
2021/01/25	Other	COIR FIBRE (A+GREEN STRAP	128.73	
2021/01/25	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/01/24	Other	COCONUT FIBRE(BROWN	124.12	
2021/01/24	Other	COCONUT COIR FIBRE (BROWN	134.5	
2021/01/23	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/01/23	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/01/23	Portugal	COIR CUT FIBRE -4000 BALES	20000.0	

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2021/01/23	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA	52000.0	
2021/01/23	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/01/23	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/01/23	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/01/22	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2021/01/22	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	52000.0	
2021/01/22	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	52000.0	
2021/01/22	Portugal	COIR PITH 52000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	26000.0	
2021/01/22	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	52000.0	
2021/01/22	Portugal	COIR PITH 20 PALLETS (WE INTEND TO CLAIM REWARDS UNDER RO…	23000.0	
2021/01/22	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	78000.0	
2021/01/21	Portugal	COIR PITH 20 PALLETS	23000.0	
2021/01/21	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2021/01/21	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	52000.0	
2021/01/21	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CLA	52000.0	
2021/01/21	Other	COCONUT FIBRE (BROWN	175.61	
2021/01/21	Other	COCONUT FIBRE (BROWN	169.91	
2021/01/21	Portugal	COIR PITH 52000 BLOCKS (WE INTEND TO CLA	26000.0	
2021/01/20	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2021/01/20	Portugal	COIR CUT FIBRE 8000 BALES (WE INTEND TO CLAIM REWARDS UNDE…	40000.0	
2021/01/20	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI	110660.0	
2021/01/19	United States	GROWPOT BASIC BUFFERED 15 15 15CM NON WOVEN OPEN TOP INV…	80.0	
2021/01/19	United States	GROWPOT BASIC BUFFERED 15 15 15CM NON WOVEN OPEN TOP INV…	80.0	
2021/01/19	United States	GROWPOT BASIC BUFFERED 15 15 15CM NON WOVEN OPEN TOP INV…	80.0	
2021/01/19	United States	COIR PITH - KNAAP ELITE WASHED (5KG BLOC KS) ON PALLETS	23000.0	
2021/01/19	Argentina	COIR PITH - KNAAP ELITE WASHED (5KG BLOC KS) ON PALLETS	23060.0	
2021/01/18	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2021/01/18	Australia	COIR PEAT	23000.0	
2021/01/18	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	

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2021/01/16	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA	130000.0	
2021/01/16	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/01/16	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA	130000.0	
2021/01/13	Portugal	COIR CUT FIBRE -4000 BALES	20000.0	
2021/01/13	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2021/01/13	Portugal	COIR PITH-20 PALLETS	23000.0	
2021/01/13	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2021/01/13	Australia	COMPRESSED COIR PITH 100512 NOS OF GROW SLAB 20X20X15 CM B…	100512.0	
2021/01/12	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	52000.0	
2021/01/11	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	78000.0	
2021/01/09	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	110660.0	
2021/01/09	China	COCONUT FIBRE (BROWN	126.68	
2021/01/09	China	COCONUT COIR FIBRE (A QUALITY	215.96	
2021/01/09	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	69040.0	
2021/01/09	Portugal	COIR PITH-15600BLOCKS	78000.0	
2021/01/08	Portugal	COIR PITH-10400BLOCKS	52000.0	
2021/01/07	Portugal	COIR PITH-15600BLOCKS	78000.0	
2021/01/06	Other	COIR PITH (5KG BLOCKS	129910.0	
2021/01/05	Portugal	COIR CUT FIBRE 4000 BALES	20000.0	
2020/12/31	Portugal	COIR PITH-15600BLOCKS	78000.0	
2020/12/31	Other	COIR PITH GROWBAG (100X20X8	25920.0	
2020/12/31	Czech Republic	COIR PITH - KNAAP ELITE WASHED (5KG BLOC KS) ON PALLETS	44940.0	
2020/12/31	Other	COIR PITH GROWBAG (100X20X10	18522.0	
2020/12/30	Other	COCONUT COIR FIBRE (A QUALITY	111.71	
2020/12/30	Colombia	COIR PITH - KNAAP ELITE WASHED (5KG BLOC KS) ON PALLETS	44920.0	
2020/12/30	United States	40 PALLETS - GROWPOT BASIC BUFFERED 15*1 5*15CM NON-WOVEN …	53200.0	
2020/12/30	Taiwan(China)	COCONUT FIBRE (BROWN	98.66	
2020/12/30	China	COIR PITH (DEEP WASHED 5KG BLOCKS)"WE IN TEND TO CLAIM REW…	103970.0	
2020/12/29	Other	COIR PITH (70% PITH /30% COARSE BLOCKS)	19080.0	
2020/12/29	Other	COIR PITH (70% PITH /30% COARSE BLOCKS	19080.0	

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2020/12/28	United States	40 PALLETS - GROWPOT BASIC BUFFERED 15*1 5*15CM NON-WOVEN …	53200.0	
2020/12/28	Other	COCONUT COIR FIBRE(B QUALITY	104.08	
2020/12/28	Portugal	COIR PITH-10400 BLOCKS	52000.0	
2020/12/28	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2020/12/28	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	129.73	
2020/12/27	China	COCONUT COIR FIBRE (BROWN) "WE INTEND TO CLAIM REWARDS U…	131.07	
2020/12/26	Portugal	COIR PITH-10400BLOCKS	52.0	
2020/12/24	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CLA IM REWARDS UNDER …	130000.0	
2020/12/23	Other	COIR PITH (DEEP WASHED 5 KG BLOCKS	63180.0	
2020/12/23	Other	COIR PITH (DEEP WASHED 5 KG BLOCKS	62820.0	
2020/12/23	Portugal	COIR PITH-15600BLOCKS	78000.0	
2020/12/23	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2020/12/22	Other	COCONUT COIR FIBRE(B QUALITY	105.82	
2020/12/21	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	111800.0	
2020/12/21	Other	COCONUT COIR FIBRE(B QUALITY	106.03	
2020/12/20	China	COIR PITH (DEEP WASHED 5KG BLOCKS	59240.0	
2020/12/19	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	111940.0	
2020/12/15	China	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER…	107550.0	
2020/12/15	Portugal	COIR PITH 10400 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	52000.0	
2020/12/14	China	COCONUT FIBRE (BROWN	111.33	
2020/12/14	China	COCONUT FIBER(A GRADE) "WE INTEND TO CLA IM REWARDS UNDE…	107.83	
2020/12/12	China	COCONUT COIR FIBRE(A+ QUALITY) "WE INTEN D TO CLAIM REWAR…	109.77	
2020/12/10	Other	COCONUT COIR FIBRE (B QUALITY	107.26	
2020/12/09	Portugal	COIR PITH 20 PALLETS (WE INTEND TO CLA IM REWARDS UNDER MEIS	19970.0	
2020/12/09	Portugal	COIR PITH 20 PALLETS (WE INTEND TO CLA IM REWARDS UNDER MEIS	23000.0	
2020/12/08	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	78000.0	
2020/12/07	Other	COCONUT COIR FIBRE(B QUALITY	108.48	
2020/12/06	China	COCONUT COIR FIBRE(B QUALITY) "WE INTEND TO CLAIM REWARD…	128.61	
2020/12/05	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	78000.0	
2020/12/05	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	109.05	

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2020/12/04	Portugal	COIR PITH -"WE INTEND TO CLAIM REWARDS U NDER MERCHANDIS…	156000.0	
2020/12/04	Other	COIR PITH GROW BAG(100X15X10	29760.0	
2020/12/04	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2020/12/04	Portugal	COIR PITH-20 PALLETS	23000.0	
2020/12/04	Portugal	COIR PITH -"WE INTEND TO CLAIM REWARDS U NDER MERCHANDIS…	130000.0	
2020/12/04	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	106.2	
2020/12/03	Other	COCONUT COIR FIBRE (B QUALITY	109.79	
2020/12/03	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2020/12/03	Portugal	COIR PITH 31200 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	156000.0	
2020/12/02	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	138000.0	
2020/12/02	The Dominican…	COIR BLOCKS (120 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	138000.0	
2020/12/02	Portugal	COIR PITH -"WE INTEND TO CLAIM REWARDS U NDER MERCHANDIS…	130000.0	
2020/12/02	Portugal	COIR PITH -"WE INTEND TO CLAIM REWARDS U NDER MERCHANDIS…	130000.0	
2020/12/02	China	COCONUT FIBRE (GRADE A+) (WE INTEND TO CLAIM REWARDS UND…	108690.0	
2020/12/01	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2020/12/01	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CL	110040.0	
2020/12/01	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2020/12/01	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CL AIM REWARDS UNDER…	110040.0	
2020/12/01	Other	COCONUT COIR FIBRE (B QUALITY	110.72	
2020/11/28	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2020/11/28	The Dominican…	COIR BLOCKS (100 PALLETS) (WE INTEND TO CLAIM REWARDS UND…	115000.0	
2020/11/27	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2020/11/27	Portugal	COIR PITH	23000.0	
2020/11/27	Other	COIR PITH GROW BAG(100X15X10	29280.0	
2020/11/26	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	132250.0	
2020/11/25	Portugal	COIR PITH-26000 BLOCKS	130000.0	
2020/11/25	Portugal	COIR PITH-26000 BLOCKS	130000.0	
2020/11/24	China	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER…	87150.0	
2020/11/24	China	24 PALLETS-COIR PITH GROW BAG(100 X15 X 10	13920.0	
2020/11/24	Portugal	COIR PITH	52000.0	

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2020/11/24	Portugal	COIR PITH-26000 BLOCKS	130000.0	
2020/11/24	China	COCONUT FIBRE (BROWN	106.54	
2020/11/24	Other	COCONUT COIR FIBRE (A QUALITY) (WE INTE ND TO CLAIM REWAR…	135410.0	
2020/11/23	Other	COCONUT COIR FIBRE(B QUALITY	107.69	
2020/11/23	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	110.43	
2020/11/23	Portugal	COIR PITH	52000.0	
2020/11/22	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	109.62	
2020/11/22	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	108.87	
2020/11/21	Portugal	COIR PITH-26000 BLOCKS	130000.0	
2020/11/21	Portugal	COIR PITH 15600 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	78000.0	
2020/11/20	Portugal	COIR PITH-10400 BLOCKS	52000.0	
2020/11/20	Portugal	COIR PITH-26000 BLOCKS	130000.0	
2020/11/20	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	107.76	
2020/11/20	Portugal	COIR PITH-26000 BLOCKS	130000.0	
2020/11/19	Portugal	COIR PITH -"WE INTEND TO CLAIM REWARDS U NDER MERCHANDIS…	130000.0	
2020/11/18	The Dominican…	COIR BLOCKS ACOIR (20 PALLETS) (WE INTEN D TO CLAIM REWARD…	115000.0	
2020/11/18	United States	80 PALLETS GROWPOT BASIC BUFFERED 15*15* 15CM NON-WOVEN …	106400.0	
2020/11/18	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	128660.0	
2020/11/17	Other	COCONUT FIBRE(BROWN) (WE INTEND TO CLAIM REWARDS UNDER …	110410.0	
2020/11/17	Other	COCONUT COIR FIBRE (B QUALITY	108.26	
2020/11/16	Portugal	COIR PITH	78000.0	
2020/11/13	Other	COCONUT COIR FIBRE (B QUALITY	129.56	
2020/11/11	Portugal	COIR PITH -"WE INTEND TO CLAIM REWARDS U NDER MERCHANDIS…	78000.0	
2020/11/11	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	110.54	
2020/11/11	Portugal	COIR PITH-26000 BLOCKS	130000.0	
2020/11/10	Portugal	COIR PITH	52000.0	
2020/11/10	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	109380.0	
2020/11/09	China	COCONUT COIR FIBRE (B QUALITY	65.06	
2020/11/09	China	COCONUT COIR FIBRE (A QUALITY	45.91	
2020/11/09	Portugal	COIR PITH	78000.0	

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2020/11/07	China	COCONUT COIR FIBRE (B QUALITY	129.63	
2020/11/07	Other	COCONUT COIR FIBRE (B QUALITY	107.43	
2020/11/06	Other	COCONUT COIR FIBRE (B QUALITY	132.17	
2020/11/06	China	COIR PITH- 5KG COARSE BLOCKS	19290.0	
2020/11/06	Portugal	COIR PITH 26000 BLOCKS (WE INTEND TO CL AIM REWARDS UNDER …	130000.0	
2020/11/06	China	COIR PITH- DEEP WASHED WITH LESS FIBRE	21640.0	
2020/11/05	China	COCONUT COIR FIBRE (A+ QUALITY	44.16	
2020/11/05	China	10 PALLETS-COIR PITH GROW BAG(100 X15 X 10	5000.0	
2020/11/05	China	7 PALLETS-COIR PITH (DEEP WASHED 5KG BLO CKS	6020.0	
2020/11/05	China	5 PALLETS-COIR PITH (DEEP WASHED WITH LE SS FIBRE	4730.0	
2020/11/05	China	COIR PITH DEEP WASHED WITH LESS FIBRE	42090.0	
2020/11/05	The Dominican…	COIR BLOCKS ACOIR (100 PALLETS) (WE INTE ND TO CLAIM REWAR…	114350.0	
2020/11/05	China	COCONUT COIR FIBRE (A QUALITY	68.26	
2020/11/04	Portugal	COIR PITH	26000.0	
2020/11/03	Australia	COMPRESSED COIR PITH - 9312 NOS. OF GROW SLAB 100X20X12 CM C…	9312.0	
2020/11/03	Australia	COMPRESSED COIR PITH - 7380 NOS. OF GROW SLAB 100X20X12 CM C…	7380.0	
2020/11/03	Portugal	COIR PITH-10400 BLOCKS	52000.0	
2020/11/03	Portugal	COIR PITH-20 PALLETS	26000.0	
2020/11/03	Other	COCONUT COIR FIBRE (B QUALITY	128.62	
2020/11/03	Australia	COMPRESSED COIR PITH - 12948 NOS. OF GRO W SLAB 20X20X10 CM …	12948.0	
2020/11/02	Taiwan(China)	COCONUT FIBRE (BROWN	96.75	
2020/10/31	Other	COCONUT COIR FIBRE (A QUALITY	112.2	
2020/10/31	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/10/31	Other	COCONUT COIR FIBRE (B QUALITY)	105.82	
2020/10/31	China	COCONUT COIR FIBRE (B QUALITY	130.83	
2020/10/30	China	COIR PITH (5KG BLOCKS)	108340.0	
2020/10/29	China	COIR PITH (5KG BLOCKS	108340.0	
2020/10/29	China	COIR PITH (5KG BLOCKS	80020.0	
2020/10/28	China	COCONUT COIR FIBRE(BROIWN	135.73	
2020/10/27	China	COCONUT FIBRE (BROWN	46.23	

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2020/10/27	Other	COCONUT COIR FIBRE (B QUALITY	268.61	
2020/10/23	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/10/23	The Dominican…	COIR BLOCKS ACOIR (100 PALLETS) (WE INTE ND TO CLAIM REWAR…	114420.0	
2020/10/23	China	COIR PITH (5KG BLOCKS	19710.0	
2020/10/23	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/10/22	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/10/22	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	109760.0	
2020/10/22	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	90440.0	
2020/10/22	China	COCONUT FIBRE (BROWN	131.62	
2020/10/21	Other	COCONUT FIBRE (BROWN	113.46	
2020/10/21	Other	COCONUT FIBRE (BROWN	108.82	
2020/10/21	Portugal	COIR PITH	78000.0	
2020/10/20	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	87140.0	
2020/10/20	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/10/19	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2020/10/19	Portugal	COIR PITH	78000.0	
2020/10/17	Other	COCONUT FIBRE (BROWN	114.94	
2020/10/17	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	131400.0	
2020/10/16	Portugal	COIR PITH 1280 CARTON BOX	19970.0	
2020/10/16	China	COIR PITH (5KG BLOCKS	108440.0	
2020/10/16	China	COCONUT FIBRE (BROWN	128.91	
2020/10/16	China	COIR PITH (5KG BLOCKS	60750.0	
2020/10/15	China	COCONUT FIBRE (BROWN	271.3	
2020/10/15	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/10/14	Other	COCONUT FIBRE (BROWN	111.22	
2020/10/14	China	24 PALLETS-COIR PITH GROW BAG(100 X15 X 10	13440.0	
2020/10/14	China	24 PALLETS-COIR PITH GROW BAG(100 X 20 X 8	12284.0	
2020/10/14	The Dominican…	COIR BLOCKS ACOIR (100 PALLETS) (WE INTE ND TO CLAIM REWAR…	112360.0	
2020/10/13	China	24 PALLETS-COIR PITH GROW BAG(100 X 20 X	12284.0	
2020/10/13	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	137.55	

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2020/10/13	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/10/13	China	24 PALLETS-COIR PITH GROW BAG(100 X15 X	13440.0	
2020/10/13	Other	COCONUT FIBRE (BROWN	132.41	
2020/10/09	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/10/09	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	136970.0	
2020/10/09	China	COCONUT FIBRE (BROWN	131.82	
2020/10/09	Australia	COIR PEAT "WE INTEND TO CLAIM REWARDS UN DER MERCHANDIS…	46000.0	
2020/10/09	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2020/10/08	China	COIR PITH (5KG BLOCKS	106660.0	
2020/10/08	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	128.06	
2020/10/08	Other	COCONUT FIBRE (BROWN	109.01	
2020/10/08	Other	COCONUT FIBRE (BROWN)	109.01	
2020/10/08	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/10/07	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	108620.0	
2020/10/07	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2020/10/07	Other	COCONUT FIBRE(BROWN) (WE INTEND TO CLAIM REWARDS UNDER …	114220.0	
2020/10/06	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/10/05	Portugal	COIR PITH 60 PALLETS	69000.0	
2020/10/05	Portugal	COIR PITH 60 PALLETS	69000.0	
2020/10/05	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2020/10/05	China	COCONUT FIBRE (BROWN)	112.59	
2020/10/04	China	COCONUT FIBRE (BROWN	112.59	
2020/10/03	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	106280.0	
2020/10/03	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI	126210.0	
2020/10/03	China	COCONUT FIBRE (BROWN	69.09	
2020/10/03	Taiwan(China)	COCONUT FIBRE (BROWN	98.39	
2020/10/03	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	126210.0	
2020/10/02	China	COIR PITH (5KG BLOCKS	76610.0	
2020/10/01	China	COCONUT FIBRE (BROWN) "WE INTEND TO CLAI M REWARDS UNDE…	131.97	

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2020/10/01	China	COCONUT FIBRE (BROWN	110.48	
2020/10/01	Other	COCONUT FIBRE (BROWN	109.79	
2020/09/30	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2020/09/29	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/09/29	Portugal	COIR PITH 15600 BLOCKS	78000.0	
2020/09/29	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/09/29	Portugal	COIR PITH	52000.0	
2020/09/29	Australia	COMPRESSED COIR PITH - 22752 NOS. OF GRO W SLAB 25X20X20 CM …	22752.0	
2020/09/28	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	115150.0	
2020/09/27	Portugal	COIR PITH	52000.0	
2020/09/27	Portugal	COIR CUT FIBRE BALES	16000.0	
2020/09/26	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	19010.0	
2020/09/26	Other	COIR PITH (5KG COARSE BLOCKS)"WE INTEND	18980.0	
2020/09/26	Other	COIR PITH (5KG COARSE BLOCKS)"WE INTEND TO CLAIM REWARDS …	18980.0	
2020/09/26	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI	19010.0	
2020/09/25	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2020/09/25	Other	COCONUT FIBRE(BROWN) (WE INTEND TO CLAI M REWARDS UNDER…	110690.0	
2020/09/24	China	COCONUT FIBRE (BROWN	130.13	
2020/09/24	China	COIR PITH (5KG BLOCKS	42550.0	
2020/09/23	China	COIR PITH (5KG BLOCKS	19290.0	
2020/09/23	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/09/23	Other	COCONUT FIBRE (BROWN	115.92	
2020/09/22	Other	COCONUT FIBRE (BROWN	129.44	
2020/09/22	Portugal	COIR PITH 40 PALLETS	46000.0	
2020/09/21	Other	COCONUT FIBRE (SUPER FINE	219.03	
2020/09/21	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	111650.0	
2020/09/21	Other	COCONUT FIBRE (SUPER FINE	114.52	
2020/09/21	Portugal	COIR CUT FIBRE 3200BALES	16000.0	
2020/09/19	Australia	COMPRESSED COIR PITH - 22752 NOS. OF GRO W SLAB 25X20X20 CM …	22752.0	
2020/09/19	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	

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Remmy Substrates India Pvt.ltd.

Sf No:295/2a, Kattampattipudur, Kattampatti Post,Pollachi / Tamil Nadu,Pin-642202 India ,Company's Trade Data Has Been Updated To 2022-02-12

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Overview **Shipments**(3.63K+) **Area**(23)

All Time 2022 2021 2020 More

Total **3824** B/Ls

Trade Date Start Date — End Date

B/L No.

HS Code

Product

Purchase

Purchase port

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Trade Date	Purchase	Product	Quantity	B/Ls
2020/09/18	China	COIR PITH (5KG BLOCKS	61870.0	
2020/09/18	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2020/09/18	China	COCONUT COIR FIBRE (A QUALITY) "WE INTEN D TO CLAIM REWAR…	134.95	
2020/09/17	Other	COCONUT FIBRE (BROWN	116.62	
2020/09/17	Portugal	COIR CUT FIBRE BALES	16000.0	
2020/09/17	Portugal	COIR PITH	52000.0	
2020/09/16	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2020/09/16	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	108000.0	
2020/09/16	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	133490.0	
2020/09/15	Australia	COMPRESSED COIR PITH BFD 5KG BLOCKS - 20 PALLETS	23010.0	
2020/09/15	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	109820.0	
2020/09/14	Australia	COMPRESSED COIR PITH - 22752 NOS. OF GRO W SLAB 25X20X20 CM …	22752.0	
2020/09/14	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2020/09/13	Portugal	COIR CUT FIBRE BALES	16000.0	
2020/09/12	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI	109000.0	
2020/09/12	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	108900.0	
2020/09/12	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI	109000.0	
2020/09/12	Other	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	109000.0	
2020/09/11	Other	COCONUT FIBRE (BROWN	130.94	
2020/09/11	China	COCONUT FIBRE (BROWN	131.66	
2020/09/11	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/09/11	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS	130000.0	
2020/09/11	Other	COCONUT FIBRE (BROWN	128.51	
2020/09/11	Portugal	COIR PITH	46000.0	
2020/09/09	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/09/09	Other	COCONUT FIBRE (BROWN	115.49	
2020/09/09	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	87020.0	
2020/09/09	Other	COCONUT FIBRE(BROWN	130.28	
2020/09/09	Portugal	COIR CUT FIBRE 3200 BALES	16000.0	
2020/09/08	China	COIR PITH (5KG BLOCKS	37680.0	

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Product

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Trade Date	Purchase	Product	Quantity	B/Ls
2020/09/07	China	COCONUT FIBRE (BROWN) (WE INTEND TO CLAI M REWARDS UNDE…	105410.0	
2020/09/07	China	COCONUT FIBRE (BROWN	107.65	
2020/09/07	Other	COCONUT COIR FIBRE(SUPER FINE QUALITY	124.31	
2020/09/07	Portugal	COIR PITH 26000 BLOCKS	130000.0	
2020/09/05	Portugal	COIR PITH	78000.0	
2020/09/05	Australia	COMPRESSED COIR PITH - 26880 NOS. OF GRO W SLAB 20X20X20 CM …	26880.0	
2020/09/04	Portugal	COIR CUT FIBRE 3200 BALES	16000.0	
2020/09/04	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/09/03	Portugal	COIR PITH-15600 BLOCKS	78000.0	
2020/09/03	China	COCONUT FIBRE (BROWN	103.87	
2020/09/03	China	COCONUT FIBRE(BROWN) "WE INTEND TO CLAIM REWARDS UNDER…	216.89	
2020/09/03	Portugal	COIR PITH-15600 BLOCKS	78000.0	
2020/09/03	China	COCONUT FIBRE (BROWN)	103.87	
2020/09/03	China	COIR PITH (5KG BLOCKS	62980.0	
2020/09/03	Other	COCONUT FIBRE (BROWN	115.24	
2020/09/02	China	COIR PITH (5KG BLOCKS	41130.0	
2020/09/02	Other	COCONUT FIBRE (BROWN	125.52	
2020/09/02	Other	COCONUT FIBRE (BROWN)	61.79	
2020/09/02	Other	COCONUT FIBRE (BROWN	125.6	
2020/09/01	Other	COCONUT FIBRE (BROWN	61.79	
2020/08/31	Australia	COMPRESSED COIR PITH - 22752 NOS. OF GRO W SLAB 25X20X20 CM …	22752.0	
2020/08/29	China	COIR PITH (5KG BLOCKS)	20400.0	
2020/08/29	China	COIR PITH (5KG BLOCKS)	41030.0	
2020/08/29	Portugal	COIR PITH-15600 BLOCKS	78000.0	
2020/08/29	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	108900.0	
2020/08/29	Portugal	COIR CUT FIBRE BALES	16000.0	
2020/08/29	Other	COCONUTCOIR FIBRE(SUPER FINE QUALITY) (WE INTEND TO CLAI…	114490.0	
2020/08/28	China	COCONUT FIBRE (BROWN	125.1	
2020/08/28	China	COCONUT FIBRE (BROWN	103.95	
2020/08/28	China	COIR PITH (5KG BLOCKS	41030.0	

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HS Code

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Product

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Purchase port

Trade Date	Purchase	Product	Quantity	B/Ls
2020/08/28	China	COIR PITH (5KG BLOCKS	20400.0	
2020/08/27	Other	COCONUT FIBRE(BROWN)	103.49	
2020/08/26	Other	COCONUT FIBRE(BROWN	103.49	
2020/08/25	Portugal	COIR PITH	52000.0	
2020/08/24	China	COCONUT COIR FIBRE- A QUALITY	104.07	
2020/08/24	Burma	COCO PEAT	21820.0	
2020/08/24	Australia	COMPRESSED COIR PITH - 22752 NOS. OF GRO W SLAB 25X20X20 CM …	22752.0	
2020/08/24	China	COCONUT COIR FIBRE- A QUALITY	104.07	
2020/08/23	Portugal	COIR PITH	23000.0	
2020/08/22	China	COCONUT FIBRE (BROWN	112.13	
2020/08/22	Portugal	COIR CUT FIBRE BALES	16000.0	
2020/08/22	Other	COIR PITH (5KG BLOCKS) "WE INTEND TO CLA IM REWARDS UNDER …	60580.0	
2020/08/21	Other	COIR PITH (5KG BLOCKS) "WE INTEND TO CLA IM REWARDS UNDER …	110900.0	
2020/08/21	Other	COIR PITH GROWBAG (100X15X10) "WE INTEND TO CLAIM REWARDS…	5875.0	
2020/08/21	Other	COCONUTCOIR FIBRE(SUPERFINE QUALITY) (W E INTEND TO CLAIM…	113500.0	
2020/08/21	Other	COIR PITH (5KG BLOCKS) "WE INTEND TO CLA IM REWARDS UNDER …	13400.0	
2020/08/20	Portugal	COIR PITH - "WE INTEND TO CLAIM REWARDS UNDER MERCHANDIS…	130000.0	
2020/08/20	Other	COCONUT FIBRE (BROWN	123.66	
2020/08/20	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	38220.0	
2020/08/19	Other	COIR PITH (5KG BLOCKS)"WE INTEND TO CLAI M REWARDS UNDER …	110680.0	
2020/08/19	Other	COCONUT FIBRE (BROWN	135.69	
2020/08/19	Portugal	COIR PITH-26000 BLOCKS	130000.0	
2020/08/18	Other	COCONUT FIBRE (BROWN	126.98	
2020/08/18	Other	COIR PITH (5KG BLOCKS) "WE INTEND TO CLA IM REWARDS UNDER …	104560.0	
2020/08/17	Portugal	COIR PITH-15600 BLOCKS	78000.0	
2020/08/17	China	COCONUT FIBRE (BROWN	106.05	
2020/08/17	China	COCONUT FIBRE (BROWN)	106.05	
2020/08/15	Portugal	COIR CUT FIBRE BALES	16000.0	
2020/08/14	Portugal	COIR PITH	23000.0	
2020/08/14	Portugal	COIR PITH	23000.0	

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COIMBATORE DISTRICT

THE HON'BLE APPELLATE AUTHORITY - CHENNAI

IN

APPEAL NO.s OF 2022

TYPED SETS OF DOCUMENTS

M/s. R.PRABAKAR 2330/2009
P.MARUDHUPANDIYAN 1144/2018
S.SELVI 869/2021
N.S.DEEPAK 5892/2021
U.AZARUDHIN 2791/2018
9047588331/9486766871
prabakar.law@gmail.com
Counsel for Appellants

BEFORE THE HON'BLE APPELLATE AUTHORITY, CHENNAI

Appeal Nos. 41, 42, 43 & 44 of 2022

A.Thiyagaraj,
S/o, K. Arogyasamy,
4/231, NagarakalandaiPirivu,
DasanaikanPalayam Post, MalaipalayamVilage,
Sulur Taluk, Coimbatore District – 642 202 & Another ...Appellant

Vs.

The Tamil Nadu Pollution Control Board,
Rep by its Chairman, Corporate Office,
No. 76, Mount Salai, Guindy,
Chennai - 600 032& 2 others ...Respondents

COMMON COUNTER STATEMENT FILED BY THE 3RD RESPONDENT

The address for service of all notices and processes on the above named 3RD Respondent is that of their Counsel, Mr.S.A.SayedShuhaibbhaving office at No.116, 1st Floor, AngappaNaicken Street, Chennai - 600 001.

1. The 3rd Respondent deny each and every allegation of the Appeals except those which are specifically admitted hereunder and I put the Appellants to strict proof of the same. Further, the Appellants have also suppressed various material facts in order to mislead this Hon'ble Court for getting a favourable order. The averments and the relief sought for in the Appeals are frivolous, vexatious and not maintainable either in law or on facts and the same is liable to be dismissed. Non-denial of any averments hereunder would not amount to admission and the 3rd Respondent reserve their rights to deny the same if necessity arises.

2. It is submitted that the Appellants do not have any locus-standi to file these present appeals as they are not the 'persons aggrieved' as defined in the respective Air and Water Acts respectively. Further, the impugned orders were not communicated to them as mandated under the said respective Acts and therefore, it is sufficient to conclude that the Appellants have no rights to question the impugned consent, as they are not the aggrieved persons. Therefore, the Appeals are liable to be dismissed on this ground alone.

For REMMY SUBSTRATES INDIA PRIVATE LIMITED

Director

3. It is submitted that even assuming without conceding, if the Appellants are the aggrieved persons, then in terms of Sec. 28 of the Water Act and Sec. 31 of the Air Act, an appeal has to be preferred within 30days from the date on which the order is communicated to him. Whereas, in the present Appeals, the impugned orders were issued on 16.11.2021 and 28.04.2022 respectively. However, the present Appeals were filed only during May, 2022, i.e., after the prescribed period. Therefore, the present Appeals are barred by limitation and hence, liable to be dismissed.

4. It is submitted that the Appellants did not state in their appeals about their background/ introductionand the details about their monetary support/ source of income to file these Appeals and also the details with supporting documents as to how they are affected. Without furnishing any of the details, the Appellants should not raise baseless allegations against anyone like that of the 3rd Respondent herein. Infact, the 3rd Respondent is in the process of filing cases before the appropriate Court against the Appellants herein.

5. It is submitted that the Appellants are alleging that the 3rd Respondent is running from the year 2015 without obtaining any permission from the competent authority and is operational from the year 1994. If that so, what prevented the Appellants to initiate appropriate proceedings against the 3rd Respondent like that of the present at that relevant point of time. The Appellants have also not given any reasons for the same. Infact, the Central Pollution Control Board (CPCB), vide its proceedings dated 07.03.2016 categorized the coir industries under 'White Category'. The CPCB have also instructed, vide their above letters that the industries falling under the 'White Category' need not obtain any Consents and Environmental Clearances from the concerned State Pollution Control Board, because of the fact that these industries are non-polluting industries and does not cause any harm to the environment. The said proceedings of the CPCB were entirely adopted by the TNPCB, vide B.P.No. 06 dated 02.08.2016.When the said position is affirmed, the Appellant did not question the said proceedings of the CPCB before the appropriate Court till date, which is sufficient to establish the intention of the Appellants in targeting the 3rd Respondent alone. Therefore, the allegation that the 3rd Respondent is running the industry from the year 2015 without obtaining the permission is irrelevant and not maintainable.

For REMMY SUBSTRATES INDIA PRIVATE LIMITED

Director

6. It is submitted that it is the fact that the Appellants and other persons started approaching the nearby industries like that of the 3rd Respondent and demanding huge bribe/ lumpsum for peaceful running of the industries. If any industry refused to adhere to their demand like that of the 3rdRespondent herein, they started sending false complaints to various authorities and based on such complaints, they again threatening the industries to adhere to their demand and if an industry adhere to their demand, they withdrew their complaints and if anyone refuses, they proceeded as usual until their demand is satisfied. The 3rdRespondent is one of the industries affected by the Appellants herein. Further, the Appellants have gone ahead by sending complaints to the Government against the concerned officials before whom the complaints were lodged,by raising baseless allegations.

7. It is submitted that in order to substantiate the preceding paragraph, the following is suffice.One Mrs. Sathyapriya Alies Mrs.K.Jothi Sathya Priya and her husband, Mr.Kumaraja who are the masterminds and behind the Appellants herein are lodging complaints and filing cases before various authorities/ Courts against the industries like that of the 3rd Respondent industry for money extortion. Infact, the said persons are filing cases in the name of their hencemen like that of the present Appeals and cleverly hide themselves. In order to substantiate the same, the said two persons aloneareappearing in all the cases before the Courts and instructing their Counsels in the open Court. Infact, in previous hearings of the Appeals, when the said Mrs. Sathyapriyaand her husband appeared andtried to made their submissions and this Hon'ble Authority prevented them from making submissions as they are not the Appellants in the present cases.It is pertinent to note that the original Appellants were never appeared in any of their cases filed by them before various Courts and the said duo alone are appearing in all the cases.

8. It is submitted that the Appellantsare targeting only two or three industries alone who failed to acceded to their request. Further, the Appellants cannot make or raise any allegations without any substantial evidences.If the Appellants do have any social interest in preventing the alleged pollution, they ought to have taken action against all the Coir industries like that of the 3rd Respondent. However, they are not doing so because of the reason that some of the industries have adhered to their demand and with some of them, negotiations are going on. If this Hon'ble Authority directs the

For REMMY SUBSTRATES INDIA
PRIVATE LIMITED

Director

Appellants to produce the details of the list of industries against whom they have taken action till date, they would file a list containing only 4 or 5 industries including this 3rd Respondent Unit I & II. Therefore, the above fact is sufficient to establish the intention of the Appellants herein in preferring the Appeals. Further, the above appeals are clearly abuse of the process of Court and the Appellants using this Hon'ble Authority as a tool in order to satisfy their demands. The 3rd Respondent have also learnt that the said two persons along with the Appellants taking advantage of the pendency of these Appeals, threatening the other industries by creating an illusion that they have the ability to close the industries by fling cases.

9. It is submitted that the Appellants have raised various allegations with regard to the alleged process carried on in the Coir industries. It is the fact that the appellants neither run any coir industries nor they are experts in coir manufacturing process. Further, the Appellants just read the details in internet and assuming a separate set of process according to their wishes and making baseless allegations.It is an undisputed fact that the Official Respondents herein are the expert bodies constituted by the Government for preventing pollution. The Appellants should not use the officials Respondents and this Hon'ble Authority as a tool for knowing their answers to their conjecture questions and also for satisfying their demands. In the present case, the official Respondents being the expert bodies, have conducted due inspections and after satisfying themselves that the industry are within the norms, issued consents to operate. Infact, the 3rd Respondent is the one among the 3 or 4 industries in the entire State of Tamil Nadu, have obtained consents and running the industries.

10. It is submitted that earlier, i.e., before the recategorization of industries from 'White' to 'Orange', the very same Appellants have preferred complaints against the 3rd Respondent and in pursuant to the same, show cause notices were issued, which tends to passing of orders for closure of industries and disconnection of power supply. Challenging the same, the 3rd Respondent preferred Appeals before this Hon'ble Authority and the Hon'ble NGT, Chennai under the Air and Water Acts respectively. After disposal of the said cases and after rectification of the industry as to the satisfaction of the official Respondents herein, the 3rd Respondent have obtained consent after spending huge money which is beyond their limits. Therefore,

For REMMY SUBSTRATES INDIA PRIVATE LIMITED

Director

the Appellants should not play a dual-role with different stands, i.e., earlier, they preferred complaints alleging that the 3rd Respondent did not obtain any permission/ consent. Thereafter, when the 3rd Respondent have obtained consent/ permission, now the Appellants is claiming that the consents granted are erroneous and it should not have been issued. The above submission itself is sufficient to prove the real intention of the Respondent in harassing the 3rd Respondent.

11. It is submitted that the Appellantshave stated various averments/allegations with regard to the usage of PAP Canal water. The Appellants have also suppressed the fact that when the 3rd Respondent strictly refused to adhere to their demand even after the filing of the complaints before the Official Respondents herein by them,they simultaneously lodged false complaints before the Revenue Authorities against the 3rdRespondent on the allegation that the 3rdRespondent is using PAP Water for their industry. Thereafter, orders were passed for disconnection of power supply and seizure of pipelines and pump sets. Challenging the said order, the 3rdRespondent preferred a Writ Petition nos. 12582 of 2022 & others and the Hon'ble High Court, vide its order dated 15.06.2022, allowed the Writ petition by setting-aside the orders. It is pertinent to note that the appellants have also filed implead petitions in the said Writ Petitions.

12. It is submitted that the impugned consents were issued during 16.11.2021 and 28.04.2022 respectively. However, the Appellants did not choose to file appeals at that relevant point of time. However, during admission of the said Writ Petition, the Hon'ble High Court had granted an order of stay, vide order dated 12.05.2022 despite the submissions putforth by the Appellants herein. Hence, the Appellants immediately after the stay was granted in the said Writ Petitions, filed this present Appeals on 19.05.2022. If this Hon'ble Authority compares the date stay order of the Hon'ble High Court of Madras and the filing date of the present Appeals, the truth will be revealed and the intention of the Appellants will be unveiled.

13. It is submitted that after the said Writ Petitions were allowed, another show cause notice was issued and subsequently an order was passed by the Revenue Authorities for disconnection of power supply. It is pertinent to note that in none of the orders passed by the revenue authorities, there was no allegation that the 3rd

For REMMY SUBSTRATES INDIA PRIVATE LIMITED

Director

Respondent is using the PAP water for their industry process. The subsequent order was challenged in W.P.Nos. 29380 of 2022 & others and the Hon'ble High Court, vide its order dated 08.11.2022 has granted an order of status quo and the said writ petitions are still pending. There are numerous cases filed by various persons/ industries including the 3rd Respondent against the orders passed on the allegation of use of PAP water for commercial purposes. Infact, the Appellants have also filed the impleading petitions in the said writ petitions.Therefore, when the issue is under sub-judice before the Hon'ble High Court, the Appellants wantonly and purposely raised allegations in the Appealswith regard to usage of PAP water, only in order to exaggerate the issue and also to add more pages to the Appeals, with an intention of creating an illusion that the issues in the Appeals are enormous. Infact, the Appellants are well known that this Hon'ble Authority have no jurisdiction to gone into the said allegations when the matter is under sub-judice before the Hon'ble High Court and the said issue is also no way connected to the issue raised in the Appeals,unnecessarily raised allegations in the Appeals for the reasons best known to them. However, the 3rd Respondent reserve their right to make their submissions, if this Hon'ble Authority directs to do so.

14. It is submitted that the Appellants have raised various allegations with regard to the process said to have been carried on in the 3rd respondent industry despite the fact that the Appellants have never visited the 3rdRespondent industry till date. The 3rd Respondent have also not aware as to how and what basis the Appellants are falsely claiming the process to be carried on in the 3rd Respondent industry. It is trite law that before making any allegations, a party making allegations should have been corroborated with sufficient documentary evidences. However, no such evidences have been adduced by the Appellants in the Appeals before this Hon'ble Authority. It is further submitted that the Appellants have also alleged about the assessing of environmental damages etc., To the same, it is submitted that the imposition of environmental damage is no way connected with the consent granted by the Board. It is the statutory duty of the Board that if an industry makes an application for grant of consent, they have to conduct an inspection and after satisfying with the compliance of the conditions and norms, they can either refuse or grant consent. Infact, recently, an industry in the Appellants area applied for consent and the same

For REMMY SUBSTRATES INDIA PRIVATE LIMITED

Director

was refused for non-compliance of the Board norms. Therefore, it is sufficient to conclude that the Board has acted as per their norms and issued consent to the 3rd Respondent that too after due inspections and compliances.

15. It is submitted that if the Appellants questions the impugned consents, they ought to have prove their case with sufficient documentary evidences that the consent granted was erroneous. However, the Appellants did not file any of the documents and filed appeals on mere allegations without any supporting evidences. It is further submitted that the Appellants are quoting various documents in their Appeals however, none of the documents were filed before this Hon'ble Court. Therefore, it is limpid that the Appeals are filed by the Appellants forthreatening and fulfilling their demands.

16. It is submitted that the Appellants have repeatedly alleging that the industry activity has been in a manner totally degrading the environment due to haphazard operation of the 3rd Respondent unit without taking any pollution control/ regulation mechanisms. The Appellants assuming themselves as the expert body however, the Appellants did not state in their appeals about the details of pollution control/ regulation mechanisms. As earlier stated above, the CPCB have categorized the coir industry under White Category. Therefore, it is the duty of the Appellants to state the control/Regulation mechanisms. However, they did not state so. Further, the Appellants did not give any reasons as to why they do not take any action against all the Coir industries in the area. The Appellants stated irrelevant details which is not connected to the issues in the Appeals that too without any supporting documents.

17. It is submitted that if the Appellants have the social interest as falsely claimed by them, their role is limited to inform the concerned authorities regarding any pollution in an area. The concerned authorities have looked into the same and take necessary action. The Official Respondents in the 3rd Respondent case have earlier acted upon the complaint of the Appellants herein and taken action. At that time, the Appellants appreciated the Board for taking action against the 3rd Respondent. However, when the 3rd Respondent complied with all the conditions as imposed by the Board and obtained consent, the Appellants are alleging that the Board has done undue favour in favour of the 3rd Respondent. This mindset of the Appellants clearly shows their

For REMMY SUBSTRATES INDIA PRIVATE LIMITED

Director

attitude if they fail in their attempts. Infact, as stated above, when the role of the Appellants is limited, their duty is only to inform the authorities about the pollution and it is the Board to take action as they are the expert bodies.

18. It is submitted that the Appellants questioning the details furnished by the 3rd Respondent while granting consent, without knowing the actual details. Further, the Appellants saying that the details furnished by the 3rd Respondent proved to be wrong. If so, it is the duty of the Appellant to furnish such details before this Hon'ble Authority and to expand the alleged wrongs with suitable comparisons. However, the Appellants as usual made only bald allegations that too without any supporting documents. It is further submitted that the Appellants have stated about some inspection reports and other documents in their appeals. However, the said reports and documents have not been filed before this Hon'ble Authority in order to substantiate their submissions.

19. It is submitted that the Appeals are not maintainable for want of locus-standi and also barred by limitation. Further, the Appellants in order to fulfill their demands, filed these present Appellants, which should be restrained by this Hon'ble Authority by imposing heavy costs and also by dismissal of the Appeals. The 3rd Respondent reserves their right to either add, modify or alter the submissions with the permission of this Hon'ble Authority.

For the reasons stated above, it is prayed that this Hon'ble Authority may be pleased to dismiss the Appeal bearing nos. 41, 42, 43 & 44 of 2022 with heavy costs and thus render justice.

Dated at Chennai on this the 27th day of April, 2023

For REMMY SUBSTRATES INDIA PRIVATE LIMITED

Director

Counsel for 3rd Respondent

3rd Respondent

BEFORE THE HON'BLE APPELLATE AUTHORITY-CHENNAI

APPEAL NO. 41 and 42 of 2022

and

APPEAL NO. 43 AND 44 OF 2022

1. A. Thiyagaraj, S/o. K. Arogyasamy,
4/231, NagarakalandaiPirivuPasanaiLanPalayam Post,
Malaipalayam village, Sulur Taluk,
Coimbatore District – 642 202.

2. U. Yuvaraj, S/o. Uthamaraj,
No.3/207,Malayadipalayam Post,
SulurTaluk,Malaipalayam,
Coimbatore – 641 669. ..Appellants

-vs-

1. The Tamil Nadu Pollution Control Board,
Rep by its Chairman,Corporate Office,
No.76,Mount Road Guindy,Chennai -600 032.

2. The District Environmental Engineer(Coimbatore South),
Tamil Nadu Pollution Control Board,
Plot No. E-55 A, Kurichi ,SIDCO Industrial Estate,
Pollachi Main Road,Coimbatore - 641021.

3. M/s. Remmy substrates India Private Limited,
Represented by its Managing Director,
No.299/2, Kattampatti village,
Kinathukadavu Taluk,
Coimbatore District – 642202. –Respondents

REPLY AFFIDAVIT FILED ON BEHALF OF THE 1st AND 2ND RESPONDENTS – TAMIL NADU POLLUTION CONTROL BOARD

I, R. Sarasavani, Daughter of Thiru. J. Raghavan, Hindu, aged about 57 years having office at No.76, Mount Salai, Guindy, Chennai 600 032 do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this reply affidavit on behalf of the 1st and 2nd respondents and as such I am well acquainted with the facts of the case

from the records and authorized to file this reply affidavit on behalf of the respondents.

2. It is respectfully submitted that the Appellants filed Appeal No. 41, 42 43, and 44 to set aside consent to Operate order Nos. 2105241406492 dated 16.11.2021 and 2205244089458 dated 28.04.2022.

3. The answering respondents deny all the averments contained in these appeals except those that are specifically admitted hereinafter. None of the allegations contained in the said appeal shall be deemed to be admitted merely for want of a specific denial/traverse.

4. Before responding to the averments contained in the appeal, the answering respondents submit the brief facts of the case for appreciation of this Hon'ble Appellate Authority.

5. It is respectfully submitted that the 3rd respondent unit M/s Remmy Substrates India Pvt Ltd. (Presently Unit-I), located at SF No. 294/1B1, 295/1, 295/2A, 295/3, etc., Kattampatti Village & Post, Kinathukadavu Taluk, Coimbatore District is an existing Coir Fibre and Coir Pith manufacturing unit from the coconut husk.

6. It is respectfully submitted that previously, the manufacturing of Coir items from Coconut Husk falls under Green Category and subsequently as per the CPCB revised direction dated 07.03.2016 and as per Tamilnadu Pollution Control Board proceedings dated 02.08.2016, the manufacturing of Coir items from Coconut Husk falls under WHITE Category under the type code 4023. As per the CPCB classification of the industry WHITE CATEGORY industries do not require consent of the Board.

7. It is respectfully submitted that frequent complaints were received against the 3rd respondent unit, from the local public and through the Hon'ble Minister for Environment, Climate Change, Youth Welfare & Sports Development & Chairman, TNPCB during his visit to Coimbatore on 02.07.2021 and requested to take necessary action.

8. It is respectfully submitted that the 3rd respondent unit was previously issued with show cause notice vide Proceedings dated 01.12.2020 under

both the Water (Prevention & Control of Pollution) Act, 1974 as amended and Air (Prevention & Control of Pollution) Act, 1981 as amended for the violations stated therein. Subsequently, the 3rd respondent unit has attended a personal hearing conducted on 19.01.2021. Even after the issue of show cause notice, personal hearing and adequate time given to the 3rd respondent unit to rectify the violations, violations were still observed on subsequent inspection on 13.07.2021. The TNPC' Board has subsequently issued the directions for closure and disconnection of power supply to the unit vide proceeding dated 23.09.2021 and the unit's power supply was disconnected on 24.09.2021 by the concerned TANGEDCO officials.

9. It is respectfully submitted that, the unit appealed before the Hon'ble appellate authority in Appeal No. 90 of 2021, and the Hon'ble Appellate authority in its order dated September 29, 2021, granted a stay order and issued the following instructions.

> *"..... the Appellate Authority is of the view that it is fit case to stay the operation of the impugned order for the present.*
> *In view of the stay order, the respondent is directed to pass suitable order for restoring electricity connection and for lifting closure direction fourth with"*

10. It is humbly submitted that as the appeal against the closure order issued under the Water Act was not maintainable before the Hon'ble Appellate Authority, the unit then filed an appeal before the Hon'ble National Green Tribunal, Southern Zone, Chennai in Appeal Nos. 70, 71, and 72 of 2021. The Hon'ble National Green Tribunal (SZ) disposed the appeals vide its order dated 08.10.2021 and directed as follows;

"(i) If the Appellant file an application for revocation of the closure order issued both under the Water (Prevention and Control of Pollution) Act'1974 and the Air (Prevention and Control of Pollution) Act'1981 and also for consent to operate under both Acts, then the Pollution Control Board is directed to consider the same and pass appropriate order after giving an opportunity of hearing, if required by the parties in accordance with law as early as possible without delay at any rate within period of six weeks from

the date of the receipt of this order. Till then the appellants are not to operate the unit but the electricity disconnection if any, revoked and reconnected, then that cannot be used for the purposes of operation of the unit but that can be used only for general use of their office as housekeeping purpose alone.

ii) Pollution Control Board is directed to ascertain as to whether the appellant units have operated their units by using alternative method of providing electricity during the period of the closure order then they are directed to take appropriate action against them including imposition of environmental compensation in accordance with law after complying with the Principle of Natural Justice.

iii) Since, this Tribunal has directed the units not to function till the revocation of closure order and consent applications are considered by the PCB by hearing the parties, any interim order passed by the Appellate Authority will not stand in the way of implementing the directions issued by this Tribunal by the Tamilnadu Pollution Control Board".

11. It is respectfully submitted that, the 3rd respondent unit vide letter dated 07.10.2021 asked the TNPC Board Chennai to restore power to the unit so that the factory may continue to operate. Meanwhile, the Appellants Thiru. U. Yuvaraj and Thiru. A. Thiyagaraj vide letter dated 11.10.2021 requested not to restore electricity supply to the 3rd respondent unit.

12. It is respectfully submitted that the unit M/s. Remmy Substrates India Pvt Ltd., (Presently unit-I), SF.No. 295/2A, etc., Palladam Main Road, Kattampatti Village & Post, Jakkarpalayam Via, Kinathukadavu Taluk, Coimbatore District was inspected by the officials of the O/o. the DEE, TNPCB, Coimbatore South on 22.10.2021 and reported to the JCEE (M), Coimbatore on 23.10.2021.

13. It is respectfully submitted that meanwhile,-the JCEE (M), TNPC Board, Coimbatore Zone had conducted personal hearing on 25.10.2021 with both the parties i.e., the Appellants as well as the unit's authorities, and the report has been submitted to the Board with recommendation for re-categorization of coir processing industries.

14 It is respectfully submitted that the TNPC Board has issued restoration of power supply to the unit on 03.11.2021 for the limited purposes of domestic uses under section 33A of the Water (P&CP) Act'1974 as amended and under section 31A of Air (P&CP) Act'1981 as amended.

15. It is respectfully submitted that in the meanwhile, the TNPC Board vide Board's proceedings dated 10.11.2021 has issued the re-categorization of coconut husk processing industry follows.

Type Code	Category	Industry Sector
2100	Orange	Coconut husk retting/de-fibreing/ pith processing

Further, the said industrial sector shall get consent of the TNPCB under the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and also to comply with certain conditions stated therein.

16. It is respectfully submitted that the unit M/s Remmy Substrates India Pvt Ltd., (Presently Unit-I) has applied for Consent to Operate (Direct) of the Board through OCMMS on 13.11.2021 under Water (P&CP) Act'1974 as amended and Air (P&CP) Act'1981 as amended for the manufacturing of i) Coir Fibre (Dry Process) and ii) Coir Pith Block (Dry Process) and furnished an undertaking letter stating as follows.

a. *Previously, we have carried out the coir pith washing/retting process in our unit using water and now we proposed to manufacture the Coir Fibre and Coir Pith Block from the coco nut husk as a raw material by using dry process.*

b. *We assured that no water will be used for coir fibre& coir pith washing / retting / soaking purposes.*

c. *We proposed to use water only in the decorticating / de-fibering section and for the sprinkling purposes.*

d. *Trade effluent generated from the squeezing section in the coir pith process will be completely reused into the process after treatment in the ETP.*

e. *The water loss in the de-fibering process and drying section will be taken into account using fresh water, in this regard, we have*

obtained permission and executed agreement for drawl of water from the Tirupur Sultanpet Water Projects Private Limited with300 KLD

f. We have provided full-fledged ETP for the treatment of trade effluent generated only from squeezing section, and the treated trade effluent will be completed recycled back into the process in the defibering decorticating section.

g. Hence, we assured that there is no possibility for the disposal of trade effluent into outside/ inside of the unit premises under any circumstances.

h. Also, they have requested to permit to do dry process alone.

17. It is respectfully submitted that the unit has applied for CTO – Direct in the name of M/s Remmy Substrates India Private Limited (Presently Unit-I). S.F No. 294/1B1, 295/1, 295/2A, 295/3, 293/1A,294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5, Kattampatty village, Kinathukadavu Taluk and Coimbatore District for the manufacturing of the following products, effluent generation and source of emission with APC measures.

A) Products:

Sl.No	Name of the Product	Quantity in (Tons/Day)
1	Coir Fibre (Dry Process)	24
2	Coir Pith Block (Dry Process)	33

B) Sewage/Trade Effluent Generation:

Sl.No	Nature of the Effluent	Quantity in KLD	Mode of Disposal
1	Sewage	4	On Industry's Own Land
2	Trade Effluent	66.5	Recycling to Process

C) Emission Sources:

Sl. No.	Source	Control Measures	Top Dimension	Height above GL
Point Source Emission				

1	Boiler - 1 (20 Lakhs KCAL)	Mechanical Dust Collector with Stack	0.6	30
2	Boiler - 2 (20 Lakhs KCAL)	Mechanical Dust Collector with Stack	0.5	25
3	Coal Handling System (Coir Fibre Section)	Dust collectors with stack	0.15	4
4	Coal Handling System (Coir Pith Section)	Dust collectors with stack	0.15	4
5 to 7	Mechanical Drier (Coir Fibre Section)	Hot Air Exhauster - 3 Nos (Each)	2.0	5
8 & 9	Mechanical Drier (Coir Pith Section)	Hot Air Exhauster - 2 Nos (Each)	2.0	5
10 & 11	DG -Set 125 KVA-2 Nos.	Acoustic Enclosures with Stack (each)	0.1	4
12	DG-Set 180 KVA	Acoustic enclosures with stack	0.1	4
13	DG Set 250 KVA	Acoustic Enclosures with stack	-	5
14	DG Set 320 KVA	Acoustic Enclosures with stack	-	5
15	Coir Fibre Bale Reopener Machine 150 Kg – 2 Nos.	Cyclone Separator	--	--
16	Conveyors (Decorticating Section)	Closed Conveyor System	--	--
17	Conveyors (Coir Fibre Section)	Closed Conveyor System	--	--
18	Conveyors (Coir Pith Section)	Closed Conveyor System	--	--
Fugitive Emission Sources – (Noise)				
1	DG Set 125 KVA - 2 Nos	Acoustic Enclosures (Each)	--	--
2	DG Set 180 KVA	Acoustic Enclosures	--	--
3	DG Set 250 KVA	Acoustic Enclosures	--	--
4	DG Set 320 KVA	Acoustic Enclosures	--	--

D) It is respectfully submitted that the unit has provided the Septic Tank and Dispersion Trench arrangement for the disposal of Sewage – 4 KLD generated from the unit.

E) It is respectfully submitted that the unit has provided the Effluent Treatment Plant with 300 KLD Capacity for the treatment of Trade Effluent 66.5 KLD generated from the Squeezing process comprising the following components and the treated trade effluent is to be completely recycled back into the process

Sl No	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Collection Well	1	2.3 Dia x 3.5 x 5.5
2.	Collection Tank	1	23 x 3.5 x 5.5
3.	Equalization Tank	2	20 x 9.8 x 5.5
4.	Bio Aeration Tank	1	14.6 x 13.3 x 5.5
5.	Tube Settling Clarifier	1	13.3 x 5.0 x 5.5
6.	Clarifier Feed Tank (Intermediate)	1	13.3 x 4.2 x 5.5
7.	Flash Mixer Tank	1	2.3 x 2.3 x 1.5
8.	Flocculator Tank	1	3.5 x 3.5 x 1.5
9.	Clarifier Tank (Tertiary)	1	14.8 Dia x 3.0
10.	Dual media Filter FeedTank	1	9.0 x 6.5 x 5.5
11.	Multi Grade Filter	1	2.3 Dia x 1.8
12.	Acid Dosing Tank	1	100 LPH PP- FRP Tank
13.	Sodium HypoDosing Tank	1	100 LPH (HDPE Tank)
14.	Filter Water Tank	1	9.0 x 6.5 x 5.5
15.	Sludge Thickener	1	4 Dia x 3.5
16.	Filter Press	1	915 x 915 mm

F) It is respectfully submitted that the unit has provided the Air Pollution Control measures such as individual Mechanical Dust Collector with Stack attached to the Boiler - 1 & 2 (20 Lakhs KCAL - each), individual Dust Collector with Stack attached to the Coal Handling System (Coir Fibre Section) and Coal Handling System (Coir Pith Section), Hot Air Exhauster - 3 Nos (Each) attached to the Mechanical Drier (Coir Fibre Section), Hot Air Exhauster - 2 Nos (Each) attached to the Mechanical Drier (Coir Pith Section), Cyclone Separator with Dust Collector attached to the Coir Fibre Bale Reopener Machine 150 Kg – 2 Nos., individual Closed Conveyor System attached to the Conveyors (Decorticating Section), Conveyors (Coir Fibre Section) & Conveyors (Coir Pith

Section). The unit has also provided individual Acoustic Enclosure with Stack attached to the D.G Set -125 KVA- 2 Nos., 180 KVA, 250 KVA & 320 KVA.

18 It is respectfully submitted that the unit was inspected on 13.11.2021. During inspection, the following observations were noticed.

a) The unit was not under operation.

b) The unit has provided Coir Fibre & Coir Pith manufacturing section; the coconut husk is used as raw material which is procured from other states like Karnataka etc.,/ own coconut farm and stored in the stock yard. The coconut husk is put into Decorticator machine to separate the Coir Fibre and Coir Pith by spraying the water, followed by polisher machine and to the mechanical screener machine for removal of over size and separated Coir Fibre and Coir Pith.

c) Further, Coir Fibre is conveyed to mechanical tray drier (Indirectly heated through Hot Water Generator using coal as fuel) to remove the moisture content and baled in 150 kg bales by using hydraulic baling press.

d) Then, the Coir Pith generated from the above process is sent to the bunkers through vehicles and stored. Then, the wet coir pith is loaded through vehicles to the mechanical squeezing machine, further it is conveyed to mechanical tray drier (Indirectly heated through Hot Water Generator using coal as fuel) to remove the moisture content and when the moisture content of the pith reaches less than 25% the pith is collected in vehicles and the dried coir pith is compressed to pith blocks in hydraulic press pith block machines.

e) The unit has provided totally ten bunkers for the storage of coir pith received from the decorticating section (approximately 120 tons of pith stored in the each Bunker). During inspection on 13.11.2021, out of 10 Bunkers, the coir pith was stored in full capacity in three Bunkers No.4, 5 & 8, the coir pith was stored

in half capacity in another three Bunkers No.3, 9 & 10 and rest of the Bunkers No.1, 2, 6 & 7 was found empty.

f) The ETP & APC measures provided in the unit was found to be under operable conditions.

g) It was observed that, the unit has provided the secondary treatment system R.O. Plant which was under installation.

h) There were three unlined storage lagoons provided, two lagoons were located outside the premises and one was located inside the premises. Out of two lagoons outside the premises, one was filled and covered with soil and the other was filled with rain water and the unit authorities informed that it will be used as rain water storage to collect the surface runoff from the unit's premises during heavy rain. The lagoon inside the premises was also emptied and the unit authorities informed that it will be used as additional rain water storage during heavy rain.

i) There was no stagnation of effluent outside the premises during inspection.

j) The unit has provided Mechanical Tray Driers for both fibre and pith drying activity and impervious concrete area for open solar drying.

k) The unit has provided compound wall around the premises.

19. It is respectfully submitted that as per the guidelines issued by the Board vide proceedings dated 10.11.2021 for re-categorization of Coconut husk retting/de-fibreing/ pith processing unit, the unit has furnished a letter dated 12.11.2021 stating that they have proposed to manufacture the Coir Pith by dry process without using water for coir pith washing/retting/soaking purposes.

20. It is respectfully submitted that as per the order of Hon'ble NGT (PB), New Delhi in O.A. No.216 of 2020 dated 25.08.2021 *(in the case of M/s. SMT Coir filed by Thiru. P. Nagarajan, Thimmakunthu Village, Pollachi Taluk, Coimbatore District)*, the CPCB has conducted a virtual meeting on 05.10.2021with SPCBS's & SPCC's for re-categorization of coir industries.

In the outcome of the meeting, it has been concluded by the CPCB to inspect the coir industries for the re-categorization which is under process.

21. It is respectfully submitted that the unit has furnished a Gross Fixed Asset Certificate of Rs.2610.7/- Lakhs.

22. It is respectfully submitted that the unit has remitted the Consent Fee of Rs. 2,26,642/- for the year 2018-2020, Rs. 2,26,642/- for the year 2020-2022, Rs. 2,26,642/- for the year 2022-2024 and Rs. 2,26,642/- vide DD No. 742538, dated 10.11.2021 as per the latest GOs dated 09.04.2018.

23. It is respectfully submitted that the unit's application for CTO Direct under Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention & Control of Pollution) Act, 1981 as amended was therefore taken into consideration by the TNPCB. The unit M/s Remmy Substrates India Private Limited (Presenly Unit-I), S.F Nos. 294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5, Kattampatty village, Kinathukadavu Taluk, Coimbatore District was issued with CTO-Direct under Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention & Control of Pollution) Act, 1981 as amended vide Consent Order Nos. 2105141406492 & 2105241406492Dated: 16/11/2021 and Proceedings No. F.3611CBS/OL/ DEE/TNPCB/CBS/W&A/2021 Dated: 16/11/2021 for the following after placing the subject in the Zonal Level Consent Clearance Committee Meeting held on 15.11.2021 vide item No. 103-03.

A) Products:

Sl.No	Name of the Product	Quantity in (Tons/Day)
1	Coir Fibre (Dry Process)	24
2	Coir Pith Block (Dry Process)	33

B) Sewage/Trade Effluent Generation:

Sl.No	Nature of the Effluent	Quantity in KLD	Mode of Disposal
1	Sewage	4	On Industry's Own Land
2	Trade Effluent - I	66.0	Recycling to Process
3.	Trade Effluent - II	0.5	Recycling to Process

C) Emission Sources

Sl No	Source	Control Measures	Top Dimension	Height above GL
	Point Source Emission			
1	Boiler - 1 (20 Lakhs KCAL)	Mechanical Dust Collector with Stack	0.6	30
2	Boiler - 2 (20 Lakhs KCAL)	Mechanical Dust Collector with Stack	0.5	25
3	Coal Handling System (Coir Fibre Section)	Dust collectors with stack	0.15	4
4	Coal Handling System (Coir Pith Section)	Dust collectors with stack	0.15	4
5 to 7	Mechanical Drier (Coir Fibre Section)	Hot Air Exhauster - 3 Nos (Each)	2.0	5
8 & 9	Mechanical Drier (Coir Pith Section)	Hot Air Exhauster - 2 Nos (Each)	2.0	5
10 & 11	DG -Set 125 KVA- 2 Nos.	Acoustic Enclosures with Stack (each)	0.1	4
12	DG-Set 180 KVA	Acoustic enclosures with stack	0.1	4
13	DG Set 250 KVA	Acoustic Enclosures with stack	--	5
14	DG Set 320 KVA	Acoustic Enclosures with stack	--	5
15	Coir Fibre Bale Reopener Machine 150 Kg – 2 Nos.	Cyclone Separator	--	--
16	Conveyors (Decorticating Section)	Closed Conveyor System	--	--
17	Conveyors (Coir Fibre Section)	Closed Conveyor System	--	--
18	Conveyors (Coir Pith Section)	Closed Conveyor System	--	--
Fugitive Emission Sources – (Noise)				
1	DG Set 125 KVA - 2 Nos	Acoustic Enclosures (Each)	--	--
2	DG Set 180 KVA	Acoustic Enclosures	--	--
3	DG Set 250 KVA	Acoustic Enclosures	--	--

4	DG Set 320 KVA	Acoustic Enclosures	--	--

24. It is submitted that after receiving CTO-Direct, the unit vide letter dated 16.11.2021 requested to issue revocation of closure and restoration of power supply.

25. It is respectfully submitted that the TNPC Board subsequently vide proceeding dated 20.11.2021 issued suspension of closure direction and temporary restoration of power supply to the 3rd responde4nt unit for a duration of three months up until February 19, 2022(i.e., for three months), to comply with certain conditions.

26. It is respectfully submitted that the unit vide letter dated 02.02.2022 requested for permanent revocation and restoration of power supply since the validity of suspension of closure direction and temporary restoration of power supply expired on 19.02.2022 along with compliance of conditions imposed in the suspension of closure direction and temporary restoration of power supply issued by the TNPC Board.

27. It is respectfully submitted that the unit was inspected on 04.02.2022 by the officials of the O/o. DEE, TNPCB, Coimbatore (South), and compliance of conditions imposed in the suspension of closure direction was verified.

28. It is respectfully submitted that the TNPC Board subsequently issued suspension of closure direction and temporary restoration of power supply for a period up to 19.05.2022 (i.e., for period of 3 months) with certain conditions under Water and Air Acts, based on the DEE's recommendation.

29. It is respectfully submitted that earlier, the Board has issued a show cause to the unit vide Proc. No. T2/TNPCB/F.19388/CBS/SCN/2021 dated: 27.11.2021 under section 5 of Environment Protection Act, 1986 on levying Environmental Compensation for the violation caused in respect of air and water pollution stating that why environmental compensation computed (Rs.69.5 Lakhs) should not be imposed against the unit under Section 5 of the Environmental Protection Acts, 1986 and as per the guidelines issued by

the Hon'ble NGT and CPCB for the violations caused by the unit, as recommended by the DEE.

30. It is respectfully submitted that the unit subsequently furnished a reply to the Board vide letter dated 17.12.2021 with certain explanations for the show cause for issue of directions under section 5 of Environment Protection Act, 1986 on levying Environmental Compensation requesting to grant an opportunity of personal hearing before passing orders.

31. It is respectfully submitted that the Board has requested the JCEE (M), Coimbatore vide Board's memo dated 18.02.2022 to conduct the personal hearing in respect of environmental compensation to be levied for the violation caused by the unit. The JCEE(M), Coimbatore has conducted personal hearing with the unit and it was recommended vide JCEE(M) letter dated 08.03.2022 that the Environmental Compensation of Rs.69.75 Lakhs calculated by the DEE considering 372 days of violation may be levied for the violations caused as stated therein.

32. It is respectfully submitted that the unit has again submitted application dated: 15.03.2022 in the name of M/s Remmy Substrates India Private Limited Unit-I, S.F Nos. 294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5, Kattampatty village, Kinathukadavu Taluk, Coimbatore District. The unit was issued with CTO Direct for carrying out wet process under Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention & Control of Pollution) Act, 1981 as amended vide Consent Order Nos. 2205144089458 & 2205244089458Dated: 28/04/2022 and Proceedings No. F.3611CBS/ OL/DEE/ TNPCB/ CBS/ W&A/ 2022 Dated: 28/04/2022 after placing the subject in the Zonal Level Consent Clearance Committee Meeting held on 27.04.2022 (vide item No. 110-11) for the following.

A) Products:

Sl.No	Name of the Product	Quantity in (Tons/Day)
1	Coir Fibre Bales	24
2	Coir Pith Blocks	34

75

A Coir Fibre Bales (Outsource)

B) Sewage/ Trade Effluent Generation

Sl No	Nature of the Effluent	Quantity in KLD	Mode of Disposal
1	Sewage	4	On Industry's Own Land
2	Trade Effluent-I (RO-I&II Permeate and MEE Condensate)	727.5	Recycling to Process
3	Trade Effluent-II (MEE Concentrate)	22.5	ATFD (Salt)

C) Emission Sources:

Sl.No.	Source	Control Measures	Top Dimension	Height above GL
		Point Source Emission		
1	Boiler -I (20 Lakhs KCAL)- (Fibre Section)	Cyclone Separator followed by Dust Collector with Stack	0.6	30
2	Boiler –II (20 Lakhs KCAL)- (Pith Section)	Cyclone Separator followed by Dust Collector with common Stack	0.5	25
2	Boiler –III (4Tons/Hr)- (MEE & ATFD)	Cyclone Separator followed by Dust Collector with common Stack	0.5	25
3	Coal Handling System (Coir Fibre Section)	Dust Collector with stack	0.15	4
4	Coal Handling System (Coir Pith Section)	Dust Collector with stack	0.15	4
5 to 7	Mechanical Drier (Coir Fibre Section)	Hot Air Exhauster - 3 Nos (Each)	2.0	5
8 & 9	Mechanical Drier (Coir Pith Section)	Hot Air Exhauster - 2 Nos (Each)	2.0	5

10 & 11	DG Set 125 KVA 2Nos	Acoustic Enclosures with Stack	0.1	4
12	DG Set 180 KVA	Acoustic enclosures with stack	0.1	4
13	DG Set 250 KVA	Acoustic enclosures with stack	0.3	5
14	DG Set 320 KVA	Acoustic enclosures with stack	0.3	5
0	Coir Fibre Bale Reopener Machine 150 Kg 2 Nos	Cyclone Separator with Dust Collector	--	--
0	Conveyors (Decorticating Section)	Closed Conveyor System	--	--
0	Conveyors (Coir Fibre Section)	Closed Conveyor System	--	--
0	Conveyors (Coir Pith Section)	Closed Conveyor System	--	--
Fugitive Emission Sources – (Noise)				
1	DG Set 125 KVA - 2 Nos	Acoustic Enclosures (Each)	--	--
2	DG Set 180 KVA	Acoustic Enclosures	--	--
3	DG Set 250 KVA	Acoustic Enclosures	--	--
4	DG Set 320 KVA	Acoustic Enclosures	--	--

33. It is respectfully submitted that meanwhile complaints were received from the Appellants Thiru. A. Thiyagaraj & U. Yuvaraj directly and through OHS dated 05.05.2022 against the unit stating that not to issue the permanent revocation to the unit for the certain reasons such as "The unit involves lot of illegalities and deteriorated the environment for more than 25 years, because of which the public had been affected lot, etc., they have not furnished documents for water drawl from NTADCL to them".

34 It is respectfully submitted the unit had again furnished a letter dated 09.05.2022 requesting for permanent revocation and restoration of power supply since the validity of suspension of closure direction and temporary restoration of power supply expired on 10.05.2022 along with compliance of conditions imposed in the suspension of closure direction and temporary restoration of power supply issued by the TNPC Board. Based on the unit's request, the DEE/CBS, vide Lr. No.TCBS-2584/DEE/TNPCB/CBS /OS 2022, Dated: 10.05.2022 recommended to issue temporary revocation for a period of another 6 months to study the performance of ZLD system installed by the unit. The Board vide Proc. dated: 18.05.2022 has issued suspension of closure direction and temporary restoration of power supply for a period of six months i.e. up to 17.11.2022.

35. It is respectfully submitted that the unit subsequently vide its letter dated: 31.10.2022 has again requested for permanent revocation and restoration of power supply since the validity of suspension of closure direction and temporary restoration of power supply expires on 17.11.2022 along with compliance of conditions imposed in the suspension of closure direction and temporary restoration of power supply issued by the TNPC Board. The Board vide Proc. dated: 17.11.2022 has issued suspension of closure direction and temporary restoration of power supply for further period of six months i.e. up to 16.05.2023.

Parawise Remarks

36. With regard to the paragraphs 1, 2, 3, 4, 7, 8, 11, 12, 13, 14, 15, 16, 17, 19, 23 & 24 it is respectfully submitted that the details have been sufficiently addressed in this reply affidavit.

37. With regard to the averments made in paragraph 5 and 6, it is respectfully submitted that the third respondent has filed application to second respondent Board that the water (61.50 KLD) will be used for decorticating/ defibreing section and for sprinkling purposes. The third respondent is not using water for coir fibre and coir pith washing/retting/soaking purposes. The third respondent has furnished that it obtains 300 KLD water from Tiruppur Sultanpettai Water Projects Pvt Ltd., It has installed ETP to treat trade effluent and the treated trade effluent of 66.5 KLD is recycled. Based

on the above CTO was issued to the unit under both the Acts in the name of M/s Remmy Substrates India Pvt Ltd., vide Proc. dated 16.11.2021.

38. It is further submitted that the third respondent unit namely M/s Remmy Substrates India Pvt Ltd., has filed application dated 15.03.2022 in the name and style of M/s Remmy Substrates India Pvt Ltd., (Unit-I) to use makeup water of 74.5 KLD. The source of water is Tiruppur Sultanpettai Water Projects Pvt Ltd., it has installed ETP with zero liquid discharge system to reuse 727.5 KLD of wastewater after treated in ETP. Based on the above, CTO was issued vide Proc. dated: 28.04.2022. Quantity of water permitted by Tiruppur Sultanpetaai Water Projects Private Ltd., is about 300 KLD only. After installing ZLD system, the unit reuses maximum quantity of waste water. Hence the quantity of waste water differs in both the consent orders.

39. With regard to the averments made in paragraph 9, it is respectfully submitted that the third respondent has submitted share holders certificate from Tiruppur Sultanpet Water Projects Pvt Ltd., for drawing of 300 KLD of fresh water. Based on that Consent order Nos. 2105141406492 & 2105241406492 dated 16.11.2021 and Consent order Nos. 2205144089458 & 2205244089458 dated 28.04.2022 have been issued.

40. With regard to the averments made in paragraph 10, it is respectfully submitted that the unit has provided Mechanical Tray Driers for both fibre and pith drying activity and also provided impervious concrete pavement area for open solar drying of pith. The unit has provided compound wall around its premises to attenuate the dust emanation.

41. With regard to the averments made in paragraph 18, it is respectfully submitted that the unit M/s Remmy Substrates India Private Limited (Presently Unit-II) (Previously M/s Pradeep Exports and M/s Surya Coirs) located at S.F Nos. 237/2 & 235/2B, Malaipalayam Village, Sulur Taluk, Coimbatore District was inspected by the officials of TNPCB & CPCB on 27.10.2021 based on the complaints received from the Appellants Thiru.A.Thiyagarajan and villagers of Malaipalayam Panchayat and show cause notice was issued to the unit vide this office Proc. dated: 15.11.2021

for the reasons stated therein. The unit I & II are located separately and hence they were dealt with different notices. It is pertinent to note that the Unit II which is located approximately 2 Km away from unit I has not been granted CTO Direct till date.

42. It is further submitted that the unit M/s Remmy Substrates India Private Limited, (Presently Unit-I), S.F. Nos. 294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5, Kattampatty village, Kinathukadavu Taluk, Coimbatore District was issued with CTO Direct under Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention & Control of Pollution) Act, 1981 as amended vide Consent Order Nos. 2105141406492 & 2105241406492Dated: 16/11/2021 and Proceedings No. F.3611CBS/OL/DEE / TNPCB/CBS/W&A/2021 Dated: 16/11/2021 after placing the subject in the Zonal Level Consent Clearance Committee Meeting held on 15.11.2021 (vide item No. 103-03) with a condition that *"the unit shall not carry out coir pith and coir fibre washing/ retting/ soaking process at any stage of its manufacturing activities"*.

43. With regard to the averments made in paragraph 20, it is respectfully submitted that the unit M/s Remmy Substrates India Pvt Ltd.,(Presently Unit-I) Kattampatty Village, Kinathukadavu Taluk, Coimbatore District vide letter dated 02.02.2022 requested for permanent revocation and restoration of power supply since the validity of suspension of closure direction and temporary restoration of power supply expired on 19.02.2022 along with compliance of conditions imposed in the suspension of closure direction and temporary restoration of power supply issued by the TNPC Board.

44. It is further submitted that the unit was inspected on 04.02.2022 by the officials of the O/o. the DEE, TNPCB, Coimbatore (South), and compliance of conditions imposed in the suspension of closure direction was verified.

45. It is further submitted that the TNPC Board subsequently issued suspension of closure direction and temporary restoration of power supply for a period up to 19.05.2022 (ie., for period of 3 months) with certain conditions under Water and Air Acts based on the DEE's recommendation. The suspension of

closure directions and temporary restoration of power supply are issued after ascertaining the facts submitted by the third respondent and by field inspections.

46. With regard to the averments made in paragraph 21, it is respectfully submitted that the theft of canal water does not come under the purview of the 1st & 2nd Respondents, namely, The Tamilnadu Pollution Control Board.

47. With regard to the averments made in paragraph 22, it is respectfully submitted that the Board had issued a show cause notice to the unit M/s Remmy Substraies India Private Ltd., presently consented as M/s Remmy Substrates India Private Ltd., (Unit-I), Kattampatty Village vide Proc. No. T2/TNPCB/T.19388 /CBS/SCN/2021 dated: 27.11.2021 under section 5 of Environment Protection Act, 1986 on levying Environmental Compensation for the violation caused in respect of air and water pollution stating that why environmental compensation computed (Rs.69.5/- Lakhs) should not be imposed against the unit under Section 5 of the Environmental Protection Acts, 1986 and as per the guidelines issued by the Hon'ble NGT and CPCB for the violations caused by the unit.

48. It is further submitted that the unit subsequently furnished a reply to the Board on 17.12.2021 with certain explanations for the show cause for issue of directions under section 5 of Environment Protection Act, 1986 on levying Environmental Compensation stating that to grant an opportunity of personal hearing before passing orders.

49. It is further submitted that the JCEE(M), Coimbatore has conducted personal hearing with the unit and it was recommended vide JCEE(M) letter dated 08.03.2022 that the Environmental Compensation of Rs.69.75 Lakhs calculated by the DEE considering 372 days of violation may be levied for the violations caused as stated therein.

50. It is further submitted that meanwhile complaints were received from the Appellants Thiru. A. Thiyagaraj& U. Yuvaraj directly and through OHS dated 05.05.2022 against the unit stating that not to issue the Permanent Revocation to the unit for the certain reasons such as "The unit involves lot of illegalities and deteriorated the environment for more than 25 years,

because of which the public had been affected lot. etc., they have not furnished documents for water drawl from SIPCOT to them".

51. It is further submitted that the unit vide letter dated 09.05.2022 requested for permanent revocation and restoration of power supply since the validity of suspension of closure direction and temporary restoration of power supply expires on 19.05.2022 along with compliance of conditions imposed in the suspension of closure direction and temporary restoration of power supply issued by the TNPC Board. After ensuring the compliance of conditions imposed in the suspension of closure direction and temporary restoration of power supply already issued to the unit, the Board vide Proc. dated: 18.05.2022 has issued suspension of closure direction and temporary restoration of power supply for a period of six months i.e. up to 17.11.2022.

Grounds

52. With respect to the grounds a, c, e, f, o, q, r, s, w, z, bb, dd, gg, hh, pp it is respectfully submitted that the details have been sufficiently addressed in this reply affidavit and CTO under both the Acts were issued to the third respondent by following due procedure and ascertaining the facts.

53. It is respectfully submitted that with regard to the content of ground (b), the second respondent has issued CTO for four years as per the B.P No. 5 dated: 02.08.2016 since it has remitted consent fees for two terms up to 31.03.2024.

54. It is respectfully submitted that with regard to the content of ground (d), necessary actions were taken against the unit for the violations noticed during the earlier inspections. The Board has issued directions for closure and disconnection of power supply to the unit on 23.09.2021 and the unit's power supply was disconnected on 24.09.2021 by the concerned the TANGEDCO officials. Thus legal action has been initiated against this unit.

55. It is respectfully submitted that with regard to the content of ground (g), the unit M/s Remmy Substrates India Private Limited (Presently Unit-II) (Previously M/s Pradeep Exports and M/s Surya Coirs) located at S.F Nos. 237/2 & 235/2B, Malaipalayam Village, Sulur Taluk, Coimbatore District was inspected by the officials of the TNPCB & the CPCB on 27.10.2021 based on the complaints received from the Appellant Thiru.A. Thiyagarajan

and villagers of Malaipalayam Panchayat and show cause notice was issued to the unit vide Proc. dated: 15.11.2021 for the reasons stated therein. Subsequently the unit M/s Remmy Substrates India Pvt Limited Unit -II has submitted application for CTO on 18.06.2022 for carrying out dry process. The application was returned to the unit through OCMMS on 07.07.2022 for want of additional details. The unit has again resubmitted the application on 28.10.2022 and the application was again returned to the unit on 26.11.2022 for want of certain additional details. The unit M/s Remmy Substrates India Private Limited Unit-II (Previously M/s Pradeep Exports and M/s Surya Coirs) located at S.F Nos. 237/2 & 235/2B, Malaipalayam Village, Sulur Taluk, Coimbatore District is yet to resubmit the application for CTO-direct.

56. It is respectfully submitted that with respect to the averments made in ground (h &i), the said ground is not related with this respondent and the legal actions regarding water theft was not dealt by the Board.

57. It is respectfully submitted that with respect to the averments made in ground (j), the third respondent has submitted share holders certificate from Tiruppur Sultanpettai Water Projects Pvt Ltd., for getting 300 KLD of fresh water. The unit has provided ETP, RO systems. Mechanical Evaporator and ATFD to treat the effluent and to reuse the treated effluent in the process. Based on the above, consents have been issued.

58. It is respectfully submitted that with respect to the averments made in ground (k & l), the third respondent at present provided mechanical drier with adequate air pollution control measures to dry the coir pith. In addition to that the third respondent has provided compound wall around the unit to arrest fugitive emission from the drying yards.

59. It is respectfully submitted that with respect to the averments made in ground (m), the unit was issued with temporary restoration of power supply vide Board proc. Dated: 20.11.2021 for a period of 3 months and during the period of temporary restoration of power supply, the unit has not carried out the coir pith and coir fibre washing/ retting/soaking process at any stage of its manufacturing activities, except water sprinkling in closed type decorticating machine. Subsequently the respondent has obtained CTO vide

Proc. dated: 28.04.2022 for wet process after providing ETP & ZLD system. Hence the coir pith/ fibre retting / soaking process are allowed.

60. It is respectfully submitted that with respect to the averments made in ground (n), the unit has assured to develop green belt in and around its premises.

61. It is respectfully submitted that with respect to the averments made in ground (p), the unit has assured to apply for authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

62. It is respectfully submitted with respect to the averments made in ground (t), the unit's production is within the consented capacity as per records produced.

63. It is respectfully submitted with respect to the averments made in ground (u), the unit was not operated during the power supply restoration period which was granted only for domestic use.

64. It is respectfully submitted with respect to the averments made in ground (v), third respondent has furnished manufacturing process and water balance.

65. It is respectfully submitted with respect to the averments made in ground (x), second respondent has issued consent to the third respondent as per due procedure and ascertaining facts.

66. It is respectfully submitted with respect to the averments made in ground (y), the third respondent has submitted share holders certificate from Tiruppur Sultanpettai Water Projects Pvt Ltd., for purchasing 300 KLD of fresh water.

67. It is respectfully submitted with respect to the averments made in ground (aa), the unit has provided ETP, RO systems. Mechanical Evaporator and ATFD to treat the effluent and to reuse the treated effluent in the process.

68. It is respectfully submitted with respect to the averments made in ground (cc), the unit has provided EMFMs at various locations of its ETP, RO systems, MEE & ATFD and maintaining records for the same.

69. It is respectfully submitted with respect to the averments made in ground (ee), third respondent has submitted the list of raw materials used. Based on that consents were issued.

70. It is respectfully submitted with respect to the averments made in ground (ff), the unit has assured to apply for Authorisation under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

71. It is respectfully submitted with respect to the averments made in ground (ii), the unit has submitted the details on raw materials used and the manufacturing process along with its application. Based on that Consents were issued after following due procedures.

72. It is respectfully submitted with respect to the averments made in ground (jj), the unit M/s Remmy Substrates India Private Limited, (Presently Unit-I), S.F Nos. 294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5, Kattampatty village, Kinathukadavu Taluk, Coimbatore District was issued with CTO Direct under Water (Prevention and Control of Pollution) Act, 1974 as amended and air (Prevention & Control of pollution) Act, 1981 as amended to manufacture "1. Coir Fibre (Dry Process) – 24 T/day & 2. Coir Pith Block (Dry Process) – 33 T/day" and to generate sewage – 4 KLD, Trade effluent – 66.5 KLD" vide Consent Order Nos. 2105141406492 & 2105241406492 dated 16.11.2021 and Proceedings No. F.3611CBS/OL/DEE /TNPCB/CBS/W&A/2021 Dated: 16/11/2021 after placing the subject in the Zonal Level Consent Clearance Committee Meeting held on 15.11.2021 (vide item No. 103-03) with a condition that *"the unit shall not carry out coir pith and coir fibre washing/ retting/ soaking process at any stage of its manufacturing activities"*.

73. It is further submitted that the unit has again applied for CTO in the name & style of M/s Remmy Substrates India Private Limited Unit-I, S.F Nos. 294/1B1, 295/1, 295/2A, 295/3, 293/1A, 294/1B2, 295/2B, 294/1A, 301/1, 301/2, 293/1B1, 293/1B2, 293/1B3, 293/1B4 & 293/1B5, Kattampatty village, Kinathukadavu Taluk, Coimbatore District for wet process and obtained CTO Direct to manufacture "1. Coir Fibre Bales – 24 T/day, 2. Coir Pith Blocks – 34 T/day & 3. Coir Fibre Bales (Outsourced) – 75 T/day" and to generate sewage – 4 KLD, Trade effluent – 750 KLD" under Water (Prevention and Control of Pollution) Act, 1974 as amended and Air

(Prevention & Control of Pollution) Act 1981 as amended vide Consent Order Nos. 2205144089458 & 2205144089458 dated 28.04.2022and Proceedings No. F.3611CBS/OL/DEE/TNPCB/ CBS/W&A/ 2022 Dated: 28/04/2022 after placing the subject in the Zonal Level Consent Clearance Committee Meeting held on 27.04.2022 (vide item No. 110-11). The unit has provided ZLD system to treat and reuse the trade effluent in its process.

74. It is further submitted that first consent was issued to carry out dry process. Subsequent consent was issued to carry out wet process after installing ETP & ZLD systems.

75. It is respectfully submitted with respect to the averments made in ground (kk), issue of consent to the third respondent is carried out as per due procedure and ascertaining facts. Public hearing is not required for this type of industry.

76. It is respectfully submitted with respect to the averments made in ground (ll), based on the water balance details (copy enclosed) furnished by the third respondent, CTO was issued.

77. It is respectfully submitted with respect to the averments made in ground (mm), the 3rd respondent has submitted share holders certificate from Tiruppur Sultanpettai Water Projects Pvt Ltd., for getting 300 KLD of fresh water. The unit has provided ETP, RO systems, MEE & ATFD to treat and reuse the trade effluent in its process.

78. It is respectfully submitted with respect to the averments made in ground (nn&oo), the unit M/s Remmy Substrates India Pvt Ltd., (Presently Unit-I) has furnished the Auditor Certificate dated: 06.11.2021 stating that the Gross Fixed Asset of the unit is 2610.7 Lakhs. Based on that the unit has remitted the consent fees to the TNPC Board and obtained CTO under both the Acts vide Proceedings No. F.3611CBS/OL/DEE/TNPCB/ CBS/W&A/2021 Dated: 16/11/2021 after placing the subject in the Zonal Level Consent Clearance Committee Meeting held on 15.11.2021 (vide item No. 103-03) with a condition that *"the unit shall not carry out coir pith and coir fibre washing/ retting/ soaking process at any stage of its manufacturing activities"*.

79. It is further submitted that the same unit in the name of M/s Remmy Substrates India Pvt Ltd., (Unit-I) has furnished the Auditor Certificate dated: 07.03.2022 stating that the Gross Fixed Asset of the unit is 3542.03 Lakhs. Based on that the unit has remitted the consent fees to the TNPC Board and obtained CTO under both the Acts vide Proceedings No. F.3611CBS/OL/DEE/TNPCB/ CBS/ W & A /2022 Dated: 28/04/2022 after placing the subject in the Zonal Level Consent Clearance Committee Meeting held on 27.04.2022 (vide item No. 110-11). The unit has provided ZLD system to treat and reuse the trade effluent in its process.

For the reasons stated above, it is therefore prayed that this Hon'ble Appellate Authority may be pleased to dismiss the Appeal with costs and pass such order or other orders as this Hon'ble Appellate Authority may deem fit and necessary in the circumstances of the case and thus render justice.

18/4/23

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, CHENNAI-600 032

BEFORE ME

Solemnly affirmed at Chennai
On this the day of April, 2023
and signed his name in my presence

ADVOCATE: CHENNAI

THE HON'BLE APPELLATE AUTHORITY
TAMIL NADU POLLUTION CONTROL BOARD

APPEAL NO. 41 and 42 of 2022
and
APPEAL NO. 43 AND 44 OF 2022

IN THE MATTER OF:

1. A. Thiyagaraj, S/o. K. Arogyasamy,
4/231, NagarakalandaiPirivu
DasanaikanPalayam Post,
Malaipalayam village, Sulur Taluk,
Coimbatore District – 642 202.

2. U. Yuvaraj , S/o. Uthamaraj,
No.3/207,Malayadipalayam Post,
SulurTaluk,Malaipalayam,
Coimbatore – 641 669

10.5.23

..**Appellant**

VERSUS

1. The Tamil Nadu Pollution Control Board,
Rep by its Chairman,Corporate Office,
No.76,Mount Road Guindy,
Chennai -600 032.

2. The District Environmental
Engineer(Coimbatore South),
Tamil Nadu Pollution Control Board,
Plot No. E-55 A, Kurichi ,SIDCO Industrial
Estate,
Pollachi Main Road,Coimbatore - 641021.

3. M/s. Remmy substrates India Private Limited,
Represented by its Managing Director,
No.299/2, Kattampatti village,
Kinathukadavu Taluk,
Coimbatore District – 642202.

...Respondents

REPLY FILED BY THE RESPONDENT
- TAMIL NADU POLLUTION CONTROL BOARD

Tmt/Thiru: SaiSathyajith, Advocate
for Respondent Board Standing
Council, TNPCB

Dated: 19.04.2023

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE BENCH AT CHENNAI

Appeal No. 25 of 2024

ADDITIONAL TYED SET OF PAPERS

M/s. R.PRABAKAR 2330/2009
P.MARUDHUPANDIYAN 1144/2018
S.SELVI 869/2021
9047588331/9486766871
prabakar.law@gmail.com
COUNSEL FOR THE APPELLANT